BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 597 OF 2025 (PB)

In the matter of:

Shri Prahlad Singh Applicant

Vs.

State of Uttar Pradesh and Ors. Respondents

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Srinivas Vishven

(Filed by Adv. Srinivas Vishven)
On behalf of Central Pollution Control Board

Place: Delhi
Dated: 13.03.2026

JOINT COMMITTEE REPORT IN THE MATTER OF

Original Application No. 597 of 2025

Titled as

Shri Prahlad Singh Vs State of U.P. & Ors.

1.0. Background

The Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 04.12.2025 in the matter of Shri Prahlad Singh Versus State of U.P. & Ors has constituted a Joint Committee of RO, MoEF&CC, CPCB, State PCB, UP and District Magistrate, Mirzapur to visit the site and submit the report. CPCB will be the nodal agency for coordination and compliance. The copy of reference NGT order is annexed as **Annexure-1.**

The relevant part of the order is as follow:

"….15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

16. List on 06.02.2026 for further consideration.…"

In compliance with said order, a joint committee comprising the following officers has carried out site inspection.

Nominated Committee Members

1. Dr. A. K. Gupta, Sc. 'E', MoEF&CC, RO, Lucknow (Representative of Regional Office of MoEF&CC, Lucknow)
2. Shri. Ajay Kumar Singh, ADM (F/R), Mirzapur (Representative of District Magistrate, Mirzapur)

3. Shri Arvind Kumar, Scientist 'C', CPCB, RD Lucknow (Representative of CPCB)
4. Shri. J. N. Tiwari, Assistant Environmental Engineer, UPPCB, RO, Sonbhadra (Representative of Regional Officer, UPPCB, Sonbhadra, Uttar Pradesh)

Other Members

During visit following officials were also present:

1. Shri. Jitendra Singh, District Mining Officer, Mining Department, Mirzapur
2. Shri. Lakshmikant Yadav, Surveyor, Mining Department, Mirzapur
3. Shri. Brijesh Gautam, Mining Inspector, Mining Department, Mirzapur
4. Dr. Dhananjay Kumar, SSA, CPCB, RD Lucknow

Copy of the nomination letter from the relevant departments is enclosed in **Annexure- 2**.

2.0. Meeting of Joint Committee:

The meeting of nominated committee members was convened on 18.12.2025 through Video Conferencing (VC) to discuss the further line of action in the said matter. During meeting, it is informed by the Mining Department, Mirzapur that 14 mining leases and 06 stone crushers are associated with respondent no. 6 to 11 i.e. (6) Shri Gulab Das Maurya, (7) Shyam Bahadur Singh, (8) Raj Kumar Singh, (9) Ajay Kumar Singh (10) Hanuman Pathak and (11) Anirudh Tiwari. It was decided to carry out the inspection of 14 mining leases and 06 stone crushers associated with respondent no. 6 to 11.

Accordingly, inspection of 14 mining leases and 06 stone crushers associated with respondent no. 6 to 11 was carried out during 06.01.2026 to 07.01.2026 by the Joint Committee. As per Hon'ble NGT order, letters from DM, Office, Mirzapur was sent to project proponents and applicant on 31.12.2025 and 02.01.2026 respectively to associate them in the visit. Copy of letters is enclosed as **Annexure-3**. During visit of joint committee, the representatives of project proponents were present, but the applicant or his representative was not present.

3.0. Inspection and Monitoring of the Joint Committee:

In compliance with Hon'ble NGT order, the Joint Committee has inspected the 14 mines and 06 stone crushers in question during January 06-07, 2026:

3.1. Particulars of Concerned Stone Mines (14 No.) & Allegations made

S. N.	Name	EC no. & Permitted quantity as per EC	GPS coordinates of pillars	Details of Minning Plan	Associated respondent	Allegation made by applicant
1.	M/s R.K. Construction Company (Sand Stone) Arazi No. 1 'Ka', Area-2.02Hectare, Vill. Sonpur, Teh. Chunar, Distt. Mirzapur (U.P.)	29/Parya/SEIAA/4750/2019 dated 13-05-2020 **20,200 m^3/annum** **(Annexure-4)**	A: 25° 3′ 17.6″ N, 83° 00′ 18.9″ E B: 25° 3′ 15.5″ N, 83° 00′ 18.9″ E C: 25° 3′ 17.58″ N, 83° 00′ 12.1″ E D: 25° 3′ 16.7″ N, 83° 00′ 12.1″ E E: 25° 3′ 16.9″ N, 83° 00′ 08.5″ E F: 25° 3′ 18.7″ N, 83° 00′ 08.7″ E	Please refer Part-A of **Annexure 5**	Sh. Raj Kumar Singh s/o Sh. Vijay Pratap Singh R/o Moh.- Gaughat, Teh- Sadar, Dist.- Mirzapur 231001	Illegal mining of nearly six times the permitted quantity-around 600,000 cubic meters per year-despite an EC limit of only 100,000 cubic meters. Mining 100-150 meters beyond the lease area.
2.	M/s Malti Devi (Building Stone Sandstone Mining) Gata No. 137, Vill-Kanchanpur, Teh-Chunar, Dist-Mirzapur 231305	**EC21B001UP110257** dated 29-12-2021 **8090 m^3/annum** **(Annexure-6)**	A: 25°01'55.716"N, 83°02'51.024"E B: 25°01'55.71"N, 83°02'52.65"E C: 25°01'52.068"N, 83°02'52.692"E D: 25°01'51.798"N, 83°02'50.172"E	Please refer Chapter 5 of **Annexure 7**	Sh. Gulab Das S/o Sh. Paras Nath R/o Koiraan Bazar, Ahraura, Teh-Chunar, Dist.-Mirzapur, U.P.	As per applicant "the Environment Clearance allows extraction of only 50,000 cubic meters per year, he is extracting nearly 150,000 cubic meters. In terms of revenue loss, for a mining lease with royalty of 150 per cubic meter, the payable revenue for 50,000 cubic meters is ₹75,00,000. However, by illegally extracting 150,000 cubic meters, the correct royalty payable becomes ₹1,50,00,000. Thus, from just one small mining lease (permitted capacity 50,000 cubic meters per year), a fraud of around 1.5 crore has occurred. Shri Maurya owns multiple mining leases-some with an
3.	M/s Smt. Malti Devi (Building Stone Sandstone Mining Project) Araji No. 399, Vill- Jigna, Teh- Chunar, Dist-Mirzapur 231304	/Parya/DEAC/Sandstone/MZP/2018 dated 16-02-2018 **1,00,000 m^3/annum**	A: 25°02'25.14"N, 83°03'11.59"E B: 25°02'25.65"N, 83°03'16.33''E C: 25°02'22.75''N, 83°03'16.62''E D: 25°02'19.84''N, 83°03'11.78''E	Please refer Chapter 5 of **Annexure 9**		

		(Annexure-8)				annual capacity of 250,000 cubic meters- under relatives' and associates' names.”
4.	M/s Smt. Malti Devi (Building Stone Sandstone Mining Project) Gata No. 105, Vill- Hinauta, The- Chunar, Dist- Mirzapur 231304	**EC22B001UP12 7278** Dated 06.05.2022 **60,600 m^3/annum (Annexure-10)**	A 24° 58'03.40"N, 83°01'45.40"E B 24° 58'03.60"N, 83°01'49.60"E C 24° 57'58.10"N, 83°01'49.90"E D 24° 57'58.00"N, 83°01'45.70"E	Please refer Chapter 5 of **Annexure 11**		
5.	M/s Jai Maa Bhandari Stone (Building Stone Sandstone Mining Project) Gata No. 484, Vill- Pattikalan, The- Chunar, Dist- Mirzapur 231304	EC22B001UP1 10945 Dated 04.01.2022 **9480 m^3/annum (Annexure-12)**	A 25°00'23.886"N, 83°01'17.184"E B 25°00'25.038"N, 83°01'23.25"E C 25°00'22.356"N, 83°01'24.078"E D 25°00'21.922"N, 83°01'18.528"E	Please refer Chapter 5 of **Annexure 13**		
6.	M/s Jai Maa Bhandari Stone Works (Sandstone Mining Project) Araji No. 997 Mi, Area 3.237 Hec. Vill-Sindhora, The- Sadar, Dist- Mirzapur, U.P.	**EC23B001UP17 2453** Dated 09-10-2023 **97,110 m^3/annum (Annexure-14)**	A 25°05'24.70"N, 82°48'23.74"E B 25°05'23.79", N82°48'35.47"E C 25°05'20.40"N, 82°48'35.28"E D 25°05'21.03"N, 82°48'25.80"E	Please refer Chapter 5 of **Annexure 15**		
7.	M/s Divya Stone Works (Sandstone Mining) Gata No. 83 G, Sr. No. 04,	EC23B0010P13 5797 Dated 28-04-2023	A 24°59'47.00"N, 82°28'43.60"E B 24°59'45.10"N, 82°28'43.50"E	Please refer Chapter 4 of **Annexure 17**	Sh. Aniruddha Kumar Tiwari R/o Chauguna,	As per applicant “Shri Tiwari, in connivance with the aforementioned officials, has carried out extensive illegal mining and illegal transportation using illegal documents. Shri

	Mi, Area 2.23 Hec. Vill- Bhusi Pathraha, The- Lalganj, Dist- Mirzapur, U.P.	**22300 m^3/annum** **(Annexure-16)**	C 24°59'45.60"N, 82°28'35.90"E D 24°59'47.40"N, 82°28'35.90"E		Suriyawa, Dist- Bhadohi (U.P.)	Tiwari has no regard for the land coordinates mentioned in the Environmental Clearance Certificate. He has illegal mined 300-400 meters outside the lease area and committed an estimated fraud of ₹100-150 crore."
8.	M/s Divya Stone Works (Sandstone Mining) Gata No. 83 Gh, Sr. No. 05, Mi, Area 2.83 Hec. Vill- Bhusi Pathraha, The- Lalganj, Dist- Mirzapur, U.P.	EC23B0010P125723 Dated 06-05-2023 **28,300 m^3/annum** **(Annexure-18)**	A 24°59'43.70"N, 82°28'50.30"E B 24°59'36.90"N, 82°28'49.80"E C 24°59'37.50"N, 82°28'44.70"E D 24°59'44.60"N, 82°28'44.90"E	Please refer Chapter 4 of **Annexure 19**		
9.	M/s Aniruddha Kumar Tiwari (Sandstone Mining) Gata No. 83 Kha, Mi, Area 1.01 Hec. Vill- Bhusi Pathraha, The- Lalganj, Dist- Mirzapur, U.P.	752/Parya/DEAC/Sandstone/MZP/2018 dated 23.10.2018 **75,000 m^3/annum** **(Annexure-20)**	A 24°59'50.46"N, 82°29'03.15"E B 24°59'50.17"N, 82°29'05.28"E C 24°59'44.76"N, 82°29'04.61"E D 24°59'45.05"N, 82°29'02.47"E	Please refer Chapter 5 of **Annexure 21**		
10.	M/s Jai Hanuman Industries (Sandstone Mining), Arazi No. 488/2, 488/3, Area- 1.85 Hec. Vill- Devarikala, Post-	EC680/Parya/DEAC/Sandstone/MZP/2018 date 21.02.2018	A 24°56'46.2"N, 82°40'28.2"E B 24°56'50.2"N, 82°40'25.8"E C 24°56'52.2"N, 82°40'38.5"E D 24°56'48.2"N, 82°40'39.6"E	Please refer Chapter 4 of **Annexure 23**	Sh. Hanuman Pathak	As per applicant "In Madihan Tehsil, illegal mining activities are being supported by Shri Hanuman Pathak, who has long been posted as a peon in the Mining Department in the neighbouring Sonbhadra district. Even though the Hon'ble High Court declared Devari village under Madihan Tehsil as Gram Sabha land, no

	Marihan, The-Marihan, Distt-Mirzapur, U.P.	**3,00,000 m³ /annum** **(Annexure-22)**				action has been taken by the Mining Department to stop illegal mining or transportation. Shri Pathak operates a crusher plant and holds a mining lease in the name of a relative in the same village, with full knowledge of District Mining Officer Shri Jitendra Singh. A proper investigation of the leases in this village will expose the extent of illegal mining conducted under his influence."
11.	M/s Shahnai Construction (Builiding Stone Sandstone Mining) Arazi No.- 639, Area- 3.64 Hec, Vill- / The- Chunar, Distt- Mirzapur 231304	**EC21B001UP126657** Dated 23-12-2021 **36,400 m³ /annum** **(Annexure-24)**	A 24°59'31.90"N, 82°50'47.30"E B 24°59'28.80"N, 82°50'56.20"E C 24°59'23.6"N, 82°50'55.10"E D 24°59'26.90"N, 82°50'46.40"E	Please refer Chapter 4 of **Annexure 25**	Sh. Ajay Kumar Singh S/o R/o Vill-Rampur Sakteshgarh, The-Chunar, Distt-Mirzapur	As per applicant "Shri Raj Kumar Singh (Sonu Singh) and Shri Ajay Kumar Singh (Chhotu Patel), owner of M/s Sahnai Construction, have been selling mining passes of Prayagraj district for illegal transportation in Mirzapur. Illegal mining is also being carried out 100-150 meters outside their lease area. Mining passes from Prayagraj district are being illegally sold across Mirzapur with a commission of ₹100 per cubic meter, facilitated by the District Mining Officer and the District Magistrate."
12.	M/s Shahnai Construction (Builiding Stone/Sandstone Mining) Arazi No.- 278 Ga, Area- 1.90 Hec, Vill- Khamhawa Jamti, The- Chunar, Distt- Mirzapur 231304	EC25C0108UP5727614N Dated 27-09-2025 **50,000 m³/annum** **(Annexure-26)**	A 24°58'31.83"N, 82°51'51.59"E B 24°58'30.87"N, 82°51'59.68"E C 24°58'28.06"N, 82°51'59.04"E D 24°58'29.36"N, 82°51'51.01"E	Please refer Chapter 4 of **Annexure 27**		

13.	M/s Shyam Bahadur Singh, Vill-Lahaura The-Chunar, Distt-Mirzapur, U.P. 231304	EC22B001UP193909 Dated 12.05.2022 **48480 m^3/annum (Annexure-28)**	A 25°00'00.20"N, 82°45'21.10"E B 25°00'04.80"N, 82°45'24.00"E C 25°00'05.10"N, 82°45'27.00"E D 24°59'59.30"N, 82°45'23.80"E	Please refer Chapter 5 of **Annexure 29**	Sh. Shyam Bahadur Singh R/o Near Hydel Colony, Danghar, Dist-Mirzapur, U.P.	As per applicant "Shri Shyam Bahadur Singh, whose brother is a former District President of the Bharatiya Janata Party in Mirzapur, holds mining leases in Lahaura Paiti and Atri villages under Sadar Tehsil. They are illegally mining nearly five times the permitted quantity. They have also mined illegally 200-300 meters outside their lease area. Although their Environment Clearance allows 100,000 cubic meters per year, they are extracting around 600,000 cubic meters annually. All mining leases and stone-crusher plants in the area are in violation of EC norms, Supreme Court directions, and your Hon'ble Tribunal's orders. The local population is being repeatedly harassed."
14.	M/s Shyam Bahadur Singh, Vill-Darhiram The-Sadar, Distt-Mirzapur, U.P. 231304	204/Parya/SEAC/6180/2021 dated 04.10.2021 **6,060 m^3/annum** **(Annexure-30)**	A 25°00'48.40"N, 82°42'48.30"E B 25°00'47.90"N, 82°42'49.30"E C 25°00'44.60"N, 82°42'47.80"E D 25°00'45.70"N, 82°42'45.60"E E 25°00'47.60"N, 82°42'47.00"E	Please refer Chapter 5 of **Annexure 31**		

3.2. Existing Procedure for granting mining lease and prevention of illegal mining

i. Notice for e-tendering along with e-auction is issued by the District Magistrate (DM). Further, a Letter of Intent (LoI) is issued by the District Administration to the concerned Project Proponent (PP) based upon on e-auction.

ii. The public hearing for the project is conducted for the concerned project.

iii. The mining lease is granted by the District Magistrate, through mining lease deed.

iv. Mining plan is approved by Directorate of Geology & Mining Department (DGM Deptt), Uttar Pradesh

v. Cluster certificate is issued to mining leases in case more than one lease are within the range of 500 meters.

vi. Environmental Clearance (EC) is granted by the State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh.

vii. The Project Proponent (PP) is granted Consent to Operate (CTO) under the Water (PCP) Act, 1974, and the Air (PCP) Act, 1981 by State Pollution Control Board.

viii. Joint demarcation of mining lease area is carried out by Mining Division (DM office) and Lease Holder.

ix. Excavated minerals are transported through trucks which are weighed through weighing bridge and data related to type & quantity of mined material is reported by concerned lease holder in the online portal of DGM Deptt. Physical checking of vehicles used for transportation of minerals is carried out at various check posts by Mining Division (DM office) to ensure that authorised vehicles are carrying the quantity of mined material as declared on the online portal

x. Tehsil level Task Force comprising officers of Revenue Department, Forest Department, Police Department, Transport Department and Mining Division has been constituted by District Magistrate, Mirzapur vide Order dated March 21, 2025 (**Annexure-32)** for prevention of illegal mining/ transportation/ overloading in compliance of the Directions issued by Chief Secretary, Uttar Pradesh. **The task force is required to carry out surprise inspections on bi-monthly basis of the leased mines for enforcement of the same.**

3.3 Observations of the Joint Committee

i. It is observed that Mining lease has been granted by Mining Division (DM office) to all concerned mines (14 No.).

ii. Lease holders have installed Display board about the information regarding their lease area.

iii. During visit it is observed that EC for 11 out of 14 mines are issued by State Level Environment Impact Assessment Authority (SEIAA), U.P. However, for the following three mines, EC has been issued by District Level Environmental Impact Assessment Authority (DEIAA):

S. N.	Name of mine	EC No. & permitted quantity
1.	M/s Smt. Malti Devi (Building Stone Sandstone Mining Project) Araji No. 399, Vill- Jigna, Teh- Chunar, Dist- Mirzapur 231304	/Parya/DEAC/Sandstone/MZP/2018 dated 06-02-2018 **1,00,000 m3/annum**
2.	M/s Aniruddha Kumar Tiwari (Sandstone Mining) Gata No. 83 Kha, Mi, Area 1.01 Hec. Vill- Bhusi Pathraha, The- Lalganj, Dist- Mirzapur, U.P.	752/Parya/DEAC/Sandstone/MZP/2018 dated 23.10.2018 **75,000 m3/annum**
3.	M/s Jai Hanuman Industries (Sandstone Mining), Arazi No. 488/2, 488/3, Area-1.85 Hec. Vill- Devarikala, Post- Marihan, The- Marihan, Distt- Mirzapur, U.P.	EC680/Parya/DEAC/Sandstone/MZP/2018 date 21.02.2018 **3,00,000 m³ /annum**

MoEF&CC issued an order vide letter no.IA3-22/11/2023-IA.III (E-208230) dated 28.4.2023 stating the following:

"*all valid ECs issued by DEIAA, shall be re-appraised through SEAC/SEIAA in compliance to the order of the Hon'ble NGT in O.A. 142 of 2022. In view of the above, it is hereby directed that all concerned SEACs shall re-appraise the ECs issued by DEIAAs between 15.01.2016 and 13.09.2018 (including both dates) and all fresh ECs in this regard shall be granted only by SEIAAs based on such appraisal. The exercise shall be completed within a time period of one year from the date of issue of this OM…"*

Further, MoEF&CC *issued clarification dated 03.11.2023 stating the following*

"EC granted by DEIAA which are valid as on date shall continue to be valid for one year from the date of issue of OM dated 28.04.2023, unless the validity of EC granted by DEIAA has lapsed prior to 28.04.2024 or until SEIAA has invalidated the EC granted by DEIAA after carrying out re-appraisal as outline above''.

Further, the Ministry issued order dated 15-03-2024 vide which the aforementioned period was extended for a further period of six months i.e till 17.10.2024

In view of the aforementioned OMs issued by MoEF&CC, the Committee has observed that the EC granted by DEIAA to the three mines enlisted in this section are not valid after 17.10.24. The mines are still in operation.

(iv) Mining lease area was inspected based upon the approved mining map and KML (Keyhole Markup Language) file available with the mining department. (**KML maps are enclosed in photographs**). However, during the visit, it was observed that pillars were not installed properly as per EC conditions.

The Joint Committee observed that the 11 No. of mine leases have cluster mine certificate. These mines have no distinct demarcation, including boundary pillars etc. In a few cases, the boundary of the lease has been shared with an old lease, which is non-operative or not further allocated to anyone.

In view of above, inferences on allegations regarding mining outside the lease area could not be ascertained by the Joint Committee.

(v) Data related type & quantity of mined material is reported by concerned lease holder in the online portal of DGM Deptt, as provided by Mining Division (DM Office) is placed at **Annexure 33**.

Summary of Unit wise/Year wise quantity of mined material is given in the following table:

1. M/s R.K. Construction Company (Sand Stone) Arazi No. 1 'Ka', Area- 2.02 Hectare, Vill.- Sonpur, Teh. Chunar, Distt. Mirzapur (U.P.)			
Sr. No.	Duration	Quantity excavated (m^3)	Permitted quantity (m^3)
1	09/11/2020 to 10/11/2021	20199	20200
2	09/11/2021 to 10/11/2022	19073	20200
3	09/11/2022 to 10/11/2023	18200	20200
4	09/11/2023 to 10/11/2024	0	20200
2. M/s Malti Devi (Building Stone Sandstone Mining) Gata No. 137, Vill- Kanchanpur, Teh- Chunar, Dist- Mirzapur 231305			
Sr. No.	Duration	Quantity excavated (m^3)	Permitted quantity (m^3)
1	16/11/2018 to 15/11/2019	310	8090
2	16/11/2021 to 15/11/2022	8090	8090
3	16/11/2022 to 15/11/2023	8090	8090
4	16/11/2023 to 15/11/2024	8090	8090
5	16/11/2024 to 15/11/2025	8090	8090
3. M/s Smt. Malti Devi (Building Stone Sandstone Mining Project) Araji No. 399, Vill- Jigna, Teh- Chunar, Dist- Mirzapur 231304			

Sr. No.	Duration	Quantity excavated (m^3)	Permitted quantity (m^3)
1.	23/08/2016 to 22/08/2017	15465	100000
2.	23/08/2017 to 22/08/2018	18349	100000
3.	23/08/2018 to 22/08/2019	94632	100000
4.	23/08/2019 to 22/08/2020	28028	100000
5.	23/08/2020 to 22/08/2021	90999	100000
6.	23/08/2021 to 22/08/2022	99996	100000
7.	23/08/2022 to 22/08/2023	100000	100000
8.	23/08/2023 to 22/08/2024	100000	100000
9.	23/08/2024 to 22/08/2025	99998	100000
10.	23/08/2025 to 22/08/2026	51480	100000
4. M/s Malti Devi (Building Stone Sandstone Mining) Gata No. 105, Vill- Hinauta, Teh- Chunar, Dist- Mirzapur 231304			
Sr. No.	Duration	Quantity excavated (m^3)	Permitted quantity (m^3)
1	11/05/2022 to 10/05/2023	54276	60600
2	11/05/2023 to 10/05/2024	60600	60600
3	11/05/2024 to 10/05/2025	60592	60600
4	11/05/2025 to 10/05/2026	45955	60600
5. M/s Jai Maa Bhandari Stone ((Building Stone Sandstone Mining Project) Gata No. 484, Vill- Pattikalan, Teh- Chunar, Dist- Mirzapur 231304			
Sr. No.	Duration	Quantity excavated (m^3)	Permitted quantity (m^3)
1	16/11/2018 to 15/11/2019	8993	9480
2	16/11/2021 to 15/11/2022	9478	9480
3	16/11/2022 to 15/11/2023	9479.89	9480
4	16/11/2023 to 15/11/2024	9480	9480
5	16/11/2024 to 15/11/2025	9480	9480
6. M/s Jai Maa Bhandari Stone Works (Sandstone Mining Project) Araji No. 997 Mi, Area 3.237 Hec. Vill-Sindhora, Teh- Sadar, Dist- Mirzapur, U.P			
Sr. No.	Duration	Quantity excavated ($m^{3)}$)	Permitted quantity ($m^{3)}$)
1	04/11/2023 to 03/11/2024	97110	97110
2	04/11/2024 to 03/11/2025	97110	97110

3	04/11/2025 to 03/11/2026	0	97110
7. M/s Divya Stone Works (Sandstone Mining) Gata No. 83 G, Sr. No. 04, Mi, Area 2.23 Hec. Vill- Bhusi Pathraha, Teh- Lalganj, Dist- Mirzapur, U.P			
Sr. No.	Duration	Quantity excavated (m^3)	Permitted quantity (m^3)
1	03/06/2023 to 02/06/2024	22299.53	22300
2	03/06/2024 to 02/06/2025	22291	22300
3	03/06/2025 to 02/06/2026	15164	22300
8. M/s Divya Stone Works (Sandstone Mining) Gata No. 83 Gh, Sr. No. 05, Mi, Vill- Bhusi Pathraha, Teh- Lalganj, Dist- Mirzapur, U.P.			
Sr. No.	Duration	Quantity excavated (m^3)	Permitted quantity (m^3)
1	20/05/2023 to 19/05/2024	28300	28300
2	20/05/2024 to 19/05/2025	28297	28300
3	20/05/2025 to 19/05/2026	20069	28300
9. M/s Aniruddha Kumar Tiwari (Sandstone Mining) Gata No. 83 Kha, Mi, Vill- Bhusi Pathraha, Teh- Lalganj, Dist- Mirzapur, U.P			
Sr. No.	Duration	Quantity excavated (m^3)	Permitted quantity (m^3)
1.	26/08/2016 to 25/08/2017	16032	75000
2.	26/08/2018 to 25/08/2019	29679	75000
3.	26/08/2019 to 25/08/2020	28793	75000
4.	26/08/2020 to 25/08/2021	70000	75000
5.	26/08/2021 to 25/08/2022	74991	75000
6.	26/08/2022 to 25/08/2023	75000	75000
7.	26/08/2023 to 25/08/2024	75000	75000
8.	26/08/2024 to 25/08/2025	75000	75000
9.	26/08/2025 to 25/08/2026	39000	75000
10. M/s Jai Hanuman Industries (Sandstone Mining), Arazi No. 488/2, 488/3, Vill- Devarikala, Post- Marihan, Teh- Marihan, Distt- Mirzapur, U.P.			
SN.	Duration	Quantity excavated (m^3)	Permitted quantity (m^3)
1.	11/08/2016 to 10/08/2017	49615	300000
2.	11/08/2017 to 10/08/2018	101067	300000
3.	11/08/2018 to 10/08/2019	203051	300000

4.	11/08/2019 to 10/08/2020	0	300000
5.	11/08/2020 to 10/08/2021	**522986**	300000
6.	11/08/2022 to 10/08/2023	300000	300000
7.	11/08/2023 to 10/08/2024	299999.78	300000
8.	11/08/2024 to 10/08/2025	296940	300000
9.	11/08/2025 to 10/08/2026	194734	300000
11. M/s Shahnai Construction (Builiding Stone Sandstone Mining) Arazi No.- 639, Vill- Rampur Sakteshgarh, Teh- Chunar, Distt- Mirzapur 231304			
SN.	Duration	Quantity excavated (m^3)	Permitted quantity (m^3)
1	05/01/2022 to 04/01/2023	36400	36400
2	05/01/2023 to 04/01/2024	36400	36400
3	05/01/2024 to 04/01/2025	36400	36400
4	05/01/2025 to 04/01/2026	36400	36400
12. M/s Shahnai Construction (Builiding Stone/Sandstone Mining) Arazi No.- 278 Ga, Area- 1.90 Hec, Vill- Khamhawa Jamti, Teh- Chunar, Distt- Mirzapur 231304:			
SN.	Duration	Quantity excavated (m^3)	Permitted quantity (m^3)
1	15/10/2025 to 14/10/2026	25998	50000
13. M/s Shyam Bahadur Singh, Vill- Lahaura Teh-Chunar, Distt- Mirzapur, U.P. 231304:			
SN.	Duration	Quantity excavated (m^3)	Permitted quantity (m^3)
1	20/05/2022 to 19/05/2023	48468	48480
2	20/05/2023 to 19/05/2024	48456.04	48480
3	20/05/2024 to 19/05/2025	48479	48480
4	20/05/2025 to 19/05/2026	46979	48480
14. M/s Shyam Bahadur Singh, Vill- Darhiram Teh-Sadar, Distt- Mirzapur, U.P. 231304			
SN.	Duration	Quantity excavated (m^3)	Permitted quantity (m^3)
1	23/12/2021 to 22/12/2022	6057	6060
2	23/12/2022 to 22/12/2023	6058	6060
3	23/12/2023 to 22/12/2024	6048	6060
4	23/12/2024 to 22/12/2025	6060	6060

5	23/12/2025 to 22/12/2026	675	6060

A per data provided by Mining Division (DM Office), M/s Jai Hanuman Industries (Sandstone Mining), Arazi No. 488/2, 488/3, Area-1.85 Hec. Vill- Devarikala, Post-Marihan, Tehsil-Marihan, Distt- Mirzapur, U.P has carried out mining of 522986 m^3 during 11/08/2020 to 10/08/2021 as against permitted quantity 300000 m^3 /annum.

(vi) Further as per finding of Tehsil level Task Force (Please refer Point No. (x) of Section 3.2), Mining Division (DM Office) has recently imposed penalty for illegal mining (mining outside lease area and transportation) in following mining leases. (Copy of order for imposition of penalty is attached as **Annexure-34)**

S.N.	Name of mine	Penalty imposed (Rs)	Dated
1.	M/s Smt. Malti Devi (Building Stone Sandstone Mining Project) Gata No. 105, Vill- Hinauta, The- Chunar, Dist- Mirzapur 231304	2,64,29,610/-	16.12.2025
2.	M/s Jai Maa Bhandari Stone Works (Sandstone Mining Project) Araji No. 997 Mi, Area 3.237 Hec. Vill-Sindhora, The- Sadar, Dist- Mirzapur, U.P.	43,61,100	04.11.2025

The aforementioned two mines have been directed not to mine outside the lease area vide the said Orders. Mining activity within the lease area has not been restricted.

(vii) Compliance status w.r.t Environmental Clearance & Consent conditions of Mines & Stone crushers:

Stone Mines		
SN.	**Name of Stone Mines**	**Compliance status w.r.t. EC and Consent Conditions**
1.	M/s R.K. Construction Company (Sand Stone) Arazi No. 1 'Ka', Area-2.02Hectare, Vill. Sonpur, Teh. Chunar, Distt. Mirzapur (U.P.)	• During the visit, link roads connecting to the mining area for the transportation of minerals were found unpaved. As per EC-specific conditions, maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expense, and the road shall be black-topped. • During the visit, no water sprinkling system was installed for controlling of the generated dust suppression as per Consent to Operate (CTO) & EC specific conditions. • During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions. • The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P. • The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P. • Blast vibration Study report has not been submitted to the UPPCB. • The PP has not carried out the hydro-geological study as per EC condition. • Groundwater monitoring report for the core zone to monitor groundwater depletion due to mining activity has not been submitted as per EC conditions. • The PP has yet not made proper arrangements for the housing of the labourers within the sites with all other necessary infrastructures and facilities, such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc., as per EC conditions. • Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

2.	M/s Malti Devi (Building Stone Sandstone Mining) Gata No. 137, Vill- Kanchanpur, Teh- Chunar, Dist- Mirzapur 231305	• During the visit, the link roads connecting to the mining area for transportation of minerals were found unpaved. As per EC conditions, maintenance of link roads used for transportation of minerals is to be done by the company regularly at its own expense, and the road shall be black-topped. • During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & EC specific conditions. • During the visit, it is observed that the green belt/plantation has not been developed by the project proponent as per EC conditions. • The Ambient Air Quality Stations (AAQ) in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P. • The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P. • Blast vibration Study report has not been submitted to the UPPCB. • The PP has not carried out the hydro-geological study as per EC condition. • Groundwater monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted. • The PP has yet not made proper arrangements for the housing for the labourers within the sites with all other necessary infrastructures and facilities, such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche, etc., as per the consent EC conditions. • Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.
3.	M/s Smt. Malti Devi (Building Stone Sandstone Mining Project) Araji No. 399, Vill- Jigna, Teh- Chunar, Dist- Mirzapur 231304	• During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. • During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & EC specific condition. • During the visit, it is observed that green belt/plantation has not been developed by the project proponent as per EC conditions. • The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA, Mirzapur, U.P. • The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA, Mirzapur, U.P. • Blast vibration Study report has not been submitted to the UPPCB.

		• Ground water monitoring report for the core zone to monitor groundwater depletion due to mining activity has not been submitted. • The PP has yet not made proper arrangements for the housing for the labourers within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche, etc. as per EC conditions. • Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.
4.	M/s Smt. Malti Devi (Building Stone Sandstone Mining Project) Gata No. 105, Vill- Hinauta, Teh- Chunar, Dist- Mirzapur 231304	• During the visit, link roads connecting to the mining area for the transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to the main road used for transportation of minerals is to be done by the project proponent, and the road shall be black-topped. • During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & EC specific conditions. • During the visit, it is observed that green belt/plantation has not been developed by the project proponent as per EC conditions. • The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P. • The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P. • The PP has not carried out the hydro-geological study as per EC conditions. • Ground water monitoring report for core zone to monitor groundwater depletion due to mining activity has not been submitted. • The PP has yet not made proper arrangements for the housing for the labourers within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC conditions. • Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.
5.	M/s Jai Maa Bhandari Stone (Building Stone Sandstone Mining Project) Gata No. 484, Vill- Pattikalan, Teh-	• During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped. • During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & EC specific conditions.

	Chunar, Dist- Mirzapur 231304	• During the visit, it is observed that green belt/plantation has not been developed by the project proponent as per EC condition. • The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P. • The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P. • The PP has not carried out the hydro-geological study as per EC conditions. • Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted. • The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC conditions. • Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.
6.	M/s Jai Maa Bhandari Stone Works (Sandstone Mining Project) Araji No. 997 Mi, Area 3.237 Hec. Vill-Sindhora, Teh-Sadar, Dist- Mirzapur, U.P.	• During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped. • During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) &EC specific conditions. • During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions. • The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P. • The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P. • Blast vibration Study report has not been submitted to the UPPCB. • The PP has not carried out the hydro-geological study as per EC conditions. • Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted. • The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC condition.

		• Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.
7.	M/s Divya Stone Works (Sandstone Mining) Gata No. 83 G, Sr. No. 04, Mi, Area 2.23 Hec. Vill- Bhusi Pathraha, Teh- Lalganj, Dist- Mirzapur, U.P.	• During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped. • During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) &EC specific conditions. • During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions. • The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P. • The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P. • Blast vibration Study report has not been submitted to the UPPCB. • The PP has not carried out the hydro-geological study as per EC conditions. • Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted. • The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC conditions. • Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.
8.	M/s Divya Stone Works (Sandstone Mining) Gata No. 83 Gh, Sr. No. 05, Mi, Area 2.83 Hec. Vill- Bhusi Pathraha, Teh- Lalganj, Dist- Mirzapur, U.P.	• During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped. • During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) &EC specific conditions. • During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions. • The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P. • The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P.

		• Blast vibration Study report has not been submitted to the UPPCB. • The PP has not carried out the hydro-geological study as per EC condition. • Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted. • The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per consent condition. • Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.
9.	M/s Aniruddha Kumar Tiwari (Sandstone Mining) Gata No. 83 Kha, Mi, Area 1.01 Hec. Vill- Bhusi Pathraha, Teh- Lalganj, Dist- Mirzapur, U.P.	• During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped. • During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) &EC specific conditions. • During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions. • The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA, Mirzapur, U.P. • The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA, Mirzapur, U.P. • Blast vibration Study report has not been submitted to the UPPCB. • The PP has not carried out the hydro-geological study as per EC condition. • Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted. • The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC conditions. • Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

10.	M/s Jai Hanuman Industries (Sandstone Mining), Arazi No. 488/2, 488/3, Area-1.85 Hec. Vill-Devarikala, Post-Marihan, Teh-Marihan, Distt-Mirzapur, U.P.	• During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped. • During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & EC specific conditions. • During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions. • The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by DEIAA, Mirzapur, U.P. • The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA, Mirzapur, U.P. • Blast vibration Study report has not been submitted to the UPPCB. • The PP has not carried out the hydro-geological study as per EC conditions. • Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted. • The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC conditions. • Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.
11.	M/s Shahnai Construction (Builiding Stone Sandstone Mining) Arazi No.- 639, Area-3.64 Hec, Vill- Rampur Sakteshgarh, Teh-Chunar, Distt-Mirzapur 231304	• During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped. • During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) &EC specific conditions. • During the visit, it is observed that no proper green belt has been established by the project proponent as per EC condition. • The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per conditions imposed in the EC granted by SEIAA, U.P. • The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P.

		• Blast vibration Study report has not been submitted to the UPPCB. • The PP has not carried out the hydro-geological study as per EC conditions. • Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted. • The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC condition. • Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.
12.	M/s Shahnai Construction (Builiding Stone/Sandstone Mining) Arazi No.-278 Ga, Area- 1.90 Hec, Vill- Khamhawa Jamti, Teh- Chunar, Distt- Mirzapur 231304	• During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped. • During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & EC specific conditions. • During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions. • The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P. • The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P. • Blast vibration Study report has not been submitted to the UPPCB. • The PP has not carried out the hydro-geological study as per EC conditions. • Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted. • The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC conditions. • Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.

13.	M/s Shyam Bahadur Singh, Vill- Lahaura Teh-Chunar, Distt-Mirzapur, U.P. 231304	• During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC condition, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped. • During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & EC specific conditions. • During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions. • The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P. • The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P. • The PP has not carried out the hydro-geological study as per EC conditions. • Ground water monitoring report for core zone to monitor ground water depletion due to mining activity has not been submitted. • The PP has yet not made proper arrangement for the housing for the labours within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. as per EC conditions. • Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.
14.	M/s Shyam Bahadur Singh, Vill- Darhiram Teh-Sadar, Distt-Mirzapur, U.P. 231304	• During the visit, link roads connecting to mining area for transportation of minerals was found unpaved. As per EC conditions, maintenance of link roads to main road used for transportation of minerals are to be done by the project proponent and the road shall be black topped. • During the visit, no water sprinkling system was installed for dust suppression as per Consent to Operate (CTO) & EC specific conditions. • During the visit, it is observed that no proper green belt has been established by the project proponent as per EC conditions. • The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per condition imposed in the EC granted by SEIAA, U.P. • The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA, U.P. • The PP has not carried out the hydro-geological study as per EC conditions.

		• Groundwater monitoring report for the core zone to monitor groundwater depletion due to mining activity has not been submitted. • The PP has yet not made proper arrangements for the housing for the labourers within the sites with all other necessary infrastructures and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. as per EC conditions. • Use of personal protective equipment (PPEs) like safety shoes, helmet etc. has not been seen.
Stone Crushers/ Stone cutting Unit		
S.N.	**Name of Stone Mines Stone Crushers/ Stone cutting Unit**	**Compliance status w.r.t. Consent Conditions**
1.	M/s R.K. Construction Company Arazi no. 57, Area-1.0120 Hectare, Vill. Sonpur, Post-Patihatta, Teh. Chunar, Distt. Mirzapur (U.P.)	• The proprietor of the unit is Sh. Raj Kumar Singh s/o Sh. Vijay Pratap Singh R/o Moh.- Gaughat, Teh- Sadar, Dist.- Mirzapur 231001. • During visit, the boundary wall around the unit was found installed as per consent conditions. • During visit few plantations were observed. The unit has not planted 2-3 rows of tall trees around the periphery of crusher as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023 as well as consent conditions. • During the visit, it was observed that the internal road within the premises and the approach road for transportation were unpaved and caused fugitive dust emission during the movement of vehicles. No water sprinklers were provided on approach roads as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions. • The unit has installed a few anti-smog guns, but they were non-operational during the visit. • Dust conveyers are not equipped with a telescopic discharge chute for collecting, storing, and delivering/truck-loading of the product, Stone dust, and any other fine dust as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions.

		• During the visit, it was observed that the unit has installed two bore wells, but NOC for the extraction of the State Ground Water Department, U.P., was not provided during the visit. • The unit has installed two DG sets of capacity KVA and KVA, but the stack heights of the DG sets are not as per the consent conditions.
2.	M/s Jai Maa Bhandari Stone Works, Village-Anandipur, Post-Ahraura, Tehsil, Chunar, District-Mirzapur (U.P.)	• The proprietor of the unit is Sh. Gulab Das S/o Sh. Paras Nath R/o Koiraan Bazar, Ahraura, Teh- Chunar, Dist.-Mirzapur, U.P. • During the visit, the boundary wall around the unit was found installed. • During the visit few plantations were observed. The unit has not planted 2-3 rows of tall trees around the periphery of the crusher as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions. • During the visit, it was observed that the internal road within the premises and the approach road for transportation were unpaved, causing fugitive dust emission during the movement of vehicles. No water sprinklers were provided on approach roads as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions. • The unit has installed a few anti-smog guns, but they were non-operational during the visit. • Dust conveyers are not equipped with a telescopic discharge chute for collecting, storing, and delivering/truck-loading of the product, Stone dust, and any other fine dust as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions. • During the visit, it was observed that the unit has installed two bore wells without flow meters, and NOC from the State Ground Water Department, U.P., for the extraction of groundwater was not provided during the visit. • The unit has installed three DG sets of consented capacity of 600 KVA, 600 KVA, and 35 KVA, but the stack heights of the DG sets are not as per consent conditions.
3.	M/s Jai Maa Bhandari Stone Cutting, Village Pattikala, Post-	• The proprietor of the unit is Sh. Gulab Das S/o Sh. Paras Nath R/o Koiraan Bazar, Ahraura, Teh- Chunar, Dist.-Mirzapur, U.P. • During visit, the boundary wall around the unit was found installed.

	Ahraura, Tehsil-Chunar, District-Mirzapur (U.P.)	• During the visit it is observed that unit has not plantated 33% of the green belt as per consent conditions. • During the visit it is observed that the internal road within the premises was unpaved and the approach road for transportation was paved. • The unit has not installed a water sprinkling system as per the consent conditions. • During the visit, it is observed that the unit has installed one bore well without a flow meter, and NOC from the State Ground Water Department U.P., for the extraction of groundwater was not provided during the visit. • The unit has installed two DG sets of consented capacity of 140 KVA and 45 KVA without proper stack height. As per consent, permission for only 01 DG set of capacity 140 KVA is granted.
4.	M/S Divya Stone Works, Vill-Bhusi Pathraha, Post-Lahengpur, Tehsil-Lalganj, District-Mirzapur (U.P.)	• The proprietor of the unit is Sh. Aniruddha Kumar Tiwari S/o Sh. Vikramajeet Tiwari R/o Chauguna, Suriyawa, Dist- Bhadohi (U.P.) • During the visit, it is observed that the unit has not provided a proper boundary wall along the periphery of the crusher as per the consent conditions. • The unit has not planted 2-3 rows of tall trees around the periphery of the crusher as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions. • During the visit, it was observed that the internal road within the premises and the approach road for transportation were unpaved, causing fugitive dust emission during the movement of vehicles. No water sprinklers were provided on approach roads as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions. • The unit has installed a proper water sprinkling system as per consent conditions. • Dust conveyers are not equipped with a telescopic discharge chute for collecting, storing, and delivering/truck-loading of the product, Stone dust, and any other fine dust as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions. • During the visit, it was observed that the unit has installed two bore wells without flow meters, and NOC for the extraction of the State Ground Water Department, U.P. was not provided during the visit.

		• The unit has installed one DG set of capacity of 62.5 KVA without proper stack height as per consent. As per consent, permission for 01 DG set of capacity 250 KVA is granted.
5.	M/s Jai Hanuman Industries, Vill. Devarikalan, Pargana-Kantit, Tehsil-Marihan, District-mirzapur(U.P.)	• The unit is located at Gata No. 488/2, Vill. Devarikalan, Pargana-Kantit, Tehsil-Marihan, District-Mirzapur (U.P.), and the proprietor of the unit is Sh. Jagdish Tiwari S/o Late Sh. Santosh Tiwari, R/o Moh- Rajrishi Nagar, Parmapur, Tarakapur, Teh- Sadar, Distt- Mirzapur • During the visit, it is observed that the unit has not provided a boundary wall along the periphery of the crusher as per the consent conditions. • The unit has not planted 2-3 rows of tall trees around the periphery of the crusher as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions. • During the visit, it was observed that the internal road within the premises and the approach road for transportation were unpaved and caused fugitive dust emission during the movement of vehicles. No water sprinklers were provided on approach roads as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions. • The unit has installed a few anti-smog gun but not being regularly operated. • Dust conveyers are not equipped with a telescopic discharge chute for collecting, storing, and delivering/truck-loading of the product, Stone dust, and any other fine dust as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions. Also, portions of the conveyor belt were observed without proper covering. • During the visit, it was observed that the unit has installed one bore well without a flow meter, and NOC for the extraction of the State Ground Water Department, U.P., was not provided during the visit. • The unit has installed one DG set of capacity of 650 KVA without the proper stack height. As per consent, permission for 01 DG set of capacity 620 KVA is granted.
6.	M/s Shyam Bahadur Singh (Ex Name Baba Barfani Stone Works) Arazi no. 188/1,212	• The proprietor of the unit is Sh. Shyam Bahadur Singh S/o Jawahir Singh R/o Near Hydel Colony, Danghar, Dist-Mirzapur, U.P. • During the visit, it is observed that the unit has not provided a boundary wall along the periphery of the crusher as per the consent conditions.

	area-4.0 acres, Vill. Lahaura, Pargana-Sakteshgarh, Tehsil-Chunar, Distt. Mirzapur (U.P.)	• The unit has not planted 2-3 rows of tall trees around the periphery of the crusher as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions. • During the visit, it is observed that the internal road within the premises and the approach road for transportation were unpaved, causing fugitive dust emission during the movement of vehicles. No water sprinklers were provided on approach roads as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions. • The unit has installed a proper water sprinkling system as per the consent conditions. • Dust conveyers are not equipped with a telescopic discharge chute for collecting, storing, and delivering/truck-loading of the product, Stone dust, and any other fine dust as per Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023, as well as consent conditions. Also, portions of the conveyor belt were observed without proper covering. • During the visit, it was observed that the unit has installed one bore well without flow meters, and NOC for the extraction of the State Ground Water Department, U.P., was not provided during the visit. • The unit has installed one DG set of capacity of 650 KVA without the proper stack height as per consent. As per consent, permission for 01 DG set of capacity 500 KVA is granted.

3.4. Recommendation:

Based upon observation during the visit and available office records. the following are the recommendations of the Committee:

(i) Mining lease as granted by Mining Division (DM office) to following three mines should be immediately revoked in view of the OMs issued by MoEF&CC on the matter (Please refer Section 3.3 of this report):

S. N.	Name of mine	EC No. & permitted quantity
1.	M/s Smt. Malti Devi (Building Stone Sandstone Mining Project) Araji No. 399, Vill- Jigna, Teh- Chunar, Dist- Mirzapur 231304	/Parya/DEAC/Sandstone/MZP/2018 dated 06-02-2018 **1,00,000 m3/annum**
2.	M/s Aniruddha Kumar Tiwari (Sandstone Mining) Gata No. 83 Kha, Mi, Area 1.01 Hec. Vill- Bhusi Pathraha, The- Lalganj, Dist- Mirzapur, U.P.	752/Parya/DEAC/Sandstone/MZP/2018 dated 23.10.2018 **75,000 m3/annum**
3.	M/s Jai Hanuman Industries (Sandstone Mining), Arazi No. 488/2, 488/3, Area-1.85 Hec. Vill- Devarikala, Post- Marihan, The- Marihan, Distt- Mirzapur, U.P.	EC680/Parya/DEAC/Sandstone/MZP/2018 date 21.02.2018 **3,00,000 m³ /annum**

(ii) Mining Division (Mirzapur) to ensure proper demarcation, including fencing boundary, pillars etc. to all mining leases falling in its jurisdiction and submit an action plan indicating the timelines for the same.

(iii) Mining department and UPPCB may take necessary action against M/s Jai Hanuman Industries (Sandstone Mining), Arazi No. 488/2, 488/3, Area-1.85 Hec. Vill- Devarikala, Post- Marihan, The- Marihan, Distt- Mirzapur, U.P for excess mining during11/08/2020 to 10/08/2021 w.r.t. permitted quantity.

(iv) The Tehsil level Task Force to carry out regular surprise inspection of the leased mines in their jurisdiction, in compliance of the Orders issued by DM, Mirzapur. The inspection of the concerned 14 Mines (Refer Section 3.1.) may be conducted on priority by the Task Force (Refer Section 3.2.(x)).

(v) UPPCB to take necessary action including levying of Environmental Compensation on the concerned mines and stone crushers for violation of stipulated EC /Consent conditions

(vi) The Joint Committee found various stone crusher plants having un-authorized bore wells, which were found operational during the visit. The concerned department (State Ground Water Department, Uttar Pradesh & UPPPCB) to initiate action on such stone crushers (Refer Section 3.3. (vii)).

The concerned Departments may take necessary action as per recommendations of the Committee

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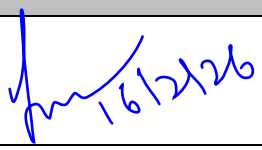
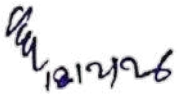
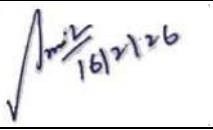
Name of the Joint Committee members	Signature
Shri J. N. Tiwari, AEE, UPPCB, RO, Sonbhadra	
Shri Arvind Kumar Scientist 'C', CPCB, RD Lucknow	
Shri. Ajay Kumar Singh, ADM (F/R), Mirzapur	
Dr A. K. Gupta Scientist 'E', MoEF&CC, RO, Lucknow	

Photo gallery during visit of Joint Committee in the matter of Hon'ble NGT O.A. No. 597/2025

Mining Lease

1. M/s R.K. Construction Company (Sand Stone) Arazi No. 1 'Ka', Area-2.02 Hectare, Vill. Sonpur, Teh. Chunar, Distt. Mirzapur (U.P.)

2. M/s Malti Devi (Building Stone Sandstone Mining) Gata No. 137, Vill-Kanchanpur, Teh-Chunar, Dist- Mirzapur 231305

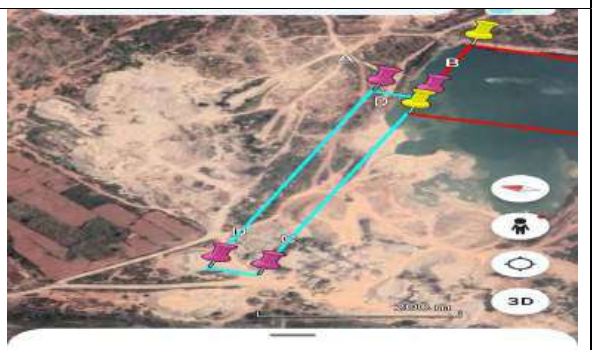
3. M/s Smt. Malti Devi (Building Stone Sandstone Mining Project) Araji No. 399, Vill- Jigna, Teh- Chunar, Dist- Mirzapur 231304

4. M/s Smt. Malti Devi (Building Stone Sandstone Mining Project) Gata No. 105, Vill- Hinauta, Teh- Chunar, Dist- Mirzapur 231304

5. M/s Jai Maa Bhandari Stone (Building Stone Sandstone Mining Project) Gata No. 484, Vill- Pattikalan, Teh- Chunar, Dist- Mirzapur 231304

6. M/s Jai Maa Bhandari Stone Works (Sandstone Mining Project) Araji No. 997 Mi, Area 3.237 Hec. Vill-Sindhora, Teh- Sadar, Dist- Mirzapur, U.P.

7. M/s Divya Stone Works (Sandstone Mining) Gata No. 83 G, Sr. No. 04, Mi, Area 2.23 Hec. Vill- Bhusi Pathraha, Teh- Lalganj, Dist- Mirzapur, U.P.



MS DIVYA STONE WORKS
ANIRUDHA KUMAR VILL
BHUSHIPATHARA GATA 83 GA
AREA 2.23H DEED

8. M/s Divya Stone Works (Sandstone Mining) Gata No. 83 Gh, Sr. No. 05, Mi, Area 2.83 Hec. Vill- Bhusi Pathraha, Teh- Lalganj, Dist- Mirzapur, U.P.

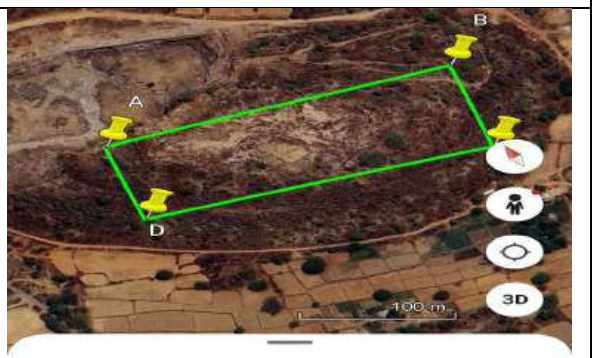
ANIRUDHA KUMAR VILL
BHUSHIPATHARA GATA 83 GHA
KML AREA 2.83 DEED

9. M/s Aniruddha Kumar Tiwari (Sandstone Mining) Gata No. 83 Kha, Mi, Area 1.01 Hec. Vill- Bhusi Pathraha, Teh- Lalganj, Dist- Mirzapur, U.P.

10. M/s Jai Hanuman Industries (Sandstone Mining), Arazi No. 488/2, 488/3, Area-1.85 Hec. Vill- Devarikala, Post- Marihan, Teh- Marihan, Distt- Mirzapur, U.P.

11. M/s Shahnai Construction (Builiding Stone Sandstone Mining) Arazi No.- 639, Area- 3.64 Hec, Vill- Rampur Sakteshgarh, Teh- Chunar, Distt- Mirzapur 231304

12. M/s Shahnai Construction (Builiding Stone/Sandstone Mining) Arazi No.- 278 Ga, Area- 1.90 Hec, Vill- Khamhawa Jamti, Teh- Chunar, Distt- Mirzapur 231304



VILL KHAMAHAJAMTI GATA 278
GA AREA 1.9 H sahanai co. DEED

13. M/s Shyam Bahadur Singh, Vill- Lahaura Teh-Chunar, Distt- Mirzapur, U.P. 231304

SHYAM BAHADUR SINGH VILL
MAUJA LAHAURA GATA 188/1
AREA 1.616DEED

14. M/s Shyam Bahadur Singh, Vill- Darhiram Teh-Sadar, Distt- Mirzapur, U.P. 231304

	MS SHYAM BAHADUR SINGH VILL DADHIRAM GATA 562 AREA 0.606 H DEED

Item No.01 Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 597/2025

Shri Prahlad Singh Applicant

Versus

State of U.P. & Ors. Respondents

Date of hearing: 04.12.2025

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None for the Applicant.

ORDER

1. Shri Prahlad Singh made the present complaint on Central Public Grievance Redress and Monitoring System Portal, which has been forwarded by Ministry of Environment, Forest and Climate Change (MoEF&CC) to this Tribunal.

2. The above said compliant has been treated and registered as O.A. No. 597/2025 for exercise of suo moto jurisdiction in view of law laid down by Hon'ble Supreme Court in ***Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401.***

3. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

xxx……xxx……xxx

“विषय- उत्तर प्रदेश राज्य के जनपद मिर्जापुर में पक्ष एवं विपक्ष के नेताओं एवं मंत्रियों के रिस्तेदारों एवं अधिकारीयों के माध्यम से पर्यावरण स्वछता प्रमाण (Environment Clearance) में अंकित उपखनिज की मात्रा के अत्यधिक मात्रा की खनन करके पर्यावरण एवं राजस्व की हानी करके अरबों रुपये के ग़बन के संबंध में |

महोदय,
प्रार्थी आपको अवगत कराना चाहता है की भारत के राज्य उत्तर प्रदेश के जनपद मिर्जापुर में वर्तमान समय में नेताओं एवं अधिकारीयों के मिली-भगत से राज्य में पर्यावरण की असीमित' क्षति तो हो ही रही है साथ साथ उत्तर प्रदेश के राज्य सरकार को अरबों रुपयों का घोटला भी हो रहा है। महोदय जनपद में ऐसे कई क्षेत्र है जहाँ पर राज्य के ही पक्ष एवं विपक्ष के नेताओं द्वारा प्रदेश के कार्यालय लखनऊ में उच्च पद पर पदस्थ आई०ए०एस० अधिकारीयों के सहयोग से मिर्जापुर जनपद में सुसंगठित (SYNDICATE) तरीके से अवैध खनन किया जा रहा है। सुसंगठित (SYNDICATE) इस तरह कार्य करता है की अगर कोई भी पर्यावरणविद अगर ईस मानक विपरीत अवैध खनन एवं पर्यावरण के खिलाफ कोई सूचना जिलाधिकारी महोदया को देता है तो उसके खिलाफ ही पुलिस द्वारा अवैध रूप से मुकदमा दर्ज करवा दिया जाता है। राज्य के किसी अन्य जनपद की बात करे तो अन्य जिलाधिकारीयों द्वारा पर्यावरणविदों की बात की गहराइयों को समझ कर उचित कार्यवाही की जाती है परंतु जनपद मिर्जापुर के वर्तमान हालत बहुत ही भयावह स्थिति में पहुंच चुका है श्रीमान। यहाँ पर तैनात जिलाधिकारी महोदया को अनेक बार अवैध रूप से हो रहे खनन के बारे में अवगत करवा जाता है परंतु लखनऊ में पदस्थ उच्च आई०ए०एस० अधिकारीयों के मिली भगत से जिलाधिकारी महोदया निश्चिंत रूप से अवैध खनन करवा कर अपनी तथा उच्च पदासीन अधिकारीयों एवं पक्ष विपक्ष के नेताओं की जेब भरने का कार्य कर रही है।जनपद मिर्जापुर के क्षेत्र अहरौरा, सिंधोरा, डगमगपुर, खमुहा जमती, सोनपुर, भगौती देई, बराडीह, कंचनपुर, लहौरा पैती, बहूती एवं भूसी पथरहा में व्यापक रूप से अवैध खनन श्रीमती जिलाधिकारी महोदया एवं जनपद के खान अधिकारी महोदय द्वारा धड़ल्ले के करवाया जा रहा है। महोदय जनपद के दो तहसील प्रथम चुनार एवं द्वितीय सदर में जिलाधिकारी महोदया एवं खनन अधिकारी महोदय द्वारा व्यापक रूप से उक्त निकृष्ट कार्य करवाया जा रहा है।

महोदय एक कच्चे एवं मोटा-मोटी हिसाब से देख तो आपको जनपद में हो रहे राजस्व गबन का आकड़ा मिलेगा। उदारण के तौर पर जनपद में एक व्यापारी है श्री गुलाब दास मौर्य जी जिनके भाई हाल ही में अवैध रूप से खनिज प्रपत्र के जालसाजी में जनपद सोनभद्र के थाना रोबर्टसगंज में ईनके खिलाफ FIR (प्रथम सूचना रिपोर्ट) दर्ज हुयी जिसका FIR नंबर 0327 दिनांक 05/04/2025 23:20 घंटे पर ज्येष्ट खान अधिकारी सोनभद्र श्री शैलेन्द्र सिंह जी द्वारा दर्ज करवायी गई। जिसमें श्री गुलाब दास के भाई श्री अरविन्द कुमार मौर्य जी, जो की FIR में 4 नंबर पर नामित अभियुक्त है। FIR की फोटोप्रति प्रार्थना पत्र के साथ संलग्नक है। उपरोक्त FIR को भी लिपा-पोती कर दिया गया। आज तक उक्त FIR के सापेक्ष किसी भी प्रकार की कार्यवाही नहीं की गई।

महोदय अब बात करे श्री गुलाब दास मौर्य जी की, तो श्री गुलाब दास मौर्या जी, उत्तर प्रदेश के मा० उपमुख्यमंत्री श्री केशव प्रसाद मौर्य जी के रिस्तेदार है, एवं जनपद में श्री गुलाब दास जी द्वारा अनेकों खनन पट्टों में पर्यावरण स्वछता प्रमाण (Environment Clearance) अंकित उपखनिज की मात्रा से लगभग 3 गुना अवैध खनन कर रहे है। महोदय पर्यावरण स्वछता प्रमाण (Environment Clearance) में अंकित उपखनिज खनन योग्य 50,000 घन मीटर प्रतिवर्ष है परंतु महोदय अपने एवं इनसे जुड़े लगभग हर खनन पट्टे में लगभग 3 गुना लगभग 1,50,000 घन मीटर का खनन कर रहे है।

महोदय अब राजस्व हानी की बात करे तो उक्त के हिसाब के अगर एक खनन पट्टे में औसतन खनन रॉयल्टी का प्रति घन मीटर 150 रुपये है। तो श्री गुलाब दास मौर्य जी ने 150 RS/घन मीटर के हिसाब से 50,000 घन मीटर का राजस्व 75,00,000/- दिया, परंतु श्री मौर्या जी ने जिलाधिकारी महोदया एवं जिला खान अधिकारी महोदय के कृपा से खनन किया 1,50,000 घन मीटर, जिसका 150 RS/घन मीटर के हिसाब से राजस्व हुआ 1,50,00,000/- | तो सिर्फ एक छोटे से खनन पट्टे में जिसका वार्षिक क्षमता मात्र 50,000 घन मीटर प्रतिवर्ष है, उस पट्टे में 1.5 करोड़ रूपये का गबन हुआ है तो महोदय श्रीमान के पास रिस्तेदारों, कारीबियों एवं भाइयों के नाम पर अनेकों खनन पट्टे है एवं जिन खनन पट्टों की क्षमता 2,50,000/- घन मीटर प्रतिवर्ष है।महोदय ऐसे ही जनपद में श्री श्याम बहादुर सिंह जी की, तो श्री सिंह जी के भाई मिर्जापुर जनपद के पूर्व में भारतीय जनता पार्टी के जिलाध्यक्ष पद पर विराज थे, एवं जनपद में श्री सिंह जी का खनन पट्टा तहसील सदर के ग्राम लहौरा पैती एवं ग्राम अतरी में है, एवं इनके द्वारा अनेकों खनन पट्टों में पर्यावरण स्वछता प्रमाण (Environment Clearance) अंकित उपखनिज की मात्रा से लगभग 5 गुना अवैध खनन कर रहे है। श्री सिंह जी ने अपने खनन पट्टे के क्षेत्र से लगभग 200-300 मीटर बाहर अवैध खनन का कार्य किए है। महोदय पर्यावरण स्वछता प्रमाण (Environment Clearance) में अंकित उपखनिज खनन योग्य 1,00,000 घन मीटर प्रतिवर्ष है परंतु महोदय अपने एवं इनसे जुड़े लगभग हर खनन पट्टे में लगभग 6 गुना लगभग 6,00,000 घन मीटर का खनन कर रहे है। तथा उक्त ग्रामों में जीतने भी खनन पट्टे एवं स्टोन क्रेशर प्लांट है सभी पर्यावरण स्वछता प्रमाण (Environment Clearance) में अंकित मानकों का उल्लंघन कर रहे है एवं मा० सर्वोच्च न्यायालय व आपके आदेशों का खुले आम धज्जिया उड़ाई जा रही है। क्षेत्रीय लोगों कों बार बार परेशान किया जा रहा है।

महोदय ऐसे ही जनपद में श्री राज कुमार सिंह जी (सोनू सिंह) की, तो श्री राज कुमार सिंह जी, उत्तर प्रदेश के मा० विधायक श्री उमा शंकर सिंह जी (विधानसभा रसड़ा, जनपद बलिया) के रिस्तेदार है, एवं जनपद में श्री राज कुमार सिंह जी (सोनू सिंह) का खनन पट्टा तहसील चुनार के ग्राम सोनपुर में है, एवं इनके द्वारा अनेकों खनन पट्टों में पर्यावरण स्वछता प्रमाण (Environment Clearance) अंकित उपखनिज की मात्रा से लगभग 6 गुना अवैध खनन कर रहे है। श्री सिंह जी ने अपने खनन पट्टे के क्षेत्र से लगभग 100-150 मीटर बाहर अवैध खनन का कार्य किए है। महोदय पर्यावरण स्वछता प्रमाण (Environment Clearance) में अंकित उपखनिज खनन योग्य 1,00,000 घन मीटर प्रतिवर्ष है परंतु महोदय अपने एवं इनसे जुड़े लगभग हर खनन पट्टे में लगभग 6 गुना लगभग 6,00,000 घन मीटर का खनन कर रहे है। श्री राज कुमार सिंह जी के ऊपर श्रीमती जिलाधिकारी महोदया एवं खान अधिकारी मिर्जापुर का सीधा हाथ है। श्री सिंह जी वर्तमान समय में मिर्जापुर के अवैध खनन के माफिया है। महोदय श्री सिंह जी के द्वारा जिलाधिकारी महोदया एवं जिला खनन अधिकारी द्वारा मिलकर मिर्जापुर में ग्राम-सभा के जमीन पर मा० विधायक श्री उमा शंकर सिंह जी (विधानसभा रसड़ा, जनपद बलिया) का क्रेशर संचालित है। तथा उक्त ग्रामों में जीतने भी खनन पट्टे एवं स्टोन क्रेशर प्लांट है सभी पर्यावरण स्वछता प्रमाण (Environment Clearance) में अंकित मानकों का उल्लंघन कर रहे है एवं मा० सर्वोच्च न्यायालय व आपके आदेशों का खुले आम धज्जिया उड़ाई जा रही है। क्षेत्रीय लोगों को बार बार परेशान किया जा रहा है।महोदय श्री राज कुमार सिंह (सोनू सिंह) जी एवं जनपद के ही M/S SAHNAJ CONSTRUCTION के मालिक श्री अजय कुमार सिंह (छोटू पटेल) द्वारा मिर्जापुर जनपद में प्रयागराज जनपद के खनन प्रपत्र बेचे जा रहे है। श्री पटेल जी ने अपने खनन पट्टे के क्षेत्र से लगभग 100-150 मीटर बाहर अवैध खनन का कार्य किए है ।। पूरे मिर्जापुर जनपद में मिर्जापुर से ही सटे जनपद प्रयागराज के खनन प्रपत्र अवैध रुपए से खान अधिकारी मिर्जापुर एवं जिलाधिकारी महोदया मिर्जापुर द्वारा 100 रुपये/घन मीटर के कॉमिसन पर बेची जा रही है। उक्त खनन प्रपत्र जाल-साजी में श्री राज कुमार सिंह एवं श्री अजय कुमार सिंह (छोटू पटेल) जी द्वारा सुसंगठित (SYNDICATE) के माध्यम से जनपद के लगभग हर खनन पट्टे पर बेची जा रही है।

महोदय आपको अवगत कराते चले जनपद मिर्जापुर के ही तहसील मड़िहान में, श्री हनुमान पाठक जी जो की मिर्जापुर जनपद से सटे सोनभद्र जनपद में ही पिछले कई वर्ष से खनन विभाग में चपरासी के पद पर पदस्थ है तथा मड़िहान तहसील के अंतर्गत समस्त खदानों के अवैध कार्यों में आपका पूरा सहयोग विभाग के माध्यम से करवाया जाता है। हाल में ही मा० उच्च न्यायालय द्वारा गाँव देवरी तहसील मड़िहान के गाँव को ग्राम सभा का क्षेत्र घोषित किया था। उसके बावजूद श्री हनुमान पाठक के प्रभाव से न तो खनन विभाग द्वारा बंदी की कोई कार्यवाही की गयी और न ही अवैध खनन एवं परिवहन के खिलाफ किसी भी प्रकार की कार्यवाही की गयी। श्री हनुमान पाठक जी का उक्त ग्राम देवरी तहसील मड़िहान में आपका क्रेशर प्लांट एवं रिस्तेदार के नाम खनन पट्टा भी निर्गत है जिसकी जानकारी जिला खनन अधिकारी श्रीमान जितेंद्र सिंह जी को भी है। महोदय आपसे सादर अनुरोध है की उक्त ग्राम समस्त निष्पादित खनन पट्टों की जाँच की जावेगी तो महोदय के समक्ष स्वयं ही श्री हनुमान जी पाठक के प्रभाव से हो रहे अवैध खनन की पोल खुल जाएगी।

महोदय जनपद के ही तहसील लालगंज के ग्राम भूसी पथरहा में भारतीय जनता पार्टी (भा०ज०पा०) के जनपद भदोही के जिला पंचायत अध्यक्ष श्री अनिरुद्ध तिवारी जी का खनन पट्टा है, जिसमें श्री तिवारी जी द्वारा उक्त अधिकारीयों के मिली-भगत से व्यापक रूप से अवैध खनन एवं अवैध प्रपत्र पर अवैध परिवहन का कार्य किया गया है। श्री तिवारी जी को पर्यावरण स्वछता प्रमाण (Environment Clearance) के वर्णित भू-निर्देशांक से कोई मतलब नहीं है। श्री तिवारी से अपने खनन पट्टे के क्षेत्र से लगभग 300-400 मीटर बाहर अवैध खनन का कार्य किए है। जिसमें श्री तिवारी जी ने लगभग 100-150 करोड़ का घोटाला किया है। श्री तिवारी जी भी जिलाधिकारी महोदया एवं खान अधिकारी मिर्जापुर के सुसंगठन (SYNDICATE) का महत्वपूर्ण हिस्सा है।महोदय आपको अवगत करवाते चले प्रार्थी ने कई बार इस अवैध खनन के खिलाफ महोदय को अनेकों पत्रों के माध्यम से इस भयावह स्थिति के बारे में अवगत करवाने का प्रयास किया परंतु जब तक प्रार्थी यह प्रार्थना पत्र लिख रहा है तब तक किसी भी प्रकार की कार्यवाही नहीं किया गया है।

अतः महोदय उक्त प्रार्थना पत्र के माध्यम से हो रहे अरबों रुपयों की राजस्व हानी एवं पर्यावरण क्षति को रोकने का प्रयत्न करे एवं उक्त में सम्मिलित अधिकारीयों एवं नेताओं को उचित दंड देने की कृपा करें। जिससे जनपद का पर्यावरण सुरक्षित रहे एवं जिले के खनिज संपदा का शोषण रुके।"

4. English translation of the *relevant* part of the letter petition made by the Registry of this Tribunal reads as under:-

> *"Subject: Regarding large-scale illegal mining in District Mirzapur, Uttar Pradesh, carried out through the relatives of ruling and opposition leaders and officials, by extracting quantities far in excess of what is permitted in the Environment Clearance, thereby causing severe environmental damage and massive revenue loss amounting to billions of rupees.*
>
> *Respected Sir,*
> *The petitioner wishes to inform you that in District Mirzapur in the State of Uttar Pradesh, at present, due to collusion between politicians and officials, the environment of the state is suffering immense damage, and simultaneously the State Government is facing a massive financial scam amounting to billions of rupees. Sir, there are several areas in the district where both ruling and opposition leaders,*

with the help of senior IAS officers posted in Lucknow, are operating highly organized syndicates involved in illegal mining in Mirzapur. This syndicate operates in such a manner that if any environmentalist provides information about illegal mining or environmental violations to the District Magistrate, a false police case is immediately filed against that environmentalist. In other districts of the state, District Magistrates take cognizance of environmentalists' complaints and take appropriate action, but the present situation in Mirzapur has reached a dangerous state. Despite repeated complaints about illegal mining, the District Magistrate allegedly with the support of high-ranking IAS officers posted in Lucknow-continues to allow illegal mining to flourish, thereby benefiting herself, senior officials, and leaders from both ruling and opposition parties.

In the areas of Ahraura, Sindhora, Dagmagpur, Khamuha Jamti, Sonpur, Bhagouti Dei, Baradih, Kanchanpur, Lahaura Paithi, Bahooti, and Bhusi Patharaha, large-scale illegal mining is being openly conducted under the supervision of the District Magistrate and the District Mining Officer. Illegal extraction is occurring extensively in both tehsils of the district: Chunar and Sadar.

Sir, even a rough estimate reveals the extent of revenue loss to the state. For example, one businessman, Shri Gulab Das Maurya, whose brother was recently named in an FIR for forgery of mining documents in Robertsganj Police Station, District Sonbhadra-FIR No. 0327 dated 05/04/2025 at 23:20 hours, filed by Senior Mining Officer Shri Shailendra Singh. A photocopy of this FIR is attached with this petition. However, despite this, no action has been taken so far; the FIR has been brushed under the carpet.

Shri Gulab Das Maurya is a relative of the Hon'ble Deputy Chief Minister of Uttar Pradesh, Shri Keshav Prasad Maurya. Shri Maurya, along with others, is mining nearly three times the quantity permitted under the Environment Clearance for each of his mining leases. Where the Environment Clearance allows extraction of only 50,000 cubic meters per year, he is extracting nearly 150,000 cubic meters.
In terms of revenue loss, for a mining lease with royalty of 150 per cubic meter, the payable revenue for 50,000 cubic meters is ₹75,00,000. However, by illegally extracting 150,000 cubic meters, the correct royalty payable becomes ₹1,50,00,000. Thus, from just one small mining lease (permitted capacity 50,000 cubic meters per year), a fraud of around 1.5 crore has occurred. Shri Maurya owns multiple mining leases-some with an annual capacity of 250,000 cubic meters-under relatives' and associates' names.

Similarly, Shri Shyam Bahadur Singh, whose brother is a former District President of the Bharatiya Janata Party in Mirzapur, holds mining leases in Lahaura Paiti and Atri villages under Sadar Tehsil. They are illegally mining nearly five times the permitted quantity. They have also mined illegally 200-300 meters outside their lease area. Although their Environment Clearance allows 100,000 cubic meters

per year, they are extracting around 600,000 cubic meters annually. All mining leases and stone-crusher plants in the area are in violation of EC norms, Supreme Court directions, and your Hon'ble Tribunal's orders. The local population is being repeatedly harassed.

Likewise, Shri Raj Kumar Singh (Sonu Singh), a relative of Hon'ble MLA Shri Uma Shankar Singh (Vidhan Sabha Rasra, District Ballia), holds mining leases in Sonpur village under Chunar Tehsil. He is illegally mining nearly six times the permitted quantity-around 600,000 cubic meters per year-despite an EC limit of only 100,000 cubic meters. He has also mined 100-150 meters beyond the lease area. He is considered one of the major illegal mining mafia leaders in Mirzapur, operating with full protection from the District Magistrate and the District Mining Officer. A stone crusher belonging to Shri Uma Shankar Singh is operating illegally on Gram Sabha land in Mirzapur, facilitated by the same officials. All mining leases and stone crushers are violating EC conditions and Supreme Court/NGT directives, and locals are being continuously troubled.

Further, Shri Raj Kumar Singh (Sonu Singh) and Shri Ajay Kumar Singh (Chhotu Patel), owner of M/s Sahnai Construction, have been selling mining passes of Prayagraj district for illegal transportation in Mirzapur. Illegal mining is also being carried out 100-150 meters outside their lease area. Mining passes from Prayagraj district are being illegally sold across Mirzapur with a commission of ₹100 per cubic meter, facilitated by the District Mining Officer and the District Magistrate. These forged passes are being used across nearly all mining leases in the district through a well-organized syndicate.
In Madihan Tehsil, illegal mining activities are being supported by Shri Hanuman Pathak, who has long been posted as a peon in the Mining Department in the neighbouring Sonbhadra district. Even though the Hon'ble High Court declared Devari village under Madihan Tehsil as Gram Sabha land, no action has been taken by the Mining Department to stop illegal mining or transportation. Shri Pathak operates a crusher plant and holds a mining lease in the name of a relative in the same village, with full knowledge of District Mining Officer Shri Jitendra Singh. A proper investigation of the leases in this village will expose the extent of illegal mining conducted under his influence.

In Bhusi Pathraha village under Lalganj Tehsil, Shri Aniruddh Tiwari, the District Panchayat President of Bhadohi district belonging to the Bharatiya Janata Party, operates a mining lease. Shri Tiwari, in connivance with the aforementioned officials, has carried out extensive illegal mining and illegal transportation using illegal documents. Shri Tiwari has no regard for the land coordinates mentioned in the Environmental Clearance Certificate. He has illegal mined 300-400 meters outside the lease area and committed an estimated fraud of ₹100-150 crore. Shri Tiwari is also a major member of the illegal mining syndicate involving the District Magistrate and the Mirzapur Mining Officer.

Sir, the petitioner has repeatedly informed your Hon'ble Tribunal about these dangerous conditions through several letters, but no action has been taken till date.

Therefore, through this petition, the petitioner humbly requests that steps be taken to prevent the enormous revenue loss and environmental destruction, and that appropriate punishment be given to the officials and leaders involved in this illegal activity so that the environment of Mirzapur is protected and the exploitation of mineral resources is stopped."

5. The applicant has not appeared today personally or through authorized representative.

6. We have gone through the original application and documents attached with the same.

7. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

8. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Principal Secretary, Environment, Forest and Climate Change, Government of U.P. (2) Director, Mining and Geology, Government of U.P. (3) District Magistrate, Mirzapur (4) Central Pollution Control Board through Member Secretary, (5) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary (6) Shri Gulab Das Maurya, (7) Shyam Bahadur Singh, (8) Raj Kumar Singh, (9) Ajay Kumar Singh (10) Hanuman Pathak and (11) Anirudh Tiwari who stand impleaded as respondents No. 1 to 11.

9. The Registry is directed to prepare and attach memo of parties to the application.

10. Mr. Bhanwar Pal Singh Jadon, Advocate has appeared and accepted notices on behalf of respondents no. 1 to 3.

11. Addresses of respondents no. 6 to 11 will be mentioned in the memo of parties on furnishing of the relevant information by respondents no. 1 to 3 to the Registry.

12. The Registry is directed to issue notices to respondents No. 4 to 11.

13. Notices are ordered to be served on respondents no. 6 to 11 through District Magistrate, Mirzapur and for this purpose, notices issued to them are ordered to be sent to the District Magistrate, Mirzapur through e-mail for getting service of the same effected on them and sending his report in this regard to this Tribunal within 15 days.

14. Responses by the respondents no. 1 to 11 may be filed within six weeks.

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

16. List on 06.02.2026 for further consideration.

17. The applicant may be informed about the next date of hearing fixed and be asked to join the proceedings physically or through V.C. on that date.

18. A copy of this order be sent to the Regional Officer, Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate, Mirzapur by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

December 04th, 2025
Original Application No. 597/2025
AB

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOAR
क्षेत्रीय निदेशालय, लखनऊ Regional Directorate, Lucknc
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
(Ministry of Environment, Forest and Climate Change, Govt.

File No. : CM-13011/194/2025-LAW-HO-CPCB-HO /663-665 दिनाँक: 15.12.2025

सेवा में

1. उप वन महानिदेशक (केंद्रीय),पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय, केंद्रीय भवन, 11वीं मंजिल, सेक्टर "एच", अलीगंज, लखनऊ – 226024
2. सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड टी सी -12 वी, विभूति खंड गोमती नगर ,लखनऊ -226010
3. जिलाधिकारी मिर्जापुर, जिलाधिकारी कार्यालय, कलेक्ट्रेट परिसर, मिर्जापुर, उत्तर प्रदेश -231001

विषय: मा॰ राष्ट्रीय हरित अधिकरण मे दायर ओ॰ ए॰ संख्या 597/2025 "प्रहलाद सिंह बनाम उत्तर प्रदेश राज्य एवं अन्य" में पारित आदेश दिनाँक 04.12.2025 के अनुपालन मे संयुक्त समिति में नामांकन के संबंध मे।

महोदय,

कृपया उपरोक्त विषयक मा॰ राष्ट्रीय हरित अधिकरण मे दायर ओ॰ ए॰ संख्या 597/2025 "प्रहलाद सिंह बनाम उत्तर प्रदेश राज्य एवं अन्य" में पारित आदेश दिनाँक 04.12.2025 का संदर्भ ग्रहण करे, जिसके अनुसार मा॰अधिकरण ने संयुक्त समिति का गठन किया हैं, जिसमें पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEF&CC), क्षेत्रीय कार्यालय लखनऊ, उत्तर प्रदेश, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड एवं जिलाधिकारी, मिर्जापुर, संयुक्त समिति के सदस्य हैं। केन्द्रीय प्रदूषण नियंत्रण बोर्ड समन्वय एवं अनुपालन हेतु नोडल एजेंसी हैं।

उपरोक्त संदर्भ में उक्त संयुक्त समिति में केन्द्रीय प्रदूषण नियंत्रण बोर्ड का प्रतिनिधित्व करने हेतु श्री अरविंद कुमार ,वैज्ञानिक ''ग'' (+91-9718102385 और ईमेल आई. डी. : arvind.cpcb@gov.in को नामित किया गया है।

अतः आपसे अनुरोध है कि मा॰ राष्ट्रीय हरित अधिकरण के आदेश का समयबद्ध अनुपालन सुनिश्चित करने हेतु अपने विभाग से संबंधित अधिकारी को नामित करने का कष्ट करें, तथा नामित अधिकारी को उक्त मामले में **अग्रेतर कार्यवाही की दिशा के संदर्भ में चर्चा करने हेतु दिनाँक 18.12.2025 (सायं: 4:30 बजे) को निर्धारित वर्चुअल बैठक (https://meet.google.com/axf-jcif-kgw)** में प्रतिभाग करने हेतु निर्देशित करने का कष्ट करें।

भवदीय

(कमल कुमार) 15/12/25
क्षेत्रीय निदेशक

प्रतिलिपि :-

1. क्षेत्रीय आधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, सोनभद्र : कृपया आवश्यक कार्यवाही हेतु।
2. श्री अरविंद कुमार वैज्ञानिक – 'ग ' क्षेत्रीय निदेशालय के॰ प्र॰ नि॰ बो॰, लखनऊ : कृपया आवश्यक कार्यवाही हेतु।
3. प्रभाग प्रभारी, आई॰ पी॰ सी॰ -II प्रभाग, के॰ प्र॰ नि॰ बो॰, नई दिल्ली : कृपया सादर सूचनार्थ।

(क्षेत्रीय निदेशक) 15/12/25

O/C

"पिकप भवन", विभूति खण्ड, गोमती नगर, लखनऊ-226 010 (उ.प्र.)
"PICUP Bhawan", Vibhuti Khand, Gomti Nagar, Lucknow-226 010 (U.P.)
EPABX दूरभाष : 0522-4087600, 4087700
दूरभाष / Tel. : 0522-4087601, 2721915
ई मेल / e-mail : rdlucknow.cpcb@gov.in, cpcb.lucknow@gmail.com

प्रधान कार्यालय/Head
"परिवेश भवन", ईस्ट अर्जुन नगर, दिल्ली-11
"Parivesh Bhawan", East Arjun Nagar, Delhi-1
EPABX दूरभाष/ Tel. : 011-43102030, 22
वेबसाईट/website:http://www.cpcb

भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, लखनऊ
Regional Office, Lucknow
केन्द्रीय भवन, ग्यारवां तल, सेक्टर एच, अलीगंज, लखनऊ–226024
Kendriya Bhawan, 11th Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696
Email : rocz.lko-mef@nic.in, golmoefrolko@gmail.com

File No. XXI/ENV/NGT/CC/210/2025/306

Dated: 12.12.2025

By-Email COURT MATTER
URGENT

To

Member Secretary,
CPCB, New Delhi.
Email: mscb.cpcb@nic.in

Subject: In compliance of the order of Hon'ble NGT, Principal Bench, New Delhi in O.A. 597 of 2025, Shri Prahlad Singh vs State of U.P & Ors- reg:

Sir,

I am directed to refer to the above cited subject matter. In this Original Application (OA), the Applicant has raised Regarding large-scale illegal mining in District Mirzapur, Uttar Pradesh, carried out through the relatives of ruling and opposition leaders and officials, by extracting quantities far in excess of what is permitted in the Environment Clearance, thereby causing severe environmental damage and massive revenue loss amounting to billions of rupees.

The Hon'ble NGT was pleased to pass the order dated 04.12.2025. The relevant para read as:

".....15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following

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due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

16. List on 06.02.2026 for further consideration.. ....."

That to comply the above order, undersigned has been nominated on behalf of MoEF&CC, Regional Office, Lucknow. You may contact on email id. rocz.lko-mef@nic.in & Mobile No. 8004923480.

This is for your perusal & further necessary action.

Yours Sincerely

(Dr. A.K. Gupta)
Additional Director/Scientist 'E'

Copy to:

1. **District Magistrate,Mirzapur. Email:** dmmir@nic.in
2. **Member Secretary,** UPPCB, Lucknow. Email: ms@uppcb.in
3. **Regional Director**, CPCB, Lucknow Email: rdlucknow.cpcb@gov.in
4. **Legal Monitoring Cell,** MoEF&CC, New Delhi. Email: lmc.moefcc@gov.in

(Dr. A.K. Gupta)
Additional Director/Scientist 'E'

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जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0–3589/एम0एम0सी0–30–खनिज/2025–26 दिनांक 17/12/2025

विषय :– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

क्षेत्रीय निदेशक,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
विभूति खण्ड, गोमती नगर,
जनपद लखनऊ।

महोदय,

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :–

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है।

जिलाधिकारी महोदय मीरजापुर के आदेश दिनांक 16.12.2025 द्वारा प्रश्नगत प्रकरण में कार्यवाही हेतु अधोहस्ताक्षरी को नामित किया गया है। तद्नुसार सूचित होने का कष्ट करें।

संलग्नकः–यथोपरि।

17/12/25
(अजय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।
Mob- 9473997999

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. जिलाधिकारी महोदय मीरजापुर को उनके आदेश के अनुपालन में सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
3. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD
T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow -226010
Phone: 2720831, 2720828 Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

संदर्भ सं0. M36046 /सी-2/ Comb.No-763749/25 दिनांक 24-12-25

सेवा में,

सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेशीय
भवन,पूर्वी अर्जुन नगर, नई दिल्ली।

विषय- माननीय एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0-597/2025 श्री प्रहलाद सिंह बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 04.12.2025 के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0-597/2025 श्री प्रहलाद सिंह बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 04.12.2025 का संदर्भ ग्रहण करने का कष्ट करें। मा0 अधिकरण द्वारा पारित आदेश के सुसंगत अंश निम्नवत हैः-

".....15.we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

16. **List on 06.02.2026 for further consideration...."**

मा0 अधिकरण द्वारा उपरोक्तानुसार पारित आदेश में जिलाधिकारी, मिर्जापुर, राज्य प्रदूषण नियंत्रण बोर्ड एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड की एक संयुक्त समिति गठित करते हुये समिति द्वारा वादी की शिकायत का अवलोकन कर, वादी के साथ तथा सम्बन्धित परियोजना प्रस्तावक के प्रतिनिधि के साथ प्रकरण में जांच कर समिति की आख्या 01 माह में मा० अधिकरण में दाखिल किये जाने हेतु निर्देशित किया गया है। उक्त प्रकरण में मा० एन०जी०टी० नई दिल्ली द्वारा प्रकरण में नोडल एजेन्सी केन्द्रीय प्रदूषण नियंत्रण बोर्ड को नामित किया गया है।

उपरोक्त वर्णित आदेश के अनुपालन में राज्य प्रदूषण नियंत्रण बोर्ड की ओर से क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र अथवा उनके द्वारा नामित को संयुक्त समिति का सदस्य नामित किया जाता है, जिनका मो० नम्बर- 9760562020, ई-मेल rosonbhadra@uppcb.in है।

अतः उपरोक्तानुसार ना० अधिकरण द्वारा पारित आदेश दिनांक 04.12.2025 की छायाप्रति संलग्नकर आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

भवदीय,

संलग्नकः यथोपरि।

Digitally signed by
SANJEEV KUMAR SINGH
Date: 23-12-2025
18:49:07

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपिः-

1. मुख्य विधि अधिकारी, (प्रभारी), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि समिति के सदस्यों से समन्वय कर मा0 अधिकरण के उपरोक्त आदेश के अनुपालन में समयान्तर्गत अपेक्षित कार्यवाही सुनिश्चित करते हुए समिति की आख्या ससमय उपलब्ध करायें।

Annexure-3

जिलाधिकारी कार्यालय मीरजापुर

(खनिज अनुभाग)

पत्र सं0-3742/एम0एम0सी0-30-खनिज/2025-26 दिनांक 31/12/2025

विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

1. मे0 आर0के0 कन्स्ट्रक्शन कम्पनी
   प्रो0 श्री राजकुमार सिंह पुत्र श्री विजय प्रताप सिंह
   निवासी गऊघाट थाना कोतवाली शहर मीरजापुर।
2. श्री गुलाब दास पुत्र श्री पारसनाथ
   निवासी कोईरान बाजार अहरौरा
   तहसील चुनार जनपद मीरजापुर।
3. श्री अनिरूद्ध कुमार तिवारी
   पुत्र श्री विक्रमादित्य तिवारी
   निवासी ग्राम चौगुना पोस्ट कड़ोर
   संत रविदास नगर भदोही।
4. श्री श्याम बहादुर सिंह
   पुत्र श्री जवाहिर निवासी डंगहर
   हाइडिल कालोनी, सदर मीरजापुर।
5. मे0 शहनाई कन्स्ट्रक्शन
   प्रो0 श्री अजय कुमार सिंह पुत्र श्री बंसत राम सिंह
   नि0 ग्राम रामपुर सक्तेशगढ़, चुनार मीरजापुर।
6. श्री हनुमान पाठक
   चतुर्थ श्रेणी
   खनिज विभाग, सोनभद्र।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :-

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है तथा जिलाधिकारी महोदय मीरजापुर के आदेश दिनांक 16.12.2025 द्वारा प्रश्नगत प्रकरण में अधोहस्ताक्षरी को नामित किया गया है।

तत्कम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB), नोडल एजेंसी, द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच हेतु तिथि प्रस्तावित की गयी है। अतः आपसे अपेक्षा है कि विषयांकित प्रकरण के सम्बन्ध में निरीक्षण की तिथियों/समय पर अपने से सम्बन्धित खनन पट्टा स्थल पर उपस्थित रहकर अपना पक्ष प्रस्तुत करना सुनिश्चित करें।

31/12/25

(अजय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेपित :-

1. जिलाधिकारी महोदय मीरजापुर।
2. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
5. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद-लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

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जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0– 3753/एम0एम0सी0–30–खनिज/2025–26 दिनांक 02/01/2026

विषय :– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 के अनुपालन के सम्बन्ध में।

श्री प्रहलाद सिंह
पता–अहरौरा, तहसील–चुनार,
जनपद–मीरजापुर–231301

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 597/2025 प्रहलाद सिंह बनाम उ0प्र0 राज्य व अन्य में मा0 अधिकरण द्वारा दिनांक 04.12.2025 को निम्नवत् आदेश पारित किये गये है :–

15. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश दिनांक 04.12.2025 में विषयांकित प्रकरण में Integrated Regional Office, MoEF&CC, Lucknow, Uttar Pradesh, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Mirzapur की समिति का गठन किया गया है तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) को coordination and compliance हेतु नोडल एजेंसी नामित किया गया है तथा जिलाधिकारी महोदय मीरजापुर के आदेश दिनांक 16.12.2025 द्वारा प्रश्नगत प्रकरण में अधोहस्ताक्षरी को नामित किया गया है।

तत्क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB), नोडल एजेंसी, द्वारा दिनांक 06 जनवरी 2026 से दिनांक 08 जनवरी 2026 तक विषयांकित प्रकरण में जॉच हेतु तिथि प्रस्तावित की गयी है। अतः आपसे अपेक्षा है कि विषयांकित प्रकरण के सम्बन्ध में निरीक्षण की तिथियों/समय पर स्थल पर उपस्थित रहकर अपना पक्ष प्रस्तुत करना सुनिश्चित करें।

(अजय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

पत्र संख्या व तद्दिनांक।
प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. जिलाधिकारी महोदय मीरजापुर।
2. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर लखनऊ।
4. क्षेत्रीय अधिकारी इन्टीग्रेटेड क्षेत्रीय कार्यालय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), केन्द्रीय भवन, 5वी मंजिल, अलीगंज लखनऊ।
5. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र।

2.1.26

अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

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Registered

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.in

To,

Shri Raj Kumar Singh,
S/o Shri Vijay Pratap Singh,
R/o Moh- Gaughat, Tehsil- Sadar,
District- Mirzapur-231001

Ref. No. 29 **/Parya/SEIAA/4750/2019** **Date:** 13 **May, 2020**

Sub: Environmental Clearance for Proposed Sand Stone mine at Gata No./Araji No./Plot NO.-1 ka, at Village- Sonpur, Chaunar, Mirzapur, U.P., (Leased Area -2.02 ha.), M/s R.K Construction Company.

Dear Sir,

Please refer to your application/letter dated 18-04-2019, 14-05-2019, 11-01-2020, 02-03-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 05-03-2020 and SEIAA meeting 09-05-2020.

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Sand Stone mine at Gata No./Araji No./Plot NO.-1 ka, at Village- Sonpur, Chaunar, Mirzapur, U.P., (Leased Area -2.02 ha.), M/s R.K Construction Company.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 158/Parya/SEAC/4750/2019 dated 17/07/2019.
3. Public hearing was organized on 20/11/2019. Final EIA report submitted on 11/01/2020.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/34944/2019
2. File No. allotted by SEIAA, UP	4750
3. Name of Proponent	M/s R. K. Construction Company Prop. Shri Raj Kumar Singh S/o Shri Vijay Pratap Singh
4. Full correspondence address of proponent and mobile no.	R/o Moh. – Gaughat, Tehsil – Sadar, District- Mirzapur, Uttar Pradesh
5. Name of Project	Environmental Clearance for Building Stone (Sand stone) mine, at Gata No./Araji No. /Plot no. – 1 Ka, Area – 2.02 ha (4.99 acres) at Village – Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh of M/s R. K. Construction Company
6. Project location (Plot/Khasra/Gata No.)	1 Ka
7. Name of Village	Sonpur
8. Tehsil	Chunar
9. District	Mirzapur
10. Name of Minor Mineral	Building Stone (Sand stone)
11. Sanctioned Lease Area (in ha.)	2.02 ha
12. Max. & Min mRL within lease area	The highest level is 111.70 mRL the lowest level is 104.50 mRL
13. Pillar Coordinates (Verified by DMO)	
14. Total Geological Reserves	3,49,842 m^3
15. Total Mineable Reserves	2,81,484 m^3
16. Total Proposed Production	1,01,000 m^3 (5 Year)
17. Proposed Production/year	20,200 m^3

Pillar No	N	E
A	25° 3' 20.95"	82° 0' 8.28"
B	25° 3' 19.78"	82° 0' 16.64"
C	25° 3' 17.58"	82° 0' 16.19"
D	25° 3' 17.73"	82° 0' 11.32"
E	25° 3' 18.67"	82° 0' 11.28"
F	25° 3' 18.92"	82° 0' 8.21"

18. Sanctioned Period of Mine lease	20 years	
19. Production of mine/day	67 m^3	
20. Method of Mining	Opencast semi- mechanized method	
21. No. of working days	300	
22. Working hours/day	8 hrs	
23. No. of workers	52	
24. No. of vehicles movement/day	08	
25. Type of Land	Govt./Non Forest Land	
26. Depth of Mining	12 m	
27. Nearest metalled road from site	0.51 Km	
28. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.52 KLD @ 10 lpcd
	Suppression of dust	11.52 KLD @1.0 L for 1 sqm (2 time a day)
	Plantation	0.40 KLD @ 1.0 lit/plant
	Total	12.44 KLD
29. Name of QCI Accredited Consultant with QCI No period of validity.	Paramarsh (Servicing Environment and Development) 118 01 May 2021	
30. Any litigation pending against the project or land in any court	No	
31. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-3744 dated 28.02.2020	
32. Details of Lease Area in approved DSR	Page No- 11, Sr. No- 11	
33. Proposed CER cost	Project cost – 47.48 Lakh rannum CER – 0.97 Lakh (2% of Total Cost)	
34. Proposed EMP cost	Capital Cost- 12.37 Lakh Recurring Cost- 1.20 Lakh	
35. Length and breadth of Haul Road	0.96 km. and 9m	
36. No. of trees to be planted	400	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category -1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 05-03-2020) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 09-05-2020) has decided to grant the Environmental Clearance to the title project for collection of 20,200 m^3 per year is proposed lease area 2.02 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO, monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and

frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.

7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, GoI, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA,U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. If the project is located in the notified area for groundwater extraction then new well shall not be created for abstraction of ground water and water supply shall be ensured from legally permissible sources.
4. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
5. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
6. The Environmental clearance will be co-terminus with the mining lease period.
7. Explosive cannot be stored on the site.
8. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
9. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
10. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
11. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
12. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
13. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow every year.
14. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoE&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
15. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
16. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
17. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
18. Rain water harvesting shall be undertaken to recharge the ground water source.
19. Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
20. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
21. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.
22. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de- silted at regular intervals.
23. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow and U.P.

Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.

24. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
25. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
26. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
27. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
28. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
29. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
30. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
31. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
32. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board on six monthly basis.
33. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
34. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
35. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
36. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
37. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central

Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.

38. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
39. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
40. Project Proponent shall explore the possibility of using solar energy where ever possible.
41. Commitment towards CER has to be followed strictly.
42. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
43. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
44. The blasting will be done only after getting the permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/4750/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Mirzapur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

Annexure-5

SCHEME OF MINING
WITH
PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Rule(s) 35 (4) of U.P. Minor Mineral Concession Rule 2021)

OF

BUILDING STONE SAND STONE MINE (GATA NO.- 1Ka)

VILLAGE- SONPUR, TEHSIL- CHUNAR,

DISTRICT- MIRZAPUR, STATE-UTTAR PRADESH

LEASE AREA- 2.02 Hact (5.0 Acre) (FOREST –NIL , NON-FOREST 2.02 Hact (5.0 Acre)

LEASE PERIOD TEN YEARS- 09.11.2020 TO 08.11.2030,

PLAN PERIOD -FIVE YEARS (FOR 60 MONTHS)

LESSEE

M/S R.K. CONSTRUCTION COMPANY

PROP.- SH. RAJKUMAR SINGH S/O SH. VIJAY PRATAP SINGH

R/o- Vill.- Gaughat, Thana – Kotwali Shahar,

Distt.- Mirzapur U.P.

Digitally signed by Kamlesh Kumar Roy
Date: 2023.12.14 15:56:16

PREPARED BY

Indra Singh

RQP/UPDGM/011/2019

Mobile No. 91-9415022193

INDRA SINGH
RQP/UPDGM/011/2019

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INDRA SINGH

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INDRA SINGH

INTRODUCTION

The lease area of - 2.02 Hact (5.00 Acre) is granted to **M/S R.K. CONSTRUCTION COMPANY, PROP.- SH. RAJKUMAR SINGH S/O SH. VIJAY PRATAP SINGH, R/o- Vill.- Gaughat, Thana – Kotwali & city Mirzapur , Distt.-Mirzapur U.P.** and the lease deed executed on 09.11.2020 for a period of Ten years from 09.11.2020 TO 08.11.2030 under U.P. Minor Mineral (Concession) Rule 1963. **(Annex.1 &2)** for the extraction of **20200 m^3** Building Stone Sand Stone in village- Sonpur, Khasra No.-1ka, Tehsil- Chunar, District-Mirzapur, U.P.**(Annex.1).**

Mining Plan for the quantity of **20200m^3 is approved vide letter no. 2185 /M.P/16 , dated 18.12.2018 (Annex.2) &** Environmental Clearance for the quantity of **20200m^3**/ Annum is granted from SEIAAU.P, vide letter 29/Parya/SEIAA/4750/2019, Dated 13.05.2020 (**Annex.3) Hence, this Scheme of mining with Progressive Mine Closure Plan is now being submitted under Rule (s) 35 (6) &(7) of U.P. minor mineral (concession) Rules 2021 for the next five year period (60 Months) for the same quantity of 20200m3 Sand stone, as approved in previous Mining Plan,**

The history of lease area grant, ownership etc. is as below:

S. No.	Particular	Details
1.	Letter no/date of lease execution & lease period	Lease deed is executed on **09.11.2020 for a period of Ten years from 09.11.2020 TO 08.11.2030 (Annex.1)**
2.	Date of first opening	**09.11.2020**
3.	Letter no/date of first mining proposal & lapse period	Mining Plan with Progressive Mining Plan for the quantity **of 20200m^3 was approved vide letter no. 2185 /M.P/16 , dated 18.12.2018 (Annex.2)** Now this Scheme of Mining with Progressive Mine Closure Plan is being submitted for the same quantity **20200m^3/ Annum** for the next five year period under Rule (s) 35 (6) &(7) of U.P. minor mineral (concession) Rules 2021
4.	Status of Environmental clearance	As per Notification dated 14.09.2006 of MoEF Environmental Clearance for the quantity of **20200m^3/ Annum is granted from SEIAA U.P, vide letter 29/Parya/SEIAA/4750/2019, Dated 13.05.2020**

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1.0 GENERAL:

A) NAME OF THE LESSEE WITH COMPLETE ADDRESS:

M/S R.K CONSTRUCTION COMPANY ,

PRO. SH RAJ KUMAR SINGH S/O SH. VIJAY PRATAP SINGH

R/o Vill.- Gaughat, Thana – Kotwali & city Mirzapur , Distt.-Mirzapur U.P

B) STATUS OF LESSEE: Proprietorship Firm.

C) MINERAL WHICH ARE OCCURRING IN THE AREA & WHICH LESSEE INTENDS TO MINE: Building Stone (Sand stone)

D) Period for which the mining lease is granted: The mining lease deed is executed on 09.11.2020 for a period of Ten years from 09.11.2020 TO 08.11.2030 **(Annexure No.1).**

E) Name of R.Q.P. preparing the Mining Plan:

Mr. Indra Singh
9-B/205 Vrindavan Yojana,
Rai Barely Road Lucknow-226025
Mobile No. 9415022193
Email: singhindra66@gmail.com
RQP/UPDGM/011/2019 (Annexure No. 5).

F) Name of prospecting agency:

The lease area is prospected by Directorate of Mines & Geology and given the consent for extraction of mineral.

G) Reference no & date of grant/communication received from the State Govt.

- ✓ Lease deed is executed on 09.11.2020 for a period of Ten years from 09.11.2020 TO 08.11.2030 under U.P. Minor Mineral (Concession) Rule 1963. **(Annexure No. 1)**
- ✓ **Mining Plan** for the quantity of **20200m^3 was approved vide letter no. 2185 /M.P/16 , dated 18.12.2018 (Annex.2)**
- ✓ Environmental Clearance for the quantity of **20200m^3/ Annum is granted from SEIAA U.P, vide letter 29/Parya/SEIAA/4750/2019, Dated 13.05.2020**
- ✓ Demarcation report & verified map **(Annexure -4)** by Mining Officer of all corner pillars.

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2.0 LOCATION AND ACCESSIBILITY:

(a) Details of area (with location map): Lease area is connected by Mirzapur – Varanasi National Highway No. 7. Further, Chunar – jamui-Ahrora link road connect the area. The lease area is about 47 Km. from Mirzapur. The Ahrora town is about 5 kms in east from the lease area . About 1.5km kacha road leads to the lease area. **(Plate No.1 &2)**

District and State: **Mirzapur Uttar Pradesh**
Village: **Dhuria**
Khasra No. **1ka**

Lease Area (Hact.): **2.02 hact. (5.00 Acre)**

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) Ownership/Occupancy: The land is owned by State Govt. & State Govt. has given their consent for the exploitation of Sand stone. The lease area is free from forest land.

Existence of public road / railway line, if any nearby and approximate distance: Lease area is connected by Mirzapur – Varanasi National Highway No. 7. Further, Chunar – jamui-Ahrora link road connect the area. The lease area is about 47 Km. from Mirzapur. The Ahrora town is about 5 kms in east from the lease area . About 1.5km kacha road leads to the lease area. **(Plate No.1 &2)** Nearest railway station Chunar is about 20 km

Toposheet No. with latitude and longitude: Topo Sheet No is 63K/16. 63O/4 **(Plate No . 2)**

The boundary pillars have been given at the corners of lease area. The GPS reading given in Demarcation report & verified map **(Annexure -4)** by Mining Officer of all corner pillars is given below

Table No.1

Pillar No	N	E
A	25° 3' 17.60"N	83° 0' 18.64"E
B	25° 3' 15.61"N	83° 0' 18.08"E
C	25° 3' 16.09"N	83° 0' 12.42"E
D	25° 3' 17.18"N	83° 0' 12.59"E
E	25° 3' 17.68"N	83° 0' 08.69"E
F	25° 3' 19.55"N	83° 0' 09.04"E

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GPS reading of all corners pillars is shown in **Plate No. 3.**

Land use Pattern (Forest agricultural, Barren,

The area exhibits stony, isolated hillock topography. It falls under barren land. The existing land use pattern is tabulated as below

Table No.2

Sr. No.	**Land use**	**Agriculture land (Hact.)**	**Forest Land** (Hact.)	**Barren land** (Hact.)	**Grazing Land** (Hact.)
1	Mining pits Quarry	-	-	1.914	-
2	Approach Road	-	-	0.101	-
3	Dumps	-	-	Nil	-
4	Office, Rest Shelter etc.	-	-	Nil	-
5	Balance undisturbed land	-	-	0.005	-
	Total	-	-	**2.02**	-

b) Attach a general location map and vicinity map showing area boundaries and existing proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available the area should shown on an accurate sketch map on a scale of 1:50000: Location map attached showing lease (**Plate No. 1**)

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INFRASTRUCTURAL – FACILITIES:

i) Roads:

Lease area is connected by Mirzapur – Varanasi National Highway No. 7. Further, Chunar – jamui- Ahrora link road connect the area. The lease area is about 47 Km. from Mirzapur. The Ahrora town is about 5 kms in east from the lease area . About 1.5km kacha road leads to the lease area. **(Plate No.1 &2)**

ii) Power:

Sonpur and surrounding villages already receiving electric power. About 90% villages in 5 Km. buffer zone are electrified.

iii) Water:

Surrounding villages have numbers of wells & bores, which provide drinking water to villagers.

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iv) Transport:

Regular bus services & local jeeps are available from chunar up to Ahrora. The lease area is about 47 Km. from Mirzapur. The Ahrora town is about 5 kms in east from the lease area . About 850m kacha road leads to the lease area.

v) Land Use:

The lease area forms moderate slopes stony topography which is waste land. However, on plain land cultivation is practiced. This cultivation is rain fed and other source of irrigation is tube wells available in the area.

vi) Places of Tourist Interest: Chunar fort is about 22 km**.**

vii) Health Facilities: Primary health centre (PHC) Medical shops and private clinics are in Ahrora. Govt. Hospital is in Mirzapur which is about 47 km from the area.

viii) Education facilities: Education facilities up to high school & intermediate are available in Ahrora. For higher education students go to Varanasi & Mirzapur **.**

ix) Dak Bunglow: The nearest PWD dak bunglow is situated in Ahrora**.**

x) Rail head: The nearest railway station is at Chunar which is about 22 km from the lease area.

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3.0 GEOLOGY AND EXPLORATION:

a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

3.1 PHYSIOGRAPHY:

The 5.0 Km. buffer zone of the area lies in Survey of India's Topo sheet No. 63K/16. 63O/4. The area is dominated by boulders and in situ outcrops of Lower Kaimur Sand stone. General slope of the area is from North -east to South-West directions. No seasonal perennial drainage exists within the lease area. However, Jirgo Jheel lies in south-west of the area within the 5Km periphery which is a large stagnant water body in the area from where several canals have been drown to irrigate the agriculture land. The physiography of lease area is shown in key Plan **(Plate No. 2).**

Due to past mining the lease is degraded in to a single pit measuring 290mX 66m,& the depth of pit it is about 6-09 m deep. The highest points in the leasehold is 133 mRL in NW at pillar "F" while, lowest 125 mRL in South -East near pillar, "B" while deepest pit RL is 120 mRl. General slope of the area is from NW to South -east. The topography of lease area is shown in **Plate No. 3.**

3.2 REGIONAL GEOLOGY:

The general succession of the area is as follows:

The general succession of the area is as follows:

Kaimur Group	Upper Kaimur	Dhandrol Quartzite	920m
		Scarp sand stone & conglomerates	180m
	Lower Kaimur	Vijaygarh shale	50m
		Upper Quartzite	45m
		Susnai conglomeratic Braccia	
		Silicified shale	30m
		Lower Quartzite	30m
	---------- Unconformity ----------		
		Rohats limestone	170- 180m
	Kheinjua sub group	Glucomitic sand stone	100m
Semari Group		Fawn dolomitic lime stone	150m
		Olive shale	30m
		Porcellinite	100m
		Kajrahat Limestone	630m
		Pathrawa Sandstone &Angari Shale	
		Basal Conglomerates	180m
	---------- Unconformity ----------		
Bijawar Group	Phyllite & Quartzite with Lenticular Cabonates		

join sets have been measure in sand stone.

Joints	**Direction**	**Degree**
J1	120 N	15(bedding plane)
J2	160 N	85
J3	150 N	65

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c) DETAILS OF EXPLORATION:

a) Already carried out in the area:

Due to past mining the lease is degraded in to a single pit measuring 290mX 66m,& the depth of pit it is about 6-09 m deep. . The dimensions of pit is as under-

Pit No	Pit dimension (average in m.)	Shape	Area Broken in Hact..
Pit 1	118mX 48m X 9-13 m deep	Irregular	1.914

The location of pits is shown in **Plate No. 3.**

b) Proposed to be carried out:

In future the area shall be explored with three bore holes to ascertain the grade & depth persistency of sand stone. The year wise future exploration programmed is as below in table -3

TABLE NO.3

Year	Bore hole	Angle & Depth	Location
I	B-1	Vertical 30m	At the intersection of local coordinates N 86& E 35
II	B-2	Vertical 25m	At the intersection of local coordinates N 56& E340

The position of proposed bore hole is shown in **Plate No. 3.**

RESERVE ESTIMATION

Basis of estimation of reserves:

i) The geological reserves have been computed through cross sectional area method.

ii) The area of each section is multiplied by the strike influence to get the volume. The strike influence of the sections are 31 & 40m.

ii) Due to past mining, the area is opened at various places along the slope & depth of pits various 6m to 09m from surface & maximum depth of quarry has reached up to 120mRL. On the basis of the depth of adjoining area pits, all the quantities of sand stone up to depth of 65 mRL from surface has been considered under proved category. Further 5m depth below proved layer has been considered as probable.

Surface plan **&** Geological Plan of the area is shown in **Plate No. 3.** and Geological sections are depicted in **Plate No. 4.**

The category-wise reserves are given in **Table No. 4.**

Economic axis: Due to past mining the mineral produce is patiya, boulder & gitti grade having no problem selling in the market. The road is near the mine site & mineral shall be loaded manually into trucks & transport to demand site. State Govt. has given their consent for the exploitation of mineral. On the basis of feasibility study, economic viability of lease area has been established & mineral is economic viable, therefore economic axis has been considered as E1.

Feasibility Status: Feasibility study has been carried out & is considered to be feasibility status. A feasibility study provides a preliminary assessment with a level of confidence as compared to that of feasibility study. Hence feasibility axis under UNFC code has been considered as F1. No Geophysical studies have been carried out, therefore feasibility axis has been considered as F1.

Geological axis: General exploration was carried out by mining pits sand stone was encountered in excavated pit within lease area. The maximum depth of pit has reach up to 09m. Therefore geological axis has been taken as G1 category. On the basis of above assumptions' following UNFC classification for each category of mineral reserve is as below:

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ULTIMATE PIT DEPTH OF RESERVE CALCULATION

CATEGORISATION OF GEOLOGICAL RESERVE Measured Mineral Resources (331)							
Section Line	**Area m2 (111)**	**Area m2 (211)**	**Strike Influence (m)**	**Volume (m3)**		**Total Quantity (m3) (1.5 Swell factor)**	
				111	**211**	**111**	**211**
1-1'	12899	5078	31	399869	157418	599803	236127
2-2'	13238	4974	40	529520	198960	794280	298440
Total				929389	356378	**1394083**	**534567**

INDICATED MINERALRESOURCE(332)							
Section Line	**Area m2 (122)**	**Area m2 (222)**	**Strike Influence (m)**	**Volume (m3)**		**Total Quantity (m3) (1.5 Swell factor)**	
				122	**222**	**122**	**222**
1-1'	716	740	31	22196	22940	33294	34410
2-2'	713	732	40	28520	29280	42780	43920
Total				50716	52220	**76074**	**78330**

CATEGORY	MINERAL RESERVE (m3)
111	1394083
122	76074
Total	**1470157**

Categorization of Reserves

Proved Reserves: (111)

The bottom of quarry is 120mRL & Sand stone is exposed & persists in depth.

Out crops of Sand stone exists from top to bottom, On the basis of the depth of adjoining area pits, all the quantities of Sand stone up to depth of 80mRL from surface has been considered under proved category.

Probable Reserves: (122)

All the quantities of Sand stone occurring up to 5m below the proved layer has been considered as probable reserves.

Feasibility Mineral Resources (211): Reserved blocked in barrier ultimate pit limit under proved reserves has been considered as 211.

The demonstrated reserves of proved of categories were estimated through benches drawn on the geological sections. The benches were drawn from the ultimate pit limit. The area of each bench level drawn in each section line has been calculated and this area is multiplied by the strike influence to get the volume. The volume is multiplied by the bulk density to get the tonnage.

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Summary of Reserves:

Classification	Code	Quantity (m^3) Recoverable	Grade
A) Mineral Reserves			
1) Proved Mineral Reserves	111	**1394083**	Sand stone, Gitti, Boulder
2) Probable Mineral Reserves	122	**76074**	Sand stone, Gitti, Boulder
B) Remaining Resources			
1)Feasibility MineralResources	211	**534567**	Sand stone, Gitti, Boulder
2)Pre-Feasibility MineralResources	222	**78330**	Sand stone, Gitti, Boulder
Total		**2083054**	

D) MINEABLE RESERVE:

(i) **MINEABLE RESERVE DEPLETED IN FIRST PLAN PERIOD-(YEAR WISE)**

S.NO.	YEAR	TOTAL QUANTITY MINE OUT (m3)
1	**09.11.2020 TO 08.11.2021**	**20200**
2	**09.11.2022 TO 08.11.2022**	**20200**
3	**09.11.2022 TO 08.11.2023**	**20200**
	TOTAL	**60600**

(ii) **MINEABLE RESERVE RE-CALCULATED AS ON DATE –08.11.2023**

Bench height and width 6m has been drawn in geological sections to calculate the mineable reserves of Sand stone. The area of each bench level has been calculated & multiplied by its bench height to get the volume. The mineable reserve is given in Table No. 5

Table No.5

Bench	Volume(M^3)
Road cutting from 129-125	1152
125	74250
Road cutting from 125-119	2592
119	91129
Road cutting from 119-113	2592
113	67770
Road cutting from 113-107	2592
107	28800
Road cutting from 107-101	2592
101	13572
Total	**287041**

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4.0 MINING:

4.1) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

a) Existing Method of mining:

Due to past mining the lease is degraded in to a single pit measuring 290mX 66m,& the depth of pit it is about 6-09 m deep. . The dimensions of pit is as under-

Pit No	Pit dimension (average in m.)	Shape	Area Broken in Hact..
Pit 1	290mX 66m X 6-9 m deep	Irregular	1.914

b) Proposed method of mining:

- It shall be semi- mechanized opencast mine. Lessee shall obtained the permission for deployment of Machinery form The Director General of Mines Safety (DGMS),Varanasi Region, Varanasi, U.P under regulation 106(2) (b) of Mines Act 1961.
- Excavator / L & T Kamastu 200 OR Hundai-210 (1.2M³) with detachable hammer device shall be deployed for excavation, breaking & loading of material into Tata tippers.
- Deep hole Drilling shall be carried out with 110mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.
- The height of running bench shall not be >1.5 m whereas width of the bench shall be >10m
- The bench height & width for closing benches shall be kept 3m with face slopes 60°, maintaining overall slope of 45°.
- The proposed targeted production for four years has been **20200M³.**/annum which shall be supplied to the crusher plant as per the market demand. Hence it is expected that about **101000M³** of production shall be achieved in next fifth years
- . Indicated quantum of development & tonnage & grade of production for ensuing fifth years plan period is expected as in table no.6 **(Plate No. 5-9)**

Table No.-6

Year	Overburden (M³)	ROM Sand stone (M³)	Sub grade mineral	Mineral reject	Ore to overburden ratio
I	Nil	20200	Nil	Nil	Nil
II	Nil	20200	Nil	Nil	Nil
III	Nil	20200	Nil	Nil	Nil
IV	Nil	20200	Nil	Nil	Nil
V	Nil	20200	Nil	Nil	Nil
Total	Nil	**101000**	Nil	Nil	Nil

- During the course of mining, bench height of running face will be kept 3.0m width of benches shall be kept > 10m with face slope 60^0. 15400m^2 area shall be covered. Haul road having width 6m & gradient 1:16 shall be re –oriented& made to open the working pits.

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- The entire leasehold consisting sand stone having no soil cover except, thin cover of red morrum/ soil. All the ROM extracted shall be used in making aggregate. Therefore, generation of soil and waste material will be nil & no provision has been given for separate stacking of top soil & waste material. 5% provision of total excavation of sand stone has been considered as mining loses & various & other geological factors on the basis of past mining experience.
- During next fifth years 125mRl benches will be mine out completely as well as part of 119mRL bench shall be mine out & about 1.54Hact.s of area will be cover.
- No mining & allied activities shall be carried out with in 7.5m barrier zone ,
- Apart from the dumps, top soil stack, sub grade stacks etc. shall not be stacked with in 7.5m strip. Only plantation of local species shall be done to develop green belt all along.

C) Year wise Development and Production

i) Development and Production in Ist Year

- The production target for the year has been kept **20200M³/ annum .**
- Before stat the mining, the area will be fenced out completely to avoid any inadvertent entry as well as for the safety of the workers in high mining faces.
- To achieve the production, the mining faces will open from top to downward.
- An haul road 6m wide will be made at 1:16gradient from 129-125 mRl . ROM produced during road cutting will be added in total production & part of 125 mRl bench shall be worked out to achieve the production..
- The maximum advancement of benches shall be from east to west directions & orientation of benches shall also be in same direction.
- The working face length will be kept 20-30m in staggered manner. The width of closing benches shall be kept 6m, height of benches shall be 6.0m with face slope 60°.
- The table given below show the face length, face advancement, width, height, volume, & total ROM at each bench level: The pit position & section showing advancement of benches is shown in **Plate no. 5**
- The opening recoverable reserves, ROM of Sand stone, saleable quantities of sand stone & balance recoverable reserves is as below:

TABLE NO.7

Bench/ Road level (mRl	Opening recoverable reserves (M³)	Length (m)	Width (m)	Height (m)	Swell factor	Extracted ROM (M³)	Balance recoverable reserve (M³)
Road cutting 129-125	1152	64	6.0	2.0	1.5	1152	-
125	74250	101	32	4.0	1.5	19048	55202
Total	**75402**					**20200**	**55202**

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ii) Development and Production in IInd Year:

- The production target for the year has been kept **20200M³/ annum .**
- In this year, the mining will be continue on 125mRl bench & shall be worked out to achieve the production .**(Plate No. 6).**
- The maximum advancement of benches shall be from east to west directions & orientation of benches shall also be in same direction.
- The working face length will be kept 20-30m in staggered manner. The width of closing benches shall be kept 6m, height of benches shall be 6.0m with face slope 60°.
- The pit position & section showing advancement of benches is shown in **Plate no. 5** .
- The table given below show the face length, face advancement, width, height, volume, & total ROM at each bench level:
- The opening recoverable reserves, ROM of Sand stone, saleable quantities of sand stone & balance recoverable reserves is as below:

TABLE NO.8

Bench/ Road level (mRl	Opening recoverable reserves (M³)	Length (m)	Width (m)	Height (m)	Swell factor	Extracted ROM (M³)	Balance recoverable reserve (M³)
125	55202	54	63	4.0	1.5	20200	35002
Total	**55202**					**20200**	**35002**

Pit position & pit section showing advancement of benches during the year is shown in **Plate No. 6.**

iii) Development and Production in IIIrd Year:

- The production target for the year has been kept **20200M³/ annum .**
- In this year, the mining will be continue on 125mRl bench shall be worked out partially to achieve the production of sand stone **20200M³/ annum (Plate No. 7)**
- The maximum advancement of benches shall be from east to west directions & orientation of benches shall also be in same direction.
- The working face length will be kept 20-30m in staggered manner. The width of closing benches shall be kept 6m, height of benches shall be 6.0m with face slope 60°.
- The table given below show the face length, face advancement, width, height, volume, & total ROM at each bench level:
- The opening recoverable reserves, ROM of Sand stone, saleable quantities of sand stone & balance recoverable reserves is as below:

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TABLE NO.9

Bench/ Road level (mRl	Opening recoverable reserves (M^3)	Length (m)	Width (m)	Height (m)	Swell factor	Extracted ROM (M^3)	Balance recoverable reserve (M^3)
125	35002	72	47	4.0	1.5	20200	14802
Total	**35002**					**20200**	**14802**

The pit position & pit section showing advancement of benches during the year is shown in **Plate No. 7.**

Development and Production in IVth Year:

- The production target for the year has been kept **20200M^3/ annum .**
- To achieve the production, the mining will be continue on 125mRl bench and will be mine out completely.
- An haul road 6m wide will be made at 1:16gradient from 125-119 mRl . ROM produced during road cutting will be added in total production.
- Again, part of 119mRl bench shall be worked out to achieve the production **(Plate No. 8)**
- The maximum advancement of benches shall be from east to west directions & orientation of benches shall also be in same direction.
- The working face length will be kept 20-30m in staggered manner. The width of closing benches shall be kept 6m, height of benches shall be 6.0m with face slope 60°.
- The table given below show the face length, face advancement, width, height, volume, & total ROM at each bench level:
- The opening recoverable reserves, ROM of Sand stone, saleable quantities of sand stone & balance recoverable reserves is as below:

TABLE NO.10

Bench/ Road level (mRl	Opening recoverable reserves (M^3)	Length (m)	Width (m)	Height (m)	Swell factor	Extracted ROM (M^3)	Balance recoverable reserve (M^3)
125	14802	48	52	4.0	1.5	14802	
Road cutting 125-119	2592	96	6.0	3.0	1.5	2592	-
119	91129	04	43	5.5	1.5	2806	88323
Total	**108523**					**20200**	**88323**

Development and Production in Vth Year:

- The production target for the year has been kept **20200M^3/ annum .**
- To achieve the production, the mining will be continue on 119mRl bench and will be mine out partially to achieve the production **(Plate No. 9)**

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- The maximum advancement of benches shall be from east to south- directions & orientation of benches shall also be in same direction.
- The working face length will be kept 20-30m in staggered manner. The width of closing benches shall be kept 6m, height of benches shall be 6.0m with face slope 60°.
- The table given below show the face length, face advancement, width, height, volume, & total ROM at each bench level:
- The opening recoverable reserves, ROM of Sand stone, saleable quantities of sand stone & balance recoverable reserves is as below:

TABLE NO.10

Bench/ Road level (mRl	Opening recoverable reserves (M^3)	Length (m)	Width (m)	Height (m)	Swell factor	Extracted ROM (M^3)	Balance recoverable reserve (M^3)
119	88323	51	49	5.5	1.5	20200	68123
Total	**88323**					**20200**	**68123**

d) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The composite plan & section showing layout of benches are shown in **Plate No. 8.** The entire lease hold having sand stone out crop with no soil cover. The waste to be generated in pockets along the joint plain shall be excavated and shall be use in making aggregates. The soil shall be used for the purpose of plantation while some waste shall be spread over the approach roads for the maintenance during next fifth years. All quantities of khanda ,gitti, boulders to be exploited shall be used for making aggregates &shall be supplied directly to the demand site.

e) Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.

It is an existing mine & mine shall be fully developed systematically by the end of Plan period . The total mineable reserves are **287041M³** with proposed rate of production **20200M³/ annum .** of sand stone per annum .The expected life of mine with above proposed target comes out approximately **14 years**

f) **Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.**

4.2 CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

Exploration as on date: Almost entire area has been exposed due to past mining. Due to past mining the lease is degraded in to a single pit measuring 290mX 66m,& the depth of pit it is about 6-09 m deep. . The dimensions of pit is as under-

TABLE NO.11

Pit No	Pit dimension (average in m.)	Shape	Area Broken in Hact..
Pit 1	290mX 66m X 6-9 m deep	Irregular	1.914

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Exploration during plan period: Proposed to be carried out:

In future the area shall be explored with two bore holes to ascertain the grade & depth persistency of sand stone. The year wise future exploration programmed is as below in table -12

TABLE NO.12

Year	Bore hole	Angle & Depth	Location
Ist	B-1	Vertical 30m	At the intersection of local coordinates N 86& E 35
IInd	B-2	Vertical 25m	At the intersection of local coordinates N 56& E340

The position of proposed bore hole is shown in **Plate No. 3.**

c) Ultimate shape & size of pit:

The ultimate shape of pit by the end of plan period shall be same as the shape of area except 7.5m barrier. Size by the end of plan period shall be 1.54Hact. having length 275m & width of 56 m & average depth 10m bgl & in conceptual 28mbgl ..

d) Conceptual Development:

Mining will be by opencast semi-mechanized means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Size by the end of conceptual period shall be as same to plan period 1.54Hact. having length 275m & width of 56 m &except depth & 28mbgl in conceptual period .Details of the area are as follows:

Total, 101000M³. Quantities of sand stone shall be exploited by the end of fifth years at the rate of **20200M³/ annum .** & mining pit shall reach up to a depth of 119 mRl in fifth years whereas, in the conceptual period further up to a depth of 101 mRl . Therefore, fifth years development composite plan and &conceptual plan have been prepared separately. The geometry of pit as on date & at the end of plan period & at the end of conceptual period is given below in table no.13

TABLE NO.13

Period	Pit No	Pit dimension (average in m.)	Shape	Area Broken in Hact..
As on date	Pit 1	290mX 66m X 6-9 m deep	Irregular	1.914
At the end of plan period		275m x 56m x 10mbgl	Irregular	1.54
At the end of conceptual Period		275m x 56m x 28mbgl	Irregular	1.54

e) Plan period: - Whole the lease area within 7.5m barrier zone shall be developed in one pit by bench formation during plan periods & dimension of pit will be 275m x 56m x 10mbgl deep along the slope in plan period. The depth of the pit will be confined to 119mRL in plan period. The height & width of benches shall be kept 6.0 m. slope of faces shall be kept 60 deg. **101000M³.** sand stone shall be generated during plan period at the rate of **20200M³/ annum** The minor mineral exists within the entire lease area shall be used in making aggregate

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therefore, generation of waste shall be nil. Worked out area will matured for rehabilitation & plantation shall be done simultaneously. Composite & conceptual plan have been prepared as **Plate No.9**

f) **Conceptual plan: :** - Whole the lease area within 7.5m barrier zone shall be developed in one pit by bench formation during conceptual periods & dimension of pit will be 275m x 56m & 28mbgl in conceptual period. The depth of the pit will be confined to 101 mRl in conceptual period. The height & width of benches shall be kept 6.0 m. slope of faces shall be kept 60 deg. **287041 M³.** sand stone shall be generated during conceptual period at the rate of **20200M³/ annum.** The minor mineral exists within the entire lease area shall be used in making aggregate therefore, generation of waste shall be nil. Worked out area will matured for rehabilitation & plantation shall be done simultaneously. & conceptual plan have been prepared as **Plate No.11**

4.3 Anticipated life of mine

Total mineable reserves as on date are of the tune of **287041M³,** with proposed rate of production of **20200M³ ./Year** of sand stone per annum .The expected life of mine with above proposed target comes out approximately **14 years**

4.5 Reclamation/Rehabilitation:

The mined out area & reclamation /rehabilitation as on date, at the end of plan period & at the end of conceptual period is given below in table no.14

TABLE NO.14

	Area broken (Hact.)	Area for rehabilitation of benches (Hact.)	Quantities of soil to be spread over the benches for rehabilitation (M³)
As on date	1.914	Nil	Nil
End of plan period	1.54	Nil	Nil
End of conceptual period	1.54	Nil	Nil

Benches from 125- 119 mRl shall be mine out by the end of fifth year & 119-101 mRl benches will be mine out during conceptual period, Whereas 101 mRl bottom bench shall be left open to percolate water to recharge local water table.

4.6 Post Mining Land use:

I - Land use -The land use at present, at the end of plan period and at the end of conceptual period is given below in table no.15

TABLE NO.15

Sl. No	Head	At present (Hact.)	At the end of plan period (Hact.)	At the end of conceptual period of mine (Hact.)
a)	Total area excavated (broken)	1.914	1.54	1.54
b)	Area fully mined out	Nil	1.54	1.54
c)	Area fully rehabilitated by afforestation	Nil	3.00(Along 7.5m strip & out side the lease area)	3.00(Along 7.5m strip & out side the lease area)

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Mining will be done up to 101 mRL up to conceptual period. Outer periphery of mining pit shall be fenced to avoid any danger . The original land use is waste land which can be restored by plantation of local species over the benches which will serve the community for food, fodder and fuel to meet their daily demand as well as the greenery of the area will surely enhance the aesthetic beauty of the area. Hence it will be a boon to the people for the region .Ultimately a clean and healthy atmosphere will be developed after scientific and systematic safe extraction of mineral.

II- Dump area: As stated earlier that entire lease area consists of sand stone & further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

Hence there is no provision of dumping at the end of plan period / at the end of conceptual period as given below in table no.16

TABLE NO. 16

Sl. No	Head	At present (Hact.)	At the end of Plan period (Hact.)	At the end of conceptual period of mine (Hact..)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

Benches from 125- 119 mRl shall be mine out by the end of fifth year & 119-101 mRl benches will be mine out during conceptual period, Whereas 101 mRl bottom bench shall be left open to percolate water to recharge local water table. Afforestation of local species shall be undertaken over rehabilitated benches in 3m x 3m grid pattern.

III- Others: The table given below reflects the overall picture of the conceptual plan-

TABLE NO. 17

Sl. No	Head	At present (Hact.)	At the end of Plan period (Hact.)	At the end of conceptual period of mine (Hact.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under road	0.101	Nil	0.27
c)	Area under green belt (ie. plantation on area other than dump & backfilled area	Nil	3.00(Along 7.5m strip & out side the lease area)	3.00(Along 7.5m strip & out side the lease area)

Conceptual Plan & section is shown in **Plate No.10**

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(g) Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):

It will be an opencast semi-mechanized mine. The loading & excavation of mineral shall be carried out by means of an excavator. Mining shall be carried out from top to downwards throughout the formation of benches. The height & width of benches shall be kept 6m with face slope 60°. Approach road having width 6m & gradient 1:16 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to downward. It will be advance from south to north directions & orientation benches shall be in same direction. Approach road shall be produced to each mining faces for transportation of mineral. High faces of pre-existing deep pits shall be protected by leaving in-situ embankment (1m thick) during working towards steep slope.

No waste shall be generated during plan period therefore, no proposed has been for its separate staking.

iii) Extent of mechanization:

The requirement of mining equipment is calculated at its maximum production capacity as below:

The maximum level of annual production planned =20200 M^3

Daily production required assuming 300 working days =20200 /300= 68M^3 /day

A) Requirement of wagon drill & drill holes:

i) Yield per hole with spacing & burden of = 4 x 2.5 x 6.0 = 60 M^3

ii) Daily production required = 68 M^3

iii) No. of holes to be drilled in five Shift = 68/60= 1.12=02No.

iv) Length of each hole with 10% sub grade drilling = 6.6m.

v) Therefore metreage required to be drilled = 6.6 x 1.12=7

vi) Expected performance of drills in five shift = @5m/h =40m.

vii) Therefore number of drills required for production =07/40 =0.18Say =1

viii) Total number of Wagon drills to be required = 1nos.

B) Requirement of Compressors:

One compressor with drill of about 460 cfm will be sufficient to meet the present requirement. The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
Compressor	1	N.A.	450 cfm	LG 450	Disel Compressor
Wagon drill	1	4.5"(110mm)	-	Atlas Capco	disel

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C) Excavator:

372 m³ per shift - 372 m³

Operating shift per day - 372 x 1 = 372 m³

No. of operating days per annum - 300

Annual loading capacity of excavator - 300 x 372 = 111600 m³

Maximum Building Stone to be handle per annum - 20200M³

Therefore no of excavator required for handling the quantity of Building Stone = 0.20m³/1.1 m³ =1

Requirement of Excavator: is tabulated as below which shall be deployed permanently .

Type	No.	Bucket capacity	Boom Height	Boom Length	Make/model	Motive/Diesel
Excavator	1	1.2 m³	2.220m	6.782m	L & T 130 OR Hundai-210	70-80 ltrs/ day

D) Requirement of tippers (3 m³)

Requirement of tippers for the transport of overburden is work out as follows:

i) To & fro journey time: from mine area to mine road

To & fro journey on 800 m. mine road @ 10 Km/hr = 5 min.

ii) Scooping and waiting =2 min.

iii) Loading =2 min.

iv) To & fro journey = 5min.

v) Turning and unloading =2 min.

vi) **Therefore total cycle time = 16min.**

Requirement of Tippers:

Crusher stone to be transported per day = 68 m³

Cycle time of Tippers =16 min.

Therefore round trips per hour =60/16 = 4

Average load carried per round per trip = 3m³

Therefore average carrying capacity per Tippers per hour. = 4.0 x 3 =12 m³

Therefore average carrying capacity per Tippers one shift =12 x 8=96 m³

Therefore total no. of Tippers required = 68/ 96 =1

Standby dumpers = 1

Therefore total requirement of Tippers = 2

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Make	Motive power
Tippers	02	3 m³	407 Tata	Diesel

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5.0 Blasting:

(a) As mentioned earlier the mine will be worked mechanically and blasting will be done by wagon drill holes (4.5" dia). Initially 3 m height sub bench shall be developed which shall be converted in 6m high bench. Wagon drill holes will be drilled as below:

Hole depth	:	6 m.
Spacing	:	4 m.
Burden	:	2.5 m.
Thus, one hole will give a quantity of about	:	6 x 4 x2.5 = 60 m³
Excavation required per day (Considering		
Maximum excavation at the end of Ist to Vth year	:	=68 m³
Thus nos. of hole to be drilled and required to be blasted:		68/60=02No
These deep holes will be blasted in one round.		

(b) The blasting shall be undertaken by 25mm cartridge and DF cord, delay &electric detonator (Class 2 explosives) according to condition imply and shall be executed by competent qualified person. Explosives are being supplied by the license owner in explosive van with valid license.

(c) On the basis past experience in the area & lithology of rock, the powder factor is expected to be 30 tons per kg of explosives with charge ratio 8.0 M³ /kg . 1.0kg. of explosive per hole will be required to reach 30 tons per Kg. of powder factor.

(d) All holes to be blast shall be covered with sand bags, pieces of old conveyor belts & iron sieves to avoid fly rocks beyond 10m and in to nearby crushing units.

6.1 Precaution during blasting:

Following precautions will be undertaken and follow strictly.

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
4. The burden at any point in the charge length should not be less than optimal.

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5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.

6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.

7. Blasting should be done in once round. Blasting of larger rounds, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.

8. Pre shooting of the boulders, instead of plaster shooting, should be continued.

9. Before electric firing, the circuit will be tested by an approved tester.

10. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.

11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.

12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered

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6.0 MINE DRAINAGE:

a) Likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated at north- west of lease area along road side. The top ground level of the surface is 101 mRL & water table encountered in the well is about 27 m. deep and the expected depth of water table in the region is about 74mRL.

b) Working expected to be 45m above the water table during plan period. During plan period, the mine working will be confined up to 119mRL. Water table will not be intersected by the mining operations.

c) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 101 mRL at conceptual period, hence water table will be not be encountered by mining activities during plan as well as in conceptual period.

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7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

a) Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next fifth years:

As stated earlier, there is no overburden on the sand stone deposit as all the ROM shall be used in making aggregate. Mining has been proposed for the exploitation of sand stone therefore, waste, sub grade mineral rejects shall not be generated during the course of mining.

b) Land chosen for disposal of waste with proposed justification.

No waste shall be generated during mining activities; all the ROM shall be used in making aggregate, therefore no proposal is given for separate stacking of waste material at mine side.

c) Attach a note indicating the manner of disposal, and configuration, sequence of build up of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.

The lease area is barren hilly, undulated terrain having no soil cover, only red colored mouram occurs in very thin layers along joint plains with no vegetation. The mouram to be generated in pockets shall be excavated by deployment of an excavator, filled in to tippers and shall be used for clearing of plantation site while waste shall be spread over the approach roads for the maintenance. Therefore disposal and configuration of build of dumps shall not arise during mining period.

8.0 USE OF MINERAL:

The sand stone will be used for making aggregates and road metal massionarry stone. The sand stone of lease area is hard, medium to coarse grained reddish to brown in colour showing evenly cleaved joint set / bedding plan.

9.0 OTHER:

9a) Site Services

The following site services will be provided:

i)	Office	1
ii)	Drinking water shed	2
iii)	Rest shelter	2
iv)	First Aid Centre	1
v)	Store	2
vi)	Blaster Shelters	2

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9b) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least first class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

1.Mines manager/mining engineer	:	1
2.Machenical Engineer	:	1
3.Mines mate / Blaster	:	2
Skilled:		
Excavator Diver	:	1
Dumper Drivers	:	2
Drillers	:	1
Supervisor	:	2
Office Assistant/Dispatch Supervisor	:	2
Semiskilled:		
Time Keeper	:	2
Compressor operator	:	1
Drill operator	:	1
Un-skilled:		
Piece rated workers	:	20
Total:	**:**	**36**

10.0 MINERAL PROCESSING:

a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),

The entire lease area consists of sand stone exposures with intercalated weathered soil which shall be used in making aggregates therefore, no beneficiation of mineral processing will be required for granite.

b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required, therefore no tailing or waste disposal from processing plant will be undertaken.

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c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore, no flow sheet of processing process is attached.

d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals will be required.

e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site / plant.

f) Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

No water is required for mining and processing, only water sprinkling on road to suppress the dust in peak hours and for plantation site is required. About **7.00 KLD** water shall be transported in to the tankers to the mine head from nearby villages. The required quantity of water is summarized as follow

- Water sprinkling on 600m road to suppress the dust in peak hours = 3.60KLD,
- Drinking purpose =0.40 KLD
- Plantation purpose(3000saping) = 3.00 KLD

Total =**7.00 KLD**.

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11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Attach a note on the status of base line information with regard to the following:

(i) Land Use:

The existing land use of the area is almost hundred percent waste land.

The existing land use is given in tabular form:

TABLE NO.18

Sr. No.	**Land use**	**Agriculture land (Hact.)**	**Forest Land** (Hact.)	**Barren land** (Hact.)	**Grazing Land** (Hact.)
1	Mining pits Quarry	-	-	1.914	-
2	Approach Road	-	-	0.101	-
3	Dumps	-	-	Nil	-
4	Office, Rest Shelter etc.	-	-	Nil	-
5	Balance undisturbed land	-	-	0.005	-
	Total	-	-	**2.02**	-

Within 5 km. area, about 40% of land is used for agricultural purposes. The agriculture fields are about 100 to 300 mts. away from the workings. **Plate No.10**

(ii) Water Regime:

There is Jirgo Jhil a perennial water body in the area along south-west to southern side of the area about 4.0 Km away. District Mirzapur is mainly occupied by Kaimur sand stone with a thin soil cover. The color of sand stone varies from reddish pink, brown and of khaki. It is hard & compact with well developed bedding plan &joints. The joints are open at the surface. The depth of weathering is as low as 2-3 m in depth. The sand stone country in the district form a strata to percolate the water easily in to the ground water table. From the groundwater point of view it is important & act as surface of water recharge leading to prominent surface water tanks. Ground water in sand stone terrain occurs just below the sand stone strata. Under favorable conditions tube wells having discharge of 0.5 to 7.8 lps.

Water table loses its significance in Vindhyan region due to great depth. The depth of water table is about 27 m. below the general ground level. The shear zone and joints which allow the flow of water in the sub surface is dominant, though when tapped in wells, hand pumps & tube wells provide sufficient water round the year.

(iii) Flora and Fauna:

Shrubs of Karaunda & Ber are found in with in the area. Vegetation and wild life are quite scanty. Trees of Keekar, Neem, Mahua, Jamun, & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalo are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occur wit in a radius of 5 km. Low shrubs and bushes grow on barren rocky areas of the lease area. No wild life is found within the lease area.

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(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air is good. SPM, SO_2, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place. The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the bore well & supplied in water tankers from nearby villages. Numbers of hand pumps are dug in the villages.

(v) Climatic Conditions:

a) Temperature:

A hot summer and general dryness prevails during the year except, the South west monsoon season. The year may be divided into four seasons. The cold season December to February is followed by hot season from March to middle of June. The period from middle of June to September is the south west monsoon season. October and November are the post monsoon or transition period.

The normal maximum temperature received during the month of May is 42.3^{0}C to 48.1^{0}C & minimum during the month of January is 7.1^{0}C to 4.3 ^{0}C the normal annual means maximum & minimum temperature of Mirzapur district is 32.7^{0}C and 18.1^{0}C respectively.

b) Rainfall:

The normal annual rainfall of Mirzapur district is 1100 mm. the district receives maximum rainfall during south west monsoon period i.e. June to September. About 90.2% of the annual rainfall received during monsoon season. Only 9.8% of the annual rainfall takes place between October to May period.

c) Humidity:

During the south west monsoon season the relative humidity generally exceeds 88% (August) & the rest of the year is drier. The driest part of the year is the summer season, when relative humidity is less than 30%. May is the driest month of the year.

d)Wind velocity :

The Wind velocity is higher during the pre-monsoon period as compared to post monsoon observed during the month of June and minimum 1-8 km/hr. during the month of November. The average annual wind velocity in the district is 4.1 km /hr.

vi) Human Settlement:

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the four castes. The local inhabitants are Bhojpuri who speak in Bhojpuri and Awdhi and are farmers. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc. The villagers collect the "MAHUA" and sell it to the market while part of the quantity is used for making country liquor.

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vii) Occupation:

Agricultural remains the main occupation in this area. Study reveals that within 5Km. radius of lease main crops are Wheat, Gram , Arhar, Alsi,Paddy, Jawar, Maize , Tuar, Urad, Til, & Mustered and about 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Wheat	:	400 Kg per Acre
Gram	:	300 Kg per Acre
Arhar	:	400 Kg per Acre
Alsi	:	150 Kg per Acre

(viii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(ix) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next fifth years.

(i) Land use:

The area likely to be degraded due to quarrying, pitting & roads:

The impact on the land form or physiography will be limited to the modification of the slope. The landscape and land use will undergo a radical change due to open cast mining. The impact during plan period is limited as benches will be formed on the already degraded land . Besides these benches, roads will also modify the physiography.

The impact on land use will also be limited. The various modifications due to mining & allied activities during plan period are given below:

TABLE NO.19

Activity	Area Occupied (Hact.) During plan period	At the end of conceptual period (Hact.)
Mining and Existing pits	1.54	1.54
Waste dumps	Nil	Nil
Road	0.10	0.27
Infrastructure facilities	Nil	Nil
Afforestation	3.00(out side the lease)	3.00(out side the lease)
Balance undisturbed land	0.48	0.48
Total	**2.02**	**2.02**

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(ii) Air Quality:

It has already been explained that mining will be in a small scale with drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due to movement of tippers/tractor trolleys in one shift only, air quality will undergo certain significant change.

However the only cause of concern in future will be SPM content. The daily average SPM is less than 300 micro-gram per meter cube. Considering the semi-mechanized operation for plan period, if safely believed that SPM content will seldom exceed 300 micro-gram per meter cube. However, if required, water sprinkling on dry months may be undertaken on the haul road where the maximum traffic will be observed.

(iii) Water Quality

It has already been mentioned that water table does not have any relevance in terrain. The water table in this area is found in the shear zone and is about 27 m. below the ground level. The working during plan period is confined in the already broken area hence no impact on water quality will be observed.

(vi) Noise Level:

It has been explained earlier that proposed mining is open cast semi-mechanized mine. Drilling &blasting shall not be done , excavators and other equipments even vehicular transport will be deployed for limited time. Therefore noise level too will not show any significant increase.

(v) Vibration level :

It has been mentioned that no drill & blasting will be performed, hence no increase in vibration level is envisaged.

(vi) Water Regime:

The mining is in a small area. There is no perennial drainage within the area therefore no significant impact on surface water will be made. However due to excavation some changes in base flow may occur but then it has been proposed that mining will be done in already excavated area, also that it will not touch the water regime.

(vii) Socio-Economics:

Though employment potential is not very high but whatever employment will be generated will be available to surrounding. It has been mentioned that there is a serious problem of migration of this region for the need of livelihood, any attempt of generating employment will be important contribution to this area and should be welcomed. The activity will also provide indirect employment by way of shopkeepers, dhabas and truck drivers etc.

(viii) Historical Monuments etc.:

No historical monuments exist in surrounding & within the lease hold.

(c) Attach an Environmental Management Plant supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added).

1. Temporary storage and utilization top soil :

Mining during plan period shall be under taken in rocky terrain having no soil cover. Excavated soil from joints shall be directly transported and spread over the plantation site hence, no proposal has been given for separate stacking of soil.

2. Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next fifth year period:

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During plan period, 125- 119 mRl bench shall reach the ultimate pit limit. The total exploited sand stone shall be transported to crusher plant for making aggregates; therefore no waste shall be generated. During plan period about 3.00Hact.s area will be used for plantation purposes. Plantation will be undertaken in 7.5m barrier strip a& out side the lease area **Plate No. 5-11&**

- **Programme of afforestation year wise for the next fifth year indicating number of plants with name of species, afforested under different areas in Hact..**

Programme of Afforestation:

Mining Area: 20000no. of sapling in 3.00Hact.

TABLE NO.20

Year	Area under plantation along the roads (ha.)	No. of sapling along the roads	Total No. of sapling along the roads
I	3.00	3000	3000
II	Maintained	Dead spling will be replaced	Maintained
III	Maintained	Dead spling will be replaced	Maintained
IV	Maintained	Dead spling will be replaced	Maintained
Total	**3.00**	**3000**	**3000**

The lease area is marked by large exposure of barren land. The lease area is rocky terrain .The plantation shall be under taken within lease hold area along 7.5 m barrier after spreading top soil over the strip., and outside the lease area along road joining to crusher.

The species recommended for plantation along mature benches within lease area are Ficus religosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and tactone grandis (teak) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmerlos (Ibei), Plantation should be done in large sized 90 cm x 90 cm. pits dug in advance and filled with manure about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh saplings.

3. Post Plantation Care:

Following precaution to be undertaken for survival of plants:

i) The samplings will be undertaken for survival of plants.

ii) Plants will be taken care by applying fertilizers and proper wedding etc.

iii) Healthy tree species will be recommends for plantation.

iv) Fatal saplings will be replaced with new healthy saplings.

v) Every saplings will be covered by tree guard to avoid damage through cattle grazing.

vi) A Gardner or mazdoor should be employed for care.

vii) Necessary arrangement will be provided for watering tree species planted at different parts.

viii)

4. Stabilization and vegetation of dumps along with inter burden dumps management year wise for next fifth years:

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The entire lease area has sand stone out crops having no waste, therefore generation of waste during next fifth years shall be nil & no proposal has been envisaged for its separate stacking.

5. **Measures to Control erosion/sedimentation of water courses:**

No drainage of water course will be disturbed due to mining. The lease area consists of sand stone outcrops & rain water will accumulate in the mining pits which shall be pumped out. As sand stone is hard rock therefore erosion/ sedimentation along water courses will not arise.

6. **Treatment and disposal of water from mine:**

It has already been mentioned that water table in vindhyan due to its great depth shall not encounter during mining therefore, treatment and disposal will not be concern in the mine.

7. **Measures for mining adverse effects on water regime:**

It has already been stated that mining will not interfere with the surface and underground water, however, eventualities shall be taken care of.

8. **Protective measures for ground vibration/air blast caused by blasting:**

As the proposed method of mining is semi-mechanized open cast with limited amount of drilling and blasting shall be done under the supervision of competent experts. So the impact on this aspect would negligible.

9. **Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:**

No such feature exists within 5 km of the lease area.

10. **Socioeconomic beneficiate out of mining:**

The scale of operation is limited with 90% local employment. Hence, some benefit to the local community will occur on this aspect. Besides the direct employment, indirect employment will include tractor owners, truck drivers, shop keepers, dhaba walas etc.

रत्नगर्भा वसुन्धरा
UP MINE MITRA
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PROGRESSIVE MINE CLOSURE PLAN

1. INTRODUCTION:

a). NAME OF LESSEE: -

M/S R.K CONSTRUCTION COMPANY ,

PRO. SH RAJ KUMAR SINGH S/O SH. VIJAY PRATAP SINGH

R/o Vill.-Gaughat, Thana – Kotwali & city Mirzapur ,Distt.-Mirzapur U.P

b). Status of Applicant: Proprietorship Firm.

c). Location: Lease area is connected by Mirzapur – Varanasi National Highway No. 7. Further, Chunar – Jamui- Ahrora link road connect the area up to Ahrora about 47 km. The lease area is about 2.5 Km. further east from Ahrora town Via Kudaran along Ahrora Miner up to Dhuria. About 600m kacha road leads to the lease area. **(Plate No.1&2)**

d). Extent of Lease area: 2.02 Hact.

e).Type of lease area: The mining lease area is a waste land.

f). Present land use pattern: The existing land use within the lease area is waste land and is under mining for last eight years. The lease area does not fall under forest land. The existing land use within the lease area is given below

TABLE NO.1

Sr. No.	Land use	**Agriculture land (Hact.)**	Forest Land **(Hact.)**	Barren land **(Hact.)**	Grazing Land **(Hact.)**
1	Mining pits Quarry	-	-	1.914	-
2	Approach Road	-	-	0.101	-
3	Dumps	-	-	Nil	-
4	Office, Rest Shelter etc.	-	-	Nil	-
5	Balance undisturbed land	-	-	0.005	-
	Total	-	-	**2.02**	-

h) Method of mining and mineral processing:

Existing Method of mining:

Due to past mining the lease is degraded in to a single pit measuring 290mX 66m,& the depth of pit it is about 6-09 m deep. .The dimensions of pit is as under-

Pit No	**Pit dimension (average in m.)**	**Shape**	**Area Broken in Hact..**
Pit 1	118mX 48m X9-13 m deep	Irregular	1.914

The location of pits is shown in **Plate No. 3.**

open cast manually with conventional hand tools withdrilling and blasting. Except dressing, sorting and sizing, no other means of beneficiation carried out at mine. The broken Sand stone

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is being loaded manually in to trucks & tractors & transported to nearby crushing unit where gitti of different sizes are made as per demand

1.1 Reasons for Closure:

It is an existing mining lease having contiguous common lease boundary with other lease areas those shall be mined out simultaneously. The progressive mine closer plan is made to meet the statutory requirement under Rule 35 (6) & (7) of amended rules of U.P.Minor Mineral (Concession) Rules 2021

1.2 Statutory Obligations:

At present the progressive mine closure plan is being submitted under Rule 34 (6) & (7) of amended rules of U.P.Minor Mineral (Concession) Rules 2021. The lease area is 2.02Hact.s . therefore,as per EIA notification dated 14.09.2006& OM dated 28.04.2023 lessee has to obtain the Environmental clearance from SEIAA.

As per Rule 35 (6) & (7) of amended rules of U.P.Minor Mineral (Concession) Rules. 2021for every fresh grant/ renewal of mining lease a progressive mine closure plan is required to be submitted in compliance of the aforesaid rule, the progressive mine closure plan is being submitted

1.3 CLOSURE PLAN PREPARATION:

a). Name and address of the Applicant:

M/S R.K CONSTRUCTION COMPANY ,

PRO. SH RAJ KUMAR SINGH S/O SH. VIJAY PRATAP SINGH

R/o Vill.-Gaughat, Thana – Kotwali& city Mirzapur ,Distt.-Mirzapur U.P

b). Name, address & Registration No of R.Q.P.:

Mr. Indra Singh

9-B/205 Vrindavan Yojana,

Rai Barely Road Lucknow-226025

Mobile No. 9415022193

Email: singhindra66@gmail.com

RQP/UPDGM/011/2019 (Annexure No. 5).

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore, copy of resolution of the executing agency has not been given.

2.0. Mine Description:

2.1. Topography &Geology:

The 5.0 Km. buffer zone of the area lies in Survey of India's Topo sheet No. 63K/16. 63O/4. The area is dominated by boulders and in situ outcrops of Lower Kaimur Sand stone. General slope of

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the area is from North -east to South-West directions. No seasonal perennial drainage exists within the lease area. However, JirgoJheel lies in south-west of the area within the 5Km periphery which is a large stagnant water body in the area from where several canals have been drown to irrigate the agriculture land. The physiography of lease area is shown in key Plan **(Plate No. 2).**

Due to past mining the lease is degraded in to a single pit measuring 290mX 66m,& the depth of pit it is about 6-09 m deep. The highest points in the leasehold is 133 mRLin NW at pillar "F" while, lowest 125 mRL in South -East near pillar, "B" while deepest pit RL is 120 mRl. General slope of the area is from NW to South -east. The topography of lease area is shown in **Plate No. 3.**

2.2 Reserve categorization:-

The summary of category wise geological reserves with in the area is given below:

TABLE NO.2

Summary of Reserves:

Classification	Code	Quantity (cum) Recoverable	Grade
A) Mineral Reserves			
1) Proved Mineral Reserves	111	**1394083**	Sand stone, Gitti, Boulder
2) Probable Mineral Reserves	122	**76074**	Sand stone, Gitti, Boulder
B) Remaining Resources			
1) Feasibility Mineral Resources	211	**534567**	Sand stone, Gitti, Boulder
2)Pre- Feasibility Mineral Resources	222	**78330**	Sand stone, Gitti, Boulder
Total		**2083054**	

2.3. Mining Method:

Proposed Method

- It shall be semi- mechanized opencast mine. Lessee shall obtained the permission for deployment of Machinery form The Director General of Mines Safety (DGMS),Varanasi Region, Varanasi, U.P under regulation 106(2) (b) of Mines Act 1961.
- Excavator / L & T Kamastu 200 OR Hundai-210 (1.2M³) with detachable hammer device shall be deployed for excavation, breaking & loading of material into Tata tippers.
- Deep hole Drilling shall be carried out with 110mm. dia Atlas capco&blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.
- The height of running bench shall not be >1.5 m whereas width of the bench shall be >10m
- The bench height & width for closing benches shall be kept 3m with face slopes 60° maintaining overall slope of 45°.
- The proposed targeted production for four years has been **20200M³.**/annum which shall be supplied to the crusher plant as per the market demand. Hence it is expected that about **101000M³** of production shall be achieved in next fifth years

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2.4. Mineral Beneficiation:

Mineral granite does not required beneficiation in making khanda, gitti,& boulders . The sand stone will be transported to crushing unit and further it will be dispatched to demand site.

3.0 Review of implementation of mining plan / scheme of mining including fiveyears progressive closure plan up to the final closure of mine:

Scheme of mining with Progressive Mine Close Plan is being submitted hence, review of implementation of mining plan / scheme of mining including progressive closure plan up to the final closure of mine does not arise. SoThe proposals of exploration, mine development & exploitation, afforestation, reclamation etc. have been proposed to implement for the plan period as per mining plan.

4.0 Closure Plan:

4.1. Mined out land:

The mining has been proposed in already degraded land. Mining faces will advance from east to westdirections. The height and width of working bench benches will be kept 3.0m, slope of mining faces will be kept 60 deg. and the overall slope of the pit will be kept 45 deg. No waste shall be generated, as all the ROM will be used as aggregate. Since the ore body has vast strike length, the deposit cannot be exhausted by the end of plan period. Therefore, mature benches of the mine shall be closed progressively. Hence the reclamation will be doneonly on mature benches by planting local species after the whole deposit shall be exhausted.

The proposals of mined out land & rehabilitated during first five years is given below:

TABLE NO.3

a) Mined out land

Sl.No.	Activities	Area(Hact.)
1.	Area already broken up	1.914
2.	Area already backfilled / reclaimed	Nil

(b)

Sl.No.	Activities	Area(Hact.)
1.	Additional Area proposed to be broken up during next 5year	Nil
2.	Additional area proposed to be backfilled	Nil -
3.	Additional Area proposed to be reclaimed/ rehabilitated in mined out benches & in barrier zone	3.00(Along 7.5m strip&out side the lease area)

(c)

Sl.No.	Activities	Area(Hact.)
1.	Area already occupied by dump	Nil
2.	Additional area to be covered by dumps: i)Top soil Stack ii) Waste dump	Nil Nil
3.	Dump area to be covered by protective measures	Nil

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(d)

Sl.No.	Activities	Area(Hact.)
1.	Area already covered under plantation	Nil
2.	Area proposed to be covered under plantation during next 5 years Within the lease hold along7.5m barrier + Outside lease area	3.00(Along 7.5m strip&out side the lease area)

4.2. Water Quality Management:

No surface or ground water body exists within the area. The mining is being carried out in upper levels. The problem of ground water pumping will not be there. Only rain water will have to be channelized in such a way it does not carry suspension to natural streams / water body Jirgo Jhil lies at the western part of the lease area approx. 9.5Km away .

The mining work will usually be confined within gullet driven from north to south and east to west & advancement towards North & south.

However, proposal have been furnished for the protection of siltation, sedimentation etc. during heavy showers. 50m. long retaining walls of 10meach, having width 1.0m. and height 1.0 m. will be made along the slope of the area. The retaining walls will avoid the wash off the material during intermittent rains. Further no significant impact on water quality is anticipated as material exposed will be granite which is merely reacts with water.

i) **Hydro geological Study:** In general, the ground water occurs at depth of 27m below the ground level. Water table aquifer in the area is unconfined & is controlled by the joints, fractures and shear zone. Hydro -geological study of the area has not been carried out.

ii) **The water balance Chart:** The mining operations do not require water, except watering the planted areas as well as for sprinkling to suppress the dust during vehicular movement and for the workforce employed at the mine site.

For these purpose approximately 6.96 KLD water will be consumed in the area.

4.3 Air Quality Management:

Though, no air sample for ascertaining the air quality has been drawn. But on the basis of secondary data it can be well understood that air quality of the region can be considered normal.

It has already been explained that mining shall be carried out mechanically with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due to limited movement of tippers, air quality will not undergo any significant change.

No chemical or toxic effluents are made/ discharged in the area during mining operations. Therefore, question of air pollution does not arise.

4.4 Waste Management:

The sand stone inter-mixed weathered soil partings within the host rock are the main components of waste nevertheless, all the quantity of ROM produce shall be used as aggregate. So there will be no waste management.

No toxic and hazardous elements are present in the inter-burden material.

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4.5 Top Soil Management:

The proposed mining area is rocky terrain having no soil cover therefore, generation of top soil shall be nil. During mining weather soil shall be generated & all the quantities shall be used for the purpose of clearing afforestation site and maintenance of roads.

4.6 Tailing Dam Management:

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

4.7. Infrastructure:

No infrastructure facilities like road, aerial ropeway, conveyor belts, power line, building & structure, water treatment plant, transport & water supply sources are present within the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also infrastructural facilities like electric transmission, telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, bridges are not existing within the lease area. So question does not arise for their restoration. A foot track passed within the lease area & lessee shall maintain the foot track during PMCP period.

4.8. Disposal of Mining Machinery:

One excavator with twotippers shall be deployed for the removal of overburden and loading of mineral. The deployment will be hourly basis in a week. Tippers will be deployed for the transportation of OB. This is existing manual mine& there is no question of disposal of mining machineries ..

4.9. Safety and Security:

The haul roads will be provided to open the mining faces. The maintenance of haul roads will be under taken periodically. Following provisions will be made.

i) Helmets to all workers will be provided.

ii) Disposable respirators, will be provided to all those working in dusty area where dust concentration is very height.

iii) One pair of safety shoes will be provided to all the workers.

iv) Safety belts will be provided to all those working at height.

v) Warning boards & working hours shall be displaced at conspicuous places.

vi) There will be two opening of entry & exist of mine which will have manual gates& barricade under supervision of two chowkidar.

vii) An experience Mines Manager will be employed for the supervision of mining operation.

viii) The mining area shall be properly fenced to avoid any inadvertent entry of any live stock.

ix) During opencast working, all the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security.

4.10. Disaster Management and Risk Assessment:

The existing excavations in the area have been developed by mean of manual operation. Exploitation of mineral is to be carried by means of semi mechanized mean . Maximum depth of

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working has been concentrated 30 m (average) from the ground level &height of benches will be kept 3.0.There is no problem of ground water/ surface water. No causes of disaster have been apprehended during mining activity, but possibility of disaster cannot be ruled out. Therefore all the statutory precautions shall be undertaken into account as per Mines Act. 1952,Mines rules 1955, MMR 1961 and MCDR 1988.

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The principles used to priorities work are as follows.

- Priority must be given to human safety and health, where it is seriously threatened.
- Acute problems must be addressed before long-term problems.
- Measures affecting a large population must be given priority over measures benefiting a smaller number of people.
- A major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore the first action under the disaster management is the identification of risks involved and their priorities. From this risk assessment the identified hazards are as below:

i). Use of explosives and the blasting operation, inducing vibrations due to blasting is nil.

ii). Slope Failures in open pit.

iii). Pit inundation.

iv). Solid waste generation, their disposal and rehabilitation.

v). Proper training on the use of equipment.

vi). Development of green barrier to contain air and noise pollution.

Each parameter is discussed below:

i). Use of explosive and the blasting operation:

Drilling and blasting will not be undertaken

ii). Slope failures:

The mining is proposed from top level and gradually advance towards lower levels. 6.0m height &6m.wide bench with advancement of sub benches 3.0m. height, with overall 45° slope, an ideal stable slope for granite terrain. It is also proposed that when Pit reaches its economical depth, plantation shall be carried out on mined out area which will give more support near to the slope. In that case chances of slope failures will be negligible. However considering for steeper slopes slope failure studies will be undertaken in future.

iii). Pit inundation:

It is stated earlier that ground water table is quite below the working levels. However the rain water will be accumulated in the pits, which will be pumped out. Problem of inundation of pit will not arise.

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iv). Solid waste generation, their disposal and rehabilitation:

Top soil, waste & sub grade are not to be generated during firstfive years. All the quantities of waste & sub grade will be used in aggregates & road metal.

v). Proper training on the use of equipment:

All machineries deployed in the mine shall be examine & tested. However vocational training program will be organize in every week to trained the workers about mine workings.

vi). Development of Green belt:

The green belt development program will help in:

- Prevention of dust (leaves acts as a co^2 sink) and screening noise.
- Maintaining ecological balance.
- Increasing aesthetic value. Plantation will be under taken towards the southern slope of the area.

4.11 Care and Maintenance during Temporary Discontinuance:

At the time of temporary discontinuance of mine, notice (as per rule 24 of MCDR 1988 & Reg. 6 of MMR 1961) shall be sent to DGM and mines safety Authorities. Notices shall be accompanied as per Rule 24 of MCDR 1988, vide form No. D-1. All precautionary steps shall be taken into account in respect of care & maintenance.

5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

5.1. About 36persons shall be employed in the mine. Out of them about 16person are skilled in their trade. Rest 20 people has their present occupation is mostly farming. So they all are not going to be affected due to their employment in the mine. They can change over to their present jobs after cessation of the mining operation.

5.2. As per industrial & disputes (Amendments) Act 1976 & also based on further amendments in the year 1984, the following issued are to be considered while closure of any establishment. The provisions of this act are applicable to all industrial establishments employing 100 or more workmen. Therefore the same will be applicable to the mine when more than 100 person are employed.

Total numbers of persons employed in the mine are 36, therefore no retrenchment/ compensation is envisaged.

5.3. There is no satellite occupation, henceNot applicable.

5.4. Mining is not going to affect as the local people do not reside at the mine site .They only come to the mine for daily earning.

5.5. Mine site does not process facilities & infrastructure (i.e. power, water supply etc. on the expectation of society. Besides it, mine site is not a centre for community development. Therefore the envisaged repercussions on the expectations of society are out of question.

The repercussion seen due to mine closure is that employees may become unemployed. However there basic occupation will not affect due to mining & hence the question of repercussion not expected at this stage.

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6.0. Time Scheduling for abandonment:

During next five years about 50m long retaining wall 10m each, having width & height 1.0m respectively will be made alongthe slop outside the lease area to check the flow of sediments.

The year wise schedule of completion of retaining walls & plantation and road is given below:

TABLE NO.5

Activities	Year					
	I	II	III	IV	V	**Total**
I) Barbed wire fencing	-	-	-	-	-	-
ii) Plantation (No. of saplings)	3000	Will be maintained & repair				**3000**
iii) Retaining wall along the slope& nala	50					50

Amount to be spent for the implementation of above proposals is each year is given below:

TABLE NO.6

Activities	Year				Total amount in Rs.	
	I	II	III	IV	V	
i)Barbed wire fencing	-	-	-	-	-	Nil
ii)Plantation(@Rs. 1100/- sapling with tree guard)	3300000	Will be maintained & repair				3300000
iii)Retaining wall along the slope & nala(@Rs 70/m)	3500					3500
Total	**3303500**					**3303500**

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given in the mining plan for first five year period are as under:

TABLE NO.7

Activities	Year					Total	Rate in Rs.	Amount in Rs.
	I	II	III	IV	V			
i)Barbed wire fencing along	-	-	-	-	-	-	(@Rs 70/m)	Nil
ii) Retaining wall along the slope.	50	Will be nurtured , maintained & casualty will be replaced				50	(@Rs 70/m)	3500
iii) Plantation (No. of saplings)	3000					**3000**	1100 /sampling	3300000
Total	**Rs. Thirty three Lakh three Thousand fivehundred Only**							**3303500**

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8.0 Any other information:

Community Development: The expenses incurrence towards the socio-economic development is given below:

TABLE No.-8

Proposed Action Plan Towards socio economic development	**Ist to Vth year**	
	Expenditure proposed (in Rs.)	**Expenditure incurred (in Rs.)**
General Development of the area	-	-
i) Housing	150,000	-
ii) Water Supply	75,000	-
iii) Sanitation	30,000	-
iv) Health, Safety & Medical Facilities	50,000	-
Education & Training	40,000	-
Employment to local inhabitants; Land owner compensation; Supervisor & Headers etc.	1,00,000	-
Public Transportation & Communication	40,000	-
Recreation & other sports activities	40,000	-
Expenditure for environment management	3300,000	-
Others (Compensation to land owners)	80,000	-

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9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

TABLE NO.8

Sl. No.	Head	Area put on use at start of plan (Hact)	Additional requirement during plan period. (Hact)	Total (Hact)	Area considered as fully reclaimed & rehabilitated (Hact)	Net area considered for calculation (Hact)
1.	Area under mining	1.914	Nil	1.54	-	1.54
2.	Storage for top soil	-	-	-	-	-
3.	Overburden/ dump	-	-	-	-	-
4.	Mineral storage	-	-	-	-	-
5.	Infrastructure (Workshop, administrative building etc.)					
6.	Roads	0.10	Nil	0.10		
7.	Railways	-	-	-	-	-
8.	Green Belt(Out side the lease area)	-	3.00	3.00	-	-
9.	Tailing pond	-	-	-	-	-
10.	Effluent Treatment Plant	-	-	-	-	-
11.	Mineral Separation Plant	-	-	-	-	-
12.	Township area	-	-	-	-	-
13.	Others to specify (retaining wall) etc.	-	-	-	-	0.48
	Grand Total				-	**2.02**

Area to be considered for financial assurance = 2.02Hact..(5.00 Acre)
It will be B category mine therefore
Financial assurance@Rs.25000/- per Acre. will be applicable.
5.0X 25000 = Rs 125000
(Rupees sixty two thousand five hundred only)
However, under Rule 34 (6) & (7) of amended rules of U.P.Minor Mineral (Concession) Rules 2021the minimum amount as a Financial assurance will be Rs. Two Lac.
The lessee will submit financial assurance in the form of bank guarantee of Rs. 2.0 lac to The Directorate, Geology & Mines Lucknow ,U.P. at the time of approval .

9.0 Certificate:- Given separately & enclosed.

10.0 Plan & Sections--All the plans & sections are enclosed with Mining Plan.

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LOCATION MAP

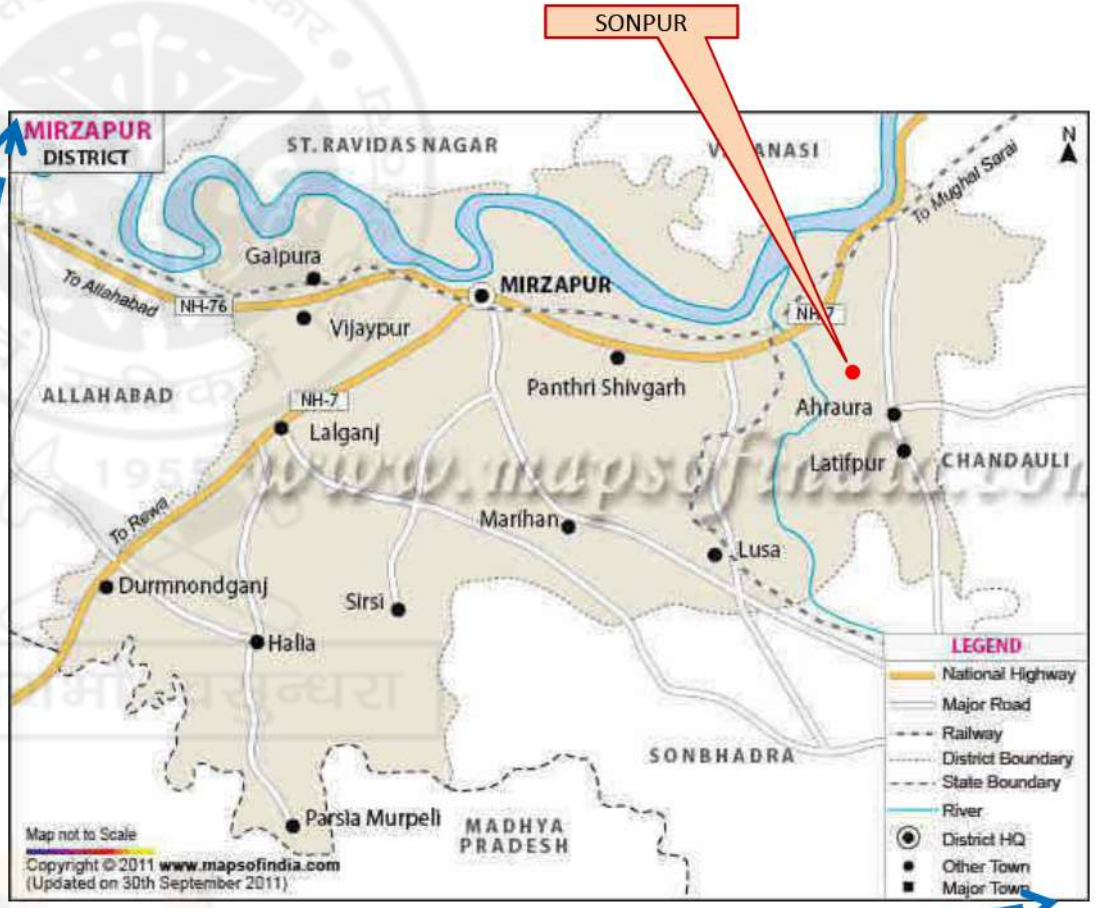
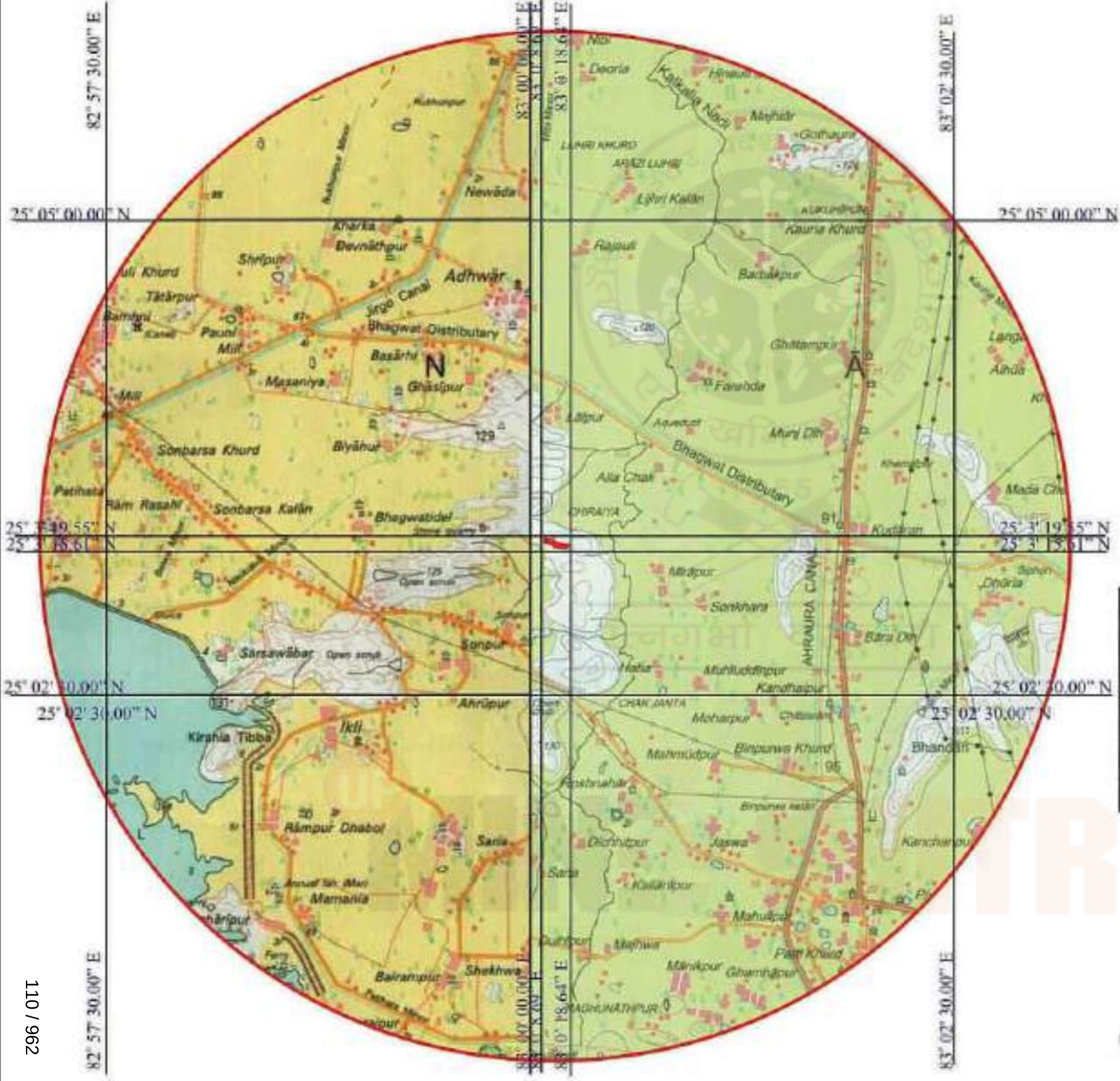
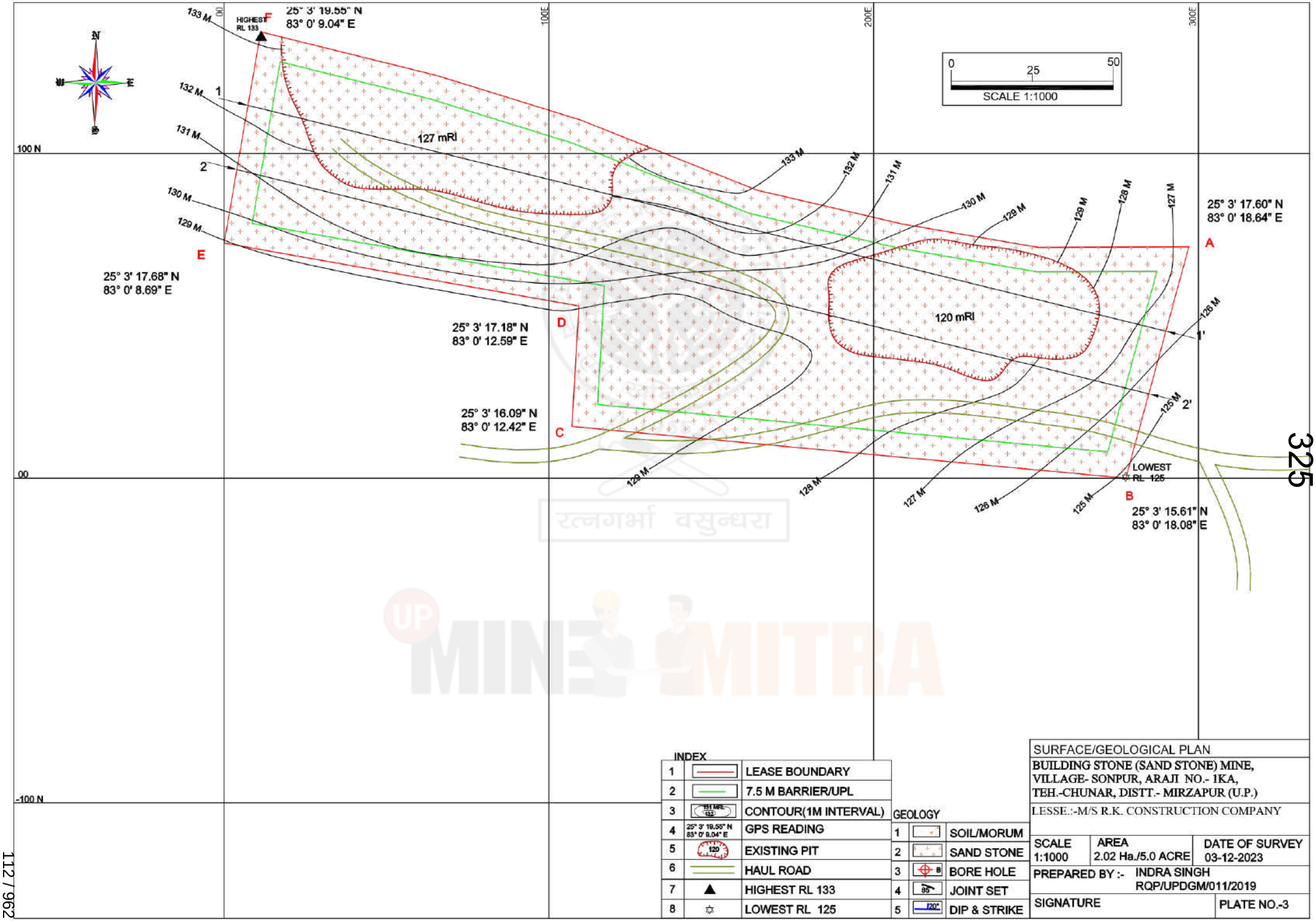


PLATE NO.-1


82° 57' 30.00" E
83° 02' 30.00" E
25° 05' 00.00" N
25° 02' 30.00" N
Adhwär
Nevāda
Khārka
Devnāthpur
Shrīpur
Tātārpur
Pauni
Mill
Jurgo Canal
Bhagwat Distributary
Basārhi
Ghāsīpur
Mazaniya
Sonbarsa Khurd
Biyāhur
Sonbarsa Kalān
Bhagwatidel
Rām Rasahi
Patihata
Sārsawābar
Sonpur
Ahrūpur
Ikli
Kirahia Tibba
Rāmpur Dhabol
Mamania
Bairampur
Shekhwa
Sania
Deoria
Majhidr
Godhauna
Rajauli
Bachākpur
Kauria Khurd
Ghattampur
Fanēbda
Lāhpur
Murli Dih
Alla Chak
Dhaniya
Kusbaram
Bhagwat Distributary
Mirāpur
Sonkhara
Bāra Dih
Ahrura Canal
Dhūria
Muhiuddinpur
Kandhaipur
Chak Jania
Maharpur
Bhandari
Birpurwa Khurd
Jaswa
Karchiarpur
Mahuāpur
Pāsi Khurd
Mirākpur
Ghurmāpur
Majhwa
Dulhipur
Kailārhpur
Jagannathpur
Kalkalia Nāchi
Hinauti
Lahuri Khurd
Araji Lahuri
Lāhri Kalān
Lakhanpur
Ghattampur
Fanēbda
Aihūa
Mada Chk
Khemdih
Kotwa
Langa
Kurmi Mau
Kotwa
Kotwa
Kotwa

500 METER RADIUS MAP SHOWING ON GOOGLE EARTH

PLATE NO.- 02 (i)



INDEX

1		LEASE BOUNDARY
2		7.5 M BARRIER/UPL
3	131 MRL 132	CONTOUR(1M INTERVAL)
4	25° 3' 19.55" N 83° 0' 9.04" E	GPS READING
5	120	EXISTING PIT
6		HAUL ROAD
7		HIGHEST RL 133
8		LOWEST RL 125

GEOLOGY

1		SOIL/MORUM
2		SAND STONE
3	B	BORE HOLE
4	85	JOINT SET
5	20°	DIP & STRIKE

SURFACE/GEOLOGICAL PLAN

BUILDING STONE (SAND STONE) MINE,
VILLAGE- SONPUR, ARAJI NO.- 1KA,
TEH.-CHUNAR, DISTT.- MIRZAPUR (U.P.)

LESSE.:-M/S R.K. CONSTRUCTION COMPANY

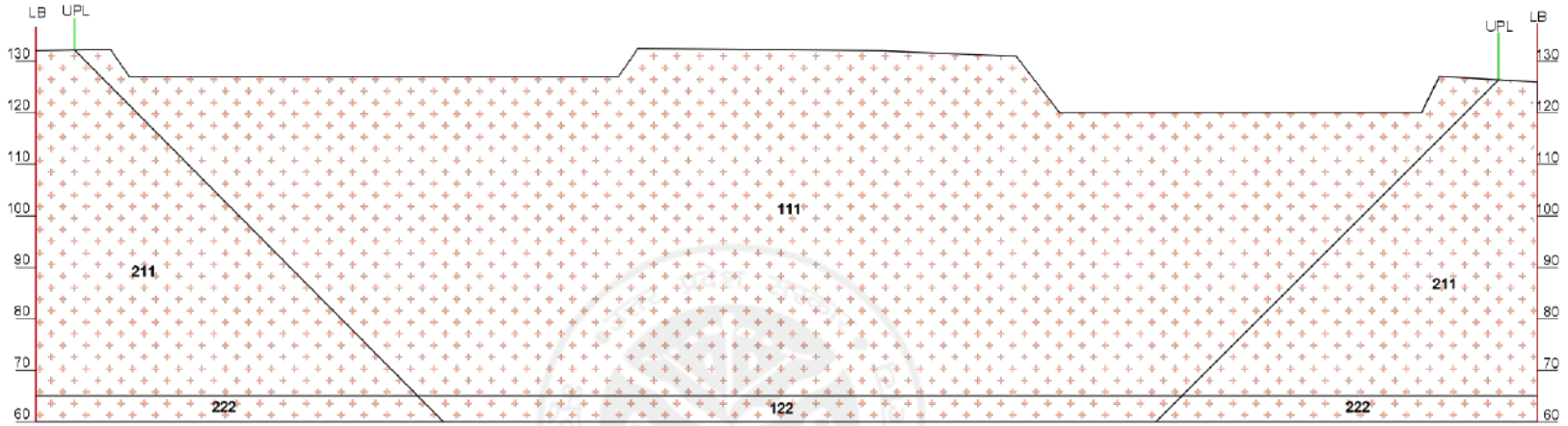
SCALE	AREA	DATE OF SURVEY
1:1000	2.02 Ha./5.0 ACRE	03-12-2023

PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019

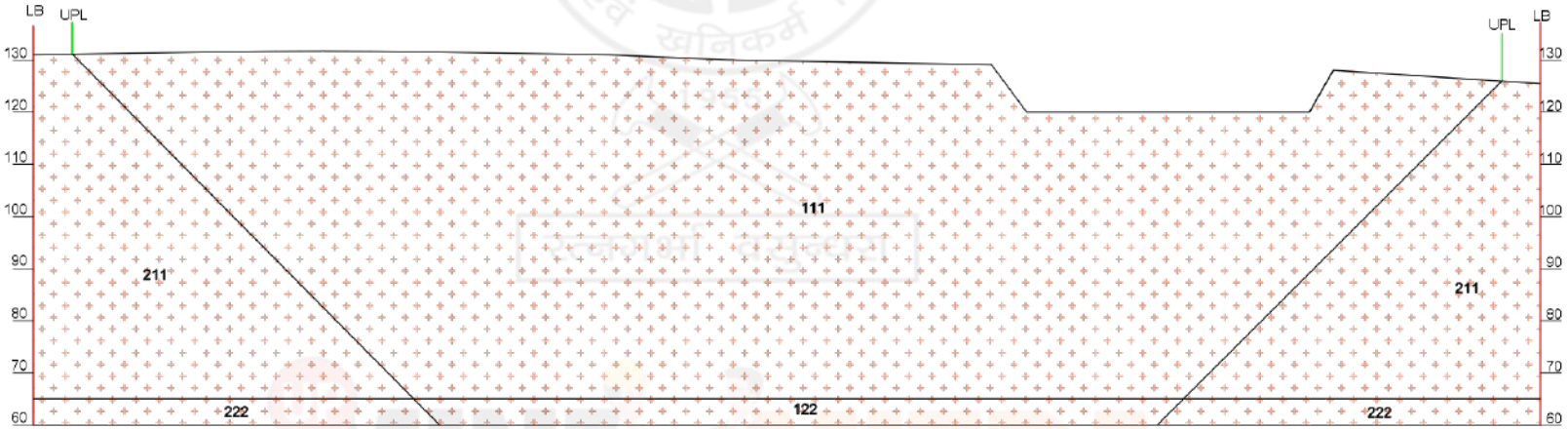
SIGNATURE

PLATE NO.-3

रत्नगर्भा वसुन्धरा
UP MINE MITRA



SECTION ALONG 1-1'



SECTION ALONG 2-2'

GEOLOGY

1		SOIL/MORUM
2		SAND STONE

INDEX

1		LEASE BOUNDARY(LB)
2		7.5 M BARRIER/UPL
3	111	PROVED MINERAL RESERVE(111)
4	122	PROBABLE MINERAL RESERVE(122)
5	211	FEASIBILITY MINERAL RESOURCE (211)
6	222	PRE FEASIBILITY MINERAL RESOURCE (222)

GEOLOGICAL SECTION

BUILDING STONE (SAND STONE) MINE,
VILLAGE- SONPUR, ARAJI NO.- 1KA,
TEH.-CHUNAR, DISTT.- MIRZAPUR (U.P.)

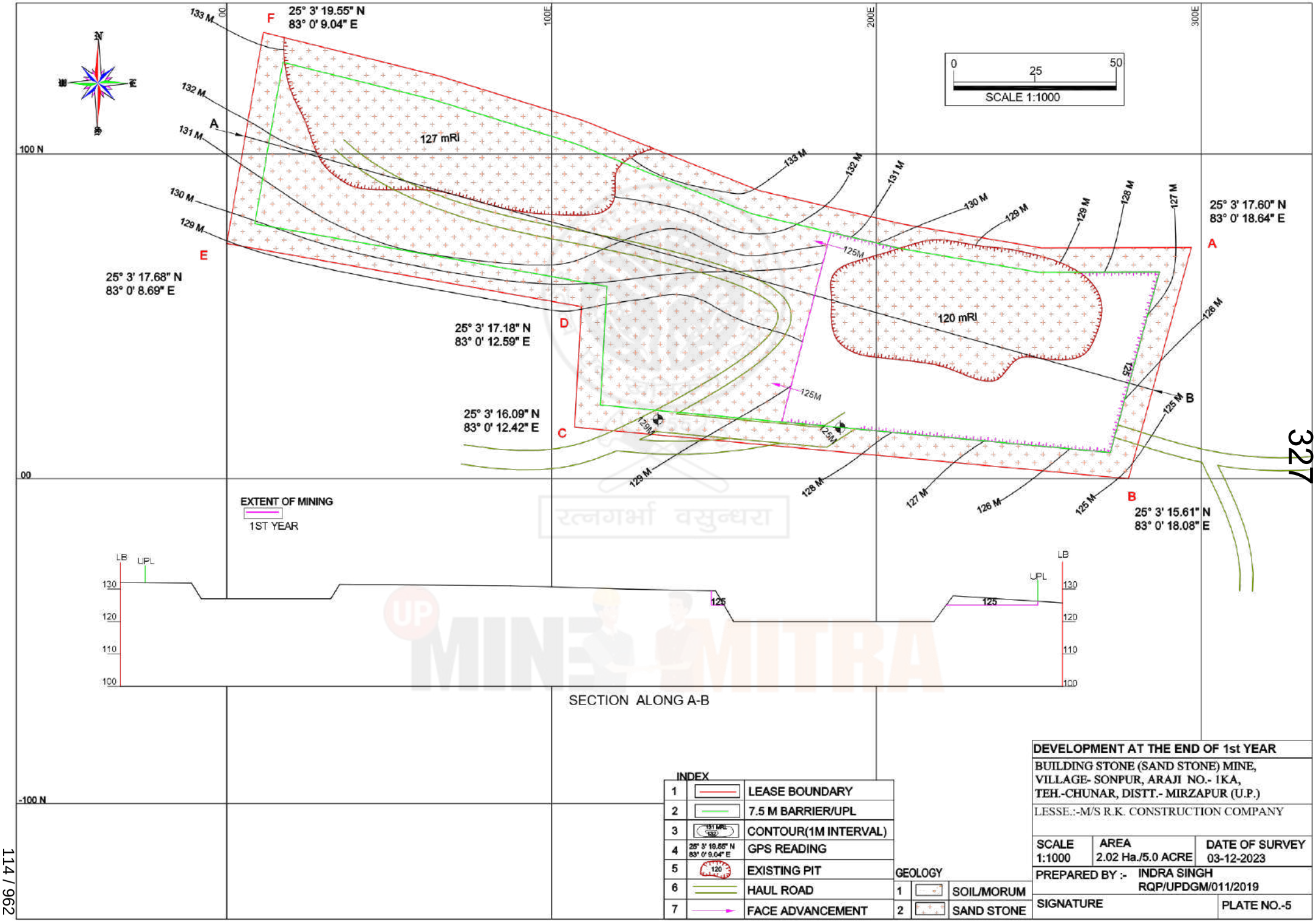
LESSE.:-M/S R.K. CONSTRUCTION COMPANY

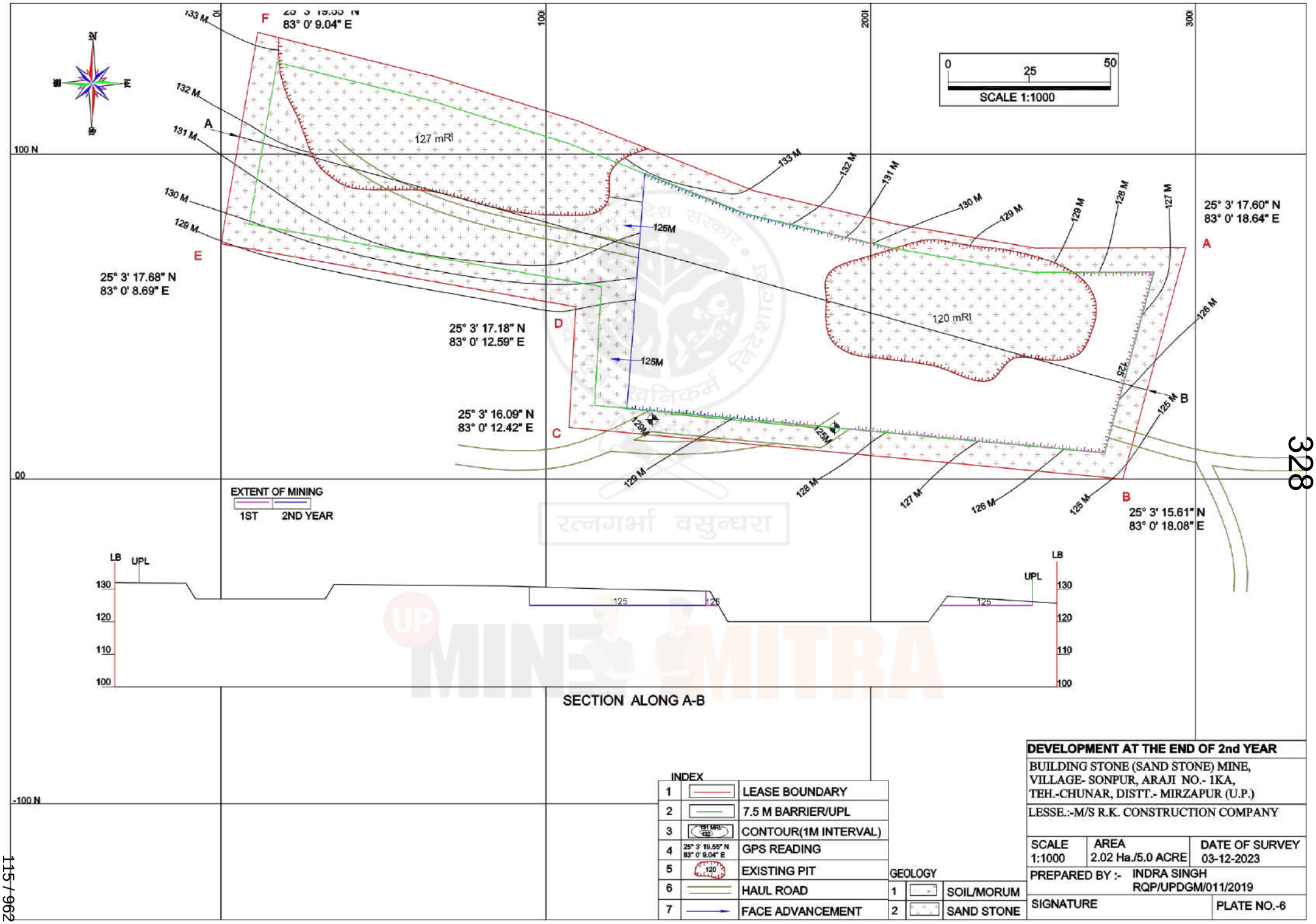
SCALE	AREA	DATE OF SURVEY
1:1000	2.02 Ha./5.0 ACRE	03-12-2023

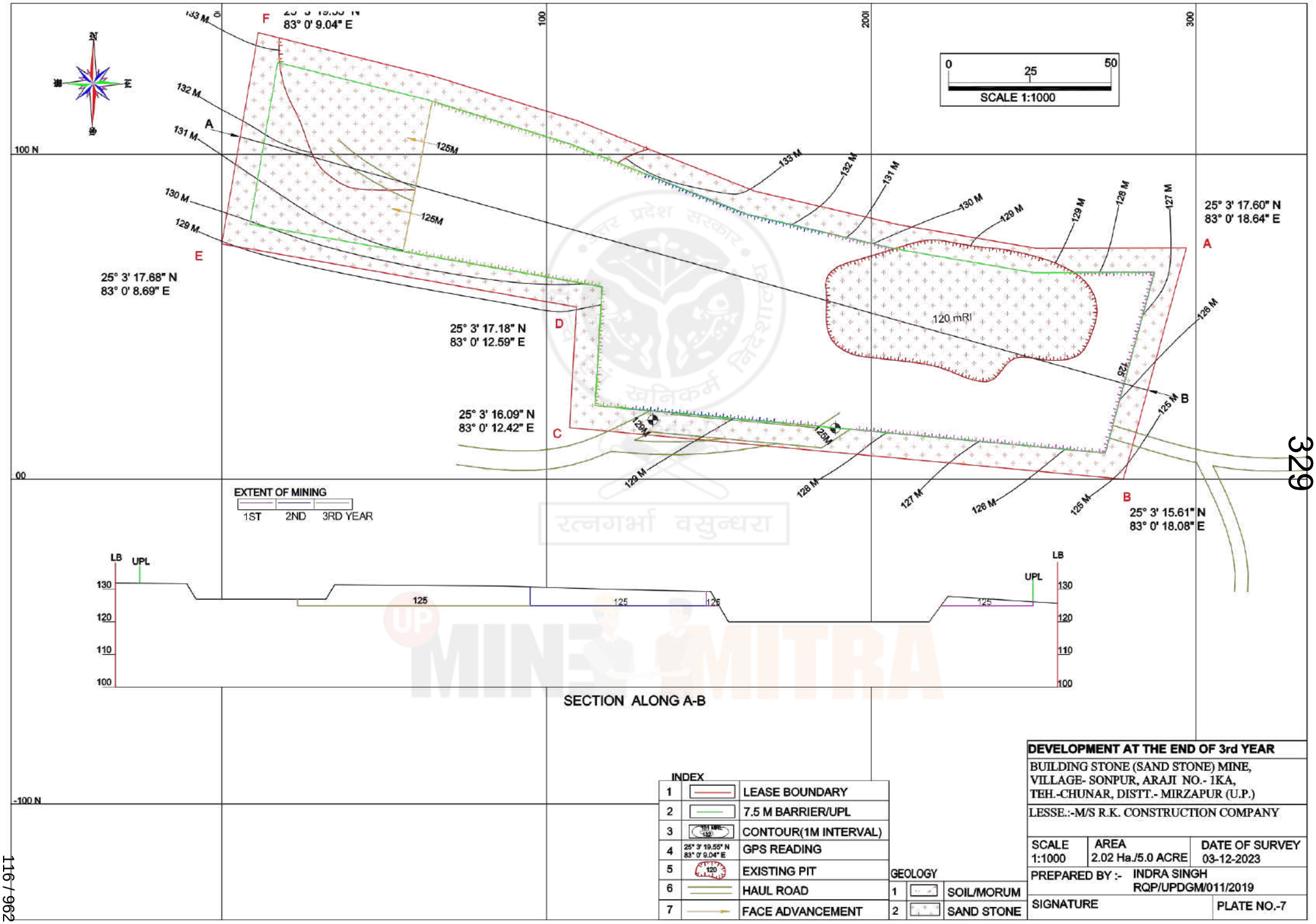
PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019

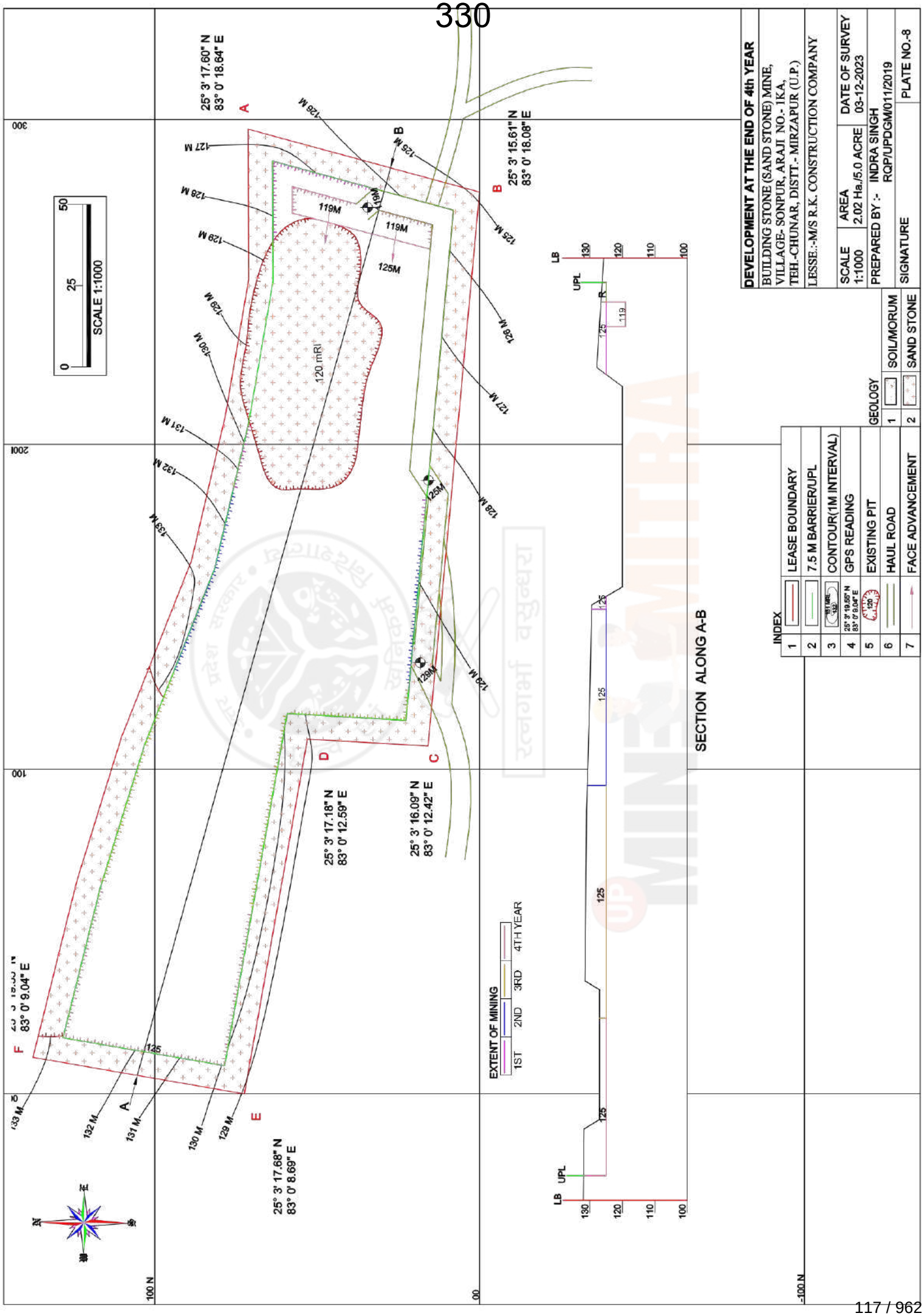
SIGNATURE

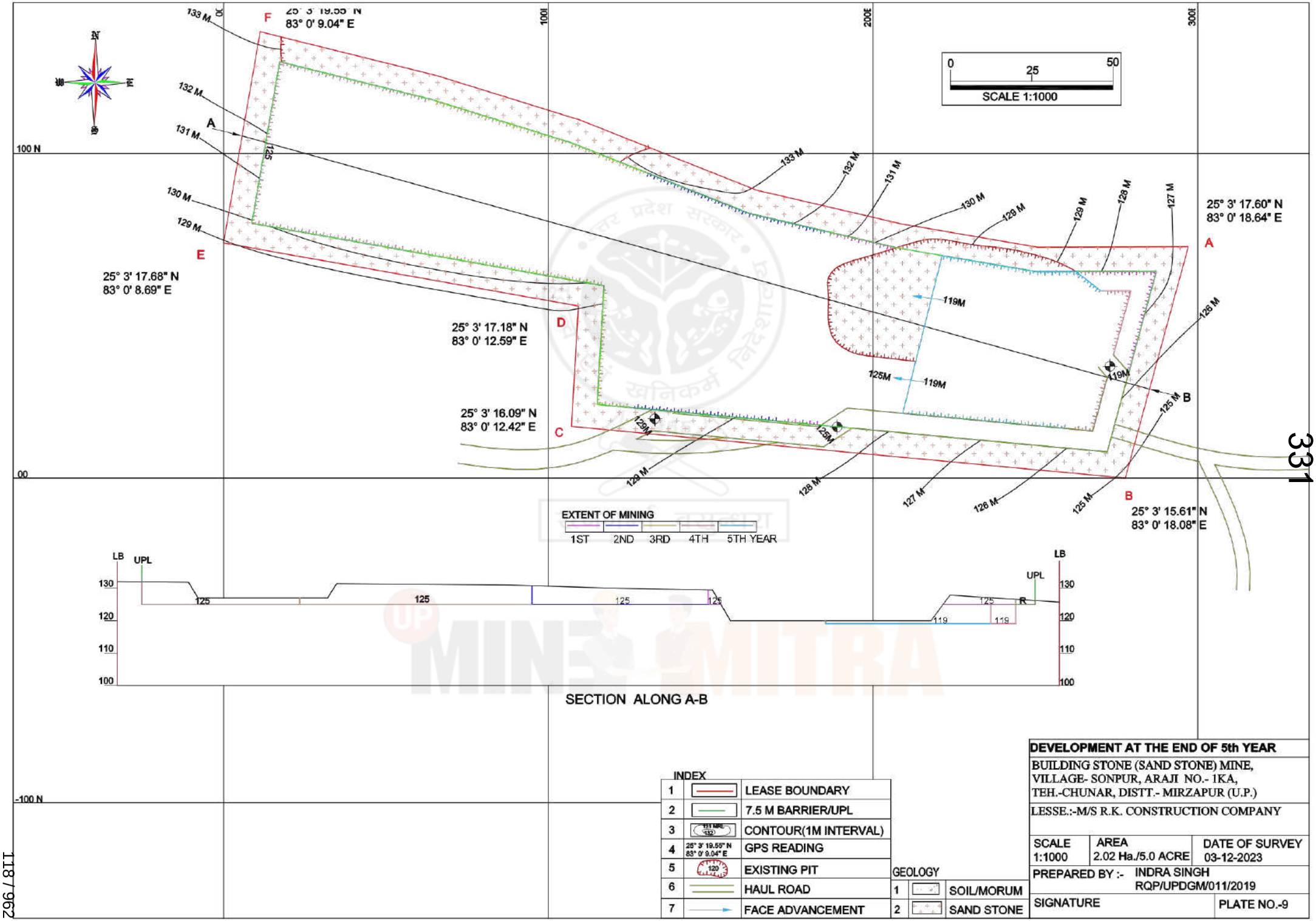
PLATE NO.-4

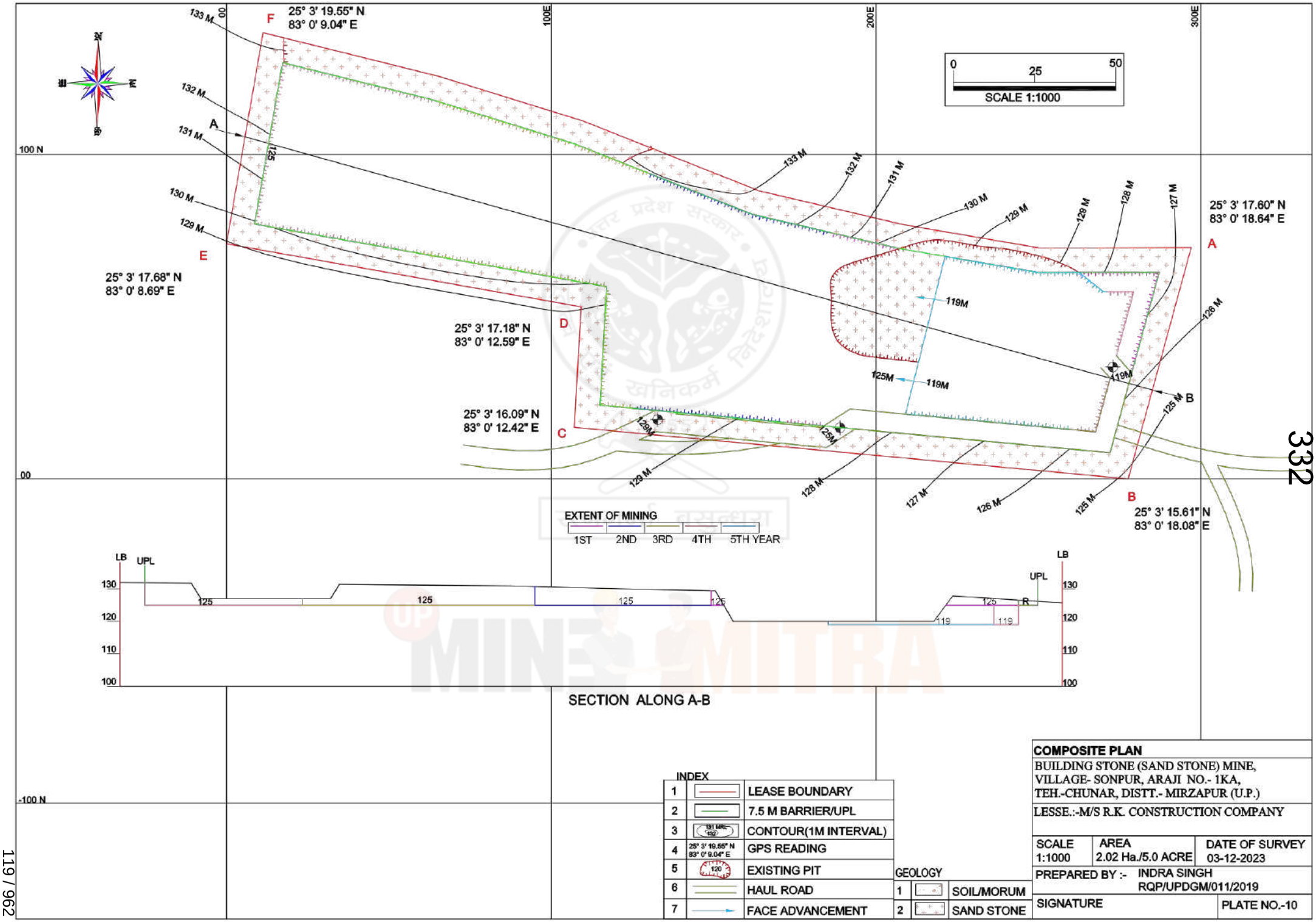

25° 3' 19.55" N
83° 0' 9.04" E
F
A
B
C
D
E
25° 3' 17.60" N
83° 0' 18.64" E
25° 3' 17.68" N
83° 0' 8.69" E
25° 3' 17.18" N
83° 0' 12.59" E
25° 3' 16.09" N
83° 0' 12.42" E
25° 3' 15.61" N
83° 0' 18.08" E
127 mRl
120 mRl
SCALE 1:1000
0
25
50
100 N
00
-100 N
100E
200E
300E
EXTENT OF MINING
1ST YEAR
LB
UPL
SECTION ALONG A-B
INDEX
LEASE BOUNDARY
7.5 M BARRIER/UPL
CONTOUR(1M INTERVAL)
GPS READING
EXISTING PIT
HAUL ROAD
FACE ADVANCEMENT
GEOLOGY
SOIL/MORUM
SAND STONE
DEVELOPMENT AT THE END OF 1st YEAR
BUILDING STONE (SAND STONE) MINE,
VILLAGE- SONPUR, ARAJI NO.- 1KA,
TEH.-CHUNAR, DISTT.- MIRZAPUR (U.P.)
LESSE.:-M/S R.K. CONSTRUCTION COMPANY
SCALE 1:1000
AREA 2.02 Ha./5.0 ACRE
DATE OF SURVEY 03-12-2023
PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019
SIGNATURE
PLATE NO.-5

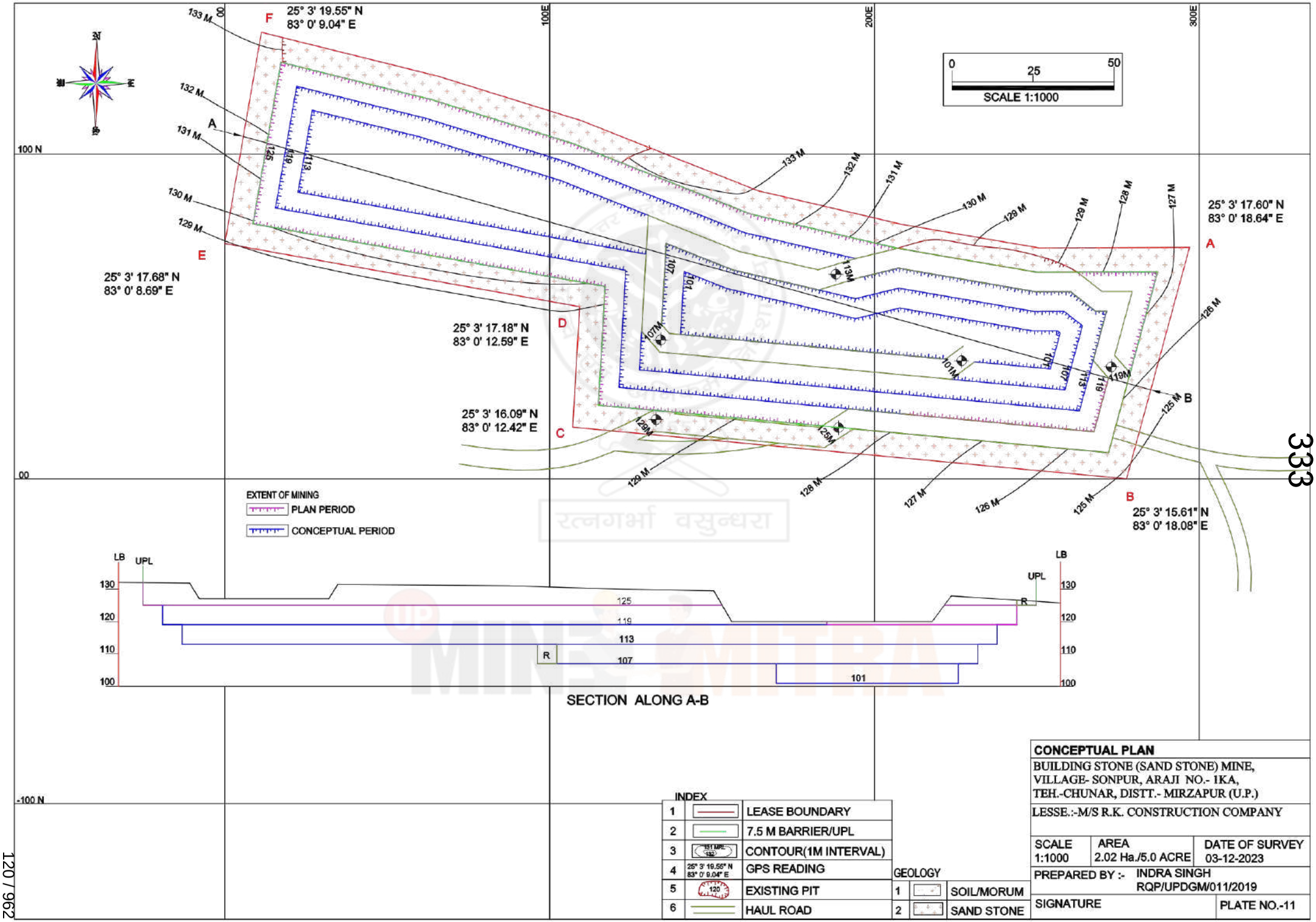

F
25° 3' 19.55" N
83° 0' 9.04" E
A
25° 3' 17.60" N
83° 0' 18.64" E
B
25° 3' 15.61" N
83° 0' 18.08" E
C
25° 3' 16.09" N
83° 0' 12.42" E
D
25° 3' 17.18" N
83° 0' 12.59" E
E
25° 3' 17.68" N
83° 0' 8.69" E
127 mRl
120 mRl
125M
SCALE 1:1000
EXTENT OF MINING
1ST
2ND YEAR
LB
UPL
SECTION ALONG A-B
INDEX
LEASE BOUNDARY
7.5 M BARRIER/UPL
CONTOUR(1M INTERVAL)
GPS READING
EXISTING PIT
HAUL ROAD
FACE ADVANCEMENT
GEOLOGY
SOIL/MORUM
SAND STONE
DEVELOPMENT AT THE END OF 2nd YEAR
BUILDING STONE (SAND STONE) MINE,
VILLAGE- SONPUR, ARAJI NO.- 1KA,
TEH.-CHUNAR, DISTT.- MIRZAPUR (U.P.)
LESSE.:-M/S R.K. CONSTRUCTION COMPANY
SCALE 1:1000
AREA 2.02 Ha./5.0 ACRE
DATE OF SURVEY 03-12-2023
PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019
SIGNATURE
PLATE NO.-6

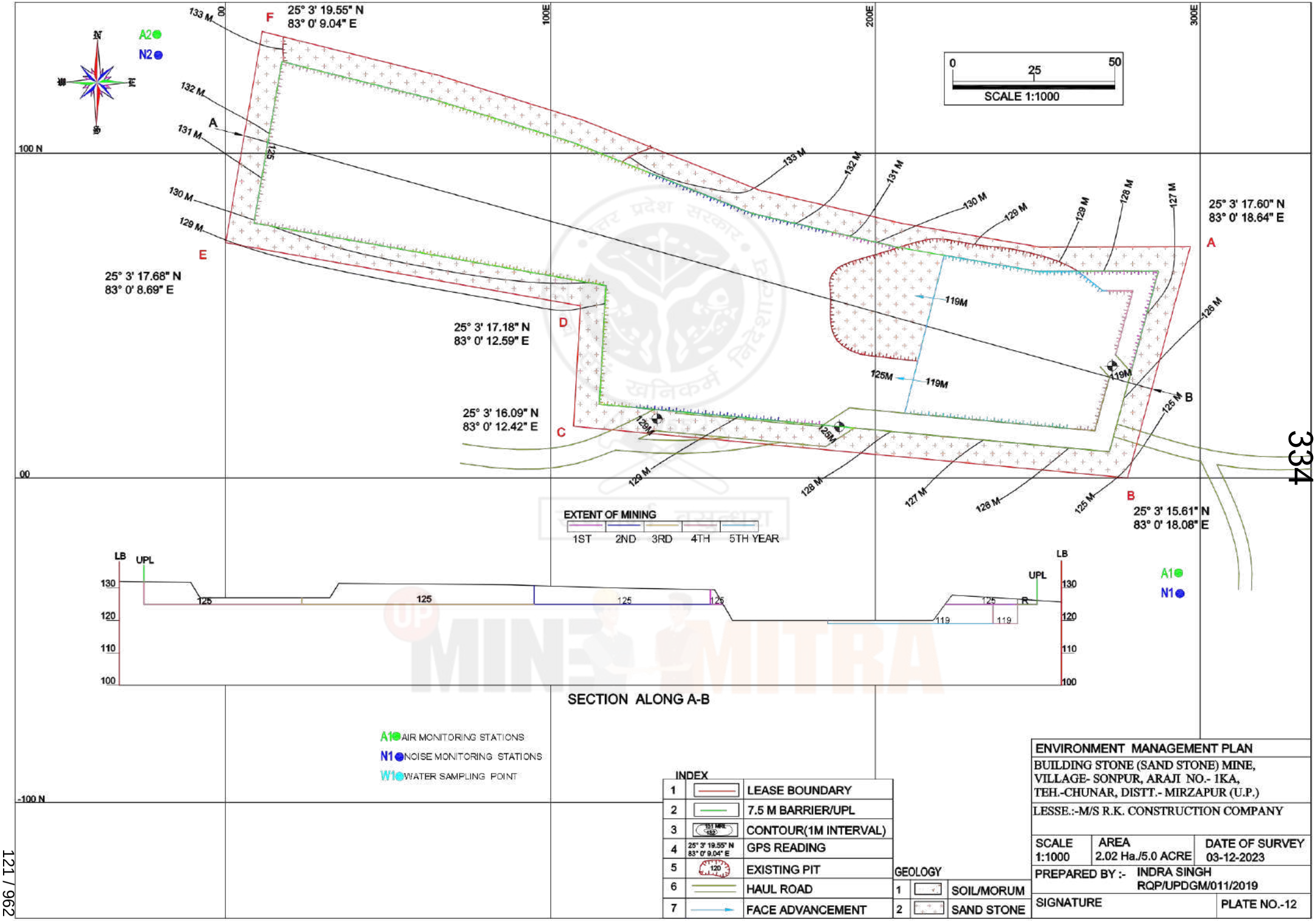

F
83° 0' 9.04" E
A
E
25° 3' 17.68" N
83° 0' 8.69" E
D
25° 3' 17.18" N
83° 0' 12.59" E
C
25° 3' 16.09" N
83° 0' 12.42" E
B
25° 3' 15.61" N
83° 0' 18.08" E
25° 3' 17.60" N
83° 0' 18.64" E
120 mRL
SCALE 1:1000
EXTENT OF MINING
1ST 2ND 3RD YEAR
SECTION ALONG A-B
LB
UPL
INDEX
LEASE BOUNDARY
7.5 M BARRIER/UPL
CONTOUR(1M INTERVAL)
GPS READING
EXISTING PIT
HAUL ROAD
FACE ADVANCEMENT
GEOLOGY
SOIL/MORUM
SAND STONE
DEVELOPMENT AT THE END OF 3rd YEAR
BUILDING STONE (SAND STONE) MINE,
VILLAGE- SONPUR, ARAJI NO.- 1KA,
TEH.-CHUNAR, DISTT.- MIRZAPUR (U.P.)
LESSE.:-M/S R.K. CONSTRUCTION COMPANY
SCALE 1:1000
AREA 2.02 Ha./5.0 ACRE
DATE OF SURVEY 03-12-2023
PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019
SIGNATURE
PLATE NO.-7

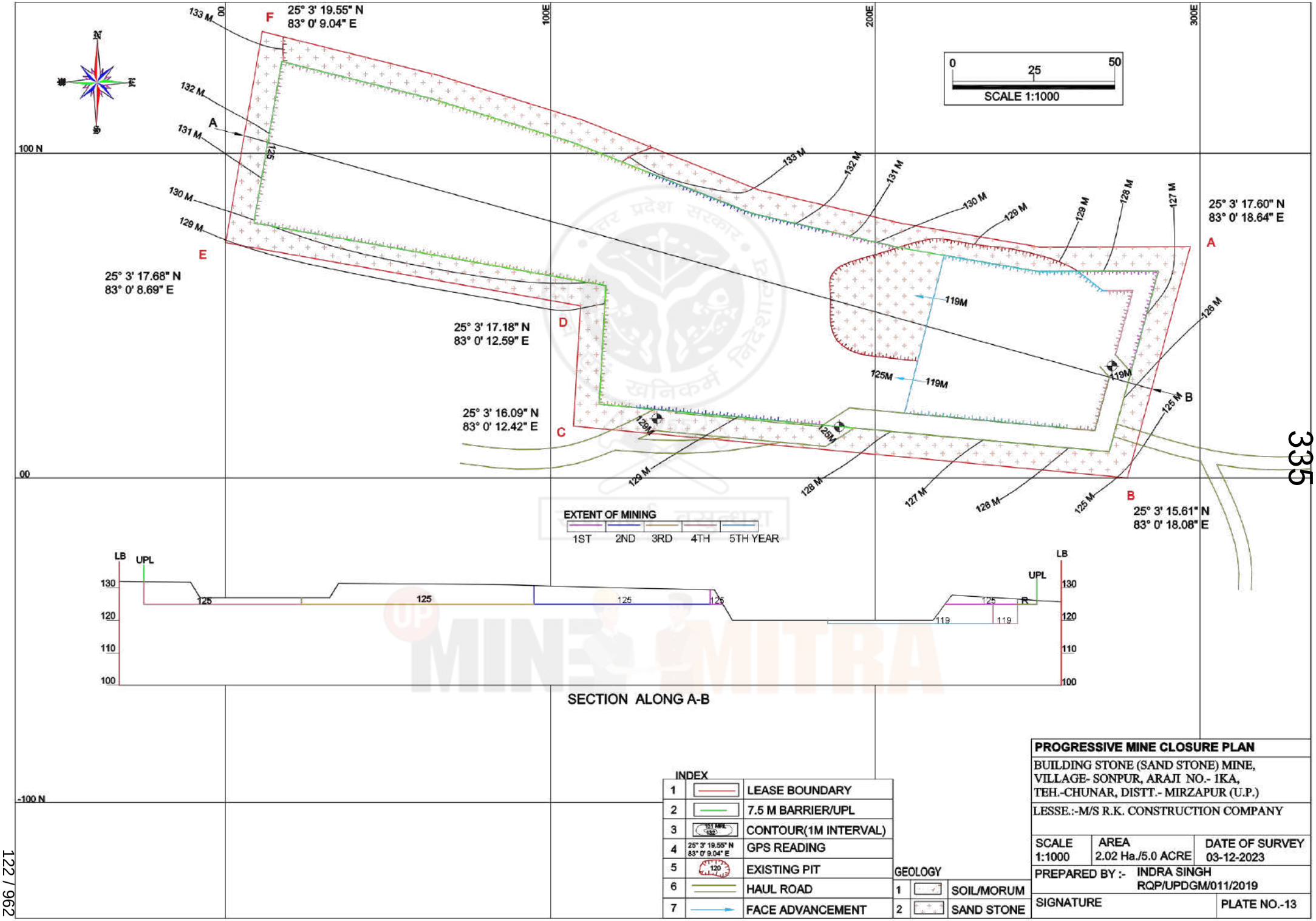

DEVELOPMENT AT THE END OF 4th YEAR
BUILDING STONE (SAND STONE) MINE,
VILLAGE- SONPUR, ARAJI NO.- 1KA,
TEH.-CHUNAR, DISTT.- MIRZAPUR (U.P.)
LESSE.:-M/S R.K. CONSTRUCTION COMPANY
SCALE 1:1000
AREA 2.02 Ha./5.0 ACRE
DATE OF SURVEY 03-12-2023
PREPARED BY :- INDRA SINGH RQP/UPDGM/011/2019
SIGNATURE
PLATE NO.-8
SCALE 1:1000
0 25 50
INDEX
1 LEASE BOUNDARY
2 7.5 M BARRIER/UPL
3 CONTOUR(1M INTERVAL)
4 GPS READING
5 EXISTING PIT
6 HAUL ROAD
7 FACE ADVANCEMENT
GEOLOGY
1 SOIL/MORUM
2 SAND STONE
EXTENT OF MINING
1ST 2ND 3RD 4TH YEAR
SECTION ALONG A-B
LB UPL
130 120 110 100
25° 3' 17.60" N
83° 0' 18.64" E
25° 3' 15.61" N
83° 0' 18.08" E
25° 3' 17.18" N
83° 0' 12.59" E
25° 3' 16.09" N
83° 0' 12.42" E
25° 3' 17.68" N
83° 0' 8.69" E
83° 0' 9.04" E
A
B
C
D
E
F
119M
125M
120 mRL
300
200
100
0
100 N
-100 N


N
SCALE 1:1000
0
25
50
F
25° 3' 19.55" N
83° 0' 9.04" E
A
25° 3' 17.60" N
83° 0' 18.64" E
B
25° 3' 15.61" N
83° 0' 18.08" E
C
25° 3' 16.09" N
83° 0' 12.42" E
D
25° 3' 17.18" N
83° 0' 12.59" E
E
25° 3' 17.68" N
83° 0' 8.69" E
EXTENT OF MINING
1ST
2ND
3RD
4TH
5TH YEAR
LB
UPL
SECTION ALONG A-B
INDEX
1 LEASE BOUNDARY
2 7.5 M BARRIER/UPL
3 CONTOUR(1M INTERVAL)
4 GPS READING
5 EXISTING PIT
6 HAUL ROAD
7 FACE ADVANCEMENT
GEOLOGY
1 SOIL/MORUM
2 SAND STONE
DEVELOPMENT AT THE END OF 5th YEAR
BUILDING STONE (SAND STONE) MINE,
VILLAGE- SONPUR, ARAJI NO.- 1KA,
TEH.-CHUNAR, DISTT.- MIRZAPUR (U.P.)
LESSE.:-M/S R.K. CONSTRUCTION COMPANY
SCALE 1:1000
AREA 2.02 Ha./5.0 ACRE
DATE OF SURVEY 03-12-2023
PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019
SIGNATURE
PLATE NO.-9


25° 3' 19.55" N
83° 0' 9.04" E
25° 3' 17.60" N
83° 0' 18.64" E
25° 3' 17.68" N
83° 0' 8.69" E
25° 3' 17.18" N
83° 0' 12.59" E
25° 3' 16.09" N
83° 0' 12.42" E
25° 3' 15.61" N
83° 0' 18.08" E
A
B
C
D
E
F
0
25
50
SCALE 1:1000
100 N
00
100E
200E
300E
-100 N
EXTENT OF MINING
1ST
2ND
3RD
4TH
5TH YEAR
LB
UPL
SECTION ALONG A-B
INDEX
1 LEASE BOUNDARY
2 7.5 M BARRIER/UPL
3 CONTOUR(1M INTERVAL)
4 GPS READING
5 EXISTING PIT
6 HAUL ROAD
7 FACE ADVANCEMENT
GEOLOGY
1 SOIL/MORUM
2 SAND STONE
COMPOSITE PLAN
BUILDING STONE (SAND STONE) MINE,
VILLAGE- SONPUR, ARAJI NO.- 1KA,
TEH.-CHUNAR, DISTT.- MIRZAPUR (U.P.)
LESSE.:-M/S R.K. CONSTRUCTION COMPANY
SCALE 1:1000
AREA 2.02 Ha./5.0 ACRE
DATE OF SURVEY 03-12-2023
PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019
SIGNATURE
PLATE NO.-10


F
25° 3' 19.55" N
83° 0' 9.04" E
A
25° 3' 17.60" N
83° 0' 18.64" E
B
25° 3' 15.61" N
83° 0' 18.08" E
C
25° 3' 16.09" N
83° 0' 12.42" E
D
25° 3' 17.18" N
83° 0' 12.59" E
E
25° 3' 17.68" N
83° 0' 8.69" E
0 25 50
SCALE 1:1000
100E
200E
300E
100 N
00
-100 N
EXTENT OF MINING
PLAN PERIOD
CONCEPTUAL PERIOD
LB
UPL
R
SECTION ALONG A-B
INDEX
1 LEASE BOUNDARY
2 7.5 M BARRIER/UPL
3 CONTOUR(1M INTERVAL)
4 GPS READING
5 EXISTING PIT
6 HAUL ROAD
GEOLOGY
1 SOIL/MORUM
2 SAND STONE
CONCEPTUAL PLAN
BUILDING STONE (SAND STONE) MINE,
VILLAGE- SONPUR, ARAJI NO.- IKA,
TEH.-CHUNAR, DISTT.- MIRZAPUR (U.P.)
LESSE.:-M/S R.K. CONSTRUCTION COMPANY
SCALE 1:1000
AREA 2.02 Ha./5.0 ACRE
DATE OF SURVEY 03-12-2023
PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019
SIGNATURE
PLATE NO.-11


A2
N2
25° 3' 19.55" N
83° 0' 9.04" E
F
A
25° 3' 17.60" N
83° 0' 18.64" E
25° 3' 17.68" N
83° 0' 8.69" E
E
25° 3' 17.18" N
83° 0' 12.59" E
D
25° 3' 16.09" N
83° 0' 12.42" E
C
B
25° 3' 15.61" N
83° 0' 18.08" E
0
25
50
SCALE 1:1000
100E
200E
300E
100 N
00
-100 N
EXTENT OF MINING
1ST
2ND
3RD
4TH
5TH YEAR
LB
UPL
SECTION ALONG A-B
A1 AIR MONITORING STATIONS
N1 NOISE MONITORING STATIONS
W1 WATER SAMPLING POINT
INDEX
1 LEASE BOUNDARY
2 7.5 M BARRIER/UPL
3 CONTOUR(1M INTERVAL)
4 GPS READING
5 EXISTING PIT
6 HAUL ROAD
7 FACE ADVANCEMENT
GEOLOGY
1 SOIL/MORUM
2 SAND STONE
ENVIRONMENT MANAGEMENT PLAN
BUILDING STONE (SAND STONE) MINE,
VILLAGE- SONPUR, ARAJI NO.- 1KA,
TEH.-CHUNAR, DISTT.- MIRZAPUR (U.P.)
LESSE.:-M/S R.K. CONSTRUCTION COMPANY
SCALE 1:1000
AREA 2.02 Ha./5.0 ACRE
DATE OF SURVEY 03-12-2023
PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019
SIGNATURE
PLATE NO.-12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83° 0' 9.04" E
25° 3' 17.60" N
83° 0' 18.64" E
25° 3' 17.68" N
83° 0' 8.69" E
25° 3' 17.18" N
83° 0' 12.59" E
25° 3' 16.09" N
83° 0' 12.42" E
25° 3' 15.61" N
83° 0' 18.08" E
A
B
C
D
E
F
SCALE 1:1000
EXTENT OF MINING
1ST 2ND 3RD 4TH 5TH YEAR
SECTION ALONG A-B
LB
UPL
INDEX
LEASE BOUNDARY
7.5 M BARRIER/UPL
CONTOUR(1M INTERVAL)
GPS READING
EXISTING PIT
HAUL ROAD
FACE ADVANCEMENT
GEOLOGY
SOIL/MORUM
SAND STONE
PROGRESSIVE MINE CLOSURE PLAN
BUILDING STONE (SAND STONE) MINE,
VILLAGE- SONPUR, ARAJI NO.- 1KA,
TEH.-CHUNAR, DISTT.- MIRZAPUR (U.P.)
LESSE.:-M/S R.K. CONSTRUCTION COMPANY
SCALE 1:1000
AREA 2.02 Ha./5.0 ACRE
DATE OF SURVEY 03-12-2023
PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019
SIGNATURE
PLATE NO.-13

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Uttar Pradesh)

To,

The Proprietor
MALTI DEVI
R/o Koiran Bazar,Ahraura,Tehsil-Chunar,District-Mirzapur -231301

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/45412/2019 dated 19 Jun 2021. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC21B001UP110257**
2.	**File No.**	5159
3.	**Project Type**	New
4.	**Category**	B1
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Area 0.809 Ha Building Stone (Sandstone) mining project at Araji No'. 137 Village- kanchanpur, Tehsil-Chunar, District- Mirzapur, U.P.
7.	**Name of Company/Organization**	MALTI DEVI
8.	**Location of Project**	Uttar Pradesh
9.	**TOR Date**	11 Sep 2020

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 29/12/2021

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/45412/2019 & SEIAA, U.P File no- 5159

Sub: Environmental Clearance is sought for Building Stone Sandstone Mining Project at Gata No-137 Village- Kanchanpur , Tehsil-Chunar, Mirzapur. U.P. (Leased Area-0.809 Ha.).

Dear Sir,

This is with reference to your application / letter dated 24-10-2019, 02-12-2019, 12-12-2019, 07-08-2020, 19-06-2021, 24-08-2021 & 13-10-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 29-11-2021 and SEIAA in meeting held on 15-12-2021.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult to SEAC on 29-11-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The Environmental Clearance is sought for Building Stone Sandstone Mining Project at Gata No-137 Village- Kanchanpur , Tehsil-Chunar, Mirzapur. U.P. (Leased Area-0.809 Ha.).
2. The Terms of reference in the matter were issued by SEIAA U.P vide letter no: 312/Parya/SEAC/5159/2019 dated 11 September 2020.
3. The Public Hearing was organized on 08/01/2021. Final EIA submitted by project proponent on 19/06/2021.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/45412/2019
2.	File No. allotted by SEIAA, UP	5159
3.	Name of Proponent	Smt. Malti Devi
4.	Full correspondence address of proponent and mobile no.	R/o Koiran Bazar, Vill- Ahraura,Tehsil-Chunar & Distt-Mirzapur U.P.
5.	Name of Project	Building Stone Sandstone Mining Project at Gata No-137 Village- Kanchanpur , Tehsil-Chunar, Mirzapur. U.P Smt. Malti Devi, Area-0.809 Ha
6.	ProjectLocation (Plot.Khsra/Gata/Araji No.)	Araji No- 137
7.	Name of Village	Kanchanpur
8.	Tehsil	Chunar
9.	District	Mirzapur
10.	Name of Minor Mineral	Building Stone (Sandstone)
11.	Sanctioned Lease Area (in Ha.)	0.809 Ha.
12.	Max. & Min mRL within lease area	116.20 mRL & 108.80 mRL
13.	Pillar Coordinates (Verified by DMO)	

Point	Latitude	Longitude
A	25°01'55.716''N	83°02'51.024''E
B	25°01'55.71''N	83°02'52.65''E
C	25°01'52.068''N	83°02'52.692''E

		D	25°01'51.798''N	83°02'50.172''E	

14.	Total Geological Reserves	185986 m^3 /Annum	
15.	Total Mineable Reserve in LOI	8090 m^3 /Annum	
16.	Total Proposed Production in LOI	8090 m^3 /Annum	
17.	Total Proposed Production in 20 Years	8090*20= 161800m^3	
18.	Sanctioned Period of Mine lease	20Years	
19.	Production of mine/day	27m^3	
20.	Method of Mining	Open cast Manual/ Semi Mechanized Mining	
21.	No. of working days	300 Days	
22.	Working hours/day	8 Hours	
23.	No. of worker	22 Workers	
24.	No. of vehicles movement/day	3 Trucks / Day (Depending on market demand)	
25.	Type of Land	Govt. Land	
26.	Ultimate of Depth of Mining	12.00 m	
27.	Nearest metalled road from site	1.0Km	
28.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking	0.22 KLD
		Suppression of dust	9.6 KLD
		Plantation	1.6 KLD
		Others (if any)	
		Total	11.42 KLD (Approx. 12.00 KLD)
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.- 85 Period of Validity- 27-10-2021	
30.	Any litigation pending against the project or land in any court	No	
31.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No-1051 Date-20.8.2019	
32.	Details of Lease Area in approved DSR	Page No'-12 Sr. No'-53	
33.	Proposed CER cost	2% of total project cost i.e. Rs.1.20 Lakhs	
34.	Proposed EMP cost	14.09 Lakhs	
35.	Length and breadth of Haul Road	800 mt Length & 6m width haulage road	
36.	No. of Trees to be Planted	400 Trees	

5. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
6. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 29-11-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 15-12-2021 decided to grant the Environmental Clearance to the title project for collection of 8090 M^3 /year for lease area of 0.809 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including

Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board

20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an authority nominated by concerned DM, Project Proponent will prepare a conservation and management plan for the rejuvenation and management of water bodies having a total surface area of not less than 6 ha. Funds for the same

will be kept in a separate bank account and six-monthly implementation status will be presented by the Project Proponent before the nominated authority in the district.

10. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Mirzapur that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
11. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
12. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
13. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
14. The project proponent shall install solar light in their site office.
15. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
16. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
17. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
18. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
19. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
20. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
21. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
22. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
23. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
24. The project proponent should explore the possibilities of rainwater harvesting.
25. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.

26. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
28. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
29. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
30. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
31. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
32. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
33. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
34. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
35. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
36. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
37. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
38. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
39. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
40. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
41. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.

42. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
43. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
44. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
45. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
46. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
47. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
48. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
49. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
50. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
51. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
52. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
53. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.

54. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
55. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35^{o}. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
56. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
57. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
58. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (AprilMay), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
59. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
60. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
61. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
62. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
63. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
64. Project Proponent shall explore the possibility of using solar energy where ever possible.
65. Commitment towards CER has to be followed strictly.
66. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
67. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
68. The blasting will be done only after getting permission from the Mining Department.

The project proponent should explore the possibilities of rainwater harvesting. You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically

deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Mirzapur, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Annexure-7

MINING PLAN

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Rule(s) of U.P. Minor Mineral Concession Rule 2021)

of

Imarati Patthar Sandstone (Gitti/Boulder/Patiya)

Araji/Gata No.-137, Village-Kanchanpur,
Tehsil-Chunar, District-Mirzapur,
State-Uttar Pradesh.

Lease Area-0.809 Ha
Proposed Quantity per Year-8090 Cum

Mine Plan for 5 Year
Lease Period-20 Years
(From 30-07-2018 to 29-07-2038)

APPLICANT
Smt Malti Devi W/o Shri Gulab Das,
Add-Koiran Bazar, Ahraura, Tehsil-Chunar,
District-Mirzapur, Uttar Pradesh.

PREPARED BY.
Akshita Pandey,
Regt No. RQP/UPDGM/No.023/Year 2021,
Add.-Main Road, Opp. U.B.I.,
Shahganj, Jaunpur.

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Key Plan	2
Surface & Geological Plan	3
Geological-Cross Sections	4
Working Plan	5
Conceptual Plan	6
Progressive Mine Closure Plan	7

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Authorization letter	4
Khasra Plan	5
R.q.p. Certificate	6

INTRODUCTION

Applicant Smt Malti Devi W/o Shri Gulab Das, Add-Koiran Bazar, Ahraura, Tehsil-Chunar, District-Mirzapur, Uttar Pradesh Pradesh applied for the lease for the extraction of Imarati Patthar Sandstone (Gitti/Boulder/Patiya) Mine for an area of 0.809 Ha at Araji/Gata No.-137, Hall Araji No.-309 Village-Kanchanpur, Tehsil-Chunar, District-Mirzapur, State-Uttar Pradesh and the Mining Lease is granted in favor of above-said applicant as per LOI No-857/Khanij/Sandstone/E-Nivida Sah E-Nilami/2018, Dated 30/07/2018, under G.O.-3236/86-2019-57 (Sa.)/2017 T.C.-1 dated 12/12/2017 under UPMMCR Rule-2021.

The project proponent is a private individual and the project is a newly proposed Sandstone quarry. The main objective to be pursued by the applicant is to carry the business of operating and working on mines and quarries.

Stone Aggregation is a key ingredient for the construction of infrastructure projects which is a specialized job involving high degree of safety and statutory compliance besides being carried out by qualified mining personnel.

As per LOI year wise quantity of lease area is 8090 Cum. Hence, the Mining Plan with Progressive Mine Closure Plan is being submitted under rules (s) of U.P. Minor Mineral (Concession) Rules 2021.

Most of the prehistoric monuments are built with natural stones as they remain stable with time. Before the advent of concrete, stones were highly preferred for heavy engineering works like bridge piers, harbour walls, seaside walls, and for facing works. Stones for construction purposes are obtained by quarrying from solid massive rocks. The stones used for masonry construction should be hard, durable, tough, and should be free from weathered soft patches of material, cracks, and other defects that are responsible for the reduction of strength and durability.

Note: Purpose of mineral excavation is sale of material in the open market.

UP MINE MITRA

CHAPTER-1 GENERAL:

i.	Name of the Applicant with address	Smt Malti Devi W/o Shri Gulab Das, Add-Koiran Bazar, Ahraura, Tehsil-Chunar, District-Mirzapur, Uttar Pradesh.
ii.	Status of the applicant	Private Individual
Iii.	Mineral Which Are Occurring in The Area & Which Applicant Intends to Mine	Imarati Patthar (Sandstone, Gitti, Boulder, Patiya)
iv.	Period for which the mining lease is granted	20 Years as per Letter of Intent No.-857/Khanij/Sandstone/E-Nivida Sah E-Nilami/2018, Dated 30/07/2018
v.	Name of the RQP preparing the mining plan (Address, Registration No., Valid Upto)	Akshita Pandey Registration No. RQP/UPDGM/No.023/Year 2021, Add. -Main Road, Opp. U.B.I., Shahganj, Jaunpur.
vi.	Name of the prospecting agency	No prospecting agency was engaged as such. The prospecting of the deposit has been done by the joint visit of mine planner and surveyor.
Vii.	LOI No. and Date	As given Above
Viii	Rule	As given Above
iX	G.O. No. and Date	As given Above

CHAPTER-2 LOCATION:

<table>
<tr><td rowspan="9">a).</td><td>Details of area with location maps</td><td>Location Map is attached as Plate No.-1</td></tr>
<tr><td>District and State</td><td>Mirzapur, Uttar Pradesh.</td></tr>
<tr><td>Tehsil</td><td>Chunar</td></tr>
<tr><td>Village</td><td>Kanchanpur</td></tr>
<tr><td>Gata/ Arazi/ Khasra/ Plot No.</td><td>137</td></tr>
<tr><td>Area (Hectares)</td><td>0.809</td></tr>
<tr><td>Whether the area is in forest</td><td>No</td></tr>
<tr><td>Existence of public road / railway line, if any nearby and approximate distance</td><td>Applied Lease Area is well connected to SH-5A.Kanchanpur village is located in Chunar tehsil of Mirzapur district in Uttar Pradesh, India. It is situated 19km away from sub-district headquarter Chunar (tehsildar office) and 50km away from district headquarter Mirzapur.
• Distance measured in aerial distance.</td></tr>
<tr><td>Latitude and Longitude</td><td>The GPS reading of all corner pillars is given below.
<table>
<tr><th>Pillar</th><th>Latitude (N)</th><th>Longitude (E)</th></tr>
<tr><td>A</td><td>25° 1'55.02"N</td><td>83° 2'50.48"E</td></tr>
<tr><td>B</td><td>25° 1'55.74"N</td><td>83° 2'52.98"E</td></tr>
<tr><td>C</td><td>25° 1'52.29"N</td><td>83° 2'53.59"E</td></tr>
<tr><td>D</td><td>25° 1'51.46"N</td><td>83° 2'51.09"E</td></tr>
</table></td></tr>
<tr><td>Land Use Pattern</td><td>The area exhibits stony, isolated hillock topography. It falls under barren land.</td></tr>
<tr><td>b)</td><td colspan="2">Attach a general location map and vicinity map showing area boundaries and existing proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. (Plate No. 1&2) Lease area on cadastral map is shown in Plate No.3. Key Plan Buffer Zone showing 5 Km radius area along the periphery of lease in Survey of India Google image is shown in Plate No.2. Surface Plan is attached as Plate No.3.</td></tr>
</table>

CHAPTER-3.0 GEOLOGY AND EXPLORATION:

3a. 1 PHYSIOGRAPHY AND GEOMORPHOLOGY:

The district is characterized with hard rock as well as alluvial formations and table land topographic features. Hard rock area comprising Marihan, Rajgarh and Halia blocks reflects the uneven plains and dotted with hillocks. Geomorphologically, the district can be divided into two distinct units; 1. Residual hills/Table lands and 2. Marginal Alluvial Plain. River Ganga is flowing from Hargarh to Narayanpur from west to east but changes its course near Chunar due to Chunar Fort. The drainage density is higher in hilly area and lower in marginal alluvial and alluvial area. Dendritic drainage pattern is common and trellis drainage pattern is observed in hard rock area. River Belan also flows in the district particularly in Halia block. The topography is influenced or modified by the existing rivers and streams. No seasonal perennial drainage exists within the lease area.

The highest point of the lease area is 136.0mRL in SE direction while lowest point of the lease area is 130mRL in W direction. The general slope of lease area is towards NW direction. The topography of lease area is shown in Plate No. 3. Altitude of the area is given as Google Earth Software.

3a.2 REGIONAL GEOLOGY:

The general succession of the area is as follows:

Kaimur Group	Upper Kaimur Dhandrol Quartzite	920m
	Scarp Sandstone stone & conglomerates	180m
	Lower Kaimur Vijaygarh shale	50m
	Upper Quartzite	45m
Susnai conglomeratic Braccia		
	Silicified shale	30m
	Lower Quartzite	30m
---------- Unconformity ----------		
Rohats limestone		170- 180m
Kheinjua sub group Glauconitic Sandstone		100m
Semari Group	Fawn Sandmitic lime stone	150m
	Olive shale	30m
Porcellinite	100m	
Kajrahat Limestone	630m	
Pathrawa Sand Stone &Angari Shale		
	Basal Conglomerates	180m
---------- Unconformity ----------		
Bijawar Group Phyllite & Quartzite with Lenticular Cabonates		

3a.3 LOCAL GEOLOGY:

In geological sequence the Sand Stone of the area is a part of Vindhyan Supergroup of Kaimur Subgroup characterized by dark brown in colour, covered with 0.80-1.0 soil/ semi-weathered Imarati Stone, often showing current bedding and load cast structures indicating dry and Eolin environment of deposition.

b) Describe briefly prospecting / exploration work done to date viz. Geological mapping with the evidence already existing about the mineral deposit in the area or in the vicinity.

Minor mineral leases are adjacent to each other. Mining activities in other adjacent areas are in progress hence prospecting work does not require. The mining in the area shows that only mineral Sandstone is available in the lease area and there is no possibility of any other mineral to be found in the lease area.

c) Describe briefly, exploration proposed to be carried out.

It is small mine. Mining in nearby areas is in progress. No exploration is required for future hence, not proposed.

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CHAPTER-4.0 RESERVES:

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two Cross-sections at an interval of 40m & 32m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to 4 classes:

1. Proved Reserves (111):

   The entire Quantities of mineral occurring upto 120mRL from the surface/ ground level have been considered as under proved category (111).

2. Probable Reserve (122):

   The entire Quantities of mineral occurring 10m zone below the proved reserve zone is considered as Probable Reserves (122).

3. Feasibility Mineral Resources (211):

   Mineral blocked within barrier zone & in slope under proved mineral reserve considered as Feasibility Mineral Resources (211).

4. Pre-Feasibility Mineral Resources (222):

   Mineral blocked within barrier zone & in slope under probable mineral reserve considered as Pre-Feasibility Mineral Resources (222).

The detailed categorized table of Mineral Resources is shown Table No 1

Summary of Geological reserves as per UNFC Classification is given below:

Classification	Code	Quantity (Cum)
A) Mineral Reserves		
1) Proved Mineral Reserve	111	118992
2) Probable Mineral Reserve	122	72000
3) Feasibility Mineral Resources	211	35640
4) Pre-Feasibility Mineral Resources	222	49032
TOTAL		275664

GEOLOGICAL RESERVES:

Proved Mineral Reserves (111):

Section Line	Sectional Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	1084	40	43360	65040
2-2'	1124	32	35968	53952
Total				118992

Probable Mineral Reserve (122)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	640	40	25600	38400
2-2'	700	32	22400	33600
Total				72000

Feasibility Mineral Resources (211)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	330	40	13200	19800
2-2'	330	32	10560	15840
Total				35640

Pre-Feasibility Mineral Resources (222)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of Mineral (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	454	40	18160	27240
2-2'	454	32	14528	21792
Total				49032

TOTAL MINEABLE RESERVE:

The Total mineable reserves have been computed by slice method. 7.5m wide barrier zone has been left all along the lease boundary from the near ground level. As stated earlier that several other mines are also situated in the same area sharing their common lease boundary. It is expected almost all the area above general ground label will be excavated. Hence 7.5m barrier zone will be left after reaching the near ground level. Benches from RL 134m up to RL 110m have been drawn on Conceptual Plan/Ultimate Pit plan. The height of bench has been taken 6m and width of bench has been taken 12m to estimate the mineable reserves. The mineable reserve is given in Table No. 2.

TOTAL MINEABLE RESERVES						
Slice/ Bench RL (m)	Av. FL (m)	Av. FA (m)	Bench/ slice Avg height (m)	Volume (Cum)	Swell Factor (1.5/Cum)	Mineable/ Saleable Reserves in cum
134-128	58	92	6	32016	1.5	48024
128-122	46	80	6	22080	1.5	33120
122-116	34	68	6	13872	1.5	20808
116-110	22	56	6	7392	1.5	11088
Total						113040

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CHAPTER -5 DEVELOPMENT ANDPRODUCTION PROGRAMME:

- Mining will be done in a scientific manner.
- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- The mining will be open cast.
- Opencast/semi-mechanized mining will be undertaken with help of Excavators and
- dumpers.
- Bench height will be kept at 6m.
- Width of ultimate bench will not be less than bench height; however, working bench will have a width around 12m.
- Deep-hole drilling with light charge will be adopted.
- Loading will be done by excavators.
- The run-off mine will be dispatched to crusher and then job site.
- Development includes only removal of top weathered layer and soil patches if any.
- Top soil if any will be scraped out and used maintaining the road.
- Overall slope of pit shall be maintained 45degree.
- Lessee will be well equipped with all required equipment as stated in LOI such as computer, Printer, Weight Bridge, CCTV Camera, QR code RFID Scanners etc.

  This will be an open cast semi-mechanized/mechanized Captive mine. ROM will be sold to buyers. Deep hole blasting will be done. At the outset deep-hole drilling with wagon drill will be undertaken for primary breaking. Secondary breaking will be undertaken by rock breaker. Jack Hammers will be used in exceptional cases of big boulders. The crawler or wagon drill will be of 4" diameter. The equipment will be given drive from compressor (400 cfm). Overburden mainly top soil/top weathered mineral will be removed carefully and used to maintain mining roads. After scraping the top surface holes will be drilled by wagon drill and deep hole blasting will be undertaken. Rock will be dislodged from its joints and further broken into desired size of Gitti& boulders manually with the help Crow bar & hammers. Material will be stacked near the working face and finally dispatched to job sites.

Year-wise Planning

Maximum 8090 will be excavated in each year as per current market demand. A total of 40450 cum saleable mineral is proposed to excavate during 5 years.

b) Year wise Development and Production:

i) Development and Production in Ist Year:

Mining will be started from the top in the lease. About 8090 cum Mineable/saleable mineral will be proposed to be excavated in this year. Mineral from the top Benches RL 134m-RL 128m will be open and advanced to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable/ Saleable Reserves (M^3)	Balance in the Bench(cum)
134m to 128m	0	58	16	6	5568	8352	8090	262
Total							8090	262

ii) Development and Production in IInd Year:

Mining will be started from the top in the lease. About 8090 cum Mineable/saleable mineral will be proposed to be excavated in this year. Remaining part of Benches RL 134m & RL 128m will be advanced to get the required production and advanced to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable/ Saleable Reserves (M^3)	Balance in the Bench (cum)
134m to 128m	262	58	15	6	5220	7830	8090	2
Total							8090	2

iii) Development and Production in IIIrd Year:

Mining will be started from the top in the lease. About 8090 cum Mineable/saleable mineral will be proposed to be excavated in this year. Remaining part of Benches RL 134m & RL 128m will be advanced to get the required production and advanced to get the required production. Following benches will be excavated in this year:

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable/ Saleable Reserves (M^3)	Balance in the Bench (cum)
134m to 128m	2	58	16	6	5568	8352	8090	264
Total							8090	264

iv) Development and Production in IVth Year:

Mining will be started from the top in the lease. About 8090 cum Mineable/saleable mineral will be proposed to be excavated in this year. Remaining part of Benches RL 134m & RL 128m will be advanced to get the required production and advanced to get the required production. Following benches will be excavated in this year:

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable/ Saleable Reserves (M^3)	Balance in the Bench (cum)
134m to 128m	264	58	15	6	5220	7830	8090	4
Total							8090	4

v) Development and Production in Vth Year:

Mining will be started from the top in the lease. About 8090 cum Mineable/saleable mineral will be proposed to be excavated in this year. Remaining part of Benches RL 134m & RL 128m will be advanced to get the required production and advanced to get the required production. Following benches will be excavated in this year:

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable/ Saleable Reserves (M^3)	Balance in the Bench (cum)
134m to 128m	4	58	16	6	5568	8352	8090	266
Total							8090	266

c) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The composite plan & section showing layout of benches are shown in Plate No. 6. Entire lease hold having Mineral out crop with no soil cover. The waste to be generated in pockets along the joint plain shall be excavated and shall be used in making aggregates. The soil shall be used for the purpose of plantation while some waste shall be spread over the approach roads for the maintenance during next five years. All quantities of mineral etc to be exploited shall be used for making aggregates.

d) Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.

The total mineable reserves are 113040 M^3 with proposed rate of production 8090 M^3 of Mineral per annum. The expected life of mine with above proposed target comes out about 14.0 years.

e) Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):

During previous years, mining is being carried out manually as well as mechanically in the region.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to downward. Approach road shall be produced to each mining faces for transportation of mineral. No waste shall be generated during plan period therefore, no proposed has been for its separate staking.

iii) Extent of mechanization:

The requirement of mining equipment is calculated at its maximum production capacity as below:

The average level of annual production planned = 8090 Cum or 20225 MT

Daily production required assuming 300 working days =20225/300=67.41 MT/day

A) Requirement of wagon drill & drill holes:

i)	Yield per hole with spacing, Depth, burden & Sp Gravity of Mineral	= 4 x 6 x 2.5 x 2.5= 150 tones
ii)	Daily production required	=67.41 MT
iii)	No. of holes to be drilled in one Shift	=67.41/150=0.44 say1
iv)	Length of each hole with 10% sub grade drilling	= 0.44 m.
v)	Therefore, metreage required to be drilled	=6.6 x 0.44=2.904 say3
vi)	Expected performance of drills in one shift	= @5m/h =40m.
vii)	Therefore, number of drills required for production	=2.904/40 =0.072 Say =1

B) Requirement of Compressors:

The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
Compressor	1	NA	450 cfm	LG 450	Diesel Compressor
Wagon Drill	1	(110mm)		Atlas	Diesel

C) Excavator:

372 cum x 2.5 per shift	-	930 tones
Operating shift per day	-	930 x 1 = 930 tones
Maximum Mineral to be handle per day	-	67.40 tones
Therefore, no of excavator required for handling the quantity of stone	-	67.40/930 = 0.072 say 1

Requirement of Excavator: is tabulated as below which shall be deployed occasionally.

Type	No.	Bucket capacity	Motive
Excavator	1	0.9m³	Diesel (70-80 ltrs/ day)

D) Requirement of tippers (10 tonners)

Requirement of tippers for the transport of overburden is work out as follows:

i) To &fro journey time: from mine area to mine road
To &fro journey on 0.70Km. mine road @ 10 Km/hr = 5 min.
ii) Scooping and waiting =2 min.
iii) Loading =2 min.
iv) To & fro journey =5 min.
v) Turning and unloading =2 min.
vi) Therefore, totals cycle time Requirement of Tippers: =16 min.
Crusher stone to be transported per day =67.40 MT
Cycle time of Tippers =16 min.
Therefore, round trips per hour =60/16= 3.75
Average load carried per round per trip =3.75 X 10 =37.5 MT
Therefore, average carrying capacity per Tippers one shift =37.5x 8= 300 MT
Therefore total no. of Tippers required =67.40/300 =0.22 say 1
Standby Tippers =1

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Motive power
Tippers	2	10tonnes	Diesel

(g) Blasting:

(a) Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee:

Hole depth	:6 m.
Spacing	:4 m.
Burden	:2.5 m.
Sp. Gravityq	:2.5 m
Thus, one hole will give a quantity of about	:4 x 6 x 2.5 x 2.5=150 tones
Excavation required per day (Considering	
Maximum excavation per day	: 67.40 M.T.

Thus nos. of hole to be drilled and required to be blasted: 67.40/150=0.44 say 1

These deep holes will be blasted in one round.

b) The blasting will be undertaken by suitable explosives having comparable density, usually 6-8cartidge of 220mm will be sufficient in one hole of 6m depth.

c) The number of holes will be distributed in two working benches. A far as possible single row blasting may be preferred & each hole shall be charged with 600-800gm explosives depending upon the free face available. The direction of face advance & row of drill holes will so propose that the direction of fly rock material will be expected to fall over the bench.

c) On the basis past experience in the surrounding area & lithology of rock, the powder factor is expected to be 20tonnes per kg of explosive. 300 gms. of explosive per hole will be required to reach 20tonnes per Kg. of powder factor.

d) Initially it is proposed to install a magazine of capacity about 100 kg. of high explosive along with accessories is expected to serve the purpose.

e) The lessee will install 100 Kg. magazine & 500 detonators with the due permission of Chief Controller of explosive.

(I) Precaution during blasting:

Following precautions will be undertaken and follow strictly.

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.

4. The burden at any point in the charge length should not be less than optimal.
5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
7. Blasting should be done in once round. Blasting of larger rounds, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.
8. Pre shooting of the boulders, instead of plaster shooting, should be continued.
9. Before electric firing, the circuit will be tested by an approved tester.
10. Flags erection and siren signaling systems will also provide during time of blasting. For further safety, the blasting time will also fix during the end of the shift so that all the workers will remove outside the danger zone.
11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by bags, old sleepers etc. This will prevent the broken rock from flying out.
12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

5.3 CONCEPTUAL MINE PLAN AND LIFE OF MINE:

Mining shall be done by Opencast /Semi-Mechanized Mine means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Size by the end of conceptual period shall be as same to plan period i.e 0.5336 Ha.

5.4 a) Anticipated life of mine:

The total mineable reserves are 113040 M^3 with proposed rate of production 8090 M^3 of Mineral per annum. The expected life of mine with above proposed target comes out about 14.0 years.

5.4 b) USE of Mineral: Describe the utilization of minerals and the types of industry (please specify) to whom it will be sold or is being sold.

The mined-out material is Imarati Patthar (sandstone). Material is used in road making. Big sized boulders are crushed into sized small stone which is used in laying road making. All the ROM will be used in their jobs.

CHAPTER-6. WASTE DISPOSAL ARRANGENENTS:

Describe briefly the arrangements made for top soil, minerals rejects and waste disposal including precautions taken in selection of disposal site (s) along with their respective quantity likely to be generated for the three Year (Indicate locations of the same on surface plan).

As stated earlier that entire lease area consists of Mineral& further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

CHAPTER-7. RECLAMATION PLAN:

Describe briefly the Year wise reclamation plan, giving the proposed plantation programme, scope of backfilling worked out pits.

The mined-out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is given below:

Period	Area has broken (Ha.)
As on date	0
End of plan period	0.5336
End of conceptual period	0.5336

CHAPTER-8. STRATEGY FOR PROTECTION OF RIVER COURSES, NALAS, WATER TANKS, VILLAGES, IMPORTANT MONUMENTS, IF ANY:

There is no river in or immediate surroundings of the activity area. No Nalla or drainage passes within or near Excavation area. There are no important monuments and waters tanks nearby the Excavation area. Excavation is confined in very small scale. Thus the mined out area will be used for Pisci-cultural activities in future.

The water balance Chart: No water is required for mining and processing, only water sprinkling on road to suppress the dust in peak hours, hence no disposal of water and extent for recycling is required. About 3.0 KLD drinking water as well as water for plantation and dust suppression shall be transported in to the tankers to the mine head from nearby Crusher plant.

CHAPTER-9.A OTHER:

The Mining supervisor shall supervise the mining operation

Site Services:

The following site services will be provided near the mine

i)	Office	1
ii)	Drinking water shed	1
iii)	Rest shelter	1
iv)	First Aid Centre	1

Thus category-wise employments will be as below:

II[nd] Class Mine manager	: 01
Blaster	: 01
Semiskilled:	
Time Keeper	: 10
Un-skilled:	
Piece rated workers	: 40
Total:	: 52

9B. Mine Drainage :

a) Likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated about 1Km aerial distance towards W of lease area in crusher side. The top level of the well is 136mRL& water table encountered in the well is about 52m deep and the expected depth of water table in the region is about 84mRL.During next five years, the mine working will be confined up to 128mRL. Water table will not be interested by mining operations.

CHAPTER-10.0 MINERAL PROCESSING:

a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product).

The entire lease area consists of Imarati Patthar (Mineral) terrain therefore, no beneficiation of mineral processing will require for Imarati Patthar (Mineral).

b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals will require.

e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site / plant.

f) Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

CHAPTER 11- ENVIRONMENT MANAGEMENT PLAN

11.1 BASE LINE INFORMATION

Land use/Land Cover

Existing Land use of the area is barren land.

Water Regime

Surface Water: Lease area has a mild slope towards north west. Overall slope in the area is North, North-east. There is no perennial drainage in the mining lease area. Hand Pump will be the source of drinking water in the area.

Ground Water: (Source:Aquifer Mapping and Ground Water Management Plan of Mirzapur District, Uttar Pradesh-Central Ground Water Board Dated APRIL, 2017)

General flow direction of water level is from southwest to northeast. As depicted by water table contours with reference to mean sea level, water table elevation ranges from 170m to 160m. amsl. Gradient of water table ranges from 0.7 m/km to as high

Flora & Fauna:

There is a thin layer of top soil present in the area. The mining area is devoid of trees, however small bushes of local species are present. The three main cropping seasons in the district are Kharif, Rabi and Zaid. The other crops raised in the district include wheat, paddy, maize, pulses and oilseeds. Main fruits grown are mango and guava. The tree species recommended are Ficusreligosa (pipal), Boswelliaserrata (Salai), Shorearobusta (sal) and tactonegrandis (teak) may also be recommended. Mangiferaindica (Aam), Emblicaofficinalis (Anwala), Aeglemarmerlos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Amphibians and reptiles are common in such type of habitat.

Pigeon, Parrot, Owl, Nilkanth and Sparrow are a few common species of birds found surroundings of the area.

Climate

Temperature: January is the coldest month of the year when the mean daily maximum temperature is 24.10 °C and the mean daily minimum temperature is 9.2°C, May is the hottest month with mean daily maximum temperature is 42.6°C and mean daily minimum temperature is 28.8°C . The mean monthly maximum temperature is 32.6°C and means minimum temperature is 19.2°C.

Rain Fall: The average annual rainfall is 912 mm. About 91% of rainfall takes place for June to September (Monsoon Season). The mean monthly relative humidity is 41%. In summer season air is very dry and during the monsoon season the moisture content of air is high

Social Environment:

Mirzapur is located at 25.15°N 82.58°E. [7] It has an average elevation of 80 metres (265 feet). The District of Mirzapur lies between the parallels of 23.52 &25.32 North latitude and 82.7 and 83.33 East longitude. It forms a portion of the Varanasi district. On the north and north-east it is bounded by the Varanasi district; on the south bounded by Sonbhadra district; on the north-west by Allahabad district. The shape to the north and west is totally regular. In no direction, except for about 13 km. in the north-east where the Ganges separates the Tehsil of Chunar from the district of Varanasi, has Mirzapur a natural frontier. The Chanvar fields, considered to be one of the most fertile lands tracts in India, are located on Gangetic flood plains of the district, mainly in this area belong to Hindu community.

As of the 2011 census, Mirzapur-cum-Vindhyachal municipality had a population of 233,691[2] and the urban agglomeration had a population of 245,817.[3] The municipality had a sex ratio of 869 females per 1,000 males and 11.9% of the population were under six years old.[2] Effective literacy was 78.25%; male literacy was 83.85% and female literacy was 71.80%.

Occupation

Agriculture and livestock rearing are the main occupation. Major part of the district is rain-fed, under-invested, vulnerable, socio-economically heterogeneous, lacks infrastructure and access to improved technology, ethnically unique, and backward relative to other regions. Crop production, livestock rearing and seasonal migration, provide more than 90 percent of rural income in the region. Area covered by main crops consists of pulses, oil seeds and Dhan respectively.

Drinking Water:

Hand pumps, wells & bore wells are the main water source for drinking water in nearby areas.

Social Imarati & Historical Monuments:

No such Imarati/monument is located within 2 km periphery of this mine. Panchayat Ghar is common in the surrounding villages.

11.2 Impacts & Mitigation

The possible impacts and their mitigation are described ahead:

Sl.No.	Impacts	Mitigation
1	Land use / Land cover	Change in topography due to mining is always a negative impact leaving ugly pits. Mining is being carried out in a small area. There will be a water filled pit at the end of mining.
2	Flora and Fauna	Mining activity area is barren land. Any kind of vegetation is not seen on the activity area. Therefore, no effect on floral community is anticipated.50 tree saplings are being proposed to plant in the nearby village area.

Sl.No.	Impacts	Mitigation
3	Air Pollution	During the mining dust particle will be generated. Air Pollution will also increase due increased vehicular activity. Water sprinkling will be done at dust generating places. Masks will be provided to workers at work place.
4	Noise Pollution	Drilling Blasting & increased vehicular traffic is the main source of Noise Pollution. Blasting will be done under the supervision of competent blaster. Mining activity will be done only day hours. Earmuffs will be provided to workers of loading points.
5	Rehabilitation and Resettlement	The activity zone is very small. No migration will take place. Therefore, there is no R & R Plan.

Environment Management

Solid Waste management

There is no top soil. Upper weathered layer is very thin. Soil if any, as a solid waste will be generated during the course of mining.

Upper weathered layer and soil if any will be scraped out and used maintaining the mine roads.

Municipal Waste:

All the labours engaged in activity are in nearby villages. Thus, the municipal waste generated is minimal. Mobile toilet will be provided if required.

Hazards Waste Management:

The mining activity is limited to drilling, blasting sorting and collection of material and dispatch to job sites. Domestic hand tools & machinery will be implied to perform the activity. Trucks used in transportation will be hired from outside. Required Diesel will be filled from the public outlets. No washing activity will be done within the lease area. Therefore, no such waste will be generated.

Corporate Social Responsibility:

Lessee with the consent of local villagers will contribute his part as per their requirement in the field of child education, medical health and others.

Lessee will also encourage to develop greenery in nearby are by planting trees. Pits of about 0.5m x 0.5m will be dug before the onset of monsoon. The distance between two pits will be kept about 3.0m. Adding a 3- to 4-inch layer of organic mulch on the soil surface around the plant will ensure a healthy growth of plant. Tree species like pipal, mango, Neem, Ber, Babool etc and shurbs like Kaner, Madar, Dhatura, Makoi, Munjetc will be preferred to plant.

CONCLUSION:

It can be concluded from the above facts that the mining activity in this area will not have any adverse impacts but would help in improving the socioeconomic condition of the surround villages. Hence this mining plan may kindly be approved at earliest.

रत्नगर्भा वसुन्धरा

UP MINE MITRA

PROGRESSIVE MINE CLOSURE PLAN

1. Introduction:

a) Name of Lessee: Smt Malti Devi W/o Shri Gulab Das, Add-Koiran Bazar, Ahraura, Tehsil-Chunar, District-Mirzapur, Uttar Pradesh.

b) Status of Lessee: Pvt Individual

c) Location: The location plan is enclosed as (Plate No. 1)

d) Extent of Lease area: 0.809 Ha

e) Type of lease area: The land applied for mining lease waste land.

f) Land use Pattern: The existing land use within the lease area is waste land and is under mining for last eight years. The lease area does not fall under forest land. The existing land use within the lease area is given below:

Sr. No.	Land use	Agriculture land (Ha)	Forest Land (Ha)	Govt Land (Ha)	Grazing Land (Ha)
1	Mining pits Quarry	-	-	0.5336	-
2	Balance undisturbed land	-	-	0.2754	-
	Total	-	-	0.8090	-

i) Existing method of mining and mineral processing:

a) Existing Method of mining:

Imarati Patthar (Sandstone) mining in the region is being carried out Opencast /Semi-Mechanized Mine with drilling and blasting. Except dressing, sorting and sizing, no other means of beneficiation carried out at mine. The broken Mineral is being loaded manually in to trucks & tractors & transported to nearby crushing unit where Mineral of different sizes is made as per demand.

b) Proposed method of mining:

It shall be Opencast /Semi-Mechanized Mine. Mechanical Excavator with detachable hammer device shall be deployed for excavation, breaking & loading of material into Truck/tippers. Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco& blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.

1.1 Reasons for Closure:

It is an existing mining lease presently no specific reasons have been observed for the closure of mining operation. The progressive made to meet out the statutory requirement under rule of amended UP Minor Mineral (Concession) Rule 2021.

1.2 Statutory Obligations:

No statutory obligations have been imposed by any Govt. agency.

1.3 Closure plan preparation:

a). Name and address of the Lessee:

Smt Malti Devi W/o Shri Gulab Das,
Add-Koiran Bazar, Ahraura, Tehsil-Chunar,
District-Mirzapur, Uttar Pradesh.

b). Name, address & Registration No of R.Q.P.:

Akshita Pandey
Registration No. RQP/UPDGM/No.023/Year 2021,
Add. -Main Road, Opp. U.B.I., Shahganj, Jaunpur (Annexure)

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore, copy of resolution of the executing agency has not been given.

रत्नगर्भा वसुन्धरा
UP MINE MITRA

2.0 Mine Description:

2.1. Topography &Geology: Given in Chapter-3

2.2. Mining Method: Given in Chapter-5

2.3. Mineral Beneficiation:

No mineral beneficiation will be under taken. The Imarati Patthar (Sandstone) produced from mine shall be transported to crusher plant for making aggregates.

3.0 Review of implementation of mining plan / scheme of mining three years progressive closure plan up to the final closure of mine:

Mining plan of the area under reference is yet to be approved; it is therefore premature to make any comments about review of implementation.

4.0 Closure Plan:

4.1 Mined out land:

Expecting top soil all the excavated material from mine is used in their own job/sites; therefore, no proposal can be given for concurrent back-filling.

4.2. Water Quality Management:

There is no perennial water body within the leasehold or immediate vicinity (up to 2km). However, measures have been provided for arresting the suspended material during heavy showers.

4.3 Air Quality Management:

Though, no air sample for ascertaining the air quality has been drawn. But it can be well understood that air quality of the region can be considered normal, because the region not consist any industry to pollute the air. However, air monitoring shall be carried out once in a season during dry spell of months to assess the air quality with in the area. It has already been explained that mining shall be carried out manually and mechanically with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers, air quality will not undergo any significant change. It is proposal that water sprinkling on approach road shall be carried out two times a day during dry spell of months to suppress the dust during vehicular movement.

4.4 Waste Management:

No waste shall be generated during course of mining. All quantities of Mineral shall be used for making aggregate therefore no such proposal has been envisaged for waste dump management.

4.5 Top Soil Management:

Due to the past mining the entire lease area has been degraded by mining & allied activities. During plan period mining shall be carried out in degraded land only therefore top soil shall not be generated & no such proposal has been given for its management.

4.6 Tailing Dam Management:

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore, there is no question of tailing dam management.

4.7. Infrastructure:

No infrastructure facilities like aerial ropeway, conveyor belts, Imarati & structure, water treatment plant, transport & water supply sources are present within the lease area. Therefore, no utilization & their physical stability & maintenance will be required. Also, no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, and bridges do not exist within the lease area. So, question does not arise for their restoration. The approach road passed within the lease area & lessee shall maintain it during PMCP period.

4.8. Disposal of Mining Machinery:

It will be an opencast/ semi-mechanized mine with adoption of drilling & blasting. The broken pieces of drill rods and break down parts of jack hammer and compressors will be disposed of. This exists mine &there is no question of disposal of mining machineries at this stage.

4.9. Safety and Security:

Ultimate land-use of mined out area is water reservoir. At the time of final closure, the reservoir area will be properly secured with fencing.

4.10. Disaster Management and Risk Assessment:

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The proposed mining is and will remain open cast, thus major risk and disasters associated with underground mining will not create problem. However, in an open cast mine a major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore, the first action under the disaster management is the identification of risks involved and measures to counter them. From this risk assessment the identified hazards in proposed mine may be as below:

i). Use of explosives and the blasting operation.

ii). Slope Failures in open pit or fall of machinery.

iii). Road Accidents.

Each parameter is discussed below:

i). Use of explosive and the blasting operation:

The lessee is going to undertake a trial of rip-ability in the mine to avoid blasting altogether. However, till such time all precaution during blasting will be undertaken. Regular capacity Imarati of blasting staff will be under taken of safety aspects during blasting.

ii). Slope failures/ Fall of machinery:

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 6m with appropriate width of working bench that is a minimum of 12m, which will take care of both the aspects. Further, the operations will be Semi-mechanized, a higher width will prevent of fall of machineries.

iii). Road Accidents:

A code of traffic management will be developed within 1 month of operations and will be strictly adhered. Further, Regular capacity Imarati of drivers and spot boys will be under taken of safety aspects during transport. It is stated earlier that ground water table is quite below the working levels. However, the rain water accumulated in the pits will be pumped out. Problem of inundation of pit is not foreseen.

4.11 Care and Maintenance during Temporary Discontinuance:

All precautionary steps shall be taken into account in respect of care & maintenance.

5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

The land used for mining is rocky barren land. At present, it is not used for any purpose. However, the water reservoir as envisaged as ultimate land use in the mining area will felicitate community in getting better agricultural yields. The impact of unemployment will not be significant in view of mechanized operations. The skilled workers will always have option of getting alternate employment.

6.0. Time Scheduling for abandonment:

The year wise schedule of completion of retaining walls & plantation is given below:

Activities	Year					
	1st	2nd	3rd	4th	5th	Total
ii) Plantation (No. of saplings)	50	50	50	50	50	250

7.0 Abandonment Cost:

The tentative cost for implementing the plantation is given the scheme of mining during next Five years is as below:

Activities	Year					Total amount in Rs.
	1st	2nd	3rd	4th	5th	
Plantation (@ Rs. 200/ sampling)	50	50	50	50	50	50000
Total						50000

8.0 Any other information:

The lessee also intends to spend some amount towards community service. The figures are tentative and are subject to generation of profit. Around of 2% of the profit will be diverted towards this activity.

9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	*Head*	Area put on use at start of plan (In Ha.)	Additional requirement during plan period. (In Ha.)	Total (In Ha.)
1.	Mining	-	0.5336	0.5336
2.	Undisturbed		0.2754	0.2754
Grand Total				0.8090

Area to be considered for financial assurance 2.00 Acre

Financial assurance @ Rs.25,000/- per acre.

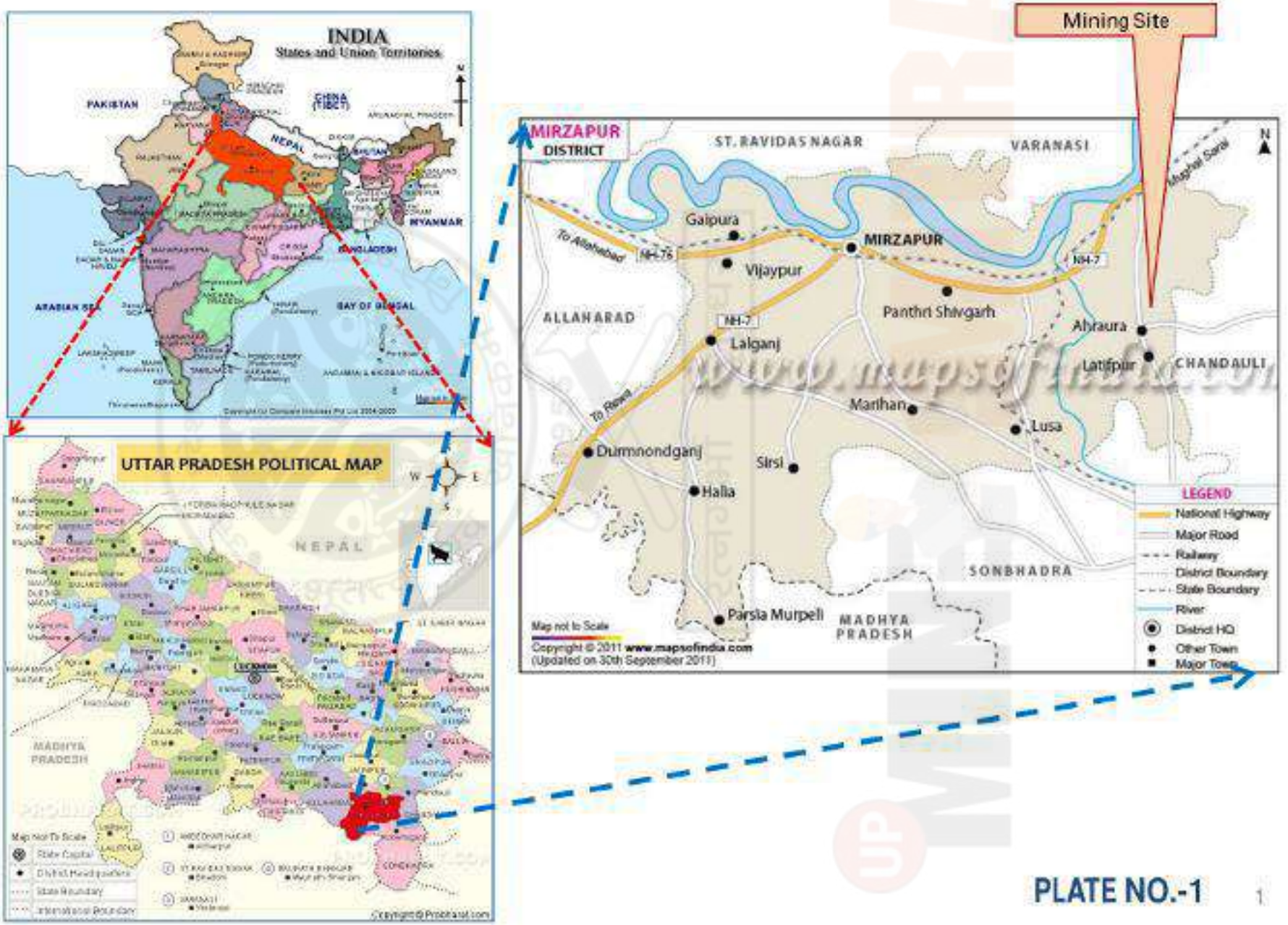
(2.00 Acre X 25,000) = Rs.50,000/-

However, Rule of amended UP Minor Mineral (Concession) Rule 2021, the minimum amount of the bank guarantee shall be 2.0 Lac. The lessee shall submit bank guarantee to District Magistrate Jhansi and a copy of same shall be submitted to Director Geology & Mining, Lucknow.

Date:07-02-2024

Place: Mirzapur

LOCATION PLAN



KEY PLAN

Mining of BUILDING STONE (SANDSTONE)

Mining Site

500m Buffer Boundary

PLATE NO.-2i

KEY PLAN

Mining of BUILDING STONE (SANDSTONE)

Mining Site

5Km Buffer Boundary

PLATE NO.-2ii

400N/100E 200E 300E 400E

300N

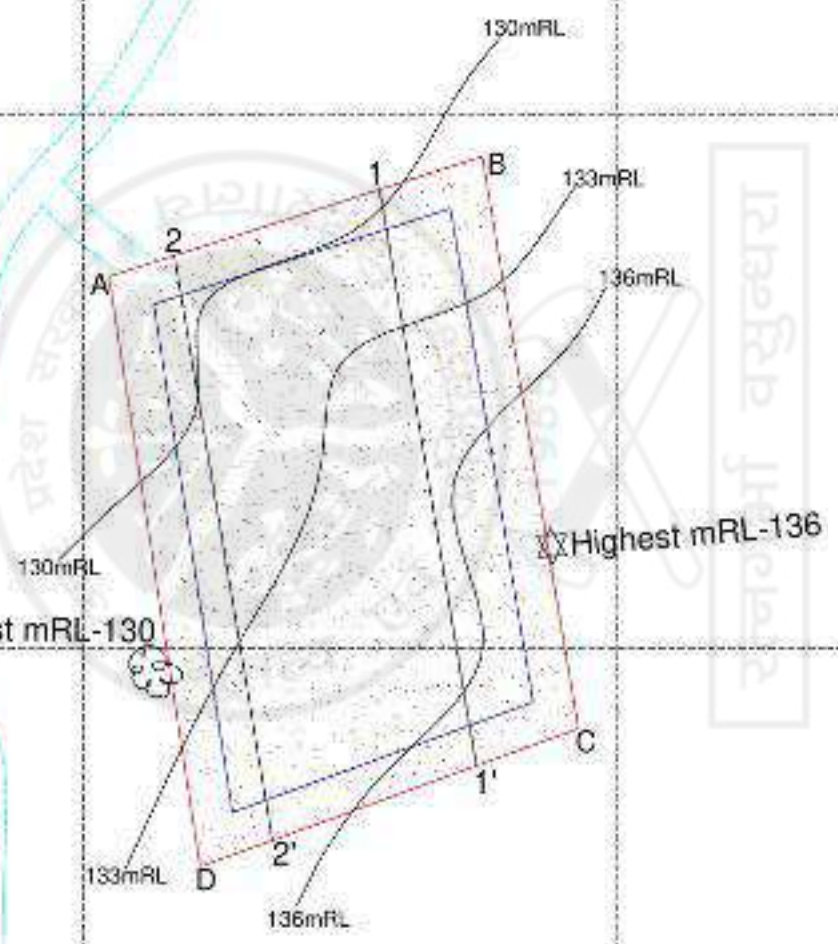
200N

100N

379

Approach Road

Pillar	Latitude (N)	Longitude (E)
A	25° 1'55.02"N	83° 2'50.48"E
B	25° 1'55.74"N	83° 2'52.98"E
C	25° 1'52.29"N	83° 2'53.59"E
D	25° 1'51.46"N	83° 2'51.09"E



SURFACE/GEOLOGICAL PLAN

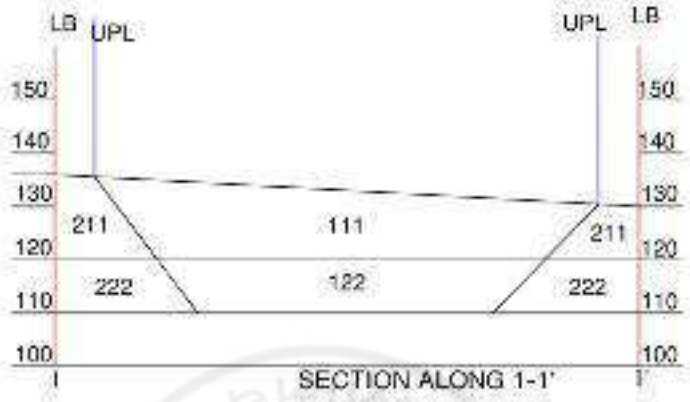
Kanchanpur Building Stone (Sandstone) at Araji No./ Gata No-137, Village-Kanchanpur, Tehsil-Chunar, District-Mirzapur, Uttar Pradesh. PP Name-Malti Devi W/o Gulab Das, Lease Area-0.808 Ha.

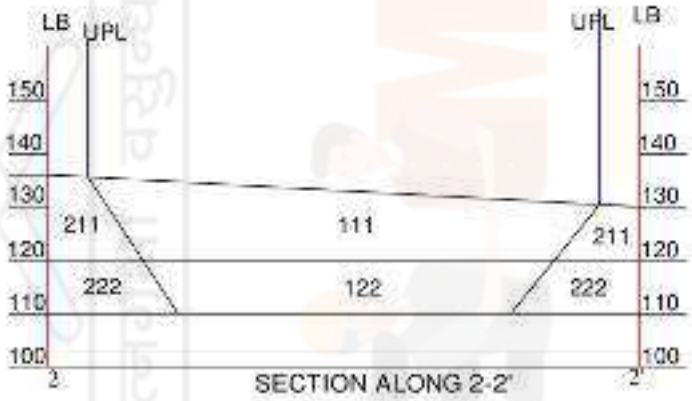
Scale-1:1000 Plate-3

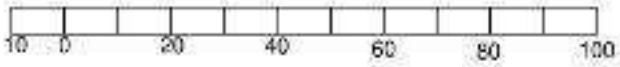
LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 1 / 2' 2	Strike Line
5		Approach Road
6		Highest mRL-136
7		Lowest mRL-130
8		SandStone

380





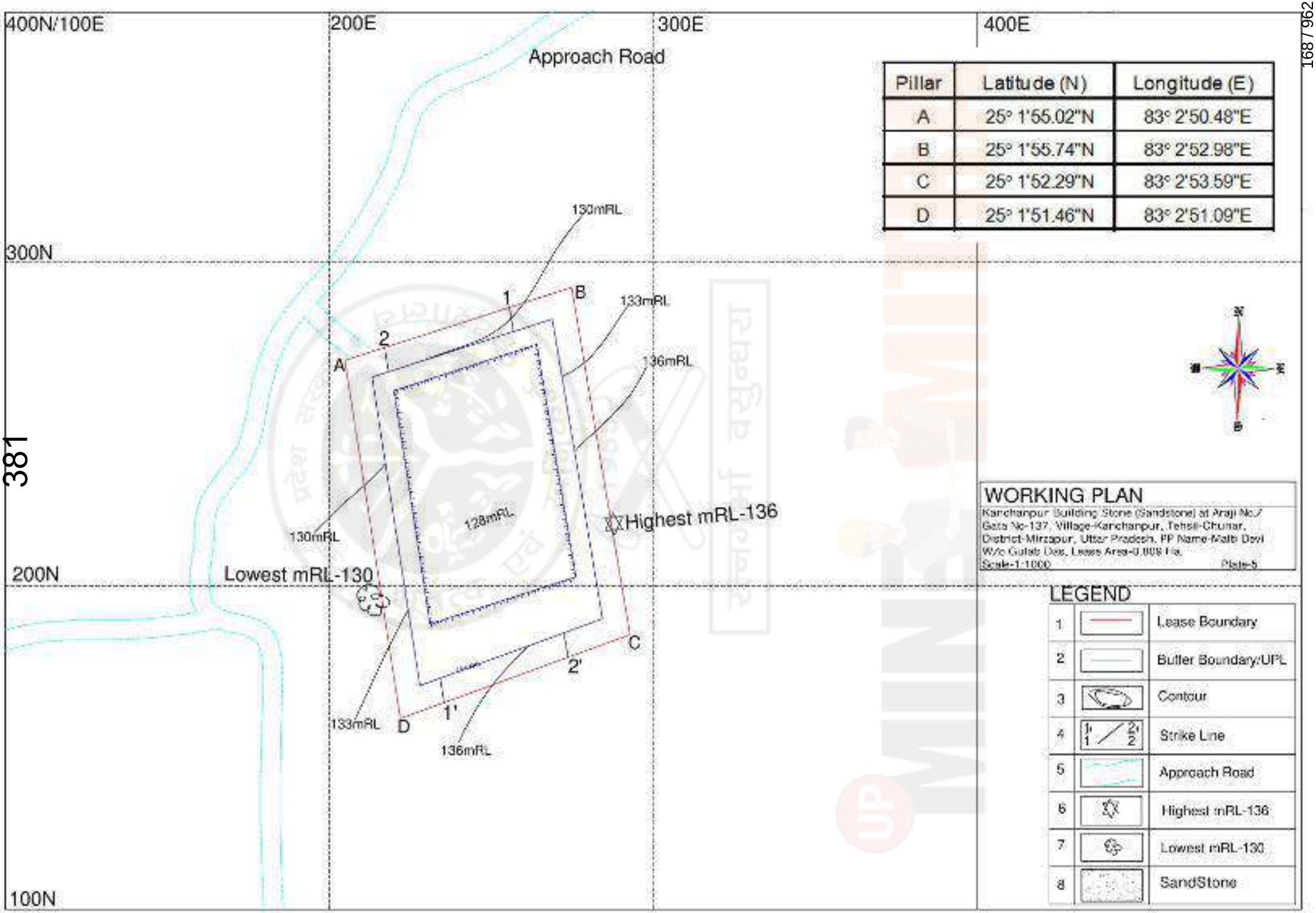


GEOLOGICAL CROSS-SECTION PLAN

Kanchanpur Building Stone (Sandstone) at Araji No./ Gata No-137, Village-Kanchanpur, Tehsil-Chunar, District-Mirzapur, Uttar Pradesh. M/s Nanu Mal& Dan W/o Gulab Das, Lease Area 0.809 Ha.

Scale-1:1000 Plate-4

MINE MITRA



Pillar	Latitude (N)	Longitude (E)
A	25° 1'55.02"N	83° 2'50.48"E
B	25° 1'55.74"N	83° 2'52.98"E
C	25° 1'52.29"N	83° 2'53.59"E
D	25° 1'51.46"N	83° 2'51.09"E

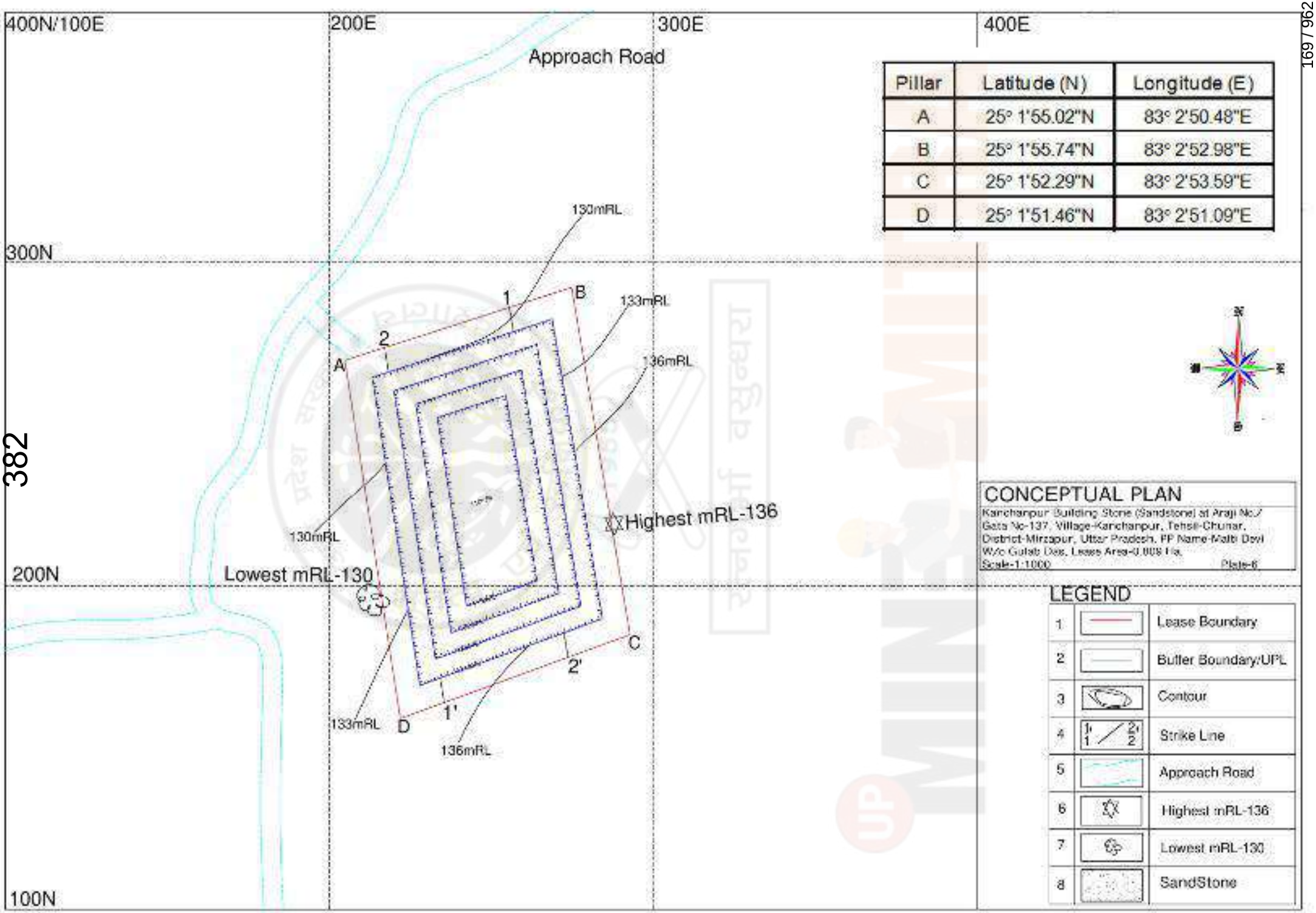
WORKING PLAN

Kanchanpur Building Stone (Sandstone) at Araji No./ Gata No-137, Village-Kanchanpur, Tehsil-Chunar, District-Mirzapur, Uttar Pradesh, PP Name-Malti Devi W/o Gulab Das, Lease Area-0.808 Ha.

Scale-1:1000 Plate-5

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 1 / 2' 2	Strike Line
5		Approach Road
6		Highest mRL-136
7		Lowest mRL-130
8		SandStone



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C	25° 1'52.29"N	83° 2'53.59"E
D	25° 1'51.46"N	83° 2'51.09"E

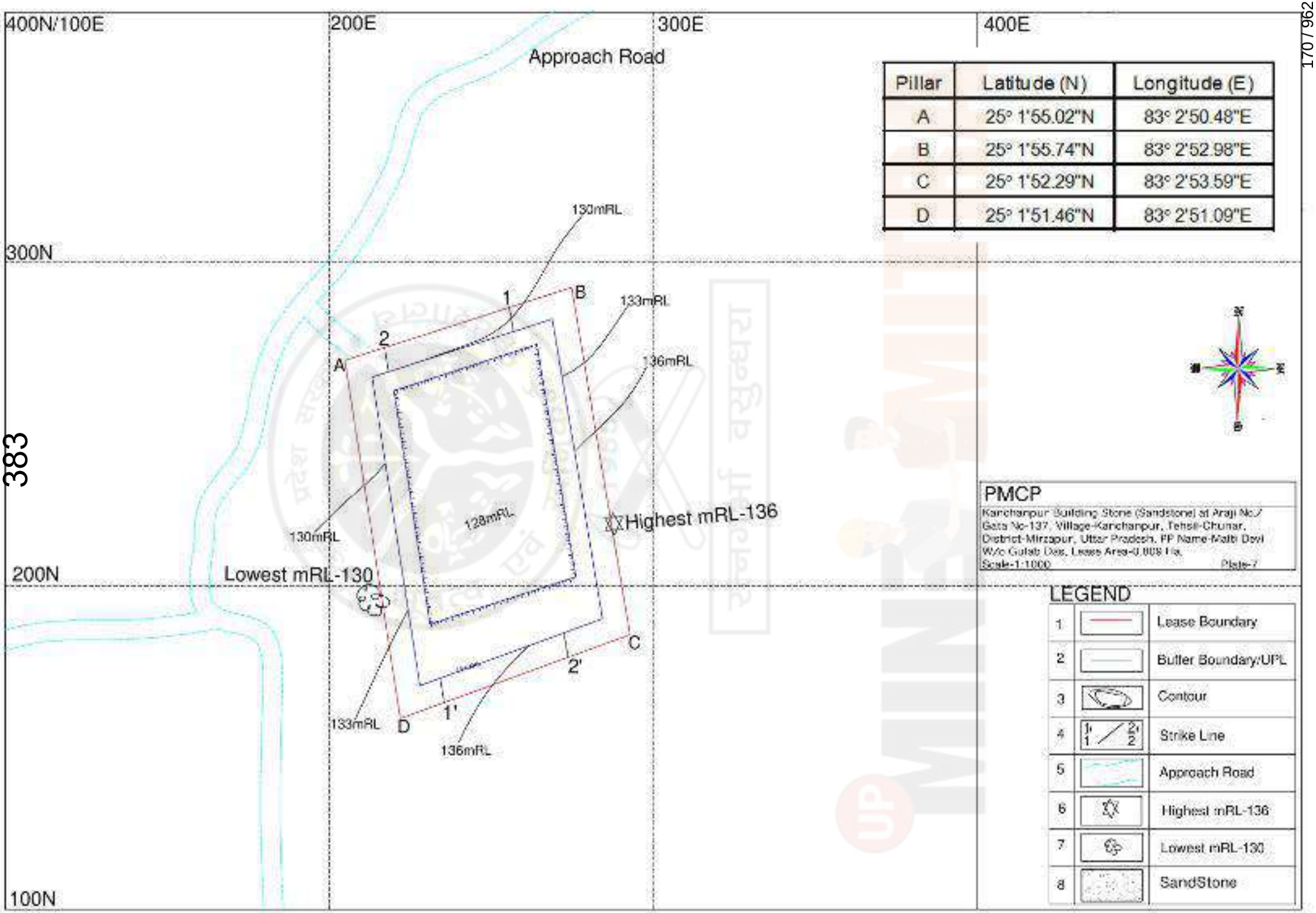
CONCEPTUAL PLAN

Kanchanpur Building Stone (Sandstone) at Araji No./ Gata No-137, Village-Kanchanpur, Tehsil-Chunar, District-Mirzapur, Uttar Pradesh, PP Name-Malti Devi W/o Gulab Das, Lease Area-0.808 Ha.

Scale-1:1000 Plate-6

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 1 2' 2	Strike Line
5		Approach Road
6		Highest mRL-136
7		Lowest mRL-130
8		SandStone



Pillar	Latitude (N)	Longitude (E)
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C	25° 1'52.29"N	83° 2'53.59"E
D	25° 1'51.46"N	83° 2'51.09"E

PMCP

Kanchanpur Building Stone (Sandstone) at Araji No./ Gata No-137, Village-Kanchanpur, Tehsil-Chunar, District-Mirzapur, Uttar Pradesh, PP Name-Malti Devi W/o Gulab Das, Lease Area-0.808 Ha.

Scale-1:1000 Plate-7

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 1 2' 2	Strike Line
5		Approach Road
6		Highest mRL-136
7		Lowest mRL-130
8		SandStone

CONSENT LETTER FROM APPLICANT

I, Gulab Das authorized person of Malti Devi W/o Shri Gulab Das, Add.-Koiran Bazar, Ahraura, Tehsil- Chunar, District-Mirzapur, Uttar Pradesh, hereby authorize Akshita Pandey, Registration No. RQP/UPDGM/No.023/Year 2021, Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur. to prepare the Mining Plan Under Rule of Uttar Pradesh Miner Mineral (Concession) Rules, 2021 in respect of Building Stone (Sandstone) Mine for an area of **0.809 Ha at Araji No.-Gata No.- 137, Hall Araji No.-309, Village-Kanchanpur, Tehsil-Chunar, District-Mirzapur, State-Uttar Pradesh.**

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address. The mine plan in respect of above area has been prepared Akshita Pandey, I request to make further correspondence regarding the modification if any in mining plan with the said recognized person on his following address:

Prepared By

Akshita Pandey

Registration No. RQP/UPDGM/No.023/Year 2021,

Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur.

I hereby undertake that all the modifications so made in mine plan by the Recognized Person may be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respect. I have understood the content of this mine plan and agree to implement the same.

Date:07-02-2024

Place: **Mirzapur**

(Gulab Das)

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांक 857 /खनिज/सैण्ड-स्टोन/ई-निविदा सह ई-नीलामी/2018 दिनांक 30/07/2018

लेटर आफ इन्टेंट

शासनादेश संख्या शासनादेश संख्या-3236/86-2017-57(सा.)/2017 भूतत्व एवं खनिकर्म अनुभाग, लखनऊ दिनांक 12/12/2017 एवं संख्या 1012/86-2018-57(सामान्य)/2017 भूतत्व एवं खनिकर्म अनुभाग, लखनऊ दिनांक 07/05/2018 के अनुपालन में विज्ञप्ति संख्या 163/खनिज/ई-निविदा सह ई-नीलामी /2018 दिनांक 10/05/2018 द्वारा जनपद मीरजापुर में ईमारती पत्थर सैण्ड स्टोन के रिक्त क्षेत्रों को 20 वर्षीय खनन पट्टा पर स्वीकृत किये जाने के निमित्त दिनांक 12/06/2018 से 18/06/2018 तक ई-निविदा सह ई-नीलामी आमंत्रित की गयी। ई-नीलामी की प्रक्रिया समाप्त होने के उपरान्त MSTC से प्राप्त E-mail, जिसमे क्रमांक 53 पर अंकित जनपद मीरजापुर के तहसील चुनार स्थित ग्राम कंचनपुर के आराजी संख्या 137 रकबा 0.809 हे0 हेतु **श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर** द्वारा रू0 707 प्रति घन मीटर की दर से बोली प्राप्त हुई है। शासनादेश के अनुरूप 20 वर्षीय खनन पट्टा हेतु समिति की संस्तुति दिनांक 25/07/2018 के क्रम में निम्नलिखित शर्तों के अधीन स्वीकृत किया जाता है:-

(1) प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना 10000 घन मी0 को निविदा/नीलामी की दर रूपया प्रति घन मी0 से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षो में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तद्नुसार अनुवर्ती वर्षो की नीलामी धनराशि वृद्धि की जायेगी।

(2) सफल बोलीदाता/निविदादाता, पट्टे के निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप मे प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत **दो कार्यदिवसों** के अन्दर जमा करेगा। बयाने की धनराशि (अर्नेस्ट मनी) प्रथम किश्त में समायोजित कर ली जायेगी।

(3) पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों मे बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-1963 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।

(4) पट्टाधारक नियम-17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।

(5) यथनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स प्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14/09/2006 संपठित अधिसूचना दिनांक 15/01/2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।

(6) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।

(7) लेटर आफ इन्टेन्ट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

(8) 1012/86-2018-57(सामान्य)/2017 भूतत्व एवं खनिकर्म अनुभाग, लखनऊ दिनांक 07/05/2018 में दिये गये प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर रू0 650/- प्रति घन मी0 प्रभावी मानी जायेगी परन्तु इस प्रक्रिया में स्वीकृत दर यदि रू0 650/- प्रति घन मी0 से अधिक होती है तो ई-निविदा सह ई-नीलामी में स्वीकृत दर प्रभावी रहेगी।

अतः **श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर** को इस आशय से प्रेषित कि उपरोक्त धनराशि MSTC में जमा कर वांछित अभिलेख एवं अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र यथाशीघ्र कार्यालय में उपलब्ध कराये जिससे खनन पट्टा स्वीकृत/निष्पादित किया जा सके।

जिलाधिकारी,
मीरजापुर।

पत्रांक व दिनांक उपरोक्त।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. अपर मुख्य सचिव, भूतत्व एवं खनिकर्म विभाग उ0प्र0 शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. प्रभागीय वनाधिकारी, मीरजापुर वन प्रभाग, मीरजापुर।
4. श्री नितिन आनन्द, शाखा प्रबन्धक, MSTC Ltd. लखनऊ।
5. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय सोनभद्र।
6. खान अधिकारी, मीरजापुर।
7. व्यापार कर अधिकारी, मीरजापुर।
8. उप जिलाधिकारी, चुनार, मीरजापुर।
9. श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर।

जिलाधिकारी,
मीरजापुर।

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-UP05273461510369Q
Certificate Issued Date	:	12-Nov-2018 04:22 PM
Account Reference	:	NONACC (BK)/ upabdbk02/ MIRZAPUR/ UP-MRZ
Unique Doc. Reference	:	SUBIN-UPUPABDBK02063022115800430
Purchased by	:	MALTI DEVI WO GULAB DAS
Description of Document	:	Article 35 Lease
Property Description	:	TEHSIL: CHUNAR, VILLAGE:KANCHANPUR, ARAZI NO.137,RAKBA:0.809 HECT. MIRZAPUR
Consideration Price (Rs.)	:	
First Party	:	DISTRICT MAGISTRATE MIRZAPUR
Second Party	:	MALTI DEVI WO GULAB DAS
Stamp Duty Paid By	:	MALTI DEVI W/O GULAB DAS
Stamp Duty Amount(Rs.)	:	65,27,000 (Sixty Five Lakh Twenty Seven Thousand only)

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मालती देवी

खान अधिकारी
मीरजापुर

उपर जिलाधिकारी (विधि/खनि)/
प्रभारी अधिकारी (खनिज)/
मीरजापुर

जिलाधिकारी
मीरजापुर

0005320582

MINE MITRA

उत्तर प्रदेश UTTAR PRADESH

प्रपत्र– एम.एम. 6

खनन के लिए नीलामी पट्टे का आदर्श प्रपत्र–(नियम 29)

उत्तर प्रदेश उपखनिज (परिहार) नियनावली 1963 के नियम–29 के अधीन ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से जिलाधिकारी मीरजापुर द्वारा ईमारती पत्थर सैण्ड स्टोन के खनन पट्टा स्वीकृति दिनांक 30/07/2018 के क्रम में

यह अनुबन्ध आज शुक्रवार दिनांक 16.11. 2018 को उत्तर प्रदेश के राज्यपाल (जिन्हे आगे "राज्य सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकिती भी समझे जायेगें), एक पक्ष और

मालती देवी

खान अधिकारी
मीरजापुर

अपर जिलाधिकारी (वि0/रा0)/
प्रभारी अधिकारी (खनिज)/
मीरजापुर

जिलाधिकारी
मीरजापुर

UP MINE MITRA

उत्तर प्रदेश UTTAR PRADESH

BG 330572

यदि पट्टेदार व्यक्ति विशेष हो : श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर (जिन्हे आगे "नीलाम क्रेता" कहा गया है) (जिस पदावली के अन्तर्गत, यदि सन्दर्भ में ऐसा ग्राह्य हो, उक्त समस्त भागीदार उसके अपने–अपने दायाद तथा विधिक प्रतिनिधि भी समझे जायेंगे) जिस आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो उसके दायाद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेगें) दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 1963 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार जनपद के रिक्त खनन क्षेत्रों पर खनन परिहार स्वीकृत किये जाने के निमित्त नीलामी/निविदा विज्ञप्ति संख्या 163/खनिज/ई–निविदा सह ई–नीलामी/2018 दिनांक 10/05/2018 द्वारा नीलामी निविदा तिथि दिनांक 06/07/2018 को प्राप्त एवं नीलामी बोलीदाताओं में से उच्चतम नीलामी पट्टेदार/पट्टेदारों को बोली का रु. 57,19,630/– राज्य सरकार द्वारा खनन पट्टे के लिए 20 वर्ष के निमित्त एतद्धीन लिखित अनुसूची के भाग–1 में वर्णित भूमि के

खान अधिकारी
मीरजापुर

अपर जिलाधिकारी (वि0/रा0)
प्रभारी अधिकारी (खनिज)/
मीरजापुर

मालती देवी

उत्तर प्रदेश UTTAR PRADESH BG 330573

सम्बन्ध में 1.21 हेक्टेयर के लिए स्वीकार कर लिया गया है और उसने/उन्होने प्रतिभूति स्वरूप 14,29,908/– रूपये की धनराशि राज्य सरकार के पास जमा कर दी है।

यह इसका साक्ष्य है कि इस उपस्थापन–पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिए गये पट्टेदार/पट्टेदारों की ओर से भुगतान किए जाने वाले, पालन तथा सम्पादन किए जाने वाले स्वामित्वों, प्रसंदिदाओं तथा अनुबन्धों के प्रतिफल मे राज्य सरकार एतद्द्वारा पट्टेदार/पट्टेदारों को निम्नलिखित प्रदान और पट्टान्तरित करता है।

ईमारती पत्थर (सैण्ड स्टोन) (यहां खनिज/खनिजों का उल्लेख किया जाये) जिन्हे आगे और अनिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है), की समस्त खान तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग–1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें

खान अधिकारी
मीरजापुर

सहायक निदेशक (वि0/रा0)
प्रभारी अधिकारी (खनिज)/
मीरजापुर

MINE MITRA

उत्तर प्रदेश UTTAR PRADESH

BG 330575

(ऊपर अभिदिष्ट अनुसूची)

भाग–1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भू–खण्ड, जो जिला मीरजापुर की तहसील घुनार, थाना अहरौरा के अन्तर्गत परगना अहरौरा में स्थान ग्राम कंचनपुर पर (क्षेत्र तथा क्षेत्रों का विवरण) स्थित है और उसकी भू–कर सर्वेक्षण संख्यायें 137 हैं तथा जिसमें 0.809 हे0 (1.99 एकड़) क्षेत्रफल है, और जिसका चित्रण इसमें संलग्न नक्शे में किया गया है और उसे रंजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं :

उत्तर में आराजी संख्या 137 का शेष भाग

दक्षिण में श्रीमती उषा देवी के पक्ष में स्वीकृत खनन पट्टा क्षेत्र

पूर्व में आराजी संख्या 137 का शेष भाग तथा

पश्चिम में आराजी संख्या 137 का शेष भाग

खान अधिकारी
मीरजापुर

अपर जिलाधिकारी (वि0/रा0)
प्रभारी अधिकारी (खनिज)/
मीरजापुर

भारती देवी

उत्तर प्रदेश UTTAR PRADESH

BG 330576

अक्षांश (Latitude) व देशान्तर (Longitude)			
	'N' Pillar		'E' Pillar
A	25°01' 55.716"	A	83°02' 51.024"
B	25°01' 55.71"	B	83°02' 52.65"
C	25°01' 52.068"	C	83°02' 52.692"
D	25°01' 51.798"	D	83°02' 50.172"

और जिसे एतद्द्वारा "उक्त भू–खण्ड" कहा गया है।

मालतीदेवी

खान अधिकारी
मीरजापुर

सहा० निदेशक (वि०/रा०)
प्रभारी अधिकारी (खनिज)/
मीरजापुर

उत्तर प्रदेश UTTAR PRADESH

BG 330577

भाग–2

इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि : (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिए गये क्षेत्र में उसके/उनके द्वारा हटाये गये उप खनिज के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा/करेगें

रत्नगर्भा वसुन्धरा

मालतीदेवी

खान अधिकारी
मीरजापुर

पदेन जिलाधिकारी (दि0/रा0)
प्रभारी अधिकारी (खनिज)/
मीरजापुर

UP MINE MITRA

उत्तर प्रदेश UTTAR PRADESH

BG 330578

(चतुर्थ अनुसूची)

जमा की गयी ई–निविदा/ई–नीलाम की धनराशि जमा की अनुसूची

[नियम–27(3)]

क्र. सं.	वर्ष	कुल धनराशि	प्रथम किश्त	द्वितीय किश्त	तृतीय किश्त	चतुर्थ किश्त
1.	1st Year	57,19,630	जमा है।	14,29,908 Dt. 01.01.2019	14,29,907 Dt. 01.04.2019	14,29,907 Dt. 01.07.2019
2.	2nd Year	62,91,593	15,72,899 Dt. 01.10.2019	15,72,898 Dt. 01.01.2020	15,72,898 Dt. 01.04.2020	15,72,898 Dt. 01.07.2020
3.	3rd Year	69,20,753	17,30,189 Dt. 01.10.2020	17,30,188 Dt. 01.01.2021	17,30,188 Dt. 01.04.2021	17,30,188 Dt. 01.07.2021
4.	4th Year	76,12,828	19,03,207 Dt. 01.10.2021	19,03,207 Dt. 01.01.2022	19,03,207 Dt. 01.04.2022	19,03,207 Dt. 01.07.2022
5.	5th Year	83,74,111	20,93,528 Dt. 01.10.2022	20,93,528 Dt. 01.01.2023	20,93,528 Dt. 01.04.2023	20,93,527 Dt. 01.07.2023
6.	6th Year	92,11,522	23,02,881 Dt. 01.10.2023	23,02,881 Dt. 01.01.2024	23,02,880 Dt. 01.04.2024	23,02,880 Dt. 01.07.2024

खान अधिकारी
मीरजापुर

खान निरीक्षणाधिकारी (वि0/रा0)
प्रभारी अधिकारी (खनिज)/
मीरजापुर

मालती देवी

उत्तर प्रदेश UTTAR PRADESH

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7.	7th Year	1,01,32,674	25,33,169 Dt. 01.10.2024	25,33,169 Dt. 01.01.2025	25,33,168 Dt. 01.04.2025	25,33,168 Dt. 01.07.2025
8.	8th Year	1,11,45,941	27,86,486 Dt. 01.10.2025	27,86,485 Dt. 01.01.2026	27,86,485 Dt. 01.04.2026	27,86,485 Dt. 01.07.2025
9.	9th Year	1,22,60,535	30,65,134 Dt. 01.10.2025	30,65,134 Dt. 01.01.2026	30,65,134 Dt. 01.04.2026	30,65,133 Dt. 01.07.2026
10.	10th year	1,34,86,589	33,71,648 Dt. 01.10.2026	33,71,647 Dt. 01.01.2027	33,71,647 Dt. 01.04.2027	33,71,647 Dt. 01.07.2027
11.	11th year	1,48,35,248	37,08,812 Dt. 01.10.2027	37,08,812 Dt. 01.01.2028	37,08,812 Dt. 01.04.2028	37,08,812 Dt. 01.07.2028
12.	12th Year	1,63,18,772	40,79,693 Dt. 01.10.2028	40,79,693 Dt. 01.01.2029	40,79,693 Dt. 01.04.2029	40,79,693 Dt. 01.07.2029
13.	13th Year	1,79,50,650	44,87,663 Dt. 01.10.2029	44,87,663 Dt. 01.01.2030	44,87,662 Dt. 01.04.2030	44,87,662 Dt. 01.07.2030
14.	14th Year	1,97,45,715	49,36,429 Dt. 01.10.2030	49,36,429 Dt. 01.01.2031	49,36,429 Dt. 01.04.2031	49,36,428 Dt. 01.07.2031
15.	15th Year	2,17,20,286	54,30,072 Dt. 01.10.2031	54,30,072 Dt. 01.01.2032	54,30,071 Dt. 01.04.2032	54,30,071 Dt. 01.07.2032
16.	16th Year	2,38,92,314	59,73,079 Dt. 01.10.2032	59,73,079 Dt. 01.01.2033	59,73,078 Dt. 01.04.2033	59,73,078 Dt. 01.07.2033
17.	17th Year	2,62,81,546	65,70,387 Dt. 01.10.2033	65,70,387 Dt. 01.01.2034	65,70,386 Dt. 01.04.2034	65,70,386 Dt. 01.07.2034

UP MINE MITRA

मालती देवी

खान अधिकारी
मीरजापुर

उपजिलाधिकारी (वि0/रा0)
प्रभारी अधिकारी (खनिज)/
मीरजापुर

उत्तर प्रदेश UTTAR PRADESH

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18.	18th Year	2,89,09,700	72,27,425 Dt. 01.10.2034	72,27,425 Dt. 01.01.2035	72,27,425 Dt. 01.04.2035	72,27,425 Dt. 01.07.2035
19.	19th Year	3,18,00,670	79,50,168 Dt. 01.10.2035	79,50,168 Dt. 01.01.2036	79,50,167 Dt. 01.04.2036	79,50,167 Dt. 01.07.2036
20.	20th Year	3,49,80,737	87,45,185 Dt. 01.10.2036	87,45,184 Dt. 01.01.2037	87,45,184 Dt. 01.04.2037	87,45,184 Dt. 01.07.2037

स्वामित्व कटौती आदि से मुक्त होगा : (2) (इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को 0853– अलौह खनन तथा धातुकर्म उद्योग–102–खनिज रियायत शुल्क किराया और स्वत्व शुल्क, 01–खनिज रियायत शुल्क किराया और स्वत्व शुल्क सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।)

उक्त स्वामित्वों के संगणन करने के प्रयोजनों के लिये पट्टेदार खान से संग्रह किये गये खनिज/खनिजों का और उसको/उनको भेजनें की रीति का सही–सही लेखा रखेगा, जिसमें वह परिवहन की प्रणाली, वाहन की निबन्धन संख्या, वाहन के प्रभारी व्यक्ति,

खान अधिकारी
मीरजापुर

उपजिलाधिकारी (वि0/रा0)
प्रभारी अधिकारी (खनिज)/
मीरजापुर

गालतीदेवी

उत्तर प्रदेश UTTAR PRADESH

BG 330484

वाहन द्वारा परिवहन किये खनिज/खनिजों का विवरण और परिणाम का उल्लेख करेगा, जो परिवहन पास प्रपत्र जारी करेगा और ऐसे अन्य विवरणों का उल्लेख करेगा, राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करे। नियम–66 के अधीन प्राधिकृत अधिकारी या ऐसे अन्य अधिकारी जिन्हे राज्य सरकार नियमावली के अधीन समय–समय पर प्राधिकृत करें, स्टाक में रखें गये और निर्यात किये जाने वाले या प्रपत्र एम0एम0–11 में उल्लिखित खनिज/खनिजों का लेखा उसके/उनके भार का परिणाम की जाँच कर सकता है। पट्टेदार प्रतिवर्ष जिलाधिकारी और भूतत्व एवं खनिकर्न निदेशालय, के क्षेत्रिय कार्यालय को पूर्ववती तिमाही के पन्द्रह दिनों के भीतर जुलाई, अक्टूबर, जनवरी और अप्रैल में प्रपत्र एम0एम0–12 में तिमाही विवरणी प्रस्तुत करेगा और यदि विवरणी नियत समय के भीतर प्रस्तुत नहीं की जाती है तो पट्टेदार चूक के प्रत्येक अवसर पर 2000/–(दो हजार रुपये) की धनराशि का भुगतान करेगा।

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : (3) यदि किसी उपस्थापन–पत्र (presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को

मालतीदेवी

खान अधिकारी
मीरजापुर

अपर जिलाधिकारी (वि0/रा0)
प्रभारी अधिकारी (खनिज)/
मीरजापुर

उत्तर प्रदेश UTTAR PRADESH

BG 330485

देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार/पट्टेदारों द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण–पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

उपखनिजों की दरों का पुनरीक्षण प्रत्येक तीन वर्ष पर किया जायेगा, पट्टेदार को प्राप्त खनन पट्टा के सम्बन्ध में दरों में आये अन्तर को अन्तर–रायल्टी के रूप में जमा करना होगा।

उत्तर प्रदेश उपखनिज (परिहार) नियमावली–1963 के नियम–34 के प्राविधानों के अन्तर्गत प्रस्तुत खनन् योजना के अनुसार खनन कार्य प्रारम्भ करेगा। यदि पट्टेदार अनुमोदित खनन योजना के प्रतिकूल खनन कार्य करता पाया जायेगा तो उसके विरूद्ध दण्डात्मक कार्यवाही करने के साथ ही खनन पट्टा निरस्तीकरण की कार्यवाही की जायेगी।

भारती देवी

खान अधिकारी
भारजापुर

उपजिलाधिकारी (वि0/रा0)
प्रभारी अधिकारी (खनिज)/
भीरजापुर

उत्तर प्रदेश UTTAR PRADESH BG 330486

उत्तर प्रदेश उपखनिज (परिहार) नियमावली–1963 के नियम–36 के प्राविधानों के अन्तर्गत पट्टेदार प्रत्येक आगामी मास की दस तारीख तक विगत मास में खनिज की विभिन्न श्रेणी के उत्पादन एवं निकासी की मात्रा का घनमीटर में विवरण जिलाधिकारी एवं निदेशालय के सम्बन्धित क्षेत्रीय कार्यालय को प्रस्तुत करेगा।

भाग–3

सामान्य उपबन्ध

नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : (1) यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करे तो राज्य सरकार पट्टा समाप्ति कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार/पट्टेदारों को उन्हे भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

मालती देवी

खान अधिकारी
मीरजापुर

उपर निदेशिकारी (वि0/रा0)
प्रभारी अधिकारी (खनिज)/

उत्तर प्रदेश UTTAR PRADESH

BG 330487

पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा/हटायेगें :– (2) पट्टेदार उस उपस्थापन–पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड–1 के अधीन समाप्त न कर दिया जाए) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम कलेण्डर मास में और अधिक से अधिक तीन कलेन्डर अपने की लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (conveniences) को उखाड़ सकता है/सकते हैं और हटा सकता है/सकते हैं, जो उक्त भूमि में या उस पर पट्टेदार/पट्टेदारों द्वारा रखे गये हों।

पट्टे की समाप्ति के पश्चात तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती :– (1) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थान या अन्य

खान अधिकारी
मीरजापुर

उपजिलाधिकारी (वि0/रा0)
प्रभारी अधिकारी (खनिज)/
मीरजापुर

मालती देवी

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

12 NOV 2018

एक हजार रुपये

ONE THOUSAND RUPEES

रु.1000

Rs.1000

INDIA

उत्तर प्रदेश UTTAR PRADESH

BG 330628

इनके साक्ष्य के रूप में यह उपस्थापन-पत्र एतद्धीन आई हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से

1- श्री आर० बी० त्रिपाठी खान अधिकारी मीरजापुर

2- श्री मनोज कुमार कनिष्ठ लिपिक

3- श्रीमती अर्चना, खनिज लिपिक

की उपस्थिति में जिलाधिकारी मीरजापुर द्वारा हस्ताक्षरित

1- [illegible] पुत्र [illegible] निवासी [illegible] पद [illegible]

2- [illegible] पुत्र [illegible] निवासी [illegible] पद [illegible]

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित।

मालती देवी

खान अधिकारी
मीरजापुर

अपर जिलाधिकारी (वि0/रा0)
प्रभारी अधिकारी (खनिज)/
मीरजापुर

जिलाधिकारी
मीरजापुर

आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT. OF INDIA

MALTI DEVI

RAM NARESH

17/05/1972

Permanent Account Number

[redacted]

मालती देवी

Signature

सत्यमेव जयते
1955
रत्नगर्भा वसुन्धरा
UP MINE MITRA

भारत सरकार
Government of India

मालती देवी
Malti Devi
जन्म तिथि/DOB: 17/05/1972
महिला/ FEMALE

[redacted]

मेरा आधार, मेरी पहचान

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

Address:
W/O: Gulab Das, ward, no, 19, koiran bajar, Ahraura, Mirzapur, Uttar Pradesh - 231301

पता:
अर्धांगिनी: गुलाब दास, वार्ड, न, 19, कोईरान बाजार, अहरौरा, मिर्जापुर, उत्तर प्रदेश - 231301

[redacted]

सीमांकन आख्या

श्रीमती मालती देवी पत्नी श्री गुलाब दास नि0 कोईरान बाजार, अहरौरा तहसील चुनार जनपद मीरजापुर के पक्ष में जनपद–मीरजापुर की तहसील चुनार स्थित ग्राम–कंचनपुर की आराजी सं0–137 हाल आ0सं0 309 रकबा 0.809 हे0 क्षेत्र में उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी, बोल्डर, पटिया) का खनन पट्टा दिनांक 16.11.2018 से 20 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है।

आज दिनांक 13/05/2025 को उक्त खनन पट्टा क्षेत्र में पूर्व में सीमांकित स्थापित पिलर के आधार पर सीमांकन कार्य पट्टाधारक/पट्टाधारक के प्रतिनिधि गुलाब ..... की उपस्थिति में किया गया। उल्लेखनीय है कि उक्त खनन क्षेत्र को परिहार पर व्यवस्थित किये जाने हेतु तत्समय विज्ञप्ति जारी की गयी थी, तत्समय विज्ञप्ति में मात्र जनपद–मीरजापुर की तहसील चुनार स्थित ग्राम–कंचनपुर की आराजी सं0–137 रकबा 0.809 हे0 ही उल्लिखित था। पूर्व में उक्त क्षेत्र के लिए जनपद स्तर पर DEIAA द्वारा निर्गत की गयी पर्यावरण स्वच्छता प्रमाण पत्र के समय जियोकोआर्डिनेट्स का आकलन जिन instrument (उपकरण) के माध्यम से किया गया था जिसमें भू–निर्देशांक क्रमशः A- 25°1'53.80"N 83°2'51.04"E, B-25°1'54.39"N 83°2'53.24"E, C-25°1'50.63"N, 83°2'53.81"E D- 25°1'49.46"N 83°2'51.79"E उल्लिखित है। उक्त भू–निर्देशांक को आधार मानकर खनन पट्टा विलेख में स्वीकृत राजस्व भू–मानचित्र पर चिन्हित खनन क्षेत्र की स्थलीय जॉच किये जाने पर भिन्नता पायी गयी, मौके पर पाया गया कि DEIAA में उल्लिखित उक्त भू–निर्देशांक को चिन्हित करने पर पाया गया कि पिलर सं0– C व D का भू–निर्देशांक ग्राम कंचनपुर के आ0सं0 137 में श्रीमती ऊषा देवी के पक्ष में स्वीकृत/निष्पादित खनन पट्टा क्षेत्र पर जा रहा था, जिसके दृष्टिगत उक्त क्षेत्र के जियोकोआर्डिनेट्स को संशोधित (शुद्ध) कर दिया गया है, जिसें वर्तमान में SEIAA लखनऊ द्वारा दिनांक 02.09.2024 को जिला सर्वेक्षण रिपोर्ट में अनुमोदन किया गया है। खनन पटटा विलेख के साथ संलग्न राजस्व भू–मानचित्र पर चिन्हित खनन क्षेत्र को आधार लेकर SDC कमेटी द्वारा स्थलीय निरीक्षण के दौरान खनन पट्टा क्षेत्र में पूर्व से स्थापित पिलर का पुनः Handy GPS instrument (उपकरण) से जियो कोआर्डिनेट्स लिया गया जिसमें instrument(उपकरण) के परिवर्तन के कारण जियोकोआर्डिनेट्स में आंशिक/पूर्ण भिन्नता आयी है, जिसे वर्तमान में SEIAA लखनऊ द्वारा दिनांक 02.09.2024 को जिला सर्वेक्षण रिपोर्ट का अनुमोदन किया गया है। उक्त खनन क्षेत्र वर्तमान में अनुमोदित जिला सर्वेक्षण रिपोर्ट में अंकित जियोकोआर्डिनेट्स के अन्तर्गत ही संचालित है। संशोधित अक्षांश/देशान्तर निम्नानुसार है :–

क्र0सं0	सीमा स्तम्भ	अक्षांश	देशान्तर
पूर्व में इ0सी0 में उल्लिखित जिओ–कोआर्डिनेट (संलग्न गूगल अर्थ इमेज में पीले रंग से चिन्हित)			
1	A	25°1'53.80"N	83°2'51.04"E
2	B	25°1'54.39"N	83°2'53.24"E
3	C	25°1'50.63"N	83°2'53.81"E
4	D	25°1'49.46"N	83°2'51.79"E
जनपद की अनुमोदित जिला सर्वेक्षण रिपोर्ट में अंकित भू–निर्देशांक (संलग्न गूगल अर्थ इमेज में लाल रंग से चिन्हित)			
1	A	*25° 1'55.02"N*	*83° 2'50.48"E*
2	B	*25° 1'55.74"N*	*83° 2'52.98"E*
3	C	*25° 1'52.29"N*	*83° 2'53.59"E*
4	D	*25° 1'51.46"N*	*83° 2'51.09"E*

सीमांकित क्षेत्र का चौहद्दी

उत्तर– आ0सं0 137 हाल आ0सं0 309 का शेष भाग
दक्षिण– आ0सं0 137 हाल आ0सं0 309 का शेष भाग
पूरब – आ0सं0 137 हाल आ0सं0 309 का शेष भाग
पश्चिम– आ0सं0 137 हाल आ0सं0 309 का शेष भाग

खनन पट्टाधारक/प्रतिनिधि
हस्ताक्षर
13/05/25

14/5/25

खान अधिकारी
मीरजापुर

खान निरीक्षक
मीरजापुर

Scanned with OKEN Scanner

सीमांकन आख्या

श्रीमती मालती देवी पत्नी श्री गुलाब दास नि0 कोईरान बाजार, अहरौरा, तहसील चुनार जनपद मीरजापुर के पक्ष में जनपद मीरजापुर की तहसील चुनार स्थित ग्राम कंचनपुर की आराजी सं0 137 हाल आ0सं0 309 रकबा 0.809 हे0 (1.99 एकड़) क्षेत्र पर उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/ पटिया) का खनन पट्टा दिनांक 16.11.2018 से 20 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है।

आज दिनांक 05/12/23 को उक्त खनन पट्टा क्षेत्र में पूर्व में सीमांकित स्थापित पिलर के आधार पर सीमांकन कार्य पट्टाधारक/पट्टाधारक के प्रतिनिधि ..... की उपस्थिति में किया गया। स्वीकृत एवं सीमाबन्धित खनन क्षेत्र को मानचित्र में लाल रंग से रंजित कर दर्शाया गया है। स्वीकृत क्षेत्र के सीमास्तम्भों क्रमशः A,B,C,D,A को मौके पर चिन्हित कर पट्टाधारक/पट्टाधारक के प्रतिनिधि को बता दिया गया। सीमांकन कार्य से पट्टाधारक/पट्टाधारक के प्रतिनिधि संतुष्ट एवं सहमत है। मौके पर उपस्थित पट्टेधारक/पट्टेधारक के प्रतिनिधि को चिन्हित सीमास्तम्भों को पक्का स्थायी निर्माण करवाकर फोटो सहित सात दिवस के भीतर कार्यालय में सूचित करने हेतु निर्देशित किया गया। मौके पर सीमांकित सीमास्तम्भों का GPS भू–निर्देशांक लिया गया है जिसका विवरण निम्नवत् है:–

क्र0सं0	सीमा स्तम्भ	अक्षांश	देशान्तर
1	A	25° 1'55.02"N	83° 2'50.48"E
2	B	25° 1'55.74"N	83° 2'52.98"E
3	C	25° 1'52.29"N	83° 2'53.59"E
4	D	25° 1'51.46"N	83° 2'51.09"E

सीमांकित क्षेत्र का चौहद्दी

उत्तर– आ0सं0 137 हाल आ0सं0 309 का शेष भाग

दक्षिण– आ0सं0 137 हाल आ0सं0 309 का शेष भाग

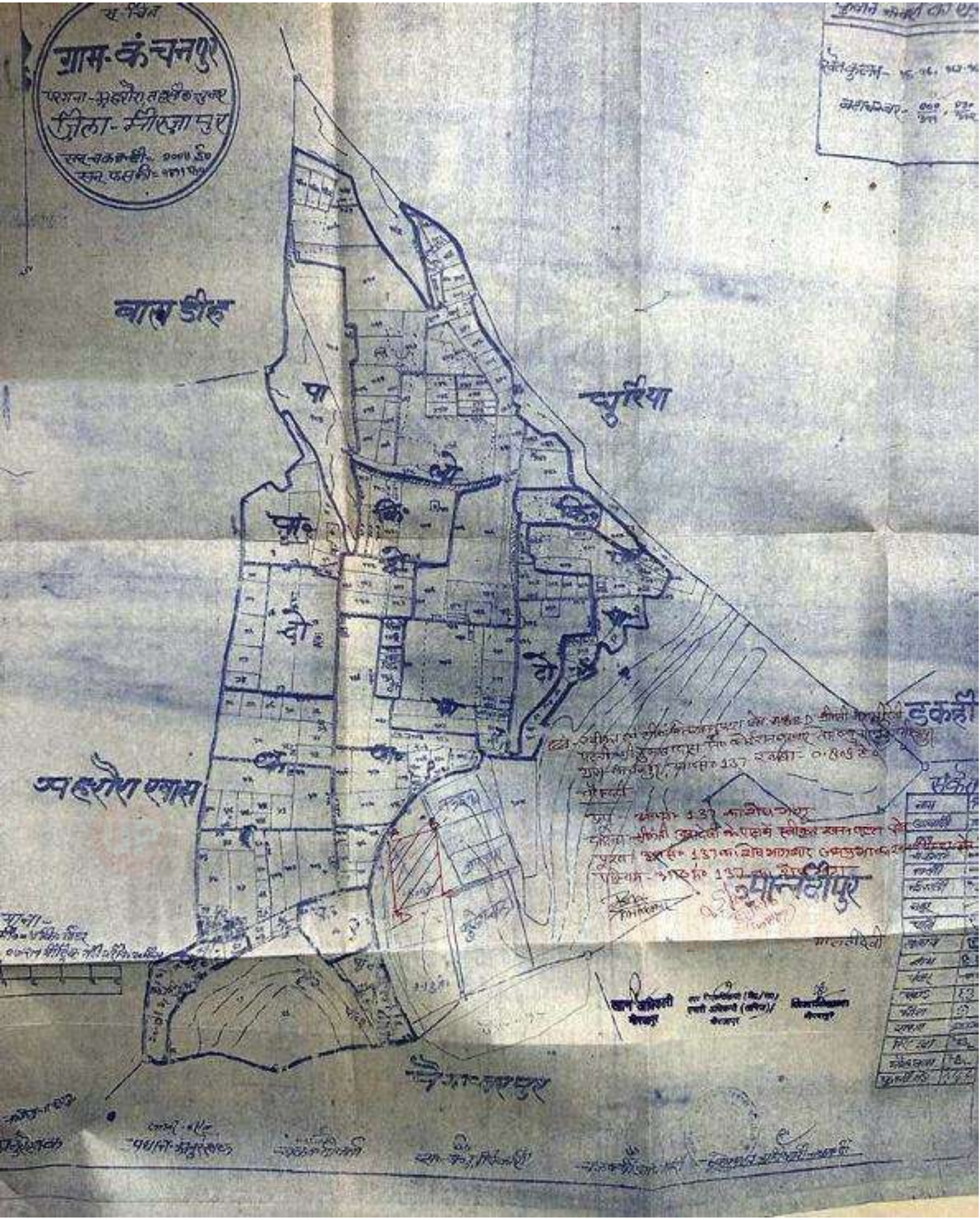
पूरब – आ0सं0 137 हाल आ0सं0 309 का शेष भाग

पश्चिम– आ0सं0 137 हाल आ0सं0 309 का शेष भाग

खनन पट्टाधारक/प्रतिनिधि
हस्ताक्षर

Laxmi Kant
मानचित्रकार
लक्ष्मी कान्त यादव
मानचित्रकार
क्षेत्रीय कार्यालय, मीरजापुर

05/12/2023
(शैलेन्द्र सिंह)
ज्येष्ठ खान अधिकारी
मीरजापुर


ग्राम-कंचनपुर
परगना-मझौरा तहसील-सदर
जिला-मीरजापुर
बालडीह
चुरिया
मझौरा खास
प्रानदीपुर

Form-B

DIRECTORATE OF GEOLOGY AND MINING, UP

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

AKSHITA PANDEY D/o **SHRI AJAY NARAYAN PANDEY**

R/o- Main Road, Opp. U.B.I. Shahganj, Jaunpur.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by RECOGNISED as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963

1. His registration number is **RQP/UPDGM/No.** 023 /Year 2021
2. This recognition is valid for a period of 05 years from 30-12-2021 to 29-12-2026.
3. His office address is Main Road, Opp. U.B.I. Shahganj, Jaunpur.
4. His mail ID-akshita93@gmail.com
5. Contact No.-9084059228
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.

Specimen Signature of RQP

Place: Lucknow
Date: 30-12-2021

(Dr. Roshan Jacob)
Director

Annexure-8

Registered

District Level Environment Impact Assessment Authority, Mirzapur

District Magistrate, Mirzapur
Chairperson of DEIAA
Collectarate, Mirzapur 231001
Phone : 05442 252480, 05442 252340, 05442 257400
Email : mirzapurminsoffice@gmail.com

To,

Smt. Malti Devi
Owner,
W/o Shri Gulab Das
R/o Vill.- Koiraan Bazar, Aharaura,
Teh.- Chunar, District- Mirzapur,
Uttar Pradesh

Ref. No. /Parya/DEAC/Sandstone/MZP/2018 Date: 16.02 , 2018

Sub: **Environmental Clearance for Sand Stone (Building Stone) Mining at Ararji No. 399Mi. Hall No.754, Village-Jigna, Tehsil-Chunar, District-Mirzapur. (Lease Area-1.717 Hect. or 4.25 Acres)**

Dear Sir,

Please refer to your application letter dated 23/08/2017 addressed to the Member Secretary, DEIAA Committee, District-Mirzapur. The project proponent also submitted the Undertaking project proponent and consultant that the all information/data submitted with regards to application for environmental clearance is correct and true to best of their knowledge.

A presentation was made by the project proponent alongwith their consultant M/s Geo-Environmental Management Services (GEMS). The proponent through the documents submitted and presentation made, informed the committee that:

1. The environmental clearance is sought for Sand Stone (boulder mining) at Bhukhand Aaraji No. 399Mi. Hall No.754, Village-Jigna, Tehsil-Chunar, District-Mirzapur, U.P. (Leased Area-1.717 Hect. or 04.25 acres).
2. The mining lease was granted date 23.08.2016 for a period of 10 Years which shall be expired date 22.08.2026.
3. The Project proposal falls under category "B-2" of EIA Notification, 2006 (as amended).
4. The mine lease area located between latitude N Pillar (A) 25°02'-25.14", (B) 25°02'-25.65", (C) 25°02'-22.75", (D) 25°02'-19.84" and Longitude E Pillar (A) 83°03'-11.59", (B) 83°03'-16.33", (C) 83°03'-16.62", (D) 83°03'-11.78".
5. The water requirement will be limited to 3.30KLD and will be supplied by tankers hand pumps & tube well.
6. Mining is proposed for Building Stone, Sand Stone and Quartizite as applied. The land used for mining area is stony land in nature and lease area is not covered with any vegetation.
7. The ultimate depth of mining will be 36 meter according to approved mining plan.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. The annual production of 1,00,000M^3 /annum Sand Stone is proposed.
10. Solar panel will be used for site office only and diesel generator will be used for other activities. All the activities are being carried out semi-mechanically and the operation is restricted to day time only; hence there is no power requirement for the project at site.
11. It shall be mechanized opencast mine. Lessee shall obtained the permission for deployment of Heavy Earth Moving Machinery (HEMM) from the Director, Mines Safety, Varansi Region, Varansi, U.P. under regulation 106(2) of Mines Act 1961.
12. Excavator/ L&T Kamastu 200 OR Hundai-210 (0.9M^3) with detachable hammer device shall be deployed for excavation, breaking & loading of material into vehicles.
13. Deep hole Drilling shall be carried out with 110mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.

14. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
15. Regarding the project no litigation is pending in any court.

Based on the recommendations of the District Level Expert Appraisal Committee (meeting held on 08/12/2017) on the above said project, The District Environment Impact Assessment Authority has decided to grant the Environmental Clearance to the title project for collection of 1,00,000 M^3/ annum Sand Stone from mining lease Area 04.25 acres (1.717 Hect.) is valid till lease period alongwith following General and specific Conditions:

A. General Condition;

1. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall required prior environmental clearance as per EIA notification, 2006.
2. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
3. ***It shall be ensured that mining operation will be done as in approved mining plan.***
4. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.
5. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_2 monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
6. Data on ambient air quality (RSPM, SPM, SO_2, NO_2) should be regularly submitted to the Regional office, MoEF & CC, Gol., Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
7. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF & CC notification noGSR/826(E) dt. 16.11.09.
8. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
9. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
10. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th May, 1991 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
11. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
12. Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.
13. The transportation of the materials shall be limited to day hours time only.
14. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
15. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

16. The Project Proponent shall inform to the DEIAA, MoEF & CC, Gol, Lucknow and Regional office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
17. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional office, State Pollution Control Board.
18. The Regional Office, MoE.F & CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including Form-1M, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF & CC, Gol, Lucknow and State Pollution Control Board.
19. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
20. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.
21. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.
22. The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
23. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act. 1986.

B. Specific Conditions;

1. The Environmental clearance will be co-terminus with the mining lease period.
2. Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act, 1980 as applicable.
3. Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submittal to the DEIAA Mirzapur.
4. Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.
5. A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised, Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.
6. ***Sand stone lease ultimate depth of mining should be restricted not more than 20meter.***
7. Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.
8. Blast vibration study shall be carried out and report submitted to the UPPCB / DEIAA.
9. Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.
10. Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit hearing orchards, vocational training etc. can form a part of such program. Company shall provide separate budget for community development

activities and income generating programs. This will be in addition to vocational training for individuals imparted to take up self employment and jobs.

11. Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.

12. Rainwater harvesting shall be undertaken to recharge the groundwater sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.

13. Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps, if generated, against erosion shall be carried out with geo-textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

14. Waste management plan should be in accordance to the approved mining plan. Trenches / garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.

15. Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.

16. Groundwater in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.

17. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.

18. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc, shall be carried out. The company shall engage a full time qualified doctor who is trained in ocupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including; health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically Review of impact of various health measures undertaken (at interval of five years of less) shall be conducted followed by follow up action wherever required.

19. Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.

20. Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to

prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the. Ministry of Environment & Forests on six monthly basis.

21. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines / other Competent Authority.

22. Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation -with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation program besides tree plantation. The density of the trees should be in accordance to the approved mining plan shall not be less than 2500 plants per ha. The company shall involve local people with the help of self help group for plantation program. Details of year wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.

23. Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MoEF. Central Ground Water Authority and Regional Director, Central Ground Water Board.

24. Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.

25. The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the falling Dam (if any) shall be regularly monitored and report submitted to the RO. Ministry of Environment & Forests and the State Pollution Control Board.

26. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments.. 'Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.

27. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.

28. Action plan for implementation with respect to suggestions / improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)

29. A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.

30. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.

31. Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category)

32. Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.

33. In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.
34. Project does not fall under any buffer zone of no-development as declared/identified under any law.
35. 33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of aforestation program besides tree plantation. The company shall involve local people for plantation program. Details of year wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, GoI, DEIAA Mirzapur every year.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Air (Prevention & Control of Pollution) Act. 1981; the Environment (Protection) Act, 1986 and the Public liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Honble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The DEIAA/SEIAA/MoEF reserves the right to revoke the environmental clearance, it conditions stipulated are not implemented to the satisfaction of DEIAA/ SEIAA/ MoEF may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Arvind Chauhan)
Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur

No...646...../Parya/DEAC/ Sandstone/MZP/2018 Dated: As Above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. The Chairman SEIAA Dr. Bheem Rao Ambedker Paryavaran Parisar, Directorate of Environment Uttar Pradesh.
3. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
4. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-A, Aliganj, Lucknow.
5. Director, Department of Geology & Mining, U.P. Lucknow.
6. District Magistrate, Mirzapur, U.P.
7. The Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.
8. Copy for Web Master/Guard file.

16/2/18

Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur

Annexure-9

MINING PLAN

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Rule(s) of U.P. Minor Mineral Concession Rule 2021)

Of

BUILDING STONE (SANDSTONE)

Gata No.- 399 Mi, Hall No.-754,
Village-Jigna, Tehsil-Chunar,
District-Mirzapur, State-Uttar Pradesh.

Lease Area- 1.71 Ha (4.25 Acre)
Proposed Quantity/Year-1,00,000 Cum

Mine Plan Period-Up to Lease Deed Period
Lease Period-23-08-2016 to 22-08-2026

APPLICANT
Smt Malti Devi
W/o Shri Gulab Das,
Add.-Koiran Bazar, Ahraura, Tehsil- Chunar,
District-Mirzapur, Uttar Pradesh.

PREPARED BY
Akshita Pandey,
Regt No. RQP/UPDGM/No.023/Year 2021,
Add.-Main Road, Opp. U.B.I.,
Shahganj, Jaunpur.

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INTRODUCTION

Applicants Smt Malti Devi W/o Shri Gulab Das, Add.-Koiran Bazar, Ahraura, Tehsil-Chunar, District-Mirzapur, Uttar Pradesh applied for the lease for the extraction of Building Stone (Sandstone) Mine for an area of 1.71 Ha (4.25 Acre) at Gata No.- 399 Mi, Hall No.-754, Village-Jigna, Tehsil-Chunar, District-Mirzapur, State-Uttar Pradesh and the Mining Lease is granted in favor of above-said applicant for 10 years as per Lease Deed (M.M.-3) from 23-08-2016 to 22-08-2026 attached herewith.

The project proponent is a private individual and the project is a proposed Sandstone quarry. The main objective to be pursued by the applicant is to carry the business of operating and working on mines and quarries.

Stone Aggregation is a key ingredient for the construction of infrastructure projects which is a specialized job involving high degree of safety and statutory compliance besides being carried out by qualified mining personnel.

Mining Plan with Progressive Mine Closure Plan is being submitted under rules of U.P. Minor Mineral (Concession) Rules 2021.

Most of the prehistoric monuments are built with natural stones as they remain stable with time. Before the advent of concrete, stones were highly preferred for heavy engineering works like bridge piers, harbour walls, seaside walls, and for facing works. Stones for construction purposes are obtained by quarrying from solid massive rocks. The stones used for masonry construction should be hard, durable, tough, and should be free from weathered soft patches of material, cracks, and other defects that are responsible for the reduction of strength and durability.

Note: Purpose of mineral excavation is sale of material in the open market.

The history of lease area grant, ownership etc. is as below:

S. No.	Particular	Details
1.	Letter no/date of lease execution & lease period	Vide Letter no.-799/Khanij/Svikriti/Kha.Pa./2016 on dated 05.05.2016 by the office of District Magistrate, Mirzapur (Mining Section) to get "Environmental Clearance Certificate".
2.	Date of first opening	After Execution of Lease Deed.
3.	Letter no/date of first mining proposal & lapse period	This shall be the fresh grant lease hence, there is no lapse period.
4.	Status of Environmental clearance	As per MoEF Notification dated 14.09.2006, the lessee shall submit the application to DEIAA for environment clearance after approval of mining plan.

CHAPTER-1 GENERAL:

i.	Name of the Applicant with address	Smt Malti Devi W/o Shri Gulab Das, Add.-Koiran Bazar, Ahraura, Tehsil- Chunar, District-Mirzapur, Uttar Pradesh
ii.	Status of the applicant	Private Individual
Iii.	Mineral Which Are Occurring In The Area & Which Applicant Intends To Mine	Building Stone (Sandstone)
iv.	Period for which the mining lease is granted	Ten Years from 23-08-2016 to 22-08-2026
v.	Name of the RQP preparing the mining plan (Address, Registration No., Valid Upto)	Akshita Pandey Registration No. RQP/UPDGM/No.023/Year 2021,Add.-Main Road, Opp. U.B.I., Shahganj, Mirzapur.
vi.	Name of the prospecting agency	No prospecting agency was engaged as such. The prospecting of the deposit has been done by the joint visit of mine planner and surveyor.
vii.	Reference no & date of grant/communication received from the State Govt.	Vide Letter no. 799 / Khanij / Svikriti / Kha.Pa. / 2016 on dated 05.05.2016 by the office of District Magistrate, Mirzapur (Mining Section) to get "Environmental Clearance Certificate".

UP MINE MITRA

CHAPTER-2 LOCATION & ACCESSIBILITY:

<table>
<tr><td rowspan="8">a).</td><td>Details of area with location maps</td><td>Lease Area connected by Mirzapur-Varanasi National Highway No.-7, Further, Chunar-Jamui-Ahraura Link Road connect the area upto Ahraura about 47 Km. The Lease area is about 2.5 km further East from Ahraura town Via Kudaran along Ahraura Miner up to Jigna About 850m Kacha Road Leads to the Lease Area. (Plate No.-1&2)</td></tr>
<tr><td>District and State</td><td>Mirzapur, Uttar Pradesh.</td></tr>
<tr><td>Tehsil</td><td>Chunar</td></tr>
<tr><td>Village</td><td>Jigna</td></tr>
<tr><td>Gata/ Arazi/ Khasra/ Plot No.</td><td>399 Mi, Hall No.-754</td></tr>
<tr><td>Area (Hectares)</td><td>1.71</td></tr>
<tr><td>Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) Ownership/Occupancy</td><td>The land is owned by State Govt. & State Govt. has given their consent for the exploitation of Sand stone. The lease area is free from forest land.</td></tr>
<tr><td>Existence of public road / railway line, if any nearby and approximate distance</td><td>Lease Area connected by Mirzapur-Varanasi National Highway No.-7, Further, Chunar-Jamui-Ahraura Link Road connect the area upto Ahraura about 47 Km. Nearest Railway Station is Chunar is about 20Km.
• All distance measured in aerial distance.</td></tr>
<tr><td>Latitude and Longitude</td><td>The GPS reading of all corner pillars is given below.
<table>
<tr><th>Pillar</th><th>Latitude (N)</th><th>Longitude (E)</th></tr>
<tr><td>A</td><td>25°2'24.21"N</td><td>83°3'14.56"E</td></tr>
<tr><td>B</td><td>25°2'25.75"N</td><td>83°3'19.64"E</td></tr>
<tr><td>C</td><td>25°2'23.15"N</td><td>83°3'20.39"E</td></tr>
<tr><td>D</td><td>25°2'19.64"N</td><td>83°3'15.72"E</td></tr>
</table></td></tr>
<tr><td>Land Use Pattern</td><td>The area exhibits stony, isolated hillock topography. It falls under barren land. The existing land use pattern is tabulated as below-
Table No</td></tr>
</table>

	Sr. No	Land use	Agriculture Land (Acre)	Forest Land (Acre)	Govt. Land (Acre)	Barren Land (Acre)	Grazing Land (Acre)
	1	Mining pits Quarry	-	-	4.25	-	-
	2	Approach Road	-	-	0	-	-
	3	Dumps	-	-	0	-	-
	4	Office, Rest Shelter etc.	-	-	0	-	-
	5	Balance undisturbed land	-	-	0	-	-
	Total				4.25		
b)	Attach a general location map and vicinity map showing area boundaries and existing proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be.						

INFRASTRUCTURAL – FACILITIES:

i)Roads:

Lease area is situated in village Jigna which is about 21 Km away from Chunar Sub-district and 50.0 km from Mirzapur District Headquarter in SE Direction.

ii)Power:

The Village Jigna has electricity connection while lease area is not connected with the Electricity. Surrounding 5 Km. village is electrified from the lease area.

iii)Water Supply:

The people of the area are dependent on "Wells" for water. They use the well water both for agriculture and household purpose. The average water table in the region ranges at 40-50 m bgl.

iv)Transport:

The area is well connected by local bus services, which connects Mirzapur.

vi)Places of Tourist Interest:

Chunar fort is about 21.0 km towards North-West Direction.

vii)Health Facilities:

Primary health centre (PHC) is at Village Jigna. Govt. Hospital is in Mirzapur.

viii)Education facilities:

The Village Jigna has a Primary School. However, Secondary, Higher Secondary & college education are at Chunar Town, which is 20 Km away.

ix)Postal facilities: The nearest Post- Office is situated in Village Jigna.

x)Rail head: The nearest Railway Station is Chunar Railway Station about 20 Km. towards NW Direction from the lease area.

CHAPTER-3.0 GEOLOGY AND EXPLORATION:

3a. 1 PHYSIOGRAPHY AND GEOMORPHOLOGY:

The district is characterized with hard rock as well as alluvial formations and table land topographic features. Hard rock area comprising Chunar, Rajgarh and Halia blocks reflects the uneven plains and dotted with hillocks. Geomorphologically, the district can be divided into two distinct units; 1. Residual hills / Table lands and 2.Marginal Alluvial Plain. River Ganga is flowing from Hargarh to Narayanpur from west to east but changes its course near Chunar due to Chunar Fort. The drainage density is higher in hilly area and lower in marginal alluvial and alluvial area. Dendritic drainage pattern is common and trellis drainage pattern is observed in hard rock area. River Belan also flows in the district particularly in Halia block. The topography is influenced or modified by the existing rivers and streams.No seasonal perennial drainage exists within the lease area.

The highest point of the lease area is 145.0mRL in W direction while lowest point of the lease area is 142.0mRL in E direction. The topography of lease area is shown in Plate No. 3. Altitude of the area is given as Google Earth Software.

3a.2 REGIONAL GEOLOGY:

The general succession of the area is as follows:

Kaimur Group	Upper Kaimur Dhandrol Quartzite	920m
	Scarp Sandstone stone & conglomerates	180m
	Lower KaimurVijaygarh shale	50m
	Upper Quartzite	45m
Susnai conglomeratic Braccia		
	Silicified shale	30m
	Lower Quartzite	30m
---------- Unconformity ----------		
	Rohats limestone	170- 180m
Kheinjua sub group Glucomitic Sandstone		100m
Semari Group	Fawn Sandmitic lime stone	150m
	Olive shale	30m
Porcellinite	100m	
Kajrahat Limestone	630m	
Pathrawa Sand Stone &Angari Shale		
	Basal Conglomerates	180m
---------- Unconformity ----------		
Bijawar GroupPhyllite& Quartzite with Lenticular Cabonates		

3a.3 LOCAL GEOLOGY:

In geological sequence the Sand Stone of the area is a part of Vindhyan Supergroup of Kaimur Subgroup characterized by dark brown in colour, covered with 0.80 to 1.0 soil/ semi-weathered Building Stone, often showing current bedding and load cast structures indicating dry and Eolin environment of deposition.

b) Describe briefly prospecting / exploration work done to date viz. Geological mapping with the evidence already existing about the mineral deposit in the area or in the vicinity.

Minor mineral leases are adjacent to each other. -Mining activities in other adjacent areas are in progress hence prospecting work does not require. The mining in the area shows that only mineral Sandstone is available in the lease area and there is no possibility of any other mineral to be found in the lease area.

c) Describe briefly, exploration proposed to be carried out.

It is small mine. Mining in nearby areas are in progress. No exploration is required for future hence, not proposed.

Basis of estimation of reserves:

i) The bulk density of sand stone has been taken 2.5 in view of the past mining experience.

ii) The geological reserves have been computed through cross sectional area method.

vi) The area of each section is multiplied by the strike influence to get the volume.

The category-wise reserves are given in **Table No. 3.**

Economic axis: Due to past mining the mineral produce is boulder & gitti grade having no problem selling in the market. The road is near the mine site & mineral shall be loaded manually into trucks & transport to demand site. State Govt. has given their consent for the exploitation of mineral. On the basis of feasibility study, economic viability of lease area has been established & mineral is economic viable, therefore economic axis has been considered as E1.

Feasibility Status: Feasibility study has been carried out & is considered to be feasibility status. A feasibility study provides a preliminary assessment with a level of confidence as compared to that of feasibility study. Hence feasibility axis under UNFC code has been considered as F1. No Geophysical studies have been carried out; therefore feasibility axis has been considered as F1.

Geological axis: General exploration was carried out by mining pits sand stone was encountered in excavated pit within lease area. The maximum depth of pit has reach up to 2m. Therefore geological axis has been taken as G1 category. On the basis of above assumptions' following UNFC classification for each category of mineral reserve is as below:

CHAPTER-4.0 RESERVES:

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two Cross-sections at an interval of 50m & 64m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to 4 classes:

1. Proved Reserves(111):

   The entire Quantities of mineral occurring upto 120mRL below from the surface ground level have been considered as under proved category (111).

2. Probable Reserve (122):

   The entire Quantities of mineral occurring 10m.zone below the proved reserve zone is considered as Probable Reserves (122).

3. Feasibility Mineral Resources (211):

   Mineral blocked within barrier zone & in slope under proved mineral reserve considered as Feasibility Mineral Resources (211).

4. Pre-Feasibility Mineral Resources (222):

   Mineral blocked within barrier zone & in slope under probable mineral reserve considered as Pre-Feasibility Mineral Resources (222).

The detailed categorized table of Mineral Resources is shown Table No-1

Summary of Geological reserves as per UNFC Classification is given below:

Classification	Code	Geological
A) Mineral Reserves		Reserve (Cum)
1) Proved Mineral Reserve	111	448890
2) Probable Mineral Reserve	122	133965
3) Feasibility Mineral Resources	211	154584
4) Pre-Feasibility Mineral Resources	222	122778
TOTAL		860217

GEOLOGICAL RESERVES

Proved Mineral Reserves (111)

Section Line	Sectional Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	2606	50	130300	195450
2-2'	2640	64	168960	253440
Total				448890

Probable Mineral Reserve (122)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	775	50	38750	58125
2-2'	790	64	50560	75840
Total				133965

Feasibility Mineral Resources (211)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	904	50	45200	67800
2-2'	904	64	57856	86784
Total				154584

Pre-Feasibility Mineral Resources (222)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of Mineral (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	718	50	35900	53850
2-2'	718	64	45952	68928
Total				122778

MINEABLE RESERVE:

The mineable reserves have been computed by slice method. 7.5m wide barrier zone has been left all along the lease boundary from the near ground level. As stated earlier that several other mines are also situated in the same area sharing their common lease boundary. It is expected almost all the area above general ground label will be excavated. Hence 7.5m barrier zone will be left after reaching the near ground level. Benches from RL 144m up to RL 110m have been drawn on Conceptual Plan/Ultimate Pit plan. The height of bench has been taken 6m and 12m width of bench has been taken to estimate the mineable reserves. The mineable reserve is given in Table No. 2.

MINEABLE RESERVES						
Slice/ Bench RL (m)	Av. Face Length (m)	Av. Face Advance ment (m)	Bench height (m)	Volume (Cum)	Swell Factor (1.5/Cum)	Mineable Reserves (Cum)
144-140	99	150	2	29700	1.5	44550
140-134	87	138	6	72036	1.5	108054
134-128	75	126	6	56700	1.5	85050
128-122	63	114	6	43092	1.5	64638
122-116	51	102	6	31212	1.5	46818
116-110	39	90	6	21060	1.5	31590
		Total			**1.5**	**380700**

CHAPTER -5 DEVELOPMENT ANDPRODUCTION PROGRAMME:

- Mining will be done in a scientific manner.
- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- The mining will be open cast.
- Opencast/semi-mechanized mining will be undertaken with help of Excavators and
- dumpers.
- Bench height will be kept at 6m.
- Width of ultimate bench will not be less than bench height; however, working bench will have a width around 12m.
- Deep hole drilling with light charge will be adopted.
- Loading will be done by excavators.
- The run-off mine will be dispatched to crusher and then job site.
- Development includes only removal of top weathered layer and soil patches if any.
- Top soil if any will be scraped out and used maintaining the road.
- Overall slope of pit shall be maintained 45degree.
- Lessee will be well equipped with all required equipment as stated in LOI such as computer, Printer, Weight Bridge, CCTV Camera, QR code RFID Scanners etc.

  This will be an open cast semi-mechanized/mechanized Captive mine. ROM will be sold to buyers. Deep hole blasting will be done. At the outset deep-hole drilling with wagon drill will be undertaken for primary breaking. Secondary breaking will be undertaken by rock breaker. Jack Hammers will be used in exceptional cases of big boulders. The crawler or wagon drill will be of 4" diameter. The equipment will be given drive from compressor (400 cfm). Overburden mainly top soil/top weathered mineral will be removed carefully and used to maintain mining roads. After scraping the top surface holes will be drilled by wagon drill and deep hole blasting will be undertaken. Rock will be dislodged from its joints and further broken into desired size of Gitti& boulders manually with the help Crow bar & hammers. Material will be stacked near the working face and finally dispatched to job sites.

Year-wise Planning

Maximum 100000 cum quantity of Mineable mineral is proposed to be excavated in each year as per current market demand. A total of 300000 cum Mineable Reserves proposed to excavate during 3 year.

b) Year wise Development and Production:

i) Development and Production in Ist Year:

Mining will be started from the top in the lease. About 1,00,000 cum Mineable Reserves proposed to be excavated in this year. Mineral from the top Benches RL 144m & RL 140m will be will be open, developed, mined out a new bench of 140mRL to 134mRL will be open and advance to get the required production to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable Reserves (M^3)	Balance in the Bench(cum)
144-140	0	99	150	2	29700	44550	44550	0
140-134	0	87	71	6	37062	55593	55450	143
Total							100000	143

Note: Average Height of bench will be taken.

ii) Development and Production in IInd Year:

Mining will be started from the top in the lease. About 1,00,000 cum Mineable Reserves proposed to be excavated in this year. Remnant part of Benches RL 140m to RL 134m will be advanced, mined out a new bench of 134mRL to 128mRL will be open and advance to get the required production to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable Reserves (M^3)	Balance in the Bench(cum)
140-134	143	87	67	6	34974	52461	52604	0
134-128	0	75	71	6	31950	47925	47396	529
Total							100000	529

iii) Development and Production in IIIrd Year:

Mining will be started from the top in the lease. About 100000 cum Mineable Reserves proposed to be excavated in this year. Remnant part of Benches RL 134m & RL 128m will

be advanced mined out, a new bench of RL 118m to RL 112m will be opened and advance to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable Reserves (M^3)	Balance in the Bench(cum)
134-128	529	75	55	6	24750	37125	37654	0
128-122	0	63	110	6	41580	62370	62346	24
			Total				100000	24

c) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The composite plan & section showing layout of benches are shown in Plate No. 6. Entire lease hold having Mineral out crop with no soil cover. The waste to be generated in pockets along the joint plain shall be excavated and shall be used in making aggregates. The soil shall be used for the purpose of plantation while some waste shall be spread over the approach roads for the maintenance during next Three years. All quantities of mineral etc to be exploited shall be used for making aggregates.

d) Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.

The total mineable reserves are 380700 M^3 with proposed rate of production 100000 M^3 of Mineral per annum .The expected life of mine with above proposed target comes out about 3.80 years.

e) Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized. manual):

It will be a manual semi- mechanized mine. Excavation & loading of mineral shall be carried out by means of excavators. Mining shall be carried out from top to downwards throughout the formation of bench. The height & width of benches shall be kept 6 m with face slope 70^0. Approach road & haul roads having width 6m with gradient 1:16 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to downward. Approach road shall be produced to each mining faces for transportation of mineral. No waste shall be generated during plan period therefore, no proposed has been for its separate staking.

iii) Extent of mechanization:

The requirement of mining equipment is calculated at its maximum production capacity as below:

The average level of annual production planned = 100000 Cum or 250000 MT

Daily production required assuming 300 working days =250000/300=833 MT/day

A) Requirement of wagon drill & drill holes:

i) Yield per hole with spacing & burden of =4 x 2.5 x 6.0 x 2.5 = 150 tones

ii) Daily production required =833MT

iii) No. of holes to be drilled in one Shift =833/150= 5.55 Say 6

iv) Length of each hole with 10% sub grade drilling =6.6 m.

v) Therefore metreage required to be drilled =6.6 x 5.55 = 36.63 say 37

vi) Expected performance of drills in one shift =@5m/h =40m.

vii) Therefore number of drills required for production =36.63/40 =0.91 Say =1

B) Requirement of Compressors:

The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
Compressor	1	NA	450 cfm	LG 450	Diesel Compressor
Wagon Drill	1	(110mm)		Atlas	Diesel

C) Excavator:

372 cum x 2.5 per shift - 930tones

Operating shift per day - 930 x 1 = 930 tones

Maximum Mineral to be handle per day - 833 tones

Therefore no of excavator required for handling the quantity of granite stone =833/930 = 0.89 say 1

Requirement of Excavator: is tabulated as below which shall be deployed occasionally.

Type	No.	Bucket capacity	Motive
Excavator	1	0.9m³	Diesel (70-80 ltrs/ day)

D) Requirement of tippers (10 tonners)

Requirement of tippers for the transport of overburden is work out as follows:

i) To & fro journey time: from mine area to mine road

	To & fro journey on 0.70Km. mine road @ 10 Km/hr	= 5 min.
ii)	Scooping and waiting	=2 min.
iii)	Loading	=2 min.
iv)	To& fro journey	=5 min.
v)	Turning and unloading	=2 min.
vi)	Therefore total cycle time	= 16min.

Requirement of Tippers:

Crusher stone to be transported per day	=833 MT
Cycle time of Tippers	=16 min.
Therefore round trips per hour	=60/16= 3.75
Average load carried per round per trip	=3.75 X 10 =37.5 MT
Therefore average carrying capacity per Tippers one shift	=37.5x 8= 300 MT
Therefore total no. of Tippers required	=833/300 = 2.77 say 3
Standby Tippers	=1

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Motive power
Tippers	4	10tonnes	Diesel

(g) Blasting:

(a) Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco& blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee:

Hole depth	:6 m.
Spacing	:4 m.
Burden	:2.5 m.
Thus, one hole will give a quantity of about	:4 x 2.5 x 6.0 x 2.5 =150 tones
Excavation required per day (Considering Maximum excavation per day	:833 M.T.

Thus nos. of hole to be drilled and required to be blasted:833/150=5.55 No. say 6

These deep holes will be blasted in one round.

b) The blasting will be undertaken by suitable explosives having comparable density, usually 6-8cartidge of 220mm will be sufficient in one hole of 6m depth.

c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 600-800gm explosives depending upon the free face available. The direction of face advance &

row of drill holes will so proposed that the direction of fly rock material will be expected to fall over the bench.

c) On the basis past experience in the surrounding area & lithology of rock, the powder factor is expected to be 20tonnes per kg of explosive. 300 gms. of explosive per hole will be required to reach 20tonnes per Kg. of powder factor.

d) Initially it is proposed to install a magazine of capacity about 100 kg. of high explosive along with accessories is expected to serve the purpose.

e) The lessee will installed 100 Kg. magazine & 500 detonators with the due permission of Chief Controller of explosive.

(I) Precaution during blasting:

Following precautions will be undertaken and follow strictly.

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
4. The burden at any point in the charge length should not be less than optimal.
5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
7. Blasting should be done in once round. Blasting of larger rounds, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.
8. Pre shooting of the boulders, instead of plaster shooting, should be continued.
9. Before electric firing, the circuit will be tested by an approved tester.
10. Flags erection and siren signalling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.
11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by bags, old sleepers etc. This will prevent the broken rock from flying out.

12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

5.3 CONCEPTUAL MINE PLAN AND LIFE OF MINE:

Mining shall be done by Opencast /Semi-Mechanized Mine means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Size by the end of conceptual period shall be as same to plan period i.e 1.485 Ha.

Time Frame of Completion of Exploration:

Exploration as on date: One trial pit was dug in scattered manner with in lease area & all the pit has converted into mining pit.

Exploration during plan period: The entire area is consisting of stony outcrops and depth of mining pits has reached 22m & occurrence of Sandstone is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

Ultimate shape & size of pit:

The ultimate shape of pit by the end of plan period shall be same as the shape of area except 7.5m barrier. Size by the end of plan period shall be 1.485 Ha having length 99 m & width of 150 m & average depth 22 m.

Conceptual Development:

Mining will be done by opencast semi-mechanized means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Size by the end of conceptual period shall be as same to plan period be 1.485 Ha having length 99 m & width of 150 m & average depth 22m.

Details of the area are as follows:

a) Plan period: - Whole the lease area within 7.5m barrier shall be developed in one pit by bench formation during plan periods & dimension of pit will be 99m x 150m x 22m deep. The depth of the pit will be confined to 122 mRL. The height & width of benches shall be kept 6.0 m. slope of faces shall be kept 70 deg. 300000 M^3 sand stone shall be generated during plan period at the rate of 100000 M^3 per Year. The minor mineral exists within the entire lease area shall be used in making aggregate therefore, generation of waste shall be nil. Worked out area will matured for rehabilitation & plantation shall be done simultaneously.

b) Conceptual plan: The conceptual plan of the lease area within 7.5m barrier shall be developed in one pit by bench formation during plan periods & dimension of pit will be 99m

x 150m x 22m deep. The depth of the pit will be confined to 122 mRL. The height & width of benches shall be kept 6.0 m. slope of faces shall be kept 70 deg. 300000 M³ sand stone shall be generated during plan period at the rate of 100000 M³ per Year. After 3 Year Mining 80700 M3 quantity of reserve shall be generated for the conceptual plan. The minor mineral exists within the entire lease area shall be used in making aggregate; therefore generation of waste shall be nil. Worked out area will matured for rehabilitation, & stabilized by plantation of local species in five year plan.

5.4 a) Anticipated life of mine:

The total mineable reserves are 380700 M³ with proposed rate of production 100000 M³ of Mineral per annum .The expected life of mine with above proposed target comes out about 3.80 years.

5.4 b) USE of Mineral: Describe the utilization of minerals and the types of industry (please specify) to whom it will be sold or is being sold.

The mined out material is building stone (sandstone). Material is used in road making. Big sized boulders are crushed into sized small stone which is used in laying road making. All the ROM will be used in their jobs.

CHAPTER-6. WASTE DISPOSAL ARRANGENENTS:

Describe briefly the arrangements made for top soil, minerals rejects and waste disposal including precautions taken in selection of disposal site (s) along with their respective quantity likely to be generated for the three Year (Indicate locations of the same on surface plan).

As stated earlier that entire lease area consists of Mineral& further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

CHAPTER-7. RECLAMATION PLAN:

Describe briefly the Year wise reclamation plan, giving the proposed plantation programme, scope of backfilling worked out pits.

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is given below:

Period	Area has broken (Ha.)
As on date	0.0
End of plan period	1.485
End of conceptual period	1.485

CHAPTER-8. STRATEGY FOR PROTECTION OF RIVER COURSES, NALAS, WATER TANKS, VILLAGES, IMPORTANT MONUMENTS, IF ANY:

There is no river in or immediate surroundings of the activity area. No nalla or drainage passes within or near Excavation area. There are no important monuments and waters tanks nearby the Excavation area. Excavation is confined in very small scale. Thus the mined out area will be used for Pisci-cultural activities in future.

The water balance Chart: No water is required for mining and processing, only water sprinkling on road to suppress the dust in peak hours, hence no disposal of water and extent for recycling is required. About 5.0 KLD drinking water as well as water for plantation and dust suppression shall be transported in to the tankers to the mine head from nearby Crusher plant.

CHAPTER-9.A OTHER:

The Mining supervisor shall supervise the mining operation

Site Services:

The following site services will be provided near the mine

i)	Office	1
ii)	Drinking water shed	1
iii)	Rest shelter	1
iv)	First Aid Centre	1

Thus category-wise employments will be as below:

II[nd] Class Mine manager	: 01
Blaster	: 01
Semiskilled:	
Time Keeper	: 10
Un-skilled:	
Piece rated workers	: 40
Total:	: 52

9B. Mine Drainage :

a) Likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated about 1km aerial distance towards NW of lease area in crusher side. The top level of the well is 145.0 mRL& water table encountered in the well is about 60.0 m deep and the expected depth of water table in the region is about 85.0 mRL. During next 3 years, the mine working will be confined up to 122.0 mRL. Water table will not be interested by mining operations.

CHAPTER-10.0 MINERAL PROCESSING:

a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product).

The entire lease area consists of Building Stone (Mineral) terrain therefore, no beneficiation of mineral processing will require for Building Stone (Mineral).

b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals will require.

e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site / plant.

f) Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

CHAPTER 11- ENVIRONMENT MANAGEMENT PLAN

11.0 ENVIRONMENT MANAGEMENT PLAN

11.1 BASE LINE INFORMATION

Land use/Land Cover

Existing Land use of the area is barren land.

Water Regime

Surface Water: Lease area has a mild slope towards North West. Overall slope in the area is North, North-east. There is no perennial drainage in the mining lease area. Hand Pump will be the source of drinking water in the area.

Ground Water: (Source:Aquifer Mapping and Ground Water Management Plan of Mirzapur District, Uttar Pradesh-Central Ground Water Board Dated APRIL, 2017)

General flow direction of water level is from southwest to northeast.

Flora & Fauna:

There is a thin layer of top soil present in the area. The mining area is devoid off trees, however small bushes of local species are present. The three main cropping seasons in the district are Kharif, Rabi and Zaid. The other crops raised in the district include wheat, paddy, maize, pulses and oilseeds. Main fruits grown are mango and guava. The tree species recommended are Ficusreligosa (pipal), Boswelliaserrata (Salai), Shorearobusta (sal) and tactonegrandis (teak) may also be recommended. Mangiferaindica (Aam), Emblicaofficinalis (Anwala), Aeglemarmerlos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Amphibians and reptiles are common in such type of habitat.

Pigeon, Parrot, Owl, Nilkanth and Sparrow are a few common species of birds found surroundings of the area.

Climate

Temperature: January is the coldest month of the year when the mean daily maximum temperature is 24.10 °C and the mean daily minimum temperature is 9.2°C , May is the hottest month with mean daily maximum temperature is 42.6°C and mean daily minimum temperature is 28.8°C . The mean monthly maximum temperature is 32.6°C and mean minimum temperature is 19.2°C .

Rain Fall: The average annual rainfall is 912 mm. About 91% of rainfall takes place for June to September (Monsoon Season). The mean monthly relative humidity is 41%. In summer season air is very dry and during the monsoon season the moisture content of air is high.

Social Environment:

Mirzapur is located at 25.15°N 82.58°E.[7] It has an average elevation of 80 metres (265 feet). The District of Mirzapur lies between the parallels of 23.52 & 25.32 North latitude and 82.7 and 83.33 East longitude. It forms a portion of the Varanasi district. On the north and north-east it is bounded by the Varanasi district; on the south bounded by Sonbhadra district; on the north-west by Allahabad district. The shape to the north and west is totally regular. In no direction, except for about 13 km. in the north-east where the Ganges separates the Tehsil of Chunar from the district of Varanasi, has Mirzapur a natural frontier. The Chanvar fields, considered to be one of the most fertile lands tracts in India, are located on Gangetic flood plains of the district, mainly in this area belong to Hindu community.

As of the 2011 census, Mirzapur-cum-Vindhyachal municipality had a population of 233,691[2] and the urban agglomeration had a population of 245,817.[3] The municipality had a sex ratio of 869 females per 1,000 males and 11.9% of the population were under six years old.[2] Effective literacy was 78.25%; male literacy was 83.85% and female literacy was 71.80%.

Occupation

Agriculture and livestock rearing are the main occupation. Major part of the district is rain-fed, under-invested, vulnerable, socio-economically heterogeneous, lacks infrastructure and access to improved technology, ethnically unique, and backward relative to other regions. Crop production, livestock rearing and seasonal migration, provide more than 90 percent of rural income in the region. Area covered by main crops consists of pulses, oil seeds and Dhan respectively.

Drinking Water:

Hand pumps, wells & bore wells are the main water source for drinking water in nearby areas.

Social Building & Historical Monuments:

No such building/monument is located within 2 km periphery of this mine. Panchayat Ghar is common in the surrounding villages.

11.2 Impacts & Mitigation

The possible impacts and their mitigation are described ahead:

Sl.No.	Impacts	Mitigation
1	Land use / Land cover	Change in topography due to mining is always a negative impact leaving ugly pits. Mining is being carried out in a small area. There will be a water filled pit at the end of mining.

2	Flora and Fauna	Mining activity area is barren land. Any kind of vegetation is not seen on the activity area. Therefore no effect on floral community is anticipated. 50 tree saplings is being proposed to plant in the nearby village area.

Sl.No.	Impacts	Mitigation
3	Air Pollution	During the mining dust particle will be generated. Air Pollution will also increase due increased vehicular activity. Water sprinkling will be done at dust generating places. Masks will be provided to workers at work place.
4	Noise Pollution	Drilling Blasting & increased vehicular traffic is the main source of Noise Pollution. Blasting will be done under the supervision of competent blaster. Mining activity will be done only day hours. Earmuffs will be provided to workers offloading points.
5	Rehabilitation and Resettlement	The activity zone is very small. No migration will takes place. Therefore, there is no R & R Plan.

Environment Management

Solid Waste management

There is no top soil. Upper weathered layer is very thin. Soil if any, as a solid waste will be generated during the course of mining.

Upper weathered layer and soil if any will be scraped out and used maintaining the mine roads.

Municipal Waste:

All the labours engaged in activity are in nearby villages. Thus the municipal waste generated is minimal. Mobile toilet will be provided if required.

Hazards Waste Management:

The mining activity is limited to drilling, blasting sorting and collection of material and dispatch to job sites. Domestic hand tools & machinery will be implied to perform the activity. Trucks used in transportation will be hired from outside. Required Diesel will be filled from the public outlets. No washing activity will be done within the lease area. Therefore, no such waste will be generated.

Corporate Social Responsibility:

Lessee with the consent of local villagers will contribute his part as per their requirement in the field of child education, medical health and others.

Lessee will also encourage to develop greenery in nearby are by planting trees. Pits of about 0.5m x 0.5m will be dug before the onset of monsoon. The distance between two pits will be kept about 3.0m. Adding a 3- to 4-inch layer of organic mulch on the soil surface around the plant will ensure a healthy growth of plant. Tree species like pipal, mango, Neem, Ber, Babooletc and shurbs like Kaner, Madar, Dhatura, Makoi, Munjetc will be preferred to plant.

CONCLUSION:

It can be concluded from the above facts that the mining activity in this area will not have any adverse impacts but would help in improving the socioeconomic condition of the surround villages. Hence this mining plan may kindly be approved at earliest.

खनिकर्म 1955 रत्नगर्भा वसुन्धरा
UP MINE MITRA

PROGRESSIVE MINE CLOSURE PLAN

1. Introduction:

a) Name of Lessee: Smt Malti Devi
W/o Shri Gulab Das,
Add.-Koiran Bazar, Ahraura, Tehsil- Chunar,
District-Mirzapur, Uttar Pradesh.

b) Status of Lessee: Pvt Individual

c) Location: The location plan is enclosed as (Plate No. 1)

d) Extent of Lease area: 1.71 Ha

e) Type of lease area: The land applied for mining lease waste land.

f) Land use Pattern: The existing land use within the lease area is waste land and is under mining for last eight years. The lease area does not fall under forest land. The existing land use within the lease area is given below:

Sr. No.	Land use	Agriculture land (Ha)	Forest Land (Ha)	Govt Land (Ha)	Grazing Land (Ha)
1	Mining pits Quarry	-	-	1.485	-
2	Balance undisturbed land	-	-	0.225	-
	Total	-	-	1.71	-

i) Existing method of mining and mineral processing:

a) Existing Method of mining:

Building Stone (sandstone) mining in the region is being carried out Opencast /Semi-Mechanized Mine with drilling and blasting. Except dressing, sorting and sizing, no other means of beneficiation carried out at mine. The broken Mineral is being loaded manually in to trucks & tractors & transported to nearby crushing unit where Mineral of different sizes is made as per demand.

b) Proposed method of mining:

It shall be Opencast /Semi-Mechanized Mine. Mechanical Excavator with detachable hammer device shall be deployed for excavation, breaking & loading of material into Truck/tippers. Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.

1.1 Reasons for Closure:

It is an existing mining lease presently no specific reasons have been observed for the closure of mining operation. The progressive made to meet out the statutory requirement under rule of amended UP Minor Mineral (Concession) Rule 2021.

1.2 Statutory Obligations:

No statutory obligations have been imposed by any Govt. agency.

1.3 Closure plan preparation:

a). Name and address of the Lessee:

Smt Malti Devi
W/o Shri Gulab Das,
Add.-Koiran Bazar, Ahraura, Tehsil- Chunar,
District-Mirzapur, Uttar Pradesh.

b). Name, address & Registration No of R.Q.P.:

Akshita Pandey
Registration No. RQP/UPDGM/No.023/Year 2021,
Add.-Main Road, Opp. U.B.I., Shahganj, Mirzapur (Annexure)

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore copy of resolution of the executing agency has not been given.

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2.0 Mine Description:

2.1. Topography &Geology: Given in Chapter-3

2.2. Mining Method: Given in Chapter-5

2.3. Mineral Beneficiation:

No mineral beneficiation will be under taken. The Building Stone (Sandstone) produced from mine shall be transported to crusher plant for making aggregates.

3.0 Review of implementation of mining plan / scheme of mining three years progressive closure plan up to the final closure of mine:

Mining plan of the area under reference is yet to be approved; it is therefore premature to make any comments about review of implementation.

4.0 Closure Plan:

4.1 Mined out land:

Expecting top soil all the excavated material from mine is used in their own job/sites; therefore, no proposal can be given for concurrent back-filling.

4.2. Water Quality Management:

There is no perennial water body within the leasehold or immediate vicinity (up to 2km). However, measures have been provided for arresting the suspended material during heavy showers.

4.3 Air Quality Management:

Though, no air sample for ascertaining the air quality has been drawn. But it can be well understood that air quality of the region can be considered normal, because the region not consist any industry to pollute the air. However air monitoring shall be carried out once in a season during dry spell of months to assess the air quality with in the area. It has already been explained that mining shall be carried out manually and mechanically with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers, air quality will not undergo any significant change. It is proposal that water sprinkling on approach road shall be carried out two times a day during dry spell of months to suppress the dust during vehicular movement.

4.4 Waste Management:

No waste shall be generated during course of mining. All quantities of Mineral shall be used for making aggregate therefore no such proposal has been envisaged for waste dump management.

4.5 Top Soil Management:

Due to the past mining the entire lease area has been degraded by mining & allied activities. During plan period mining shall be carried out in degraded land only therefore top soil shall not be generated & no such proposal has been given for its management.

4.6 Tailing Dam Management:

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

4.7. Infrastructure:

No infrastructure facilities like aerial ropeway, conveyor belts, building & structure, water treatment plant, transport & water supply sources are present within the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, and bridges do not exist within the lease area. So question does not arise for their restoration. The approach road passed within the lease area & lessee shall maintain it during PMCP period.

4.8. Disposal of Mining Machinery:

It will be an opencast/ semi-mechanized mine with adoption of drilling & blasting. The broken pieces of drill rods and break down parts of jack hammer and compressors will be disposed off. This is existing mine & their is no question of disposal of mining machineries at this stage.

4.9. Safety and Security:

Ultimate land-use of mined out area is water reservoir. At the time of final closure, the reservoir area will be properly secured with fencing.

4.10. Disaster Management and Risk Assessment:

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The proposed mining is and will remain open cast, thus major risk and disasters associated with underground mining will not create problem. However, in an open cast mine a major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore, the first action under the disaster management is the identification of risks involved and measures to counter them. From this risk assessment the identified hazards in proposed mine may be as below:

i). Use of explosives and the blasting operation.

ii). Slope Failures in open pit or fall of machinery.

iii). Road Accidents.

Each parameter is discussed below:

i). Use of explosive and the blasting operation:

The lessee is going to undertake a trial of rip-ability in the mine to avoid blasting altogether. However, till such time all precaution during blasting will be undertaken. Regular capacity building of blasting staff will be under taken of safety aspects during blasting.

ii). Slope failures/ Fall of machinery:

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 6 m. with appropriate width of working bench that is a minimum of 2 times bench height, which will take care of both the aspects. Further, the operations will be mechanized, a higher width will prevent of fall of machineries.

iii). Road Accidents:

A code of traffic management will be developed within 6 months of operations and will be strictly adhered. Further, Regular capacity building of drivers and spot boys will be under taken of safety aspects during transport. It is stated earlier that ground water table is quite below the working levels. However, the rain water accumulated in the pits will be pumped out. Problem of inundation of pit is not foreseen.

4.11 Care and Maintenance during Temporary Discontinuance:

All precautionary steps shall be taken into account in respect of care & maintenance.

5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

The land used for mining is rocky barren land. At present, it is not used for any purpose. However, the water reservoir as envisaged as ultimate land use in the mining area will felicitate community in getting better agricultural yields. The impact of unemployment will not be significant in view of mechanized operations. The skilled workers will always have option of getting alternate employment.

6.0. Time Scheduling for abandonment:

The year wise schedule of completion of retaining walls & plantation is given below:

Activities	Year					
	1st	2nd	3rd	4th	5th	Total
ii) Plantation (No. of saplings)	50	50	50	50	50	250

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given the scheme of mining during next three years is as below:

Activities	Year					Total amount in Rs.
	1st	2nd	3rd	4th	5th	
Plantation(@ Rs. 200/ sampling)	50	50	50	50	50	50000
Total						50000

8.0 Any other information:

The lessee also intends to spend some amount towards community service. The figures are tentative and are subject to generation of profit. Around of 5 % of the profit will be diverted towards this activity.

9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	*Head*	Area put on use at start of plan (In Ha.)	Additional requirement during plan period. (In Ha.)	Total (In Ha.)
1.	Mining	-	1.485	1.485
2.	Undisturbed			0.225
Grand Total				1.71

Area to be considered for financial assurance 4.25 Acre

Financial assurance @ Rs.25,000/- per acre.

(4.25 Acre X 25,000) = Rs. 1,06,250/-

However Rule of amended UP Minor Mineral (Concession) Rule 2021, the minimum amount of the bank guarantee shall be 2.0 Lac. The lessee shall submit bank guarantee to District Magistrate Mirzapur and a copy of same shall be submitted to Director Geology & Mining, Lucknow.

Date:

Place: Lucknow

LOCATION PLAN

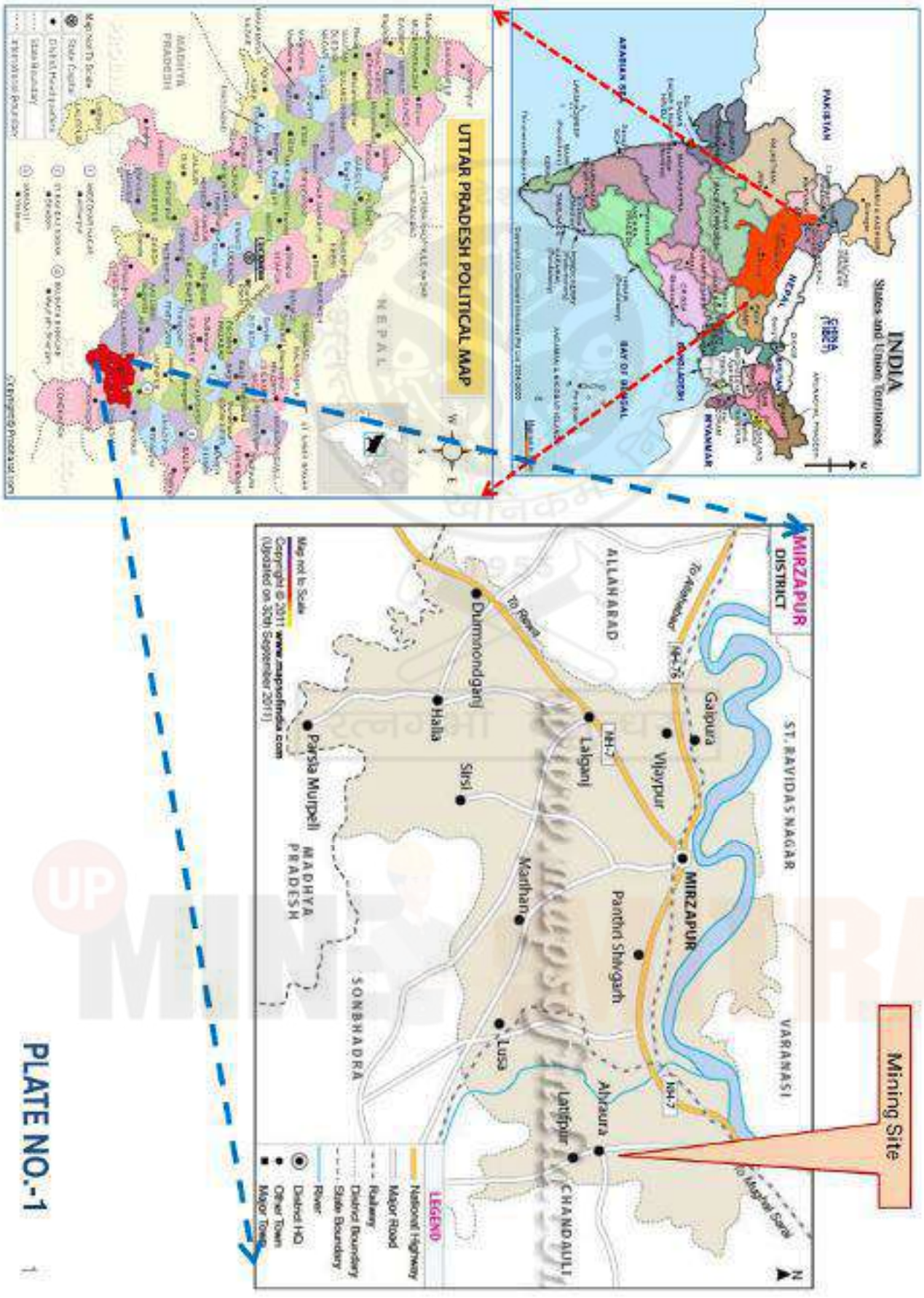
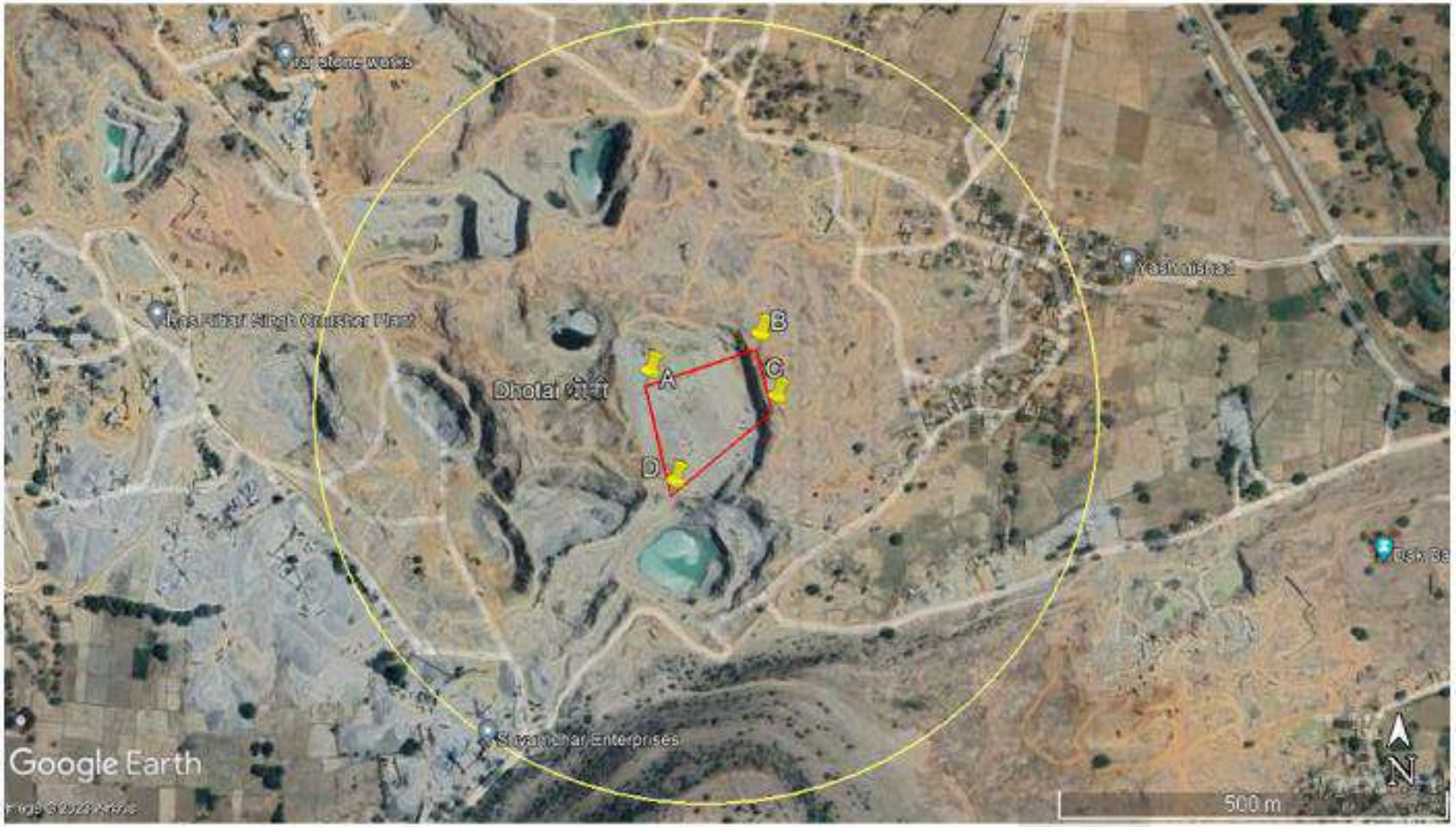


PLATE NO.-1

445

KEY PLAN



Mining of BUILDING STONE (SANDSTONE)

Mining Site

500m Buffer Boundary

PLATE NO.-2i

446

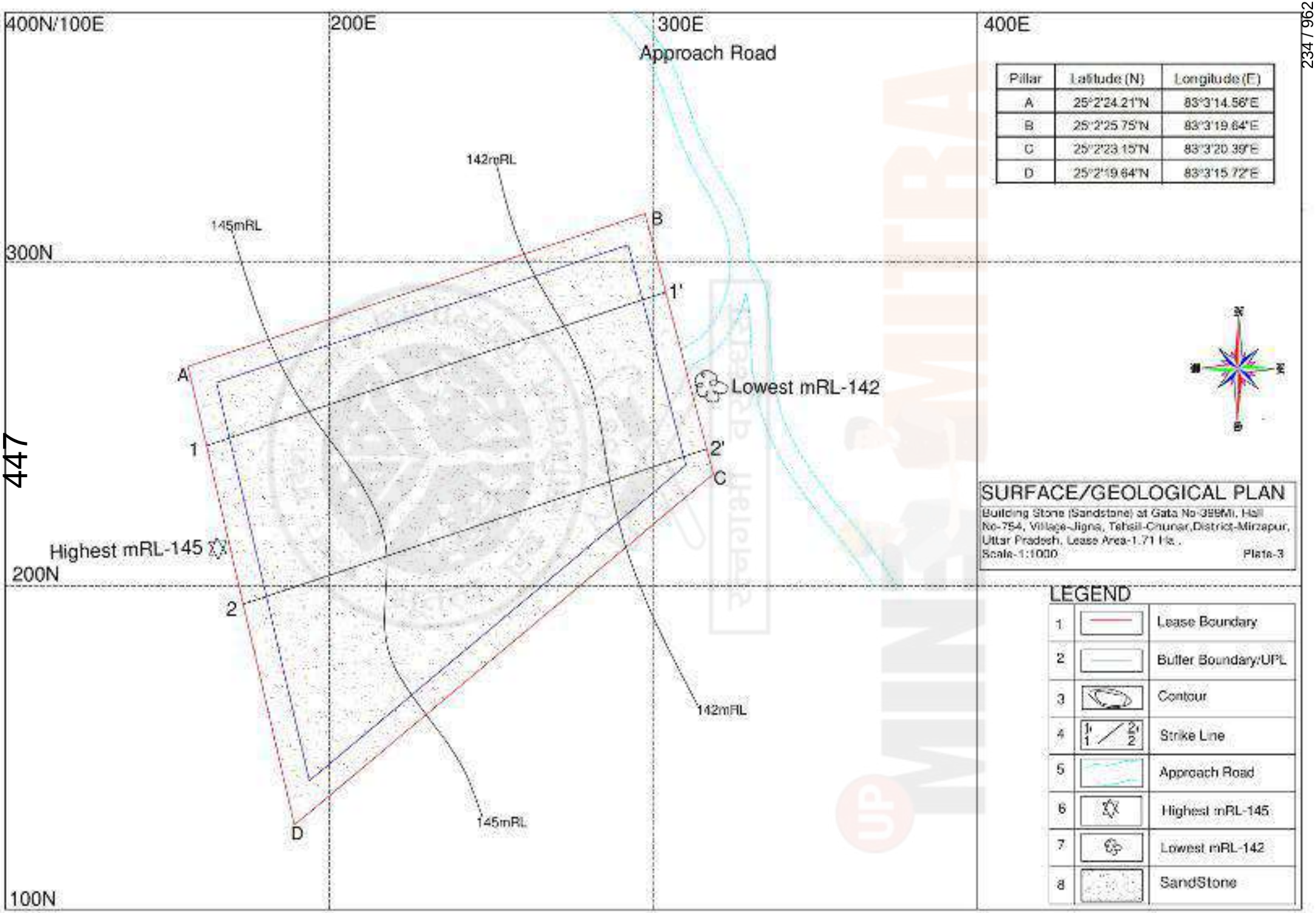
KEY PLAN

Mining of BUILDING STONE (SANDSTONE)

Mining Site

5Km Buffer Boundary

PLATE NO.-2ii



Pillar	Latitude (N)	Longitude (E)
A	25°2'24.21"N	83°3'14.56"E
B	25°2'25.75"N	83°3'19.64"E
C	25°2'23.15"N	83°3'20.39"E
D	25°2'19.64"N	83°3'15.72"E

447

SURFACE/GEOLOGICAL PLAN

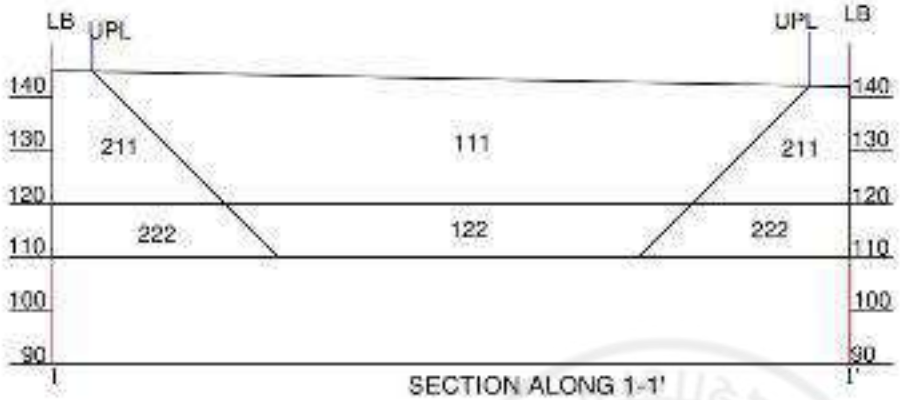
Building Stone (Sandstone) at Gata No-398Mi, Hall No-754, Village-Jigna, Tehsil-Chunar,District-Mirzapur, Uttar Pradesh. Lease Area-1.71 Ha. .

Scale-1:1000 Plate-3

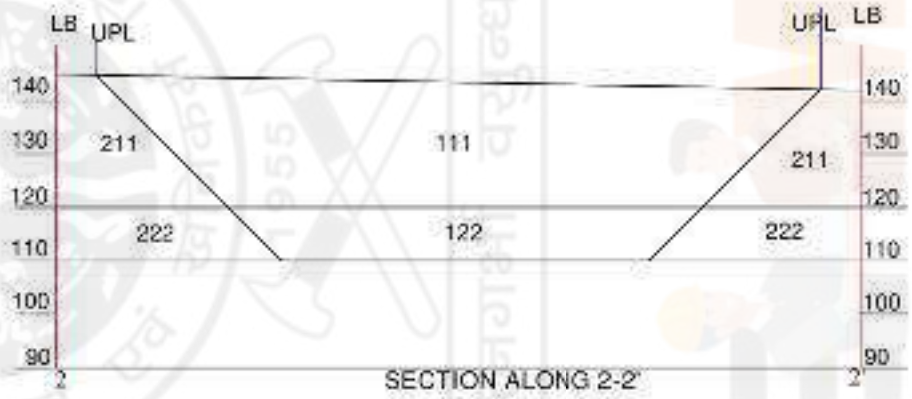
LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 2' / 1 2	Strike Line
5		Approach Road
6		Highest mRL-145
7		Lowest mRL-142
8		SandStone

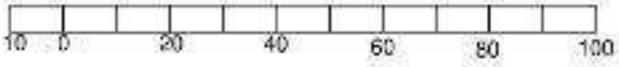
448



SECTION ALONG 1-1'



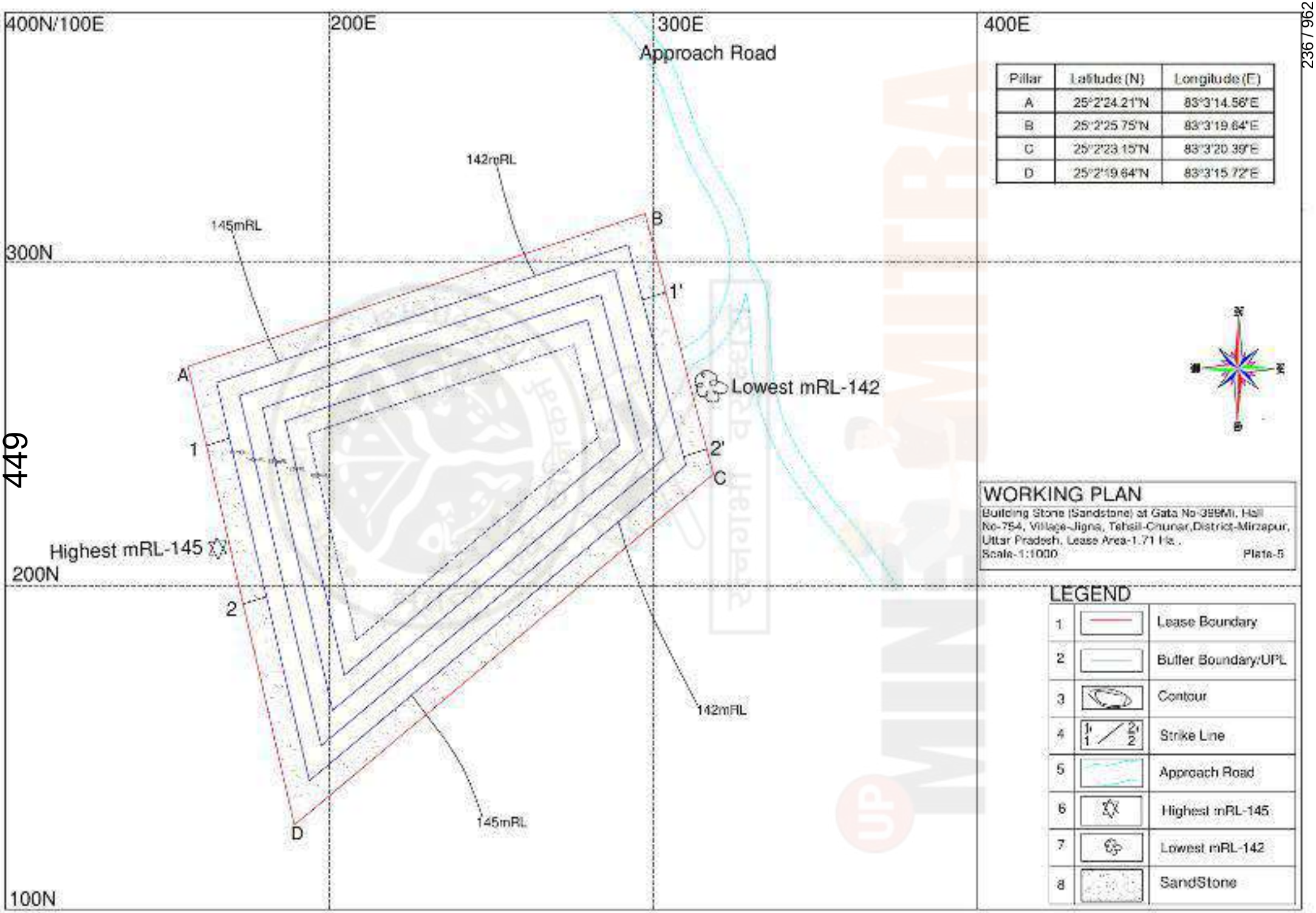
SECTION ALONG 2-2'



GEOLOGICAL CROSS-SECTION PLAN

Building Stone (Sandstone) at Core No-[illegible], Part No-[illegible], Village-Jigna, Tehsil-Chunar, District-Mirzapur, Uttar Pradesh.
Lease Area- 7.1 Ha.
Scale-1:1000 Plate-4

MINE MITRA



Pillar	Latitude (N)	Longitude (E)
A	25°2'24.21"N	83°3'14.56"E
B	25°2'25.75"N	83°3'19.64"E
C	25°2'23.15"N	83°3'20.39"E
D	25°2'19.64"N	83°3'15.72"E

449

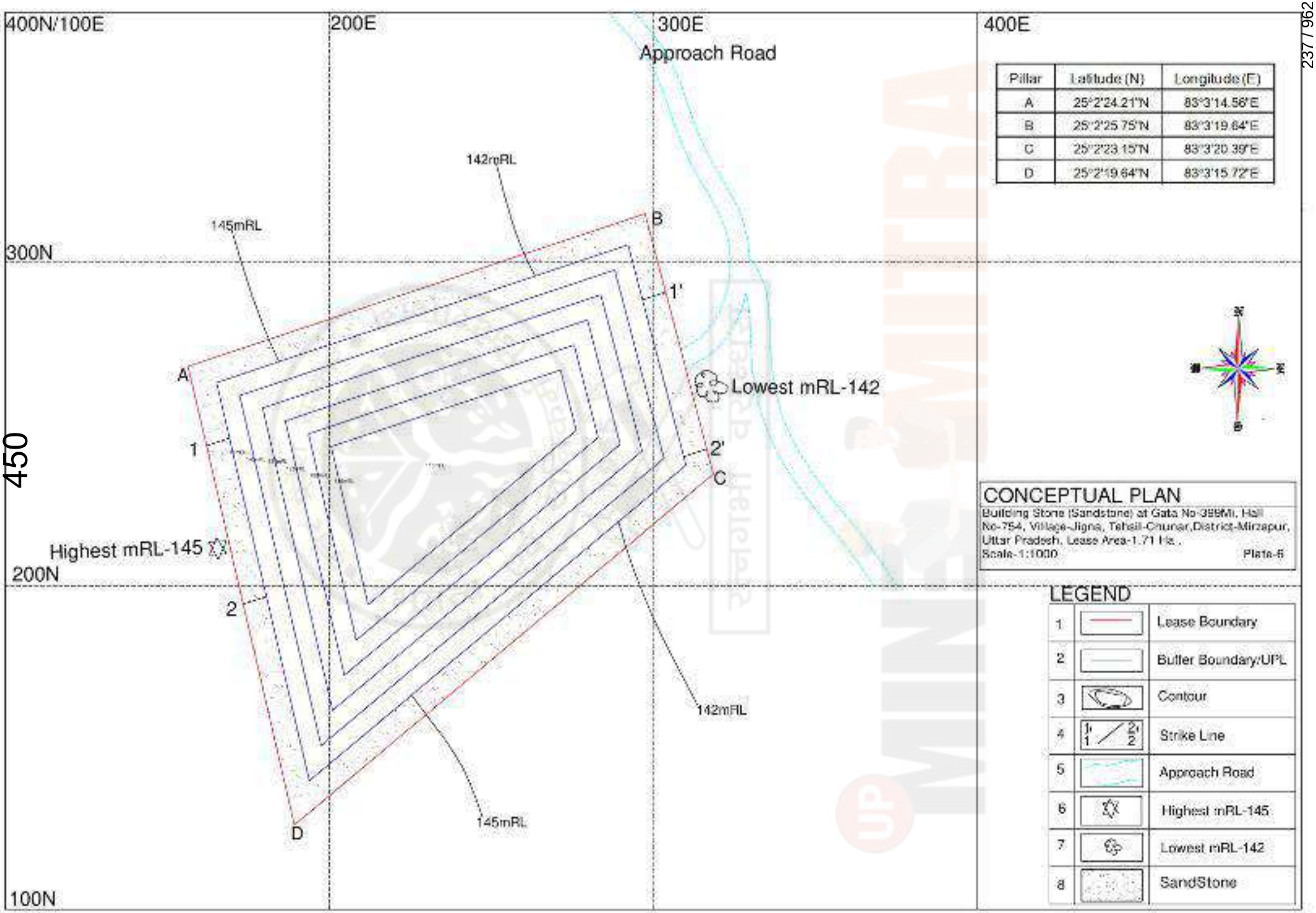
WORKING PLAN

Building Stone (Sandstone) at Gata No-398Mi, Hall No-754, Village-Jigna, Tehsil-Chunar,District-Mirzapur, Uttar Pradesh. Lease Area-1.71 Ha..

Scale-1:1000 Plate-5

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 2' / 1 2	Strike Line
5		Approach Road
6		Highest mRL-145
7		Lowest mRL-142
8		SandStone



Pillar	Latitude (N)	Longitude (E)
A	25°2'24.21"N	83°3'14.56"E
B	25°2'25.75"N	83°3'19.64"E
C	25°2'23.15"N	83°3'20.39"E
D	25°2'19.64"N	83°3'15.72"E

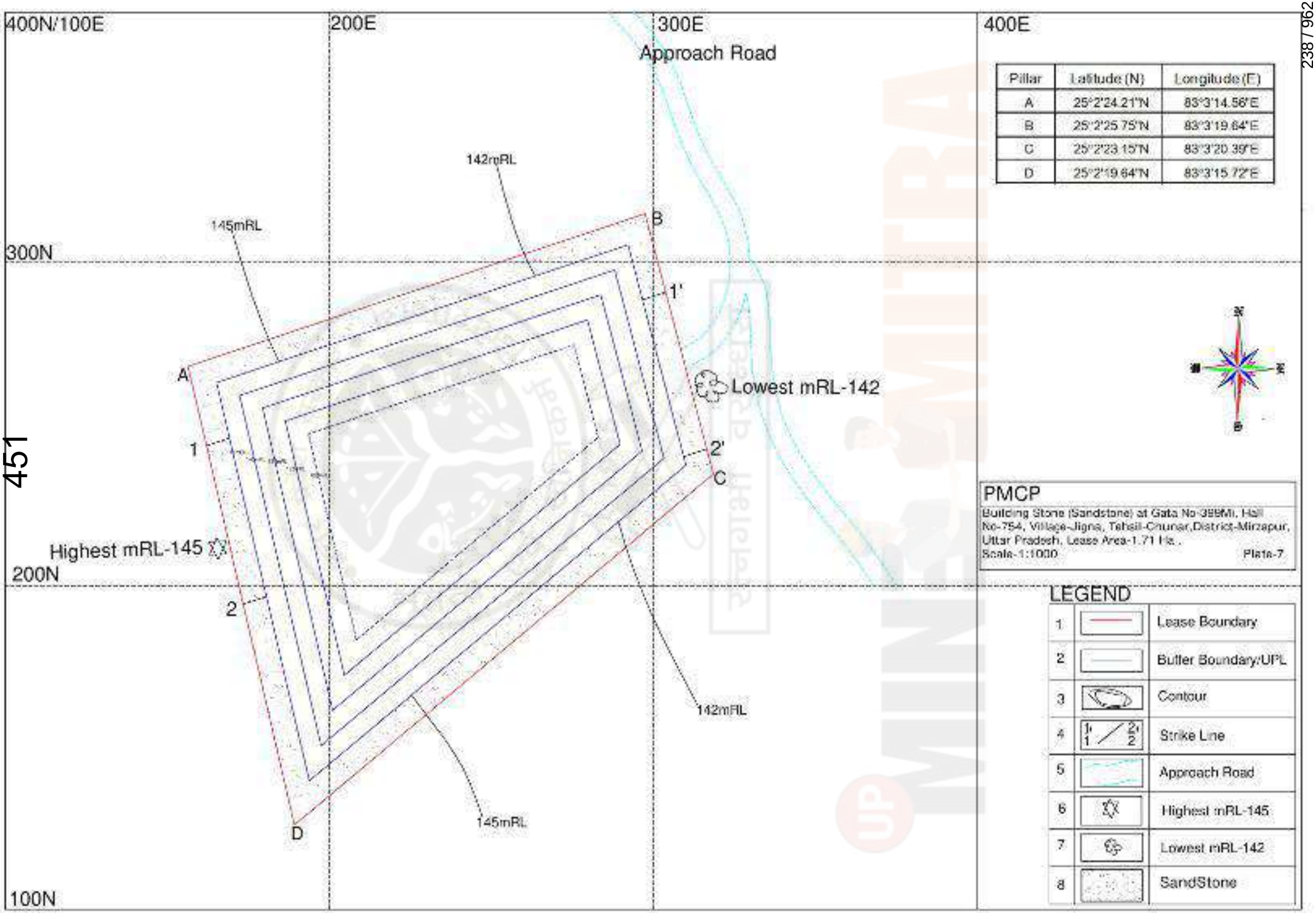
CONCEPTUAL PLAN

Building Stone (Sandstone) at Gata No-398Mi, Hall No-754, Village-Jigna, Tehsil-Chunar,District-Mirzapur, Uttar Pradesh. Lease Area-1.71 Hs. .

Scale-1:1000 Plate-6

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 2' / 1 2	Strike Line
5		Approach Road
6		Highest mRL-145
7		Lowest mRL-142
8		SandStone



Pillar	Latitude (N)	Longitude (E)
A	25°2'24.21"N	83°3'14.56"E
B	25°2'25.75"N	83°3'19.64"E
C	25°2'23.15"N	83°3'20.39"E
D	25°2'19.64"N	83°3'15.72"E

PMCP

Building Stone (Sandstone) at Gata No-398Mi, Hall No-754, Village-Jigna, Tehsil-Chunar,District-Mirzapur, Uttar Pradesh. Lease Area-1.71 Ha..

Scale-1:1000 Plate-7

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 2' / 1 2	Strike Line
5		Approach Road
6		Highest mRL-145
7		Lowest mRL-142
8		SandStone

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांक: [illegible] / खनिज / स्वीकृति / ख0ए0 / 2016 दिनांक [illegible] / 2016

आदेश

जनपद–मीरजापुर के तहसील–चुनार स्थित ग्राम–जिगना के आराजी संख्या–309 में 04.25 एकड़ (विo0–55) भूतल पर श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी ग्राम–कोईरान बाजार, अहरौरा, तहसील–चुनार, जनपद–मीरजापुर द्वारा दिनांक 27.01.2015 को निर्धारित प्रारूप पर संलग्नकों सहित आवेदन पत्र प्रस्तुत किया गया था। खनन पट्टा हेतु आवेदित उक्त क्षेत्र पर सम्बन्धित प्रभागीय वनाधिकारी, मीरजापुर वन प्रभाग, मीरजापुर द्वारा उपलब्ध कराये गये अनापत्ति प्रमाण पत्र एवं शासनादेश संख्या–3761 / 55–2014–278 / 2011 दिनांक 12.12.2014 में दिये गये निर्देशों के अधीन संयुक्त सचिव, भूतत्व एवं खनिकर्म अनुभाग (3090) शासन लखनऊ द्वारा अपने पत्र संख्या–2678 / 55–2015 दिनांक 25.04.2016 द्वारा कतिपय शर्तों के अधीन अनुमोदन प्रदान किया गया है, अतएव उ0प्र0 उपखनिज (परिहार) नियमावली 1963 के नियम 8(1) के अन्तर्गत आवेदक के पक्ष में सण्डस्टोन (इमारती पत्थर) के खनन हेतु दस वर्ष की अवधि के लिए खनन पट्टा निम्नलिखित शर्तों के अधीन स्वीकृत किया जाता है।

शर्तें

(1) अनुमोदित खनन योजना जिसमें वार्षिक विकास योजनाओं, खनित क्षेत्रों के भूमि उद्धार एवं पुर्नवासन के पहलू एवं निदेशक द्वारा समय समय पर अनुमोदित खान बंदी की उत्तरोत्तर योजना का ब्यौरा होगा एवं पर्यावरण विभाग से पर्यावरण स्वच्छता प्रमाण पत्र [Environmental Clearance Certificate] प्रस्तुत कर दिये जाने के उपरान्त नियमानुसार पट्टा विलेख निष्पादन की कार्यवाही की जायेगी।

(2) पट्टे का प्रार्थी द्वारा वित्तीय आश्वासन की रकम स्वस्थाने चट्टान किस्म की खान के लिए रूपया 25000.00 प्रति एकड़ की दर से न्यूनतम 2 लाख देय होगी। वित्तीय आश्वासन निम्नलिखित प्रारूपों में से किसी एक में पट्टा विलेख निष्पादन के पूर्व पट्टेदार द्वारा जिलाधिकारी को प्रस्तुत किया जायेगा:–

(क) किसी अनुसूचित बैंक से प्रदत्त पत्र

(ख) अनुपालन या प्रतिभूति बंध पत्र,

(ग) प्रतिभूति का कोई अन्य प्रारूप या सक्षम प्राधिकारी को स्वीकार्य कोई अन्य गारन्टी।

(3) खनन पट्टा विलेख निष्पादन के पूर्व खनन पट्टे का प्रार्थी, पट्टे के निबन्धनों एवं शर्तों के उचित पालन के लिए–वार्षिक देय अपरिहार्य भाटक (रू0 65000.00 प्रति एकड़ की दर से) 04.25 एकड़ पट्टा क्षेत्र के लिए रू0 276250.00 का 25 प्रतिशत अर्थात रू0 69062.50 एवं नियमानुसार निर्धारित सीमांकन शुल्क खनिज के लेखा शीर्षक में जमा कर चालान की प्रति प्रस्तुत करना होगा।

(4) आवेदित क्षेत्र में इमारती पत्थर सैण्ड स्टोन स्वस्थाने चट्टान किस्म का खनिज निक्षेप उपलब्ध है क्षेत्र में खनन कार्य हेतु विस्फोटक का प्रयोग सक्षम स्तर से अनुमति प्राप्त कर किया जायेगा।

(5) खनन कार्य से निकले मलबे का निस्तारण खनन योजना के अनुसार करना होगा।

(6) सीमांकन के समय स्वीकृत क्षेत्र का खनन कार्य [illegible] के भौतिक स्थिति के अनुसार प्रस्तावित क्षेत्र के क्षेत्रफल में संशोधन किया जा सकता है जो पट्टाधारक को मान्य होगा।

(7) स्वीकृत खनन पट्टा क्षेत्र में पर्यावरण एवं पारिस्थितिकी व खनिज की सुरक्षा एवं संरक्षण के दृष्टिकोण से नियमानुसार अनुमोदित खनन योजना के अनुसार ही खनन कार्य करना होगा।

(8) किसी भी दशा में स्वीकृत खनन पट्टा क्षेत्र से उत्खनित उप खनिज का परिवहन प्रभागीय वनाधिकारी मीरजापुर वन प्रभाग मीरजापुर की अनुमति के बिना वन भूमि से होकर नहीं किया जावेगा, अवैध खनन करने अथवा वन सम्पदा को क्षति पहुँचाने पर खनन पट्टा निरस्त कर दिया जायेगा।

(9) प्रपत्र एम0एम0–11 प्राप्त करने हेतु देय रायल्टी का भुगतान अग्रिम रूप से करना होगा।

(10) स्वीकृत खनन पट्टा क्षेत्र से भिन्न स्थल पर उत्खनित उप खनिजों का भण्डारण, नियमानुसार अनुज्ञप्ति प्राप्त किए बिना नहीं किया जायेगा।

(11) खनन पट्टाधारक को भारतीय वन संरक्षण अधिनियम, 1980 के प्रावधानों व मा0 न्यायालयों व शासन एवं निदेशालय द्वारा समय–समय पर निर्गत आदेशों / निर्देशों का अनुपालन सुनिश्चित करना होगा।

(राजेश कुमार सिंह)
जिलाधिकारी
मीरजापुर।

पत्रांक व दिनांक उपरोक्त।

निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. पुलिस अधीक्षक, मीरजापुर।
4. प्रभागीय वनाधिकारी, मीरजापुर वन प्रभाग, मीरजापुर।
5. व्यापार कर अधिकारी, मीरजापुर।
6. सम्बन्धित उप जिलाधिकारी, मीरजापुर।
7. थाना अधिकारी मीरजापुर।
8. सम्बन्धित पट्टाधारक श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी ग्राम–कोईरान बाजार, अहरौरा, तहसील–चुनार, जनपद–मीरजापुर।

जिलाधिकारी,
मीरजापुर।

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

रु. 25000 पच्चीस हज़ार रुपये

Rs. 25000 TWENTY FIVE THOUSAND R

र प्रदेश UTTAR PRADESH

F 141845

प्रपत्र एम0एम0 3

खनन पट्टे का आदर्श प्रपत्र

उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 के नियम–14 के अधीन तथा जिलाधिकारी, मीरजापुर के खनन पट्टा स्वीकृत दिनांक–05.05.2016 ई0 के क्रम में।

यह अनुबन्ध आज दिनांक– 23.9.2016 को उत्तर प्रदेश के राज्यपाल के बीच (जिन्हें आगे "राज्य–सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकिती भी सम्मिलित समझे जायेंगे) एक पक्ष और.....

श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी मो0–कोईरान बाजार, अहरौरा, चुनार, जनपद–मीरजापुर पेशा ठेकेदारी (जिसे आगे "पट्टेदार" कहा गया है जिस पदावलि में, यदि सन्दर्भ से ऐसा ग्राह्य हो, उसके दायाद, निष्पादक, प्रशासक और प्रतिनिधि भी सम्मिलित समझे जायेंगे) दूसरा पक्ष.....

चूंकि पट्टेदार ने उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार राज्य सरकार को निम्नलिखित अनुसूची के भाग–1 में वर्णित भूमि 04.25 एकड़ के निमित्त खनन पट्टे के लिए प्रार्थना–पत्र दिया है और उसने राज्य सरकार के पास 69,063/–रूपये की धनराशि प्रतिभूति के रूप मे तथा रू0 5000/– की धनराशि खनन पट्टे हेतु प्रार्थना पत्र के लिए जमा कर दी है। यह इस बात का साक्ष्य है कि उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उनमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन और सम्पादन किये जाने वाले किरायों, स्वामित्वों, प्रसंविदाओं तथा अनुबंधो के प्रतिफल में राज्य सरकार एतद्द्वारा पट्टेदार को निम्नलिखित प्रदान व पट्टान्तरित करती है– ईमारती पत्थर (सैण्ड स्टोन) (जिसे आगे और अभिदिष्ट अनुसूचि में "उप खनिज" कहा गया है) की समस्त खानें, तल्प (Beds), सदरशीम्स (Vions) जो अनुसूची के भाग–1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, पड़ी हो या हो, उन स्वतन्त्रताओं या अधिकारों तथा विशेषाधिकारों के साथ जिनको इसके सम्बन्ध में, उन निबन्धनो तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे मे हो, ईमारती पत्थर (सैण्डस्टोन) सिवाय इसके और इसमे से आरक्षित उक्त नियमावली में

खान अधिकारी मीरजापुर

प्रभारी अधिकारी खनिज, मीरजापुर

जिलाधिकारी मीरजापुर

मालती देवी

उत्तर प्रदेश UTTAR PRADESH 2. BR 321028

उल्लिखित स्वतंत्रताएँ, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। पटटाविलेख निष्पादन के दिनांक से दस वर्ष की आगामी अवधि के लिये पट्टेदार का एतद्द्वारा दिये और पट्टान्तरित ऐसे भू–गृहादि धारण करना, जिसमें खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग–2 में उल्लिखित कई किरायों और स्वामित्वों का भुगतान उसमें विनिर्दिष्ट भिन्न–भिन्न समयों पर होनें लगें, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग में उपबन्धो के अधीन हो, और पट्टेदार एतद्द्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्द्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है: और एतद्द्वारा इसके साथ दिये गये पक्षों के बीच में परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग–3 में अभिव्यक्त है।

(उपर अभिदिष्ट अनुसूची)

भाग–1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान वह समस्त भूखण्ड जो जिला–मीरजापुर, तहसील–चुनार के अन्तर्गत परगना–अहरौरा स्थान ग्राम–जिगना पर स्थित है और जिसकी भूखण्ड संख्या–399मि0 ह0नं0–754 है तथा जिसमें– 04.25 एकड़ क्षेत्र है, जो यहाँ संलग्न नक्शे में चिन्हित है और उसे लाल रंग से रेखांकित किया गया है और जिसकी सीमायें निम्नलिखित है–

उत्तर में– खनन पट्टा अरविन्द कुमार
दक्षिण में– प्रस्तावित खनन पट्टा शैलेन्दर
पूरब में– आ0 सं0 399 का शेष भाग
पश्चिम में– सीमा ग्राम धुरिया

एतदपश्चात जिसे "उक्त भूखण्ड" कहा गया है।

भाग–2

इस पट्टे द्वारा आरक्षित अपरिहार्य भाटक और स्वामित्व

अपरिहार्य भाटक या स्वामित्व का, जो इनमें से अधिक हो, भुगतान करना–

(1) पट्टेदार पट्टे के प्रत्येक वर्ष के लिये प्रत्येक खनिज के सम्बन्ध में, इस भाग के खण्ड–(2) में विनिर्दिष्ट अपरिहार्य भाटक का वार्षिक भुगतान करेगा। प्रतिबन्ध यह है कि,

भानमती देवी

खान अधिकारी
मीरजापुर

प्रभारी अधिकारी
खनिज, मीरजापुर

उत्तर प्रदेश UTTAR PRADESH BR 319846

पट्टेदार प्रत्येक खनिज के सम्बन्ध में अपरिहार्य भाटक या स्वामित्व का, जो धनराशि इसमें से अधिक हो, देनदार होगा, किन्तु दोनों का नहीं।

अपरिहार्य भाटक की दर और उसका भुगतान करने की रीतिः–

इस भाग के खण्ड (1) के उपबन्ध के अधीन रहते हुये पट्टे की अवधि में पट्टेदार राज्य सरकार को इस अनुसूची के भाग–1 में वर्णित और पट्टान्तरित (demised) भूमि के प्रति खनिज प्रति एकड़ वार्षिक अपरिहार्य भाटक निम्नलिखित दर/दरों पर या ऐसी संशोधित दर/दरों पर भुगतान करेगा, जो पट्टेदार को राज्य सरकार द्वारा लिखित रूप से संसूचित किया जायेगा/किये जाएंगेः–

उपखनिज का नाम	प्रति एकड़ निश्चित किया गया अपरिहार्य भाटक	पट्टान्तरित भूमि का क्षेत्रफल	देय अपरिहार्य भाटक	एक वर्ष में देय कुल अपरिहार्य भाटक
1	2	3	4	5
इमारती पत्थर (सैण्ड स्टोन)	रू0 65,000.00	04.25 एकड	रू0 27,62,250.00	रू0 2,76,250.00

उक्त देय वार्षिक अपरिहार्य भाटक का भुगतान अग्रिम रूप से प्रत्येक वर्ष में दिनांक– 23.8.2016 23.7.2017, 23.7.2018, 23.7.2019, 23.7.2020, 23.7.2021, 23.7.2022, 23.7.2023 तथा 23.7.2024 को पट्टेदार द्वारा किया जायेगा।

अपरिहार्य भाटक का राज्य सरकार के प्रति भुगतान पट्टा वर्ष के पूरा होने के एक माह के भीतर उस जिले के मुख्यालय के राजकीय कोषागार में, जिसमें धृत पट्टा स्थित हो, ऐसा लेखा शीर्षक के अन्तर्गत जमा करके, जैसा कि समय–समय पर विनिर्दिष्ट किया जाय, प्रति वर्ष किया जायेगा।

(3) स्वामित्व की दर और उसके भुगतान की रीतिः–

इस भाग के खण्ड (1) के नियमों के उपबन्धो के रहते हुये पट्टेदार पट्टे की अवधि में राज्य सरकार को ऐसे समयों पर और ऐसी रीति से, जो राज्य सरकार विहित करे, पट्टे पर दिये हुये क्षेत्र से उसके द्वारा हटाया गया/हटाये गये किसी खनिज/किन्ही खनिजों के सम्बन्ध में उक्त नियमावली की प्रथम अनुसूची में तत्समय विनिर्दिष्ट दर पर स्वामित्व का भुगतान करेगा।

सहा. अधिकारी मीरजापुर

प्रभारी अधिकारी खनिज, मीरजापुर

मालती देवी

उत्तर प्रदेश UTTAR PRADESH A BR 319847

(4) साधारण बालू और मोरम का पट्टा न होने के कारण इस प्रस्तर में उल्लिखित शर्त लागू नहीं होगा।

(5) अपरिहार्य भाटक और स्वामित्व कटौती आदि मुक्त होगें:–

इस भाग में उल्लिखित अपरिहार्य भाटक और स्वामित्व का भुगतान बिना किसी कटौती के राज्य सरकार को निश्चित तिथि पर और ऐसी रीति से किया जायेगा जो राज्य सरकार विहित करे। पट्टे पर स्वीकृति उप खनिज के परिवहन हेतु प्रपत्र एम0एम0–11 प्राप्त करने के लिये पट्टेदार देय स्वामित्व (रायल्टी) का भुगतान अग्रिम रूप से करेगा।

(6) स्वामित्व के संगणन की रीति:–

उक्त स्वामित्वों के संगणन करने के प्रयोजनों के लिये पट्टेदार खान से संग्रह किये गये खनिज/खनिजों का और उसको/उनको भेजने की रीति का सही–सही लेखा रखेगा, जिसमें वह परिवहन की प्रणाली, वाहन की निबन्धन संख्या, वाहन के प्रभारी व्यक्ति, वाहन द्वारा परिवहन किये खनिज/खनिजों का विवरण और परिणाम का उल्लेख करेगा, जो प्रपत्र एम0एम0–11 में पास जारी करेगा और ऐसे अन्य विवरणों का उल्लेख करेगा, राज्य सरकार सामान्य या विशेष आदेश आदेश द्वारा विनिर्दिष्ट करे। नियम–66 के अधीन प्राधिकृत अधिकारी या ऐसे अन्य अधिकारी जिन्हे राज्य सरकार नियमावली के अधीन समय–समय पर प्राधिकृत करें, स्टाक में रखे गये और निर्यात किये जाने वाले या प्रपत्र एम0एम0–11 में उल्लिखित खनिज/खनिजों का लेखा उसके/उनके भार का परिणाम की जाँच कर सकता है। पट्टेदार प्रतिवर्ष जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय, के क्षेत्रिय कार्यालय को पूर्ववती तिमाही के पन्द्रह दिनों के भीतर जुलाई, अक्टूबर, जनवरी और अप्रैल में प्रपत्र एम0एम0–12 में तिमाही विवरणी प्रस्तुत करेगा और यदि विवरणी नियत समय के भीतर प्रस्तुत नहीं की जाती है तो पट्टेदार चूक के प्रत्येक अवसर पर 2000/–(दो हजार रूपये) की धनराशि का भुगतान करेगा।

(7) प्रपत्र एम0एम0–11 का भुगतान के आधार पर दिया जाना:–

पट्टेदार, जिलाधिकारी के कार्यालय से प्रपत्र एम0एम0–11 की पुस्तिका, जैसा नियमावली के नियम–70 के (1) में अपेक्षित है, भुगतान करने पर प्राप्त करेगा।

(8)–नियत समय पर भाटक, स्वामित्व आदि का भुगतान न करने पर कार्यवाही:

भारती देवी

जिला अधिकारी
बीरबापुर

प्रभारी अधिकारी
खनिज, बीरबापुर

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

6 AUG 2015

Rs.5000

मीरजापुर

रु. 5000

पाँच हजार रुपये

FIVE THOUSAND RUPEES

INDIA

उत्तर प्रदेश UTTAR PRADESH

BR 319848

यदि पट्टेदार द्वारा इस उपस्थापन पत्र के निबंन्धनों और शर्तों के अधीन किसी भाटक, स्वामित्व या राज्य सरकार को देय किसी अन्य धनराशि का भुगतान विहित समय के भीतर नहीं किया जाता है तो वह ऐसे अधिकारी के प्रमाण–पत्र पर, जिसे राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करें, उसी प्रकार से वसूल की जा सकेगी, जिस प्रकार से मालगुजारी की बकाया वसूल की जाती है।

(9)– उप खनिजों की स्वामित्व/वार्षिक अपरिहार्य भाटक की दरों का पुनरीक्षण प्रत्येक तीन वर्ष पर किया जायेगा।

(10)– पट्टेधारक स्वीकृति के तीन मास के अन्दर भारतीय खान ब्यूरो द्वारा अनुमोदित प्राविधिक व्यक्ति से स्वीकृत क्षेत्र की खनन योजना तैयार करा कर जिलाधिकारी के माध्यम से निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, लखनऊ को अनुमोदन हेतु प्रस्तुत करेगा। उसके पश्चात ही नियमावली–1963 के नियम–34 के प्राविधानो के अन्तर्गत प्रस्तुत खनन योजना के अनुसार खनन कार्य प्रारम्भ करेगा। यदि पट्टेदार अनुमोदित खनन योजना के प्रतिकूल खनन कार्य करता पाया जायेगा तो उसके विरुद्ध दण्डात्मक कार्यवाही करने के साथ ही खनन पट्टा निरस्तीकरण की कार्यवाही की जायेगी।

(11)– नियमावली–1963 के नियम–36 के प्राविधानो के अन्तर्गत पट्टेदार प्रत्येक आगामी मास की दस तारीख तक विगत मास में खनिज की विभिन्न श्रेणी के उत्पादन एवं निकासी की मात्रा का घनमीटर में विवरण जिलाधिकारी एवं निदेशालय के सम्बन्धित क्षेत्रीय कार्यालय को प्रस्तुत करेगा।

भाग–3

सामान्य उपबन्ध

(1)– नियमों, प्रसंविदाओ और शर्तो के भंग करने पर पट्टा समाप्त किया जा सकता है:

यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली–1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा और शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्त भंग करने का स्पष्टीकरण देने के

मालती देवी

जिला अधिकारी मीरजापुर

क्षेत्रीय अधिकारी खनिज, मीरजापुर

लिये युक्तियुक्त अवसर दिया जायेगा। यदि पट्टेदार यथास्थिति, इस नियमावली या इस पट्टे के अधीन किसी अधिकारी द्वारा पारित किसी आदेश से क्षुब्ध है तो वह इस नियमावली के नियम–77 और 78 के अधीन अपील/पुनरीक्षण दायर कर सकता है।

(2)– पट्टेदार, पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा:–

पट्टेदार इस उपस्थापन पत्र (Presentation) के आधार पर देय किराये और स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तद्पश्चात तीन कलेण्डर मास के भीतर (जब तक पट्टा इस भाग के खण्ड (1)के अधीन समाप्त न कर दिया जाये, और उस दशा में किसी समय ऐसी समाप्ति के पश्चात् कम से कम एक कलेंडर मास में और अधिक से अधिक तीन कलेण्डर मास में) अपने लाभ के लिये ऐसे सभी या किसी इंजन, मशीन, संयत्र, भवन, संरचनाओं और अन्य निर्माण कार्य, परिनिर्माण (Erections) और स्थायी आवास–स्थानों को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा खनन किया गया हो, खड़े किये गये हों, स्थापित किये गये हों या रखे गये हों और जिन्हे पट्टेदार, राज्य को देने के लिये बाध्य नहीं है और जिन्हे राज्य सरकार खरीदने के लिये इच्छुक न हो।

(3)– पट्टे की समाप्ति के पश्चात तीन मास से अधिक समय तक छोड़ी गई सम्पति की जब्ती:

यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के पश्चात, तीन कलेण्डर मास के अन्त में उक्त भूमि मे या उस पर कोई इंजन, मशीन, संयत्र, भवन, संरचनाएँ तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थाई आवास–स्थान या अन्य सम्पति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हे हटाने की अपेक्षा की गई हो, एक कलेण्डर मास के भीतर पट्टेदार द्वारा न हटाये जाएँ, यह समझा जायेगा कि वे राज्य सरकार की सम्पति हो गई है और किसी प्रतिकर का भुगतान किये बिना या उसके संबंध में पट्टेदार को कोई हिसाब दिये बिना, उनकी बिक्री करके निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

शान्ती देवी

ग्राम अधिकारी
देवरिया

सभाग अधिकारी
सदर, गोरखपुर

उत्तर प्रदेश UTTAR PRADESH BR 321039

(4)– ठेकेदार के माध्यम से स्वामित्व और अपरिहार्य भाटक की वसूली करना:

यदि राज्य सरकार इस प्रकार निर्देश दे, तो पट्टेदार इस उपस्थापन–पत्र द्वारा संरक्षित स्वामित्वों और अपरिहार्य भाटक का भुगतान स्वामित्व की वसूली करने वाले ठेकेदारों को राज्य सरकार द्वारा नियम रीति से ऐसी अवधियों में करेगा, जो विनिर्दिष्ट की जाये।

(5)– नोटिस:

इस उपस्थापना–पत्र द्वारा पट्टेदारों को दिये जाने के लिये अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिये नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गई हो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्टीकृत डाक द्वारा पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे अन्य पते पर भेजी जायेगी, जिसे पट्टेदार समय–समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिये दे और प्रत्येक ऐसी तामील पट्टेदारों पर उचित और वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे चुनौती दी जायेगी।

(6)– स्टाम्प शुल्क:

स्टाम्प शुल्क के प्रयोजन के लिये पट्टान्तरित भूमि से पूर्वानुमानित स्वामित्व प्रति वर्ष देय वार्षिक अपरिहार्य भाटक है।

(7)– निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0 अथवा जिलाधिकारी द्वारा पर्यावरण एवं पारिस्थितिकी सुरक्षा आदि के निर्देश:

पर्यावरण एवं पारिस्थितिकी के दृष्टिकोण से खनन के उपरान्त भूमि के पुनर्स्थापन, मलबे का निस्तारण एवं वृक्षारोपण इत्यादि की कार्यवाही करने के लिये यदि निर्देश दिये जाते है तो पट्टेदार उनका अनुपालन करने के लिये बाध्य एवं उत्तरदायी होगा।

(8)– खनन पट्टे की अवधि समाप्त हो जाने पर पट्टेदार के वे समस्त अधिकार, जो कि पट्टे के आधार पर उत्पन्न होते है, समाप्त हो जायेंगे और वह शान्ति पूर्वक क्षेत्र को शासन को समर्पित कर देगा:

खनन कार्य से किसी वन–सम्पदा की क्षति का उत्तरदायित्व पट्टेदार पर होगा तथा खनन क्षेत्र के समीप यदि वन सम्पदा की क्षति किसी अन्य व्यक्ति/व्यक्तियों द्वारा किया जाता है तो पट्टेदार का यह उत्तरदायित्व होगा कि वह उक्त क्षति की सूचना वन विभाग के

भारती देवी

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स्थानीय अधिकारियों/कर्मचारियों को देगा। पट्टेदार अपने स्वीकृति खनन पट्टा क्षेत्र से उत्पादित उप खनिज के परिवहन हेत वन क्षेत्र में मार्ग का निर्माण वन विभाग के अधिकारियों की पूर्व अनुमति प्राप्त करके ही करेगा। वन मार्ग का उपयोग उप खनिज के परिवहन हेतु पट्टेदार को नहीं दिया जायेगा।

(9)– पट्टेदार अपने स्वीकृत खनन पट्टा क्षेत्र के अन्तर्गत ही नियमानुसार स्वीकृत उप खनिज का खनन करेगा और उसके बाहर के क्षेत्र में कोई खनन कार्य नहीं करेगा। पट्टे पर स्वीकृति क्षेत्र के आस–पास यदि किसी व्यक्ति/व्यक्तियों द्वारा अवैधानिक रूप से खनन किया जाता है तो पट्टेदार इसकी सूचना सम्बन्धित अधिकारियों को देगा।

(10)– पट्टेदार द्वारा अपने पक्ष में प्राप्त किये गये समस्त प्रपत्र एम0एम0–11 (खन्ना) का उपयोग केवल अपने खनन पट्टा क्षेत्र से उत्पादित उप खनिज की निकासी हेतु ही किया जायेगा।

(11)– पट्टेदार द्वारा अपने क्षेत्र से उत्पादित उपखनिज की निकासी सूर्योदय के पश्चात और सूर्यास्त के पूर्व तक की अवधि में ही किया जायेगा।

(12)– पट्टेदार माननीय सर्वोच्च न्यायालय के आदेशों के अनुपालन में जब्त किये गये उप खनिजों को क्षति नहीं पहुँचाएगा और उसकी सुरक्षा उसके निस्तारण होने तक प्रत्येक दशा में करेगा।

(13)– किसी भी दशा में स्वीकृत खनन पट्टा क्षेत्र से उत्खनित उप खनिजों का परिवहन, वन भूमि से होकर नहीं किया जायेगा तथा भारतीय वन संरक्षण अधिनियम, 1980 के प्रावधानों, मा0 उच्चतम न्यायालय के आदेश दिनांक 12.12.1996 एवं उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 के सभी नियमों व खनन पट्टों के सम्बन्ध में समय–समय पर निर्गत समस्त शासनादेशों का अनुपालन सुनिश्चित करना आवश्यक होगा।

(14)– स्वीकृत खनन पट्टा स्थल से किसी भी भिन्न स्थल पर उत्पादित उप खनिजों का भण्डारण नियमानुसार अनुज्ञप्ति प्राप्त किये बिना नहीं किया जायेगा।

(15)– खनन पट्टा क्षेत्र हेतु पर्यावरण स्वच्छता प्रमाण पत्र में दी गयी शर्तों का अनुपालन करना अनिवार्य होगा।

(16)– अवैध खनन करने अथवा वन सम्पदा को क्षति पहुँचाने पर खनन पट्टा निरस्त कर दिया जायेगा।

शान्ती देवी

खण्ड अधिकारी
गोरखपुर

क्षेत्रीय अधिकारी
खनिज, गोरखपुर

उत्तर प्रदेश UTTAR PRADESH AW 134495

(17)– खनन पटटा स्वीकृत क्षेत्र मे विस्फोटक/ब्लास्टिंग का प्रयोग अनुमति प्राप्त कर किया जायेगा।

इसके साक्ष्य के रूप में यह उपस्थापन–पत्र एतद्धीन आयी हुई रीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया।

उत्तर प्रदेश के राज्यपाल के लिये ओर उनकी ओर से:–

1. [illegible]
2. [illegible]
3. [illegible]

की उपस्थिति में जिलाधिकारी, मीरजापुर द्वारा हस्ताक्षरित।

1. [illegible]
2. [illegible]

की उपस्थिति मे पटटेदार द्वारा हस्ताक्षरित

क्षेत्र अधिकारी मीरजापुर | पंचायती अधिकारी क्षेत्र नि०, मीरजापुर | जिलाधिकारी मीरजापुर | भारती देवी

सीमांकन आख्या

कार्यालय पत्रांक सं0 /एम0एम0सी0–30/खनिज/2023–24 दिनांक ..... के अनुपालन में आज दिनांक ..... को जनपद मीरजापुर की तहसील चुनार स्थित ग्राम जिगना की आराजी सं0 *399 मि0 हाल आ0सं0 754 वर्तमान हाल आ0सं0 588* रकबा 4.25 एकड़ क्षेत्र में श्रीमती मालती देवी पत्नी श्री गुलाब दास नि0 कोईरान बाजार, अहरौरा, तहसील चुनार जनपद मीरजापुर के पक्ष में स्वीकृत ईमारती पत्थर यथा सैण्डस्टोन गिट्टी/बोल्डर/ पटिया के खनन पट्टा क्षेत्र का सीमांकन कार्य पट्टाधारक/ पट्टाधारक के प्रतिनिधि मालती देवी ..... की उपस्थिति में किया गया। उक्त सीमांकन कार्य मानचित्र पर दर्शाये गये सन्दर्भ बिन्दु आराजी सं0–557, 558 एवं रास्ता का मध्य (R.P. 1) एवं आराजी सं0 568, 579 एवं 580 के मध्य स्थित चक मार्ग (R.P. 2) को आधार मानकर सीमांकन किया गया। स्वीकृत एवं सीमाबन्धित खनन क्षेत्र को मानचित्र में लाल रंग से रंजित कर दर्शाया गया है। स्वीकृत क्षेत्र के सीमास्तम्भों क्रमशः A,B,C,D,A को मौके पर चिन्हित कर पट्टाधारक/पट्टाधारक के प्रतिनिधि को बता दिया गया। सीमांकन कार्य से पट्टाधारक/पट्टाधारक के प्रतिनिधि संतुष्ट एवं सहमत है। मौके पर उपस्थित पट्टेधारक/पट्टेधारक के प्रतिनिधि को चिन्हित सीमास्तम्भों को पक्का स्थायी निर्माण करवाकर फोटो सहित सात दिवस के भीतर कार्यालय में सूचित करने हेतु निर्देशित किया गया। मौके पर सीमांकित सीमास्तम्भों का GPS भू–निर्देशांक लिया गया है जिसका विवरण निम्नवत् है:–

क्र0सं0	सीमा स्तम्भ	अक्षांश	देशान्तर
1	A	25°2'24.21"N	83°3'14.56"E
2	B	25°2'25.75"N	83°3'19.64"E
3	C	25°2'23.15"N	83°3'20.39"E
4	D	25°2'19.64"N	83°3'15.72"E

सीमांकित क्षेत्र का चौहद्दी

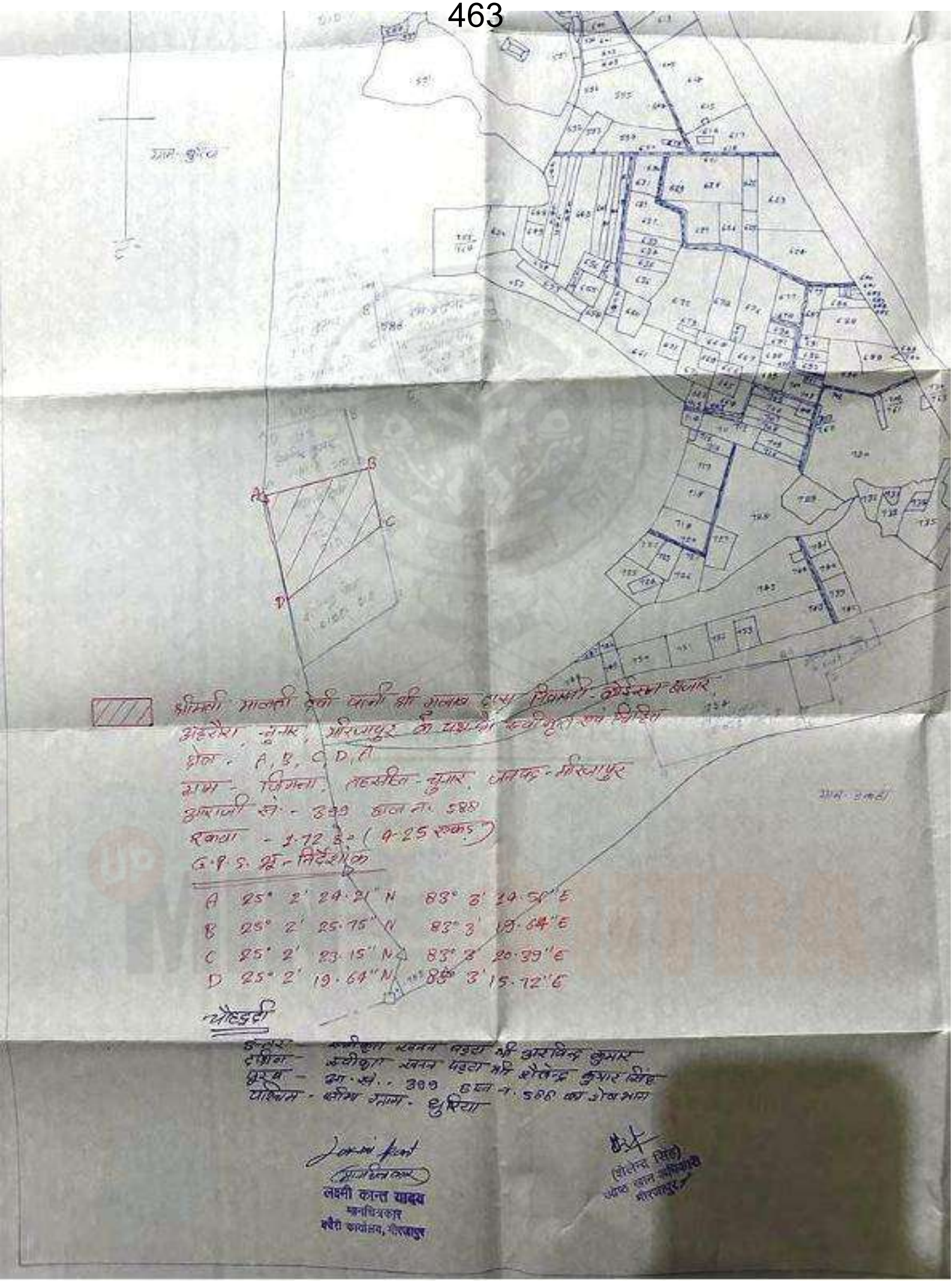
उत्तर– स्वीकृत खनन पट्टा क्षेत्र श्री अरविन्द कुमार
दक्षिण– स्वीकृत खनन पट्टा श्री शैलेन्द्र कुमार सिंह
पूरब – आ0सं0 399 हाल नं0 588 का शेषभाग
पश्चिम– सीमा ग्राम धुरिया

मालती देवी
खनन पट्टाधारक/प्रतिनिधि
हस्ताक्षर

Laxmikant
मानचित्रकार

लक्ष्मी कान्त यादव
मानचित्रकार
क्वैरी कार्यालय, मीरजापुर

23/11/2023
(शैलेन्द्र सिंह)
ज्येष्ठ खान अधिकारी
मीरजापुर



श्रीमती मालती देवी पत्नी श्री अजय दास निवासी - डोईसवा बुजुर्ग, अंहरेरा - दुनरू, मीरजापुर के पक्ष की कब्जेदारी रंग हरित

क्षेत्र - A, B, C, D, A

ग्राम - डिगना, तहसील - दुनरू, जनपद - मीरजापुर

आराजी सं० - 369 खत नं० 588

रकबा - 1.72 है० (4.25 एकड़)

G.P.S. पर - निर्देशांक

A	25° 2' 24.21" N	83° 3' 20.52" E
B	25° 2' 25.75" N	83° 3' 19.64" E
C	25° 2' 23.15" N	83° 3' 20.39" E
D	25° 2' 19.64" N	83° 3' 15.72" E

चौहद्दी

उत्तर - कच्चा रास्ता पट्टा श्री अरविन्द कुमार
दक्षिण - कच्चा रास्ता पट्टा श्री शैलेन्द्र कुमार सिंह
पूरब - अ.से., 369 खत नं० 588 का शेषभाग
पश्चिम - सीम गंगा - दुनिया

Laxmi Kant
(लक्ष्मी कान्त यादव)
सहायक अभिलेखक
क्षेत्रीय कार्यालय, मीरजापुर

(अरविन्द सिंह)
अवर खान अधिकारी
मीरजापुर

CONSENT LETTER FROM APPLICANT

I, Malti Devi W/o Shri Gulab Das, Add.-Koiran Bazar, Ahraura, Tehsil- Chunar, District-Mirzapur, Uttar Pradesh, hereby authorize Akshita Pandey, Registration No. RQP/UPDGM/No.023/Year 2021, Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur. to prepare the Mining Plan Under Rule of Uttar Pradesh Miner Mineral (Concession) Rules, 2021 in respect of Building Stone (Sandstone) Mine for an area of **1.71 Ha (4.25 Acre) at Gata No.- 399 Mi, Hall No.-754, Village-Sonpur, Tehsil-Chunar, District-Mirzapur, State-Uttar Pradesh.**

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address. The mine plan in respect of above area has been prepared Akshita Pandey. I request to make further correspondence regarding the modification if any in mining plan with the said recognized person on his following address:

Prepared By

Akshita Pandey

Registration No. RQP/UPDGM/No.023/Year 2021,

Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur.

I hereby undertake that all the modifications so made in mine plan by the Recognized Person may be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respect. I have understood the content of this mine plan and agree to implement the same.

Date:

Place: **Mirzapur**

(Malti Devi)

MINE MITRA

Form B

DIRECTORATE OF GEOLOGY AND MINING, UP

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

AKSHITA PANDEY D/o SHRI AJAY NARAYAN PANDEY

R/o- Main Road, Opp. U.B.I. Shahganj, Jaunpur.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by RECOGNISED as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963

1. His registration number is **RQP/UPDGM/No.** 023 **/Year** 2021
2. This recognition is valid for a period of 05 years from 30-12-2021 to 29-12-2026.
3. His office address is Main Road, Opp. U.B.I. Shahganj, Jaunpur.
4. His mail ID-akshita93@gmail.com
5. Contact No -9084059228
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.

Specimen Signature of RQP

Place: Lucknow
Date: 30-12-2021

(Dr. Roshan Jacob)
Director

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Uttar Pradesh)

To,

The owner
MALTI DEVI
KOIRAN BAZAAR, AHRAURA, TEHSIL CHUNAR, MIRZAPUR -231001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/255263/2022 dated 05 Feb 2022. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC22B001UP127278**
2.	**File No.**	6919
3.	**Project Type**	New
4.	**Category**	B2
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	BUILDING STONE (SANDSTONE) MINE AT VILLAGE- HINAUTA, TEHSIL-CHUNAR, MIRZAPUR.
7.	**Name of Company/Organization**	MALTI DEVI
8.	**Location of Project**	Uttar Pradesh
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 06/05/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/255263/2022 & SEIAA, U.P File no-6919

Sub: Environmental Clearance is sought for Building Stone (Sandstone) Mining at Araji/Gata no.- 105, Village-Hinauta, Tehsil-Chunar & District-Mirzapur, U.P., (Leased Area-2.02 ha.).

Dear Sir,

This is with reference to your application / letter dated 05-02-2022, 01-04-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 06-04-2022 and SEIAA in meeting held on 27-04-2022.

A presentation was made by the project proponent along with their consultant M/s Green Enviro Engineers Pvt. Ltd to SEAC on 06-04-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environment clearance is sought for Building Stone (Sandstone) Mining at Araji/Gata no.- 105, Village-Hinauta, Tehsil-Chunar & District-Mirzapur, U.P., (Leased Area-2.02 ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/255263/2022
2.	File No. allotted by SEIAA, UP	6919
3.	Name of Proponent	Smt. Malti Devi
4.	Full correspondence address of proponent and mobile no.	Smt. Malti Devi R/o Koiran Bazar, Ahraura, Mirzapur.
		Mobile no.-
		E-mail Id- maltidevi5418@gmail.com
5.	Name of Project	Building stone (Sandstone) Mining Village –Hinauta, Tehsil- Chunar, District– Mirzapur, Uttar Pradesh
6.	Project Location (Plot.Khasra/Gata No.)	Gata No. – 105, Village –Hinauta, Tehsil- Chunar, District–Mirzapur, Uttar Pradesh
7.	Name of River	NA
8.	Name of Village	Hinauta
9.	Tehsil	Chunar
10.	District	Mirzapur
11.	Name of Minor Mineral	Building stone (Sandstone) Mining
12.	Sanctioned Lease Area (in Ha.)	2.02 ha.
13.	Max. & Min mRL within lease area	Highest mRL is 121.6 & Lowest is 114.8mRL
14.	Pillar Coordinates (Verified by DMO)	

Pillars	N	E
A	24° 58'03.40"N	83°01'45.40"E
B	24° 58'03.60"N	83°01'49.60"E
C	24° 57'58.10"N	83°01'49.90"E

		D	24° 57'58.00"N	83°01'45.70"E
15.	Total Geological Reserves	991236 m^3		
16.	Total Mineable Reserve (as per Approved Mine Plan)	498960 m^3		
17.	Total Proposed Production (in 5 Years)	303000 m^3 (Total in 5 Years)		
18.	Proposed Production /year	60600 m^3/year		
19.	Sanctioned Period of Mine lease	10 years		
20.	Production of mine/day	220 m^3/day		
21.	Method of Mining	Opencast, Semi-Mechanized		
22.	No. of working days	275		
23.	Working hours/day	8		
24.	No. of worker	52		
25.	No. of vehicles movement/day	19		
26.	Type of Land	Revenue land		
27.	Ultimate of Depth of Mining	Upto 85mRL		
28.	Nearest metalled road from site	120m		
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.52 KLD	
		Suppression of dust	0.48 KLD	
		Plantation	0.20 KLD	
		Others (if any)	-	
		Total	1.20 KLD	
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Green Enviro Engineers Pvt. Ltd. Certificate no. NABET/EIA/2124/IA0086 Valid Till September 20,2024		
31.	Any litigation pending against the project or land in any court	No		
32.	Details of 500 m Cluster Certificate verified by Mining Officer	vide letter no. 3164/khanij/2022		
33.	Details of Lease Area in approved DSR	2.02 ha.		
34.	Proposed CER cost	Rs. 3 lakh		
35.	Proposed EMP cost	Total project cost- Rs. 1.5 Cr		
36.	Length and breadth of Haul Road	120m & 6m		
37.	No. of Trees to be Planted	200		

3. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
4. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 06-04-2022the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 27-04-2022 decided to grant the Environmental Clearance to the title project for collection of 60600 m^3/year lease area of 2.02 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board

20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 year or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and

management of water bodies having total surface area of more than 15 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.

10. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Mirzapur that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
11. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
12. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
13. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
14. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
15. The project proponent shall install solar light in their site office.
16. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
17. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
18. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
19. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
20. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
21. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
22. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
23. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
24. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.

25. The project proponent should explore the possibilities of rainwater harvesting.
26. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
27. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
28. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
29. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
30. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
31. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
32. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
33. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
34. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
35. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
36. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
37. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programmebesides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
38. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
39. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
40. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
41. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
42. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin

and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.

43. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
44. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
45. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
46. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
47. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
48. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
49. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
50. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
51. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
52. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
53. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
54. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.

55. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
56. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35^{o}. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
57. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
58. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
59. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (AprilMay), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
60. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
61. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
62. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
63. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
64. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
65. Project Proponent shall explore the possibility of using solar energy where ever possible.
66. Commitment towards CER has to be followed strictly.
67. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
68. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
69. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Mirzapur, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Annexure-11

MINING PLAN

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Rule(s) 34(2) of U.P. Minor Mineral Concession Rule 1963)

Of

BUILDING STONE MINE

(Sandstone)

Gata No.-105, Village-Hinauta, Tehsil-Chunar, District-Mirzapur, State-Uttar Pradesh.

Lease Area- 2.02 Ha

Lease Period-10 Years

Mine Plan for 5 Year

APPLICANT

Smt.Malti Devi,
Add.-Koiran Bazar, Ahraura, Tehsil-Chunar,
District-Mirzapur.

PREPARED BY.

Digitally signed by ANIL KUMAR SHARMA
Date: 2022.02.01 16:22:05

AkshitaPandey
Registration No. RQP/UPDGM/No.023/Year 2021,
Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur.

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8	Strategy For Protection Of River Courses, Nalas, Water Tanks, Villages, Important Monuments, If Any	17
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11	Environment Management Plan	20-23
Progressive Mine Closure Plan		**1-6**

List Of Plates	Plate no.
Location Map	1
Key Plan	2
Surface & Geological Plan	3
Geological-Cross Sections	4
Working Plan	5
Conceptual Plan	6
Progressive Mine Closure Plan	7
List Of Annexure	**Annex.No.**
POI and Others	1
Khasra Plan	2
R.q.p. Certificate with validity date	3

LIST OF CERTIFICATES	
Authorization letter by the lessee	Performa-1
Certificate From R.Q.P.	Performa-2

INTRODUCTION

Applicants Smt. Malti Devi, Add.-Koiran Bazar, Ahraura, Tehsil-Chunar, District-Mirzapur applied for the lease for the extraction of Building Stone (Sandstone) Mine for an area of 2.02 Ha.atGata No.-105, Village-Hinauta, Tehsil-Chunar, District-Mirzapur, State-Uttar Pradesh and the Mining Lease is granted in favor of above-said applicant for 10 years as per LOI No-2989/Khanij/Sandstone/E-NividaSah E-Neelami/2021 dated 05/01/2022, under G.O. 2169/86-2019-57 (Sa.)/2017 T.C.-1 Bhutatva Evum Khanikarma Vibhag, Lucknow dated 09-10-2019 and U.P. Minor Mineral (Concession) Rule 1963.

The project proponent is a private individual and the project is a newly proposed Sandstone quarry. The main objective to be pursued by the applicant is to carry the business of operating and working on mines and quarries.

Stone Aggregation is a key ingredient for the construction of infrastructure projects which is a specialized job involving high degree of safety and statutory compliance besides being carried out by qualified mining personnel.

As per LOI year wise quantity of lease area is 60600 Cum. Hence, the Mining Plan with Progressive Mine Closure Plan is being submitted under rules 34 (2) of U.P. Minor Mineral (Concession) Rules1963.

Most of the prehistoric monuments are built with natural stones as they remain stable with time. Before the advent of concrete, stones were highly preferred for heavy engineering works like bridge piers, harbour walls, seaside walls, and for facing works. Stones for construction purposes are obtained by quarrying from solid massive rocks. The stones used for masonry construction should be hard, durable, tough, and should be free from weathered soft patches of material, cracks, and other defects that are responsible for the reduction of strength and durability.

UP MINE MITRA

CHAPTER-1 GENERAL:

i.	**Name of the Applicant with address**	Smt. Malti Devi, Add.-Koiran Bazar, Ahraura, Tehsil-Chunar, District-Mirzapur.
ii.	**Status of the applicant**	Individual
Iii.	**Mineral Which Are Occurring In The Area & Which Applicant Intends To Mine**	Building Stone (Sandstone)
iv.	**Period for which the mining lease is granted**	Ten Years
v.	**Name of the RQP preparing the mining plan (Address, Registration No., Valid Upto)**	Akshita Pandey Registration No. RQP/UPDGM/No.023/Year 2021,Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur.
	Registration No.	RQP/UPDGM/No.020/Year 2020-25 (Annexure)
vi.	**Name of the prospecting agency**	No prospecting agency was engaged as such. The prospecting of the deposit has been done by the joint visit of mine planner and surveyor.
Vii.	**Reference no & date of grant/communication received from the State Govt.**	LOI No-2989/Khanij/Sandstone/E-Nivida Sah E-Neelami/2021 dated 05/01/2022, under G.O. 2169/86-2019-57 (Sa.)/2017 T.C.-1 Bhutatva Evum Khanikarma Vibhag, Lucknow dated 09-10-2019 and U.P. Minor Mineral (Concession) Rule 1963

CHAPTER-2 LOCATION:

<table>
<tr><td>a).</td><td>Details of area with location maps</td><td>Location Map is attached as Plate No.-1</td></tr>
<tr><td></td><td>District and State</td><td>Mirzapur, Uttar Pradesh.</td></tr>
<tr><td></td><td>Tehsil</td><td>Chunar</td></tr>
<tr><td></td><td>Village</td><td>Hinauta</td></tr>
<tr><td></td><td>Gata/ Arazi/ Khasra/ Plot No.</td><td>105</td></tr>
<tr><td></td><td>Area (Hectares)</td><td>2.02</td></tr>
<tr><td></td><td>Whether the area is in forest (Please specify whether protected reserved etc.)</td><td>No</td></tr>
<tr><td></td><td>Existence of public road / railway line, if any nearby and approximate distance</td><td>Hinauta village is located in Chunar Tehsil of Mirzapur district in Uttar Pradesh, India. It is situated 62km away from Mirzapur, Nearest Road is SH-5A is about 0.05 Km in NW Direction, Nearest Railway Station is Chunar about 22.0 Km.</td></tr>
<tr><td></td><td>Latitude and Longitude</td><td>The GPS reading of all corner pillars is given below.
<table>
<tr><th>Pillar</th><th>Latitude</th><th>Longitude</th></tr>
<tr><td>A</td><td>24°58'03.40"N</td><td>83°01'45.40"E</td></tr>
<tr><td>B</td><td>24°58'03.60"N</td><td>83°01'49.60"E</td></tr>
<tr><td>C</td><td>24°57'58.10"N</td><td>83°01'49.90"E</td></tr>
<tr><td>D</td><td>24°57'58.00"N</td><td>83°01'45.70"E</td></tr>
</table></td></tr>
<tr><td></td><td>Land Use Pattern</td><td>The area exhibits stony, isolated hillock topography. It falls under barren land.</td></tr>
<tr><td>b)</td><td colspan="2">Attach a general location map and vicinity map showing area boundaries and existing proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. (Plate No. 1&2)</td></tr>
</table>

Lease area on cadastral map is shown in Plate No.3. Key Plan Buffer Zone showing 5 Km radius area along the periphery of lease in Survey of India Google image is shown in Plate No.2 & 3. Surface Plan is attached as Plate No.5.

CHAPTER-3.0 GEOLOGY AND EXPLORATION:

3 a) Describe briefly the general topography explaining whether it is a plain land or a hilly area and local geology of the mineral deposit within the leasehold.

3a. 1 PHYSIOGRAPHY and Geomorphology:

The general slope of lease area is from SW to NE direction. No seasonal perennial drainage exists within the lease area. The district is characterized with hard rock as well as alluvial formations and table land topographic features. Hard rock area comprising Marihan, Rajgarh and Halia blocks reflects the uneven plains and dotted with hillocks. Geomorphologically, the district can be divided into two distinct units; 1. Residual hills / Table lands and 2.Marginal Alluvial Plain. River Ganga is flowing from Hargarh to Narayanpur from west to east but changes its course near Chunar due to Chunar Fort. The drainage density is higher in hilly area and lower in marginal alluvial and alluvial area. Dendritic drainage pattern is common and trellis drainage pattern is observed in hard rock area. River Belan also flows in the district particularly in Halia block. The elevation of the area varies from 100-300mamsl. The general slope of the tract is from North to South. The topography is influenced or modified by the existing rivers and streams.

The highest point of the lease area is121.60 mRL in SW direction while lowest point of the lease area is 114.80 mRL in NE direction. The general slope of lease area is towards NE directions. The topography of lease area is shown in Plate No. 3.

3a.2 REGIONAL GEOLOGY:

The general succession of the area is as follows:

Kaimur Group	Upper KaimurDhandrol Quartzite	920m	
	Scarp Sandstone stone & conglomerates		180m
	Lower KaimurVijaygarh shale		50m
	Upper Quartzite		45m
Susnai conglomeratic Braccia			
	Silicified shale		30m
	Lower Quartzite		30m
---------- Unconformity ----------			
	Rohats limestone	170- 180m	
Kheinjua sub group	Glucomitic Sandstone	100m	
Semari Group	Fawn Sandmitic lime stone		150m
	Olive shale		30m
Porcellinite	100m		
Kajrahat Limestone	630m		
Pathrawa Sand Stone &Angari Shale			
	Basal Conglomerates		180m
---------- Unconformity ----------			
Bijawar Group	Phyllite& Quartzite with Lenticular Cabonates		

3a.3 LOCAL GEOLOGY

In geological sequence the Sand Stone of the area is a part of Vindhyan Supergroup of Kaimur Subgroup characterized by dark brown in colour, covered with 0.80- 1.0m soil/ semi-weathered Building Stone, often showing current bedding and load cast structures indicating dry and eolin environment of deposition. Bijagarh shale having a thickness of 0.5 – 1.0m has been observed in intercalation with Sand Stone stone. The following join sets have been measure in Building stone.

Joints	Direction	Degree
J1	80N	15
J2	55N	85
J3	10N	65

The thin section studies (photomicrograph) shows feldspars with polysynthetic twinning under cross Nicolas and quartz showing spectrum of colors at different R.I., under Gypsum plate. At few places alteration of feldspar is noticed. The existence of accessory minerals such as biotitic, hornblende is less.

b) Describe briefly prospecting / exploration work done to date viz. Geological mapping with the evidence already existing about the mineral deposit in the area or in the vicinity.

Minor mineral leases are adjacent to each other. Mining activities in other adjacent areas are in progress hence prospecting work does not require. The mining in the area shows that only mineral Sand stone is available in the lease area and there is no possibility of any other mineral to be found in the lease area.

c) Describe briefly, exploration proposed to be carried out.

It is small mine. Mining in nearby areas are in progress. No exploration is required for future hence, not proposed.

CHAPTER-4.0 RESERVES:

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two Cross-sections at an interval of 60m & 56m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to 4 classes:

1. **Proved Reserves(111):**

   The entire Quantities of mineral occurring upto 95 mRL below from the surface ground level have been considered as under proved category (111).

2. **Probable Reserve (122):**

   The entire Quantities of mineral occurring10m.zone below the proved reserve zone is considered as Probable Reserves (122).

3. **Feasibility Mineral Resources (211):**

   Mineral blocked within barrier zone & in slope under proved mineral reserve considered as Feasibility Mineral Resources (211).

4. **Pre-Feasibility Mineral Resources (222):**

   Mineral blocked within barrier zone & in slope under probable mineral reserve considered as Pre-Feasibility Mineral Resources (222).

he detailed categorized table of Mineral Resources is shown **Table No 1**

Summary of Geological reserves is as below:

Classification	Code	Quantity (Cum)
A) Mineral Reserves		
1) Proved Mineral Reserve	111	**535656**
2) Probable Mineral Reserve	122	**173874**
3) Feasibility Mineral Resources	211	**157470**
4) Pre-Feasibility Mineral Resources	222	**124236**
TOTAL		**991236**

GEOLOGICAL RESERVES

Proved Mineral Reserves (111)

Section Line	Sectional Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5)
1-1'	3064	60	183840	275760
2-2'	3094	56	173264	259896
Total			**357104**	**535656**

Probable Mineral Reserve (122)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5)
1-1'	993	60	59580	89370
2-2'	1006	56	56336	84504
Total			**115916**	**173874**

Feasibility Mineral Resources (211)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5)
1-1'	905	60	54300	81450
2-2'	905	56	50680	76020
Total			**104980**	**157470**

Pre-Feasibility Mineral Resources (222)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of Mineral (cum)	Geological Reserve after Swell Factor (1.5)
1-1'	714	60	42840	64260
2-2'	714	56	39984	59976
Total			**82824**	**124236**

MINEABLE RESERVE:

The mineable reserves have been computed by slice method. 7.5m wide barrier zone has been left all along the lease boundary from the near ground level. As stated earlier that several other mines are also situated in the same area sharing their common lease boundary. It is expected almost all the area above general ground label will be excavated. Hence 7.5m barrier zone will be left after reaching the near ground level. Benches from RL 121m up to RL 85m have been drawn on Conceptual Plan/Ultimate Pit plan. The height of bench has been taken 4 m and 6m to estimate the mineable reserves. The thickness of slice (the height of bench) has been taken 6m to estimate the mineable reserves. The mineable reserve is given in **Table No. 2.**

MINEABLE RESERVES

Slice/ Bench RL (m)	Av. FL (m)	Av. FA (m)	Bench/ slice Av height (m)	Volume (Cum)	Swell Factor (1.5/Cum)	Mineable/ Saleable Reserves in cum
121-115	104	105	4	43680	1.5	65520
115-109	97	152	6	88464	1.5	132696
109-103	85	140	6	71400	1.5	107100
103-97	73	128	6	56064	1.5	84096
97-91	61	116	6	42456	1.5	63684
91-85	49	104	6	30576	1.5	45864
Total				**332640**	**1.5**	**498960**

CHAPTER -5 DEVELOPMENT ANDPRODUCTION PROGRAMME:

- Mining will be done in a scientific manner.
- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- The mining will be open cast.
- Mechanized/semi-mechanized mining will be undertaken with help of Excavators and
- dumpers.
- Bench height will be kept at 6m.
- Width of ultimate bench will not be less than bench height; however, working bench will have a width around 10m.
- Deep hole drilling with light charge will be adopted.
- Loading will be done by excavators.
- The run-off mine will be dispatched to crusher and then job site.
- Development includes only removal of top weathered layer and soil patches if any.
- Top soil if any will be scraped out and used maintaining the road.
- Overall slope of pit shall be maintained 45degree.
- Lessee will be well equipped with all required equipment as stated in LOI such as computer, Printer, Weight Bridge, CCTV Camera, QR code RFID Scanners etc..

  This will be an open cast semi-mechanized/mechanized Captive mine. ROM will be sold to buyers. Deep hole blasting will be done. At the outset deep-hole drilling with wagon drill will be undertaken for primary breaking. Secondary breaking will be undertaken by rock breaker. Jack Hammers will be used in exceptional cases of big boulders. The crawler or wagon drill will be of 4" diameter. The equipment will be given drive from compressor (400 cfm). Overburden mainly top soil/top weathered mineral will be removed carefully and used to maintain mining roads. After scraping the top surface holes will be drilled by wagon drill and deep hole blasting will be undertaken. Rock will be dislodged from its joints and further broken into desired size of Gitti & boulders manually with the help Crow bar & hammers. Material will be stacked near the working face and finally dispatched to job sites.

  Machinery & Mining Equipment

  Following equipment will be used in the mining

  - Wagon drill
  - Excavator
  - Rock breaker
  - Loader

- Jack Hammer
- Compressor
- Dumper/Tractor
- Crowbars
- Hammers etc.
- Jeep
- Ambulance

Year-wise Planning

Maximum 60600 cum (As sanction in LOI) quantity of saleable mineral is proposed to be excavated in each year as per current market demand. A total of 303000 cum saleable mineral is proposed to excavate during 5 year. The quantity may increase or decrease depending upon the job conditions/market requirement. The proposed targeted production for five years has been given. In this regard 60600 M³/annum for five year of production shall be achieved.

b) Year wise Development and Production:

i) Development and Production in Ist Year:

Mining will be started from the top in the lease. About 60600 cum saleable mineral is proposed to be excavated in this year. Mineral from the top Benches RL 121m & RL 115m will be will be open and developed to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Saleable Volume (M^3)	Balance in the Bench/ Slice (cum)
121-115	-	104	105	4	43680	65520	60600	4920
Total							**60600**	**4920**

Note: Average Height of bench will be taken.

ii) Development and Production in IInd Year:

Mining will be started from the top in the lease. About 60600 cum saleable mineral is proposed to be excavated in this year. Mineral from the top Benches RL 121m & RL 115m will be will be completely mined out and a new Benches RL 115m & RL 109m will be will be open and developed to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Saleable Volume (M^3)	Balance in the Bench/ Slice (cum)
115-109	4920	97	64	6	37248	55872	60600	192
Total							**60600**	**192**

iii) Development and Production in IIIrd Year:

Mining will be started from the top in the lease. About 60600 cum saleable mineral is proposed to be excavated in this year. Mineral from the Benches RL 115m & RL 109m will be will be open and developed to get the required production. Following benches will be excavated in this year:

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Saleable Volume (M^3)	Balance in the Bench/ Slice (cum)
115-109	192	97	70	6	40740	61110	60600	702
Total							**60600**	**702**

iii) Development and Production in IVth Year:

Mining will be started from the top in the lease. About 60600 cum saleable mineral is proposed to be excavated in this year. Mineral from the top Benches RL 115m & RL 109m will be will be completely mined out and a new Benches RL 109m & RL 103m will be will be open and developed to get the required production. Following benches will be excavated in this year:

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Saleable Volume (M^3)	Balance in the Bench/ Slice (cum)
115-109	702	97	18	6	10476	15714	16416	0
109-103	0	85	58	6	29580	46665	44184	186
Total							**60600**	**186**

iii) Development and Production in Vth Year:

Mining will be started from the top in the lease. About 60600 cum saleable mineral is proposed to be excavated in this year. Mineral from the Benches RL 109m & RL 103m will be will be open and developed to get the required production. Following benches will be excavated in this year:

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Saleable Volume (M^3)	Balance in the Bench/ Slice (cum)
109-103	186	85	80	6	40800	61200	59640	786
Total							**60600**	**786**

c) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The composite plan & section showing layout of benches are shown in **Plate No. 6.** Entire lease hold having Mineral out crop with no soil cover. The waste to be generated in pockets along the joint plain shall be excavated and shall be use in making aggregates. The soil shall be used for the purpose of plantation while some waste shall be spread over the approach roads for the maintenance during next five years. All quantities of mineral etc to be exploited shall be used for making aggregates.

d) Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.

The total mineable reserves are **498960** M^3 with proposed rate of production 60600 M^3 of Mineral per annum .The expected life of mine with above proposed target comes out about 8.2 years.

e) Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):

During previous years, mining is being carried out manually as well as mechanically in the region.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to downward. Approach road shall be produced to each mining faces for transportation of mineral.

No waste shall be generated during plan period therefore, no proposed has been for its separate staking.

iii) Extent of mechanization:

The requirement of mining equipment is calculated at its maximum production capacity as below:

The average level of annual production planned = 60600Cum or 151500 MT

Daily production required assuming 300 working days =151500/300= 505MT/day

Sr No	Machinery name	No of Requirement
1	Jack Hammer	1
2	Compressor	1
3	Excavator	1
4	Dumper	2
5	Wagon Drill	1

A) Requirement of wagon drill & drill holes:

i) Yield per hole with spacing & burden of = 4 x 2.5 x 6.0 x 2.5 = 150 tones

ii) Daily production required =505MT

iii) No. of holes to be drilled in one Shift = 505/150= 3.36 Say 4

iv) Length of each hole with 10% sub grade drilling = 6.6 m.

v) Therefore metreage required to be drilled = 6.6 x 3.36 = 22.17

vi) Expected performance of drills in one shift = @5m/h =40m.

vii) Therefore number of drills required for production = 22.17/40 =0.55

Say =1

B) Requirement of Compressors:

Two compressors of about 460cfm will be sufficient to meet the present requirement.

The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
Compressor	1	NA	450 cfm	LG 450	Diesel Compressor
Wagon Drill	1	(110mm)		Atlas	Diesel

C) Excavator:

372 cum x 2.5 per shift - 930tones

Operating shift per day - 930 x 1 = 930 tones

No. of operating days per annum - 300

Annual loading capacity of excavator - 300 x 930 = 279000 tones

Maximum Mineral to be handle per annum - 151500tones

Therefore no of excavator required for handling the quantity of granite stone

= 151500/279000 = 0.54 say 1

Requirement of Excavator: is tabulated as below which shall be deployed occasionally.

Type	No.	Bucket capacity	Motive
Excavator	1	0.9m³	Diesel (70-80 ltrs/ day)

D) Requirement of tippers (10 tonners)

Requirement of tippers for the transport of overburden is work out as follows:

i) To & fro journey time: from mine area to mine road

To & fro journey on 0.70Km. mine road @ 10 Km/hr = 5 min.

ii) Scooping and waiting =2 min.

iii) Loading =2 min.

iv) To& fro journey =5 min.

v) Turning and unloading =2 min.

vi) **Therefore total cycle time = 16min.**

Requirement of Tippers:

Crusher stone to be transported per day =505 MT

Cycle time of Tippers =16 min.

Therefore round trips per hour =60/16= 3.75

Average load carried per round per trip =3.75 X 10 =37.5 MT

Therefore average carrying capacity per Tippers

one shift =37.5x 8= 300 MT

Therefore total no. of Tippers required =505/300 = 1.68 say 2

Standby Tippers =1

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Motive power
Tippers	3	10tonnes	Diesel

(g) Blasting:

(a) Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee:

Hole depth :6 m.

Spacing :4 m.

Burden :2.5 m.

Thus, one hole will give a quantity of about :4 x 2.5 x 6.0 x 2.5 =150 tones

Excavation required per day (Considering

Maximum excavation per day :505 M.T.

Thus nos. of hole to be drilled and required to be blasted:505/150=3.36 No. say4

These deep holes will be blasted in one round.

b) The blasting will be undertaken by suitable explosives having comparable density, usually 6-8cartidge of 220mm will be sufficient in one hole of 6m depth.

c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 600-800gm explosives depending upon the free face available. The direction of face advance & row of drill holes will so proposed that the direction of fly rock material will be expected to fall over the bench.

c) On the basis past experience in the surrounding area & lithology of rock, the powder factor is expected to be 20tonnes per kg of explosive. 300 gms. of explosive per hole will be required to reach 20tonnes per Kg. of powder factor.

d) Initially it is proposed to install a magazine of capacity about 100 kg. of high explosive along with accessories is expected to serve the purpose.

e) The lessee will installed 100 Kg. magazine & 500 detonators with the due permission of Chief Controller of explosive.

(I) Precaution during blasting:

Following precautions will be undertaken and follow strictly.

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
4. The burden at any point in the charge length should not be less than optimal.
5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
7. Blasting should be done in once round. Blasting of larger rounds, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.
8. Pre shooting of the boulders, instead of plaster shooting, should be continued.
9. Before electric firing, the circuit will be tested by an approved tester.
10. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.
11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by bags, old sleepers etc. This will prevent the broken rock from flying out.
12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

5.3 CONCEPTUAL MINE PLAN AND LIFE OF MINE

Mining shall be done by Opencast Mechanized/Semi-Mechanized Mine means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Size by the end of conceptual period shall be as same to plan period i.e1.6 Ha.

5.4 a) Anticipated life of mine:

The total mineable reserves are **498960** M^3 with proposed rate of production 60600 M^3 of Mineral per annum .The expected life of mine with above proposed target comes out about 8.2 years.

5.4 b) USE of Mineral: Describe the utilization of minerals and the types of industry (please specify) to whom it will be sold or is being sold.

The mined out material is building stone (sandstone). Material is used in road making. Big sized boulders are crushed into sized small stone which is used in laying road making. All the ROM will be used in their jobs.

CHAPTER-6. WASTE DISPOSAL ARRANGENENTS:

Describe briefly the arrangements made for top soil, minerals rejects and waste disposal including precautions taken in selection of disposal site (s) along with their respective quantity likely to be generated for the three Year (Indicate locations of the same on surface plan).

As stated earlier that entire lease area consists of Mineral& further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

CHAPTER-7. RECLAMATION PLAN:

Describe briefly the Year wise reclamation plan, giving the proposed plantation programme, scope of backfilling worked out pits.

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is given below:

Period	Area has broken (Ha.)
As on date	0.0
End of plan period	1.6
End of conceptual period	1.6

CHAPTER-8. STRATEGY FOR PROTECTION OF RIVER COURSES, NALAS, WATER TANKS, VILLAGES, IMPORTANT MONUMENTS, IF ANY:

Briefly outline the proposed strategies (if any) for protection of the following:

a) River courses:

b) Nalas:

c) Water tanks:

d) Villages / houses / hutments / agricultural land:

e) Important monuments:

There is no river in or immediate surroundings of the activity area. No nalla or drainage passes within or near Excavation area. There are no important monuments and waters tanks nearby the Excavation area. Excavation is confined in very small scale. Thus the mined out area will be used for Pisci-cultural activities in future.

The water balance Chart: No water is required for mining and processing, only water sprinkling on road to suppress the dust in peak hours, hence no disposal of water and extent for recycling is required. About 6.0 KLD drinking water as well as water for plantation and dust suppression shall be transported in to the tankers to the mine head from nearby Crusher plant.

CHAPTER-9.A OTHER:

The Mining supervisor shall supervise the mining operation

Site Services:

The following site services will be provided near the mine

i)	Office	1
ii)	Drinking water shed	1
iii)	Rest shelter	1
iv)	First Aid Centre	1

Thus category-wise employments will be as below:

II[nd] Class Mine manager	: 01
Blaster	: 01
Semiskilled:	
Time Keeper	: 10
Un-skilled:	
Piece rated workers	: 40
Total:	**:52**

9B. Mine Drainage :

a) Likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated about 1.5 km aerial distance towards south East of lease area in crusher side. The top level of the well is 121.0 mRL& water table encountered in the well is about 41.0 m deep and the expected depth of water table in the region is about 85.0 mRL.

b) Working expected to be 23 m above the water table during next five years. During next five years, the mine working will be confined up to 103.0 mRL. Water table will not be interested by mining operations.

c) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 103mRL, hence water table will be not be encountered by mining activities during next five years.

CHAPTER-10.0 MINERAL PROCESSING:

a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),

The entire lease area consists of Building Stone (Mineral) terrain therefore, no beneficiation of mineral processing will require for Building Stone (Mineral).

b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals will require.

e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site / plant.

f) Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

CHAPTER 11- ENVIRONMENT MANAGEMENT PLAN

11.0 ENVIRONMENT MANAGEMENT PLAN

11.1 BASE LINE INFORMATION

Land use/Land Cover

Existing Land use of the area is barren land.

Water Regime

Surface Water: Lease area has a mild slope towards north west. Overall slope in the area is North, North-east. There is no perennial drainage in the mining lease area. Hand Pump will be the source of drinking water in the area.

Ground Water: (Source:Aquifer Mapping and Ground Water Management Plan of Mirzapur District, Uttar Pradesh-Central Ground Water Board Dated APRIL, 2017)

General flow direction of water level is from southwest to northeast. As depicted by water table contours with reference to mean sea level, water table elevation ranges from 170m to 160m. amsl. Gradient of water table ranges from 0.7 m/km to as high

Flora & Fauna:

There is a thin layer of top soil present in the area. The mining area is devoid off trees, however small bushes of local species are present. The three main cropping seasons in the district are Kharif, Rabi and Zaid. The other crops raised in the district include wheat, paddy, maize, pulses and oilseeds. Main fruits grown are mango and guava. The tree species recommended are Ficusreligosa (pipal), Boswelliaserrata (Salai), Shorearobusta (sal) and tactonegrandis (teak) may also be recommended. Mangiferaindica (Aam), Emblicaofficinalis (Anwala), Aeglemarmerlos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Amphibians and reptiles are common in such type of habitat.

Pigeon, Parrot, Owl, Nilkanth and Sparrow are a few common species of birds found surroundings of the area.

Climate

Temperature: January is the coldest month of the year when the mean daily maximum temperature is 24.10 °C and the mean daily minimum temperature is 9.2°C , May is the hottest month with mean daily maximum temperature is 42.6°C and mean daily minimum temperature is 28.8°C . The mean monthly maximum temperature is 32.6°C and mean minimum temperature is 19.2°C .

Rain Fall: The average annual rainfall is 912 mm. About 91% of rainfall takes place for June to September (Monsoon Season). The mean monthly relative humidity is 41%. In summer season air is very dry and during the monsoon season the moisture content of air is high

Social Environment:

Mirzapur is located at 25.15°N 82.58°E.[7] It has an average elevation of 80 metres (265 feet). The District of Mirzapur lies between the parallels of 23.52 &25.32 North latitude and 82.7 and 83.33 East longitude. It forms a portion of the Varanasi district. On the north and north-east it is bounded by the Varanasi district; on the south bounded by Sonbhadra district; on the north-west by Allahabad district. The shape to the north and west is totally regular. In no direction, except for about 13 km. in the north-east where the Ganges separates the Tehsil of Chunar from the district of Varanasi, has Mirzapur a natural frontier. The Chanvar fields, considered to be one of the most fertile lands tracts in India, are located on Gangetic flood plains of the district, mainly in this area belong to Hindu community.

As of the 2011 census, Mirzapur-cum-Vindhyachal municipality had a population of 233,691[2] and the urban agglomeration had a population of 245,817.[3] The municipality had a sex ratio of 869 females per 1,000 males and 11.9% of the population were under six years old.[2] Effective literacy was 78.25%; male literacy was 83.85% and female literacy was 71.80%.

Occupation

Agriculture and livestock rearing are the main occupation. Major part of the district is rain-fed, under-invested, vulnerable, socio-economically heterogeneous, lacks infrastructure and access to improved technology, ethnically unique, and backward relative to other regions. Crop production, livestock rearing and seasonal migration, provide more than 90 percent of rural income in the region. Area covered by main crops consists of pulses, oil seeds and Dhan respectively. In MirzapurDistrict, entire system of drainage is a part of Yamuna sub basin of Ganga basin.

Drinking Water:

Hand pumps, wells & bore wells are the main water source for drinking water in nearby areas.

Social Building & Historical Monuments:

No such building/monument is located within 2 km periphery of this mine. PanchayatGhar is common in the surrounding villages.

11.2 Impacts & Mitigation

The possible impacts and their mitigation are described ahead:

Sl.No.	Impacts	Mitigation
1	Land use / Land cover	Change in topography due to mining is always a negative impact leaving ugly pits. Mining is being carried out in a small area. There will be a water filled pit at the end of mining.
2	Flora and Fauna	Mining activity area is barren land. Any kind of vegetation is not seen on the activity area. Therefore no effect on floral community is anticipated.50 tree saplings is being proposed to plant in the nearby village area.

Sl.No.	Impacts	Mitigation
3	Air Pollution	During the mining dust particle will be generated. Air Pollution will also increase due increased vehicular activity. Water sprinkling will be done at dust generating places. Masks will be provided to workers at work place.
4	Noise Pollution	Drilling Blasting & increased vehicular traffic is the main source of Noise Pollution. Blasting will be done under thesupervision of competent blaster. Mining activity will bedone only day hours. Earmuffs will be provided to workers ofloading points.
5	Rehabilitation and Resettlement	The activity zone is very small. No migration will takes place.Therefore, there is no R & R Plan.

Environment Management

Solid Waste management

There is no top soil. Upper weathered layer is very thin. Soil if any, as a solid waste will be generated during the course of mining.

Upper weathered layer and soil if any will be scraped out and used maintaining the mine roads.

Municipal Waste:

All the labours engaged in activity are in nearby villages. Thus the municipal waste generated is minimal. Mobile toilet will be provided if required.

Hazards Waste Management:

The mining activity is limited to drilling, blasting sorting and collection of material and dispatch to job sites. Domestic hand tools & machinery will be implied to perform the activity. Trucks used in transportation will be hired from outside. Required Diesel will be filled from the public outlets. No washing activity will be done within the lease area. Therefore, no such waste will be generated.

Corporate Social Responsibility

Lessee with the consent of local villagers will contribute his part as per their requirement in the field of child education, medical health and others.

Lessee will also encourage to develop greenery in nearby are by planting trees. Pits of about 0.5m x 0.5m will be dug before the onset of monsoon. The distance between two pits will be kept about 3.0m. Adding a 3- to 4-inch layer of organic mulch on the soil surface around the plant will ensure a healthy growth of plant. Tree species like pipal, mango, Neem, Ber, Babooletc and shurbs like Kaner, Madar, Dhatura, Makoi, Munjetc will be preferred to plant.

CONCLUSION

It can be concluded from the above facts that the mining activity in this area will not have any adverse impacts but would help in improving the socioeconomic condition of the surround villages. Hence this mining plan may kindly be approved at earliest.

रत्नगर्भा वसुन्धरा
UP MINE MITRA

PROGRESSIVE MINE CLOSURE PLAN

1. Introduction:

a) Name of Lessee: Smt. Malti Devi,
Add.-Koiran Bazar, Ahraura, Tehsil-Chunar,
District-Mirzapur.

b) Status of Lessee: Individual

c) Location: The location plan is enclosed as (**Plate No. 1)**

d) Extent of Lease area: **2.02 Ha**

e) Type of lease area: The land applied for mining lease waste land.

f) Land use Pattern: The existing land use within the lease area is waste land and is under mining for last eight years. The lease area does not fall under forest land. The existing land use within the lease area is given below:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	1.60	-
2	Approach Road	-	-	-	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	0.42	-
	Total	**-**	**-**	**2.02**	**-**

i) Existing method of mining and mineral processing:

a) <u>Existing Method of mining</u>:

Building Stone (sandstone) mining in the region is being carried out Opencast Mechanized/Semi-Mechanized Mine with drilling and blasting. Except dressing, sorting and sizing, no other means of beneficiation carried out at mine. The broken Mineral is being loaded manually in to trucks & tractors & transported to nearby crushing unit where gitti of different sizes are made as per demand.

b) Proposed method of mining:

It shall be Opencast Mechanized/Semi-Mechanized Mine. Mechanical Excavator with detachable hammer device shall be deployed for excavation, breaking & loading of material into Truck/tippers.

Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco& blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.

1.1 Reasons for Closure:

It is an existing mining lease presently no specific reasons have been observed for the closure of mining operation. The progressive made to meet out the statutory requirement under rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963.

1.2 Statutory Obligations:

No statutory obligations have been imposed by any Govt. agency.

1.3 Closure plan preparation:

a). Name and address of the Lessee:

Smt. Malti Devi,

Add.-Koiran Bazar, Ahraura, Tehsil-Chunar,

District-Mirzapur.

No Fax & email address facilities is available with lessee.

b). Name, address & Registration No of R.Q.P.:

AkshitaPandey

Registration No. RQP/UPDGM/No.023/Year 2021,

Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur(Annexure)

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore copy of resolution of the executing agency has not been given.

2.0 Mine Description:

2.1. Topography &Geology: Given in Chapter-3

2.2. Mining Method: Given in Chapter-5

2.3. Mineral Beneficiation:

No mineral beneficiation will be under taken for next three years. The Building Stone (Sandstone) produced from mine shall be transported to crusher plant for making aggregates.

3.0 Review of implementation of mining plan / scheme of mining three years progressive closure plan up to the final closure of mine:

Mining plan of the area under reference is yet to be approved; it is therefore premature to make any comments about review of implementation.

4.0 Closure Plan:

4.1 Mined out land:

Expecting top soil all the excavated material from mine is used in their own job/sites; therefore, no proposal can be given for concurrent back-filling.

4.2. Water Quality Management:

There is no perennial water body within the leasehold or immediate vicinity (up to 2km).However, measures have been provided for arresting the suspended material during heavy showers.

4.3 Air Quality Management:

Though, no air sample for ascertaining the air quality has been drawn. But it can be well understood that air quality of the region can be considered normal, because the region not consist any industry to pollute the air. However air monitoring shall be carried out once in a season during dry spell of months to assess the air quality with in the area.

It has already been explained that mining shall be carried out manually and mechanically with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers, air quality will not undergo any significant change. It is proposal that water sprinkling on approach road shall be carried out two times a day during dry spell of months to suppress the dust during vehicular movement.

4.4 Waste Management:

No waste shall be generated during course of mining. All quantities of Gitty shall be used for making aggregate therefore no such proposal has been envisaged for waste dump management.

4.5 Top Soil Management:

Due to the past mining the entire lease area has been degraded by mining & allied activities. During plan period mining shall be carried out in degraded land only therefore top soil shall not be generated & no such proposal has been given for its management.

4.6 Tailing Dam Management:

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

4.7. Infrastructure:

No infrastructure facilities like aerial ropeway, conveyor belts, building & structure, water treatment plant, transport & water supply sources are present within the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, bridges are not existing within the lease area. So question does not arise for their restoration. The approach road passed within the lease area & lessee shall maintain it during PMCP period.

4.8. Disposal of Mining Machinery:

It will be an opencast semi-mechanized mine with adoption of drilling & blasting. The broken pieces of drill rods and break down parts of jack hammer and compressors will be disposed off. This is existing mine & their is no question of disposal of mining machineries at this stage.

4.9. Safety and Security:

Ultimate land-use of mined out area is water reservoir. At the time of final closure, the reservoir area will be properly secured with fencing.

4.10. Disaster Management and Risk Assessment:

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The proposed mining is and will remain open cast, thus major risk and disasters associated with underground mining will not create problem. However, in an open cast mine a major emergency in a mine is one that may cause

serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore, the first action under the disaster management is the identification of risks involved and measures to counter them. From this risk assessment the identified hazards in proposed mine may be as below:

i). Use of explosives and the blasting operation.

ii). Slope Failures in open pit or fall of machinery.

iii). Road Accidents.

Each parameter is discussed below:

i). Use of explosive and the blasting operation:

The lessee is going to undertake a trial of rip-ability in the mine to avoid blasting altogether. However, till such time all precaution during blasting will be undertaken. Regular capacity building of blasting staff will be under taken of safety aspects during blasting.

ii). Slope failures/ Fall of machinery:

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 4.0 m and 6.0 m. with appropriate width of working bench that is a minimum of 16 m, which will take care of both the aspects. Further, the operations will be mechanized, a higher width will prevent of fall of machineries.

iii). Road Accidents:

A code of traffic management will be developed within 6 months of operations and will be strictly adhered. Further, Regular capacity building of drivers and spot boys will be under taken of safety aspects during transport. It is stated earlier that ground water table is quite below the working levels. However, the rain water accumulated in the pits will be pumped out. Problem of inundation of pit is not foreseen.

4.11 Care and Maintenance during Temporary Discontinuance:

All precautionary steps shall be taken into account in respect of care & maintenance.

5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

The land used for mining is rocky barren land. At present, it is not used for any purpose. However, the water reservoir as envisaged as ultimate land use in the mining area will felicitate community in getting better agricultural yields. The impact of unemployment will not be significant in view of mechanized operations. The skilled workers will always have option of getting alternate employment.

6.0. Time Scheduling for abandonment:

The year wise schedule of completion of retaining walls & plantation is given below:

Activities	Year					
	1st	2nd	3rd	4th	5th	Total
ii) Plantation (No. of saplings)	30	30	30	30	30	150

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given the scheme of mining during next three years is as below:

Activities	Year					Total amount in Rs.
	1st	2nd	3rd	4th	5th	
Plantation(@ Rs. 200/ sampling)	30	30	30	30	30	30000
Total						30000

8.0 Any other information:

The lessee also intends to spend some amount towards community service. The figures are tentative and are subject to generation of profit. Around of 5 % of the profit will be diverted towards this activity.

9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	Head	Area put on use at start of plan (In Ha.)	Additional requirement during plan period. (In Ha.)	Total (In ha)
1.	Mining	-	1.6	1.6
2.	Storage for top soil	-	-	-
3.	Infrastructure	-	-	-
4.	Undisturbed			0.42
	Grand Total			**2.02**

Area to be considered for financial assurance 5 Acre

Financial assurance @ Rs.25,000/- per acre.

(5 Acre X 25,000) = Rs.-125000/-

However Rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963, the minimum amount of the bank guarantee shall be 2.0 Lac. The lessee shall submit bank guarantee to District Magistrate Jhansi and a copy of same shall be submitted to Director Geology & Mining, Lucknow.

Date: 26-01-2022

Place: Lucknow

LOCATION PLAN

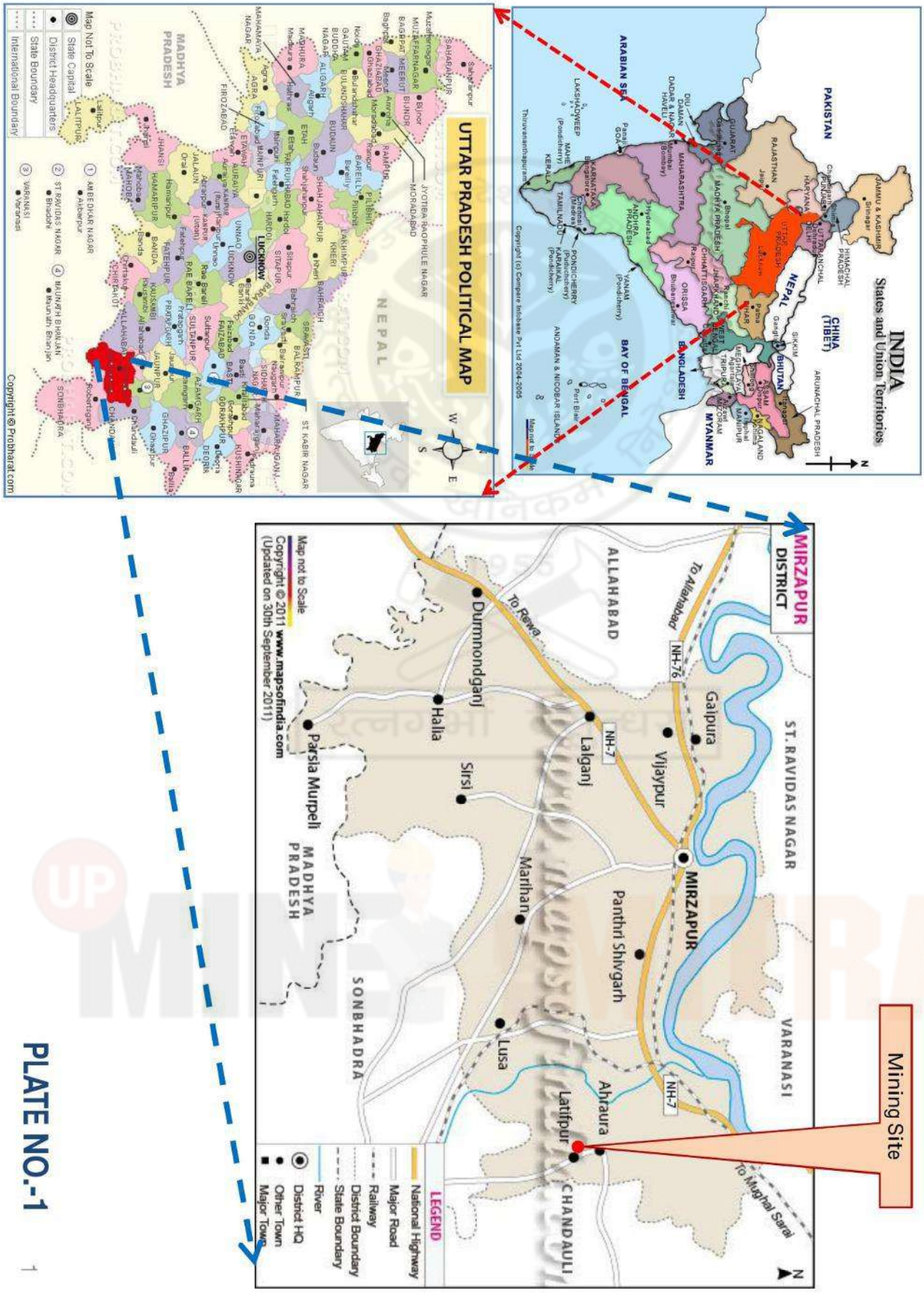


PLATE NO.-1

KEY PLAN

Mining of BUILDING STONE (SANDSTONE)
Building Stone (SandStone) at gata no-105, Village-Hinauta,
Tehsil-Chunar, District- Mirzapur (u.p), Lease area-2.02 Ha.

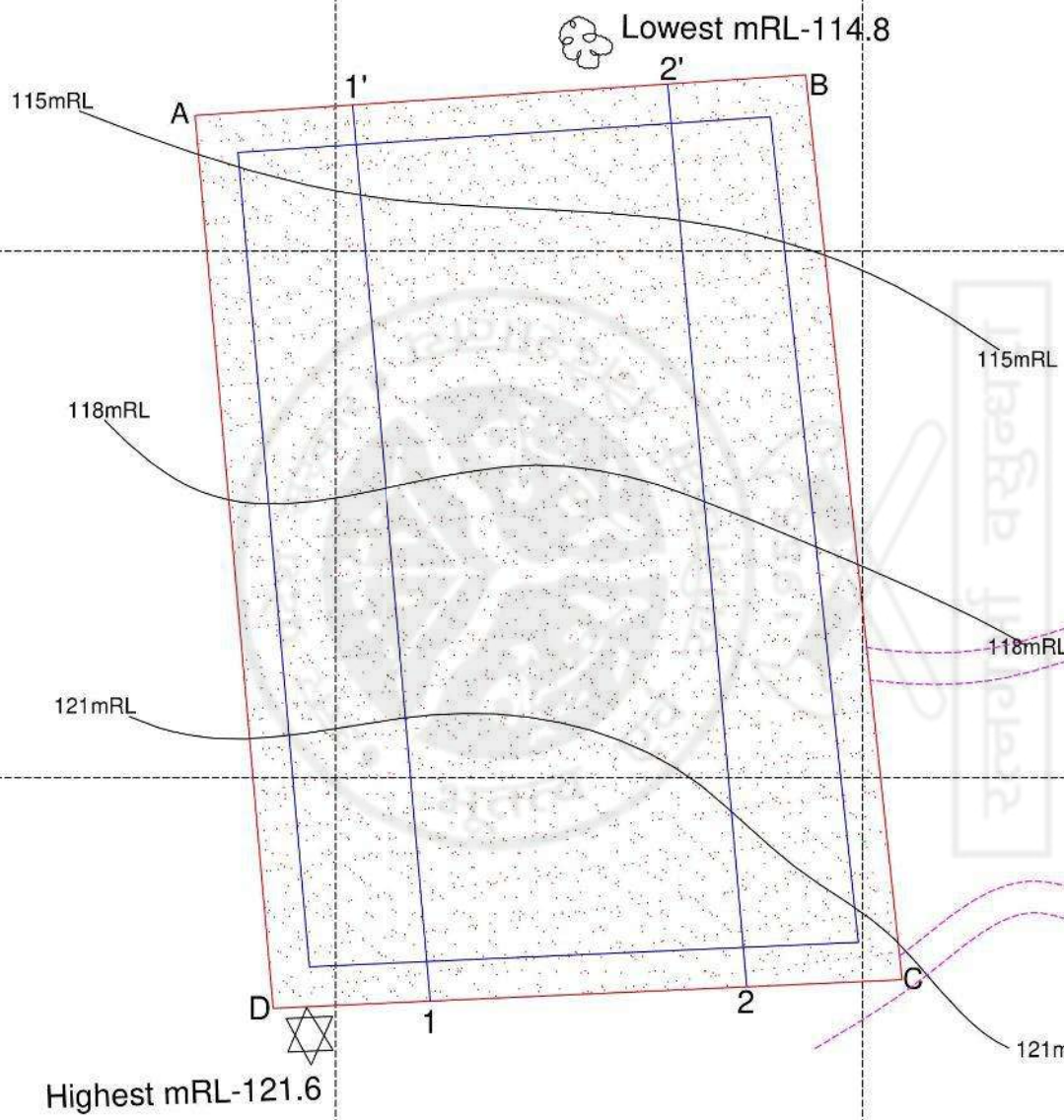
— Mining Site

— 5 Km Buffer Boundary

PLATE NO.-2

400N/100E 200E 300E 400E

Pillar	Latitude	Longitude
A	24°58'03.40"N	83°01'45.40"E
B	24°58'03.60"N	83°01'49.60"E
C	24°57'58.10"N	83°01'49.90"E
D	24°57'58.00"N	83°01'45.70"E



300N

509

200N

100N

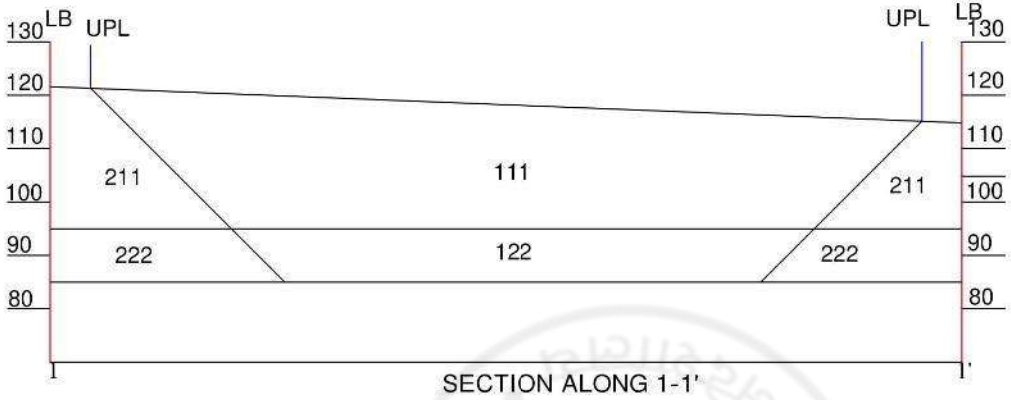
SURFACE/GEOLOGICAL PLAN

Building Stone (Sandstone) at Gata No-105, Village-Hinauta, Tehsil-Chunar, District- Mirzapur (U.P), Lease Area-2.02 Ha.
Scale-1:1000 Plate-3

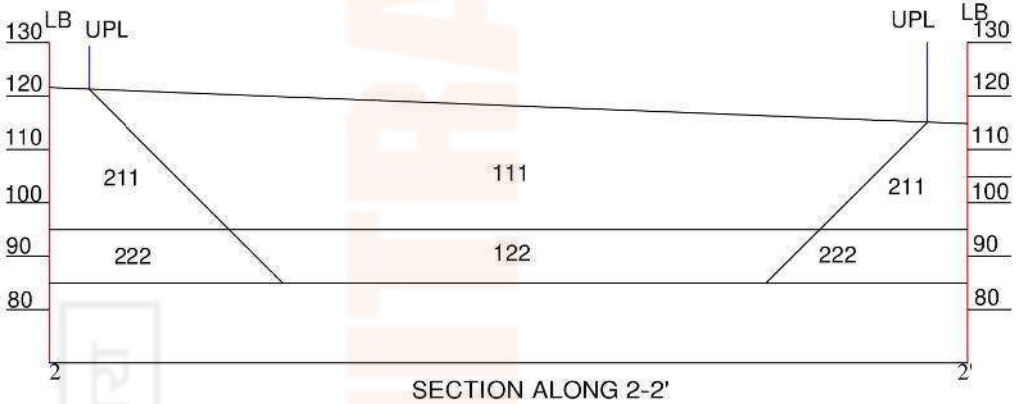
LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour 3 m Interval
4	X X'	Strike Line
5		Approach Road
6		Highest mRL-121.6
7		Lowest mRL-114.8
8		Building Stone

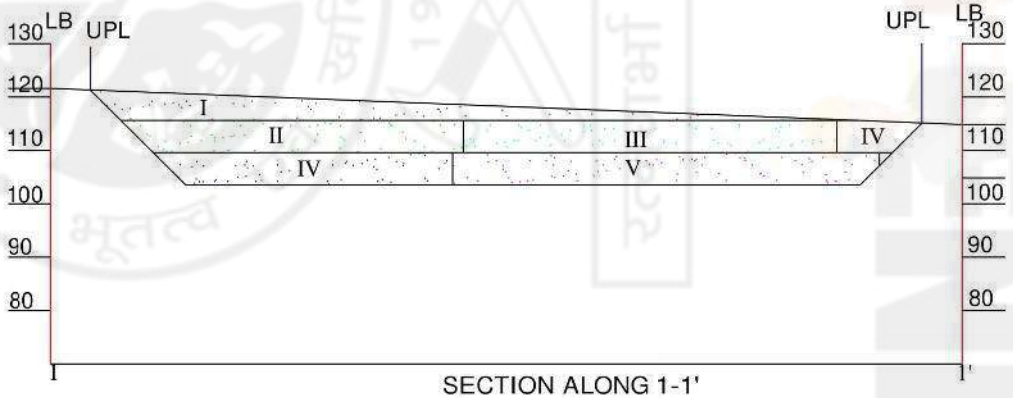
510



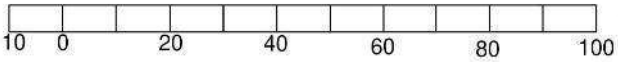
SECTION ALONG 1-1'



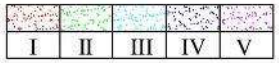
SECTION ALONG 2-2'



SECTION ALONG 1-1'



YEAR WISE PLAN

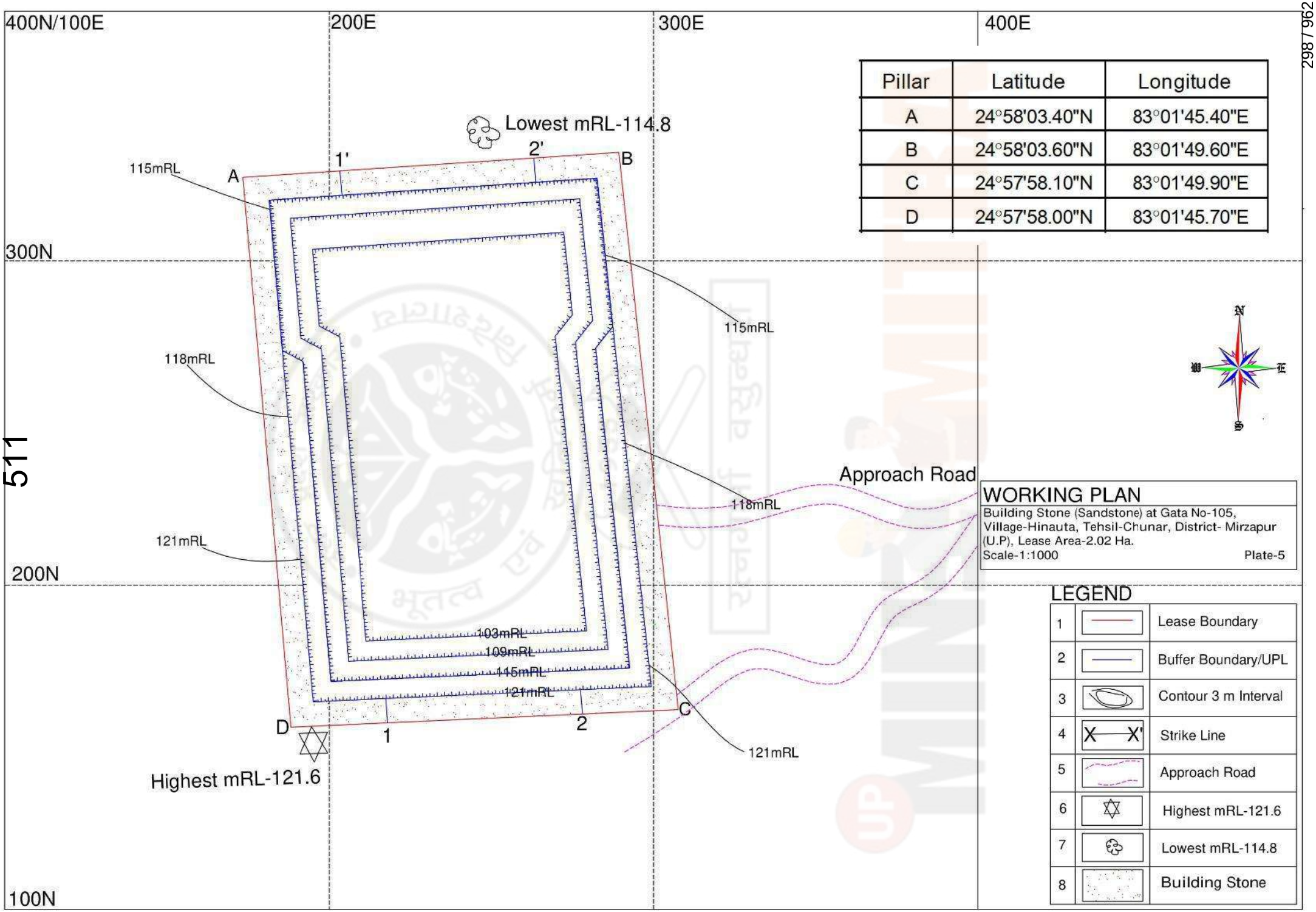


LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3	111	Proved Reserve
4	122	Probable Reserve
5	211	Feasibility Mineral Resource
6	222	Pre-Feasibility Mineral Resource

GEOLOGICAL CROSS-SECTION PLAN

Building Stone (Sandstone) at Gata No-105,
Village-Hinauta, Tehsil-Chunar, District- Mirzapur (U.P),
Lease Area-2.02 Ha.
Scale-1:1000 Plate-4



Pillar	Latitude	Longitude
A	24°58'03.40"N	83°01'45.40"E
B	24°58'03.60"N	83°01'49.60"E
C	24°57'58.10"N	83°01'49.90"E
D	24°57'58.00"N	83°01'45.70"E

WORKING PLAN

Building Stone (Sandstone) at Gata No-105, Village-Hinauta, Tehsil-Chunar, District- Mirzapur (U.P), Lease Area-2.02 Ha.
Scale-1:1000 Plate-5

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour 3 m Interval
4	X — X'	Strike Line
5		Approach Road
6		Highest mRL-121.6
7		Lowest mRL-114.8
8		Building Stone

400N/100E 200E 300E 400E

Pillar	Latitude	Longitude
A	24°58'03.40"N	83°01'45.40"E
B	24°58'03.60"N	83°01'49.60"E
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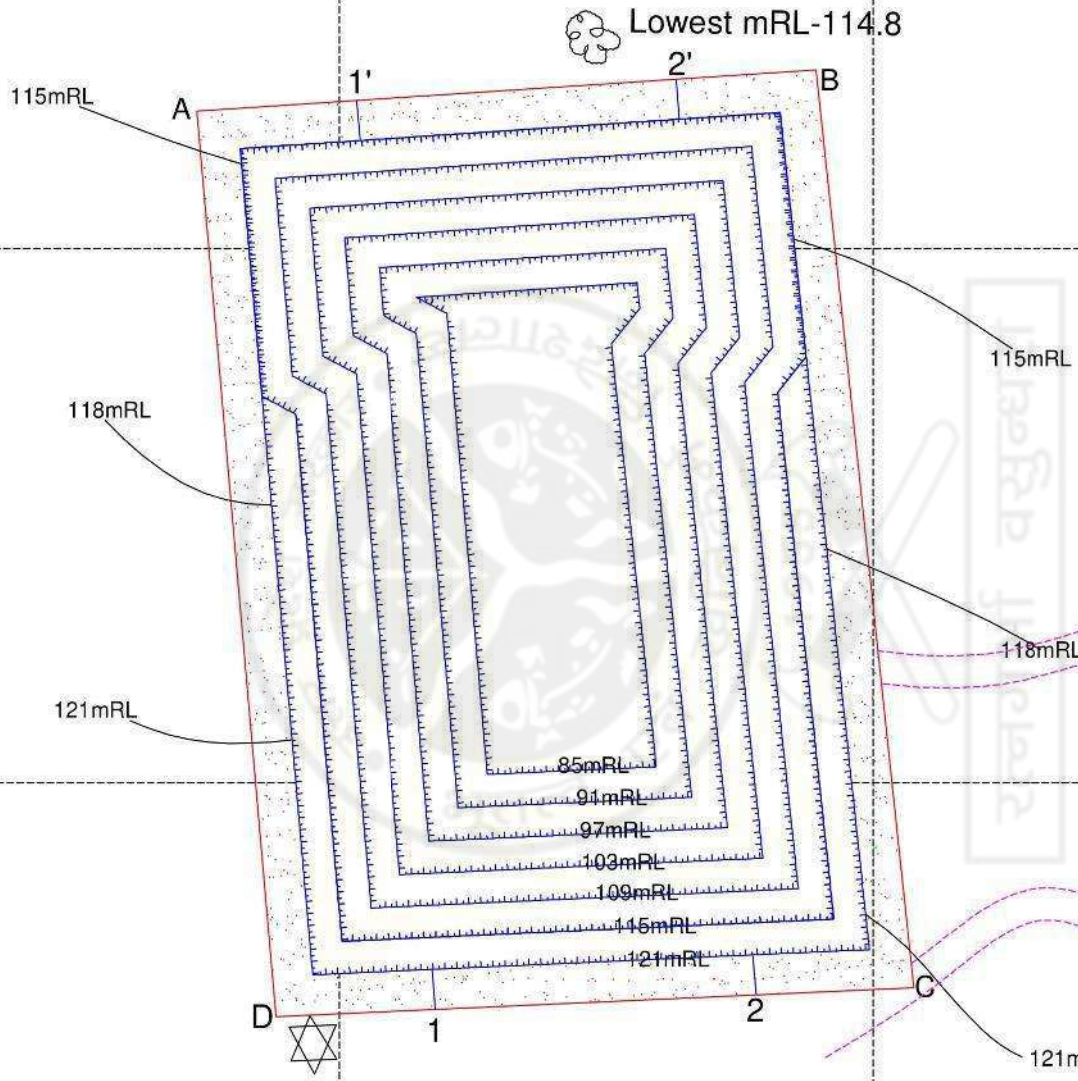
D	24°57'58.00"N	83°01'45.70"E



300N

512

200N

100N

Approach Road

118mRL

115mRL

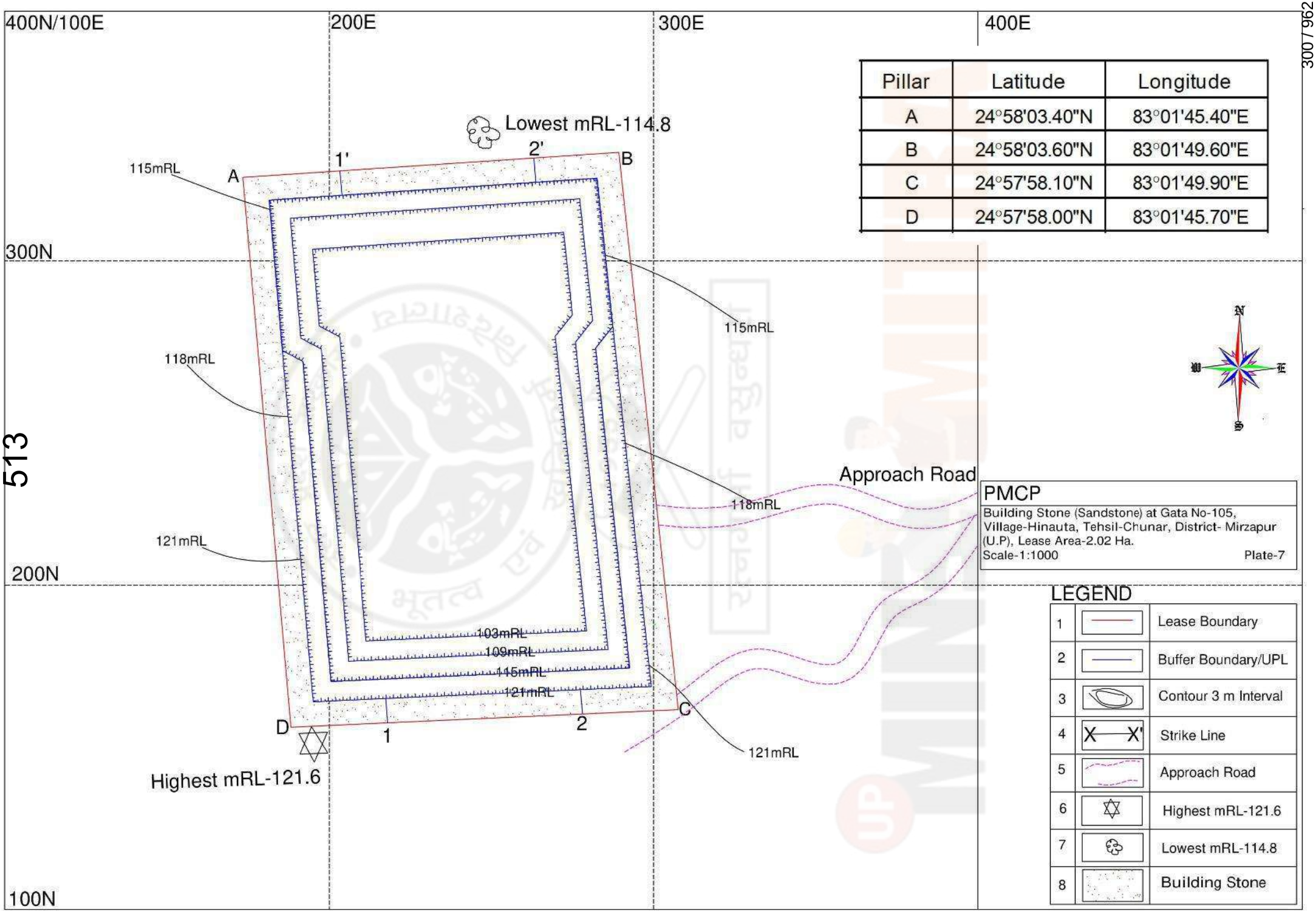
121mRL

CONCEPTUAL PLAN

Building Stone (Sandstone) at Gata No-105, Village-Hinauta, Tehsil-Chunar, District- Mirzapur (U.P), Lease Area-2.02 Ha.
Scale-1:1000 Plate-6

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour 3 m Interval
4	X — X'	Strike Line
5		Approach Road
6		Highest mRL-121.6
7		Lowest mRL-114.8
8		Building Stone



Pillar	Latitude	Longitude
A	24°58'03.40"N	83°01'45.40"E
B	24°58'03.60"N	83°01'49.60"E
C	24°57'58.10"N	83°01'49.90"E
D	24°57'58.00"N	83°01'45.70"E

PMCP

Building Stone (Sandstone) at Gata No-105, Village-Hinauta, Tehsil-Chunar, District- Mirzapur (U.P), Lease Area-2.02 Ha.

Scale-1:1000 Plate-7

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour 3 m Interval
4	X — X'	Strike Line
5		Approach Road
6		Highest mRL-121.6
7		Lowest mRL-114.8
8		Building Stone

Annexure -I

CONSENT LETTER FROM APPLICANT

I, Malti Devi,Add.-Koiran Bazar, Ahraura, Tehsil-Chunar, District-Mirzapur, hereby authorize Akshita Pandey, Registration No. RQP/UPDGM/No.023/Year 2021,Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur. to prepare the Mining Plan Under Rule 34 (4) of Uttar Pradesh Miner Mineral (Concession) Rules, 1963 in respect of Building Stone (Sandstone) Mine for an area of 2.02 Ha at Gata No.-105, Village-Hinauta, Tehsil-Chunar, District-Mirzapur, State-Uttar Pradesh.

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address. The mine plan in respect of above area has been prepared **Akshita Pandey, Registration No. RQP/UPDGM/No.023/Year 2021, Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur.**.I request to make further correspondence regarding the modification if any in mining plan with the said recognized person on his following address:

Prepared By

Akshita Pandey

Registration No. RQP/UPDGM/No.023/Year 2021,

Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur.

I hereby undertake that all the modifications so made in mine plan by the Recognized Person may be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respect. I have understood the content of this mine plan and agree to implement the same.

Date:26-01-2022
Place: Lucknow

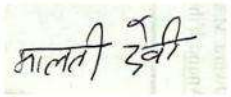
(Malti Devi)

Annexure –II

CERTIFICATE FROM APPLICANT

UNDERTAKING

1. We hereby undertake that the information furnished in this mining plan has been read by me and are correct to the best of my knowledge. Excavation of Building Stone (Sandstone) will be undertaken as per documents attached with this approved plan.
2. We hereby undertake that the financial assurance applicable as per rule will be submitted to the concern authorities.
3. All the measures proposed in the closure plan will be implemented in time bound manner as proposed.
4. We also undertake to pay stamp duty& as applicable if any against documents attached with this mining plan.



Date: 26-01-2022
Place: Lucknow

(Malti Devi)

रत्नगर्भा वसुन्धरा
UP MINE MITRA

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांक:2987 /खनिज/सैण्ड–स्टोन/ई–निविदा सह ई–नीलामी/2021 दिनांक : ~~दिसम्बर, 2021~~ 22/01/2022

लेटर आफ इन्टेंट

श्रीमती मालती देवी
पता– कोईरान बाजार, अहरौरा,
तहसील चुनार, जनपद मीरजापुर।

भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन द्वारा निर्गत शासनादेश संख्या–2169/86–2019–57(सा0)/2017 टी.सी.1 दिनांक 09/10/2019 में दिये गये निर्देशानुसार उत्तर प्रदेश उप खनिज (परिहार) नियमावली–1963 के अध्याय–4 के प्राविधानों के अन्तर्गत जनपद मीरजापुर में उपलब्ध ईमारती पत्थर सैण्ड स्टोन के रिक्त खनन क्षेत्रों को ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से खनन पट्टे पर स्वीकृत किये जाने हेतु कार्यालय पत्रांक 1978/खनिज/ ई–निविदा सह ई–नीलामी/ई0प0/2021 दिनांक 24/09/2021 द्वारा दिनांक 02/11/2021 से 09/11/2021 तक ई–निविदा आमंत्रित की गयी। नियत दिनांक 16/11/2021 को ई–नीलामी की प्रक्रिया समाप्त होने के उपरान्त MSTC से E-mail दिनांक 02/12/2021 के माध्यम से प्राप्त आख्या के अनुसार विज्ञप्ति के क्रमांक **20** पर अंकित क्षेत्र जनपद मीरजापुर के तहसील **चुनार** स्थित ग्राम **हिनौता** के आराजी संख्या **105** रकबा **2.020** हे0, ईमारती पत्थर सैण्ड स्टोन की मात्रा 60600 घन मीटर प्रति वर्ष हेतु **आप** द्वारा सर्वोच्च बोली **₹ 112/-** प्रति घन मीटर की दी गयी है। शासनादेश के अनुसार गठित समिति की संस्तुति दिनांक 14/12/2021 के क्रम में आप द्वारा दी गयी सर्वोच्च बोली के आधार पर निम्न शर्तों के अधीन खनन पट्टा स्वीकृति हेतु सहमति पत्र जारी किया जाता है:–

क्षेत्र का विवरणः–

विज्ञप्ति क्रमांक	क्षेत्र का विवरण				Latitude (N)	Longitude (E)
	तहसील	ग्राम	गाटा सं0	क्षेत्रफल (हे0 में)		
1	2	3	4	5	6	7
20	चुनार	हिनौता	105	2.020	A- 24°58'03.4" B- 24°58'03.6" C- 24°57'58.1" D- 24°57'58.0"	A- 83°01'45.4" B- 83°01'49.6" C- 83°01'49.9" D- 83°01'45.7"

(1) प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना ईमारती पत्थर सैण्ड स्टोन की **60600** घन मी0 को निविदा/नीलामी की दर **₹ 112/-** प्रति घन मी0 से गुणा कर निकाली जायेगी। शासनादेश संख्या 1735/86–2020–57(सा0)/2017 दिनांक 25 सितम्बर 2020 के अनुसार प्रथम 10 वर्षों के लिए संदेय धनराशि, बोली दर अथवा समय–समय पर नियमावली में विनिर्दिष्ट रायल्टी दर जो भी अधिक हो के आधार होगी। प्रत्येक 10 वर्ष पर संदेय धनराशि में 25% की वृद्धि की जायेगी किन्तु अनुवर्ती वर्षों में संदेय धनराशि, नियमावली में विनिर्दिष्ट रायल्टी दर से कम नही होगी।

(2) सफल बोलीदाता/निविदादाता, पट्टे के निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि **₹ 6787200/-** के 25 प्रतिशत की धनराशि **₹ 1696800/-** और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत की धनराशि **₹ 1696800/-**, कुल धनराशि **₹ 3393600/-** में से अर्नेस्ट मनी की धनराशि **₹ 1666500/-** समायोजन के उपरान्त **₹ 1727100/- दो कार्यदिवसों** के अन्दर जमा करना होगा।

(3) पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों में देय किश्तें शासनादेश संख्या 1735/86–2020–57(सा0)/2017 भूतत्व एवं खनिकर्म अनुभाग लखनऊ दिनांक 25 सितम्बर 2020 में निहित प्राविधान एवं चतुर्थ अनुसूची के अनुसार जमा किया जाना होगा।

(4) पट्टाधारक नियम–17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम–35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।

(5) पट्टाधारक को नियम–34 के अनुसार क्षेत्र के भूमि उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करना अनिवार्य होगा।

(6) सहमति पत्र (लेटर आफ इन्टेन्ट) जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु आवेदन प्रस्तुत किया जाना अनिवार्य होगा।

(7) पर्यावरण स्वच्छता प्रमाण पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रिया तत्काल प्रारम्भ की जानी होगी। यदि प्रस्तावक पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त किये जाने के एक माह के भीतर पट्टा विलेख का निष्पादन करने में विफल हो जाता है तो आशय पत्र निरस्त करने के पश्चात प्रस्तावक द्वारा जमा की गयी प्रथम किश्त व प्रतिभूति की धनराशि को राज्य सरकार के पक्ष में समपहृत कर लिया जायेगा।

(8) शासनादेश संख्या 1012/86–2018–57(सामान्य)/2017 दिनांक 07/05/2018 में दिये गये प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल (पटिया/ब्लाक) की रायल्टी दर **₹ 650/-** प्रति घन मी0 प्रभावी मानी जायेगी परन्तु इस प्रक्रिया में स्वीकृत दर यदि **₹ 650/-** प्रति घन मी0 से अधिक होती है तो ई–निविदा सह ई–नीलामी में स्वीकृत दर प्रभावी रहेगी।

04/01

जिलाधिकारी,
मीरजापुर।

पत्रांक व दिनांक उपरोक्त।
प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग उ0प्र0 शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. शाखा प्रबन्धक, MSTC Ltd. लखनऊ।
4. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय सोनभद्र।

जिलाधिकारी,
मीरजापुर।

UP MINE MITRA

DISTRICT SURVEY REPORT
MIRZAPUR DISTRICT

PREPARED BY
MINING DEPARTMENT,
DISTRICT COLLECTORATE, MIRZAPUR.
UTTAR PRADESH

खान अधिकारी
मीरजापुर

प्रभागीय वनाधिकारी
मीरजापुर वन प्रभाग

जिलाधिकारी
मीरजापुर

क्र0 सं0	पटटाधारक का नाम व पता	पटटे का विवरण				स्वीकृति दिनांक	खनन पटटे की अवधि		उपखनिज का नाम	अद्यतन स्थिति
		ग्राम	तहसील	गाटा सं0	क्षेत्रफल (एकड में)		कब से	कब तक		
1	2	3A	3B	4A	4B	5	6A	6B	7	8
	10/93 हुकुलगंज, वाराणसी व श्री परवेज अहमद पुत्र स्व0 अहमद हसन खाँ निवासी मोहल्ला 1/804 गोलाघाट, रामनगर, वाराणसी।									
178.	मे0 शिव शक्ति इण्टर प्राइजेज, बुढ़ीपुर (डाढ़ीवाड़ी), प्रो0 श्री सभाजीत यादव पुत्र श्री भोला यादव निवासी ग्राम बुढ़ीपुर (डाढ़ीवाड़ी), पोस्ट रामपुर, तहसील सैदपुर, जनपद गाजीपुर।	रामपुर ढबही	चुनार	1	02.50	23.08.2016	20.12.2016	19.12.2026	सैण्ड स्टोन	EC प्राप्त संचालित
179.	श्री अखिलेश कुमार सिंह पुत्र स्व0 साहब सिंह निवासी ग्राम–पट्टीकलां, अहरौरा, तहसील– चुनार, जनपद–मीरजापुर।	हिनौता	चुनार	105	8.00	26.08.2011	14.11.2011	13.11.2021	सैण्ड स्टोन	EC प्राप्त संचालित
180.	श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी ग्राम–कोईरान बाजार, अहरौरा, चुनार, मीरजापुर व श्री अरूण कुमार त्यागी पुत्र श्री राज कुमार त्यागी निवासी मो0 आर–7/137 राज नगर, गाजियाबाद	हिनौता	चुनार	105	5.00	29.12.2010	26.05.2011	25.05.2021	सैण्ड स्टोन	EC प्राप्त संचालित
181.	श्री अशोक कुमार दीक्षित पुत्र स्व0 बब्बन दीक्षित निवासी ग्राम–पिड़खिड़, चुनार, मीरजापुर।	चकलठिया	चुनार	12 मि0	05.00	15.04.2011	14.11.2011	13.11.2021	सैण्ड स्टोन	EC प्राप्त संचालित

अधिक्षेत्र :- मानचित्र

ग्राम - हिंगौना

पंचायत - अहरैया

तहसील - चुनार

जनपद - मीरजापुर

फैलाव 1/4" = 1 मील

उ

प

द

- श्रीमती मालती देवी के पक्ष में प्रस्तावित खरा पत्ता

क्षेत्रफल ABCDA 2 आर 9.020 है० गाटा सं०-105

ग्राम- हिंगौना

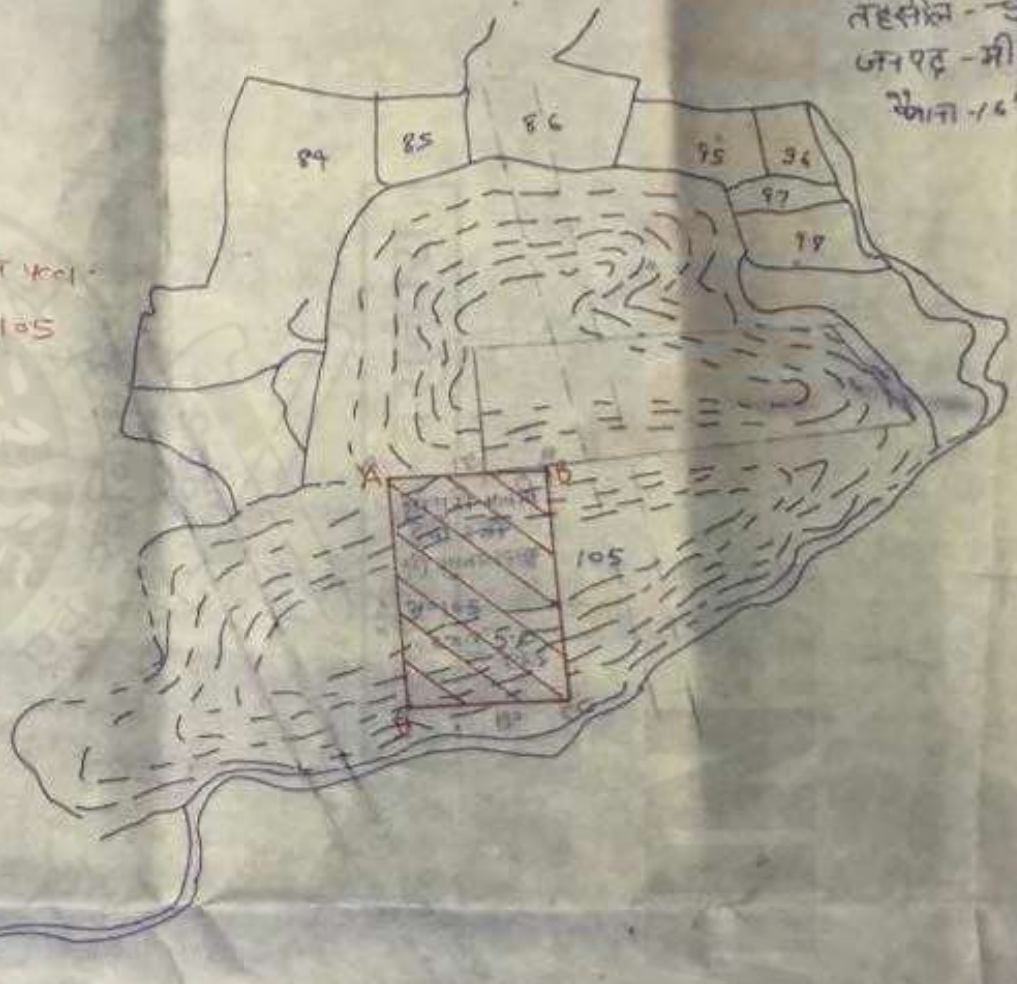
चौहद्दी -

उत्तर - गा० सं० 105 का शेष भाग

दक्षिण - गा० सं० 105 का शेष भाग

पूरब - गा० सं० 105 का शेष भाग

पश्चिम - गा० सं० 105 का शेष भाग



(चन्द्रलोक कुशवाहा)
सहायक अभिलेखागार
मीरजापुर

(मनोज कुमार यादव)
सर्वेक्षक

Form-B

DIRECTORATE OF GEOLOGY AND MINING, UP

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

AKSHITA PANDEY D/o SHRI AJAY NARAYAN PANDEY

R/o- Main Road, Opp. U.B.I. Shahganj, Jaunpur.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by RECOGNISED as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

1. His registration number is **RQP/UPDGM/No.** 023 /Year 2021
2. This recognition is valid for a period of 05 years from 30-12-2021 to 29-12-2026.
3. His office address is Main Road, Opp. U.B.I. Shahganj, Jaunpur.
4. His mail ID-akshita93@gmail.com
5. Contact No.-9084059228.
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.

Akshita Pandey

Specimen Signature of RQP

Place: Lucknow
Date: 30-12-2021

(Dr. Roshan Jacob)
Director

ENVIRONMENTAL CLEARANCE

PARIVESH (Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Uttar Pradesh)

To,

The Partner

M/S JAI MAA BHANDARI STONE

Ward No-19,Koiran Bazar, Ahraura, Tehsil-Cunar, District-Mirzapur,U.P - 231301

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/45561/2019 dated 18 Jun 2021. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC22B001UP110945**
2.	**File No.**	5167
3.	**Project Type**	New
4.	**Category**	B1
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Area 0.948 Ha Building Stone (Sandstone) mining project at Gata No'.484 Village-Patti Kalan, Tehsil-Chunar, District- Mirzapur, U.P.
7.	**Name of Company/Organization**	M/S JAI MAA BHANDARI STONE
8.	**Location of Project**	Uttar Pradesh
9.	**TOR Date**	11 Sep 2020

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 04/01/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/45561/2019 & SEIAA, U.P File no- 5167

Sub: Environmental Clearance is sought for Building Stone Sandstone Mining Project at Gata No'.484 Village- Patti Kalan, Tehsil- Chunar, District- Mirzapur, U.P. Area 0.948 Ha.

Dear Sir,

This is with reference to your application / letter dated 26-10-2019, 02-12-2019, 12-12-2019, 07-08-2020, 18-06-2021, 24-08-2021 & 26-11-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 01-12-2021 and SEIAA in meeting held on 29-12-2021.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult, Delhi. to SEAC on 01-12-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The Environmental Clearance is sought for Building Stone Sandstone Mining Project at Gata No'.484 Village- Patti Kalan, Tehsil- Chunar, District- Mirzapur, U.P. Area 0.948 Ha.
2. The Terms of reference in the matter were issued by SEIAA U.P vide letter no: 318/Parya/SEAC/5167/2019 dated 11 September 2020. The Public Hearing was organized on 8.1.21
3. **Salient features of the project as submitted by the project proponent:**

2	The Terms of reference in the matter were issued by SEIAA U.P vide letter no:318/Parya/SEAC/ 5167/2019 dated 11 September 2020	
3	The Public Hearing was organized on	8.1.21
4	Final EIA report submitted on	18.6.21
5	On Line Proposal No.	SIA/UP/MIN/45561/2019
6	File No. allotted by SEIAA, UP	5167
7	Name of Proponent	Shri. Gulab Das
8	Full correspondence address of proponent and mobile no.	R/o Koiran Bazar, Vill- Ahraura,Tehsil-Chunar & Distt-Mirzapur U.P.
9	Name of Project	Building Stone (Sandstone) mining project at Gata No'.484 Village- Patti Kalan, Tehsil- Chunar, District- Mirzapur, U.P. Area 0.948 Ha M/s Jai Maa Bhandari Shri Gulab Das
10	Project Location(Plot.Khsra/Gata/Araji No.)	Gata No'.484
11	Name of Village	Patti Kalan
12	Tehsil	Chunar
13	District	Mirzapur
14	Name of Minor Mineral	Building Stone (Sandstone)

<table>
<tr><td>16</td><td>Sanctioned Lease Area (in Ha.)</td><td>0.948 Ha.</td></tr>
<tr><td>17</td><td>Max. & Min mRL within lease area</td><td>121.00 mRL & 114.0 mRL</td></tr>
<tr><td>18</td><td>Pillar Coordinates (Verified by DMO)</td><td><table><tr><td>Point</td><td>Latitude</td><td>Longitude</td></tr><tr><td>A</td><td>25°00'23.886''N</td><td>83°01'17.184''E</td></tr><tr><td>B</td><td>25°00'25.038''N</td><td>83°01'23.25''E</td></tr><tr><td>C</td><td>25°00'22.356''N</td><td>83°01'24.078''E</td></tr><tr><td>D</td><td>25°00'21.922''N</td><td>83°01'18.528''E</td></tr></table></td></tr>
<tr><td>19</td><td>Total Geological Reserves</td><td>3,01,728m^3 /Annum</td></tr>
<tr><td>20</td><td>Total Mineable Reserve in LOI</td><td>9480 m^3 /Annum</td></tr>
<tr><td>21</td><td>Total Proposed Production in LOI</td><td>9480 m^3 /Annum</td></tr>
<tr><td>22</td><td>Total Proposed Production in 20 Years</td><td>9480*20=1,89,600 m^3</td></tr>
<tr><td>23</td><td>Sanctioned Period of Mine lease</td><td>20Years</td></tr>
<tr><td>24</td><td>Production of mine/day</td><td>32m^3</td></tr>
<tr><td>25</td><td>Method of Mining</td><td>Open cast Manual/ Semi Mechanized Mining</td></tr>
<tr><td>26</td><td>No. of working days</td><td>300 Days</td></tr>
<tr><td>27</td><td>Working hours/day</td><td>8 Hours</td></tr>
<tr><td>28</td><td>No. of worker</td><td>20 Workers</td></tr>
<tr><td>29</td><td>No. of vehicles movement/day</td><td>4 Trucks / Day (Depending on market demand)</td></tr>
<tr><td>30</td><td>Type of Land</td><td>Govt. Land</td></tr>
<tr><td>31</td><td>Ultimate of Depth of Mining</td><td>12.00 m</td></tr>
<tr><td>32</td><td>Nearest metalled road from site</td><td>0.30Km</td></tr>
<tr><td>33</td><td>Water Requirement</td><td><table><tr><td>PURPOSE</td><td>REQUIREMENT (KLD)</td></tr><tr><td>Drinking</td><td>0.20 KLD</td></tr><tr><td>Suppression of dust</td><td>3.6 KLD</td></tr><tr><td>Plantation</td><td>2.0 KLD</td></tr><tr><td>Others (if any)</td><td></td></tr><tr><td>Total</td><td>5.8 KLD (Approx. 6.00 KLD)</td></tr></table></td></tr>
<tr><td>34</td><td>Name of QCI Accredited Consultant with QCI No and period of validity.</td><td>Ind Tech House Consult QCI No.- 85
Period of Validity- 27-10-2021</td></tr>
<tr><td>35</td><td>Any litigation pending against the project or land in any court</td><td>No</td></tr>
<tr><td>36</td><td>Details of 500 m Cluster Map & Certificate verified by Mining Officer</td><td>Letter No-1049
Date-22.8.2019</td></tr>
<tr><td>37</td><td>Details of Lease Area in approved DSR</td><td>Page No’-12 Sr. No’-55</td></tr>
<tr><td>38</td><td>Proposed CER cost</td><td>2% of total project cost i.e. Rs.1.20 Lakhs</td></tr>
<tr><td>39</td><td>Proposed EMP cost</td><td>14.09 Lakhs</td></tr>
<tr><td>40</td><td>Length and breadth of Haul Road</td><td>300 mt Length & 6m width haulage road</td></tr>
<tr><td>41</td><td>No. of Trees to be Planted</td><td>500 Trees</td></tr>
</table>

4. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.

5. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 01-12-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 29-12-2021 decided to grant the Environmental Clearance to the title project for collection of 10,000 m^3 /year (Strictly as per LOI) for lease area of 0.948 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.

15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is co-terminus with the validity of current mine plan or current lease period whichever is earlier.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.

5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Mirzapur that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
11. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
12. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
13. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
14. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
15. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
16. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.

17. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
18. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
19. Explosive cannot be stored on the site.
20. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
21. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
22. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
23. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
24. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
25. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programmebesides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow every year.
26. Blast vibrations study shall be conducted and an observation report submitted to the regional office, MoEF&CC, GoI, Lucknow, and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
27. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
28. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
29. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expense. The roads shall be blacktopped.
30. Rainwater harvesting shall be undertaken to recharge the groundwater source.
31. Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow, and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
32. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
33. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
34. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any

flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.

35. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
36. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow, and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
37. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, GoI, Lucknow, and U.P. Pollution Control Board regularly.
38. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
39. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
40. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
41. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to Respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
42. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
43. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
44. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not

exceed 35o. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.

45. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
46. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
47. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April-May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
48. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
49. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
50. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
51. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
52. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
53. Project Proponent shall explore the possibility of using solar energy where ever possible.
54. Commitment towards CER has to be followed strictly.
55. Regular health checkupthe record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
56. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
57. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Mirzapur, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

MINING PLAN

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Rule(s) of U.P. Minor Mineral Concession Rule 2021)

Of

BUILDING STONE (SANDSTONE)

Gata No.-484,
Village-Pattikala, Tehsil-Chunar,
District-Mirzapur, State-Uttar Pradesh.

Lease Area- 0.948 Ha (2.34 Acre)
Proposed Quantity/Year-9480 Cum

Mine Plan Period-5 Years
Lease Period-20 Years
(From 16-11-2018 to 15-11-2038)

APPLICANT

M/s Jai Maa Bhandari Stone Works
Prop. Shri Gulab Das S/o Shri Paras Nath,
Add.-Koiran Bazar, Ahraura,
Tehsil-Chunar, District-Mirzapur, U.P.

PREPARED BY

Akshita Pandey,
Regt No. RQP/UPDGM/No.023/Year 2021,
Add.-Main Road, Opp. U.B.I.,
Shahganj, Jaunpur.

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INTRODUCTION

Applicant **M/s Jai Maa Bhandari Stone Works Prop. Shri Gulab Das S/o Shri Paras Nath, Add.-Koiran Bazar, Ahraura, Tehsil-Chunar, District-Mirzapur, U.P.** applied for the lease for the extraction of Building Stone (Sandstone) Mine for an area of **0.948 Ha (2.34 Acre) at Gata No.-484, Village-Pattikala, Tehsil-Chunar, District-Mirzapur, State-Uttar Pradesh** and the Mining Lease is granted in favour of above-said applicant for 20 years as per Lease Deed **(M.M.-3) from 16-11-2018 to 15-11-2038** attached herewith and LOI No-859/Khanij/Sand-stone/E-Nivida Sah E-Neelami/2018 dated 30/07/2018, under G.O. 3236/86-2017-57 (Sa.)/2017 Bhutatva Evum Khanikarma Anubhag, Govt. of U.P. dated 12/12/2017 and No.-1012/86-2017-57 (Sa.)/2017 Bhutatva Evum Khanikarma Anubhag, Govt. of U.P. dated 07/05/2018 mentioned in U.P. Minor Mineral (Concession) Rule 2021.

The project proponent is a private Firm and the project is a proposed Sandstone quarry. The main objective to be pursued by the applicant is to carry the business of operating and working on mines and quarries.

Stone Aggregation is a key ingredient for the construction of infrastructure projects which is a specialized job involving high degree of safety and statutory compliance besides being carried out by qualified mining personnel.

Mining Plan with Progressive Mine Closure Plan is being submitted under rules of U.P. Minor Mineral (Concession) Rules 2021.

Note: Purpose of mineral excavation is sale of material in the open market.

The history of lease area grant, ownership etc. is as below:

S. No.	Particular	Details
1.	Letter no/date of lease execution & lease period	Mining Lease is granted in favor of above-said applicant for 20 years as per LOI (attached herewith)
2.	Letter no/date of first mining proposal & lapse period	This shall be the fresh grant lease hence, there is no lapse period.

CHAPTER-1 GENERAL:

i.	Name of the Applicant with address	M/s Jai Maa Bhandari Stone Works Prop. Shri Gulab Das S/o Shri Paras Nath, Add.-Koiran Bazar, Ahraura, Tehsil-Chunar, District-Mirzapur, U.P.
ii.	Status of the applicant	Private Firm
Iii.	Mineral Which Are Occurring In The Area & Which Applicant Intends To Mine	Building Stone (Sandstone)
iv.	Period for which the mining lease is granted	20 years as per Lease Deed (M.M.-3) from 16-11-2018 to 15-11-2038
v.	Name of the RQP preparing the mining plan (Address, Registration No., Valid Upto)	Akshita Pandey Registration No. RQP/UPDGM/No.023/Year 2021, Add.-Main Road, Opp. U.B.I., Shahganj, Mirzapur.
vi.	Name of the prospecting agency	No prospecting agency was engaged as such. The prospecting of the deposit has been done by the joint visit of mine planner and surveyor.
vii.	Reference no & date of grant/communication received from the State Govt.	Mining Lease is granted in favour of above-said applicant for 20 years as per Lease Deed (M.M.-3) from 16-11-2018 to 15-11-2038 attached herewith

UP MINE MITRA

CHAPTER-2 LOCATION & ACCESSIBILITY:

a).	Details of area with location maps	Applied Lease Area is well connected to SH-5A.Pattikala village is located in Chunar tehsil of Mirzapur district in Uttar Pradesh, India. It is situated 19km away from sub-district headquarter Chunar (tehsildar office) and 48km away from district headquarter Mirzapur. (Plate No.-1&2)
	District and State	Mirzapur, Uttar Pradesh.
	Tehsil	Chunar
	Village	Pattikala
	Gata/ Arazi/ Khasra/ Plot No.	484
	Area (Hectares)	0.948
	Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) Ownership/Occupancy	The land is owned by State Govt. & State Govt. has given their consent for the exploitation of Sand stone. The lease area is free from forest land.
	Existence of public road / railway line, if any nearby and approximate distance	Applied Lease Area is well connected to SH-5A.
	Latitude and Longitude	The GPS reading of all corner pillars is given below.

Pillar	Latitude (N)	Longitude (E)
A	25°0'24.13"N	83°1'17.73"E
B	25°0'25.66"N	83°1'21.90"E
C	25°0'23.97"N	83°1'23.55"E
D	25°0'22.01"N	83°1'18.86"E

Land Use Pattern — The area exhibits stony, isolated hillock topography. It falls under barren land. The existing land use pattern is tabulated as below- Table No

Sr. No	Land use	Agriculture Land (Acre)	Forest Land (Acre)	Govt. Land (Acre)	Barren Land (Acre)	Grazing Land (Acre)
1	Mining pits Quarry	-	-	2.34	-	-

	2	Approach Road	-	-	0	-	-
	3	Dumps	-	-	0	-	-
	4	Office, Rest Shelter etc.	-	-	0	-	-
	5	Balance undisturbed land	-	-	0	-	-
	Total				2.34		
b)	Attach a general location map and vicinity map showing area boundaries and existing proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be.						

INFRASTRUCTURAL – FACILITIES:

i)Roads:

Lease area is situated in village Pattikala which is about 19 Km away from Chunar Sub-district and 48.0 km from Mirzapur District Headquarter in SE Direction.

ii)Power:

The Village Pattikala has electricity connection while lease area is not connected with the Electricity. Surrounding 5 Km. village is electrified from the lease area.

iii)Water Supply:

The people of the area are dependent on "Wells" for water. They use the well water both for agriculture and household purpose. The average water table in the region ranges at 40-50 m bgl.

iv)Transport:

The area is well connected by local bus services, which connects Mirzapur.

vi)Places of Tourist Interest:

Chunar fort is about 20.0 km towards North-West Direction.

vii)Health Facilities:

Primary health centre (PHC) is at Village Pattikala. Govt. Hospital is in Mirzapur.

viii)Education facilities:

The Village Pattikala has a Primary School. However, Secondary, Higher Secondary & college education are at Chunar Town, which is 20 Km away.

ix)Postal facilities: The nearest Post- Office is situated in Village Pattikala.

x)Rail head: The nearest Railway Station is Chunar Railway Station about 18 Km. towards NW Direction from the lease area.

CHAPTER-3.0 GEOLOGY AND EXPLORATION:

3a. 1 PHYSIOGRAPHY AND GEOMORPHOLOGY:

The district is characterized with hard rock as well as alluvial formations and table land topographic features. Hard rock area comprising Chunar, Rajgarh and Halia blocks reflects the uneven plains and dotted with hillocks. Geomorphologically, the district can be divided into two distinct units; 1. Residual hills / Table lands and 2.Marginal Alluvial Plain. River Ganga is flowing from Hargarh to Narayanpur from west to east but changes its course near Chunar due to Chunar Fort. The drainage density is higher in hilly area and lower in marginal alluvial and alluvial area. Dendritic drainage pattern is common and trellis drainage pattern is observed in hard rock area. River Belan also flows in the district particularly in Halia block. The topography is influenced or modified by the existing rivers and streams.No seasonal perennial drainage exists within the lease area.

The highest point of the lease area is 141.0mRL in W direction while lowest point of the lease area is 135.0mRL in E direction. The topography of lease area is shown in Plate No. 3. Altitude of the area is given as Google Earth Software.

3a.2 REGIONAL GEOLOGY:

The general succession of the area is as follows:

Kaimur Group	Upper Kaimur Dhandrol Quartzite	920m
	Scarp Sandstone stone & conglomerates	180m
	Lower KaimurVijaygarh shale	50m
	Upper Quartzite	45m
Susnai conglomeratic Braccia		
	Silicified shale	30m
	Lower Quartzite	30m
---------- Unconformity ----------		
Rohats limestone	170- 180m	
Kheinjua sub group Glucomitic Sandstone	100m	
Semari Group	Fawn Sandmitic lime stone	150m
	Olive shale	30m
Porcellinite	100m	
Kajrahat Limestone	630m	
Pathrawa Sand Stone &Angari Shale		
	Basal Conglomerates	180m
---------- Unconformity ----------		
Bijawar GroupPhyllite& Quartzite with Lenticular Cabonates		

3a.3 LOCAL GEOLOGY:

In geological sequence the Sand Stone of the area is a part of Vindhyan Supergroup of Kaimur Subgroup characterized by dark brown in colour, covered with 0.80 to 1.0 soil/ semi-weathered Building Stone, often showing current bedding and load cast structures indicating dry and Eolin environment of deposition.

b) Describe briefly prospecting / exploration work done to date viz. Geological mapping with the evidence already existing about the mineral deposit in the area or in the vicinity.

Minor mineral leases are adjacent to each other. Mining activities in other adjacent areas are in progress hence prospecting work does not require. The mining in the area shows that only mineral Sandstone is available in the lease area and there is no possibility of any other mineral to be found in the lease area.

c) Describe briefly, exploration proposed to be carried out.

It is small mine. Mining in nearby areas are in progress. No exploration is required for future hence, not proposed.

Basis of estimation of reserves:

i) The bulk density of sand stone has been taken 2.5 in view of the past mining experience.

ii) The geological reserves have been computed through cross sectional area method.

vi) The area of each section is multiplied by the strike influence to get the volume.

The category-wise reserves are given in **Table No. 3.**

Economic axis: Due to past mining the mineral produce is boulder & gitti grade having no problem selling in the market. The road is near the mine site & mineral shall be loaded manually into trucks & transport to demand site. State Govt. has given their consent for the exploitation of mineral. On the basis of feasibility study, economic viability of lease area has been established & mineral is economic viable, therefore economic axis has been considered as E1.

Feasibility Status: Feasibility study has been carried out & is considered to be feasibility status. A feasibility study provides a preliminary assessment with a level of confidence as compared to that of feasibility study. Hence feasibility axis under UNFC code has been considered as F1. No Geophysical studies have been carried out; therefore feasibility axis has been considered as F1.

Geological axis: General exploration was carried out by mining pits sand stone was encountered in excavated pit within lease area. The maximum depth of pit has reach up to 2m. Therefore geological axis has been taken as G1 category. On the basis of above assumptions' following UNFC classification for each category of mineral reserve is as below:

CHAPTER-4.0 RESERVES:

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two Cross-sections at an interval of 35m & 36m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to 4 classes:

1. Proved Reserves(111):

   The entire Quantities of mineral occurring upto 120mRL below from the surface ground level have been considered as under proved category (111).

2. Probable Reserve (122):

   The entire Quantities of mineral occurring 10m.zone below the proved reserve zone is considered as Probable Reserves (122).

3. Feasibility Mineral Resources (211):

   Mineral blocked within barrier zone & in slope under proved mineral reserve considered as Feasibility Mineral Resources (211).

4. Pre-Feasibility Mineral Resources (222):

   Mineral blocked within barrier zone & in slope under probable mineral reserve considered as Pre-Feasibility Mineral Resources (222).

The detailed categorized table of Mineral Resources is shown Table No-1

Summary of Geological reserves as per UNFC Classification is given below:

Classification	Code	Geological Reserve (Cum)
A) Mineral Reserves		
1) Proved Mineral Reserve	111	192873
2) Probable Mineral Reserve	122	77805
3) Feasibility Mineral Resources	211	63900
4) Pre-Feasibility Mineral Resources	222	64965
TOTAL		399543

GEOLOGICAL RESERVES

Proved Mineral Reserves (111)

Section Line	Sectional Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	1738	35	60830	91245
2-2'	1882	36	67752	101628
Total				192873

Probable Mineral Reserve (122)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	690	35	24150	36225
2-2'	770	36	27720	41580
Total				77805

Feasibility Mineral Resources (211)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	600	35	21000	31500
2-2'	600	36	21600	32400
Total				63900

Pre-Feasibility Mineral Resources (222)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of Mineral (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	610	35	21350	32025
2-2'	610	36	21960	32940
Total				64965

MINERAL RESERVE:

The Mineral reserves have been computed by slice method. 7.5m wide barrier zone has been left all along the lease boundary from the near ground level. As stated earlier that several other mines are also situated in the same area sharing their common lease boundary. It is expected almost all the area above general ground label will be excavated. Hence 7.5m barrier zone will be left after reaching the near ground level. Benches from RL 140m up to RL 110m have been drawn on Conceptual Plan/Ultimate Pit plan. The height of bench has been taken 6m and 12m width of bench has been taken to estimate the mineable reserves. The mineable reserve is given in Table No. 2.

RESERVES						
Slice/ Bench RL (m)	Av. Face Length (m)	Av. Face Advance ment (m)	Average Bench height (m)	Volume (Cum)	Swell Factor (1.5/Cum)	Mineable Reserves (Cum)
140-134	56	118	3	19824	1.5	29736
134-128	46	106	6	29256	1.5	43884
128-122	36	94	6	20304	1.5	30456
122-116	26	82	6	12792	1.5	19188
116-110	16	70	6	6720	1.5	10080
		Total			**1.5**	**133344**

CHAPTER -5 DEVELOPMENT ANDPRODUCTION PROGRAMME:

- Mining will be done in a scientific manner.
- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- The mining will be open cast.
- Opencast/semi-mechanized mining will be undertaken with help of Excavators and
- dumpers.
- Bench height will be kept at 6m.
- Width of ultimate bench will not be less than bench height; however, working bench will have a width around 12m.
- Deep hole drilling with light charge will be adopted.
- Loading will be done by excavators.
- The run-off mine will be dispatched to crusher and then job site.
- Development includes only removal of top weathered layer and soil patches if any.
- Top soil if any will be scraped out and used maintaining the road.
- Overall slope of pit shall be maintained 45 degree.
- Lessee will be well equipped with all required equipment as stated in LOI such as computer, Printer, Weight Bridge, CCTV Camera, QR code RFID Scanners etc.

  This will be an open cast semi-mechanized/mechanized Captive mine. ROM will be sold to buyers. Deep hole blasting will be done. At the outset deep-hole drilling with wagon drill will be undertaken for primary breaking. Secondary breaking will be undertaken by rock breaker. Jack Hammers will be used in exceptional cases of big boulders. The crawler or wagon drill will be of 4" diameter. The equipment will be given drive from compressor (400 cfm). Overburden mainly top soil/top weathered mineral will be removed carefully and used to maintain mining roads. After scraping the top surface holes will be drilled by wagon drill and deep hole blasting will be undertaken. Rock will be dislodged from its joints and further broken into desired size of Gitti & boulders manually with the help Crow bar & hammers. Material will be stacked near the working face and finally dispatched to job sites.

Year-wise Planning

Maximum 9480 cum quantity of Mineable mineral is proposed to be excavated in each year as per current market demand. A total of 47400 cum Mineable Reserves proposed to excavate during 5 year.

b) Year wise Development and Production:

i) Development and Production in Ist Year:

Mining will be started from the top in the lease. About 9480 cum Mineable Reserves proposed to be excavated in this year. Mineral from the top Benches RL 140m & RL 134m will be will be open, developed and advance to get the required production to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable Reserves (M^3)	Balance in the Bench(cum)
140-134	0	56	38	3	6384	9576	9480	96
Total							9480	96

Note: Average Height of bench will be taken.

ii) Development and Production in IInd Year:

Mining will be started from the top in the lease. About 9480 cum Mineable Reserves proposed to be excavated in this year. Remnant part of Benches RL 140m to RL 134m will be advanced to get the required production to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable Reserves (M^3)	Balance in the Bench(cum)
140-134	96	56	38	3	6384	9576	9480	192
Total							9480	192

iii) Development and Production in IIIrd Year:

Mining will be started from the top in the lease. About 9480 cum Mineable Reserves proposed to be excavated in this year. Remnant part of Benches RL 140m to RL 134m will be advanced to get the required production to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable Reserves (M^3)	Balance in the Bench(cum)
140-134	192	56	37	3	6216	9324	9480	36
Total							9480	36

iv) Development and Production in IVth Year:

Mining will be started from the top in the lease. About 9480 cum Mineable Reserves proposed to be excavated in this year. Remnant part of Benches RL 140m to RL 134m will be advanced and mined and a new Benches RL 134m to RL 128m will be open and advanced to get the required production to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable Reserves (M^3)	Balance in the Bench(cum)
140-134	36	56	5	3	840	1260	1296	0
134-128	0	46	20	6	5520	8280	8184	96
Total							9480	96

v) Development and Production in Vth Year:

Mining will be started from the top in the lease. About 9480 cum Mineable Reserves proposed to be excavated in this year. Remnant part of Benches RL 134m to RL 128m will be open and advance to get the required production to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable Reserves (M^3)	Balance in the Bench(cum)
134-128	96	46	23	6	6348	9522	9480	42
Total							9480	42

c) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The composite plan & section showing layout of benches are shown in Plate No. 6. Entire lease hold having Mineral out crop with no soil cover. The waste to be generated in pockets along the joint plain shall be excavated and shall be used in making aggregates. The soil shall be used for the purpose of plantation while some waste shall be spread over the approach roads for the maintenance during next Five years. All quantities of mineral etc to be exploited shall be used for making aggregates.

d) Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.

The total mineable reserves are 133344 M^3 with proposed rate of production 9480 M^3 of Mineral per annum. The expected life of mine with above proposed target comes out about 14.06 years.

e) Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):

It will be a manual semi- mechanized mine. Excavation & loading of mineral shall be carried out by means of excavators. Mining shall be carried out from top to downwards throughout the formation of bench. The height & width of benches shall be kept 6 m with face slope 70^0. Approach road & haul roads having width 6m with gradient 1:16 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to downward. Approach road shall be produced to each mining faces for transportation of mineral. No waste shall be generated during plan period therefore, no proposed has been for its separate staking.

iii) Extent of mechanization:

The requirement of mining equipment is calculated at its maximum production capacity as below:

The average level of annual production planned = 9480 Cum or 23700 MT

Daily production required assuming 300 working days = 23700/300=79 MT/day

A) Requirement of wagon drill & drill holes:

i)	Yield per hole with spacing & burden of	=4 x 2.5 x 6.0 x 2.5 = 150 tones
ii)	Daily production required	=79 MT
iii)	No. of holes to be drilled in one Shift	=79/150= 0.52 Say 1

iv) Length of each hole with 10% sub grade drilling =6.6 m.

v) Therefore metreage required to be drilled =6.6 x 0.52 = 3.43 say 4

vi) Expected performance of drills in one shift =@5m/h =40m.

vii) Therefore number of drills required for production =3.43/40 =0.08 Say =1

B) Requirement of Compressors:

The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
Compressor	1	NA	450 cfm	LG 450	Diesel Compressor
Wagon Drill	1	(110mm)		Atlas	Diesel

C) Excavator:

372 cum x 2.5 per shift - 930 tones

Operating shift per day - 930 x 1 = 930 tones

Maximum Mineral to be handle per day - 79 tones

Therefore no of excavator required for handling the quantity of granite stone

= 79/930 = 0.08 say 1

Requirement of Excavator: is tabulated as below which shall be deployed occasionally.

Type	No.	Bucket capacity	Motive
Excavator	1	0.9m³	Diesel (70-80 ltrs/ day)

D) Requirement of tippers (10 tonners)

Requirement of tippers for the transport of overburden is work out as follows:

i) To & fro journey time: from mine area to mine road

To & fro journey on 0.70Km. mine road @ 10 Km/hr = 5 min.

ii) Scooping and waiting =2 min.

iii) Loading =2 min.

iv) To& fro journey =5 min.

v) Turning and unloading =2 min.

vi) Therefore total cycle time = 16min.

Requirement of Tippers:

Crusher stone to be transported per day =79 MT

Cycle time of Tippers =16 min.

Therefore round trips per hour =60/16= 3.75

Average load carried per round per trip =3.75 X 10 =37.5 MT

Therefore average carrying capacity per Tippers one shift =37.5x 8= 300 MT

Therefore total no. of Tippers required =79/300 = 0.26 say 1
Standby Tippers =1
Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Motive power
Tippers	2	10tonnes	Diesel

(g) Blasting:

(a) Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee:

Hole depth :6 m.
Spacing :4 m.
Burden :2.5 m.
Thus, one hole will give a quantity of about :4 x 2.5 x 6.0 x 2.5 =150 tones
Excavation required per day (Considering
Maximum excavation per day : 79 M.T.
Thus nos. of hole to be drilled and required to be blasted: 79/150=0.52 No. say 1
These deep holes will be blasted in one round.

b) The blasting will be undertaken by suitable explosives having comparable density, usually 6-8cartidge of 220mm will be sufficient in one hole of 6m depth.

c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 600-800gm explosives depending upon the free face available. The direction of face advance & row of drill holes will so proposed that the direction of fly rock material will be expected to fall over the bench.

c) On the basis past experience in the surrounding area & lithology of rock, the powder factor is expected to be 20tonnes per kg of explosive. 300 gms. of explosive per hole will be required to reach 20tonnes per Kg. of powder factor.

d) Initially it is proposed to install a magazine of capacity about 100 kg. of high explosive along with accessories is expected to serve the purpose.

e) The lessee will installed 100 Kg. magazine & 500 detonators with the due permission of Chief Controller of explosive.

(I) Precaution during blasting:

Following precautions will be undertaken and follow strictly.

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.

2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
4. The burden at any point in the charge length should not be less than optimal.
5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
7. Blasting should be done in once round. Blasting of larger rounds, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.
8. Pre shooting of the boulders, instead of plaster shooting, should be continued.
9. Before electric firing, the circuit will be tested by an approved tester.
10. Flags erection and siren signalling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.
11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by bags, old sleepers etc. This will prevent the broken rock from flying out.
12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

5.3 CONCEPTUAL MINE PLAN AND LIFE OF MINE:

Mining shall be done by Opencast /Semi-Mechanized Mine means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Size by the end of conceptual period shall be as same to plan period i.e 0.66 Ha.

Time Frame of Completion of Exploration:

Exploration as on date: One trial pit was dug in scattered manner with in lease area & all the pit has converted into mining pit.

Exploration during plan period: The entire area is consisting of stony outcrops and depth of mining pits has reached 12m & occurrence of Sandstone is established at the floor of pit &

persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

Ultimate shape & size of pit:

The ultimate shape of pit by the end of plan period shall be same as the shape of area except 7.5m barrier. Size by the end of plan period shall be 0.66 Ha having length 56m & width of 118m & average depth 12m.

Conceptual Development:

Mining will be done by opencast semi-mechanized means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Size by the end of conceptual period shall be as same to plan period be 0.66 Ha having length 56m & width of 118m & average depth 30m.

Details of the area are as follows:

a) Plan period - Whole the lease area within 7.5m barrier shall be developed in one pit by bench formation during plan periods & dimension of pit will be 56m x 118m x 12m deep. The depth of the pit will be confined to 128mRL. The height & width of benches shall be kept 6.0 m. slope of faces shall be kept 70 deg. 47400 M^3 sand stone shall be generated during plan period at the rate of 9480 M^3 per Year. The minor mineral exists within the entire lease area shall be used in making aggregate therefore, generation of waste shall be nil. Worked out area will matured for rehabilitation & plantation shall be done simultaneously.

b) Conceptual plan: The conceptual plan of the lease area within 7.5m barrier shall be developed in one pit by bench formation during plan periods & dimension of pit will be 56m x 118m x 30m deep. The depth of the pit will be confined to 110mRL. The height & width of benches shall be kept 6.0 m. slope of faces shall be kept 70 deg. The minor mineral exists within the entire lease area shall be used in making aggregate; therefore generation of waste shall be nil. Worked out area will matured for rehabilitation, & stabilized by plantation of local species.

5.4 a) Anticipated life of mine:

The total mineable reserves are 133344 M^3 with proposed rate of production 9480 M^3 of Mineral per annum. The expected life of mine with above proposed target comes out about 14.06 years.

5.4 b) USE of Mineral: Describe the utilization of minerals and the types of industry (please specify) to whom it will be sold or is being sold.

The mined out material is building stone (sandstone). Material is used in road making. Big sized boulders are crushed into sized small stone which is used in laying road making. All the ROM will be used in their jobs.

CHAPTER-6. WASTE DISPOSAL ARRANGENENTS:

Describe briefly the arrangements made for top soil, minerals rejects and waste disposal including precautions taken in selection of disposal site (s) along with their respective quantity likely to be generated for the three Year (Indicate locations of the same on surface plan).

As stated earlier that entire lease area consists of Mineral& further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

CHAPTER-7. RECLAMATION PLAN:

Describe briefly the Year wise reclamation plan, giving the proposed plantation programme, scope of backfilling worked out pits.

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is given below:

Period	Area has broken (Ha.)
As on date	0.0
End of plan period	0.66
End of conceptual period	0.66

CHAPTER-8. STRATEGY FOR PROTECTION OF RIVER COURSES, NALAS, WATER TANKS, VILLAGES, IMPORTANT MONUMENTS, IF ANY:

There is no river in or immediate surroundings of the activity area. No nalla or drainage passes within or near Excavation area. There are no important monuments and waters tanks nearby the Excavation area. Excavation is confined in very small scale. Thus the mined out area will be used for Pisci-cultural activities in future.

The water balance Chart: No water is required for mining and processing, only water sprinkling on road to suppress the dust in peak hours, hence no disposal of water and extent for recycling is required. About 2.50 KLD drinking water as well as water for plantation and dust suppression shall be transported in to the tankers to the mine head from nearby Crusher plant.

CHAPTER-9.A OTHER:

The following site services will be provided near the mine

i)	Office	1
ii)	Drinking water shed	1
iii)	Rest shelter	1
iv)	First Aid Centre	1

Thus category-wise employments will be as below:

II[nd] Class Mine manager	: 01
Blaster	: 01
Semiskilled:	
Time Keeper	: 10
Un-skilled:	
Piece rated workers	: 40
Total:	: 52

9B. Mine Drainage :

a) Likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated about 1km aerial distance towards NW of lease area in crusher side. The top level of the well is 141.0 mRL& water table encountered in the well is about 50.0 m deep and the expected depth of water table in the region is about 91.0 mRL. During plan period, the mine working will be confined up to 128.0 mRL. Water table will not be interested by mining operations.

CHAPTER-10.0 MINERAL PROCESSING:

a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),

The entire lease area consists of Building Stone (Mineral) terrain therefore, no beneficiation of mineral processing will require for Building Stone (Mineral).

b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals will require.

e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site / plant.

f) Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

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CHAPTER 11- ENVIRONMENT MANAGEMENT PLAN

11.0 ENVIRONMENT MANAGEMENT PLAN

11.1 BASE LINE INFORMATION

Land use/Land Cover

Existing Land use of the area is barren land.

Water Regime

Surface Water: Lease area has a mild slope towards North West. Overall slope in the area is North, North-east. There is no perennial drainage in the mining lease area. Hand Pump will be the source of drinking water in the area.

Ground Water: (Source:Aquifer Mapping and Ground Water Management Plan of Mirzapur District, Uttar Pradesh-Central Ground Water Board Dated APRIL, 2017)

General flow direction of water level is from southwest to northeast.

Flora & Fauna:

There is a thin layer of top soil present in the area. The mining area is devoid off trees. however small bushes of local species are present. The three main cropping seasons in the district are Kharif, Rabi and Zaid. The other crops raised in the district include wheat, paddy, maize, pulses and oilseeds. Main fruits grown are mango and guava. The tree species recommended are Ficusreligosa (pipal), Boswelliaserrata (Salai), Shorearobusta (sal) and tactonegrandis (teak) may also be recommended. Mangiferaindica (Aam), Emblicaofficinalis (Anwala), Aeglemarmerlos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Amphibians and reptiles are common in such type of habitat.

Pigeon, Parrot, Owl, Nilkanth and Sparrow are a few common species of birds found surroundings of the area.

Climate

Temperature: January is the coldest month of the year when the mean daily maximum temperature is 24.10 °C and the mean daily minimum temperature is 9.2°C , May is the hottest month with mean daily maximum temperature is 42.6°C and mean daily minimum temperature is 28.8°C . The mean monthly maximum temperature is 32.6°C and mean minimum temperature is 19.2°C .

Rain Fall: The average annual rainfall is 912 mm. About 91% of rainfall takes place for June to September (Monsoon Season). The mean monthly relative humidity is 41%. In summer season air is very dry and during the monsoon season the moisture content of air is high.

Social Environment:

Mirzapur is located at 25.15°N 82.58°E.[7] It has an average elevation of 80 metres (265 feet). The District of Mirzapur lies between the parallels of 23.52 & 25.32 North latitude and 82.7 and 83.33 East longitude. It forms a portion of the Varanasi district. On the north and north-east it is bounded by the Varanasi district; on the south bounded by Sonbhadra district; on the north-west by Allahabad district. The shape to the north and west is totally regular. In no direction, except for about 13 km. in the north-east where the Ganges separates the Tehsil of Chunar from the district of Varanasi, has Mirzapur a natural frontier. The Chanvar fields, considered to be one of the most fertile lands tracts in India, are located on Gangetic flood plains of the district, mainly in this area belong to Hindu community.

As of the 2011 census, Mirzapur-cum-Vindhyachal municipality had a population of 233,691[2] and the urban agglomeration had a population of 245,817.[3] The municipality had a sex ratio of 869 females per 1,000 males and 11.9% of the population were under six years old.[2] Effective literacy was 78.25%; male literacy was 83.85% and female literacy was 71.80%.

Occupation

Agriculture and livestock rearing are the main occupation. Major part of the district is rain-fed, under-invested, vulnerable, socio-economically heterogeneous, lacks infrastructure and access to improved technology, ethnically unique, and backward relative to other regions. Crop production, livestock rearing and seasonal migration, provide more than 90 percent of rural income in the region. Area covered by main crops consists of pulses, oil seeds and Dhan respectively.

Drinking Water:

Hand pumps, wells & bore wells are the main water source for drinking water in nearby areas.

Social Building & Historical Monuments:

No such building/monument is located within 2 km periphery of this mine. Panchayat Ghar is common in the surrounding villages.

11.2 Impacts & Mitigation

The possible impacts and their mitigation are described ahead:

Sl.No.	Impacts	Mitigation
1	Land use / Land cover	Change in topography due to mining is always a negative impact leaving ugly pits. Mining is being carried out in a small area. There will be a water filled pit at the end of mining.

2	Flora and Fauna	Mining activity area is barren land. Any kind of vegetation is not seen on the activity area. Therefore no effect on floral community is anticipated. 100 tree saplings is being proposed to plant in the nearby village area.

Sl.No.	Impacts	Mitigation
3	Air Pollution	During the mining dust particle will be generated. Air Pollution will also increase due increased vehicular activity. Water sprinkling will be done at dust generating places. Masks will be provided to workers at work place.
4	Noise Pollution	Drilling Blasting & increased vehicular traffic is the main source of Noise Pollution. Blasting will be done under the supervision of competent blaster. Mining activity will be done only day hours. Earmuffs will be provided to workers offloading points.
5	Rehabilitation and Resettlement	The activity zone is very small. No migration will takes place. Therefore, there is no R & R Plan.

Environment Management

Solid Waste management

There is no top soil. Upper weathered layer is very thin. Soil if any, as a solid waste will be generated during the course of mining.

Upper weathered layer and soil if any will be scraped out and used maintaining the mine roads.

Municipal Waste:

All the labours engaged in activity are in nearby villages. Thus the municipal waste generated is minimal. Mobile toilet will be provided if required.

Hazards Waste Management:

The mining activity is limited to drilling, blasting sorting and collection of material and dispatch to job sites. Domestic hand tools & machinery will be implied to perform the activity. Trucks used in transportation will be hired from outside. Required Diesel will be filled from the public outlets. No washing activity will be done within the lease area. Therefore, no such waste will be generated.

Corporate Social Responsibility:

Lessee with the consent of local villagers will contribute his part as per their requirement in the field of child education, medical health and others.

Lessee will also encourage to develop greenery in nearby are by planting trees. Pits of about 0.5m x 0.5m will be dug before the onset of monsoon. The distance between two pits will be kept about 3.0m. Adding a 3- to 4-inch layer of organic mulch on the soil surface around the plant will ensure a healthy growth of plant. Tree species like pipal, mango, Neem, Ber, Babooletc and shurbs like Kaner, Madar, Dhatura, Makoi, Munjetc will be preferred to plant.

CONCLUSION:

It can be concluded from the above facts that the mining activity in this area will not have any adverse impacts but would help in improving the socioeconomic condition of the surround villages. Hence this mining plan may kindly be approved at earliest.

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PROGRESSIVE MINE CLOSURE PLAN

1. Introduction:

a) Name of Lessee: M/s Jai Maa Bhandari Stone Works
Prop. Shri Gulab Das S/o Shri Paras Nath,
Add.-Koiran Bazar, Ahraura,
Tehsil-Chunar, District-Mirzapur, U.P.

b) Status of Lessee: Pvt Firm

c) Location: The location plan is enclosed as (Plate No. 1)

d) Extent of Lease area: 0.948 Ha

e) Type of lease area: The land applied for mining lease waste land.

f) Land use Pattern: The existing land use within the lease area is waste land and is under mining for last eight years. The lease area does not fall under forest land. The existing land use within the lease area is given below:

Sr. No.	Land use	Agriculture land (Ha)	Forest Land (Ha)	Govt Land (Ha)	Grazing Land (Ha)
1	Mining pits Quarry	-	-	0.660	-
2	Balance undisturbed land	-	-	0.288	-
	Total	-	-	0.948	-

i) Existing method of mining and mineral processing:

a) Existing Method of mining:

Building Stone (sandstone) mining in the region is being carried out Opencast /Semi-Mechanized Mine with drilling and blasting. Except dressing, sorting and sizing, no other means of beneficiation carried out at mine. The broken Mineral is being loaded manually in to trucks & tractors & transported to nearby crushing unit where Mineral of different sizes is made as per demand.

b) Proposed method of mining:

It shall be Opencast /Semi-Mechanized Mine. Mechanical Excavator with detachable hammer device shall be deployed for excavation, breaking & loading of material into Truck/tippers. Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.

1.1 Reasons for Closure:

It is an existing mining lease presently no specific reasons have been observed for the closure of mining operation. The progressive made to meet out the statutory requirement under rule of amended UP Minor Mineral (Concession) Rule 2021.

1.2 Statutory Obligations:

No statutory obligations have been imposed by any Govt. agency.

1.3 Closure plan preparation:

a). Name and address of the Lessee:

M/s Jai Maa Bhandari Stone Works
Prop. Shri Gulab Das S/o Shri Paras Nath,
Add.-Koiran Bazar, Ahraura,
Tehsil-Chunar, District-Mirzapur, U.P.

b). Name, address & Registration No of R.Q.P.:

Akshita Pandey
Registration No. RQP/UPDGM/No.023/Year 2021,
Add.-Main Road, Opp. U.B.I., Shahganj, Mirzapur (Annexure)

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore copy of resolution of the executing agency has not been given.

2.0 Mine Description:

2.1. Topography &Geology: Given in Chapter-3

2.2. Mining Method: Given in Chapter-5

2.3. Mineral Beneficiation:

No mineral beneficiation will be under taken. The Building Stone (Sandstone) produced from mine shall be transported to crusher plant for making aggregates.

3.0 Review of implementation of mining plan / scheme of mining three years progressive closure plan up to the final closure of mine:

Mining plan of the area under reference is yet to be approved; it is therefore premature to make any comments about review of implementation.

4.0 Closure Plan:

4.1 Mined out land:

Expecting top soil all the excavated material from mine is used in their own job/sites; therefore, no proposal can be given for concurrent back-filling.

4.2. Water Quality Management:

There is no perennial water body within the leasehold or immediate vicinity (up to 2km). However, measures have been provided for arresting the suspended material during heavy showers.

4.3 Air Quality Management:

Though, no air sample for ascertaining the air quality has been drawn. But it can be well understood that air quality of the region can be considered normal, because the region not consist any industry to pollute the air. However air monitoring shall be carried out once in a season during dry spell of months to assess the air quality with in the area. It has already been explained that mining shall be carried out manually and mechanically with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers, air quality will not undergo any significant change. It is proposal that water sprinkling on approach road shall be carried out two times a day during dry spell of months to suppress the dust during vehicular movement.

4.4 Waste Management:

No waste shall be generated during course of mining. All quantities of Mineral shall be used for making aggregate therefore no such proposal has been envisaged for waste dump management.

4.5 Top Soil Management:

Due to the past mining the entire lease area has been degraded by mining & allied activities. During plan period mining shall be carried out in degraded land only therefore top soil shall not be generated & no such proposal has been given for its management.

4.6 Tailing Dam Management:

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

4.7. Infrastructure:

No infrastructure facilities like aerial ropeway, conveyor belts, building & structure, water treatment plant, transport & water supply sources are present within the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, and bridges do not exist within the lease area. So question does not arise for their restoration. The approach road passed within the lease area & lessee shall maintain it during PMCP period.

4.8. Disposal of Mining Machinery:

It will be an opencast/ semi-mechanized mine with adoption of drilling & blasting. The broken pieces of drill rods and break down parts of jack hammer and compressors will be disposed off. This is existing mine & their is no question of disposal of mining machineries at this stage.

4.9. Safety and Security:

Ultimate land-use of mined out area is water reservoir. At the time of final closure, the reservoir area will be properly secured with fencing.

4.10. Disaster Management and Risk Assessment:

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The proposed mining is and will remain open cast, thus major risk and disasters associated with underground mining will not create problem. However, in an open cast mine a major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore, the first action under the disaster management is the identification of risks involved and measures to counter them. From this risk assessment the identified hazards in proposed mine may be as below:

i). Use of explosives and the blasting operation.

ii). Slope Failures in open pit or fall of machinery.

iii). Road Accidents.

Each parameter is discussed below:

i). Use of explosive and the blasting operation:

The lessee is going to undertake a trial of rip-ability in the mine to avoid blasting altogether. However, till such time all precaution during blasting will be undertaken. Regular capacity building of blasting staff will be under taken of safety aspects during blasting.

ii). Slope failures/ Fall of machinery:

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 6m. with appropriate width of working bench that is a minimum of 2 times bench height, which will take care of both the aspects. Further, the operations will be mechanized, a higher width will prevent of fall of machineries.

iii). Road Accidents:

A code of traffic management will be developed within 6 months of operations and will be strictly adhered. Further, Regular capacity building of drivers and spot boys will be under taken of safety aspects during transport. It is stated earlier that ground water table is quite below the working levels. However, the rain water accumulated in the pits will be pumped out. Problem of inundation of pit is not foreseen.

4.11 Care and Maintenance during Temporary Discontinuance:

All precautionary steps shall be taken into account in respect of care & maintenance.

5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

The land used for mining is rocky barren land. At present, it is not used for any purpose. However, the water reservoir as envisaged as ultimate land use in the mining area will felicitate community in getting better agricultural yields. The impact of unemployment will not be significant in view of mechanized operations. The skilled workers will always have option of getting alternate employment.

6.0. Time Scheduling for abandonment:

The year wise schedule of completion of retaining walls & plantation is given below:

Activities	Year		
	1st	Up to lease period	Total
ii) Plantation (No. of saplings)	100	Maintenance	100

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given the scheme of mining during next three years is as below:

Activities	Year		Total amount in Rs.
	1st	Up to lease period	
Plantation(@ Rs. 200/ sampling)	100	Maintenance	20000
Total			20000

8.0 Any other information:

The lessee also intends to spend some amount towards community service. The figures are tentative and are subject to generation of profit. Around of 2% of the profit will be diverted towards this activity.

9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	*Head*	Area put on use at start of plan (In Ha.)	Additional requirement during plan period. (In Ha.)	Total (In Ha.)
1.	Mining	-	0.66	0.66
2.	Undisturbed			0.288
Grand Total				0.948

Area to be considered for financial assurance 2.34 Acre

Financial assurance @ Rs.25,000/- per acre.

(2.34 Acre X 25,000) = Rs. 58500/-

However Rule of amended UP Minor Mineral (Concession) Rule 2021, the minimum amount of the bank guarantee shall be 2.0 Lac. The lessee shall submit bank guarantee to District Magistrate Mirzapur and a copy of same shall be submitted to Director Geology & Mining, Lucknow.

Date:22-12-2023

Place:Mirzapur

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LOCATION PLAN

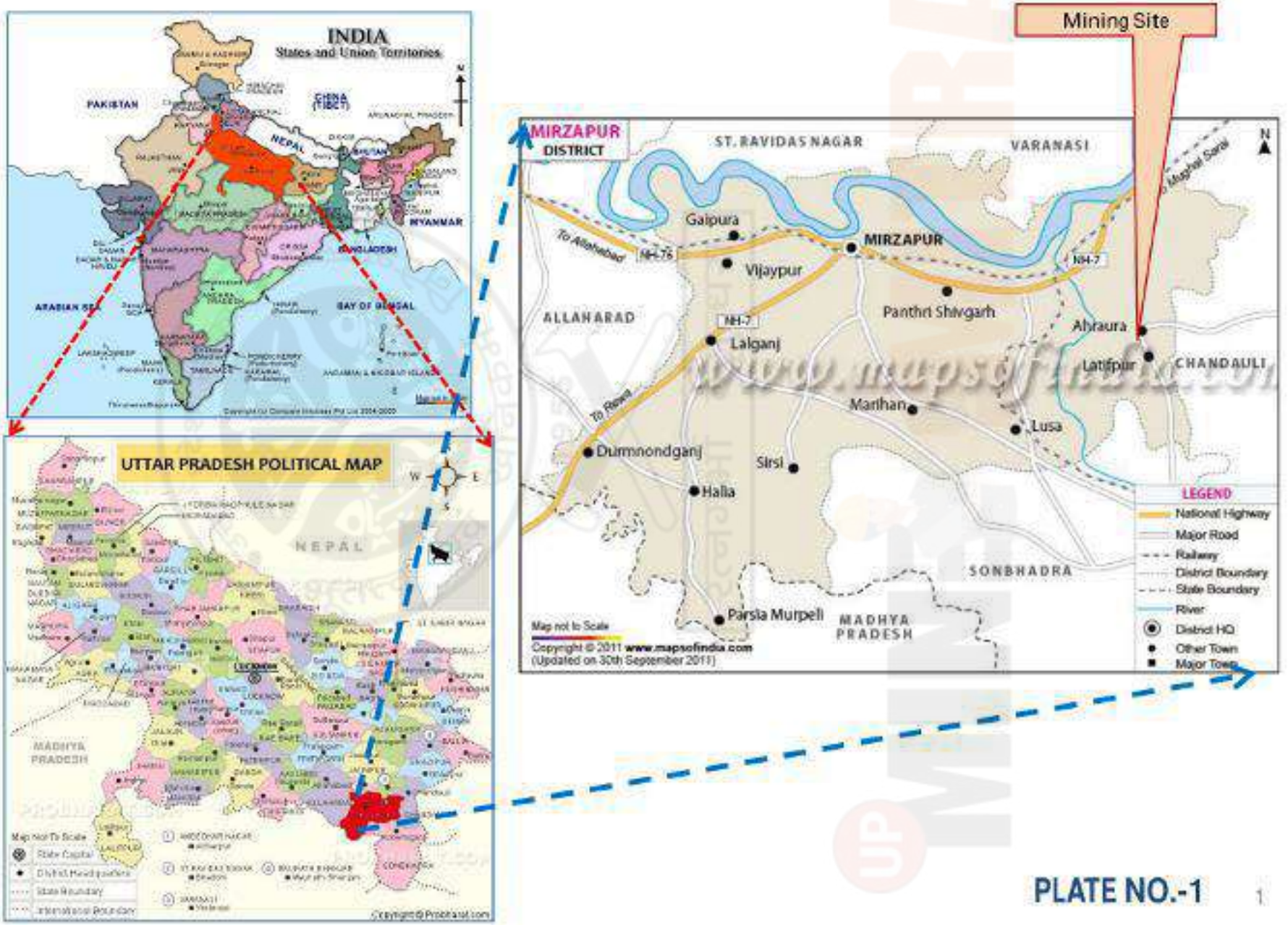


PLATE NO.-1

565

KEY PLAN

Mining of BUILDING STONE (SANDSTONE)

Mining Site

500m Buffer Boundary

PLATE NO.-2i

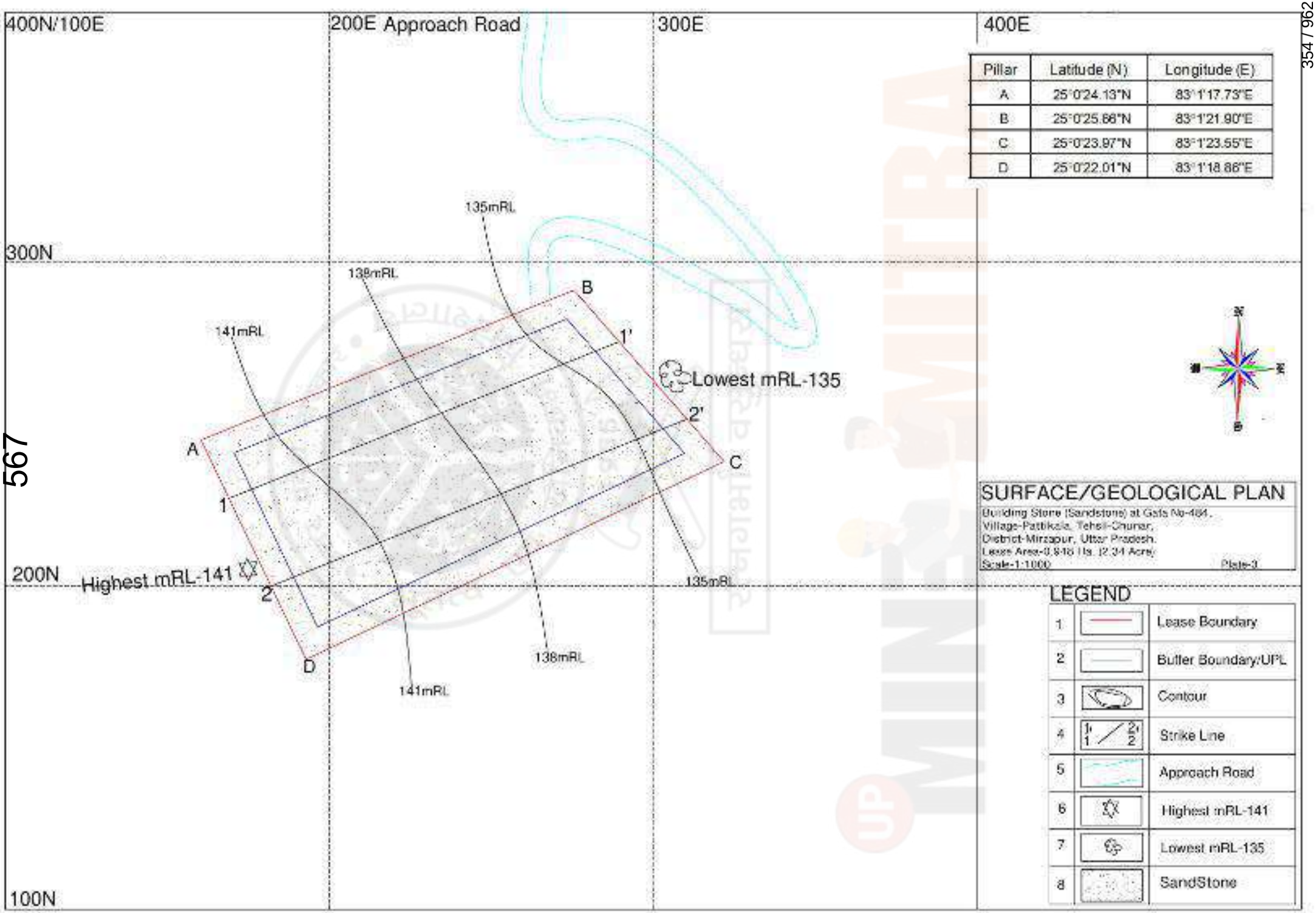
KEY PLAN

Mining of BUILDING STONE (SANDSTONE)

Mining Site

5Km Buffer Boundary

PLATE NO.-2ii



Pillar	Latitude (N)	Longitude (E)
A	25°0'24.13"N	83°1'17.73"E
B	25°0'25.66"N	83°1'21.90"E
C	25°0'23.97"N	83°1'23.55"E
D	25°0'22.01"N	83°1'18.86"E

597

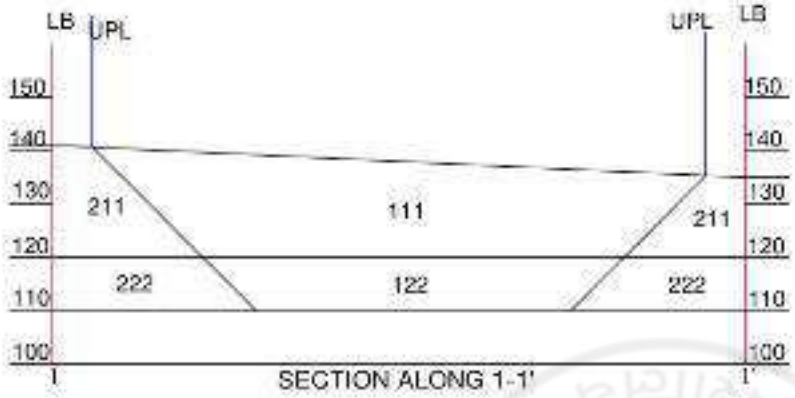
SURFACE/GEOLOGICAL PLAN

Building Stone (Sandstone) at Gata No-484,
Village-Patbikala, Tehsil-Chunar,
District-Mirzapur, Uttar Pradesh.
Lease Area-0.8416 Hs. (2.34 Acre)
Scale-1:1000 Plate-3

LEGEND

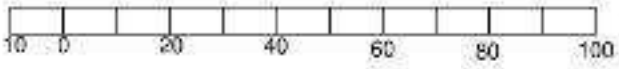
1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 1 / 2' 2	Strike Line
5		Approach Road
6		Highest mRL-141
7		Lowest mRL-135
8		SandStone

568



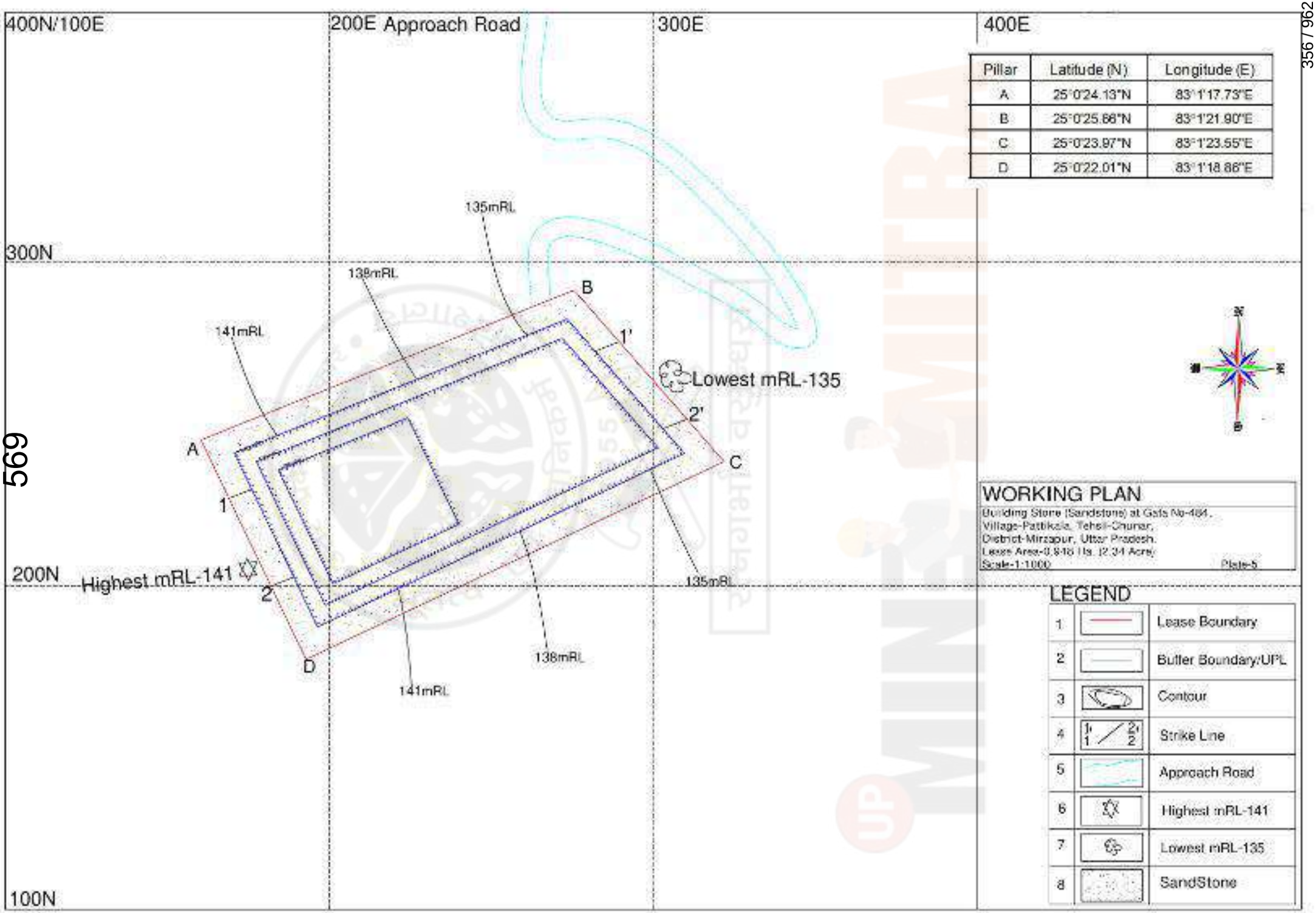
SECTION ALONG 1-1'

SECTION ALONG 2-2'



GEOLOGICAL CROSS-SECTION PLAN

Building Stone (Sandstone) at Gata No-484,
Village-Pattkola, Tehsil-Chunar,
District-Mirzapur, Uttar Pradesh
Lease Area-0.945 Ha. (2.34 Acre)
Scale-1:1000 Plate-4



Pillar	Latitude (N)	Longitude (E)
A	25°0'24.13"N	83°1'17.73"E
B	25°0'25.66"N	83°1'21.90"E
C	25°0'23.97"N	83°1'23.55"E
D	25°0'22.01"N	83°1'18.86"E

WORKING PLAN

Building Stone (Sandstone) at Gata No-484,
Village-Patikala, Tehsil-Chunar,
District-Mirzapur, Uttar Pradesh.
Lease Area-0.8416 Hs. (2.34 Acre)
Scale-1:1000 Plate-5

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 2' / 1 2	Strike Line
5		Approach Road
6		Highest mRL-141
7		Lowest mRL-135
8		SandStone

400N/100E | 200E Approach Road | 300E | 400E

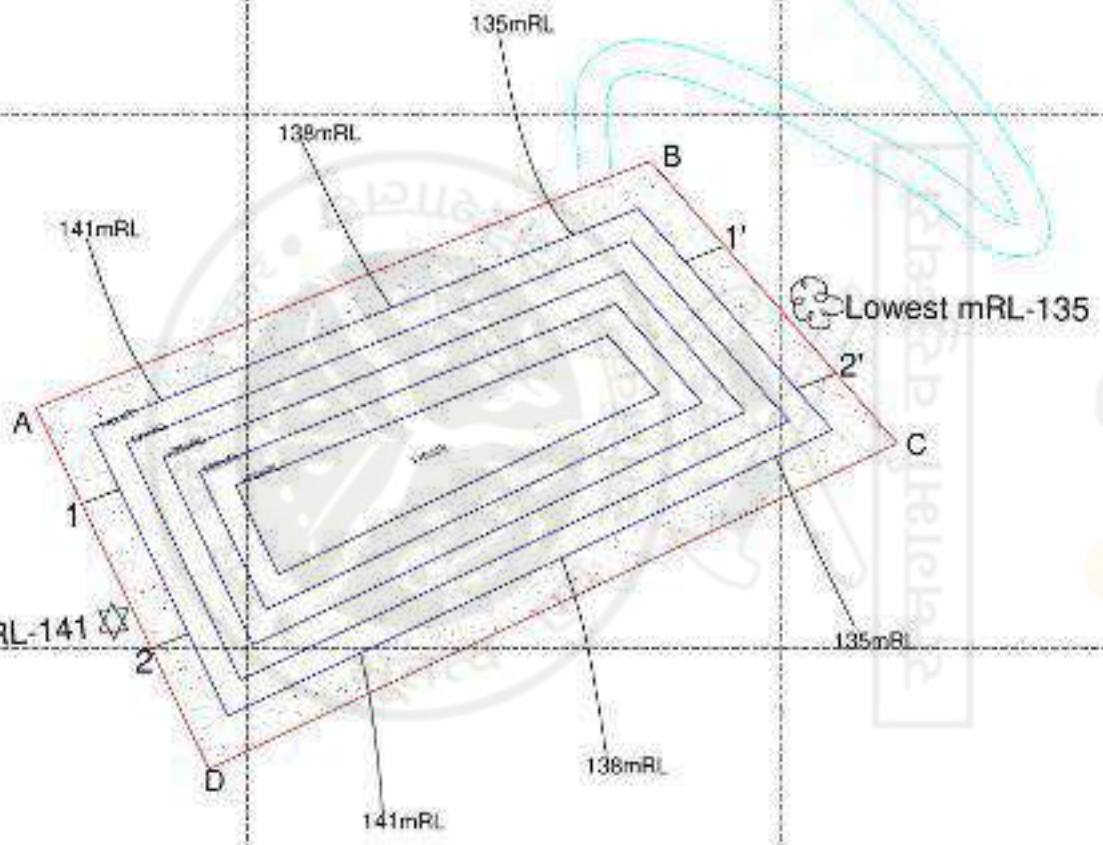
300N

200N

100N

570

Pillar	Latitude (N)	Longitude (E)
A	25°0'24.13"N	83°1'17.73"E
B	25°0'25.66"N	83°1'21.90"E
C	25°0'23.97"N	83°1'23.55"E
D	25°0'22.01"N	83°1'18.86"E

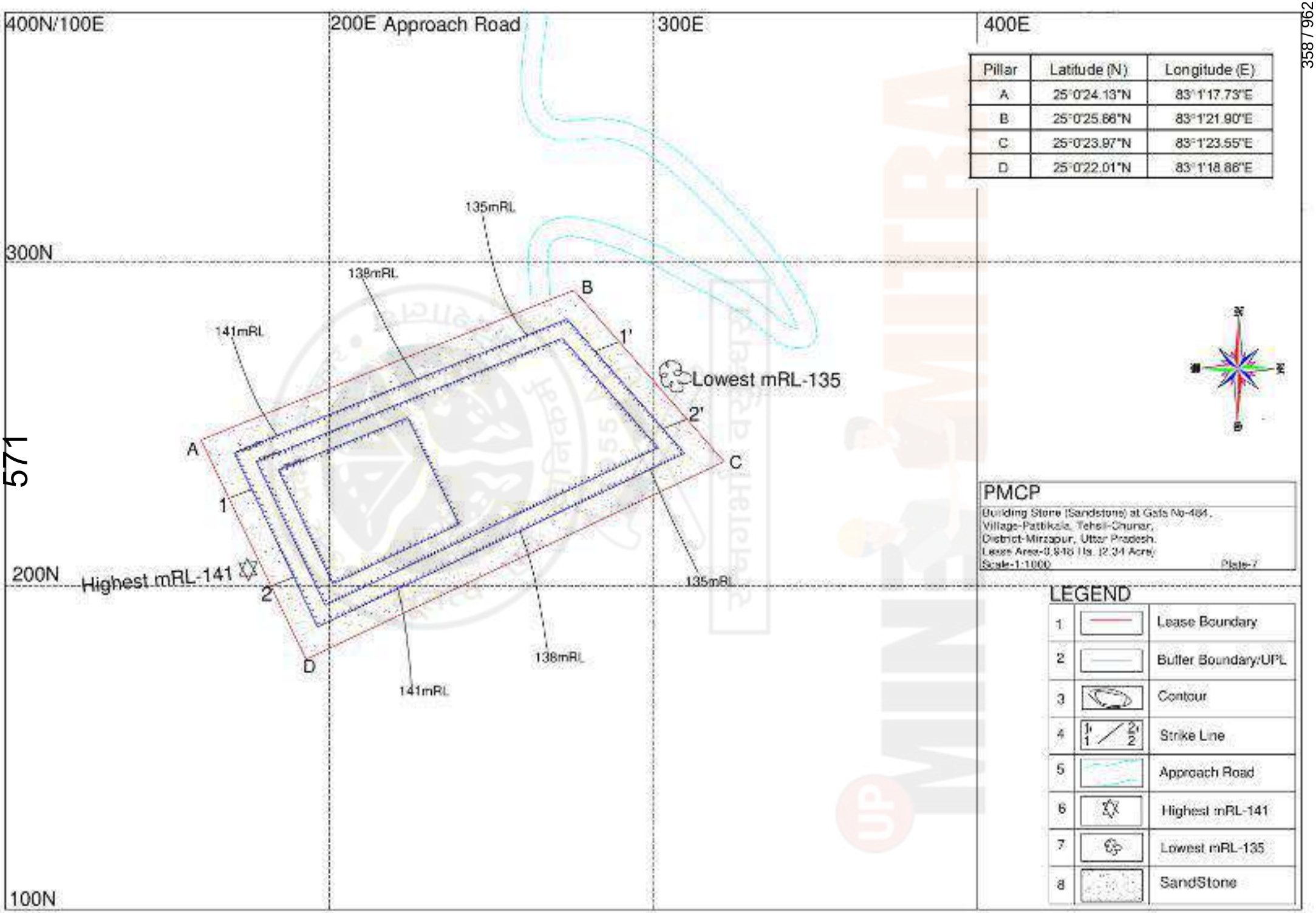


CONCEPTUAL PLAN

Building Stone (Sandstone) at Gata No-484,
Village-Patbikala, Tehsil-Chunar,
District-Mirzapur, Uttar Pradesh.
Lease Area-0.8416 Hs. (2.34 Acre)
Scale-1:1000 Plate-6

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 1 / 2' 2	Strike Line
5		Approach Road
6		Highest mRL-141
7		Lowest mRL-135
8		SandStone



Pillar	Latitude (N)	Longitude (E)
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D	25°0'22.01"N	83°1'18.86"E

PMCP

Building Stone (Sandstone) at Gata No-484,
Village-Patikala, Tehsil-Chunar,
District-Mirzapur, Uttar Pradesh.
Lease Area-0.8416 Hs. (2.34 Acre)
Scale-1:1000 Plate-7

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 2' / 1 2	Strike Line
5		Approach Road
6		Highest mRL-141
7		Lowest mRL-135
8		SandStone

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांक 859 / खनिज / सैण्ड–स्टोन / ई–निविदा सह ई–नीलामी / 2018 दिनांक 30 / 07 / 2018

लेटर आफ इन्टेंट

शासनादेश संख्या शासनादेश संख्या–3236 / 86–2017–57(सा.) / 2017 भूतत्व एवं खनिकर्म अनुभाग, लखनऊ दिनांक 12 / 12 / 2017 एवं संख्या 1012 / 86–2018–57(सामान्य) / 2017 भूतत्व एवं खनिकर्म अनुभाग, लखनऊ दिनांक 07 / 05 / 2018 के अनुपालन में विज्ञप्ति संख्या 163 / खनिज / ई–निविदा सह ई–नीलामी / 2018 दिनांक 10 / 05 / 2018 द्वारा जनपद मीरजापुर में ईमारती पत्थर सैण्ड स्टोन के रिक्त क्षेत्रों को 20 वर्षीय खनन पट्टा पर स्वीकृत किये जाने के निमित्त दिनांक 12 / 06 / 2018 से 18 / 06 / 2018 तक ई–निविदा सह ई–नीलामी आमंत्रित की गयी। ई–नीलामी की प्रक्रिया समाप्त होने के उपरान्त MSTC से प्राप्त E-mail, जिसमें क्रमांक 55 पर अंकित जनपद मीरजापुर के तहसील चुनार स्थित ग्राम पट्टीकलां के आराजी संख्या 484 रकबा 0.948 हे0 हेतु मे0 जय माँ भण्डारी स्टोन पा0 श्री गुलाब दास पुत्र श्री पारसनाथ निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर द्वारा रू0 113 प्रति घन मीटर की दर से बोली प्राप्त हुई है। शासनादेश के अनुरूप 20 वर्षीय खनन पट्टा हेतु समिति की संस्तुति दिनांक 25 / 07 / 2018 के क्रम में निम्नलिखित शर्तों के अधीन स्वीकृत किया जाता है:–

(1) प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना 10000 घन मी0 को निविदा / नीलामी की दर रूपया प्रति घन मी0 से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तद्नुसार अनुवर्ती वर्षों की नीलामी धनराशि वृद्धि की जायेगी।

(2) सफल बोलीदाता / निविदादाता, पट्टे के निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली / निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली / निविदा की सकल धनराशि का 25 प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। बयाने की धनराशि (अर्नेस्ट मनी) प्रथम किश्त में समायोजित कर ली जायेगी।

(3) पट्टे के प्रथम वर्ष की शेष किश्ते एवं अनुवर्ती वर्षों में बोली / निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली–1963 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।

(4) पट्टाधारक नियम–17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम–35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।

(5) चयनित आवेदक नियम–34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14 / 09 / 2006 सपठित अधिसूचना दिनांक 15 / 01 / 2016 तथा समय–समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।

(6) प्रत्येक पट्टाधारक द्वारा नियम–34 के अनुसार क्षेत्र के भूमि उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।

(7) लेटर आफ इन्टेन्ट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर स्थम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

(8) 1012 / 86–2018–57(सामान्य) / 2017 भूतत्व एवं खनिकर्म अनुभाग, लखनऊ दिनांक 07 / 05 / 2018 में दिये गये प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर रू0 650 / – प्रति घन मी0 प्रभावी मानी जावेगी परन्तु इस प्रक्रिया में स्वीकृत दर यदि रू0 650 / – प्रति घन मी0 से अधिक होती है तो ई–निविदा सह ई–नीलामी में स्वीकृत दर प्रभावी रहेगी।

अतः श्री गुलाब दास पुत्र श्री पारसनाथ निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर को इस आशय से प्रेषित कि उपरोक्त धनराशि MSTC में जमा कर वांछित अभिलेख एवं अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र यथाशीघ्र कार्यालय में उपलब्ध कराये जिससे खनन पट्टा स्वीकृत / निष्पादित किया जा सके।

जिलाधिकारी,
मीरजापुर।

पत्रांक व दिनांक उपरोक्त।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. अपर मुख्य सचिव, भूतत्व एवं खनिकर्म विभाग उ0प्र0 शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. प्रभागीय वनाधिकारी, मीरजापुर वन प्रभाग, मीरजापुर।
4. श्री नितिन आनन्द, शाखा प्रबन्धक, MSTC Ltd, लखनऊ।
5. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय सोनभद्र।
6. खान अधिकारी, मीरजापुर।
7. व्यापार कर अधिकारी, मीरजापुर।
8. उप जिलाधिकारी, चुनार, मीरजापुर।
9. श्री गुलाब दास पुत्र श्री पारसनाथ निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर।

जिलाधिकारी,
मीरजापुर।

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP05269940046401Q
Certificate Issued Date	:	12-Nov-2018 12:26 PM
Account Reference	:	NONACC (BK)/ upabdbk02/ MIRZAPUR/ UP-MRZ
Unique Doc. Reference	:	SUBIN-UPUPABDBK02062979338485650
Purchased by	:	JAI MAA BHANDARI STONE WORKS PROP GULAB DAS
Description of Document	:	Article 35 Lease
Property Description	:	TEHSIL: CHUNAR, VILLAGE:PATTIKALA, ARAZI NO.484,RAKBA:0.948 HECT. MIRZAPUR
Consideration Price (Rs.)	:	
First Party	:	DISTRICT MAGISTRATE MIRZAPUR
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Stamp Duty Paid By	:	JAI MAA BHANDARI STONE WORKS PROP GULAB DAS
Stamp Duty Amount(Rs.)	:	12,03,000 (Twelve Lakh Three Thousand only)

Please write or type below this line

खान अधिकारी
मीरजापुर

अपर जिलाधिकारी (वि0/रा0)/
प्रभारी अधिकारी (खनिज)/
मीरजापुर

जिलाधिकारी
मीरजापुर

0005320578

Sub-Inst./ Asstt.

उत्तर प्रदेश UTTAR PRADESH

प्रपत्र– एम.एम. 6

खनन के लिए नीलामी पट्टे का आदर्श प्रपत्र–(नियम 29)

उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 के नियम–29 के अधीन ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से जिलाधिकारी मीरजापुर द्वारा ईमारती पत्थर सैण्ड स्टोन के खनन पट्टा स्वीकृति दिनांक 30/07/2018 के क्रम में

यह अनुबन्ध आज शुक्रवार दिनांक 16.11.2018 को उत्तर प्रदेश के राज्यपाल (जिन्हे आगे "राज्य सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकिती भी समझे जायेगें), एक पक्ष और

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यदि पट्टेदार व्यक्ति विशेष हो : मे0 जय माँ स्टोन वर्क्स प्रो0 श्री गुलाब दास पुत्र श्री पारसनाथ निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर (जिन्हे आगे "नीलाम क्रेता" कहा गया है) (जिस पदावली के अन्तर्गत, यदि सन्दर्भ में ऐसा ग्राह्य हो, उक्त समस्त भागीदार उसके अपने–अपने दायाद तथा विधिक प्रतिनिधि भी समझे जायेंगे) जिस आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो उसके दायाद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेगें) दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 1963 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार जनपद के रिक्त खनन क्षेत्रों पर खनन परिहार स्वीकृत किये जाने के निमित्त नीलामी/निविदा विज्ञप्ति संख्या 163/खनिज/ई–निविदा सह ई–नीलामी/2018 दिनांक 10/05/2018 द्वारा नीलामी निविदा तिथि दिनांक 06/07/2018 को प्राप्त एवं नीलामी बोलीदाताओं में से उच्चतम नीलामी पट्टेदार/पट्टेदारों को बोली का रु. 10,71,240/– राज्य सरकार द्वारा खनन पट्टे के लिए 20 वर्ष के निमित्त एतद्धीन लिखित अनुसूची के भाग–1 में वर्णित भूमि के

खान अधिकारी
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सम्बन्ध में 0.948 हेक्टेयर के लिए स्वीकार कर लिया गया है और उसने/उन्होने प्रतिभूति स्वरूप 2,67,810/– रूपये की धनराशि राज्य सरकार के पास जमा कर दी है।

यह इसका साक्ष्य है कि इस उपस्थापन–पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिए गये पट्टेदार/पट्टेदारों की ओर से भुगतान किए जाने वाले, पालन तथा सम्पादन किए जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल मे राज्य सरकार एतद्द्वारा पट्टेदार/पट्टेदारों को निम्नलिखित प्रदान और पट्टान्तरित करता है।

ईमारती पत्थर (सैण्ड स्टोन) (यहां खनिज/खनिजों का उल्लेख किया जाये) जिन्हे आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है), की समस्त खान तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग–1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों

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तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेगें। दिनांक 16.11.2018 से 15.11.2038 वर्ष की आगामी अवधि के लिए पट्टेदार/पट्टेदारों की एतद्द्वारा दिए गए और पदान्तरित ऐसे भू–गृहादि धारण करने लगे, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग–2 में उल्लिखित स्वामियों का भुगतान उसमें निर्दिष्ट भिन्न–भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्द्वारा राज्य सरकार के साथ प्रसंविदा करता है/करते हैं, और राज्य सरकार एतद्द्वारा पट्टेदार/पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्द्वारा इसके साथ दिए गए पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग–3 में अभिव्यक्ति है।

खान अधिकारी
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BG 330595

(ऊपर अभिदिष्ट अनुसूची)

भाग–1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भू–खण्ड, जो जिला मीरजापुर की तहसील चुनार, थाना अहरौरा के अन्तर्गत परगना अहरौरा में स्थान ग्राम पट्टीकलां पर (क्षेत्र तथा क्षेत्रों का विवरण) स्थित है और उसकी भू–कर सर्वेक्षण संख्यायें 484 हैं तथा जिसमें 0.948 हे0 (2.34 एकड़) क्षेत्रफल है, और जिसका चित्रण इसमें संलग्न नक्शे में किया गया है और उसे रंजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं :

उत्तर में आराजी संख्या 484 का शेष भाग

दक्षिण में आराजी संख्या 484 का शेष भाग

पूर्व में आराजी संख्या 484 का शेष भाग बाद इन्टर लाकिंग रोड तथा

पश्चिम में अब्दुल हमीद के पक्ष में स्वीकृत खनन पट्टा

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उत्तर प्रदेश UTTAR PRADESH

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	अक्षांश (Latitude) व देशान्तर (Longitude)		
	'N' Pillar		'E' Pillar
A	25°00' 23.886"	A	83°01' 17.184"
B	25°00' 25.038"	B	83°01' 23.25"
C	25°00' 22.356"	C	83°01' 24.078"
D	25°00' 20.922"	D	83°01' 18.528"

और जिसे एतद्द्वारा "उक्त भू–खण्ड" कहा गया है।

खान अधिकारी
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भाग–2

इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि : (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिए गये क्षेत्र में उसके/उनके द्वारा हटाये गये उप खनिज के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा/करेगें

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उत्तर प्रदेश UTTAR PRADESH

BG 330598

(चतुर्थ अनुसूची)

जमा की गयी ई–निविदा/ई–नीलाम की धनराशि जमा की अनुसूची

{नियम–27(3)}

क्र. सं.	वर्ष	कुल धनराशि	प्रथम किश्त	द्वितीय किश्त	तृतीय किश्त	चतुर्थ किश्त
1.	1st Year	10,71,240	जमा है।	2,67,810 Dt. 01.01.2019	2,67,810 Dt. 01.04.2019	2,67,810 Dt. 01.07.2019
2.	2nd Year	11,78,364	2,94,591 Dt. 01.10.2019	2,94,591 Dt. 01.01.2020	2,94,591 Dt. 01.04.2020	2,94,591 Dt. 01.07.2020
3.	3rd Year	12,96,201	3,24,151 Dt. 01.10.2020	3,24,150 Dt. 01.01.2021	3,24,150 Dt. 01.04.2021	3,24,150 Dt. 01.07.2021
4.	4th Year	14,25,821	3,56,456 Dt. 01.10.2021	3,56,455 Dt. 01.01.2022	3,56,455 Dt. 01.04.2022	3,56,455 Dt. 01.07.2022
5.	5th Year	15,68,403	3,92,101 Dt. 01.10.2022	3,92,101 Dt. 01.01.2023	3,92,101 Dt. 01.04.2023	3,92,100 Dt. 01.07.2023
6.	6th Year	17,25,243	4,31,311 Dt. 01.10.2023	4,31,311 Dt. 01.01.2024	4,31,311 Dt. 01.04.2024	4,31,310 Dt. 01.07.2024

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7.	7th Year	18,97,768	4,74,442 Dt. 01.10.2024	4,74,442 Dt. 01.01.2025	4,74,442 Dt. 01.04.2025	4,74,442 Dt. 01.07.2025
8.	8th Year	20,87,544	5,21,886 Dt. 01.10.2025	5,21,886 Dt. 01.01.2026	5,21,886 Dt. 01.04.2026	5,21,886 Dt. 01.07.2025
9.	9th Year	22,96,299	5,74,075 Dt. 01.10.2025	5,74,075 Dt. 01.01.2026	5,74,075 Dt. 01.04.2026	5,74,074 Dt. 01.07.2026
10.	10th year	25,25,928	6,31,482 Dt. 01.10.2026	6,31,482 Dt. 01.01.2027	6,31,482 Dt. 01.04.2027	6,31,482 Dt. 01.07.2027
11.	11th year	27,78,521	6,94,631 Dt. 01.10.2027	6,94,630 Dt. 01.01.2028	6,94,630 Dt. 01.04.2028	6,94,630 Dt. 01.07.2028
12.	12th Year	30,56,373	7,64,094 Dt. 01.10.2028	7,64,093 Dt. 01.01.2029	7,64,093 Dt. 01.04.2029	7,64,093 Dt. 01.07.2029
13.	13th Year	33,62,011	8,40,503 Dt. 01.10.2029	8,40,503 Dt. 01.01.2030	8,40,503 Dt. 01.04.2030	8,40,502 Dt. 01.07.2030
14.	14th Year	36,98,212	9,24,553 Dt. 01.10.2030	9,24,553 Dt. 01.01.2031	9,24,553 Dt. 01.04.2031	9,24,553 Dt. 01.07.2031
15.	15th Year	40,68,033	10,17,009 Dt. 01.10.2031	10,17,008 Dt. 01.01.2032	10,17,008 Dt. 01.04.2032	10,17,008 Dt. 01.07.2032
16.	16th Year	44,74,836	11,18,709 Dt. 01.10.2032	11,18,709 Dt. 01.01.2033	11,18,709 Dt. 01.04.2033	11,18,709 Dt. 01.07.2033
17.	17th Year	49,22,319	12,30,580 Dt. 01.10.2033	12,30,580 Dt. 01.01.2034	12,30,580 Dt. 01.04.2034	12,30,579 Dt. 01.07.2034

खान अधिकारी
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18.	18th Year	54,14,551	13,53,638 Dt. 01.10.2034	13,53,638 Dt. 01.01.2035	13,53,638 Dt. 01.04.2035	13,53,637 Dt. 01.07.2035
19.	19th Year	59,56,006	14,89,002 Dt. 01.10.2035	14,89,002 Dt. 01.01.2036	14,89,001 Dt. 01.04.2036	14,89,001 Dt. 01.07.2036
20.	20th Year	65,51,607	16,37,902 Dt. 01.10.2036	16,37,902 Dt. 01.01.2037	16,37,902 Dt. 01.04.2037	16,37,901 Dt. 01.07.2037

स्वामित्व कटौती आदि से मुक्त होगा : (2) (इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को 0853– अलौह खनन तथा धातुकर्म उद्योग–102–खनिज रियायत शुल्क किराया और स्वत्व शुल्क, 01–खनिज रियायत शुल्क किराया और स्वत्व शुल्क सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।)

उक्त स्वामित्वों के संगणन करने के प्रयोजनों के लिये पट्टेदार खान से संग्रह किये गये खनिज/खनिजों का और उसको/उनको भेजनें की रीति का सही–सही लेखा रखेगा, जिसमें वह परिवहन की प्रणाली, वाहन की निबन्धन संख्या, वाहन के प्रभारी व्यक्ति,

खान अधिकारी
मीरजापुर

अपर जिलाधिकारी (वि0/रा0)
प्रभारी अधिकारी (खनिज)/
मीरजापुर

उत्तर प्रदेश UTTAR PRADESH BG 330644

वाहन द्वारा परिवहन किये खनिज/खनिजों का विवरण और परिणाम का उल्लेख करेगा, जो परिवहन पास प्रपत्र जारी करेगा और ऐसे अन्य विवरणों का उल्लेख करेगा, राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करे। नियम–66 के अधीन प्राधिकृत अधिकारी या ऐसे अन्य अधिकारी जिन्हे राज्य सरकार नियमावली के अधीन समय–समय पर प्राधिकृत करें, स्टाक में रखें गये और निर्यात किये जाने वाले या प्रपत्र एम0एम0–11 में उल्लिखित खनिज/खनिजों का लेखा उसके/उनके भार का परिणाम की जाँच कर सकता है। पट्टेदार प्रतिवर्ष जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय, के क्षेत्रिय कार्यालय को पूर्ववती तिमाही के पन्द्रह दिनों के भीतर जुलाई, अक्टूबर, जनवरी और अप्रैल में प्रपत्र एम0एम0–12 में तिमाही विवरणी प्रस्तुत करेगा और यदि विवरणी नियत समय के भीतर प्रस्तुत नहीं की जाती है तो पट्टेदार चूक के प्रत्येक अवसर पर 2000/–(दो हजार रूपये) की धनराशि का भुगतान करेगा।

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : (3) यदि किसी उपस्थापन–पत्र (presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को

खान अधिकारी
मीरजापुर

उपजिलाधिकारी (वि0/रा0)
प्रभारी अधिकारी (खनिज)/
मीरजापुर

भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये

ONE THOUSAND RUPEES

रु.1000

Rs.1000

INDIA

उत्तर प्रदेश UTTAR PRADESH

BG 330658

इनके साक्ष्य के रूप में यह उपस्थापन–पत्र एतद्धीन आई हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से

1– श्री आर० बी० सिंह खान अधिकारी मीरजापुर

2– श्री मनोज कुमार वरिष्ठ लिपिक

3– श्रीमती अर्चना चौधरी खनिज लिपिक

खान अधिकारी
मीरजापुर

की उपस्थिति में जिलाधिकारी मीरजापुर द्वारा हस्ताक्षरित

1– सिद्धनाथ पुत्र चौथी राम नि० मु० कोहरान थाना अहरौरा

2– लाल बिहारी यादव पुत्र बिज यादव नि० मु० पड़ैयी थाना पड़ अहरौरा

की उपस्थिति में पट्टेदार हस्ताक्षरित।

खान अधिकारी
मीरजापुर

अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी (खनिज)/
मीरजापुर

जिलाधिकारी
मीरजापुर

भारत सरकार
Government of India

Gopal
जन्म तिथि/ DOB: 23/07/1967
पुरुष/ MALE

[redacted]

मेरा आधार, मेरी पहचान

[redacted]

आधार

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता:
आत्मज: पारस नाथ, वार्ड, न, 19,
कोईरान बाजार, अहरौरा, मिर्ज़ापुर,
उत्तर प्रदेश - 231301

Address:
S/O: Paras Nath, ward, no. 19,
koiran bajar, Ahraura, Mirzapur,
Uttar Pradesh - 231301

[redacted]

1947
help@uidai.gov.in
www.uidai.gov.in

सीमांकन आख्या

मे0 जय माँ भण्डारी स्टोन वर्क्स श्री गुलाब दास पुत्र श्री पारसनाथ पता–वार्ड सं0 19 कोईरान बाजार, अहरौरा चुनार, जनपद मीरजापुर के पक्ष में जनपद–मीरजापुर की तहसील चुनार स्थित ग्राम–पट्टीकलां की आराजी सं0–484 रकबा 0.948 हे0 क्षेत्र में उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी, बोल्डर, पटिया) का खनन पट्टा दिनांक 16.11.2018 से 20 वर्ष की अवधि हेतु स्वीकृत/ निष्पादित है।

आज दिनांक 13/05/2025 को उक्त खनन पट्टा क्षेत्र में पूर्व में सीमांकित स्थापित पिलर के आधार पर सीमांकन कार्य पट्टाधारक/पट्टाधारक के प्रतिनिधि ...गुलाब..... ..... की उपस्थिति में किया गया। उल्लेखनीय है कि उक्त खनन क्षेत्र को परिहार पर व्यवस्थित किये जाने हेतु तत्रागय विज्ञप्ति जारी की गयी थी, तत्समय विज्ञप्ति मे मात्र जनपद–मीरजापुर की तहसील चुनार स्थित ग्राम–पट्टीकलां की आराजी सं0–484 रकबा 0.948 हे0 ही उल्लिखित था। पूर्व में उक्त क्षेत्र के लिए जनपद स्तर पर DEIAA द्वारा निर्गत की गयी पर्यावरण स्वच्छता प्रमाण पत्र के समय जियोकोआर्डिनेट्स का आकलन जिन instrument (उपकरण) के माध्यम से किया गया था जिसमें भू–निर्देशांक कमशः A-25°00'23.886"N 83°01'17.184"E, B-25°00'25.038"N 83°01'23.25"E, C-25°00'22.356"N 83°01'24.078"E, D-25°00'21.922"N 83°01'18.528"E उल्लिखित है। उक्त भू–निर्देशांक को आधार मानकर खनन पट्टा विलेख में स्वीकृत राजस्व भू–मानचित्र पर चिन्हित खनन क्षेत्र की स्थलीय जॉच किये जाने पर भिन्नता पायी गयी, मौके पर पाया गया कि DEIAA में उल्लिखित उक्त भू–निर्देशांक को चिन्हित करने पर पाया गया कि पिलर सं0–A व D का भू–निर्देशांक ग्राम पट्टीकलां के आ0सं0 485 एवं 486 में श्री अब्दुल हमीद के पक्ष में स्वीकृत/निष्पादित खनन पट्टा तथा पिलर सं0– C का भू–निर्देशांक ग्राम पट्टीकलां के आ0सं0 484 में श्री अभय कुमार सिंह के पक्ष मे स्वीकृत/निष्पादित खनन पट्टा क्षेत्र पर जा रहा था, जिसके दृष्टिगत उक्त क्षेत्र के जियोकोआर्डिनेट्स को संशोधित (शुद्ध) कर दिया गया है, जिसें वर्तमान में SEIAA लखनऊ द्वारा दिनांक 02.09.2024 को जिला सर्वेक्षण रिपोर्ट में अनुमोदन किया गया है। खनन पट्टा विलेख के साथ संलग्न राजस्व भू–मानचित्र पर चिन्हित खनन क्षेत्र को आधार लेकर SDC कमेटी द्वारा स्थलीय निरीक्षण के दौरान खनन पट्टा क्षेत्र में पूर्व से स्थापित पिलर का पुनः Handy GPS instrument (उपकरण) से जियो कोआर्डिनेट्स लिया गया जिसमें instrument(उपकरण) के परिवर्तन के कारण जियोकोआर्डिनेट्स में आंशिक/पूर्ण भिन्नता आयी है, जिसे वर्तमान में SEIAA लखनऊ द्वारा दिनांक 02.09.2024 को जिला सर्वेक्षण रिपोर्ट का अनुमोदन किया गया है। उक्त खनन क्षेत्र वर्तमान में अनुमोदित जिला सर्वेक्षण रिपोर्ट में अंकित जियोकोआर्डिनेट्स के अन्तर्गत ही संचालित है। संशोधित अक्षांश/ देशान्तर निम्नानुसार है :–

क्र0सं0	सीमा स्तम्भ	अक्षांश	देशान्तर
पूर्व में इ0सं0 में उल्लिखित जियो–कोआर्डिनेट (संलग्न गूगल अर्थ इमेज में पीले रंग से चिन्हित)			
1	A	25°00'23.886"N	83°01'17.184"E
2	B	25°00'25.038"N	83°01'23.25"E
3	C	25°00'22.356"N	83°01'24.078"E
4	D	25°00'21.922"N	83°01'18.528"E
जनपद की अनुमोदित जिला सर्वेक्षण रिपोर्ट में अंकित भू–निर्देशांक (संलग्न गूगल अर्थ इमेज में लाल रंग से चिन्हित)			
1	A	*25° 0'24.13"N*	*83° 1'17.73"E*
2	B	*25° 0'25.66"N*	*83° 1'21.90"E*
3	C	*25° 0'23.97"N*	*83° 1'23.55"E*
4	D	*25° 0'22.01"N*	*83° 1'18.86"E*

सीमांकित क्षेत्र का चौहद्दी

उत्तर– आ0सं0 484 का शेष भाग
दक्षिण– आ0सं0 484 में स्वीकृत खनन पट्टा क्षेत्र श्री अभय कुमार सिंह
पूरब – आ0सं0 484 का शेष भाग
पश्चिम– अब्दुल हमीद के पक्ष में स्वीकृत खनन पट्टा

खनन पट्टाधारक/प्रतिनिधि
हस्ताक्षर

लक्ष्मी कान्त यादव (मानचित्रकार)
मानचित्रकार
कचहरी कार्यालय, मीरजापुर

वी0 के0 गौतम (खा)
खान निरीक्षक
मीरजापुर

14/5/25
जिला अधिकारी
मीरजापुर

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सीमांकन आख्या

मे0 जय माँ भण्डारी स्टोन प्रो0 श्री गुलाब दास पुत्र श्री पारसनाथ नि0 कोईरान बाजार, अहरौरा तहसील घुनार जनपद मीरजापुर के पक्ष में जनपद मीरजापुर की तहसील घुनार स्थित ग्राम पट्टीकलां की आराजी सं0 484 रकबा 0.948 हे0 (2.34 एकड) क्षेत्र पर उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/ पटिया) का खनन पट्टा दिनांक 16.11.2018 से 20 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है।

आज दिनांक 05/12/23 को उक्त खनन पट्टा क्षेत्र में पूर्व में सीमांकित स्थापित पिलर के आधार पर सीमांकन कार्य पट्टाधारक/पट्टाधारक के प्रतिनिधि ..... की उपस्थिति में किया गया। स्वीकृत एवं सीमाबन्धित खनन क्षेत्र को मानचित्र में लाल रंग से रंजित कर दर्शाया गया है। स्वीकृत क्षेत्र के सीमास्तम्भों क्रमशः **A,B,C,D,A** को मौके पर चिन्हित कर पट्टाधारक/पट्टाधारक के प्रतिनिधि को बता दिया गया। सीमांकन कार्य से पट्टाधारक/पट्टाधारक के प्रतिनिधि संतुष्ट एवं सहमत है। मौके पर उपस्थित पट्टेधारक/पट्टेधारक के प्रतिनिधि को चिन्हित सीमास्तम्भों को पक्का स्थायी निर्माण करवाकर फोटो सहित सात दिवस के भीतर कार्यालय में सूचित करने हेतु निर्देशित किया गया। मौके पर सीमांकित सीमास्तम्भों का GPS भू-निर्देशांक लिया गया है जिसका विवरण निम्नवत् है:-

क्र0सं0	सीमा स्तम्भ	अक्षांश	देशान्तर
1	A	25° 0'24.13"N	83° 1'17.73"E
2	B	25° 0'25.66"N	83° 1'21.90"E
3	C	25° 0'23.97"N	83° 1'23.55"E
4	D	25° 0'22.01"N	83° 1'18.86"E

सीमांकित क्षेत्र का चौहद्दी

उत्तर- आ0सं0 484 का शेष भाग

दक्षिण- आ0सं0 484 में स्वीकृत खनन पट्टा क्षेत्र श्री अभय कुमार सिंह

पूरब - आ0सं0 484 का शेष भाग

पश्चिम- अब्दुल हमीद के पक्ष में स्वीकृत खनन पट्टा

खनन पट्टाधारक/प्रतिनिधि
हस्ताक्षर

Laxmi Kant
(भाग लिया था)
लक्ष्मी कान्त यादव
भूतत्वविज्ञकार
क्षेत्रीय कार्यालय, मीरजापुर

5/12/2023
(शैलेन्द्र सिंह)
क्षेत्र खान अधिकारी
मीरजापुर

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CONSENT LETTER FROM APPLICANT

I, Gulab Das S/o Shri Paras Nath Prop. Of M/s Jai Maa Bhandari Stone Works, Add.-Koiran Bazar, Ahraura, Tehsil-Chunar, District-Mirzapur U.P., hereby authorize Akshita Pandey, Registration No. RQP/UPDGM/No.023/Year 2021, Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur. to prepare the Mining Plan Under Rule of Uttar Pradesh Miner Mineral (Concession) Rules, 2021 in respect of Building Stone (Sandstone) Mine for an area of **0.948 Ha (2.34 Acre) at Gata No.-948, Village-Pattikala, Tehsil-Chunar, District-Mirzapur, State-Uttar Pradesh.**

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address. The mine plan in respect of above area has been prepared Akshita Pandey, I request to make further correspondence regarding the modification if any in mining plan with the said recognized person on his following address:

Prepared By

Akshita Pandey

Registration No. RQP/UPDGM/No.023/Year 2021,

Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur.

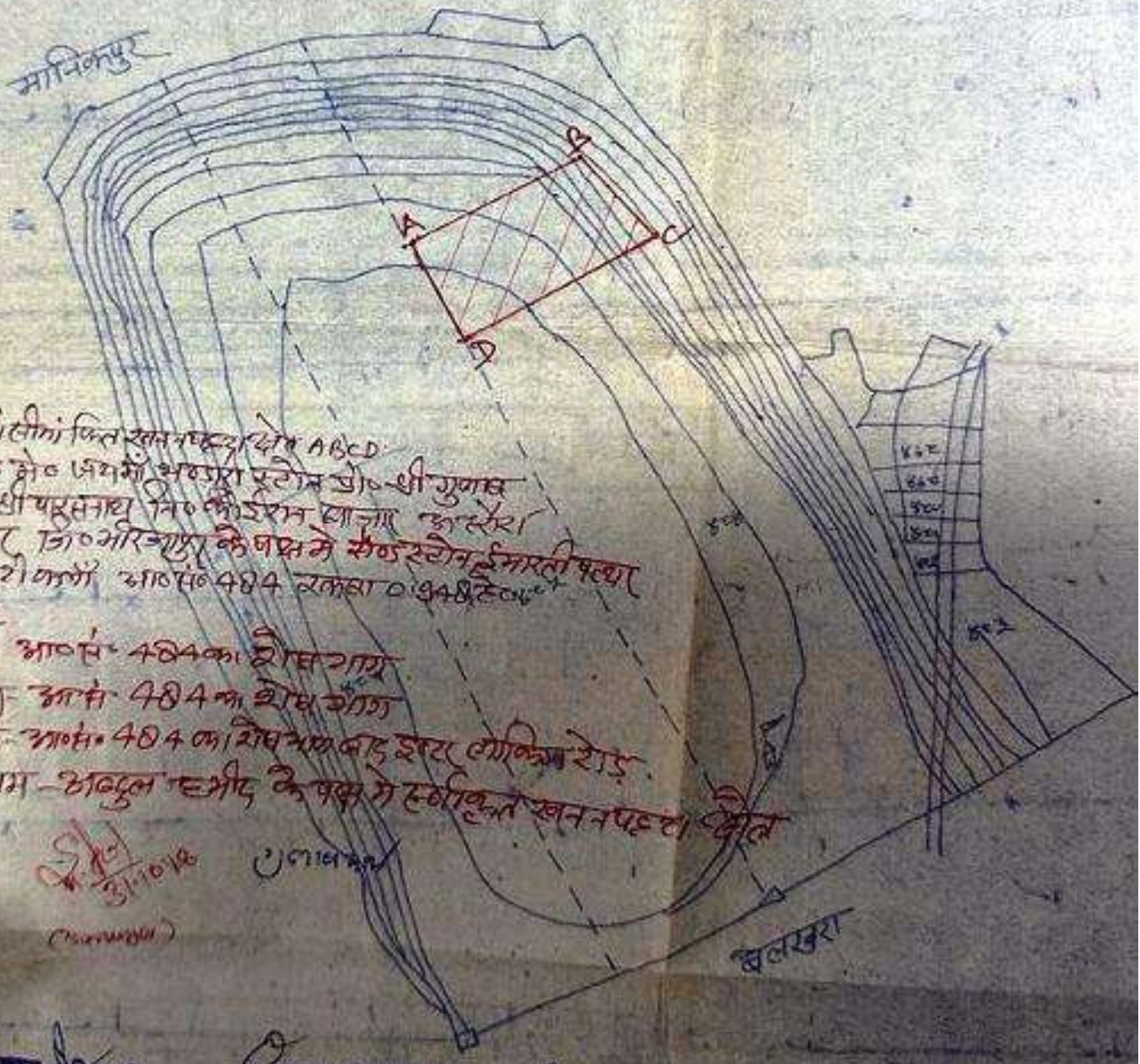
I hereby undertake that all the modifications so made in mine plan by the Recognized Person may be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respect. I have understood the content of this mine plan and agree to implement the same.

Date:22-12-2023

Place: Mirzapur

(Gulab Das)

भू-मानचित्र आंशिक
ग्राम - पटरी कलाँ
परगना - अहरौरा
तहसील - चुनार
जिला - मीरजापुर
पैमाना 16" = 1 मील



□ - खींचित रंगलीला चित्र खनन पट्टा क्षेत्र ABCD
पट्टाधारक श्री० अवधेश प्रताप सिंह पुत्र श्री० श्री गुलाब
सिंह पुत्र श्री यदुनाथ निवासी ईसम बाजार अहरौरा
तहसील चुनार जिला मीरजापुर के पक्ष में सैण्डस्टोन इमारती पत्थर
ग्राम-पटरी कलाँ आ०सं० 484 रकबा 0.948 हे०मे०
चौहद्दी
उत्तर- आ०सं० 484 का शेष गाटा
दक्षिण- आ०सं० 484 का शेष भाग
पूरब- आ०सं० 484 का शेष भाग तथा इसर लोनिया रोड
पश्चिम - अब्दुल समद के पक्ष में स्वीकृत खनन पट्टा क्षेत्र

खान अधिकारी
मीरजापुर

सहा० निदेशक (वि०/रा०)
प्रभारी अधिकारी (खनिज)/
मीरजापुर

जिलाधिकारी
मीरजापुर

Form-B

DIRECTORATE OF GEOLOGY AND MINING, UP

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

AKSHITA PANDEY D/o **SHRI AJAY NARAYAN PANDEY**

R/o- Main Road, Opp. U.B.I. Shahganj, Jaunpur.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by RECOGNISED as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963

1. His registration number is **RQP/UPDGM/No.** 023 /Year 2021
2. This recognition is valid for a period of 05 years from 30-12-2021 to 29-12-2026.
3. His office address is Main Road, Opp. U.B.I. Shahganj, Jaunpur.
4. His mail ID-akshita93@gmail.com
5. Contact No.-9084059228
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.

Specimen Signature of RQP

Place: Lucknow
Date: 30-12-2021

(Dr. Roshan Jacob)
Director

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)

To,

The PROJECT PROPONENT

GULAB DAS

R/O WARD NO.- 19, KOIRAN BAJAR, AHRAURA, TEHSIL- CHUNAR, DISTRICT- MIRZAPUR, UTTAR PRADESH -231301

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/428353/2023 dated 06 May 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001UP172453**
2.	**File No.**	7854-7233
3.	**Project Type**	New
4.	**Category**	B
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	"Building stone (Sandstone)" Mine at Gata No.- 997 Mi, lease area- 3.237 ha, Village– Sindhora, Tehsil- Sadar, District– Mirzapur, Uttar Pradesh developed by M/s Jai Maa Bhandari Stone Works (Shri Gulab Das)
7.	**Name of Company/Organization**	GULAB DAS
8.	**Location of Project**	UTTAR PRADESH
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 09/10/2023

(e-signed)
Ajay Kumar Sharma
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/428353/2023 & SEIAA, U.P File no-7854/7233

Sub: Environmental Clearance for Proposed Building Stone (Sandstone) Mine at Gata no.- 997Mi, Village– Sindhora, Tehsil- Sadar, District- Mirzapur, Uttar Pradesh, (Leased lease Area: - 3.237 ha.), M/s Jai Maa Bhandari Stone Works.

Dear Sir,

This is with reference to your application / letter dated 27-08-2022, 16-09-2022, 06-05-2023, 05-06-2023 above mentioned subject. The matter was considered by 760th SEAC in meeting held on 06-06-2023 and 743th SEIAA in meeting held on 16-06-2023 & 758th SEIAA in meeting held on 19-09-2023.

A presentation was made by the project proponent along with their consultant M/s AWS Envirotech (OPC) Pvt. Ltd to SEAC on 06-06-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone (Sandstone) Mine at Gata no.- 997Mi, Village– Sindhora, Tehsil- Sadar, District- Mirzapur, Uttar Pradesh, (Leased lease Area: - 3.237 ha.), M/s Jai Maa Bhandari Stone Works.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 256/Parya/SEIAA/7233/2022, dated 09/11/2022.
3. The Public Hearing was organized on 15/03/2023. Final EIA Report was submitted by the Project Proponent on 06/05/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/428353/2023
2.	File No. allotted by SEIAA, UP	7854/7233
3.	Name of Proponent	M/s Jai Maa Bhandari Stone Works (Shri Gulab Das)
4.	Full correspondence address of proponent and E-mail Id	R/o-Ward No.- 19, Koiran Bazar, Ahraura, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh
		E-mail Id- gulabdas5418@gmail.com
5.	Name of Project	Building Stone (Sandstone) Mine from, Gata no.- 997 Mi, Village – Sindhora, Tehsil- Sadar, District- Mirzapur, Uttar Pradesh developed by M/s Jai Maa Bhandari Stone Works (Shri Gulab Das)
6.	Project Location (Plot.Khasra/Gata No.)	Gata no.-997Mi, Village – Sindhora, Tehsil- Sadar, District- Mirzapur, Uttar Pradesh
7.	Name of River	NA
8.	Name of Village	Sindhora
9.	Tehsil	Sadar
10.	District	Mirzapur
11.	Name of Minor Mineral	Building Stone
12.	Sanctioned Lease Area (in Ha.)	3.237 ha.

<table>
<tr><td>13.</td><td>Max. & Min mRL within lease area</td><td colspan="3">Highest mRL is 110.20 & Lowest is 103.80 mRL</td></tr>
<tr><td>14.</td><td>Pillar Coordinates (Verified by DMO)</td><td colspan="3">Coordinates of the sanctioned lease area
<table>
<tr><td>Pillars</td><td>N</td><td>E</td></tr>
<tr><td>A</td><td>25° 05'24.70"N</td><td>82°48'23.74"E</td></tr>
<tr><td>B</td><td>25° 05'23.79"N</td><td>82°48'35.47"E</td></tr>
<tr><td>C</td><td>25° 05'20.40"N</td><td>82°48'35.28"E</td></tr>
<tr><td>D</td><td>25° 05'21.03"N</td><td>82°48'25.80"E</td></tr>
</table></td></tr>
<tr><td>15.</td><td>Total Geological Reserves</td><td colspan="3">1,116,255 m^3</td></tr>
<tr><td>16.</td><td>Total Mineable Reserve (as per Approved Mine Plan)</td><td colspan="3">5,46,642 m^3</td></tr>
<tr><td>17.</td><td>Total Proposed Production</td><td colspan="3">4,85,550 m^3 (in 5 years)</td></tr>
<tr><td>18.</td><td>Proposed Production/year</td><td colspan="3">97,110 m^3/Year</td></tr>
<tr><td>19.</td><td>Sanctioned Period of Mine lease</td><td colspan="3">10 Years</td></tr>
<tr><td>20.</td><td>Method of Mining</td><td colspan="3">Opencast, Semi-Mechanized</td></tr>
<tr><td>21.</td><td>Working hours/day</td><td colspan="3">8</td></tr>
<tr><td>22.</td><td>No. of worker</td><td colspan="3">52</td></tr>
<tr><td>23.</td><td>Type of Land</td><td colspan="3">Govt. land</td></tr>
<tr><td>24.</td><td>Ultimate of Depth of Mining</td><td colspan="3">Upto 80 mRL</td></tr>
<tr><td>25.</td><td>Nearest metalled road from site</td><td colspan="3">500 m</td></tr>
<tr><td rowspan="6">26.</td><td rowspan="6">Water Requirement</td><td>PURPOSE</td><td colspan="2">REQUIREMENT (KLD)</td></tr>
<tr><td>Drinking</td><td colspan="2">0.52 KLD</td></tr>
<tr><td>Suppression of dust</td><td colspan="2">2.00 KLD</td></tr>
<tr><td>Plantation</td><td colspan="2">0.60 KLD</td></tr>
<tr><td>Others (if any)</td><td colspan="2">-</td></tr>
<tr><td>Total</td><td colspan="2">3.12 KLD</td></tr>
<tr><td>27.</td><td>Name of QCI Accredited Consultant with QCI No and period of validity.</td><td colspan="3">AWS Envirotech (OPC) Pvt. Ltd.
Certificate no. NABET/EIA/2225/IA 0097(Rev.01)
Valid Till July 14, 2025</td></tr>
<tr><td>28.</td><td>Any litigation pending against the project or land in any court</td><td colspan="3">No</td></tr>
<tr><td>29.</td><td>Details of 500 m Cluster Certificate verified by Mining Officer</td><td colspan="3">vide letter no. 1082/khanij/2022-23
Dated on- 18.07.2022</td></tr>
<tr><td>30.</td><td>Details of Lease Area in approved DSR</td><td colspan="3">In approved DSR at page no. 31- Sl. No. 23</td></tr>
<tr><td>31.</td><td>Proposed CER cost</td><td colspan="3">Rs. 1.6 Lakhs/Year</td></tr>
<tr><td>32.</td><td>Proposed EMP cost</td><td colspan="3">EMP Cost is Rs. 6.5 Lakhs (as capital cost) and
Rs. 4.5 lakhs per annum (as recurring cost)</td></tr>
<tr><td>33.</td><td>Distance of Haul Road</td><td colspan="3">500 m</td></tr>
<tr><td>34.</td><td>No. of Trees to be Planted</td><td colspan="3">300</td></tr>
</table>

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.

9. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 06-06-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 16-06-2023 & 19-09-2023 and decided to grant the Environmental Clearance to the title project for collection of 97,110 m^3/Year for lease area of 3.237 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. Validity period of this EC is 3 months from the date of issue as the LoI has been issued for a period of 3 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.

7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 4,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 20 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
16. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P

21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
29. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
30. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the concerning department.
31. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
32. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
33. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
34. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
35. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
36. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
37. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
38. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.

39. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
40. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
41. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
42. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
43. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
44. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
45. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
46. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
47. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
48. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
49. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
50. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
51. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
52. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling

of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.

53. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
54. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
55. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
56. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
57. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
58. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
59. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
60. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
61. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35^{o}. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
62. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
63. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
64. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out

by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.

65. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
66. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
67. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
68. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
69. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
70. Project Proponent shall explore the possibility of using solar energy where ever possible.
71. Commitment towards CER has to be followed strictly.
72. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
73. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
74. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Mirzapur.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

MINING PLAN

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Rule(s) 34(2) of U.P. Minor Mineral Concession Rule 1963)

Of

BUILDING STONE (SANDSTONE)

Gata No.-997 Mi, Village-Sindhora, Tehsil-Sadar, District-Mirzapur, State-Uttar Pradesh.

Lease Area- 3.237 Ha
Proposed Quantity per Year -97110 Cum

Mine Plan for 5 Year

APPLICANT

M/s Jai Maa Bhandari Stone Works,
Shri Gulab Das,
Add. Ward No.-19, Koiran Bajar, Ahraura,
Chunar, Mirzapur, Uttar Pradesh.

PREPARED BY.

Digitally signed by SATISH KUMAR SINGH
Date: 2022.08.02 16:07:10

Akshita Pandey,
Regt No. RQP/UPDGM/No.023/Year 2021,
Add.-Main Road, Opp. U.B.I.,
Shahganj, Jaunpur.

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INTRODUCTION

Applicants **M/s Jai Maa Bhandari Stone Works, Shri Gulab Das, Add. Ward No.-19, Koiran Bajar, Ahraura, Chunar, Mirzapur, Uttar Pradesh** applied for the lease for the extraction of Building Stone (Sandstone) Mine for an area of **3.237 Ha at Gata No.-997 Mi, Village-Sindhora, Tehsil-Sadar, District-Mirzapur, State-Uttar Pradesh** and the Mining Lease is granted in favor of above-said applicant for 10 years as per **LOI No-914/Khanij/Sand-stone/E-Nivida Sah E-Neelami/2022 dated 04/07/2022,** under **G.O. 2169/86-2019-57 (Sa.)/2017 T.C.-1 Bhutatva Evum Khanikarma Anubhag, Govt. of U.P. dated 09/10/2019 mentioned in U.P. Minor Mineral (Concession) Rule 1963.**

The project proponent is a private individual and the project is a newly proposed Sandstone quarry. The main objective to be pursued by the applicant is to carry the business of operating and working on mines and quarries.

Stone Aggregation is a key ingredient for the construction of infrastructure projects which is a specialized job involving high degree of safety and statutory compliance besides being carried out by qualified mining personnel.

As per LOI year wise quantity of lease area is **97110 Cum**. Hence, the Mining Plan with Progressive Mine Closure Plan is being submitted under rules 34 (2) of U.P. Minor Mineral (Concession) Rules1963.

Most of the prehistoric monuments are built with natural stones as they remain stable with time. Before the advent of concrete, stones were highly preferred for heavy engineering works like bridge piers, harbour walls, seaside walls, and for facing works. Stones for construction purposes are obtained by quarrying from solid massive rocks. The stones used for masonry construction should be hard, durable, tough, and should be free from weathered soft patches of material, cracks, and other defects that are responsible for the reduction of strength and durability.

Note: Purpose of mineral excavation is sale of material in the open market.

CHAPTER-1 GENERAL:

i.	**Name of the Applicant with address**	M/s Jai Maa Bhandari Stone Works, Shri Gulab Das, Add. Ward No.-19, Koiran Bajar, Ahraura, Chunar, Mirzapur, Uttar Pradesh.
ii.	**Status of the applicant**	Firm
Iii.	**Mineral Which Are Occurring In The Area & Which Applicant Intends To Mine**	Building Stone (Sandstone)
iv.	**Period for which the mining lease is granted**	Ten Years
v.	**Name of the RQP preparing the mining plan (Address, Registration No., Valid Upto)**	Akshita Pandey Registration No. RQP/UPDGM/No.023/Year 2021, Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur.
vi.	**Name of the prospecting agency**	No prospecting agency was engaged as such. The prospecting of the deposit has been done by the joint visit of mine planner and surveyor.
Vii.	**LOI No.**	LOI No-914/Khanij/Sand-stone/E-Nivida Sah E-Neelami/2020 dated 04/07/2022
Viii	**Rule No.-**	U.P. Minor Mineral (Concession) Rule 1963.
iX	**G.O. No. and Date**	G.O. 2169/86-2019-57 (Sa.)/2017 T.C.-1 Bhutatva Evum Khanikarma Anubhag, Govt. of U.P. dated 09/10/2019

CHAPTER-2 LOCATION:

a).	**Details of area with location maps**	Location Map is attached as Plate No.-1
	District and State	Mirzapur, Uttar Pradesh.
	Tehsil	Sadar
	Village	Sindhora
	Gata/ Arazi/ Khasra/ Plot No.	997 Mi
	Area (Hectares)	3.237
	Whether the area is in forest (Please specify whether protected reserved etc.)	No
	Existence of public road / railway line, if any nearby and approximate distance	Sindhora village is located in Mirzapur Tehsil of Mirzapur district in Uttar Pradesh, India. It is situated 26km away from Mirzapur, which is both district & sub-district headquarter of Sindhora village. • All distance measured in aerial distance.
	Latitude and Longitude	The GPS reading of all corner pillars is given below.
	Land Use Pattern	The area exhibits stony, isolated hillock topography. It falls under barren land.
b)	Attach a general location map and vicinity map showing area boundaries and existing proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. (Plate No. 1&2)	

Pillar	Latitude	Longitude
A	25°05'24.70"N	82°48'23.74"E
B	25°05'23.79"N	82°48'35.47"E
C	25°05'20.40"N	82°48'35.28"E
D	25°05'21.03"N	82°48'25.80"E

Lease area on cadastral map is shown in Plate No.3. Key Plan Buffer Zone showing 5 Km radius area along the periphery of lease in Survey of India Google image is shown in Plate No.2 & 3. Surface Plan is attached as Plate No.5.

CHAPTER-3.0 GEOLOGY AND EXPLORATION:

3 a) Describe briefly the general topography explaining whether it is a plain land or a hilly area and local geology of the mineral deposit within the leasehold.

3a. 1 PHYSIOGRAPHY and Geomorphology:

The district is characterized with hard rock as well as alluvial formations and table land topographic features. Hard rock area comprising Marihan, Rajgarh and Halia blocks reflects the uneven plains and dotted with hillocks. Geomorphologically, the district can be divided into two distinct units; 1. Residual hills / Table lands and 2.Marginal Alluvial Plain. River Ganga is flowing from Hargarh to Narayanpur from west to east but changes its course near Chunar due to Chunar Fort. The drainage density is higher in hilly area and lower in marginal alluvial and alluvial area. Dendritic drainage pattern is common and trellis drainage pattern is observed in hard rock area. River Belan also flows in the district particularly in Halia block. The topography is influenced or modified by the existing rivers and streams. No seasonal perennial drainage exists within the lease area.

Due to past mining activity about 6m deep pit found within the lease area. The highest point of the lease area is 110.20 mRL in E direction while lowest point of the lease area is 103.80 mRL in W direction. The general slope of lease area is towards W direction. The topography of lease area is shown in Plate No. 3. Average Altitude of the area is given as Google Earth Software.

3a.2 REGIONAL GEOLOGY:

The general succession of the area is as follows:

Kaimur Group	Upper Kaimur Dhandrol Quartzite	920m
	Scarp Sandstone stone & conglomerates	180m
	Lower Kaimur Vijaygarh shale	50m
	Upper Quartzite	45m
Susnai conglomeratic Braccia		
	Silicified shale	30m
	Lower Quartzite	30m
---------- Unconformity ----------		
	Rohats limestone	170- 180m
Kheinjua sub group	Glucomitic Sandstone	100m
Semari Group	Fawn Sandmitic lime stone	150m
	Olive shale	30m
Porcellinite	100m	
Kajrahat Limestone	630m	
Pathrawa Sand Stone &Angari Shale		
	Basal Conglomerates	180m
---------- Unconformity ----------		
Bijawar Group Phyllite& Quartzite with Lenticular Cabonates		

3a.3 LOCAL GEOLOGY:

In geological sequence the Sand Stone of the area is a part of Vindhyan Supergroup of Kaimur Subgroup characterized by dark brown in colour, covered with 0.20 soil/ semi-weathered Building Stone, often showing current bedding and load cast structures indicating dry and eolin environment of deposition.

Joints	Direction	Degree
J1	80N	15
J2	55N	85
J3	10N	65

The thin section studies (photomicrograph) shows feldspars with polysynthetic twinning under cross Nicolas and quartz showing spectrum of colors at different R.I., under Gypsum plate. At few places alteration of feldspar is noticed. The existence of accessory minerals such as biotitic, hornblende is less.

b) Describe briefly prospecting / exploration work done to date viz. Geological mapping with the evidence already existing about the mineral deposit in the area or in the vicinity.

Minor mineral leases are adjacent to each other. Mining activities in other adjacent areas are in progress hence prospecting work does not require. The mining in the area shows that only mineral Sand stone is available in the lease area and there is no possibility of any other mineral to be found in the lease area.

c) Describe briefly, exploration proposed to be carried out.

It is small mine. Mining in nearby areas are in progress. No exploration is required for future hence, not proposed.

CHAPTER-4.0 RESERVES:

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two Cross-sections at an interval of 55m & 51m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to 4 classes:

1. **Proved Reserves(111):**

   The entire Quantities of mineral occurring upto 85 mRL below from the surface ground level have been considered as under proved category (111).

2. **Probable Reserve (122):**

   The entire Quantities of mineral occurring 5 m. zone below the proved reserve zone is considered as Probable Reserves (122).

3. **Feasibility Mineral Resources (211):**

   Mineral blocked within barrier zone & in slope under proved mineral reserve considered as Feasibility Mineral Resources (211).

4. **Pre-Feasibility Mineral Resources (222):**

   Mineral blocked within barrier zone & in slope under probable mineral reserve considered as Pre-Feasibility Mineral Resources (222).

he detailed categorized table of Mineral Resources is shown **Table No 1**

Summary of Geological reserves as per UNFC Classification is given below:

Classification	Code	Quantity (Cum)
A) Mineral Reserves		
1) Proved Mineral Reserve	111	756285
2) Probable Mineral Reserve	122	189495
3) Feasibility Mineral Resources	211	115605
4) Pre-Feasibility Mineral Resources	222	54870
TOTAL		**1116255**

GEOLOGICAL RESERVES

Proved Mineral Reserves (111)

Section Line	Sectional Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	4978	55	273790	410685
2-2'	4608	50	230400	345600
Total				**756285**

Probable Mineral Reserve (122)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	1286	55	70730	106095
2-2'	1112	50	55600	83400
Total				**189495**

Feasibility Mineral Resources (211)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	734	55	40370	60555
2-2'	734	50	36700	55050
Total				**115605**

Pre-Feasibility Mineral Resources (222)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of Mineral (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	296	55	21780	32670
2-2'	296	50	14800	22200
Total				**54870**

MINEABLE RESERVE:

The mineable reserves have been computed by slice method. 7.5m wide barrier zone has been left all along the lease boundary from the near ground level. As stated earlier that several other mines are also situated in the same area sharing their common lease boundary. It is expected almost all the area above general ground label will be excavated. Hence 7.5m barrier zone will be left after reaching the near ground level. Benches from RL 110m up to RL 80m have been drawn on Conceptual Plan/Ultimate Pit plan. The height of bench has been taken 6m and width of bench has been taken 12 m to estimate the mineable reserves. The mineable reserve is given in **Table No. 2.**

MINEABLE RESERVES

Slice/ Bench RL (m)	Av. FL (m)	Av. FA (m)	Bench/ slice Avg height (m)	Volume (Cum)	Swell Factor (1.5/Cum)	Mineable/ Saleable Reserves in cum
110-104	92	100	3	27600	1.5	41400
104-98	82	202	3	49692	1.5	74538
98-92	72	268	6	115776	1.5	173664
92-86	62	256	6	95232	1.5	142848
86-80	52	244	6	76128	1.5	114192
Total					**1.5**	**546642**

CHAPTER -5 DEVELOPMENT ANDPRODUCTION PROGRAMME:

- Mining will be done in a scientific manner.
- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- The mining will be open cast.
- Opencast/semi-mechanized mining will be undertaken with help of Excavators and
- dumpers.
- Bench height will be kept at 6m.
- Width of ultimate bench will not be less than bench height; however, working bench will have a width around 12m.
- Deep hole drilling with light charge will be adopted.
- Loading will be done by excavators.
- The run-off mine will be dispatched to crusher and then job site.
- Development includes only removal of top weathered layer and soil patches if any.
- Top soil if any will be scraped out and used maintaining the road.
- Overall slope of pit shall be maintained 45 degree.
- Lessee will be well equipped with all required equipment as stated in LOI such as computer, Printer, Weight Bridge, CCTV Camera, QR code RFID Scanners etc.

  This will be an open cast semi-mechanized/mechanized Captive mine. ROM will be sold to buyers. Deep hole blasting will be done. At the outset deep-hole drilling with wagon drill will be undertaken for primary breaking. Secondary breaking will be undertaken by rock breaker. Jack Hammers will be used in exceptional cases of big boulders. The crawler or wagon drill will be of 4" diameter. The equipment will be given drive from compressor (400 cfm). Overburden mainly top soil/top weathered mineral will be removed carefully and used to maintain mining roads. After scraping the top surface holes will be drilled by wagon drill and deep hole blasting will be undertaken. Rock will be dislodged from its joints and further broken into desired size of Gitti & boulders manually with the help Crow bar & hammers. Material will be stacked near the working face and finally dispatched to job sites.

  Machinery & Mining Equipment

  Following equipment will be used in the mining

  - Wagon drill
  - Excavator
  - Rock breaker
  - Loader

- Jack Hammer
- Compressor
- Dumper/Tractor
- Crowbars
- Hammers etc.
- Jeep
- Ambulance

Year-wise Planning

Maximum 97110 cum (As sanction in LOI) quantity of saleable mineral is proposed to be excavated in each year as per current market demand. A total of 485550 cum saleable mineral is proposed to excavate during 5 year.

b) Year wise Development and Production:

i) Development and Production in Ist Year:

Mining will be started from the top in the lease. About 97110 cum saleable mineral is proposed to be excavated in this year. Mineral from the top Benches RL 110m & RL 104m will be will be open, developed and mined out, a new Benches RL 104m & RL 98m will be will be open and developed to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Saleable Volume (M^3)	Balance in the Bench/ Slice (cum)
110-104	-	92	100	3	27600	41400	41400	0
104-98	0	82	151	3	37146	55719	55710	9
Total							**97110**	**9**

Note: Average Height of bench will be taken.

ii) Development and Production in IInd Year:

Mining will be started from the top in the lease. About 97110 cum saleable mineral is proposed to be excavated in this year. Remnant part of Benches RL 104m & RL 98m will be advanced and mined out, a new Benches RL 98m & RL 92m will be will be open and developed to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Saleable Volume (M^3)	Balance in the Bench/ Slice (cum)
104-98	9	82	51	3	12546	18819	18828	0
98-92	0	72	121	6	52272	78408	78282	126
Total							**97110**	**126**

iii) Development and Production in IIIrd Year:

Mining will be started from the top in the lease. About 97110 cum saleable mineral is proposed to be excavated in this year. Remnant part of Benches RL 98 m & RL 92m will mine out a new bench of RL 92m- RL 86m be open and advanced to get the required production. Following benches will be excavated in this year:

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Saleable Volume (M^3)	Balance in the Bench/ Slice (cum)
98-92	126	72	147	6	63504	95256	95382	0
92-86	0	62	4	6	1488	2232	1728	504
Total							**97110**	**504**

iii) Development and Production in IVth Year:

Mining will be started from the top in the lease. About 97110 cum saleable mineral is proposed to be excavated in this year. Remnant part of Benches RL 92 m & RL 86m will advance to get the required production. Following benches will be excavated in this year:

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Saleable Volume (M^3)	Balance in the Bench/ Slice (cum)
92-86	504	62	174	6	64728	97092	97110	486
Total							**97110**	**486**

iii) Development and Production in Vth Year:

Mining will be started from the top in the lease. About 97110 cum saleable mineral is proposed to be excavated in this year. Remnant part of Benches RL 92m & RL 86m will be advanced and mine out a new bench of RL 86m- RL 80m be open and advanced to get the required production. Following benches will be excavated in this year:

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Saleable Volume (M^3)	Balance in the Bench/ Slice (cum)
92-86	486	62	78	6	29016	43524	44010	0
86-80	0	52	114	6	35568	53352	53100	252
Total							**97110**	**252**

c) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The composite plan & section showing layout of benches are shown in **Plate No. 6.** Entire lease hold having Mineral out crop with no soil cover. The waste to be generated in pockets along the joint plain shall be excavated and shall be use in making aggregates. The soil shall be used for the purpose of plantation while some waste shall be spread over the approach roads for the maintenance during next five years. All quantities of mineral etc to be exploited shall be used for making aggregates.

d) Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.

The total mineable reserves are **546642** M^3 with proposed rate of production 97110 M^3 of Mineral per annum .The expected life of mine with above proposed target comes out about 5.6 years.

e) Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):

During previous years, mining is being carried out manually as well as mechanically in the region.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to downward. Approach road shall be produced to each mining faces for transportation of mineral. No waste shall be generated during plan period therefore, no proposed has been for its separate staking.

iii) Extent of mechanization:

The requirement of mining equipment is calculated at its maximum production capacity as below:

The average level of annual production planned = 97110 Cum or 242775 MT

Daily production required assuming 300 working days = 242775/300=809.25 MT/day

A) Requirement of wagon drill & drill holes:

i) Yield per hole with spacing & burden of = 4 x 2.5 x 6.0 x 2.5 = 150 tones

ii) Daily production required =809.25 MT

iii) No. of holes to be drilled in one Shift = 809.25/150= 5.395 Say 6

iv) Length of each hole with 10% sub grade drilling = 6.6 m.

v) Therefore metreage required to be drilled = 6.6 x 5.395 = 35.60 say 36

vi) Expected performance of drills in one shift = @5m/h =40m.

vii) Therefore number of drills required for production = 35.60/40 =0.89 Say =1

B) Requirement of Compressors:

The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
Compressor	2	NA	450 cfm	LG 450	Diesel Compressor
Wagon Drill	2	(110mm)		Atlas	Diesel

C) Excavator:

372 cum x 2.5 per shift - 930 tones

Operating shift per day - 930 x 1 = 930 tones

Maximum Mineral to be handle per day - 809.25 tones

Therefore no of excavator required for handling the quantity of granite stone

= 809.25 /505.75 = 1.6 say 2

Requirement of Excavator: is tabulated as below which shall be deployed occasionally.

Type	No.	Bucket capacity	Motive
Excavator	2	0.9m³	Diesel (70-80 ltrs/ day)

D) Requirement of tippers (10 tonners)

Requirement of tippers for the transport of overburden is work out as follows:

i) To & fro journey time: from mine area to mine road

To & fro journey on 0.70Km. mine road @ 10 Km/hr = 5 min.

ii) Scooping and waiting =2 min.

iii) Loading =2 min.

iv) To & fro journey =5 min.

v) Turning and unloading =2 min.

vi) **Therefore total cycle time = 16 min.**

Requirement of Tippers:

Crusher stone to be transported per day =809.25 MT

Cycle time of Tippers =16 min.

Therefore round trips per hour =60/16= 3.75

Average load carried per round per trip =3.75 X 10 =37.5 MT

Therefore average carrying capacity per Tippers one shift =37.5x 8= 300 MT

Therefore total no. of Tippers required =809.25/300 = 2.69 say 3

Standby Tippers =1

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Motive power
Tippers	4	10 tonnes	Diesel

(g) Blasting:

(a) Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee:

Hole depth	: 6 m.
Spacing	: 4 m.
Burden	: 2.5 m.
Thus, one hole will give a quantity of about	: 4 x 2.5 x 6.0 x 2.5 =150 tones
Excavation required per day (Considering	
Maximum excavation per day	: 809.25 M.T.

Thus nos. of hole to be drilled and required to be blasted: 809.25/150=5.39 No. say 5

These deep holes will be blasted in one round.

b) The blasting will be undertaken by suitable explosives having comparable density, usually 6-8cartidge of 220mm will be sufficient in one hole of 6m depth.

c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 600-800gm explosives depending upon the free face available. The direction of face advance & row of drill holes will so proposed that the direction of fly rock material will be expected to fall over the bench.

c) On the basis past experience in the surrounding area & lithology of rock, the powder factor is expected to be 20tonnes per kg of explosive. 300 gms. of explosive per hole will be required to reach 20tonnes per Kg. of powder factor.

d) Initially it is proposed to install a magazine of capacity about 100 kg. of high explosive along with accessories is expected to serve the purpose.

e) The lessee will installed 100 Kg. magazine & 500 detonators with the due permission of Chief Controller of explosive.

(I) Precaution during blasting:

Following precautions will be undertaken and follow strictly.

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
4. The burden at any point in the charge length should not be less than optimal.

5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
7. Blasting should be done in once round. Blasting of larger rounds, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.
8. Pre shooting of the boulders, instead of plaster shooting, should be continued.
9. Before electric firing, the circuit will be tested by an approved tester.
10. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.
11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by bags, old sleepers etc. This will prevent the broken rock from flying out.
12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

5.3 CONCEPTUAL MINE PLAN AND LIFE OF MINE

Mining shall be done by Opencast /Semi-Mechanized Mine means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Size by the end of conceptual period shall be as same to plan period i.e 2.636 Ha.

5.4 a) Anticipated life of mine:

The total mineable reserves are **546642** M^3 with proposed rate of production 97110 M^3 of Mineral per annum .The expected life of mine with above proposed target comes out about 5.6 years.

5.4 b) USE of Mineral: Describe the utilization of minerals and the types of industry (please specify) to whom it will be sold or is being sold.

The mined out material is building stone (sandstone). Material is used in road making. Big sized boulders are crushed into sized small stone which is used in laying road making. All the ROM will be used in their jobs.

CHAPTER-6. WASTE DISPOSAL ARRANGENENTS:

Describe briefly the arrangements made for top soil, minerals rejects and waste disposal including precautions taken in selection of disposal site (s) along with their respective quantity likely to be generated for the three Year (Indicate locations of the same on surface plan).

As stated earlier that entire lease area consists of Mineral& further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

CHAPTER-7. RECLAMATION PLAN:

Describe briefly the Year wise reclamation plan, giving the proposed plantation programme, scope of backfilling worked out pits.

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is given below:

Period	Area has broken (Ha.)
As on date	0.0
End of plan period	2.636
End of conceptual period	2.636

CHAPTER-8. STRATEGY FOR PROTECTION OF RIVER COURSES, NALAS, WATER TANKS, VILLAGES, IMPORTANT MONUMENTS, IF ANY:

There is no river in or immediate surroundings of the activity area. No nalla or drainage passes within or near Excavation area. There are no important monuments and waters tanks nearby the Excavation area. Excavation is confined in very small scale. Thus the mined out area will be used for Pisci-cultural activities in future.

The water balance Chart: No water is required for mining and processing, only water sprinkling on road to suppress the dust in peak hours, hence no disposal of water and extent for recycling is required. About 6.0 KLD drinking water as well as water for plantation and dust suppression shall be transported in to the tankers to the mine head from nearby Crusher plant.

CHAPTER-9.A OTHER:

The Mining supervisor shall supervise the mining operation

Site Services:

The following site services will be provided near the mine

i)	Office	1
ii)	Drinking water shed	1
iii)	Rest shelter	1
iv)	First Aid Centre	1

Thus category-wise employments will be as below:

II[nd] Class Mine manager	: 01
Blaster	: 01
Semiskilled:	
Time Keeper	: 10
Un-skilled:	
Piece rated workers	: 40
Total:	**: 52**

9B. Mine Drainage :

a) **Likely depth of water table based on observations from nearby wells and water bodies:**

One dug well is situated about 2 km aerial distance towards south West of lease area in crusher side. The top level of the well is 110.0 mRL & water table encountered in the well is about 42.0 m deep and the expected depth of water table in the region is about 68.0 mRL.

b) **Working expected to be 12 m above the water table during next five years.** During next five years, the mine working will be confined up to 80.0 mRL. Water table will not be interested by mining operations.

c) **Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.**

The mining operations will be limited in the upper levels & the lowest bench will be formed at 80.0 mRL, hence water table will be not be encountered by mining activities during next five years.

CHAPTER-10.0 MINERAL PROCESSING:

a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),

The entire lease area consists of Building Stone (Mineral) terrain therefore, no beneficiation of mineral processing will require for Building Stone (Mineral).

b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals will require.

e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site / plant.

f) Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

CHAPTER 11- ENVIRONMENT MANAGEMENT PLAN

11.0 ENVIRONMENT MANAGEMENT PLAN

11.1 BASE LINE INFORMATION

Land use/Land Cover

Existing Land use of the area is barren land.

Water Regime

Surface Water: Lease area has a mild slope towards north west. Overall slope in the area is North, North-east. There is no perennial drainage in the mining lease area. Hand Pump will be the source of drinking water in the area.

Ground Water: (Source: Aquifer Mapping and Ground Water Management Plan of Mirzapur District, Uttar Pradesh-Central Ground Water Board Dated APRIL, 2017)

General flow direction of water level is from southwest to northeast. As depicted by water table contours with reference to mean sea level, water table elevation ranges from 170m to 160m. amsl. Gradient of water table ranges from 0.7 m/km to as high

Flora & Fauna:

There is a thin layer of top soil present in the area. The mining area is devoid off trees, however small bushes of local species are present. The three main cropping seasons in the district are Kharif, Rabi and Zaid. The other crops raised in the district include wheat, paddy, maize, pulses and oilseeds. Main fruits grown are mango and guava. The tree species recommended are Ficusreligosa (pipal), Boswelliaserrata (Salai), Shorearobusta (sal) and tactonegrandis (teak) may also be recommended. Mangiferaindica (Aam), Emblicaofficinalis (Anwala), Aeglemarmerlos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Amphibians and reptiles are common in such type of habitat.

Pigeon, Parrot, Owl, Nilkanth and Sparrow are a few common species of birds found surroundings of the area.

Climate

Temperature: January is the coldest month of the year when the mean daily maximum temperature is 24.10 °C and the mean daily minimum temperature is 9.2°C , May is the hottest month with mean daily maximum temperature is 42.6°C and mean daily minimum temperature is 28.8°C . The mean monthly maximum temperature is 32.6°C and mean minimum temperature is 19.2°C .

Rain Fall: The average annual rainfall is 912 mm. About 91% of rainfall takes place for June to September (Monsoon Season). The mean monthly relative humidity is 41%. In summer season air is very dry and during the monsoon season the moisture content of air is high

Social Environment:

Mirzapur is located at 25.15°N 82.58°E.[7] It has an average elevation of 80 metres (265 feet). The District of Mirzapur lies between the parallels of 23.52 &25.32 North latitude and 82.7 and 83.33 East longitude. It forms a portion of the Varanasi district. On the north and north-east it is bounded by the Varanasi district; on the south bounded by Sonbhadra district; on the north-west by Allahabad district. The shape to the north and west is totally regular. In no direction, except for about 13 km. in the north-east where the Ganges separates the Tehsil of Chunar from the district of Varanasi, has Mirzapur a natural frontier. The Chanvar fields, considered to be one of the most fertile lands tracts in India, are located on Gangetic flood plains of the district, mainly in this area belong to Hindu community.

As of the 2011 census, Mirzapur-cum-Vindhyachal municipality had a population of 233,691[2] and the urban agglomeration had a population of 245,817.[3] The municipality had a sex ratio of 869 females per 1,000 males and 11.9% of the population were under six years old.[2] Effective literacy was 78.25%; male literacy was 83.85% and female literacy was 71.80%.

Occupation

Agriculture and livestock rearing are the main occupation. Major part of the district is rain-fed, under-invested, vulnerable, socio-economically heterogeneous, lacks infrastructure and access to improved technology, ethnically unique, and backward relative to other regions. Crop production, livestock rearing and seasonal migration, provide more than 90 percent of rural income in the region. Area covered by main crops consists of pulses, oil seeds and Dhan respectively. In Mirzapur District, entire system of drainage is a part of Yamuna sub basin of Ganga basin.

Drinking Water:

Hand pumps, wells & bore wells are the main water source for drinking water in nearby areas.

Social Building & Historical Monuments:

No such building/monument is located within 2 km periphery of this mine. Panchayat Ghar is common in the surrounding villages.

11.2 Impacts & Mitigation

The possible impacts and their mitigation are described ahead:

Sl.No.	Impacts	Mitigation
1	Land use / Land cover	Change in topography due to mining is always a negative impact leaving ugly pits. Mining is being carried out in a small area. There will be a water filled pit at the end of mining.
2	Flora and Fauna	Mining activity area is barren land. Any kind of vegetation is not seen on the activity area. Therefore no effect on floral community is anticipated.50 tree saplings is being proposed to plant in the nearby village area.

Sl.No.	Impacts	Mitigation
3	Air Pollution	During the mining dust particle will be generated. Air Pollution will also increase due increased vehicular activity. Water sprinkling will be done at dust generating places. Masks will be provided to workers at work place.
4	Noise Pollution	Drilling Blasting & increased vehicular traffic is the main source of Noise Pollution. Blasting will be done under the supervision of competent blaster. Mining activity will be done only day hours. Earmuffs will be provided to workers of loading points.
5	Rehabilitation and Resettlement	The activity zone is very small. No migration will takes place. Therefore, there is no R & R Plan.

Environment Management

Solid Waste management

There is no top soil. Upper weathered layer is very thin. Soil if any, as a solid waste will be generated during the course of mining.

Upper weathered layer and soil if any will be scraped out and used maintaining the mine roads.

Municipal Waste:

All the labours engaged in activity are in nearby villages. Thus the municipal waste generated is minimal. Mobile toilet will be provided if required.

Hazards Waste Management:

The mining activity is limited to drilling, blasting sorting and collection of material and dispatch to job sites. Domestic hand tools & machinery will be implied to perform the activity. Trucks used in transportation will be hired from outside. Required Diesel will be filled from the public outlets. No washing activity will be done within the lease area. Therefore, no such waste will be generated.

Corporate Social Responsibility:

Lessee with the consent of local villagers will contribute his part as per their requirement in the field of child education, medical health and others.

Lessee will also encourage to develop greenery in nearby are by planting trees. Pits of about 0.5m x 0.5m will be dug before the onset of monsoon. The distance between two pits will be kept about 3.0m. Adding a 3- to 4-inch layer of organic mulch on the soil surface around the plant will ensure a healthy growth of plant. Tree species like pipal, mango, Neem, Ber, Babooletc and shurbs like Kaner, Madar, Dhatura, Makoi, Munjetc will be preferred to plant.

CONCLUSION:

It can be concluded from the above facts that the mining activity in this area will not have any adverse impacts but would help in improving the socioeconomic condition of the surround villages. Hence this mining plan may kindly be approved at earliest.

रत्नगर्भा वसुन्धरा
UP MINE MITRA

PROGRESSIVE MINE CLOSURE PLAN

1. Introduction:

a) Name of Lessee: M/s Jai Maa Bhandari Stone Works,
Shri Gulab Das,
Add. Ward No.-19, Koiran Bajar, Ahraura,
Chunar, Mirzapur, Uttar Pradesh.

b) Status of Lessee: Pvt Firm

c) Location: The location plan is enclosed as (**Plate No. 1)**

d) Extent of Lease area: **3.237 Ha**

e) Type of lease area: The land applied for mining lease waste land.

f) Land use Pattern: The existing land use within the lease area is waste land and is under mining for last eight years. The lease area does not fall under forest land. The existing land use within the lease area is given below:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	2.636	-
2	Balance undisturbed land	-	-	0.601	-
	Total	**-**	**-**	**3.237**	**-**

i) Existing method of mining and mineral processing:

a) <u>Existing Method of mining</u>:

Building Stone (sandstone) mining in the region is being carried out Opencast /Semi-Mechanized Mine with drilling and blasting. Except dressing, sorting and sizing, no other means of beneficiation carried out at mine. The broken Mineral is being loaded manually in to trucks & tractors & transported to nearby crushing unit where Mineral of different sizes are made as per demand.

b) <u>Proposed method of mining</u>:

It shall be Opencast /Semi-Mechanized Mine. Excavator with detachable hammer device shall be deployed for excavation, breaking & loading of material into Truck/tippers.

Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.

1.1 Reasons for Closure:

It is an existing mining lease presently no specific reasons have been observed for the closure of mining operation. The progressive made to meet out the statutory requirement under rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963.

1.2 Statutory Obligations:

No statutory obligations have been imposed by any Govt. agency.

1.3 Closure plan preparation:

a). Name and address of the Lessee:

M/s Jai Maa Bhandari Stone Works,
Shri Gulab Das,
Add. Ward No.-19, Koiran Bajar, Ahraura,
Chunar, Mirzapur, Uttar Pradesh.

b). Name, address & Registration No of R.Q.P.:

Akshita Pandey
Registration No. RQP/UPDGM/No.023/Year 2021,
Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur (Annexure)

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore copy of resolution of the executing agency has not been given.

2.0 Mine Description:

2.1. Topography &Geology: Given in Chapter-3

2.2. Mining Method: Given in Chapter-5

2.3. Mineral Beneficiation:

No mineral beneficiation will be under taken. The Building Stone (Sandstone) produced from mine shall be transported to crusher plant for making aggregates.

3.0 Review of implementation of mining plan / scheme of mining three years progressive closure plan up to the final closure of mine:

Mining plan of the area under reference is yet to be approved; it is therefore premature to make any comments about review of implementation.

4.0 Closure Plan:

4.1 Mined out land:

Expecting top soil all the excavated material from mine is used in their own job/sites; therefore, no proposal can be given for concurrent back-filling.

4.2. Water Quality Management:

There is no perennial water body within the leasehold or immediate vicinity (up to 2km). However, measures have been provided for arresting the suspended material during heavy showers.

4.3 Air Quality Management:

Though, no air sample for ascertaining the air quality has been drawn. But it can be well understood that air quality of the region can be considered normal, because the region not consist any industry to pollute the air. However air monitoring shall be carried out once in a season during dry spell of months to assess the air quality with in the area. It has already been explained that mining shall be carried out manually and mechanically with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers, air quality will not undergo any significant change. It is proposal that water sprinkling on approach road shall be carried out two times a day during dry spell of months to suppress the dust during vehicular movement.

4.4 Waste Management:

No waste shall be generated during course of mining. All quantities of Mineral shall be used for making aggregate therefore no such proposal has been envisaged for waste dump management.

4.5 Top Soil Management:

Due to the past mining the entire lease area has been degraded by mining & allied activities. During plan period mining shall be carried out in degraded land only therefore top soil shall not be generated & no such proposal has been given for its management.

4.6 Tailing Dam Management:

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

4.7. Infrastructure:

No infrastructure facilities like aerial ropeway, conveyor belts, building & structure, water treatment plant, transport & water supply sources are present within the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, and bridges do not exist within the lease area. So question does not arise for their restoration. The approach road passed within the lease area & lessee shall maintain it during PMCP period.

4.8. Disposal of Mining Machinery:

It will be an opencast/ semi-mechanized mine with adoption of drilling & blasting. The broken pieces of drill rods and break down parts of jack hammer and compressors will be disposed off. This is existing mine & their is no question of disposal of mining machineries at this stage.

4.9. Safety and Security:

Ultimate land-use of mined out area is water reservoir. At the time of final closure, the reservoir area will be properly secured with fencing.

4.10. Disaster Management and Risk Assessment:

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The proposed mining is and will remain open cast, thus major risk and disasters associated with underground mining will not create problem. However, in an open cast mine a major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore, the first action under the disaster management is the identification of risks involved and measures to counter them. From this risk assessment the identified hazards in proposed mine may be as below:

i). Use of explosives and the blasting operation.

ii). Slope Failures in open pit or fall of machinery.

iii). Road Accidents.

Each parameter is discussed below:

i). Use of explosive and the blasting operation:

The lessee is going to undertake a trial of rip-ability in the mine to avoid blasting altogether. However, till such time all precaution during blasting will be undertaken. Regular capacity building of blasting staff will be under taken of safety aspects during blasting.

ii). Slope failures/ Fall of machinery:

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 6 m. with appropriate width of working bench that is a minimum of 12 m, which will take care of both the aspects. Further, the operations will be mechanized, a higher width will prevent of fall of machineries.

iii). Road Accidents:

A code of traffic management will be developed within 6 months of operations and will be strictly adhered. Further, Regular capacity building of drivers and spot boys will be under taken of safety aspects during transport. It is stated earlier that ground water table is quite below the working levels. However, the rain water accumulated in the pits will be pumped out. Problem of inundation of pit is not foreseen.

4.11 Care and Maintenance during Temporary Discontinuance:

All precautionary steps shall be taken into account in respect of care & maintenance.

5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

The land used for mining is rocky barren land. At present, it is not used for any purpose. However, the water reservoir as envisaged as ultimate land use in the mining area will felicitate community in getting better agricultural yields. The impact of unemployment will not be significant in view of mechanized operations. The skilled workers will always have option of getting alternate employment.

6.0. Time Scheduling for abandonment:

The year wise schedule of completion of retaining walls & plantation is given below:

Activities	Year					
	1st	2nd	3rd	4th	5th	Total
ii) Plantation (No. of saplings)	50	50	50	50	50	250

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given the scheme of mining during next three years is as below:

Activities	Year					Total amount in Rs.
	1st	2nd	3rd	4th	5th	
Plantation(@ Rs. 200/ sampling)	50	50	50	50	50	50000
Total						50000

8.0 Any other information:

The lessee also intends to spend some amount towards community service. The figures are tentative and are subject to generation of profit. Around of 5 % of the profit will be diverted towards this activity.

9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	*Head*	Area put on use at start of plan (In Ha.)	Additional requirement during plan period. (In Ha.)	Total (In ha)
1.	Mining	-	2.637	2.637
2.	Undisturbed			0.601
	Grand Total			**3.237**

Area to be considered for financial assurance 8 Acre

Financial assurance @ Rs.25,000/- per acre.

(8 Acre X 25,000) = Rs. 2,00,000/-

However Rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963, the minimum amount of the bank guarantee shall be 2.0 Lac. The lessee shall submit bank guarantee to District Magistrate Jhansi and a copy of same shall be submitted to Director Geology & Mining, Lucknow.

Date: 21-07-2022

Place: Lucknow

LOCATION PLAN

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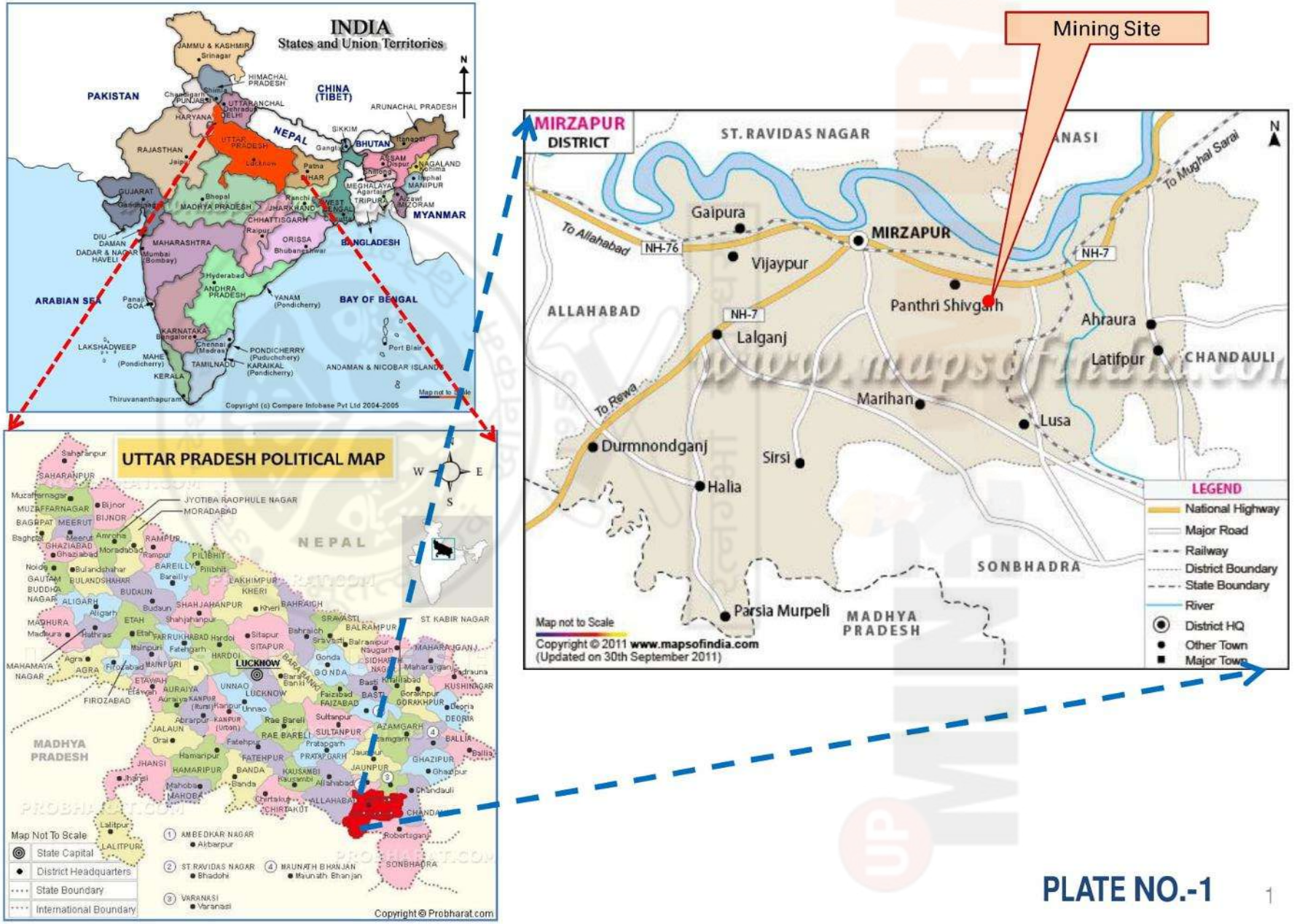


PLATE NO.-1

KEY PLAN

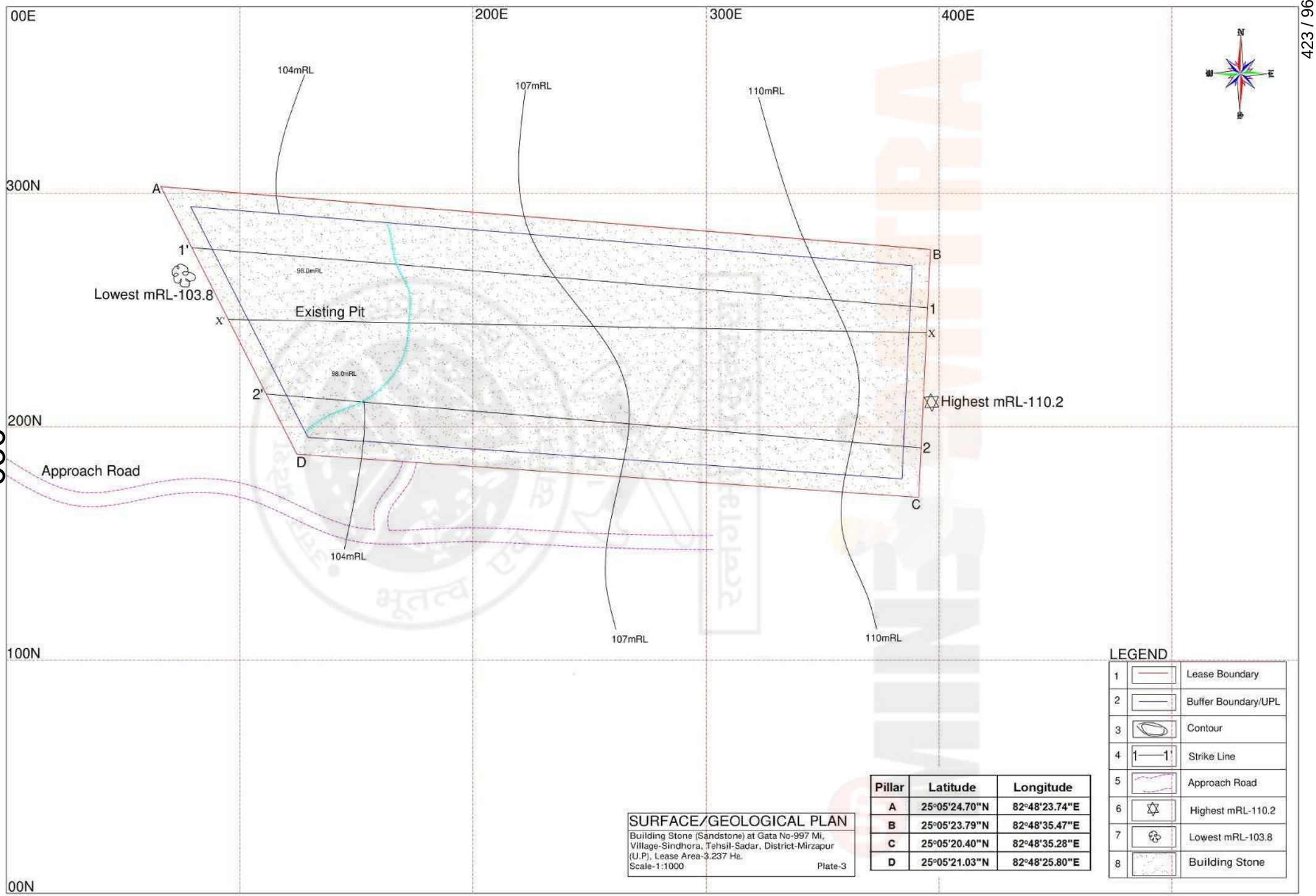
635

Mining of BUILDING STONE (SANDSTONE)

Mining Site

5 Km Buffer Boundary

PLATE NO.-2



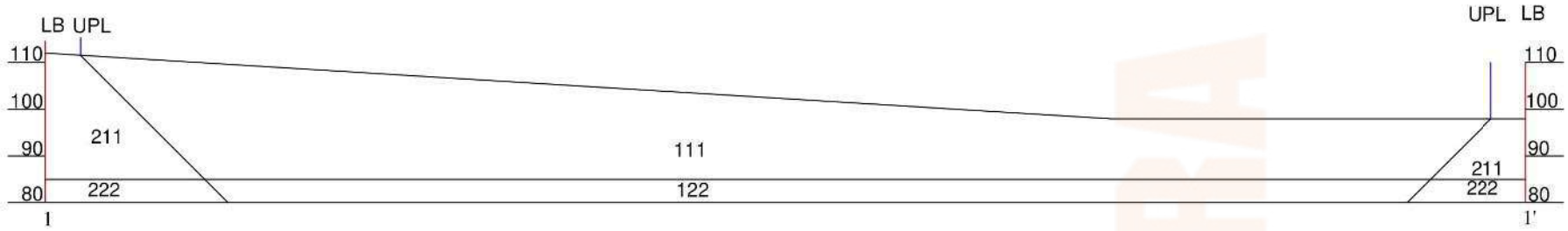
SURFACE/GEOLOGICAL PLAN

Building Stone (Sandstone) at Gata No-997 Mi, Village-Sindhora, Tehsil-Sadar, District-Mirzapur (U.P), Lease Area-3.237 Ha.
Scale-1:1000 Plate-3

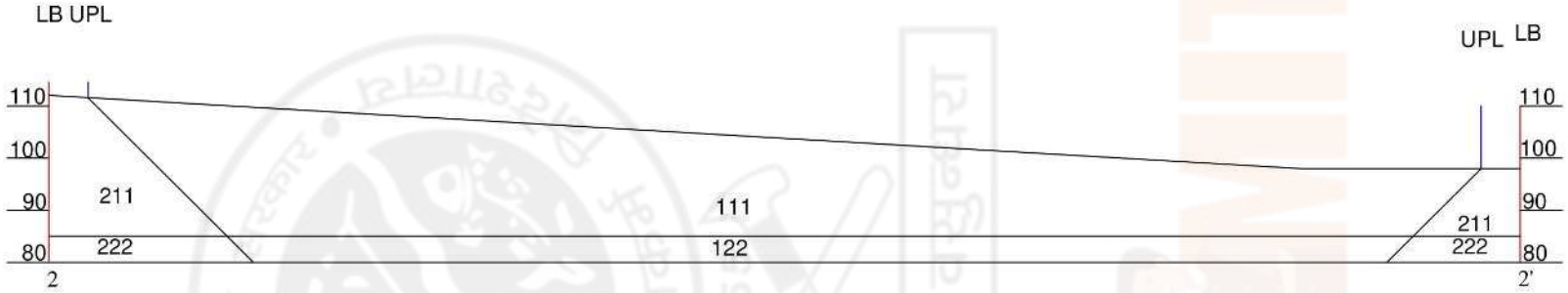
Pillar	Latitude	Longitude
A	25°05'24.70"N	82°48'23.74"E
B	25°05'23.79"N	82°48'35.47"E
C	25°05'20.40"N	82°48'35.28"E
D	25°05'21.03"N	82°48'25.80"E

LEGEND

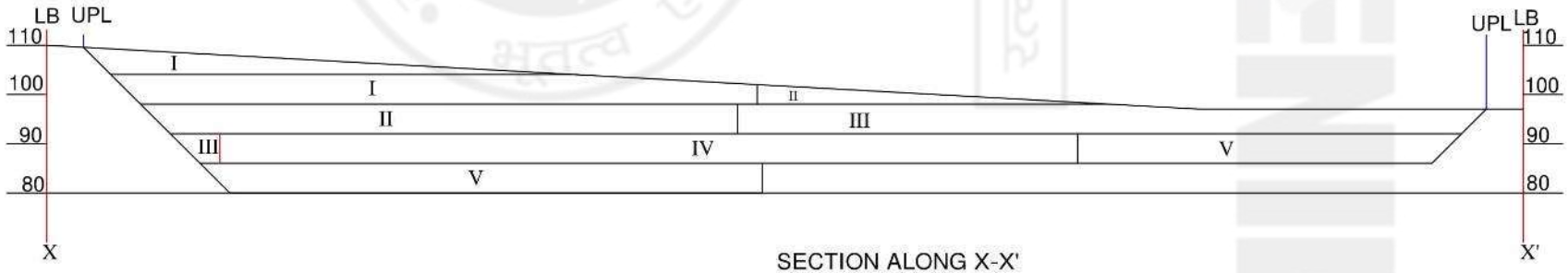
1	Lease Boundary
2	Buffer Boundary/UPL
3	Contour
4	Strike Line
5	Approach Road
6	Highest mRL-110.2
7	Lowest mRL-103.8
8	Building Stone



SECTION ALONG 1-1'



SECTION ALONG 2-2'



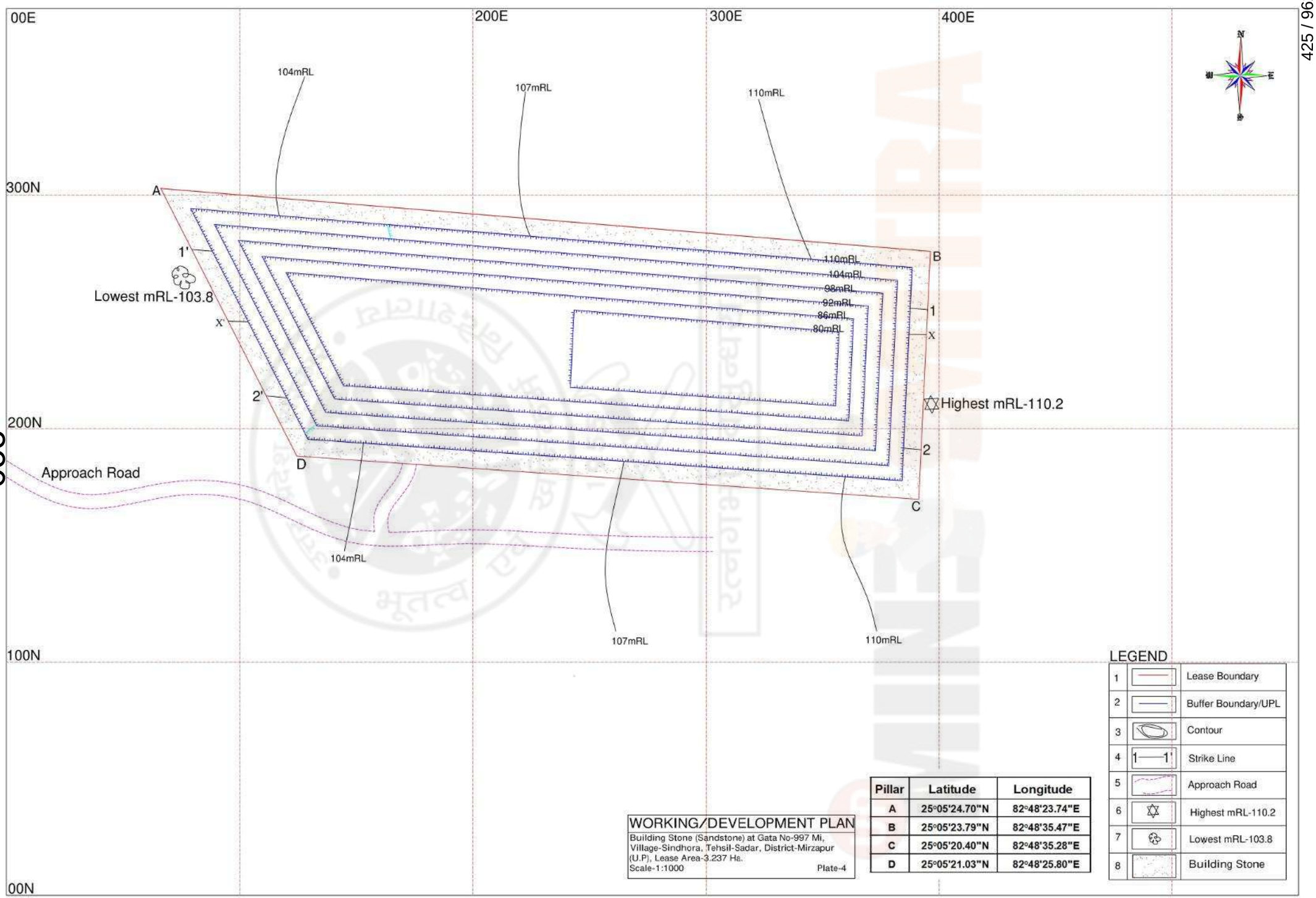
SECTION ALONG X-X'

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3	111	Proved Reserve
4	122	Probable Reserve
5	211	Feasibility Mineral Resource
6	222	Pre Feasibility Mineral Resource

GEOLOGICAL CROSS-SECTION PLAN

Building Stone (Sandstone) at Gata No-997 Mi,
Village-Sindhora, Tehsil-Sadar, District-Mirzapur (U.P),
Lease Area-3.237 Ha.
Scale-1:1000 H, 1:100 V Plate-4



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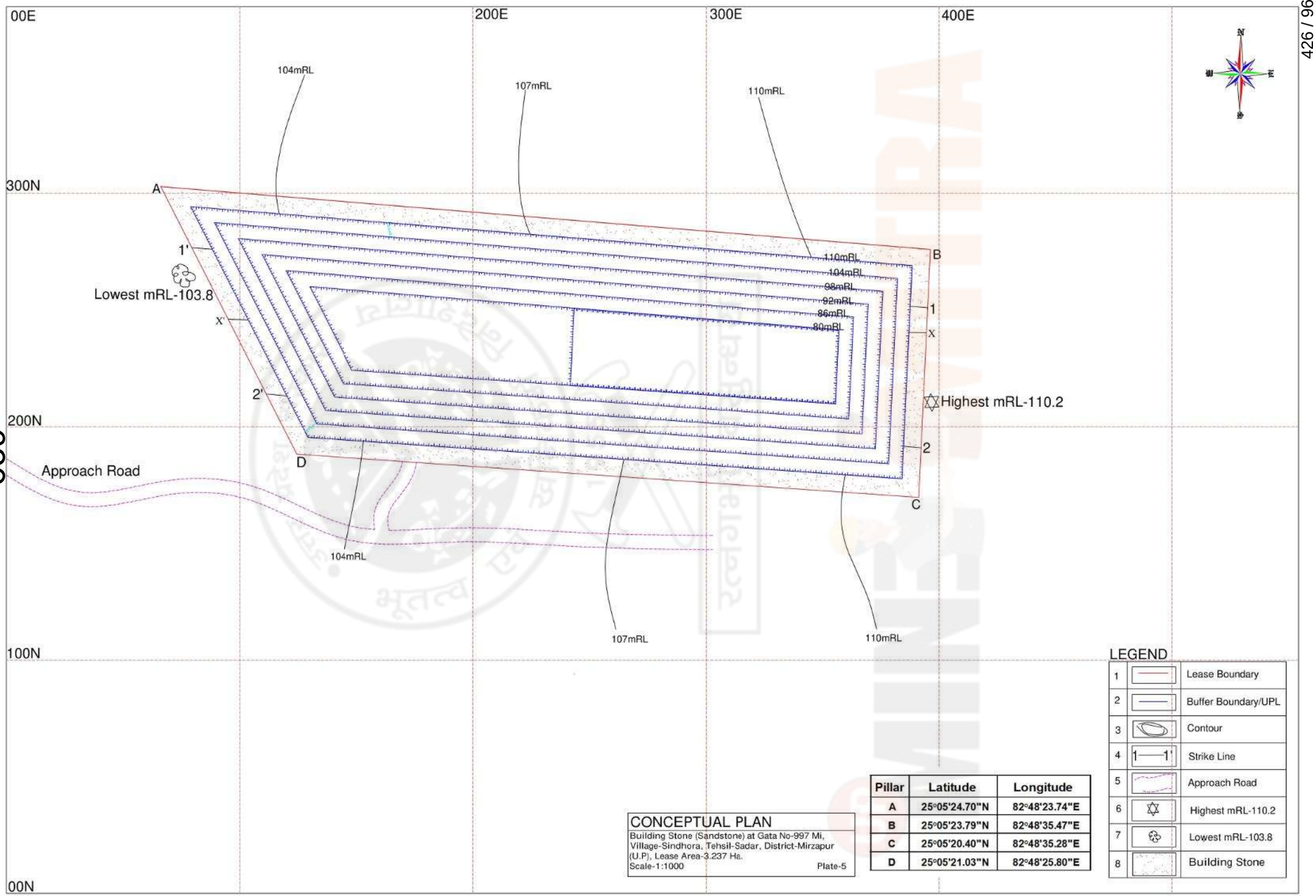
LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1——1'	Strike Line
5		Approach Road
6		Highest mRL-110.2
7		Lowest mRL-103.8
8		Building Stone

Pillar	Latitude	Longitude
A	25°05'24.70"N	82°48'23.74"E
B	25°05'23.79"N	82°48'35.47"E
C	25°05'20.40"N	82°48'35.28"E
D	25°05'21.03"N	82°48'25.80"E

WORKING/DEVELOPMENT PLAN

Building Stone (Sandstone) at Gata No-997 Mi, Village-Sindhora, Tehsil-Sadar, District-Mirzapur (U.P), Lease Area-3.237 Ha.
Scale-1:1000 Plate-4



Pillar	Latitude	Longitude
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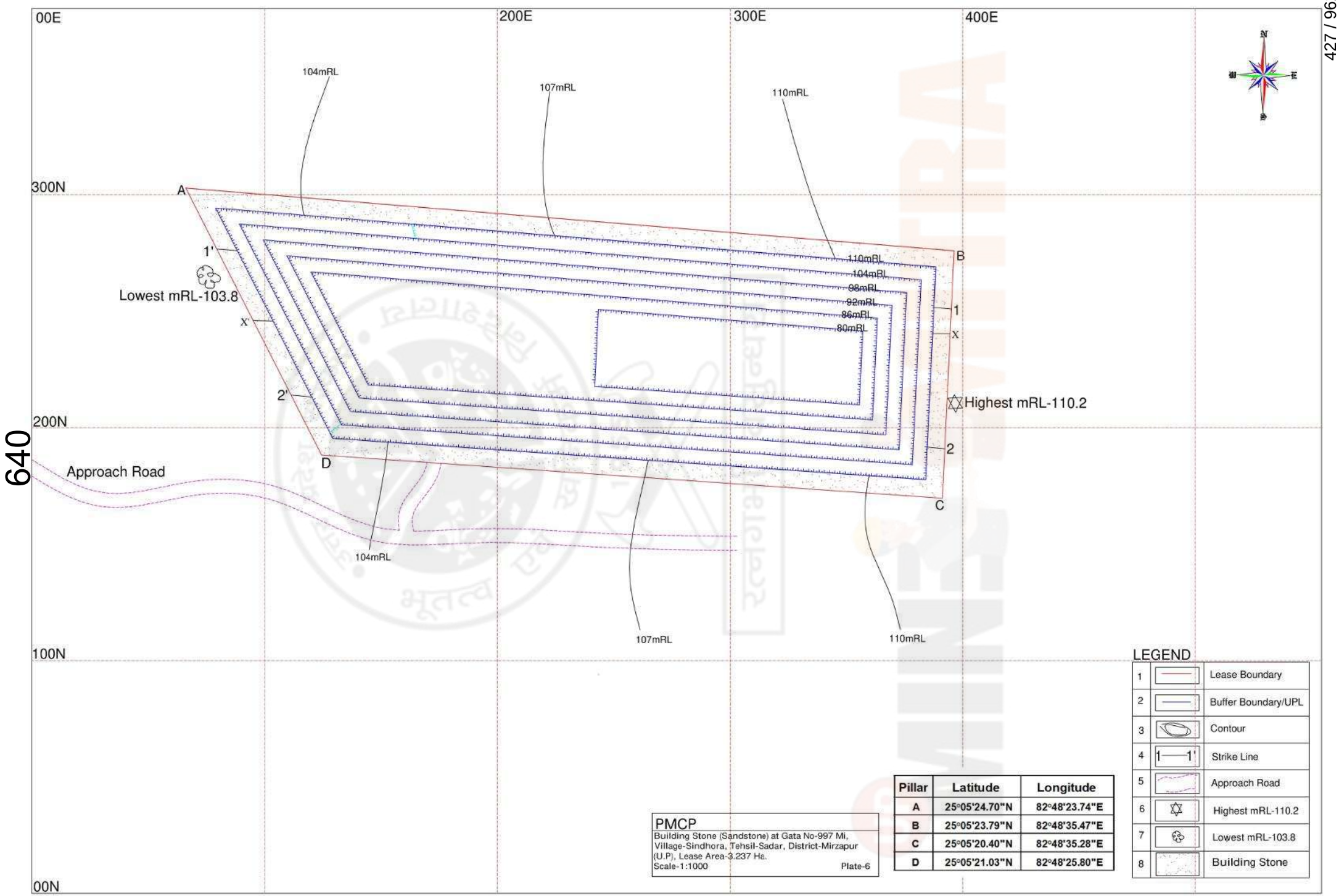
B	25°05'23.79"N	82°48'35.47"E
C	25°05'20.40"N	82°48'35.28"E
D	25°05'21.03"N	82°48'25.80"E

CONCEPTUAL PLAN

Building Stone (Sandstone) at Gata No-997 Mi, Village-Sindhora, Tehsil-Sadar, District-Mirzapur (U.P), Lease Area-3.237 Ha.
Scale-1:1000 Plate-5

LEGEND

1	Lease Boundary
2	Buffer Boundary/UPL
3	Contour
4	Strike Line
5	Approach Road
6	Highest mRL-110.2
7	Lowest mRL-103.8
8	Building Stone



Pillar	Latitude	Longitude
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LEGEND

1	Lease Boundary
2	Buffer Boundary/UPL
3	Contour
4	Strike Line
5	Approach Road
6	Highest mRL-110.2
7	Lowest mRL-103.8
8	Building Stone

PMCP

Building Stone (Sandstone) at Gata No-997 Mi, Village-Sindhora, Tehsil-Sadar, District-Mirzapur (U.P), Lease Area-3.237 Ha.

Scale-1:1000 Plate-6

Annexure-16

ENVIRONMENTAL CLEARANCE

PARIVESH (Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)

To,

The proprieter
M/S DIVYA STONE WORKS
Chauguna, Suriyawa, District- Bhadohi, (U.P.), -221404

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/411663/2022 dated 27-Dec-2022. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001UP135797**
2.	**File No.**	7498-6877
3.	**Project Type**	New
4.	**Category**	B
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Proposed Bhusi Pathraha Building Stone Sandstone Mining Project
7.	**Name of Company/Organization**	M/S DIVYA STONE WORKS
8.	**Location of Project**	UTTAR PRADESH
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

(e-signed)
Member Secretary
Member Secretary
SEIAA - (UTTAR PRADESH)

Date: 28/04/2023

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/411663/2022 & SEIAA, U.P File no-7498/6877

Sub: Environmental Clearance for Building Stone (Sand Stone) Mining Project at Gata No. 83 G, Sl. No. 04 Village- Bhusi Pathraha, Tehsil- Lalganj, District- Mirzapur, State-Uttar Pradesh, M/s Divya Stone Works, (Leased 2.23 Ha)

Dear Sir,

This is with reference to your application / letter dated 15-01-2022, 24-2-2022, 11-05-2022, 27-12-2022 & 03-02-2023 above mentioned subject. The matter was considered by 726nd SEAC in meeting held on 07-02-2023 and 707th SEIAA in meeting held on 20-03-2023.

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd to SEAC on 07-02-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone (Sand Stone) Mining Project at Gata No. 83 G, Sl. No. 04 Village- Bhusi Pathraha, Tehsil- Lalganj, District- Mirzapur, State-Uttar Pradesh, M/s Divya Stone Works, (Leased 2.23 Ha)
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 117/Parya/SEIAA/6877/2022, Dated 28/06/2022.
3. The Public Hearing was organized on 01/10/2022. Final EIA Report was submitted by the Project Proponent on 27/12/2022.
4. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/411663/2022
File No. allotted by SEIAA, UP	7489/6877
Name of Proponent	M/s Divya Stone Works, Prop. Shri Aniruddha Kumar Tiwari
Full correspondence address of proponent and mobile No.	R/O Chauguna, Suriyawa, District- Bhadohi (U.P.)
	Mobile No-
	Email-
Name of Project	Bhusi Pathraha Building Stone Sandstone Mining project
Project location (Plot/Khasra/Gata No.)	Gata No. 83 G, Sl. No. 04
Name of River	-
Name of Village	Bhusi Pathraha
Tehsil	Lalganj
District	Mirzapur
Name of Minor Mineral	Building Stone (Sandstone)
Sanctioned Lease Area (in Ha.)	2.23 ha
Max & Min mRL within lease area	Max- 174.0 mRL & 167.0 mRL

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Pillar Coordinates (Verified by DMO)	<table><tr><th>Pillar No.</th><th>Latitude</th><th>Longitude</th></tr><tr><td>A</td><td>24°59'47.00"N</td><td>82°28'43.60"E</td></tr><tr><td>B</td><td>24°59'45.10"N</td><td>82°28'43.50"E</td></tr><tr><td>C</td><td>24°59'45.60"N</td><td>82°28'35.90"E</td></tr><tr><td>D</td><td>24°59'47.40"N</td><td>82°28'35.90"E</td></tr></table>
Total Geological Reserves	10,97,691 cum
Total Mineable Reserves in LOI	22,300 cum/yr
Total Proposed Production	22,300 cum/yr
Proposed Production/year	22,300 cum/yr
Sanctioned Period of Mine lease	Maximum 10 years
Method of Mining	Open Cast Semi-mechanized Method
No. of working days	260 days
Working hours/day	8 hrs
No. of workers	36
No. of vehicles movement/day	12
Type of Land	Government waste land
Ultimate Depth of Mining	42
Nearest metalled road from site	0.8 km
Water Requirement	<table><tr><th>PURPOSE</th><th>REQUIREMENT (KLD)</th></tr><tr><td>Drinking</td><td>0.36</td></tr><tr><td>Toilet</td><td>0.36</td></tr><tr><td>Plantation</td><td>4.46</td></tr><tr><td>Suppression of dust</td><td>2.40</td></tr><tr><td>Total</td><td>7.58</td></tr></table>
Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt. Ltd. Certificate no. NABET/EIA/1922/SA 0186, Validity- 10-09-2023
Any litigation pending against the project or land in any court	No
Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified
Details of Lease Area in approved DSR	Yes, given in the DSR
Proposed CER cost	Rs 1,30,000
Proposed EMP cost	EMP Capital Cost = Plantation Cost + CER =Rs. 22,30,000 + Rs. 1,30,000 = Rs. 23,60,000/- EMP Recurring Cost- Rs. 5,08,000/-
Length and breadth of Haul Road	Length: 0.2 km, width: 6 m
No. of Trees to be Planted	2230 plants

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

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7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 07-02-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 20-03-2023 and decided to grant the Environmental Clearance to the title project for collection of 22,300 m^3 per year for lease area of 2.23 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical

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health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board.
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents Information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.

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6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 15 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
16. Project proponent has committed to plant 500 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 500 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.

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20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
29. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
30. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the concerning department.
31. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
32. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
33. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
34. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
35. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
36. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
37. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.

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38. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
39. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
40. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
41. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
42. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
43. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
44. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
45. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
46. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
47. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
48. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
49. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
50. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
51. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
52. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above

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peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.

53. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
54. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
55. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
56. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
57. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
58. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
59. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
60. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
61. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35o. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
62. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
63. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.

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64. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (AprilMay), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
65. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
66. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
67. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
68. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
69. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
70. Project Proponent shall explore the possibility of using solar energy where ever possible.
71. Commitment towards CER has to be followed strictly.
72. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
73. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
74. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

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This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Mirzapur.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Nature Protects if She is Protected

Signature Not Verified
Digitally signed by Member Secretary

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Mining Plan

Annexure-17

along

Progressive Mine Closure Plan

for

BUILDING STONE SAND STONE MINING PROJECT

Located at

Gata No. 83 G, Sl. No. 04

Village- Bhusi Pathraha, Tehsil- Lalganj,

District- Mirzapur, Uttar Pradesh.

Sanctioned Mining Lease Area: 2.23 ha

Sanction mining lease period: 10 years,

Period of Mining Plan- 5 years;

Proposed Annual Excavation Volume as per LOI: 22,300 cum/year

Proprietor/Lessee

M/s Divya Stone Works

Prop. Shri Aniruddha Kumar Tiwari

R/o Chauguna, Suriyawa, District- Bhadohi, (U.P.).

Prepared By

Sandeep Kumar

RQP/UPDGM/No.014/2019

PROFORMA-01

AUTHORISATION LETTER BY THE LESSEE

I, Shri Aniruddha Kumar Tiwari, here by authorize Mr. Sandeep Kumar, RQP/UPDGM/014/2019 to prepare the Mining Plan of our BUILDING STONE SAND STONE Mining Gata No. 83 G, Sl. No. 04, over an area of 2.23 ha located at Village- Bhusi Pathraha, Tehsil- Lalganj, District- Mirzapur, (U.P.) Under Rule 34(4) of Uttar Pradesh Miner Mineral Concession Rule 1963.

It is therefore requested to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:

Name of RQP : - Mr. Sandeep Kumar
RQP/UPDGM/014/2019

Place:
Date:17-11-2021

Lessee
(Shri Aniruddha Kumar Tiwari)

PROFORMA-02

CERTIFICATE

I, Mr Sandeep Kumar hereby certify that-

1. Provisions of Mines Act. Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the project proponent will approach the Director General of Mines Safety (DGMS).
2. It is further certified that the aforesaid Mining Plan is prepared as per the copies of the records and documents provided by lessee and information given as per discussions held with project proponent his representative.
3. It is also certified that the information furnished in the aforesaid Mining plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

रत्नगर्भा वसुन्धरा

UP MINE MITRA

Place: Lucknow

Date:

Prepared by

Name of RQP- Mr. Sandeep Kumar
RQP/UPDGM/014/2019

INTRODUCTION

The Mining lease for maximum 10 years over an area of 2.23 ha (5.50 acre) is granted to **M/s Divya Stone Works Prop. Shri Aniruddha Kumar Tiwari R/o Chauguna, Suriyawa, District- Bhadohi, (U.P.)** under Minor Mineral (Concession) Rule 1963 for the extraction of Building Stone Sand Stone in Village- Bhusi Pathraha, Tehsil- Lalganj, District- Mirzapur(U.P.) at Gata No. 83 G, Sl. No. 04. The Mining Plan is being submitted Under Rule 34(4) of Uttar Pradesh Minor Mineral Concession Rule 1963.

The history of lease area grant, ownership etc. is as below:

S. No.	Particular	Details
1	Letter No./date of lease execution & lease period	**As per LOI letter No.** 1902/Khanij/Sand Stone/ E-Nivida 2021, Dated 24/02/2021**, Mining Lease area granted for maximum 10 years (Annexure No.1)**
2	Date of first opening	It is a new mine and mining activities will start after the mining lease deed.
3	Letter No/date of first mining proposal & lapse period	As above under point No. 01
4	If lease expired date of renewal application/renewal status	Granted mining lease period- maximum 10 years
5	Present documents its proposal period & lapse period.	Mining plan prepared by RQP is being submitted for approval Under Rule 34(4) of U.P MMCR-1963 in DGM U.P., Lucknow.
6	Transfer details & date of transfer	Not applicable
7	Status of Environmental clearance	EC will be granted after submission of approved mine plan, Form- 1 & PFR etc. to the SEIAA, U.P., of the project.

CHAPTER-1

1.0 GENERAL:

A) Name of the Lessee with Complete Address:

M/s Divya Stone Works

Prop. Shri Aniruddha Kumar Tiwari

R/o Chauguna, Suriyawa, District- Bhadohi, (U.P.), No fax & email address facilities is available with lessee.

B) Status of Lessee: Private Individual**.**

C) Mineral, Occurring In The Area & Which Lessee Intends To Mine:

Building Stone Sand Stone

D) Period for which the mining lease is granted: The mining lease has been granted for the period of maximum 10 years among which the mining plan for first 5 year is being prepared.

E) Name of R.Q.P. preparing the mining plans:

Mr. Sandeep Kumar

RQP/UPDGM/014/2019

Copy of R.Q.P. registration is enclosed **(Proforma No. 2).**

F) Name of prospecting agency:

The lease area prospected Prop. Shri Aniruddha Kumar Tiwari, under the guidance of RQP

Reference no & date of consent letter from the State Govt.

The mining lease has been granted for the period of maximum 10 years.

रत्नगर्भा वसुन्धरा
UP MINE MITRA

CHAPTER-2

2.23 LOCATION AND ACCESSIBILITY:

(a) **Details of area (with location map):** The lease hold falls in Village Bhusi Pathraha which is connected to NH 135 approximately 7.0 km*(NW)

District and State: Location map-Plate No. 1

Taluka/Tehsil: Mirzapur, Uttar Pradesh

Village: Lalganj

Gata No. Bhusi Pathraha
83 G, Sl. No. 04

Geo-Coordinates

Pillars	Latitude(N)	Longitude(E)
A	24°59'47.00"N	82°28'43.60"E
B	24°59'45.10"N	82°28'43.50"E
C	24°59'45.60"N	82°28'35.90"E
D	24°59'47.40"N	82°28'35.90"E

Lease Area (ha): **2.23 ha (5.50 acre)**

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) Ownership/Occupancy: The land is owned by State Govt. & State Govt. has given their consent for the exploitation of Building Stone Sand Stone on lease for maximum 10 years. The lease area is free from forest land.

Existence of public road / railway line, if any nearby and approximate distance: Bhusi Pathraha which is connected to NH 135- approximately 7.0 km*, Nearest Railway Station is Mirzapur Station 17.0 km*(NE).

Land use Pattern (Forest agricultural Barren etc.): The existing land use of the area is non-agricultural, non forest, barren, rocky upland.
The planned land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	2.2153	-
2	Approach Road	-	-	0.00	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	0.01	-
5	Balance undisturbed land	-	-	0.0047	-
	Total	-	-	**2.23**	-

b) Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, it none of these are available the area should shown on an accurate sketch map on a scale of 1:50,000: Location map attached showing lease (**Plate No. 1**)

INFRASTRUCTURAL – FACILITIES

a) **Nearest Village :** Bhusi Pathraha, 1.0 km* (NW)

b) **Nearest Township:** Mirzapur- 18.0 km* (NE)

c) Roads: The lease connected by NH 135, at distance approximately 7.0 km*(NW)

Water Supply:

Surrounding village has numbers of wells & bores, which provide drinking water to Village Bhusi Pathraha is prominent water body in the region lies at 5 km.

d) Electrification/Power:

Bhusi Pathraha and surrounding villages has already receiving electric power. About 90% villages in 5 km. buffer zone are electrified.

e) Educational – Facilities:

Education facilities up to high school & intermediate are available in Mirzapur. For higher education facilities available at Mirzapur.

f) Health Service:

The primary health Centre (PHC) is available at Bhusi Pathraha- 1.0 km* (NW)

g) Railway Station:

The nearest railway station is at Mirzapur which is about 17.0 km*(NE).

UP MINE MITRA

CHAPTER-3

3.0 GEOLOGY AND EXPLORATION:

a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

TOPOGRAPHY:

The lease area is flatty showing different features. The conspicuous feature of the topography of the area is elliptically isolated hills with gentle to sudden steep slope. The highest and lowest point in the leasehold is 174.00 mRL and 167.0 mRL. The topography of lease area is shown in **Plate No. 03.**

REGIONAL GEOLOGY:

Rocks of Vindhyan Supergroups are exposed in Mirzapur district Kaimur group of rocks comprising san stones are found in region these rocks lie conformally on Rohta Limestone and underlainly by Gondwana rocks. This Vast Piles of sand stone are more or less horizontally bedded are slightly dipping $5\text{-}10^0$ towards North.

Lithostratographic succession of the Vindhyans in Mirzapur District may descrbe as below-

Supergroup	Group	Formation	Lithology
Vindhyan	Kaimur	Rohtas limestone	Sand stone
	Semri		Limestone and shales

Geomorphology:

The district is characterized by presence of Vindhan terrains. The master slope of the area is mainly towards northeast. The district can be broadly classified into two physiographic units. Southern part having high relief and northern part having relatively low relief with low hill rocks.

GEOLOGY OF LEASE AREA:

The lease area is occupied by Vindhyan rock comprising maily of sand stone. Rocks are thinly or thickly bedded and dipping 5-70 towards north. 10 cm overburden occur in the area. At few places no over burden seen.

Patiya and associated can be excavated from the lease area

Soil:

In Mirzapur district soil has been produced by the weathering of surrounding rocks. Well known Mirzapur varieties of soil are mainly Matiyar, mixed with clay or loam at some places with silt. Clayey and loamy soil is dominant in the district.

DETAILS OF EXPLORATION:

a) Carried out in the area:

One trial pit having dimension of 5m* 5m* 5m were dug within lease area and later on all the trial pits have been converted into mining pits.

b) Proposed to be carried out:

The mining activities will be started after the grant of EC for which the mine plan is prepared and will be submitted for EC after the approval.

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two cross-sections at an influence of 54 m & 53 m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

Basis of estimation of reserve:

- The bulk density of Building stone has been taken 2.8 in view of the past mining experience.
- The geological reserves have been computed through cross sectional area method.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to two classes and shown in **Plate No: 04**

a) Proved Reserves(UNFC CODE- 111):

All Quantities of Building Stone Sand Stone occurring 147 mRL below from the ground surface has been considered as under proved category.

b) Probable Reserve (UNFC CODE- 122):

A 10 m. thickness below the proved reserve is considered as Probable mineral reserves.

c) Feasibility in mineral resources (UNFC CODE- 211):

The mineral block with statutory barrier with in proved zone has been not considered as 211.

d) Pre-Feasibility in mineral resources (UNFC CODE- 222):

Mineral blocked with in statutory barrier in probable zone has been not considered as 222.

The Summary of reserves is as below:

Thus, in the entire category is estimated accordingly up to a block of 36 m thickness

DETAILS CALCULATION OF RESERVES AND RESOURCES

MEASEURED MINERAL RESOURCES (331)

Section line	Area (m^2) (111)	Area (m^2) (211)	Strike In-fluence (m)	Volume (cum)		In situ Reserves (Tonnes)		Total Quantities(m3) (1.5 Swell factor)	
				111	211	111	211	111	211
1-1’	4177	564	54	225558	30456	631562.4	85276.8	338337	45684
2-2’	4236	564	53	224508	29892	628622.4	83697.6	336762	44838
Total				450066	60348	1260185	168974.4	675099	90522

INDICATED MINERAL RESOURCES (332)

Section Line	Area m^2 (122)	Area m^2 (222)	Strike Influence (m)	Volume (cum)		In situ Reserves (Tonnes)		Quantities(m3) (1.5 Swell Factor)	
				122	222	122	222	122	222
1-1’	1496	570	54	80784	30780	226195.2	86184	121176	46170
2-2’	1502	570	53	79606	30210	222896.8	84588	119409	45315
Total				160390	60990	449092	170772	240585	91485

Category	UNFC Code	Quantity in m3	Grade
Total Mineral Reserve			
Proved Mineral Reserve	111	6,75,099	Building Stone Sand Stone
Probable mineral Reserve	122	2,40,585	-do-
Total Remaining Resources			
Feasibility Mineral Resource	211	90,522	-do-
Prefeasibility Mineral Resource	222	91,485	-do-
Inferred Mineral Resource	333	Nil	
Total Reserves + Resources		10,97,691	-do-

MINEABLE RESERVE:

Mineable reserves have been taken considering a bench of height 6 m and width 12 m has been drawn in geological sections to calculate the mineable reserves. The area of each bench level has been calculated & multiplied by its average bench height to get the volume. Density of Building stone has been taken **2.8** for tonnage factor.

Slice/Bench Level in (mRL)	**Volume(cum)**
174-168	61,250
Road cutting(168-162)	1,260
168-162	1,20,580
Road cutting(162-156)	1,260
162-156	1,09,764
Road cutting (156-150)	1,260
156-150	82,989
Road cutting (150-144)	1,260
150-144	58,806
Road cutting (144-138)	1,260
144-138	37,215
Total	**4,76,904**

CHAPTER-4

4.0 MINING:

(A) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

I. Existing Method of mining:

At Present no mining activities is going on in the sanctioned mining lease area. Mining activities will be started after the grant of environmental clearance of the project. Hence, the method of mining is discussed under the proposed method of mining as below.

II) Proposed method of mining:

It shall be an opencast semi-mechanized mine. excavator shall be deployed for removal of big boulders of blasted material from quarry & loading of the excavated mineral in to tractor trolleys. Drilling shall be carried out with 32 mm diameter jack hammers & blasting shall be carried out with slurry explosives. The height & width of bench shall be kept 6 m & 12 m with face slopes 60^{o}. The blasted material shall be loaded by excavator to the tippers. Big boulders will be broken to the required size manually and will be loaded by excavator and will be transported to crusher plant.

YEAR WISE BUILDING STONE SAND STONE PRODUCTION (As per LOI)

Proposed mining plan period – 05 years

Year	Overburden (cum)	ROM Building Stone Sand Stone, (cum)	Saleable Building Stone Sand Stone, (cum)	Sub grade Building Stone Sand Stone, (cum)	Building Stone Sand Stone, (cum)	Building Stone Sand Stone, (cum) to overburden ratio
First	Nil	22,300	22,300	Nil	Nil	Nil
Second	Nil	22,300	22,300	Nil	Nil	Nil
Third	Nil	22,300	22,300	Nil	Nil	Nil
Fourth	Nil	22,300	22,300	Nil	Nil	Nil
Fifth	Nil	22,300	22,300	Nil	Nil	Nil
Total	**-**	**1,11,500**	**1,11,500**	**-**	**-**	**-**

The year wise development and extraction of mineral for first 05 years is detailed as under-.

1) Production & development in First year.

Before start mining 7.50 m barrier along the lease boundary shall be marked as non mining zone. Mining shall be started by slicing from 174 mRL bench from dip towards rise side by removing the minerals in 6 m slice and completed 168 mRL after that one more bench will be carried out at bench level 162. Mining faces shall be advance in all directions against production target of 22,300 m^3. Tentative percentage of R.O.M from each slice is tabulated as below.

Bench Level (mRL)	average area (m2)	average Height (m)	Width (m)	ROM Building Stone Sand Stone	Quantities after taking swell factor 1.5
174-168	4795.698	3.1	12	14867	22300
Total					**22,300**

2) Production & development in Second year.

Mining shall be carried out in the bench 174 mRL- 162 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 22,300 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m2)	average Height (m)	Width (m)	ROM Building Stone Sand Stone	Quantities after taking swell factor 1.5
174-168	4795.698	3.1	12	14867	22300
Total					**22,300**

3) Production & development in Third year.

Mining shall be carried out in the bench 174 mRL- 162 mRL and 168 mRL- 162 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 22,300 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m2)	average Height (m)	Width (m)	ROM Building Stone Sand Stone	Quantities after taking swell factor 1.5
174-168	3580.43	3.1	12	11099	16649
168-162	724.48	5.2	12	3767	5651
Total					**22,300**

4) Production & development in fourth year.

Mining shall be carried out in the bench 168 mRL- 162 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 22,300 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m2)	average Height (m)	Width (m)	ROM Building Stone Sand Stone	Quantities after taking swell factor 1.5
168-162	2858.97	5.2	12	14867	22300
Total					**22,300**

5) Production & development in fifth year.

Mining shall be carried out in the bench 168 mRL to 162 mRL. Haul roads of 6m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 22,300 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m2)	average Height (m)	Width (m)	ROM Building Stone Sand Stone	Quantities after taking swell factor 1.5
168-162	2858.97	5.2	12	14867	22300
Total					**22,300**

The balance quantity of the bench will be extracted in the subsequent years of the project whose MP will be submitted for approval in due course of time.

A) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The entire lease hold is stony having thin no soil over, and all quantities of soil to be generated shall be used for the purpose of plantation. Therefore no proposal of separate stacking of top soil has been envisaged. All quantities of stone to be exploited shall be used for making aggregates.

B) Indicate rate of production when the mine fully developed & expected life of mine & the fifth year from which effected.

The total mineable reserves of Building Stone Sand Stone of area is (2.23 ha) with proposed rate of production 22,300 m^3.

C) Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.

CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

(i) Exploration as on date:

The sanctioned Mining Lease Area is a virgin land and the mining for the granted is to be started after the grant of environment clearance. The measurement of the Sanctioned Mining Lease Area is illustrated as under-

Sanctioned Mining Lease Area	Average Length (m)	Average Width (m)	Lithology
2.23 ha	214	104	Building Stone Sand Stone

(ii) Exploration during plan period:

The lease area is small & Virgin land. The occurrence of Building Stone Sand Stone established at from the bottom of quarry to 36 m & persists in depth & Building Stone Sand Stone exists at the bottom of quarry. Considering of all these facts no future exploration programme has been envisaged during plan period.

(iii) Conceptual Period:

The lease area is small & during plan period of sanctioned mining period of 20 years a volume of minor mineral 22,300 cum/year shall be explored. Remaining reserve will be exploration in next mining plan and lease period.

Conceptual Development:

The sanctioned MLA is a virgin land and the mining for the granted is to be started after the grant of environment clearance.

Anticipated life of mine

The sanctioned mining lease area is leased out for 20 years detailed with the total mineable reserves of Building Stone Sand Stone of area are 2.23 ha with proposed rate of production of 22,300 m3 / year.

Waste Management:

No top soil exists within the area therefore no proposal has been given for its managements.

Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below.

	Area broken (ha)	**Area backfilling rehabilitation (ha)**	**Quantities of waste to be used in backfilling (cum)**
As on date	Nil	Nil	Nil
End of plan period	Nil	Nil	Nil
End of conceptual period	Nil	Nil	Nil

(iv) Post Mining Land use:

The land use at present, at the end of plan period & at the end of conceptual period is given below:

Sl. No	**Head**	**At present (ha)**	**At the end of Plan period (ha)**	**At the end of conceptual period of mine (ha.)**
a)	Total area excavated (broken)	Nil	Nil	Nil
b)	Total Area fully mined out	Nil	Nil	Nil
c)	Total Area fully replenished	Nil	Nil	Nil

I Dump area:

There is no top soil was found in the mine. Therefore no proposal of Dump management shall be proposed.

Sl. No	**Head**	**At present (ha)**	**At the end of Plan period (ha)**	**At the end of conceptual period of mine (ha.)**
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

By the end of conceptual period, mining pit shall reach to ultimate pit limit & depth.

II Others:

Sl. No	**Head**	**At present (ha)**	**At the end of Plan period (ha)**	**At the end of conceptual period of mine (ha.)**
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under haul road	Nil	0.0	0.0
c)	Area under green belt (ie. plantation along haulage route lease area)	Nil	0.0	0.0

Conceptual Plan & section is shown in **Plate No.06**

Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):

It will be an opencast semi-mechanized mine. The loading of mineral shall be carried out by means of an excavator. Mining shall be carried out from top to down ward through the formation of benches. The height of benches shall be kept 6 m, width 12 m with face slope 60^{o}. Approach road having width 6 m & gradient 1:16 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to down word. It will be advance from north to south direction & orientation of faces shall be east-west direction. Approach road shall be produced to each mining faces for transportation of mineral. Top soil shall be generated during first year period and shall be used for purpose of plantation therefore there shall be no top soil stack.

iii) Extent of mechanization:

The requirement of mining equipment for next 05 years is calculated as below:

The annual production planned as per LOI= 22,300 cum/year

Production required considering 260 working days= 22,300/260(WD/Yr) = 85.76 cum/day

Following equipment will be used in the mining activities

Sl. No.	Machinery Name	No. of Required
1	Jack Hammer	2
2	Compressor	2
3	Excavator	2
4	Dumper	3

CHAPTER-5

5.0 BLASTING:

a) As mentioned earlier the mine will be worked manually in the initial stages and blasting will be limited to jack hammer holes (32 mm diameter) initially 3 m height sub benches shall be developed which shall be converted in 6 m height bench. Jack hammer holes will be drilled as below:

Hole depth	:	6 m.
Spacing	:	3 m.
Burden	:	Nil.
Thus one hole will give a quantity of about	:	6 x 3= 18
Excavation required per day (Considering 260		
Working Days/Years)	:	22,300 cum/260days= 85.76 cum
Thus no. of holes required per day	:	85.76/5= 17.15 Holes
		Say= 18 Holes

Thus, the required number of Jack Hammer-02(Capacity 10 holes/day)

The required number of Compressor – 02 (type Atlas Copco)

Methodology of Blasting –

a) Blasting will carried out under the supervision of qualified & experienced blasters following all the rules and guidelines for extraction of required minerals.

b) The blasting will be undertaken by suitable explosives having comparable density, usually two cartridge of 250 gm will be sufficient in one hole of 3 m depth.

c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 250 gm explosives depending upon the free face available. The direction of face advance & row of drill holes will so proposed that the direction of fly rock material will be expected to full over the benches.

d) Powder ratio @ 1:20 i.e., 250 gms of explosive per hole will be required to reach 05 cum per Kg. of powder factor on the basis past experience in the surrounding area & lithology of rock,

e) As per powder ratio of 1:20 for the exploitation of daily production 85.76 cum, the required explosive is 85.76/20= 4.288 say 4.50 kg. (18 explosive rod of 250 gm. each)

Tippers-

Details of the number of tipper required for the transportation according to the daily excavation volume is tabulated as under-

Daily production(cum)	Capacity of tipper	Number of ferry / trip day	Volume ferried by 1 tipper	Number of tipper required
85.76	4 cum	10	40 cum	3

Mining Methodology:

1) The mining activities will be carried out as per guidelines, manuals, laws and acts for the open cast stone mining.
2) The extraction of the mineral will be carried out starting from 174 mRL downwards for the 5 years of the Mining Lease Period.
3) No mining activities carried out in the safe barrier of 7.5 m.
4) The height and width of each bench will be 6 m and 12 m.
5) Mining activities will be carried out in dry season and day time.
6) Drilling and blasting will be carried out as per guidelines and under the supervision of qualified technical person.
7) All the precautions for drilling and blasting will be taken care of as per guidelines.

PRECAUTIONS FOR DRILLING AND BLASTING:

The foremost precaution for blasting is that it should be carried out under the strict supervision of qualified and experience blaster.

1. Drilling- DTH (Down To Hole), V-shaped in two rows with proper spacing in day time.
2. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
3. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
4. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
5. The burden at any point in the charge length should not be less than optimal.
6. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
7. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating if artificially. Many blasting nuisances become less apparent.

8. Blasting should be done, if feasible, once blasting of larger rounds, infrequently can be better supervised, causing reduction in nuisances, Further the villagers provided less frequently, will itself lead to a reduction in the number of complaints.

9. Pre shooting of the boulders, instead of plaster shooting, should be continued.

10. Before electric firing, the circuit will be tested by an approved tester.

11. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.

12. To prevent risk of injury to anybody by flying pieces of Getty after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.

13. **All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.**

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CHAPTER- 6

6.0 MINE DRAINAGE:

a) Likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated about 2.5 km aerial distance towards lease area in crusher side. The top level of the well is 135 mRL & water table encountered in the well is about 50 m. deep and the expected depth of water table in the region is about 100 mRL. During summers the water table further goes down about 3.0 m and depth of water table will be about 97 mRL. In winters, the water table goes down about 2.0 m and expected depth of water level is about 98 m RL. During rainy season the water level further rises about 2.0 m. and depth of water level is about 102 mRL.

Working expected to be 60 m above the water table during first to second years, the mine working will be confined up to 174 mRL. Water table will not be intersected by mining operations.

b) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 162 mRL, hence water table will be not be encountered by mining activities during first to fifth years.

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CHAPTER-7 & 8

7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

a) Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next First to Second years:

As stated earlier that entire lease area consist of quartzite's s& further persists depth, all the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making Gitti. There is no overburden with in lease area. Mining has been proposed for the exploitation of quartzites, boulders, therefore waste, sub grade mineral rejects shall not be generated during course of mining.

b) Land chosen for disposal of waste with proposed justification.

No waste or top soil shall be generated during mining activities; therefore no proposal is given for separate stacking of top soil & waste material.

c) Attach a note indicating the manner of disposal, and configuration, sequence of buildup of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.

The entire lease area is barren hilly terrain having no soil cover / vegetation. Top soil & waste shall not be generated due to mining operations therefore disposal and configuration of build of dumps shall not arise during first year's period.

8.0 USE OF MINERAL:

The Extracted mineral will be used for making the Building Stone Sand Stone, as well as in making aggregates and metal missionary stone. The quartzites of lease area are hard, medium to coarse grained grey in color showing.

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CHAPTER-9

9.0 OTHER:

9a) Site Services

The following site services will be provided:

i) Office

ii) Drinking water shed

iii) Rest shelter

iv) First Aid Centre

v) Store

9b) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least second class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

Mines manager/mining engineer (Full time)	:	1
Mines mate / Blaster	:	1
Skilled:		
Drivers	:	2
Supervisor	:	1
Time Keeper	:	1
Office Assistant/Dispatch Supervisor	:	1
Blasters	:	1
Semiskilled:		
Compressor operator	:	2
Jack hammer operator	:	2
Un-skilled:		
Piece rated workers	:	24
Total		**36**

CHAPTER-10

10.0 MINERAL PROCESSING:

a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),

The entire lease area consists of Building stone terrain therefore, no beneficiation of mineral processing will require for quartzites.

b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals will be required.

e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site / plant.

f) Indicate quantity (cum. per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

Total water requirement for the project is 5.07 KLD; its breakup is as under:

Sl. No.	Purpose	Water Requirement (KLD)
1.	Dust Suppression	2.51
2.	Plantation	2.20
3.	Domestic(Drinking)	0.36
Total		**5.07**

However, No water is required for mining and processing hence, no disposal of water and extent for recycling is required.

CHAPTER-11

11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Attach a note on the status of base line information with regard to the following:

(i) Land Use:

The existing land use of the area is non-agricultural, non forest, barren, rocky upland.

The planned land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	2.2153	-
2	Approach Road	-	-	0.00	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	0.01	-
5	Balance undisturbed land	-	-	0.0047	-
	Total	**-**	**-**	**2.23**	**-**

(ii) Water Regime:

There is no perennial water body in the area. Water table loses its significance in this region due to great depth. The depth of water table is about 50 m. below: general ground level. The shear zone which allows the flow of water in the sub surface is restricted, through when tapped in wells, hand pumps & tube wells provide sufficient water round the year.

(iii) Flora and Fauna:

Shrubs of Karaunda are found in with in the area. Vegetation and wild life are quite scanty. Trees of Neem, Mahua, Jamun, Mango & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalos are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occurs within a radius of 5 km. Low schrubs and bushes grow on barren rocky areas of the applied area. No wild life is found within the applied area.

(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO_2, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The permissible limit of SPM, SO2, & NOX and air quality was observed within the lease hold is given below:

Parameter	Promulgated limit	Present within the lease hold
SPM	500µg/m3	220 µg/m3
SO_2	120 µg/m3	30 µg/m3
NOX	120 µg/m3	18 µg/m3

The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps is dug in the villages.

(v) Climatic Conditions:

a) Temperature:

A hot summer and general dryness during the year except, the south west monsoon season. The year may be divided into four seasons. The cold season December to February by hot season from March to middle of June. The period from middle of June to September is the south west monsoon season. October and November are the post monsoon or transition period.

b) Rainfall:

The average annual rainfall is 864 mm. The climate is typical subtropical punctuated by long and intense summer. About 87% of the annual rainfall is received from south-west monsoon. May is the hottest month with temperature shooting up to 47.50 C. With the advance of monsoon by about mid June, temperature starts decreasing. January is usually the coldest month with the temperature going up to 8.30 C.

c) Humidity:

The relative humidity is highest during south-west monsoon ranging between 80% to 85% with its lowest around 30% during peak summer months of April and May.

d) Wind Velocity:

The wind velocity is higher during pre-monsoon period as compared to post monsoon observed during the month of June and minimum 1-8 km/hr.

vi) Human Settlement:

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the five castes. The local inhabitants are bundles, who speak in bundeli and are farmers. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc. The villagers collect the “MAHUA” and sell it to the market while part of the quantity is used for making country liquor.

Occupation:

Agricultural remains the main occupation in this area. Study reveals that within 5 Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Rice	:	200 Kg per Acre
Wheat	:	700 Kg per Acre
Gram	:	500 Kg per Acre
Arhar	:	400 Kg per Acre
Soya bean	:	300 Kg per Acre

(vii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next Five years.

(i) Land use:

The sanctioned MLA is a virgin land in the lease area towards South East direction of and the mining for the extraction of granted quantity of minor mineral will be started after the grant of environment clearance.

However, at the end of the first year period of mining lease granted period the impact on land use will be limited.

Hence, there is no change in the land use of the area in the first 5 years mining plan period of the mining lease of the project.

(ii) Air Quality:

It has already been explained that mining will be in a very small scale with limited drilling and blasting. One of the most possible elements for air pollution is vehicular transport. The following mitigatory measures will be applied for minimizing the air pollution –

- Limited movement of tippers/tractor trolleys under the project.
- Development of green belt along the haulage route.
- Water sprinkling on haulage-routes in dry months.
- No overloading and transportation under covering.

(iii) Water Quality

There is no proposal for RR under the project. However, the following measures to minimize the possible water pollutants are to be applied-

- The proposed mining lease area is rugged, barren, non-forest, non-vegetated, stony upland where the water table does not have any relevance in this terrain.
- The water table in this area is found about 50 m below the ground level.

(iv) Noise Level:

To minimize the possible noise pollution following measures will be applied-

- The machineries to be used will be properly maintained with proper oiling and greasing.
- No pressure horn and transportation not through the village.
- Mining only day time.
- Besides, it has been explained earlier that proposed mining is of open cast semi-mechanized. Drilling, blasting, excavator and other equipment even vehicular transport will be applied for limited time. Therefore noise level too will not show any significant increase.

(v) Vibration level:

In order to check the possible vibration under the project, the machineries to be used in the mining activities will be properly maintained.

Drilling will be with sharp drill rod in DTH fashion.

The blasting will be closed circuit, V-shaped, non-electrical, delayed techniques and muffle type.

(vi) Water Regime:

The sanctioned mining lease area is small in area. There is no perennial drainage within the area therefore no significant impact will occur on the surface water.

More-over, in first 5 yrs the required mineral will be extracted from the outcrop with the depth of lease area, thus the change due to excavation will not cause any change in the water regime of the mine site.

(vii) Socio-Economics:

The socio economy effect of the project to the nearby villages and its population will be positive due to –

- Employment to the local workers.
- Economic activity of the area will be enhanced.
- The physical and economic conditions of the local peoples will be better.

(viii) Historical Monuments etc.:

No historical monuments exist in & around the proposed mining lease area.

(c) Attach an Environmental Management Plant supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added) and shown in Plate No.07

Temporary storage and utilization top soil:

Mining shall be under taken in rocky terrain having no soil cover. Thus, generation of top soil shall be nil & does not required any proposal for stacking of soil.

II. Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next fifth year's period:

In the first five years the extraction of mineral will be carried out from the existing outcrop only with total ROM saleable without generating any waste or causing any pit formation and any type of land degradation.

- **Program of afforestation year wise for the initial Five year indicating number of plants with name of species, afforested under different areas in ha.**

Programme of Afforestation:

- Since the mining area is mainly rocky, hence plantation on the mining area & its periphery is very difficult.
- For that, the plantation will be carried out along the haulage-route.
- All possible care will be taken for the survival of the planted green cover.
- Plantation will be carried out with plants of local early growing species.
- Proper watering of the plants and tree guards will be taken care of.
- The tree species recommended are Ficus religosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and tactone grandis (teak) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmerlos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting.
- The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Post Plantation Care:

Following precaution to be undertaken for survival of plants:

i) The samplings will be undertaken for survival of plants.

ii) Plants will be taken care by applying fertilizers and proper weeding etc.

iii) Healthy tree species will be recommends for plantation.

iv) Fatal saplings will be replaced with new healthy saplings.

v) Every sampling will be covered by tree guard to avoid damage through cattle grazing.

vi) A Gardner or majdoor should be employed for care.

vii) Necessary arrangement will be provided for watering tree species planted at different parts.

4. Stabilization and vegetation of dumps along with interburden dumps management year wise for initial three years:

The entire lease area is quartzites out crops having no waste, therefore generation of waste during next fifth years shall be nil & no proposal has been envisaged for its separate.

5. Measures to Control erosion/sedimentation of water courses:

No drainage of water course will be disturbed due to mining. The lease area consists of quartzites out crops & rain water will accumulate in the mining pits which shall be dumped out. As quartzites are hard rock therefore erosion/sedimentation along water courses will not arise.

6. Treatment and disposal of water from mine:

It has already been mentioned that water table does not have any relevance in this plateau due to its great depth therefore treatment and disposal will not be concern in the mine.

7. Measures for minimizing adverse effects on water regime:

It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.

8. Protective measures for ground vibration/air blast caused by blasting:

As the proposed method of mining is manual open cast with limited amount of drilling and blasting. The impact on this aspect is negligible.

9. Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:

Neither any historical monuments exist within the lease area nor is any RR proposed under the project.

10. Socioeconomic beneficiate out of mining:

The proposed project will provide a source of direct and indirect employment to the people of nearby villages which will movelize the economic activities of the area and the economic condition of the local people will be affected positively.

PROGRESSIVE MINE CLOSURE PLAN

Since, the Sanctioned Mining Lease period of the proposed project of Building Stone Sand Stone is for maximum 20 years and the Mining Plan of the project being submitted is prepared for the first 05 years tenure.

Hence, Mining plan for subsequent period / tenure will be submitted for approval in coming times accordingly.

Therefore the required Progressive Mine Closure Plan will be prepared and will be submitted with the Mining Plan of the final tenure of the mining project.

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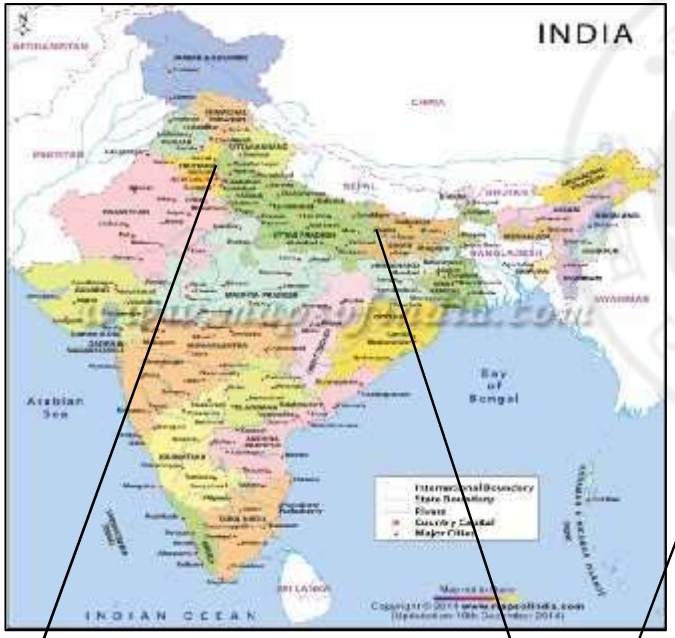
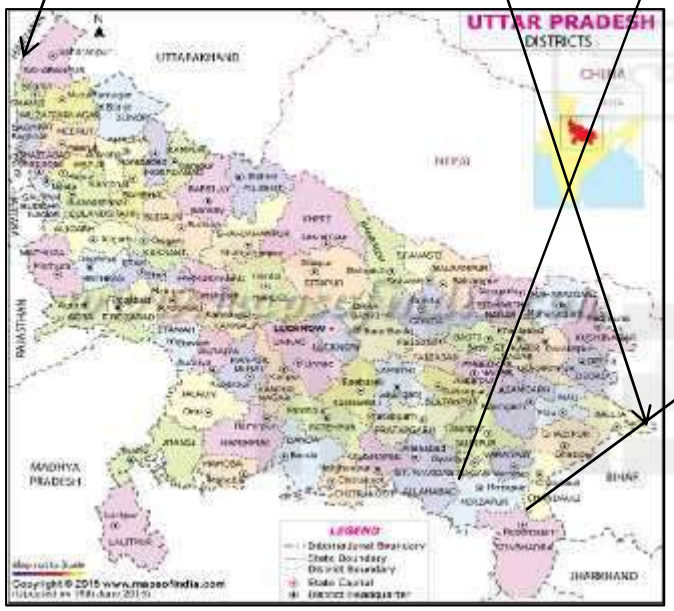
UP MINE MITRA

LOCATION MAP



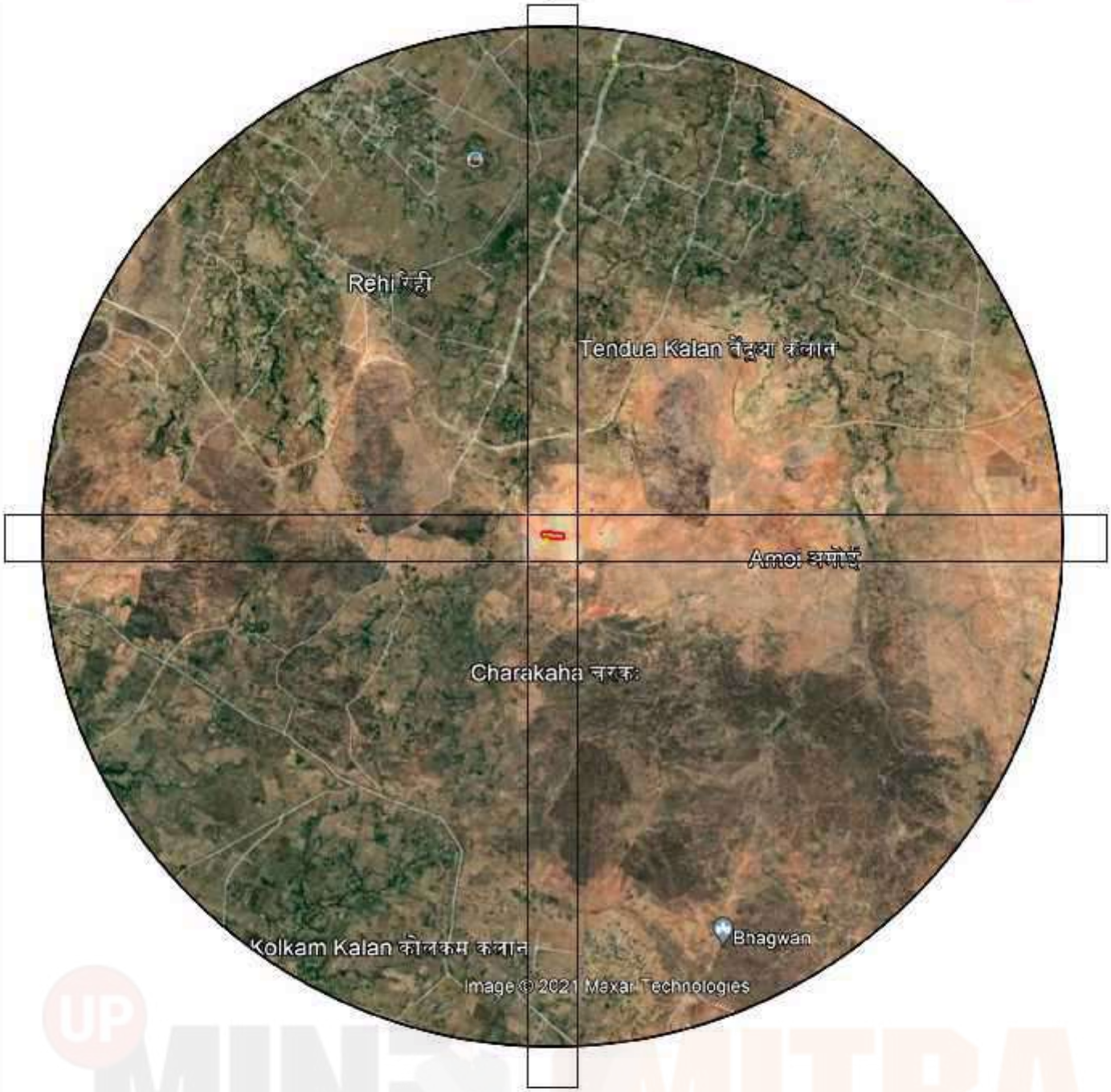


LOCATION MAP **PLATE NO-01**

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA, DISTRICT- BHADOHI, (U.P.)

GATA NO. 83G, SL. NO. 04. AREA - 2.23 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ, DISTRICT- MIRZAPUR(U.P.)

GOOGLE MAP

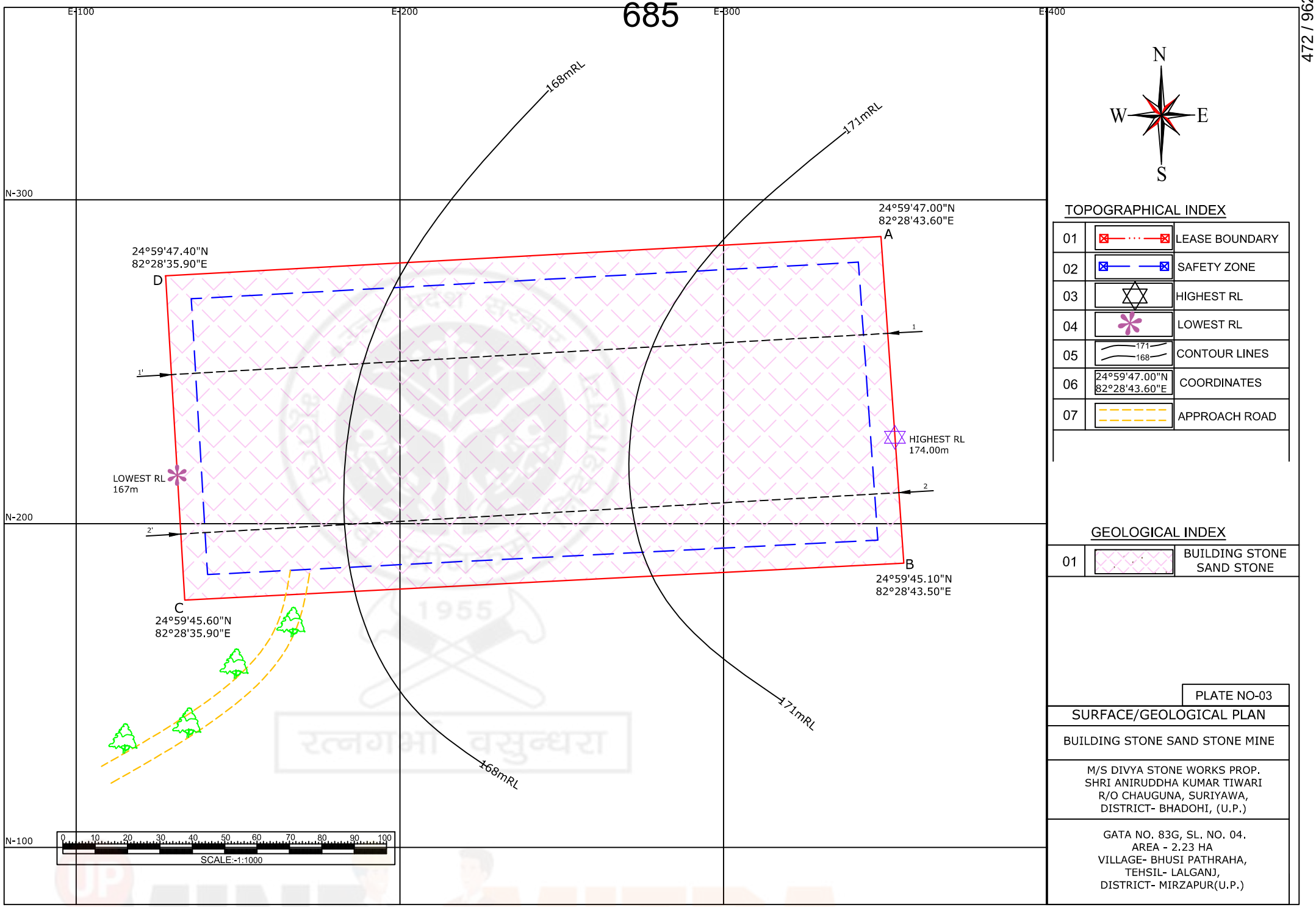


GOOGLE MAP

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83G, SL. NO. 04.
AREA - 2.23 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)

UP MINES MITRA



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TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	171 / 168	CONTOUR LINES
06	24°59'47.00"N 82°28'43.60"E	COORDINATES
07		APPROACH ROAD

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

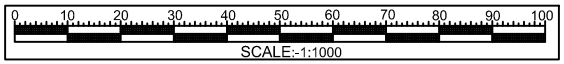
PLATE NO-03

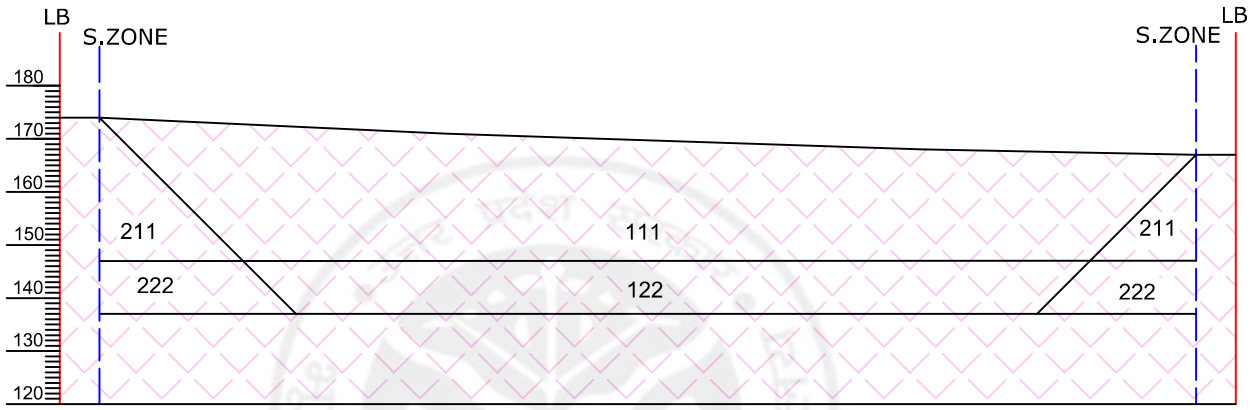
SURFACE/GEOLOGICAL PLAN

BUILDING STONE SAND STONE MINE

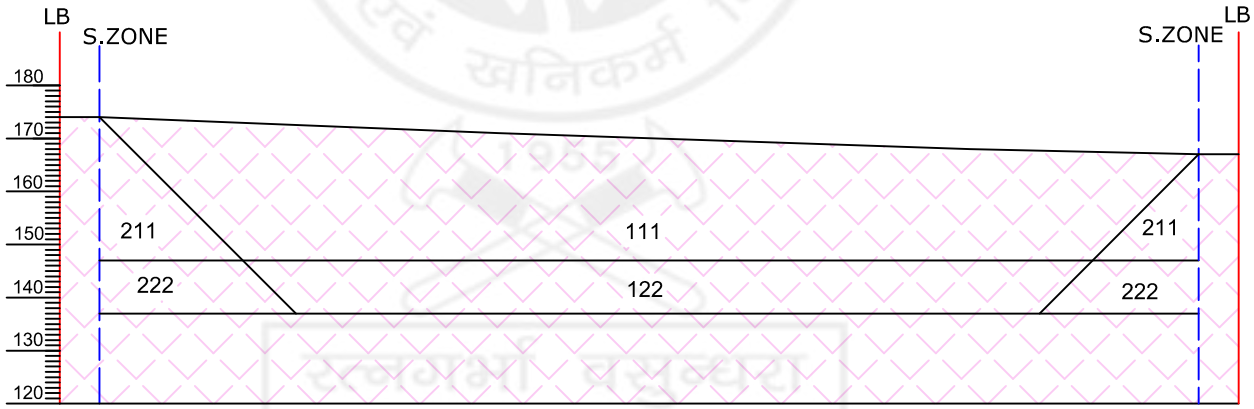
M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83G, SL. NO. 04.
AREA - 2.23 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)





GEOLOGICAL SECTION ALONG 1-1 '



GEOLOGICAL SECTION ALONG 2-2 '

LEGEND

1	———	LEASE BOUNDRAY
2	– – –	SAFETY ZONE
3	111	PROVED CATEGORY
4	122	PROBABLE CATEGORY
5	211/222	PRE-FEASIBILITY RESOURCES

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

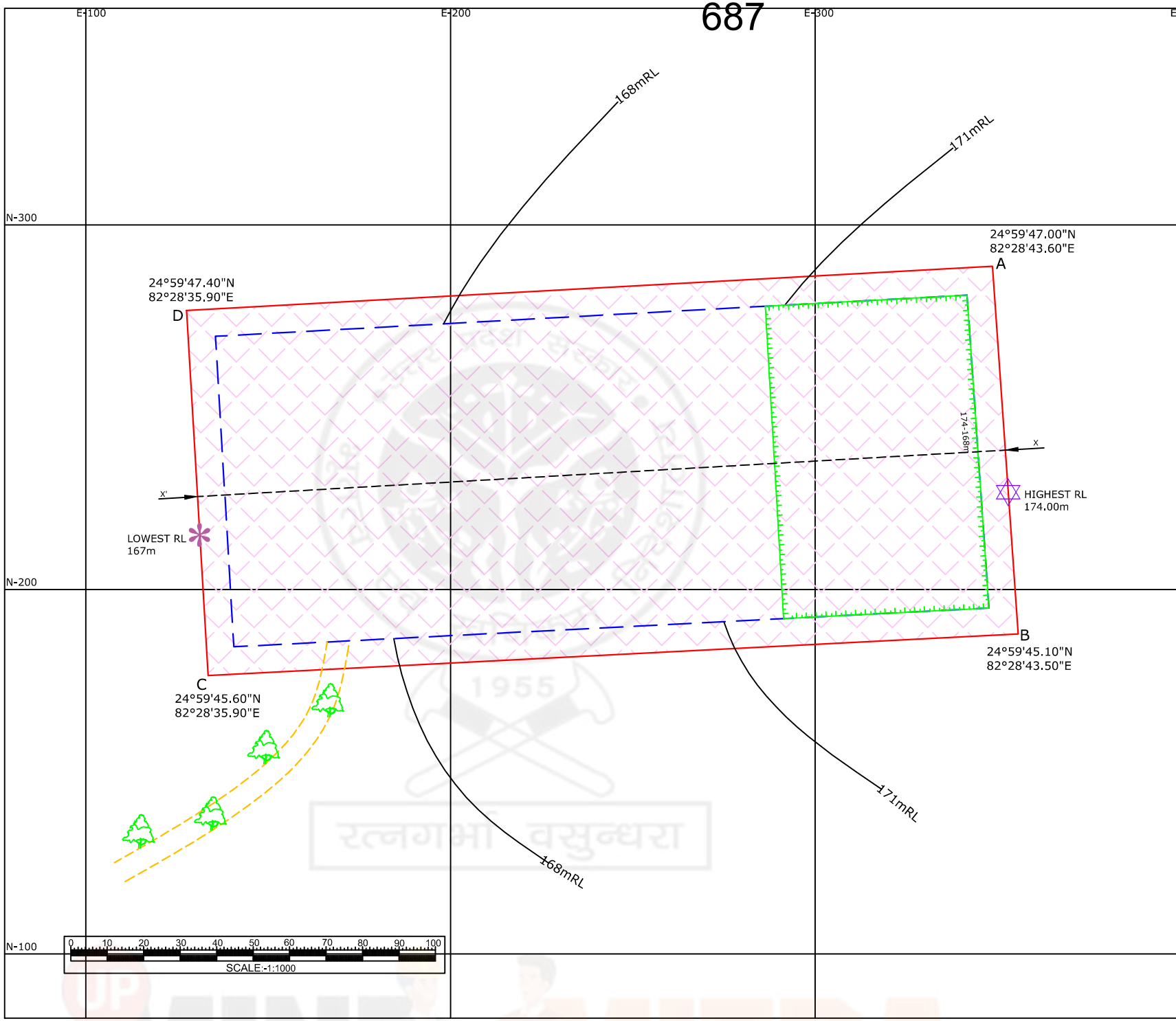
PLATE NO-04

GEOLOGICAL SECTION

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83G, SL. NO. 04.
AREA - 2.23 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)



TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	171 / 168	CONTOUR LINES
06	24°59'47.00"N 82°28'43.60"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

1ST YEAR

PLANTATION

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

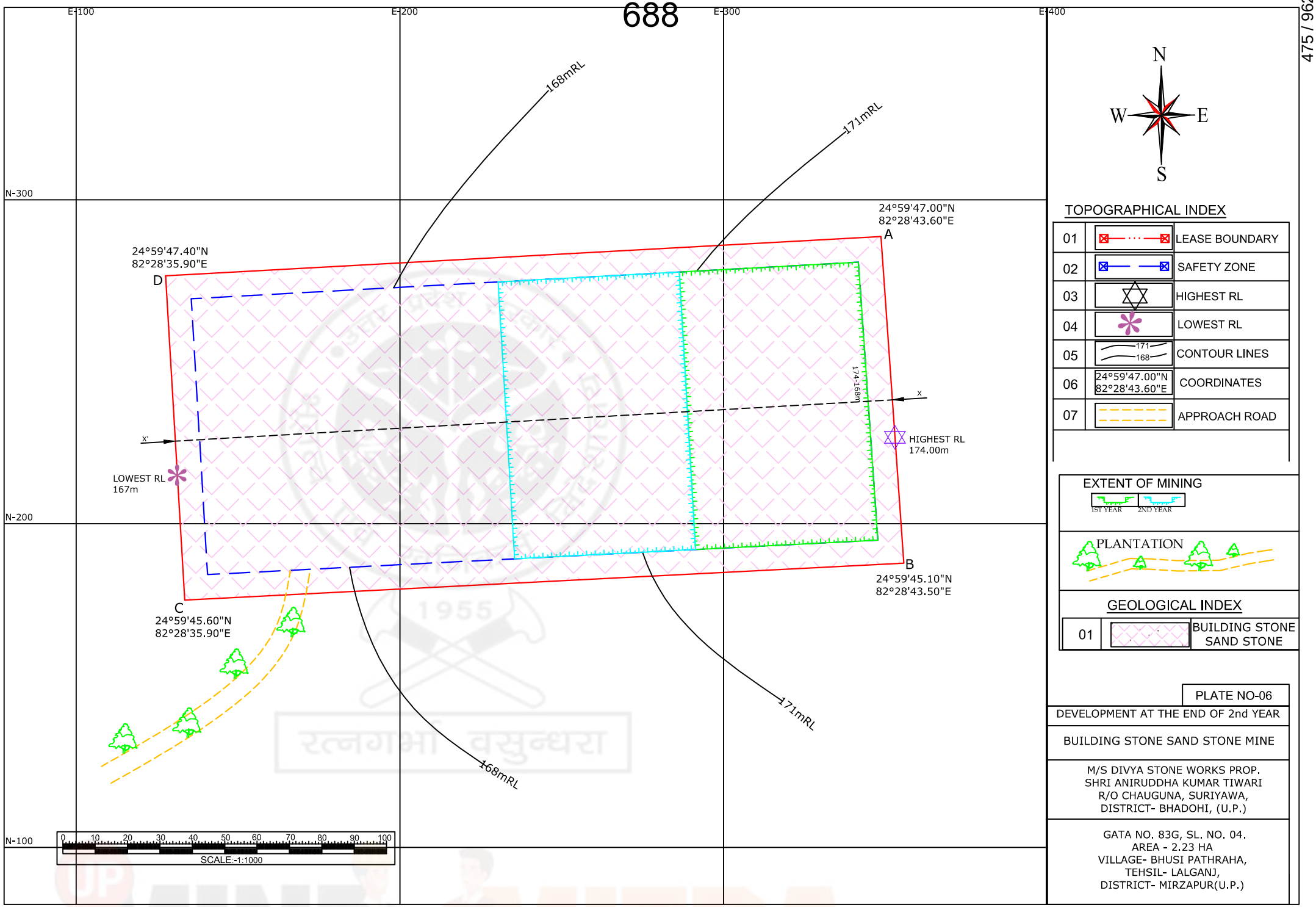
PLATE NO-05

DEVELOPMENT AT THE END OF 1st YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83G, SL. NO. 04.
AREA - 2.23 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)



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TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	171 / 168	CONTOUR LINES
06	24°59'47.00"N 82°28'43.60"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

1ST YEAR 2ND YEAR

PLANTATION

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

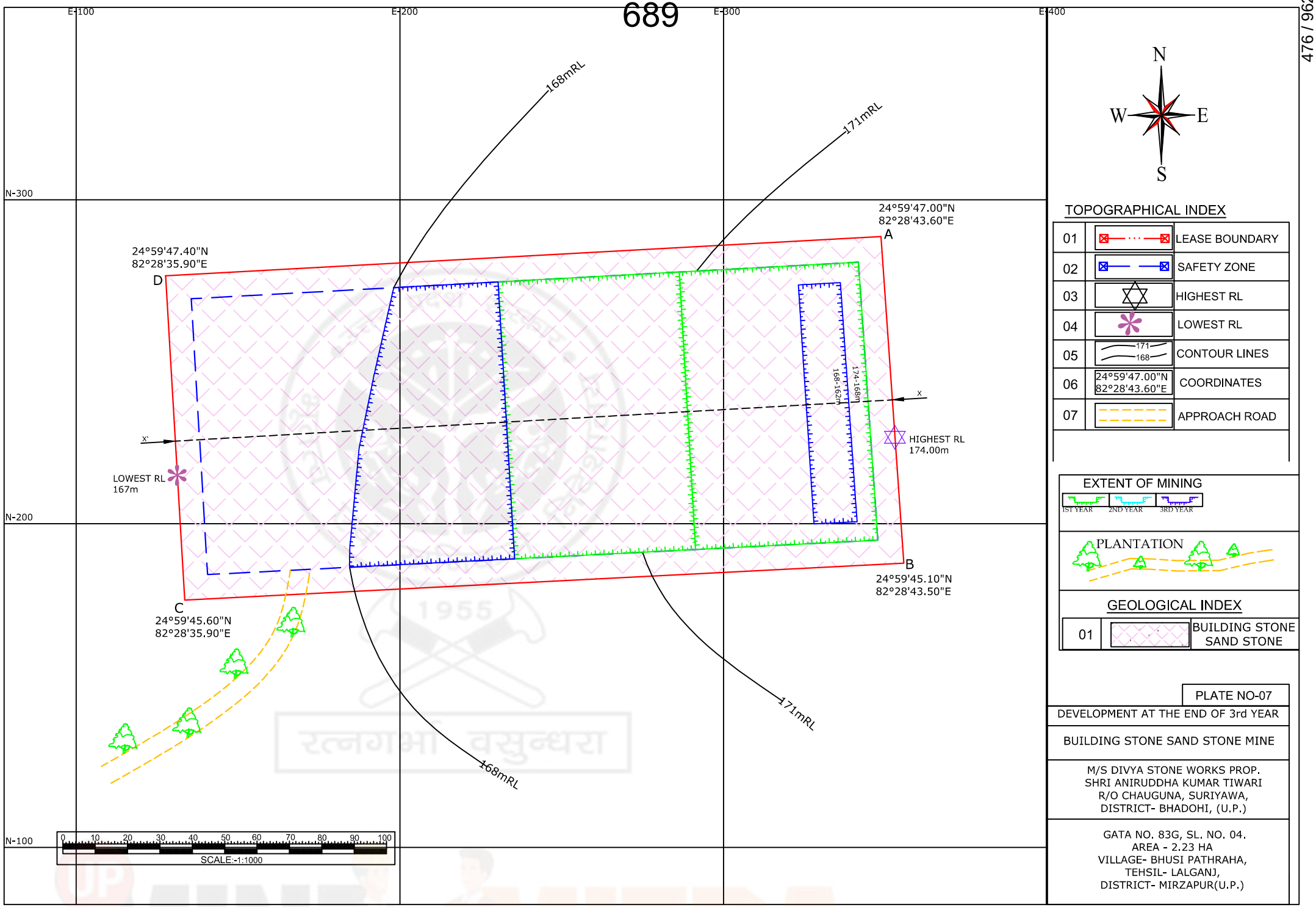
PLATE NO-06

DEVELOPMENT AT THE END OF 2nd YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83G, SL. NO. 04.
AREA - 2.23 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)



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TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	171 / 168	CONTOUR LINES
06	24°59'47.00"N 82°28'43.60"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

1ST YEAR 2ND YEAR 3RD YEAR

PLANTATION

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

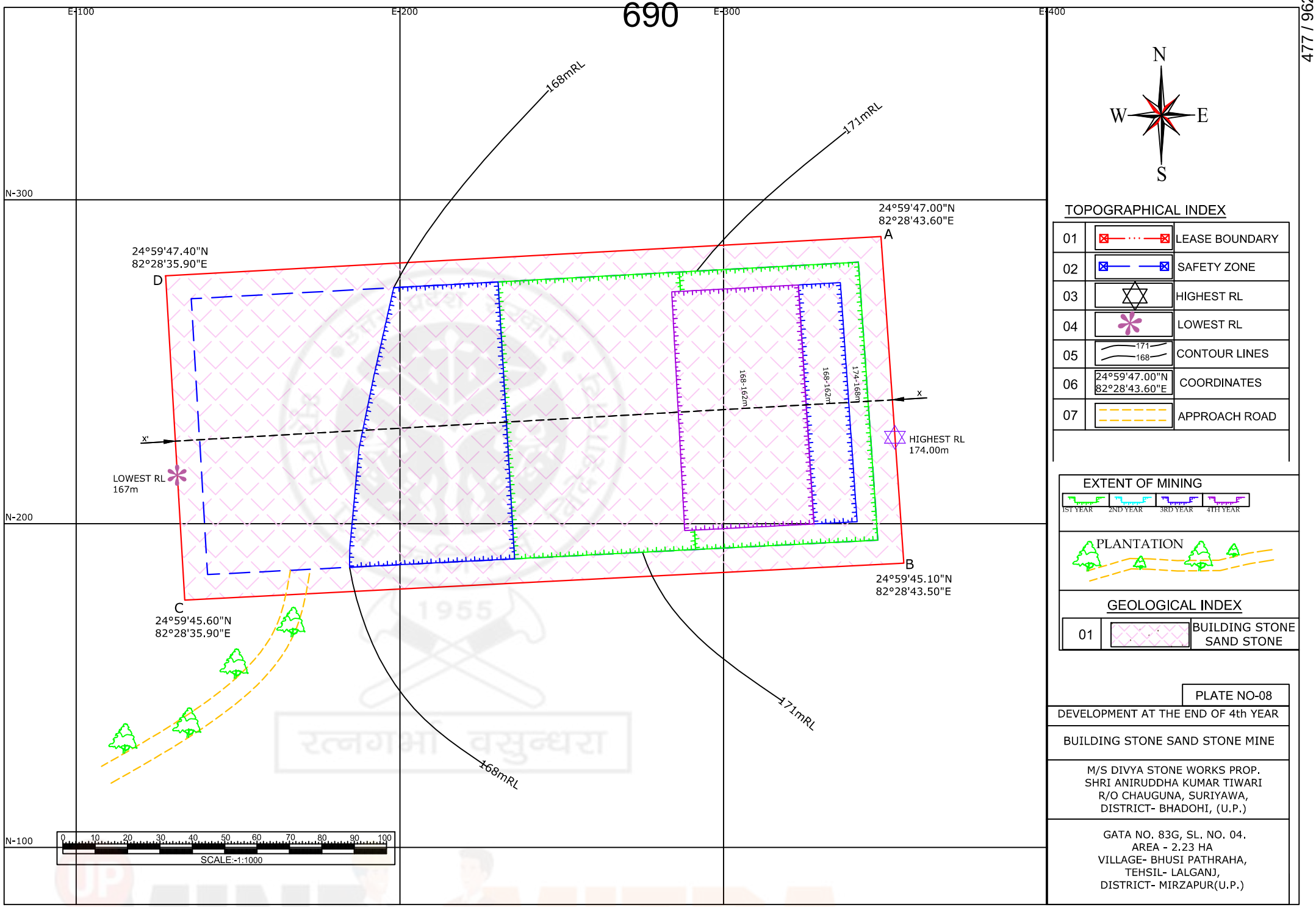
PLATE NO-07

DEVELOPMENT AT THE END OF 3rd YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83G, SL. NO. 04.
AREA - 2.23 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)



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TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	171 / 168	CONTOUR LINES
06	24°59'47.00"N 82°28'43.60"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

1ST YEAR 2ND YEAR 3RD YEAR 4TH YEAR

PLANTATION

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

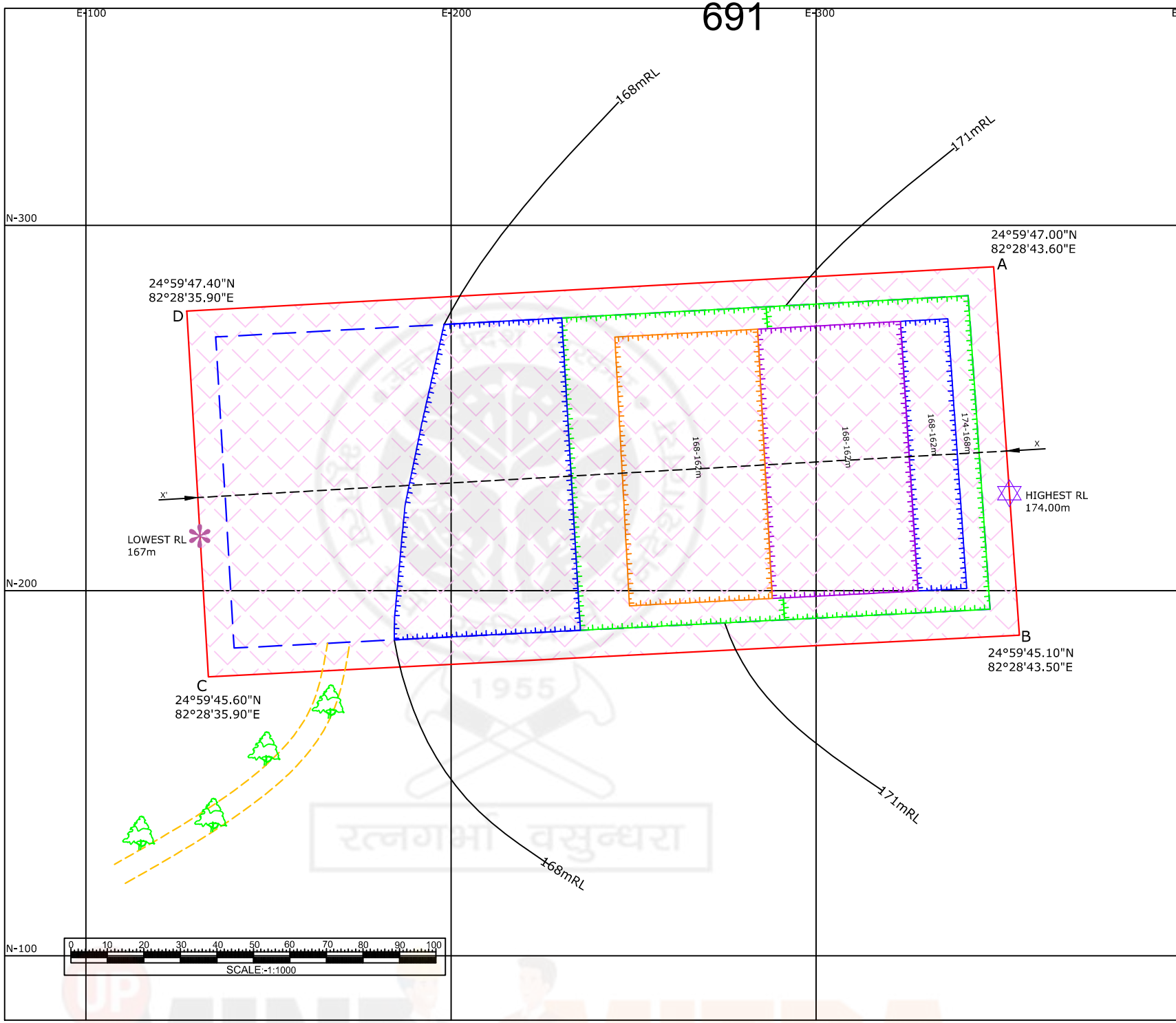
PLATE NO-08

DEVELOPMENT AT THE END OF 4th YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83G, SL. NO. 04.
AREA - 2.23 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)



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TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	171 / 168	CONTOUR LINES
06	24°59'47.00"N 82°28'43.60"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

1ST YEAR | 2ND YEAR | 3RD YEAR | 4TH YEAR | 5TH YEAR

PLANTATION

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

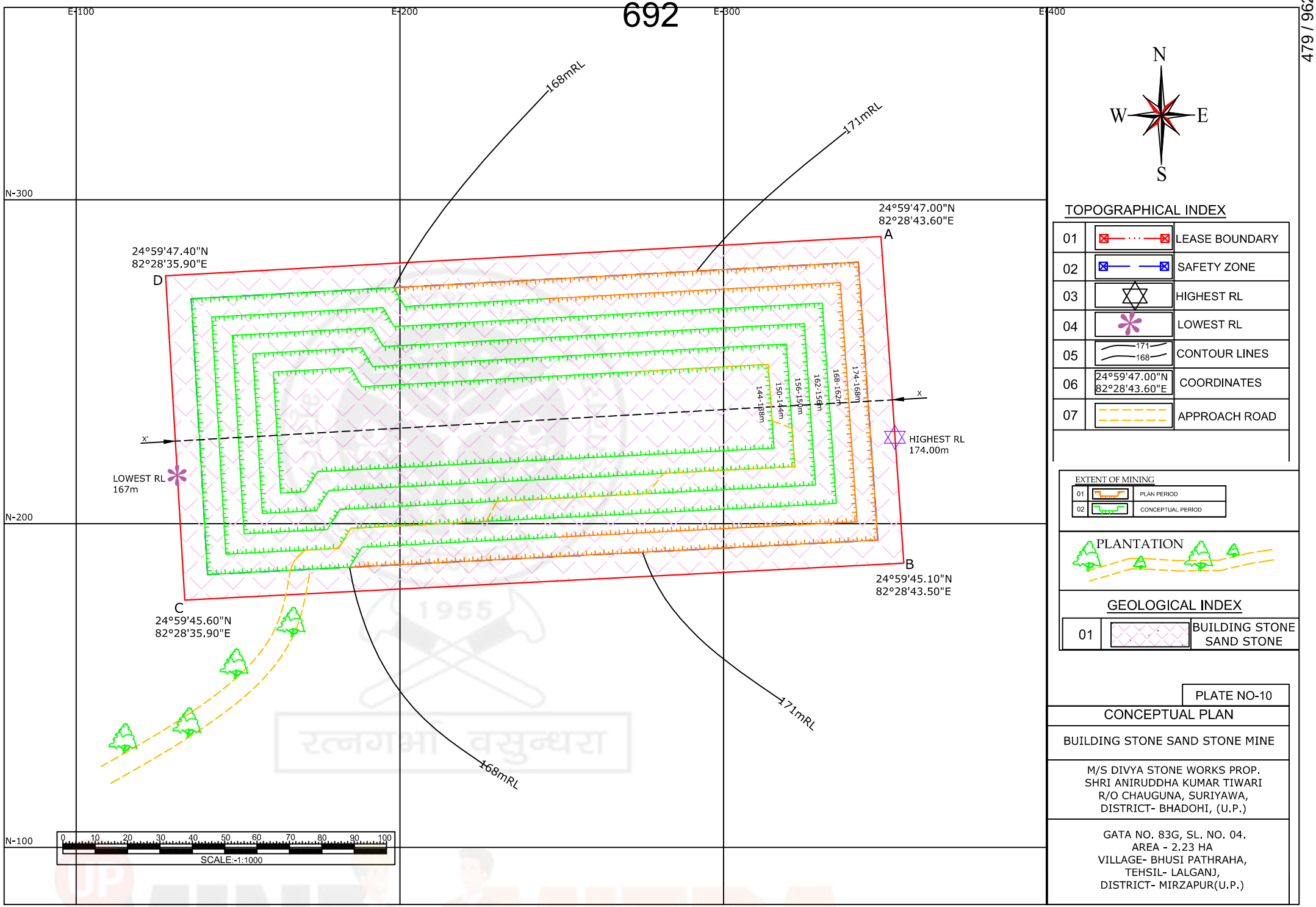
PLATE NO-09

DEVELOPMENT AT THE END OF 5th YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83G, SL. NO. 04.
AREA - 2.23 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)



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TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	171 / 168	CONTOUR LINES
06	24°59'47.00"N 82°28'43.60"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

01		PLAN PERIOD
02		CONCEPTUAL PERIOD

PLANTATION

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

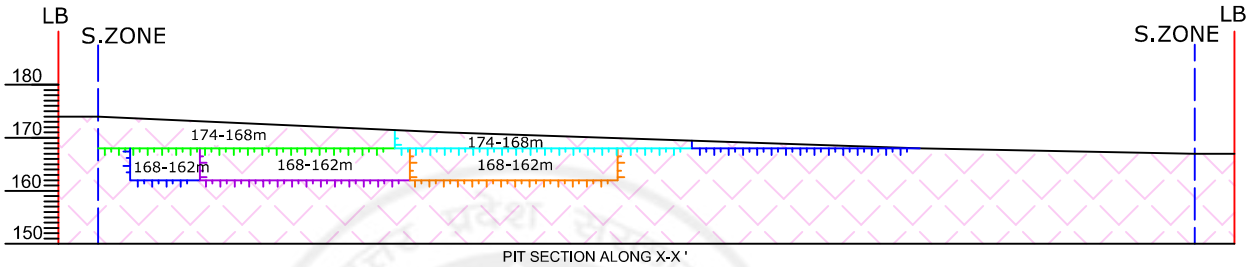
PLATE NO-10

CONCEPTUAL PLAN

BUILDING STONE SAND STONE MINE

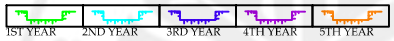
M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

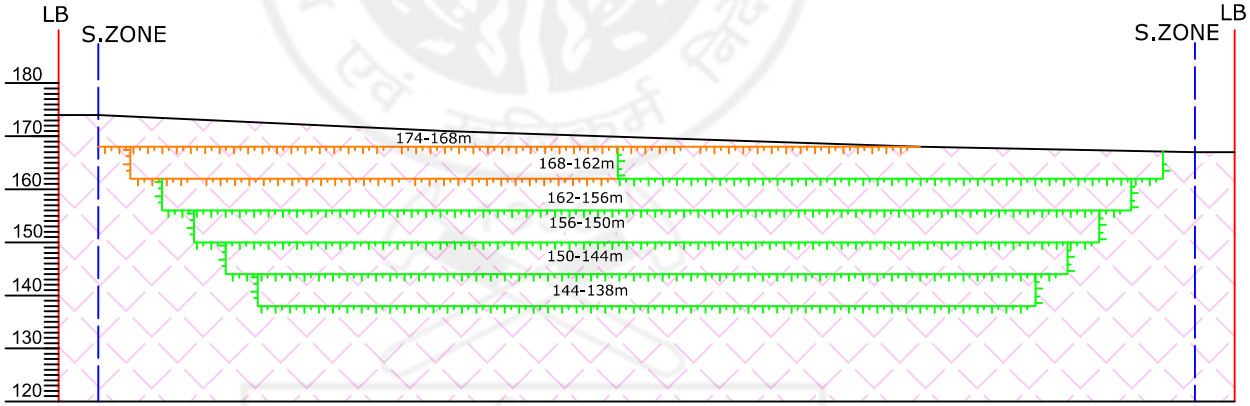
GATA NO. 83G, SL. NO. 04.
AREA - 2.23 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)



PIT SECTION ALONG X-X '

EXTENT OF MINING





PIT SECTION ALONG X-X '

EXTENT OF MINING

01		PLAN PERIOD
02		CONCEPTUAL PERIOD

LEGEND

1		LEASE BOUNDRAY
2		SAFETY ZONE

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

PLATE NO-11

PIT SECTION

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83G, SL. NO. 04.
AREA - 2.23 HA
VILLAGE- BHUSI PATHRAHA,
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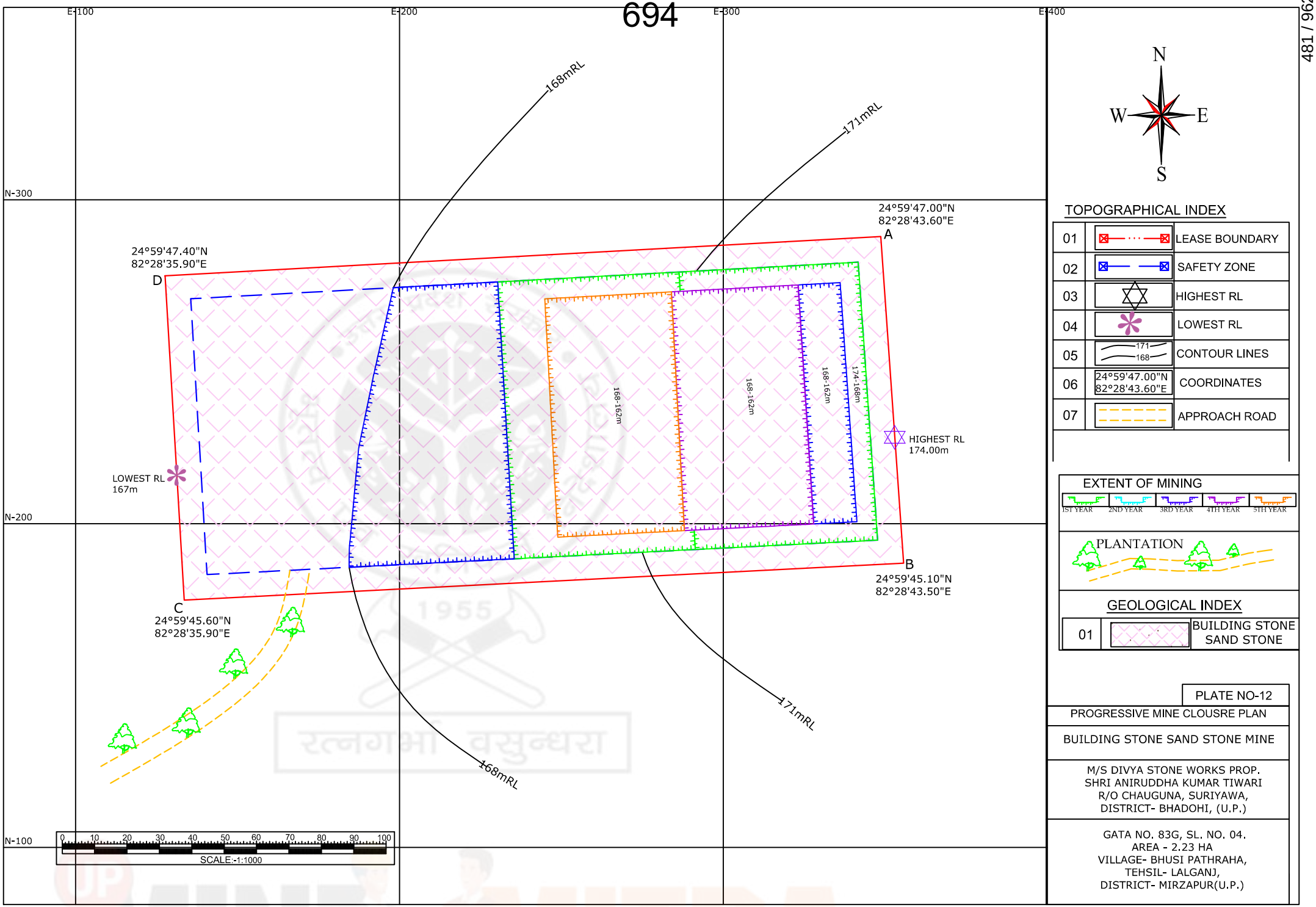
DISTRICT- MIRZAPUR(U.P.)



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TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	171 / 168	CONTOUR LINES
06	24°59'47.00"N 82°28'43.60"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

1ST YEAR 2ND YEAR 3RD YEAR 4TH YEAR 5TH YEAR

PLANTATION

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

PLATE NO-12

PROGRESSIVE MINE CLOUSRE PLAN

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83G, SL. NO. 04.
AREA - 2.23 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांकः 1902 /खनिज/सैण्ड–स्टोन/ई–निविदा/2021 दिनांक :24/02/2021

सहमति पत्र (Letter of Intent)

शासनादेश संख्या–2025/86–2019–57(सा0)/2017 भूतत्व एवं खनिकर्म विभाग, लखनऊ दिनांक 30 अगस्त 2019 में दिये गये प्राविधानों के अनुसार निजी भूमि में उपलब्ध ईमारती पत्थर यथा खण्डा गिट्टी, बोल्डर, पटिया आदि के रिक्त क्षेत्रों को ई–निविदा/ई–नीलामी/ई–निविदा सह ई–नीलामी के माध्यम से स्वीकृत किये जाने का प्राविधान है। उक्त शासनादेश के अनुपालन में पत्रांक 1418/खनिज/ई–निविदा/खण्डा–ई0प0/2020 दिनांक 25/12/2020 द्वारा दिनांक 29/01/2021 से 05/02/2021 तक ई–निविदा आमंत्रित की गयी। विज्ञप्ति क्रमांक **04** पर अंकित क्षेत्र जनपद मीरजापुर के तहसील **लालगंज** स्थित ग्राम **भूंसी पथरहां** के आराजी संख्या **83ग** क्षेत्रफल **2.23 हे0** भूक्षेत्र पर ईमारती पत्थर सैण्ड स्टोन की मात्रा **22300 घन मीटर** प्रतिवर्ष हेतु **मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी निवासी चौगुना, सुरियावां, जनपद भदोही** द्वारा **₹ 111/-** प्रति घन मीटर की दर से सर्वोत्तम बोली लगायी गयी है। शासनादेश के अनुसार समिति की संस्तुति दिनांक 10/02/2021 के क्रम में निम्न शर्तो के अधीन ई–निविदा स्वीकृत किये जाने की सहमति प्रदान की जाती है:–

क्षेत्र का विवरणः–

विज्ञप्ति क्रमांक	क्षेत्र का विवरण				Latitude (N)	Longitude (E)
	तहसील	ग्राम	गाटा सं0	क्षेत्रफल (हे0 में)		
1	2	3	4	5	6	7
4	लालगंज	भूंसी पथरहां	83ग	2.23	A-24°59'47.0" B- 24°59'45.1" C- 24°59'45.6" D-24°59'47.4"	A-82°28'43.6" B- 82°28'43.5" C- 82°28'35.9" D-82°28'35.9"

(1) प्रथम वर्ष के लिए देय निविदा धनराशि की गणना प्रथम वर्ष के लिए आंकलित उपखनिज की मात्रा **22300** घन मी0 एवं स्वीकृत निविदा दर **₹ 111/-** प्रति घन मी0 से गुणा कर की जायेगी।

जिलाधिकारी द्वारा निर्धारित उपखनिज की मात्रा यदि पर्यावरण अनापत्ति प्रमाण पत्र में अनुमन्य मात्रा से भिन्न हो तो पर्यावरण अनापत्ति प्रमाण पत्र की मात्रा अनुमन्य होगी। अनुमन्य मात्रा के आधार पर ई–निविदा में दी गई दर को गुणा कर वास्तवित देय धनराशि निकाली जायेगी।

(2) सफल निविदादाता, पट्टे के निर्बन्धनों और शर्तो का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए निविदा की सकल धनराशि **₹ 2475300** के 25 प्रतिशत की धनराशि **₹ 618825** और पहली किश्त के रूप में प्रथम वर्ष के लिए निविदा की सकल धनराशि का 25 प्रतिशत की धनराशि **₹ 618825** में से अर्नेस्ट मनी की धनराशि **₹ 613250** समायोजन के उपरान्त **₹ 5575** इस प्रकार कुल **₹ 524400 तीन कार्यदिवसों** के अन्दर जमा करेगा।

(3) पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षो में देय किश्तें शासनादेश संख्या 1735/86–2020–57(सा0)/2017 भूतत्व एवं खनिकर्म अनुभाग लखनऊ दिनांक 25 सितम्बर 2020 में निहित प्राविधान चतुर्थ अनुसूची के अनुसार जमा किया जाना होगा।

(4) पट्टाधारक नियम–17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम–35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।

(5) पट्टाधारक को नियम–34 के अनुसार क्षेत्र के भूमि उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करना अनिवार्य होगा।

(6) सहमति पत्र (लेटर आफ इन्टेन्ट) जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

(7) शासनादेश संख्या 1012/86–2018–57(सामान्य)/2017 दिनांक 07/05/2018 में दिये गये प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर रु0 650/– प्रति घन मी0 प्रभावी मानी जायेगी

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परन्तु इस प्रक्रिया में स्वीकृत दर यदि रु0 [illegible] प्रति घन मी0 से अधिक होती है तो ई–निविदा सह ई–नीलामी में स्वीकृत दर प्रभावी रहेगी।

अतः **मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी निवासी चौगुना, सुरियावां, जनपद भदोही** को इस आशय से प्रेषित कि उपरोक्त धनराशि अलौह धातुकर्म उद्योग के निर्धारित लेखा शीर्षक "0853" में ट्रेजरी चालान के माध्यम से जमा कर वांछित अभिलेख एवं अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र यथाशीघ्र कार्यालय में उपलब्ध कराना सुनिश्चित करें, जिससे खनन पट्टा निष्पादन की कार्यवाही की जा सके।

२५/०२

(प्रवीण कुमार लक्षकार)
जिलाधिकारी,
मीरजापुर।

पत्रांक व दिनांक उपरोक्त।
प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग उ0प्र0 शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय सोनभद्र।
4. खान अधिकारी, मीरजापुर।
5. उप जिलाधिकारी, लालगंज, मीरजापुर।
6. मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी निवासी चौगुना, सुरियावां, जनपद भदोही।

जिलाधिकारी,
मीरजापुर।

रत्नगर्भा वसुन्धरा
UP MINE MITRA

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांकः 1418/खनिज/ई–निविदा/खण्डा–ई0प0/2020 दिनांकः 25/02/2020

ई-निविदा आमन्त्रण हेतु सूचना

सर्वसाधारण को सूचित किया जाता है कि जनपद मीरजापुर में निजी भूमि में उपलब्ध ईमारती पत्थर के खनन क्षेत्रों को शासनादेश संख्या 2025/86–2019–57(सा0)/2017 भूतत्व एवं खनिकर्म विभाग लखनऊ दिनांक 30 अगस्त 2019 में दिये गये निर्देशानुसार 10 वर्ष की अवधि के लिए ई–टेण्डरिंग के माध्यम से खनन परिहार पर स्वीकृत किये जाने हेतु उपलब्ध घोषित किया जाता है तथा दिनांक 29/01/2021 समय प्रातः 10:00 बजे से दिनांक 05/02/2021 समय सायं 05:00 बजे तक क्षेत्रों के लिए ई–निविदा, ई–निविदा पोर्टल "etender.up.nic.in" पर आमंत्रित की जाती है।

क्षेत्र का विवरण :–

क्र. सं.	भूस्वामी/भूस्वामियों का नाम	तहसील/ग्राम	गाटा संख्या/खण्ड संख्या	क्षेत्रफल (हे0 में)	उपखनिज का नाम	खनन योग्य अनुमानित उपखनिज की मात्रा प्रथम वर्ष हेतु (घनमी0 में)	नियमावली 1963 के अनुसूची 1 के अनुसार उपलब्ध उपखनिजों में से सर्वाधिक रायल्टी दर (रु0 प्रति घन मीटर)	प्रथम वर्ष में आंकलित मात्रा की कुल रायल्टी रूपयों में	अर्नेस्ट मनी (कालम 09 में अंकित सकल धनराशि का 25 प्रतिशत)
1	2	3	4	5	6	7	8	9	10
1.	श्री मीना पुत्र श्री घिनहू निवासी बथुआ, मीरजापुर।	मड़िहान/धनावल	1क	4.18	सैण्ड स्टोन	41800	110/-	4598000	1149500
	श्री चिरकुट उर्फ बसंत लाल पुत्र श्री कतवारू निवासी विशेषरपुर		1ज						
	श्री सीताराम पुत्र श्री डोमन निवासी बथुआ, चौधरी भवन मीरजापुर।		1ड 1ठ 1ठ						
2.	श्री राना रंजन सिंह पुत्र श्री रामेश्वर सिंह निवासी ग्राम मटिखना, मीरजापुर।	लालगंज/मटिखना	112मि.	0.707	सैण्ड स्टोन	7070	110/-	777700	194425
	श्री राना रंजन सिंह पुत्र श्री रामेश्वर सिंह निवासी ग्राम मटिखना, मीरजापुर।		121मि.						
3.	श्री राजेन्द्र सिंह पुत्र श्री रामदवन सिंह निवासी चोपन रोड, ओवरा, सोनभद्र हाल मोकाम सहिरा लालगंज, मीरजापुर	लालगंज/सहिरा	615मि., 692/614मि.	2.02	सैण्ड स्टोन	20200	110/-	2222000	555500
4.	श्री अनिरूद्ध कुमार तिवारी पुत्र श्री	लालगंज/भुंसीपथरहां	83ग	2.23	सैण्ड स्टोन	22300	110/-	2453000	613250

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	विक्रमादित्य तिवारी निवासी चौगुना, सुरियांवा, भदोही।								
5.	श्री अनिरूद्ध कुमार तिवारी पुत्र श्री विक्रमादित्य तिवारी निवासी चौगुना, सुरियांवा, भदोही।	लालगंज/ भूंसीपथरहां	83घ	2.83	सैण्ड स्टोन	28300	110/-	3113000	778250
6.	श्रीमती अरूण देवी पत्नी श्री दिनेश प्रसाद सिंह निवासी ग्राम खैरा, तप्पा उपरौध, परगना कंतित, लालगंज, मीरजापुर।	लालगंज/ लायन	614, 615 व 616	1.58	सैण्ड स्टोन	42000	110/-	4620000	1155000
7.	श्री केशव नाथ पुत्र श्री राम नगीना निवासी ग्राम पहाडी, मीरजापुर।	मड़िहान/ बहुती	1537र	2.00	सैण्ड स्टोन	20000	110/-	2200000	550000
8.	श्री सूरज गुप्ता पुत्र श्री शीतल निवासी पक्की सरैया, शहर मीरजापुर।	मड़िहान/ बहुती	1537र	2.615	सैण्ड स्टोन	26150	110/-	2876500	719125
9.	श्री गिरीश चन्द्र द्विवेदी पुत्र स्व0 रामरेखा द्विवेदी निवासी बिसुन्दरपुर, सदर, मीरजापुर।	मड़िहान/ देवरीकला	484	2.02	सैण्ड स्टोन	20200	110/-	2222000	555500
10.	श्री देवेन्द्र प्रताप सिंह पुत्र स्व0 मुसाफिर सिंह निवासी ग्राम चुप्पेपुर, रमाशंकर कालोनी, तहसील सदर, जनपद वाराणसी।	सदर/ चांदलेवा कलाँ	708क	0.809	सैण्ड स्टोन	16180	110/-	1779800	444950
11.	श्री प्रकाश सिंह पुत्र श्री देवेन्द्र प्रताप सिंह निवासी ग्राम चुप्पेपुर, रमाशंकर कालोनी, तहसील सदर, जनपद वाराणसी।	सदर/ चांदलेवा कलाँ	708च	0.809	सैण्ड स्टोन	16180	110/-	1779800	444950
12.	श्री नान्हक पुत्र श्री बुद्धु निवासी गौरा बिसेन	सदर/ चकगौरा बिसेन	2मि0 व 4मि0	0.525	सैण्ड स्टोन	10504	110/-	2310880	577720
	श्री धर्म प्रकाश व श्री सत्य प्रकाश एवं श्री जगदीश प्रकाश पुत्रगण श्री देवराज सिंह निवासी गौरा बिसेन		3 व 5						

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10.	उत्तर– आ0नं0 708 का शेष भाग दक्षिण–आ0नं0 708च की सीमा पूरब– आ0नं0 708क का भाग पश्चिम–आ0नं0 708मि0 का शेष भाग	A	B	C	D
		N 25°03'4.9" E 82°45'06.4"	N 25°03'2.9" E 82°45'11.2"	N 25°03'01.0" E 82°45'09.9"	N 25°03'03.3" E 82°45'05.5"
11.	उत्तर– आ0नं0 708क का शेष भाग दक्षिण–आ0नं0 708 का शेष भाग व आ0सं0 732ख का शेष भाग पूरब– आ0नं0 732ख का शेष भाग पश्चिम–आ0नं0 708च का शेष भाग	A	B	C	D
		N 25°03'02.4" E 82°45'06.9"	N 25°03'01.0" E 82°45'09.9"	N 25°02'58.9" E 82°45'08.3"	N 25°03'00.5" E 82°45'05.0"
12.	उत्तर– ग्राम सीमा सुजवार दक्षिण– आ0नं0 5 व 6 का शेष भाग पूरब– ग्राम सीमा दशवन्तसिंह का पुरा पश्चिम– आ0नं0 2 का शेष भाग	A	B	C	D
		N 25°04'33.1" E 82°40'45.7"	N 25°04'31.1" E 82°40'48.9"	N 25°04'27.8" E 82°40'46.9"	N 25°04'29.0" E 82°40'44.9"
		E			
		N 25°04'30.7" E 82°40'44.2"			

2– कोई व्यक्ति/फर्म/निकाय जो भारतीय नागरिक हो, जिलाधिकारी को सम्बोधित ई–निविदा संलग्न प्रारूप–2 पर प्रस्तुत कर सकता है, जिसमें निम्नलिखित बातें होंगीः–

क. विज्ञप्ति संख्या व दिनांक जिसके द्वारा क्षेत्र विज्ञापित किया गया हो।

ख. विज्ञप्ति में क्षेत्र का क्रमांक।

ग. निविदाकार का नाम, पिता का नाम, पता (स्थायी और वर्तमान) ई–मेल एवं मोबाईल नं0। (पता के प्रमाण स्वरूप व्यक्ति के लिए आधार कार्ड या अन्य पहचान पत्र तथा फर्म/कम्पनी/निकाय के लिए उनका पंजीकरण का विवरण)

घ. क्या आवेदक भूस्वामी है। (हाँ/नहीं)

ड. उस क्षेत्र और खनिज का विवरण जिसके लिए उसने निविदा प्रस्तुत की है। जिसमें निम्न हो–
भूस्वामी का नाम–
उपखनिज का नाम–
तहसील का नाम–
खनन क्षेत्र का नाम/ग्राम–
गाटा संख्या/खण्ड संख्या–
क्षेत्रफल (हेक्टेयर में)
विज्ञप्ति में दी गयी खनन योग्य अनुमानित खनिज की मात्रा–

च. ई–निविदा की प्रक्रिया में भाग लेने हेतु अप्रतिदेय आवेदन शुल्क रु. 15000/– के जमा का चालान

छ. प्री बिड अर्नेस्ट मनी का ड्राफ्ट (जिसकी गणना क्षेत्र में आंकलित खनन योग्य मात्रा एवं उपखनिज की रायल्टी दर से गुना कर प्राप्त धनराशि का 25 प्रतिशत होगा)

ज. खनिज के प्रति घन मी0 के लिए दी जाने वाली ई–निविदा की दर–
(ई–निविदा की दर उस खनिज के लिए नियमावली 1963 के प्रथम अनुसूची में विनिर्दिष्ट रायल्टी की दर से कम नहीं होगी।)

झ. प्रदेश में ईमारती पत्थर सैण्ड स्टोन जिसमें पटिया/गिट्टी/बोल्डर आदि मिश्रित रूप में पाये जाते हैं, के लिए बोल्डर एवं गिट्टी में से अधिक रायल्टी दर वाले उपखनिज गिट्टी की रायल्टी दर को आधार मूल्य मानकर ई–निविदा की कार्यवाही की जायेगी तथा सैण्डस्टोन डायमेन्शनल (पटिया, चौका, ब्लाक आदि) की ई–निविदा में स्वीकृत अधिकतम रायल्टी दर से कम होने की स्थिति में नियमावली–1963 की अनुसूची–1 में निर्धारित रायल्टी दर देयता हेतु प्रभावी होगा।

ट. जिलाधिकारी या ऐसे अधिकारी द्वारा जो जिलाधिकारी द्वारा तदर्थ प्राधिकृत किया जाय, द्वारा जारी खनन अदेयता प्रमाण पत्र परन्तु जहां आवेदक प्रदेश में पट्टाधारक/ परिहारधारक न रहा हो, वहां इस आशय का शपथ पत्र।

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ठ. भूस्वामी को छोड़कर अन्य व्यक्ति/फर्म को उस जिले के जिलाधिकारी, जहाँ वह स्थायी रूप से निवास करता है, से जारी चरित्र प्रमाण पत्र।

ड. भूस्वामी को छोड़कर अन्य व्यक्ति/फर्म को ऋण शोधन क्षमता प्रमाण पत्र या ऋण शोधन प्रमाण पत्र के साथ बैंक प्रत्याभूति, जो ई–निविदा की धनराशि के 25 प्रतिशत से कम न हो।

3– बिन्दु संख्या–2 में उल्लिखित वांछित अभिलेखों तथा ड्राफ्ट की स्कैन प्रति ई–टेण्डर के साथ अपलोड किया जाना होगा।

4– यदि निविदाकार द्वारा बिन्दु संख्या–2 में वांछित अभिलेख/बैंक ड्राफ्ट की प्रति ई–निविदा के साथ अपलोड नही की जाती है, तो उसकी ई–निविदा अस्वीकार कर दी जायेगी। अपलोड किये जाने वाले अभिलेखों की मूल प्रति/प्रमाणित प्रति तथा बैंक ड्राफ्ट की मूल प्रति निविदा खोले जाने से पूर्व निर्धारित अवधि के अन्तर्गत जमा करना होगा।

5– ई–निविदा आमंत्रण की तिथि के अन्दर ई–टेण्डर पोर्टल http://etender.up.nic.in पर निविदाकार के द्वारा अपनी ई–निविदा अपलोड की जायेगी।

6– यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लि0 लखनऊ को प्रदेश में भूतत्व एवं खनिकर्म विभाग में ई–टेण्डरिंग लागू किये जाने हेतु नोडल संस्था नामित किया गया है। निविदाकार को ई–टेण्डरिंग प्रक्रिया में भाग लेने से पूर्व निम्नांकित कार्यवाही की जायेगी:–

(क) ई–टेण्डरिंग प्रक्रिया में प्रतिभाग करने वाले बिडर्स/कान्ट्रैक्टर्स/वेन्डर्स द्वारा किसी भी सर्टिफाइंग एजेन्सी से डिजिटल सिग्नेचर प्राप्त करना होगा।

(ख) ई–टेण्डरिंग पोर्टल पर बिडर्स/कान्ट्रैक्टर्स/वेन्डर्स द्वारा अपनी कम्पनी/फर्म का रजिस्ट्रेशन यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लिमिटेड के माध्यम से कराना होगा।

(ग) बिडर्स/कान्ट्रैक्टर्स/वेन्डर्स ई–टेण्डर पोर्टल पर प्रशिक्षण यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लिमिटेड से निःशुल्क प्राप्त कर सकते हैं।

7– निविदाकार द्वारा अपना रजिस्ट्रेशन ई–टेण्डरिंग पोर्टल पर करा लेने तथा डिजिटल सिग्नेचर प्राप्त करने के उपरान्त अपनी निविदा ई–टेण्डर पर अपलोड करने हेतु निम्नांकित कार्यवाही करेगा:–

i. सर्वप्रथम निविदाकार द्वारा ई–टेण्डर पोर्टल पर लागिंग आई0डी0 (Login ID) एवं पासवर्ड (Password) के द्वारा ई–टेण्डर पोर्टल पर प्रवेश किया जायेगा।

ii. तत्पश्चात निविदाकार द्वारा डिजिटल सिग्नेचर का सत्यापन (Verification) ई–टेण्डर पोर्टल पर किया जायेगा।

iii. निविदाकार द्वारा सर्च एक्टिव टेण्डर (Search Active Tender) पर क्लिक कर अपनी रूचि की निविदा का चयन कर उक्त निविदा पर प्रतिभाग (Participate) करने हेतु क्लिक करना होगा।

iv. निविदाकार द्वारा कम्प्यूटर स्क्रीन पर ही निविदा सम्बन्धित सभी जानकारी सीधे देखा जा सकता है अथवा उक्त निविदा को डाउनलोड कर उसके प्रिन्ट आउट द्वारा विवरण को पढ़ा जा सकता है।

v. निविदाकार द्वारा निविदा के समुचित अध्ययन किये जाने के उपरान्त अपनी निविदा का ई–टेण्डर पर अपलोड करने के पूर्व प्रस्तर–3 में दिये गये विवरण के अनुसार विभिन्न अभिलेखों, दस्तावेजों की स्कैण्ड कापी कार पी0डी0एफ0 फाईल बनायी जानी होगी।

vi. ई–टेण्डर डाकूमेन्टस की आवश्यकताओं के अनुरूप सभी वांछित दस्तावेजों की पी0डी0एफ0 फाईल तैयार हो जाने के पश्चात निविदाकार द्वारा "पे आफॅ लाईन" (Pay Offline) पर क्लिक करने पर एग्रीमेन्ट (Agreement) आईकन के कम्प्यूटर स्क्रीन पर प्रदर्शित होने पर निविदाकार द्वारा आई एग्री–सबमिट (I Agree Submit) पर क्लिक करना होगा।

vii. तत्पश्चात निविदाकार द्वारा प्री बिड अर्नेस्ट मनी से सम्बन्धित कालम में जमा धनराशि के बैंक ड्राफ्ट नम्बर, बैंक का नाम इत्यादि विवरण भरना होगा। भुगतान के विवरण की प्रतिष्टियों भरने के बाद उसको Save कर लिया जायेगा।

viii. निविदाकार को अपनी निविदा को अपलोड करने हेतु कम्प्यूटर क्लिक करना होगा जिससे प्री बिड अर्नेस्ट मनीको टेण्डर के साथ जमा किये जाने से सम्बन्धित कार्य पूर्ण माने जायेंगे।

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ix. यदि निविदाकार को ऐसा प्रतीत होता है कि उनके द्वारा सबमिट की गई तकनीकी एवं वित्तीय बिड में कोई त्रुटि है अथवा उनके द्वारा पूर्व में जमा की गई निविदा/बिड्स में संशोधन करना वांछनीय है, तो माई बिड्स (My Bids) आईकन में क्लिक कर पुनः पूर्व प्रक्रिया अपनाते हुए ई–निविदा रि–बिड सबमिशन (Rebid Submission) पर क्लिक कर पुनः सबमिट (Submit) कर सकते हैं। निविदाकार द्वारा यह कार्य टेण्डर जमा करने की निर्धारित अन्तिम तिथि और समय से पूर्व किया जा सकता है। अन्तिम बार प्रस्तुत की गई निविदा (Last Submit Bid) ही ई–टेण्डर पोर्टल पर 'अनुमन्य' होगी। पूर्व में प्रस्तुत की गई बिड्स अनुमन्य नही होगी।

8– ई–टेण्डर साईट का उपयोग करने के लिए Pentium-IV अथवा उच्च विशिष्टियों युक्त कम्प्यूटर तथा ब्राड बैण्ड इण्टरनेट कनेक्शन की आवश्यकता होगी। कम्प्यूटर लाइनेक्स, विण्डोल एक्ससी सर्विस पैक–3 या उच्च आपरेटिंग सिस्टम एण्टीवायरस तथा इण्टरनेट एक्सप्लोरर वर्जन 7.0 या अधिक, के साथ होना चाहिए। इसके लिए इण्टरनेट केन्द्र की सेवायें ली जा सकती हैं।

9– जिला स्तर पर ई–टेण्डरिंग से सम्बन्धित टेण्डर्स अपलोड किये जाने, टेण्डर्स खोले जाने इत्यादित कार्यो हेतु जिला सूचना विज्ञान अधिकारी (DIO-NIC) से सहायता ली जा सकती है तथा अन्य किसी जानकारी/स्पष्टीकरण/प्रशिक्षण हेतु यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लि0 10, अशोक मार्ग, लखनऊ से भी सम्पर्क किया जा सकता है।

10– भूस्वामी/भूस्वामियों द्वारा क्षेत्र की ई–निविदा प्रक्रिया पूर्ण होने पर उच्चतम बोली को संज्ञान में लेकर 07(सात) कार्यदिवस के भीतर सम्बन्धित खनन क्षेत्र पर प्रादेशिक अधिकारिता रखने वाले जिला मजिस्ट्रेट के समक्ष प्रस्ताव, जो उच्चतम बोली से अधिक हो प्रस्तुत करने का उसे/उन्हें एक अवसर प्राप्त होगा। ई–निविदा प्रक्रिया में भूस्वामी का भाग लेना आवश्यक नही है, परन्तु भूस्वामी/भूस्वामियों के पक्ष में खनन परिहार स्वीकृत होने की दशा में ई–निविदा के सम्बन्ध में बिन्दु सं0–03 में दी गयी समस्त शर्तो को पूर्ण करना आवश्यक होगा।

11– विज्ञप्ति के अनुसार ई–निविदा प्राप्त करने की अन्तिम तिथि उपरान्त भूस्वामी के प्रथम इनकार हेतु निर्धारित अवधि 07 कार्यदिवस के पूर्व प्राप्त ई–निविदाओं को दिनांक **03/02/2021** को जिलाधिकारी की अध्यक्षता में गठित समिति के सदस्यों के द्वारा खोला जायेगा।

12– भूस्वामी द्वारा प्रथम इनकार के अधिकार का उपयोग नही करने पर उच्चतम बिडकर्ता के पक्ष में परिहार स्वीकृत किया जायेगा। उच्चतम बिड की धनराशि का 20 प्रतिशत (प्रत्येक घन मी0 हेतु) चयनित आवेदक द्वारा भू–स्वामी/स्वामियों को प्रतिकर के रूप में दिया जायेगा जो राज्य सरकार को संदेय धनराशि के अतिरिक्त होगी। भू–स्वामी/स्वामियों को देय ऐसी धनराशि प्रत्येक समय राज्य सरकार के भुगतान के साथ भूस्वामी के बचत खाता जो कि अनुसूचित बैंक में हो, में किया जाना अनिवार्य होगा।

13– सफल निविदाकर्ता/भूस्वामी का चयन होने के उपरान्त समिति के संस्तुति के आधार पर उसे जिलाधिकारी द्वारा खनन परिहार हेतु सहमति पत्र (Letter of Intent) जारी किया जायेगा। उच्चतम निविदा प्रस्तुत करने वाले निविदाकर्ता को छोड़कर अन्य द्वारा प्रस्तुत अग्रिम धनराशि के बैंक ड्राफ्ट को उसे वापस कर दिया जायेगा।

14– लेटर आफ इन्टेन्ट निर्गत होने के 03 कार्यदिवस में ई–निविदा की सकल धनराशि का 25 प्रतिशत प्रतिभूति तथा 20 प्रतिशत प्रथम किश्त के रूप में, जिसमें अर्नेस्ट मनी की धनराशि समायोजित की जायेगी। सफल निविदाकार अथवा भूस्वामी द्वारा उक्त धनराशि जमा नही करने पर जमा अर्नेस्ट मनी जब्त कर ली जायेगी और इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन पर विचार योग्य नहीं होगा। पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षो में निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत बृद्धि के साथ नियमावली–1963 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी। यदि किसी अन्य प्रयोजन के लिए आवश्यक न हो तो ऐसी प्रतिभूति धनराशि परिहार अवधि समाप्ति उपरान्त एक माह के अन्दर परिहारधारक को वापस कर दी जायेगी।

15– जिलाधिकारी को कोई कारण बताए बिना समस्त निविदाओं को निरस्त करने का अधिकार आरक्षित रहेगा।

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16– खनन क्षेत्र अथवा अन्य किसी जानकारी के लिए सम्बन्धित जिलाधिकारी कार्यालय के खनन अनुभाग से सम्पर्क किया जा सकता है।

17– सफल निविदाकार/भूस्वामी परिहार हेतु आशय पत्र प्राप्त होने के उपरान्त वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के नोटिफिकेशन दिनांक–14/09/2006 के प्राविधानों के अनुसार पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त करेगा। सक्षम अधिकारी समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु आवेदन पत्र प्रस्तुत करते समय खनन योग्य आंकलित मात्रा हेतु माइनिंग प्लान/ स्कीम बनाते हुए आवेदन प्रस्तुत किया जायेगा।

18– यदि पर्यावरण स्वच्छता प्रमाण पत्र में दी गयी खनिज निकासी की मात्रा क्षेत्र के लिए आंकलित खनन योग्य भण्डार से भिन्न होती है, तब पर्यावरण स्वच्छता प्रमाण पत्र में अंकित मात्रा ही परिहार अवधि के लिए क्षेत्र से खनिज की निकासी हेतु अधिकतम मात्रा होगी तथा उस मात्रा के आधार पर ई–निविदा में दी गई दर से गुणा कर वास्तविक देय धनराशि की गणना की जायेगी।

19– पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त होने के उपरान्त अनुबन्ध निष्पादन के पश्चात ही खनन कार्य प्रारम्भ होगा।

20– परिहारधारक द्वारा मा0 न्यायालय एवं मा0 राष्ट्रीय न्यायाधिकरण द्वारा समय–समय पर दिये गये आदेश तथा उत्तर प्रदेश उपखनिज (परिहार) नियमावली–1963 तथा समय–समय पर निर्गत शासनादेशों का अनुपालन सुनिश्चित करना होगा।

21– अन्य नियम एवं शर्तेः– जो क्षेत्र की भौगोलिक स्थिति के कारण जिलाधिकारी द्वारा आवश्यक समझी जाय।

(सुशील कुमार पटेल)
जिलाधिकारी,
मीरजापुर।

पत्र संख्या– / तद्दिनांक।

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– सचिव, भूतत्व एवं खनिकर्म, उ0प्र0 शासन, लखनऊ।
2– निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0।
3– प्रभारी अधिकारी, क्षेत्रीय कार्यालय सोनभद्र, भूतत्व एवं खनिकर्म, उ0प्र0।
4– प्रबन्ध निदेशक, यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लि0, अशोक मार्ग, लखनऊ।
5– निदेशक, सूचना व जनसम्पर्क विभाग, उ0प्र0।
6– राज्य सूचना विज्ञान अधिकारी, एनआईसी, लखनऊ।
7– जिला सूचना विज्ञान अधिकारी, मीरजापुर।
8– समस्त उप जिलाधिकारी, जनपद मीरजापुर।

जिलाधिकारी,
मीरजापुर।

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आशिक भू- मानचित्र
ग्राम- भूसी पचरहा
तप्पा - उपरौंध
परगना - कंतित
तहसील - लालगंज
जिला - मीरजापुर
पैमाना 16" = 1 मील

कोठी

तेन्दुआर कलाँ

A B C D

83

5.0 एकड़

A B C D

2.50 एकड़

24°59'47.1"N
82°28'35.9"E

24°59'47.0"N
82°28'43.6"E

24°59'45.6"N
82°28'35.9"E

24°59'45.1"N
82°28'43.5"E

- मे० दिव्या स्टोन क्रशर, प्रो० श्री अनिरुद्ध कुमार तिवारी के पत्र में स्वीकृत क्षेत्र ABCDA रकबा 2.93 है०
आ०स० 83 ग ग्रा०स० - भूसी पचरहा

चौहद्दी - उ० से 83 ख की सीमा
दक्षिण - आ०स० 83 ग की सीमा
पूरब - आ०स० 83 ग की क्षेत्र आम वरद नव निर्मा०
पश्चिम - आ०स० 83 ग क्षेत्र आम

(मनोज कुमार यादव)
सर्वेक्षक
खनिज कार्यालय, मीरजापुर

(के० के० राय)
खान अधिकारी
मीरजापुर

अमोढ़ि

500m Google MAP

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)

To,

The proprieter
M/S DIVYA STONE WORKS
Chauguna, Suriyawa, District- Bhadohi, (U.P.), -221404

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/411683/2022 dated 23 Dec 2022. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001UP125723**
2.	**File No.**	7482-6878
3.	**Project Type**	New
4.	**Category**	B
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Proposed Bhusi Pathraha Building Stone (Sandstone) Mining Project
7.	**Name of Company/Organization**	M/S DIVYA STONE WORKS
8.	**Location of Project**	UTTAR PRADESH
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 06/05/2023

(e-signed)
Member Secretary
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/ 411683/2022 & SEIAA, U.P File no-7482-6878

Sub: Environmental Clearance for "Bhusi Pathraha Building Stone Sand Stone Mine at Gata No. 83 Gh, Sl. No. 05, Village- Bhusi Pathraha, Tehsil- Lalganj, District- Mirzapur, U.P., (Leased Area 2.83 ha.).

Dear Sir,

This is with reference to your application / letter dated 15-01-2022, 24-02-2022, 11-05-2022, 23-12-2022, 03-02-2023 & 02-02-2023 above mentioned subject. The matter was considered by 726nd SEAC in meeting held on 07-02-2023 and 707th SEIAA in meeting held on 20-03-2023.

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd to SEAC on 07-02-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Bhusi Pathraha Building Stone Sand Stone Mine at Gata No. 83 Gh, Sl. No. 05, Village- Bhusi Pathraha, Tehsil- Lalganj, District- Mirzapur, U.P., (Leased Area 2.83 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 116/Parya/SEIAA/ 6878/2022, dated 28/06/2022.
3. The Public Hearing was organized on 01/10/2022. Final EIA Report was submitted by the Project Proponent on 23/12/2022.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/ 71165/2022
2.	File No. allotted by SEIAA, UP	6878
3.	Name of Proponent	M/s Divya Stone Works Prop. Shri Aniruddha Kumar Tiwari
4.	Full correspondence address of proponent and mobile No.	R/o Chauguna, Suriyawa, District- Bhadohi, (U.P.) Mobile No- Email-
5.	Name of Project	Bhusi Pathraha Building stone Sand Stone Mining project
6.	Project location (Plot/Khasra/Gata No.)	Gata No. 83 Gh, Sl. No. 05
7.	Name of River	-
8.	Name of Village	Bhusi Pathraha
9.	Tehsil	Lalganj
10.	District	Mirzapur
11.	Name of Minor Mineral	Building Stone Sand Stone
12.	Sanctioned Lease Area (in Ha.)	2.83 ha
13.	Max & Min mRL within lease area	Max- 176.0 mRL & 169.0 mRL
14.	Pillar Coordinates (Verified by DMO)	Sanctioned Mining Lease Area

Pillar No.	Latitude	Longitude
A	24°59'43.70"N	82°28'50.30"E
B	24°59'36.90"N	82°28'49.80"E

		C	24°59'37.50"N	82°28'44.70"E
		D	24°59'44.60"N	82°28'44.90"E
15.	Total Geological Reserves	10,03,689 Cum		
16.	Total Mineable Reserves in LOI	28,300 Cum/year		
17.	Total Proposed Production	28,300 Cum/year		
18.	Proposed Production/year	28,300 Cum/year		
19.	Sanctioned Period of Mine lease	Maximum 20 years		
20.	Method of Mining	Open Cast Semi-mechanized Method		
21.	No. of working days	260 days		
22.	Working hours/day	8 hrs		
23.	No. of workers	38		
24.	No. of vehicles movement/day	16		
25.	Type of Land	Government waste land		
26.	Ultimate Depth of Mining	48		
27.	Nearest metalled road from site	0.8 km		
28.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.38	
		Suppression of dust	3.40	
		Plantation	5.66	
		Others (if any)	0.38	
		Total	9.82	
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt. Ltd. 1922, validity= 10-09-2023		
30.	Any litigation pending against the project or land in any court	No		
31.	Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified		
32.	Details of Lease Area in approved DSR	Yes, given in the DSR		
33.	Proposed CER cost	Rs 1,82,000/-		
34.	Proposed EMP cost	Capital Cost-Rs 26,81,600/- Recurring Cost- 4,08,000/-		
35.	Length and breadth of Haul Road	Length: 0.284 km, width: 6 m		
36.	No. of Trees to be Planted	2830 plants		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 07-02-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 20-03-2023 and decided to grant the Environmental Clearance to the title project for collection of 28,300 Cum/year for lease area of 2.83 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.

2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board.
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board

20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 15 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project

Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.

11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
16. Project proponent has committed to plant 500 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 500 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.

28. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
29. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
30. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the concerning department.
31. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
32. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
33. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
34. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
35. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
36. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
37. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
38. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
39. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
40. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
41. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
42. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
43. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
44. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
45. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
46. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.

47. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
48. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
49. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
50. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
51. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
52. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
53. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
54. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
55. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
56. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
57. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
58. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.

59. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
60. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
61. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35^{o}. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
62. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
63. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
64. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
65. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
66. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
67. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
68. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
69. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
70. Project Proponent shall explore the possibility of using solar energy where ever possible.
71. Commitment towards CER has to be followed strictly.
72. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
73. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
74. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem

to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Mirzapur.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Mining Plan

Annexure-19

along

Progressive Mine Closure Plan

for

BUILDING STONE SAND STONE MINING PROJECT

Located at

Gata No. 83 Gh, Sl. No. 05

Village- Bhusi Pathraha, Tehsil- Lalganj,

District- Mirzapur, Uttar Pradesh.

Sanctioned Mining Lease Area: 2.83 ha

Sanction mining lease period: 10 years,

Period of Mining Plan- 5 years;

Proposed Annual Excavation Volume as per LOI: 28,300 cum/year

Proprietor/Lessee

M/s Divya Stone Works

Prop. Shri Aniruddha Kumar Tiwari

R/o Chauguna, Suriyawa, District- Bhadohi, (U.P.).

Prepared By

Sandeep Kumar

RQP/UPDGM/No.014/2019

PROFORMA-01

AUTHORISATION LETTER BY THE LESSEE

I, Shri Aniruddha Kumar Tiwari, here by authorize Mr. Sandeep Kumar, RQP/UPDGM/014/2019 to prepare the Mining Plan of our BUILDING STONE SAND STONE Mining Gata No. 83 Gh, Sl. No. 05, over an area of 2.83 ha located at Village- Bhusi Pathraha, Tehsil- Lalganj, District- Mirzapur, (U.P.) Under Rule 34(4) of Uttar Pradesh Miner Mineral Concession Rule 1963.

It is therefore requested to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:

Name of RQP : - Mr. Sandeep Kumar
RQP/UPDGM/014/2019

Place:
Date:17-11-2021

Lessee
(Shri Aniruddha Kumar Tiwari)

PROFORMA-02

CERTIFICATE

I, Mr Sandeep Kumar hereby certify that-

1. Provisions of Mines Act. Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the project proponent will approach the Director General of Mines Safety (DGMS).
2. It is further certified that the aforesaid Mining Plan is prepared as per the copies of the records and documents provided by lessee and information given as per discussions held with project proponent his representative.
3. It is also certified that the information furnished in the aforesaid Mining plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

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Place: Lucknow

Date:

Prepared by

Name of RQP- Mr. Sandeep Kumar
RQP/UPDGM/014/2019

INTRODUCTION

The Mining lease for maximum 10 years over an area of 2.83 ha (6.99 acre) is granted to **M/s Divya Stone Works Prop. Shri Aniruddha Kumar Tiwari R/o Chauguna, Suriyawa, District- Bhadohi, (U.P.)** under Minor Mineral (Concession) Rule 1963 for the extraction of Building Stone Sand Stone in Village- Bhusi Pathraha, Tehsil- Lalganj, District- Mirzapur(U.P.) at Gata No. 83 Gh, Sl. No. 05. The Mining Plan is being submitted Under Rule 34(4) of Uttar Pradesh Minor Mineral Concession Rule 1963.

The history of lease area grant, ownership etc. is as below:

S. No.	Particular	Details
1	Letter No./date of lease execution & lease period	**As per LOI letter No.** 1903/Khanij/Sand Stone/ E-Nivida 2021, Dated 24/02/2021**, Mining Lease area granted for maximum 10 years (Annexure No.1)**
2	Date of first opening	It is a new mine and mining activities will start after the mining lease deed.
3	Letter No/date of first mining proposal & lapse period	As above under point No. 01
4	If lease expired date of renewal application/renewal status	Granted mining lease period- maximum 10 years
5	Present documents its proposal period & lapse period.	Mining plan prepared by RQP is being submitted for approval Under Rule 34(4) of U.P MMCR-1963 in DGM U.P., Lucknow.
6	Transfer details & date of transfer	Not applicable
7	Status of Environmental clearance	EC will be granted after submission of approved mine plan, Form- 1 & PFR etc. to the SEIAA, U.P., of the project.

CHAPTER-1

1.0 GENERAL:

A) Name of the Lessee with Complete Address:

M/s Divya Stone Works

Prop. Shri Aniruddha Kumar Tiwari

R/o Chauguna, Suriyawa, District- Bhadohi, (U.P.), No fax & email address facilities is available with lessee.

B) Status of Lessee: Private Individual**.**

C) Mineral, Occurring In The Area & Which Lessee Intends To Mine:

Building Stone Sand Stone

D) Period for which the mining lease is granted: The mining lease has been granted for the period of maximum 10 years among which the mining plan for first 5 year is being prepared.

E) Name of R.Q.P. preparing the mining plans:

Mr. Sandeep Kumar

RQP/UPDGM/014/2019

Copy of R.Q.P. registration is enclosed **(Proforma No. 2).**

F) Name of prospecting agency:

The lease area prospected Prop. Shri Aniruddha Kumar Tiwari, under the guidance of RQP

Reference no & date of consent letter from the State Govt.

The mining lease has been granted for the period of maximum 10 years.

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CHAPTER-2

2.83 LOCATION AND ACCESSIBILITY:

(a) **Details of area (with location map):** The lease hold falls in Village Bhusi Pathraha which is connected to NH 135 approximately 7.0 km*(NW)

District and State: Location map-Plate No. 1

Taluka/Tehsil: Mirzapur, Uttar Pradesh

Village: Lalganj

Gata No. Bhusi Pathraha
83 Gh, Sl. No. 05

Geo-Coordinates

Pillars	Latitude(N)	Longitude(E)
A	24°59'43.70"N	82°28'50.30"E
B	24°59'36.90"N	82°28'49.80"E
C	24°59'37.50"N	82°28'44.70"E
D	24°59'44.60"N	82°28'44.90"E

Lease Area (ha): **2.83 ha (6.99 acre)**

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) Ownership/Occupancy: The land is owned by State Govt. & State Govt. has given their consent for the exploitation of Building Stone Sand Stone on lease for maximum 10 years. The lease area is free from forest land.

Existence of public road / railway line, if any nearby and approximate distance: Bhusi Pathraha which is connected to NH 135- approximately 7.0 km*, Nearest Railway Station is Mirzapur Station 17.0 km*(NE).

Land use Pattern (Forest agricultural Barren etc.): The existing land use of the area is non-agricultural, non forest, barren, rocky upland.
The planned land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	2.8153	-
2	Approach Road	-	-	0.00	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	0.01	-
5	Balance undisturbed land	-	-	0.0047	-
	Total	-	-	**2.83**	-

b) Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, it none of these are available the area should shown on an accurate sketch map on a scale of 1:50,000: Location map attached showing lease (**Plate No. 1**)

INFRASTRUCTURAL – FACILITIES

a) **Nearest Village :** Bhusi Pathraha, 1.0 km* (NW)

b) **Nearest Township:** Mirzapur- 18.0 km* (NE)

c) Roads: The lease connected by NH 135, at distance approximately 7.0 km*(NW)

Water Supply:

Surrounding village has numbers of wells & bores, which provide drinking water to Village Bhusi Pathraha is prominent water body in the region lies at 5 km.

d) Electrification/Power:

Bhusi Pathraha and surrounding villages has already receiving electric power. About 90% villages in 5 km. buffer zone are electrified.

e) Educational – Facilities:

Education facilities up to high school & intermediate are available in Mirzapur. For higher education facilities available at Mirzapur.

f) Health Service:

The primary health Centre (PHC) is available at Bhusi Pathraha- 1.0 km* (NW)

g) Railway Station:

The nearest railway station is at Mirzapur which is about 17.0 km*(NE).

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CHAPTER-3

3.0 GEOLOGY AND EXPLORATION:

a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

TOPOGRAPHY:

The lease area is flatty showing different features. The conspicuous feature of the topography of the area is elliptically isolated hills with gentle to sudden steep slope. The highest and lowest point in the leasehold is 176.00 mRL and 169.0 mRL. The topography of lease area is shown in **Plate No. 03.**

REGIONAL GEOLOGY:

Rocks of Vindhyan Supergroups are exposed in Mirzapur district Kaimur group of rocks comprising san stones are found in region these rocks lie conformally on Rohta Limestone and underlainly by Gondwana rocks. This Vast Piles of sand stone are more or less horizontally bedded are slightly dipping $5\text{-}10^0$ towards North.

Lithostratographic succession of the Vindhyans in Mirzapur District may descrbe as below-

Supergroup	Group	Formation	Lithology
Vindhyan	Kaimur	Rohtas limestone	Sand stone
	Semri		Limestone and shales

Geomorphology:

The district is characterized by presence of Vindhan terrains. The master slope of the area is mainly towards northeast. The district can be broadly classified into two physiographic units. Southern part having high relief and northern part having relatively low relief with low hill rocks.

GEOLOGY OF LEASE AREA:

The lease area is occupied by Vindhyan rock comprising maily of sand stone. Rocks are thinly or thickly bedded and dipping 5-70 towards north. 10 cm overburden occur in the area. At few places no over burden seen.

Patiya and associated can be excavated from the lease area

Soil:

In Mirzapur district soil has been produced by the weathering of surrounding rocks. Well known Mirzapur varieties of soil are mainly Matiyar, mixed with clay or loam at some places with silt. Clayey and loamy soil is dominant in the district.

DETAILS OF EXPLORATION:

a) Carried out in the area:

One trial pit having dimension of 5m* 5m* 5m were dug within lease area and later on all the trial pits have been converted into mining pits.

b) Proposed to be carried out:

The mining activities will be started after the grant of EC for which the mine plan is prepared and will be submitted for EC after the approval.

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two cross-sections at an influence of 53 m & 52 m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

Basis of estimation of reserve:

- The bulk density of Building stone has been taken 2.8 in view of the past mining experience.
- The geological reserves have been computed through cross sectional area method.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to two classes and shown in **Plate No: 04**

a) Proved Reserves(UNFC CODE- 111):

All Quantities of Building Stone Sand Stone occurring 149 mRL below from the ground surface has been considered as under proved category.

b) Probable Reserve (UNFC CODE- 122):

A 10 m. thickness below the proved reserve is considered as Probable mineral reserves.

c) Feasibility in mineral resources (UNFC CODE- 211):

The mineral block with statutory barrier with in proved zone has been not considered as 211.

d) Pre-Feasibility in mineral resources (UNFC CODE- 222):

Mineral blocked with in statutory barrier in probable zone has been not considered as 222.

The Summary of reserves is as below:

Thus, in the entire category is estimated accordingly up to a block of 48 m thickness

DETAILS CALCULATION OF RESERVES AND RESOURCES

MEASEURED MINERAL RESOURCES (331)

Section line	Area (m^2) (111)	Area (m^2) (211)	Strike In-fluence (m)	Volume (cum)		In situ Reserves (Tonnes)		Total Quantities(m3) (1.5 Swell factor)	
				111	211	111	211	111	211
1-1’	3850	564	53	204050	29892	571340	83697.6	306075	44838
2-2’	3914	564	52	203528	29328	569878.4	82118.4	305292	43992
Total				407578	59220	1141218	165816	611367	88830

INDICATED MINERAL RESOURCES (332)

Section Line	Area m^2 (122)	Area m^2 (222)	Strike Influence (m)	Volume (cum)		In situ Reserves (Tonnes)		Quantities(m3) (1.5 Swell Factor)	
				122	222	122	222	122	222
1-1’	1350	570	53	71550	30210	200340	84588	107325	45315
2-2’	1364	570	52	70928	29640	198598.4	82992	106392	44460
Total				142478	59850	398938.4	167580	213717	89775

Category	UNFC Code	Quantity in m3	Grade
Total Mineral Reserve			
Proved Mineral Reserve	111	611367	Building Stone Sand Stone
Probable mineral Reserve	122	213717	-do-
Total Remaining Resources			
Feasibility Mineral Resource	211	88830	-do-
Prefeasibility Mineral Resource	222	89775	-do-
Inferred Mineral Resource	333	Nil	
Total Reserves + Resources		10,03,689	-do-

MINEABLE RESERVE:

Mineable reserves have been taken considering a bench of height 6 m and width 12 m has been drawn in geological sections to calculate the mineable reserves. The area of each bench level has been calculated & multiplied by its average bench height to get the volume. Density of Building stone has been taken **2.8** for tonnage factor.

Slice/Bench Level in (mRL)	**Volume(cum)**
176-170	84839
Road cutting(170-164)	1260
170-164	163215
Road cutting(164-158)	1260
164-158	156600
Road cutting (158-152)	1260
158-152	127476
Road cutting (152-146)	1260
152-146	100935
Road cutting (146-140)	1260
146-140	77094
Road cutting (140-134)	1260
140-134	56295
Road cutting (134-128)	1260
134-128	38421
Total	**8,13,695**

CHAPTER-4

4.0 MINING:

(A) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

I. Existing Method of mining:

At Present no mining activities is going on in the sanctioned mining lease area. Mining activities will be started after the grant of environmental clearance of the project. Hence, the method of mining is discussed under the proposed method of mining as below.

II) Proposed method of mining:

It shall be an opencast semi-mechanized mine. excavator shall be deployed for removal of big boulders of blasted material from quarry & loading of the excavated mineral in to tractor trolleys. Drilling shall be carried out with 32 mm diameter jack hammers & blasting shall be carried out with slurry explosives. The height & width of bench shall be kept 6 m & 12 m with face slopes 60^{o}. The blasted material shall be loaded by excavator to the tippers. Big boulders will be broken to the required size manually and will be loaded by excavator and will be transported to crusher plant.

YEAR WISE BUILDING STONE SAND STONE PRODUCTION (As per LOI)

Proposed mining plan period – 05 years

Year	Overburden (cum)	ROM Building Stone Sand Stone, (cum)	Saleable Building Stone Sand Stone, (cum)	Sub grade Building Stone Sand Stone, (cum)	Building Stone Sand Stone, (cum)	Building Stone Sand Stone, (cum) to overburden ratio
First	Nil	28,300	28,300	Nil	Nil	Nil
Second	Nil	28,300	28,300	Nil	Nil	Nil
Third	Nil	28,300	28,300	Nil	Nil	Nil
Fourth	Nil	28,300	28,300	Nil	Nil	Nil
Fifth	Nil	28,300	28,300	Nil	Nil	Nil
Total	**-**	**1,41,500**	**1,41,500**	**-**	**-**	**-**

The year wise development and extraction of mineral for first 05 years is detailed as under-.

1) Production & development in First year.

Before start mining 7.50 m barrier along the lease boundary shall be marked as non mining zone. Mining shall be started by slicing from 176 mRL bench from dip towards rise side by removing the minerals in 6 m slice and completed 170 mRL after that one more bench will be carried out at bench level 164. Mining faces shall be advance in all directions against production target of 28,300 m^3. Tentative percentage of R.O.M from each slice is tabulated as below.

Bench Level (mRL)	average area (m2)	average Height (m)	Width (m)	ROM Building Stone Sand Stone	Quantities after taking swell factor 1.5
176-170	6,086	3.1	12	18867	28300
Total					**28,300**

2) Production & development in Second year.

Mining shall be carried out in the bench 176 mRL- 170 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 28,300 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m2)	average Height (m)	Width (m)	ROM Building Stone Sand Stone	Quantities after taking swell factor 1.5
176-170	6086.02	3.1	12	18867	28300
Total					**28,300**

3) Production & development in Third year.

Mining shall be carried out in the bench 176 mRL- 170 mRL and 170 mRL- 164 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 28,300 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m2)	average Height (m)	Width (m)	ROM Building Stone Sand Stone	Quantities after taking swell factor 1.5
176-170	6072.9	3.1	12	18826	28239
170-164	7.82	5.2	12	41	61
Total					**28,300**

4) Production & development in fourth year.

Mining shall be carried out in the bench 170 mRL- 168 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 28,300 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m2)	average Height (m)	Width (m)	ROM Building Stone Sand Stone	Quantities after taking swell factor 1.5
170-164	3628.2	5.2	12	18867	28300
Total					**28,300**

5) Production & development in fifth year.

Mining shall be carried out in the bench 170 mRL - 164 mRL. Haul roads of 6m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 28,300 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m2)	average Height (m)	Width (m)	ROM Building Stone Sand Stone	Quantities after taking swell factor 1.5
170-164	3628.2	5.2	12	18867	28300
Total					**28,300**

The balance quantity of the bench will be extracted in the subsequent years of the project whose MP will be submitted for approval in due course of time.

A) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The entire lease hold is stony having thin no soil over, and all quantities of soil to be generated shall be used for the purpose of plantation. Therefore no proposal of separate stacking of top soil has been envisaged. All quantities of stone to be exploited shall be used for making aggregates.

B) Indicate rate of production when the mine fully developed & expected life of mine & the fifth year from which effected.

The total mineable reserves of Building Stone Sand Stone of area is (2.83 ha) with proposed rate of production 28,300 m^3.

C) Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.

CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

(i) Exploration as on date:

The sanctioned Mining Lease Area is a virgin land and the mining for the granted is to be started after the grant of environment clearance. The measurement of the Sanctioned Mining Lease Area is illustrated as under-

Sanctioned Mining Lease Area	Average Length (m)	Average Width (m)	Lithology
2.83 ha	210	134	Building Stone Sand Stone

(ii) Exploration during plan period:

The lease area is small & Virgin land. The occurrence of Building Stone Sand Stone established at from the bottom of quarry to 48 m & persists in depth & Building Stone Sand Stone exists at the bottom of quarry. Considering of all these facts no future exploration programme has been envisaged during plan period.

(iii) Conceptual Period:

The lease area is small & during plan period of sanctioned mining period of 20 years a volume of minor mineral 28,300 cum/year shall be explored. Remaining reserve will be exploration in next mining plan and lease period.

Conceptual Development:

The sanctioned MLA is a virgin land and the mining for the granted is to be started after the grant of environment clearance.

Anticipated life of mine

The sanctioned mining lease area is leased out for 20 years detailed with the total mineable reserves of Building Stone Sand Stone of area are 2.83 ha with proposed rate of production of 28,300 m3 / year.

Waste Management:

No top soil exists within the area therefore no proposal has been given for its managements.

Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below.

	Area broken (ha)	**Area backfilling rehabilitation (ha)**	**Quantities of waste to be used in backfilling (cum)**
As on date	Nil	Nil	Nil
End of plan period	Nil	Nil	Nil
End of conceptual period	Nil	Nil	Nil

(iv) Post Mining Land use:

The land use at present, at the end of plan period & at the end of conceptual period is given below:

Sl. No	**Head**	**At present (ha)**	**At the end of Plan period (ha)**	**At the end of conceptual period of mine (ha.)**
a)	Total area excavated (broken)	Nil	Nil	Nil
b)	Total Area fully mined out	Nil	Nil	Nil
c)	Total Area fully replenished	Nil	Nil	Nil

I Dump area:

There is no top soil was found in the mine. Therefore no proposal of Dump management shall be proposed.

Sl. No	**Head**	**At present (ha)**	**At the end of Plan period (ha)**	**At the end of conceptual period of mine (ha.)**
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

By the end of conceptual period, mining pit shall reach to ultimate pit limit & depth.

II Others:

Sl. No	**Head**	**At present (ha)**	**At the end of Plan period (ha)**	**At the end of conceptual period of mine (ha.)**
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under haul road	Nil	0.0	0.0
c)	Area under green belt (ie. plantation along haulage route lease area)	Nil	0.0	0.0

Conceptual Plan & section is shown in **Plate No.06**

Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):

It will be an opencast semi-mechanized mine. The loading of mineral shall be carried out by means of an excavator. Mining shall be carried out from top to down ward through the formation of benches. The height of benches shall be kept 6 m, width 12 m with face slope 60^{o}. Approach road having width 6 m & gradient 1:16 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to down word. It will be advance from north to south direction & orientation of faces shall be east-west direction. Approach road shall be produced to each mining faces for transportation of mineral. Top soil shall be generated during first year period and shall be used for purpose of plantation therefore there shall be no top soil stack.

iii) Extent of mechanization:

The requirement of mining equipment for next 05 years is calculated as below:

The annual production planned as per LOI= 28,300 cum/year

Production required considering 260 working days= 28,300/260(WD/Yr) = 108.84 cum/day

Following equipment will be used in the mining activities

Sl. No.	Machinery Name	No. of Required
1	Jack Hammer	3
2	Compressor	2
3	Excavator	2
4	Dumper	3

CHAPTER-5

5.0 BLASTING:

a) As mentioned earlier the mine will be worked manually in the initial stages and blasting will be limited to jack hammer holes (32 mm diameter) initially 3 m height sub benches shall be developed which shall be converted in 6 m height bench. Jack hammer holes will be drilled as below:

Hole depth	:	6 m.
Spacing	:	3 m.
Burden	:	Nil.
Thus one hole will give a quantity of about	:	6 x 3= 18
Excavation required per day (Considering 260		
Working Days/Years)	:	28,300 cum/260days= 108.84 cum
Thus no. of holes required per day	:	108.84/5= 21.76 Holes
		Say= 22 Holes

Thus, the required number of Jack Hammer-03(Capacity 10 holes/day)

The required number of Compressor – 02 (type Atlas Copco)

Methodology of Blasting –

a) Blasting will carried out under the supervision of qualified & experienced blasters following all the rules and guidelines for extraction of required minerals.

b) The blasting will be undertaken by suitable explosives having comparable density, usually two cartridge of 250 gm will be sufficient in one hole of 3 m depth.

c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 250 gm explosives depending upon the free face available. The direction of face advance & row of drill holes will so proposed that the direction of fly rock material will be expected to full over the benches.

d) Powder ratio @ 1:20 i.e., 250 gms of explosive per hole will be required to reach 05 cum per Kg. of powder factor on the basis past experience in the surrounding area & lithology of rock,

e) As per powder ratio of 1:20 for the exploitation of daily production 108.84 cum, the required explosive is 108.84/20= 5.442 say 5.50 kg. (22 explosive rod of 250 gm. each)

Tippers-

Details of the number of tipper required for the transportation according to the daily excavation volume is tabulated as under-

Daily production(cum)	Capacity of tipper	Number of ferry / trip day	Volume ferried by 1 tipper	Number of tipper required
108.84	4 cum	10	40 cum	3

Mining Methodology:

1) The mining activities will be carried out as per guidelines, manuals, laws and acts for the open cast stone mining.
2) The extraction of the mineral will be carried out starting from 176 mRL downwards for the 5 years of the Mining Lease Period.
3) No mining activities carried out in the safe barrier of 7.5 m.
4) The height and width of each bench will be 6 m and 12 m.
5) Mining activities will be carried out in dry season and day time.
6) Drilling and blasting will be carried out as per guidelines and under the supervision of qualified technical person.
7) All the precautions for drilling and blasting will be taken care of as per guidelines.

PRECAUTIONS FOR DRILLING AND BLASTING:

The foremost precaution for blasting is that it should be carried out under the strict supervision of qualified and experience blaster.

1. Drilling- DTH (Down To Hole), V-shaped in two rows with proper spacing in day time.
2. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
3. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
4. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
5. The burden at any point in the charge length should not be less than optimal.
6. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
7. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating if artificially. Many blasting nuisances become less apparent.

8. Blasting should be done, if feasible, once blasting of larger rounds, infrequently can be better supervised, causing reduction in nuisances, Further the villagers provided less frequently, will itself lead to a reduction in the number of complaints.

9. Pre shooting of the boulders, instead of plaster shooting, should be continued.

10. Before electric firing, the circuit will be tested by an approved tester.

11. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.

12. To prevent risk of injury to anybody by flying pieces of Getty after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.

13. **All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.**

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CHAPTER- 6

6.0 MINE DRAINAGE:

a) Likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated about 2.5 km aerial distance towards lease area in crusher side. The top level of the well is 135 mRL & water table encountered in the well is about 50 m. deep and the expected depth of water table in the region is about 100 mRL. During summers the water table further goes down about 3.0 m and depth of water table will be about 97 mRL. In winters, the water table goes down about 2.0 m and expected depth of water level is about 98 m RL. During rainy season the water level further rises about 2.0 m. and depth of water level is about 102 mRL.

Working expected to be 60 m above the water table during first to second years, the mine working will be confined up to 176 mRL. Water table will not be intersected by mining operations.

b) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 164 mRL, hence water table will be not be encountered by mining activities during first to fifth years.

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CHAPTER-7 & 8

7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

a) Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next First to Second years:

As stated earlier that entire lease area consist of quartzite's s& further persists depth, all the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making Gitti. There is no overburden with in lease area. Mining has been proposed for the exploitation of quartzites, boulders, therefore waste, sub grade mineral rejects shall not be generated during course of mining.

b) Land chosen for disposal of waste with proposed justification.

No waste or top soil shall be generated during mining activities; therefore no proposal is given for separate stacking of top soil & waste material.

c) Attach a note indicating the manner of disposal, and configuration, sequence of buildup of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.

The entire lease area is barren hilly terrain having no soil cover / vegetation. Top soil & waste shall not be generated due to mining operations therefore disposal and configuration of build of dumps shall not arise during first year's period.

8.0 USE OF MINERAL:

The Extracted mineral will be used for making the Building Stone Sand Stone, as well as in making aggregates and metal missionary stone. The quartzites of lease area are hard, medium to coarse grained grey in color showing.

UP MINE MITRA

CHAPTER-9

9.0 OTHER:

9a) Site Services

The following site services will be provided:

i) Office

ii) Drinking water shed

iii) Rest shelter

iv) First Aid Centre

v) Store

9b) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least second class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

Mines manager/mining engineer (Full time)	:	1
Mines mate / Blaster	:	1
Skilled:		
Drivers	:	2
Supervisor	:	1
Time Keeper	:	1
Office Assistant/Dispatch Supervisor	:	1
Blasters	:	1
Semiskilled:		
Compressor operator	:	2
Jack hammer operator	:	2
Un-skilled:		
Piece rated workers	:	26
Total		**38**

CHAPTER-10

10.0 MINERAL PROCESSING:

a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),

The entire lease area consists of Building stone terrain therefore, no beneficiation of mineral processing will require for quartzites.

b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals will be required.

e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site / plant.

f) Indicate quantity (cum. per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

Total water requirement for the project is 6.61 KLD; its breakup is as under:

Sl. No.	Purpose	Water Requirement (KLD)
1.	Dust Suppression	3.40
2.	Plantation	2.83
3.	Domestic(Drinking)	0.38
Total		**6.61**

However, No water is required for mining and processing hence, no disposal of water and extent for recycling is required.

CHAPTER-11

11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Attach a note on the status of base line information with regard to the following:

(i) Land Use:

The existing land use of the area is non-agricultural, non forest, barren, rocky upland.

The planned land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	2.8153	-
2	Approach Road	-	-	0.00	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	0.01	-
5	Balance undisturbed land	-	-	0.0047	-
	Total	**-**	**-**	**2.83**	**-**

(ii) Water Regime:

There is no perennial water body in the area. Water table loses its significance in this region due to great depth. The depth of water table is about 50 m. below: general ground level. The shear zone which allows the flow of water in the sub surface is restricted, through when tapped in wells, hand pumps & tube wells provide sufficient water round the year.

(iii) Flora and Fauna:

Shrubs of Karaunda are found in with in the area. Vegetation and wild life are quite scanty. Trees of Neem, Mahua, Jamun, Mango & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalos are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occurs within a radius of 5 km. Low schrubs and bushes grow on barren rocky areas of the applied area. No wild life is found within the applied area.

(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO_2, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The permissible limit of SPM, SO2, & NOX and air quality was observed within the lease hold is given below:

Parameter	Promulgated limit	Present within the lease hold
SPM	500µg/m3	220 µg/m3
SO_2	120 µg/m3	30 µg/m3
NOX	120 µg/m3	18 µg/m3

The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps is dug in the villages.

(v) Climatic Conditions:

a) Temperature:

A hot summer and general dryness during the year except, the south west monsoon season. The year may be divided into four seasons. The cold season December to February by hot season from March to middle of June. The period from middle of June to September is the south west monsoon season. October and November are the post monsoon or transition period.

b) Rainfall:

The average annual rainfall is 864 mm. The climate is typical subtropical punctuated by long and intense summer. About 87% of the annual rainfall is received from south-west monsoon. May is the hottest month with temperature shooting up to 47.50 C. With the advance of monsoon by about mid June, temperature starts decreasing. January is usually the coldest month with the temperature going up to 8.30 C.

c) Humidity:

The relative humidity is highest during south-west monsoon ranging between 80% to 85% with its lowest around 30% during peak summer months of April and May.

d) Wind Velocity:

The wind velocity is higher during pre-monsoon period as compared to post monsoon observed during the month of June and minimum 1-8 km/hr.

vi) Human Settlement:

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the five castes. The local inhabitants are bundles, who speak in bundeli and are farmers. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc. The villagers collect the “MAHUA” and sell it to the market while part of the quantity is used for making country liquor.

Occupation:

Agricultural remains the main occupation in this area. Study reveals that within 5 Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Rice	:	200 Kg per Acre
Wheat	:	700 Kg per Acre
Gram	:	500 Kg per Acre
Arhar	:	400 Kg per Acre
Soya bean	:	300 Kg per Acre

(vii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next Five years.

(i) Land use:

The sanctioned MLA is a virgin land in the lease area towards South East direction of and the mining for the extraction of granted quantity of minor mineral will be started after the grant of environment clearance.

However, at the end of the first year period of mining lease granted period the impact on land use will be limited.

Hence, there is no change in the land use of the area in the first 5 years mining plan period of the mining lease of the project.

(ii) Air Quality:

It has already been explained that mining will be in a very small scale with limited drilling and blasting. One of the most possible elements for air pollution is vehicular transport. The following mitigatory measures will be applied for minimizing the air pollution –

- Limited movement of tippers/tractor trolleys under the project.
- Development of green belt along the haulage route.
- Water sprinkling on haulage-routes in dry months.
- No overloading and transportation under covering.

(iii) Water Quality

There is no proposal for RR under the project. However, the following measures to minimize the possible water pollutants are to be applied-

- The proposed mining lease area is rugged, barren, non-forest, non-vegetated, stony upland where the water table does not have any relevance in this terrain.
- The water table in this area is found about 50 m below the ground level.

(iv) Noise Level:

To minimize the possible noise pollution following measures will be applied-

- The machineries to be used will be properly maintained with proper oiling and greasing.
- No pressure horn and transportation not through the village.
- Mining only day time.
- Besides, it has been explained earlier that proposed mining is of open cast semi-mechanized. Drilling, blasting, excavator and other equipment even vehicular transport will be applied for limited time. Therefore noise level too will not show any significant increase.

(v) Vibration level:

In order to check the possible vibration under the project, the machineries to be used in the mining activities will be properly maintained.

Drilling will be with sharp drill rod in DTH fashion.

The blasting will be closed circuit, V-shaped, non-electrical, delayed techniques and muffle type.

(vi) Water Regime:

The sanctioned mining lease area is small in area. There is no perennial drainage within the area therefore no significant impact will occur on the surface water.

More-over, in first 5 yrs the required mineral will be extracted from the outcrop with the depth of lease area, thus the change due to excavation will not cause any change in the water regime of the mine site.

(vii) Socio-Economics:

The socio economy effect of the project to the nearby villages and its population will be positive due to –

- Employment to the local workers.
- Economic activity of the area will be enhanced.
- The physical and economic conditions of the local peoples will be better.

(viii) Historical Monuments etc.:

No historical monuments exist in & around the proposed mining lease area.

(c) Attach an Environmental Management Plant supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added) and shown in Plate No.07

Temporary storage and utilization top soil:

Mining shall be under taken in rocky terrain having no soil cover. Thus, generation of top soil shall be nil & does not required any proposal for stacking of soil.

II. Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next fifth year's period:

In the first five years the extraction of mineral will be carried out from the existing outcrop only with total ROM saleable without generating any waste or causing any pit formation and any type of land degradation.

- **Program of afforestation year wise for the initial Five year indicating number of plants with name of species, afforested under different areas in ha.**

Programme of Afforestation:

- Since the mining area is mainly rocky, hence plantation on the mining area & its periphery is very difficult.
- For that, the plantation will be carried out along the haulage-route.
- All possible care will be taken for the survival of the planted green cover.
- Plantation will be carried out with plants of local early growing species.
- Proper watering of the plants and tree guards will be taken care of.
- The tree species recommended are Ficus religosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and tactone grandis (teak) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmerlos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting.
- The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Post Plantation Care:

Following precaution to be undertaken for survival of plants:

i) The samplings will be undertaken for survival of plants.

ii) Plants will be taken care by applying fertilizers and proper weeding etc.

iii) Healthy tree species will be recommends for plantation.

iv) Fatal saplings will be replaced with new healthy saplings.

v) Every sampling will be covered by tree guard to avoid damage through cattle grazing.

vi) A Gardner or majdoor should be employed for care.

vii) Necessary arrangement will be provided for watering tree species planted at different parts.

4. Stabilization and vegetation of dumps along with interburden dumps management year wise for initial three years:

The entire lease area is quartzites out crops having no waste, therefore generation of waste during next fifth years shall be nil & no proposal has been envisaged for its separate.

5. Measures to Control erosion/sedimentation of water courses:

No drainage of water course will be disturbed due to mining. The lease area consists of quartzites out crops & rain water will accumulate in the mining pits which shall be dumped out. As quartzites are hard rock therefore erosion/sedimentation along water courses will not arise.

6. Treatment and disposal of water from mine:

It has already been mentioned that water table does not have any relevance in this plateau due to its great depth therefore treatment and disposal will not be concern in the mine.

7. Measures for minimizing adverse effects on water regime:

It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.

8. Protective measures for ground vibration/air blast caused by blasting:

As the proposed method of mining is manual open cast with limited amount of drilling and blasting. The impact on this aspect is negligible.

9. Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:

Neither any historical monuments exist within the lease area nor is any RR proposed under the project.

10. Socioeconomic beneficiate out of mining:

The proposed project will provide a source of direct and indirect employment to the people of nearby villages which will movelize the economic activities of the area and the economic condition of the local people will be affected positively.

PROGRESSIVE MINE CLOSURE PLAN

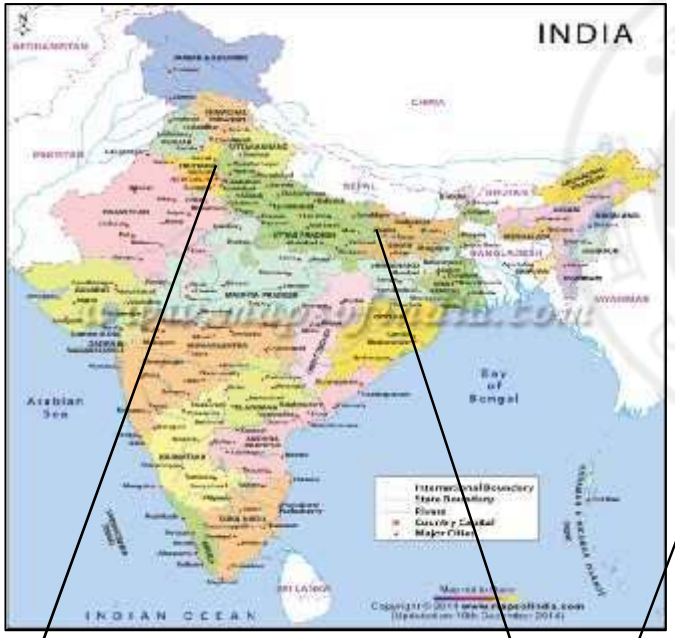
Since, the Sanctioned Mining Lease period of the proposed project of Building Stone Sand Stone is for maximum 20 years and the Mining Plan of the project being submitted is prepared for the first 05 years tenure.

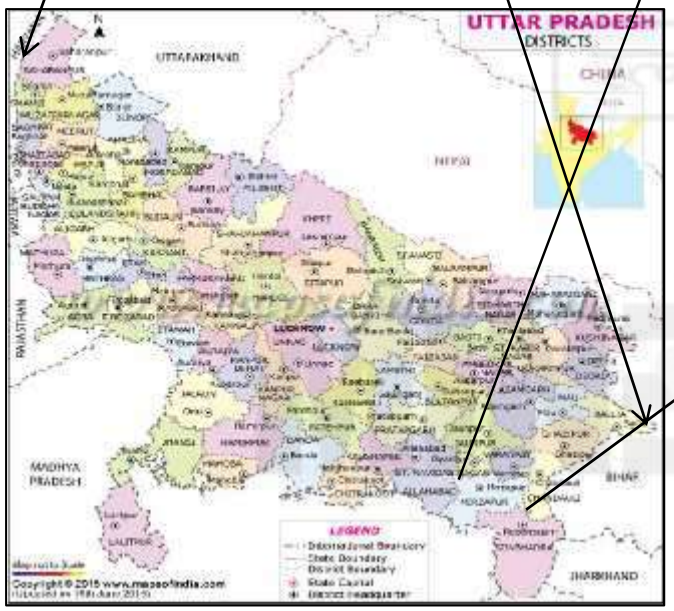
Hence, Mining plan for subsequent period / tenure will be submitted for approval in coming times accordingly.

Therefore the required Progressive Mine Closure Plan will be prepared and will be submitted with the Mining Plan of the final tenure of the mining project.

रत्नगर्भा वसुन्धरा
UP MINE MITRA

LOCATION MAP



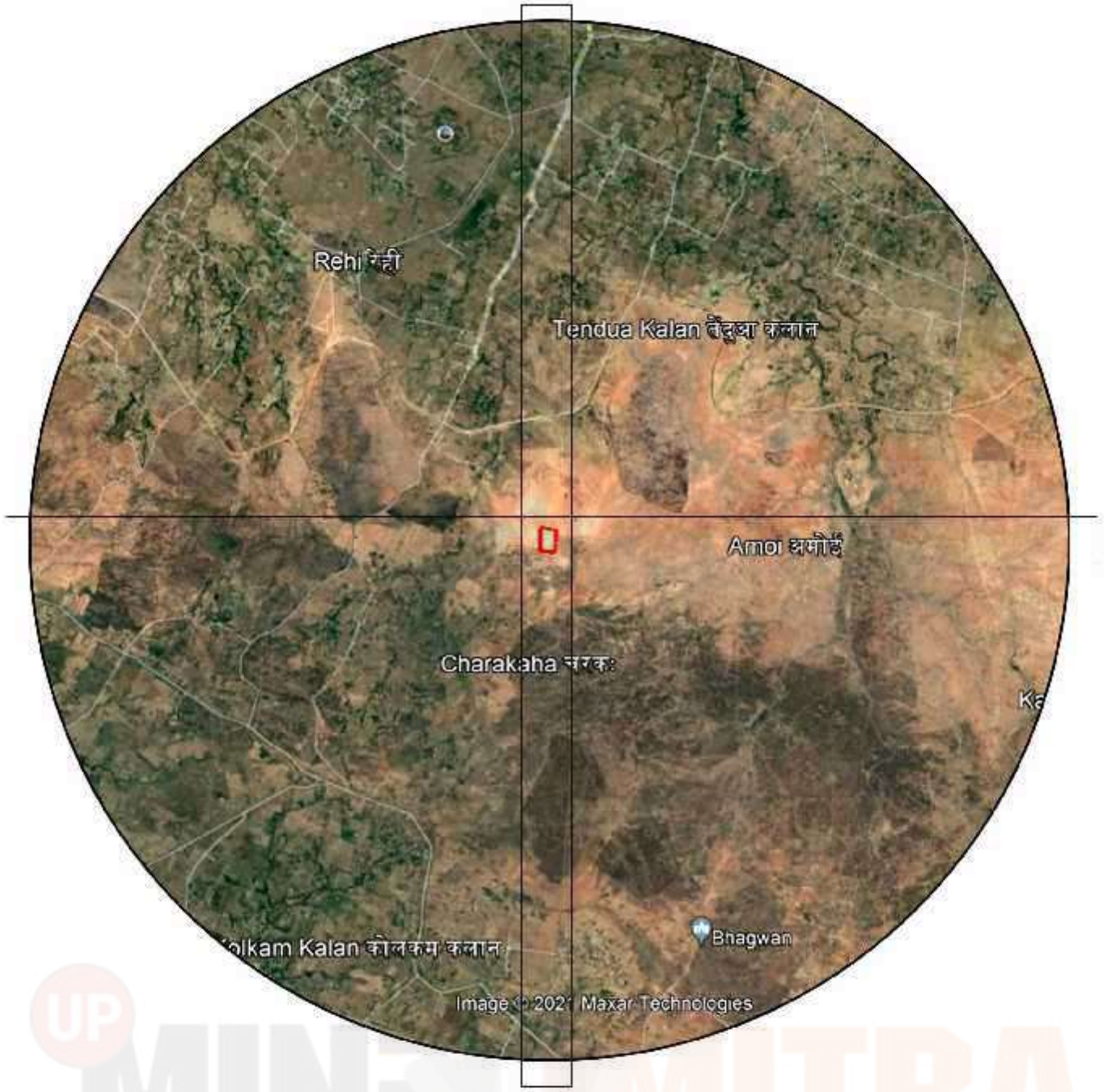


LOCATION MAP **PLATE NO-01**

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA, DISTRICT- BHADOHI, (U.P.)

GATA NO. 83gh, SL. NO. 05. ,AREA - 2.83 HA
VILLAGE- BHUSI PATHRAHA, TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)

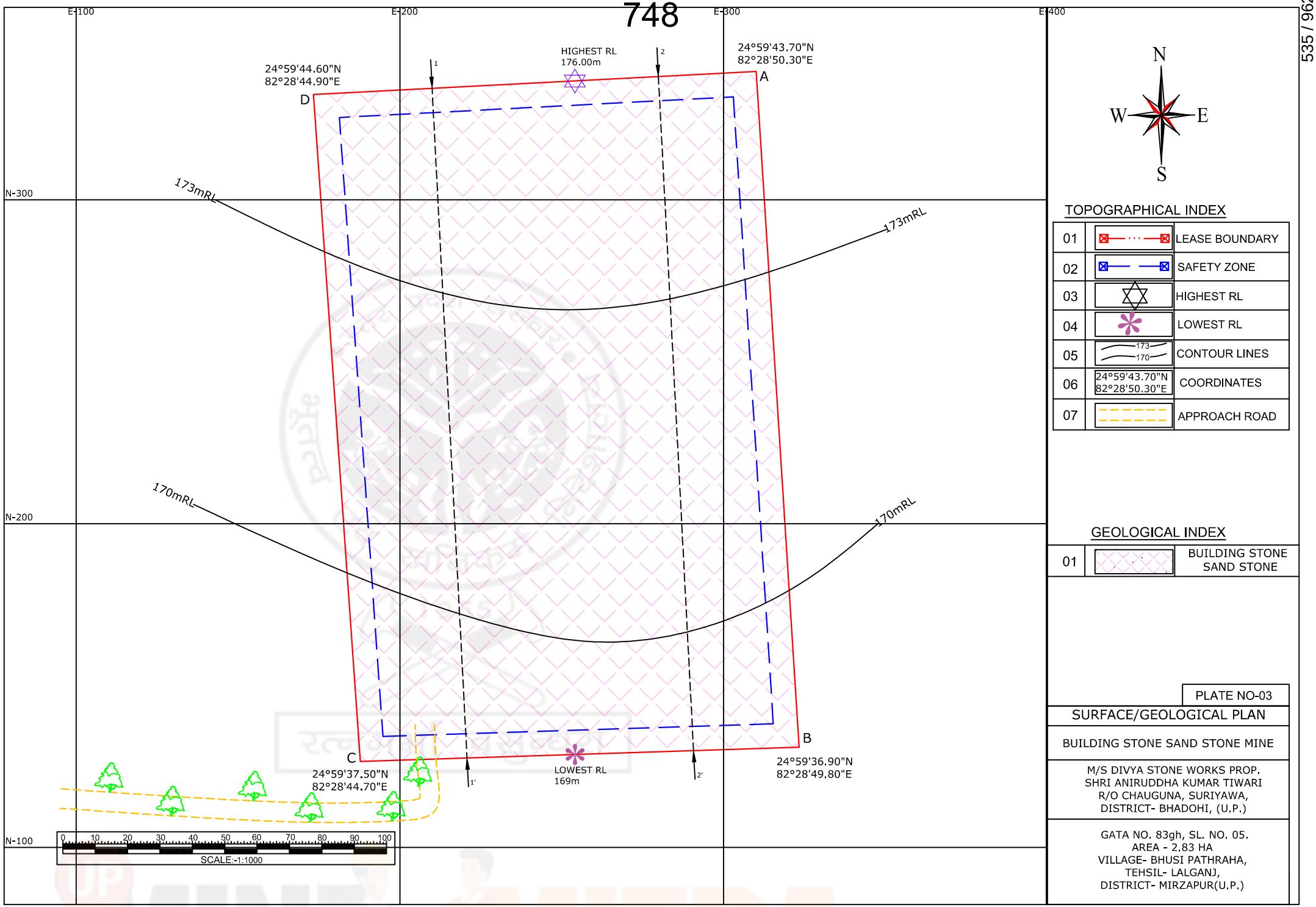
GOOGLE MAP



GOOGLE MAP

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83gh, SL. NO. 05.
AREA - 2.83 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)



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TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	173 / 170	CONTOUR LINES
06	24°59'43.70"N 82°28'50.30"E	COORDINATES
07		APPROACH ROAD

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

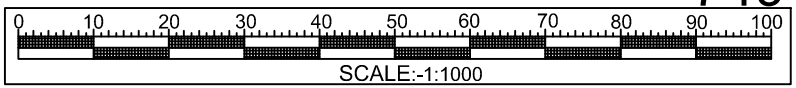
PLATE NO-03

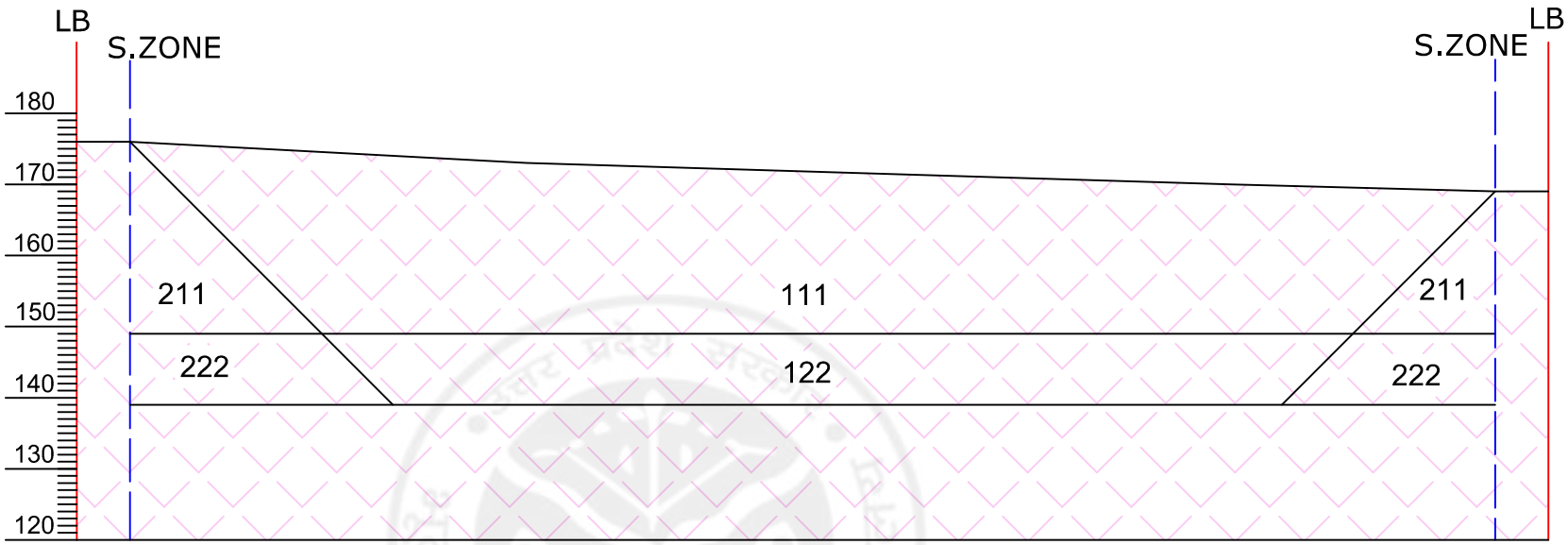
SURFACE/GEOLOGICAL PLAN

BUILDING STONE SAND STONE MINE

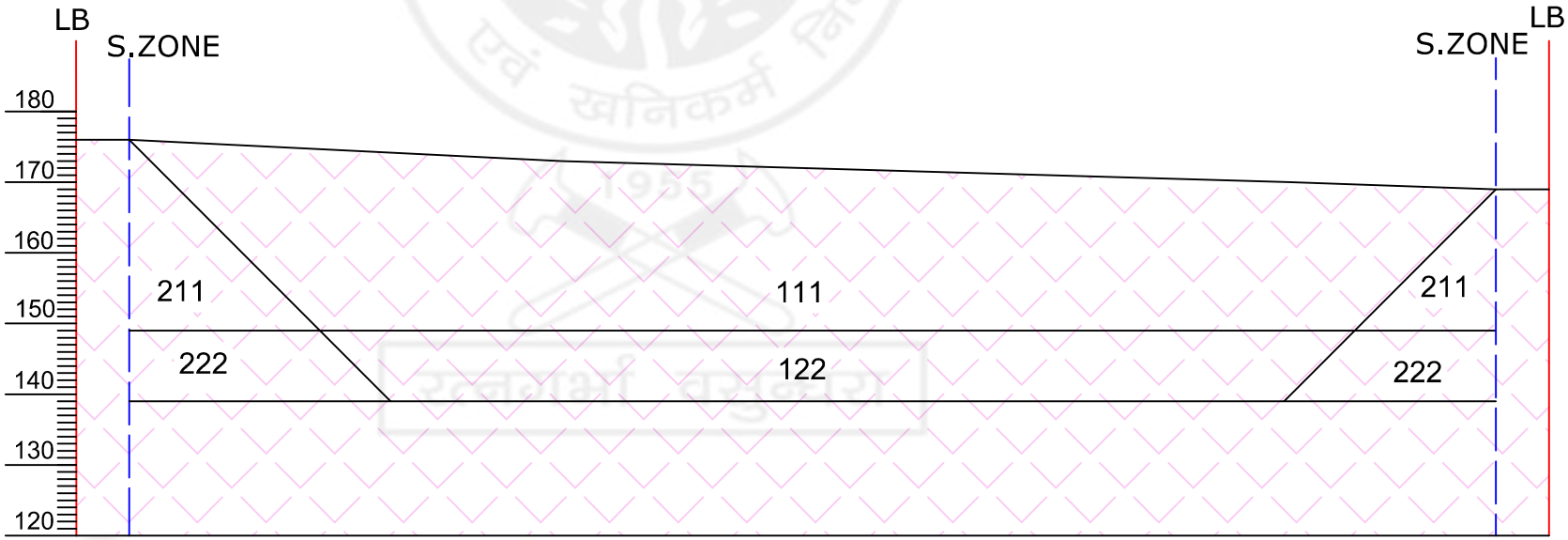
M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83gh, SL. NO. 05.
AREA - 2.83 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)





GEOLOGICAL SECTION ALONG 1-1 '



GEOLOGICAL SECTION ALONG 2-2 '

LEGEND

1		LEASE BOUNDRAY
2		SAFETY ZONE
3	111	PROVED CATEGORY
4	122	PROBABLE CATEGORY
5	211/222	PRE-FEASIBILITY RESOURCES

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

PLATE NO-04

GEOLOGICAL SECTION

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP. SHRI ANIRUDDHA KUMAR TIWARI R/O CHAUGUNA, SURIYAWA, DISTRICT- BHADOHI, (U.P.)

GATA NO. 83gh, SL. NO. 05.
AREA - 2.83 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)

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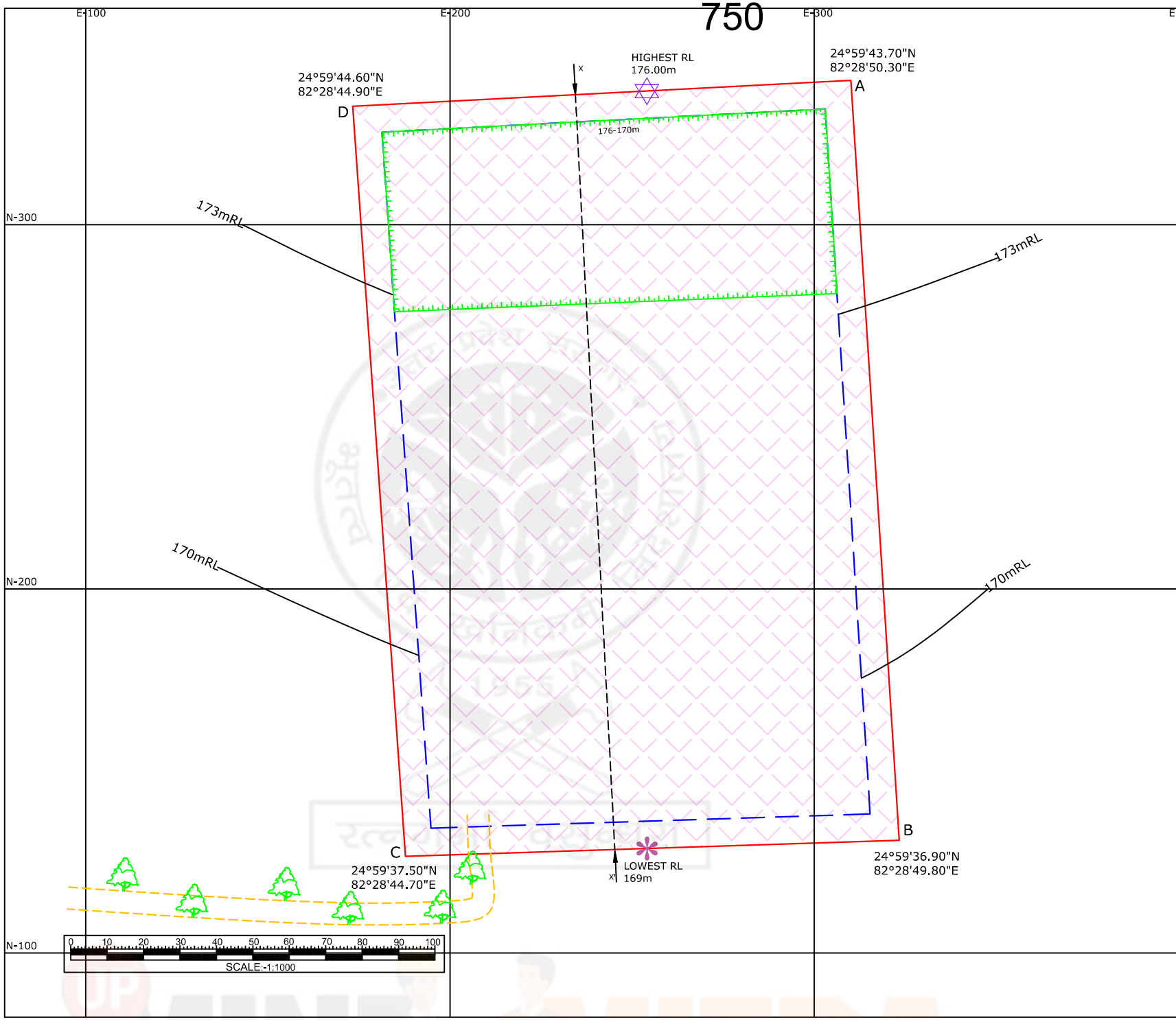

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01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
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05	171 / 168	CONTOUR LINES
06	24°59'47.00"N 82°28'43.60"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

1ST YEAR

PLANTATION

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

PLATE NO-05

DEVELOPMENT AT THE END OF 1st YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83gh, SL. NO. 05.
AREA - 2.83 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)

751

E-100 E-200 E-300 E-400

N-300 N-200 N-100

24°59'44.60"N
82°28'44.90"E
D

HIGHEST RL
176.00m

24°59'43.70"N
82°28'50.30"E
A

176-170m

176-170m

173mRL

173mRL

170mRL

170mRL

C
24°59'37.50"N
82°28'44.70"E

LOWEST RL
169m

B
24°59'36.90"N
82°28'49.80"E

0 10 20 30 40 50 60 70 80 90 100
SCALE:-1:1000

N
W E
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TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	171 / 168	CONTOUR LINES
06	24°59'47.00"N 82°28'43.60"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING
1ST YEAR 2ND YEAR

PLANTATION

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

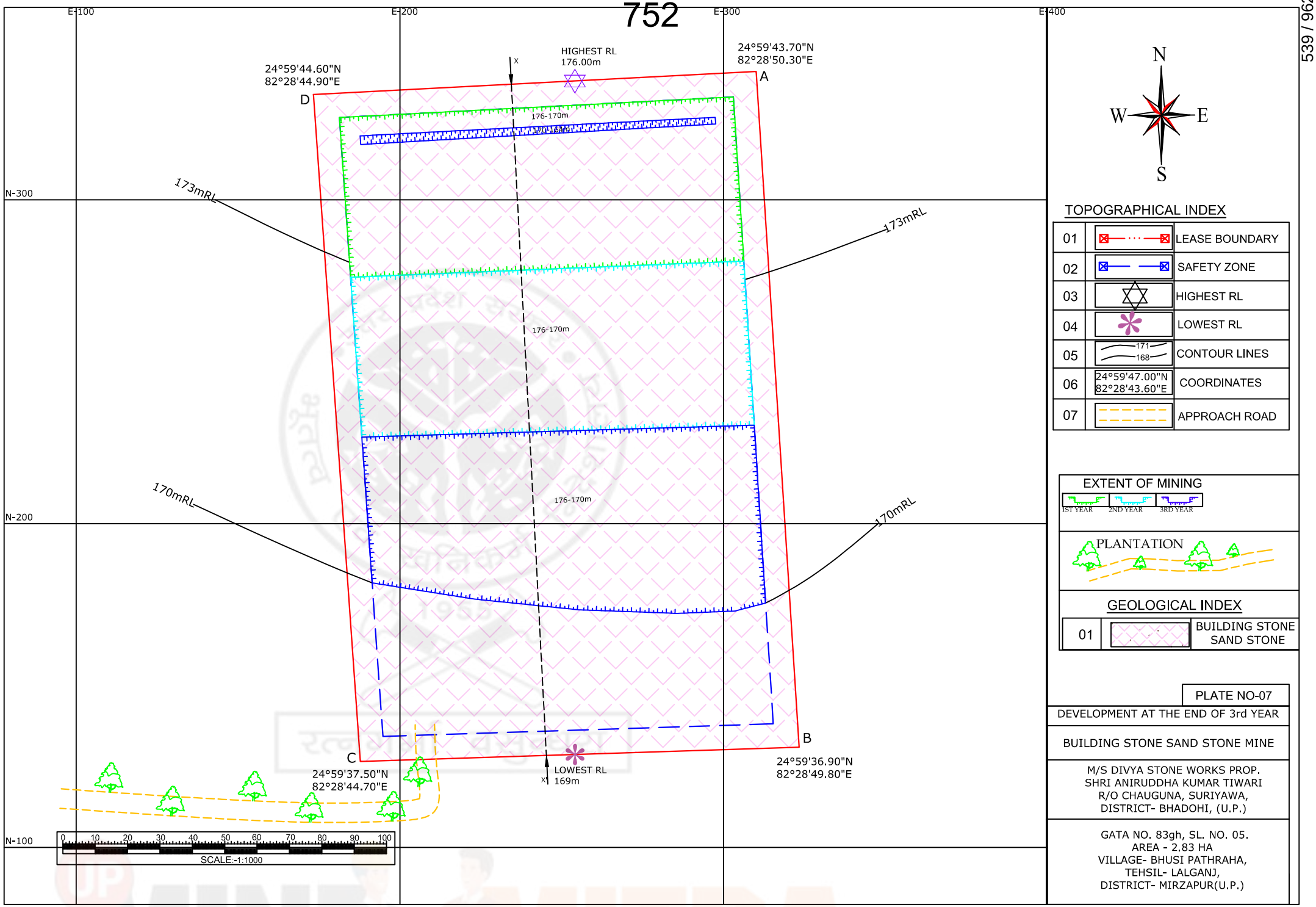
PLATE NO-06

DEVELOPMENT AT THE END OF 2nd YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83gh, SL. NO. 05.
AREA - 2.83 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)



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02		SAFETY ZONE
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05	171 / 168	CONTOUR LINES
06	24°59'47.00"N 82°28'43.60"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

1ST YEAR 2ND YEAR 3RD YEAR

PLANTATION

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

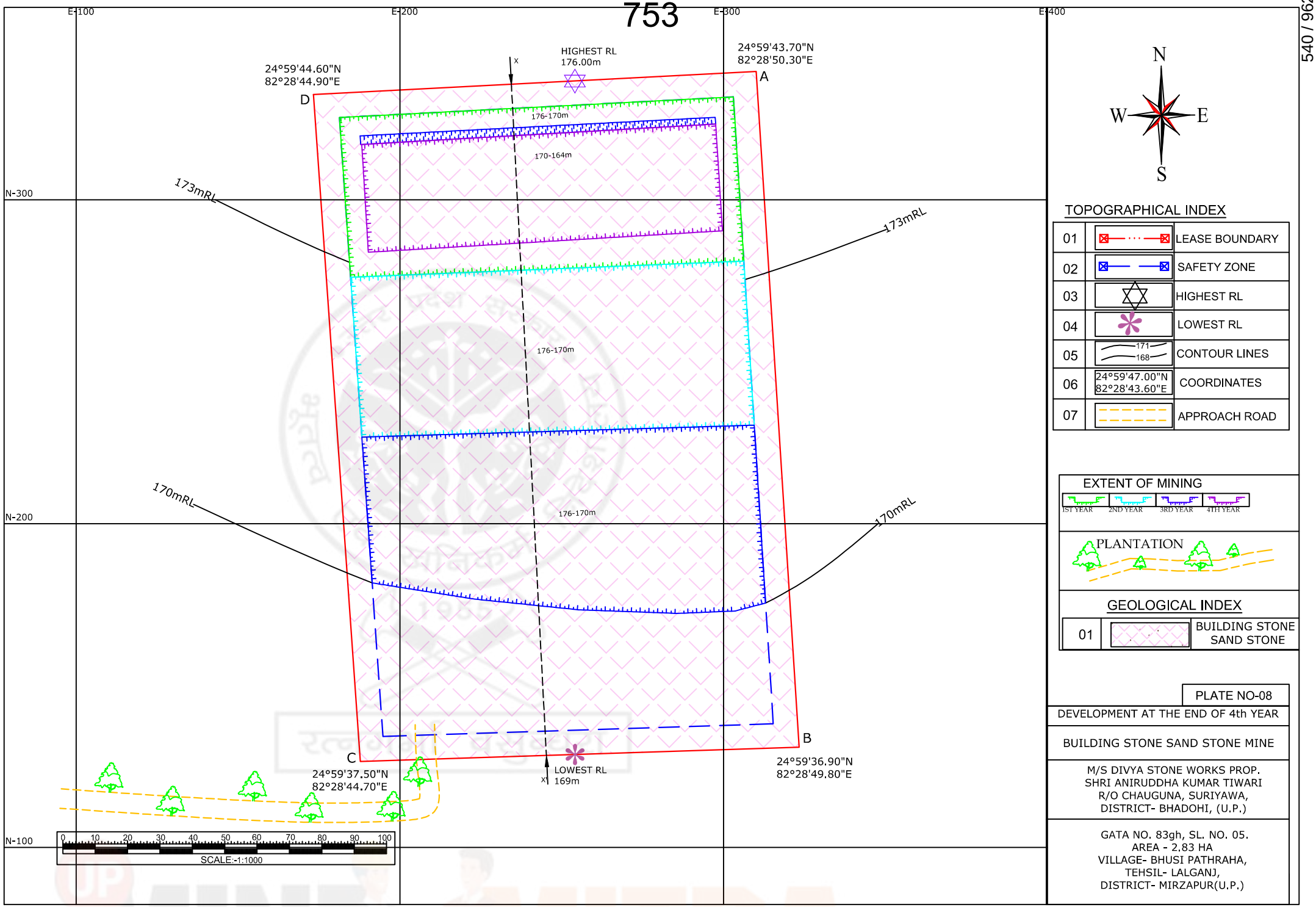
PLATE NO-07

DEVELOPMENT AT THE END OF 3rd YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83gh, SL. NO. 05.
AREA - 2.83 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)



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01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	171 / 168	CONTOUR LINES
06	24°59'47.00"N 82°28'43.60"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

1ST YEAR 2ND YEAR 3RD YEAR 4TH YEAR

PLANTATION

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

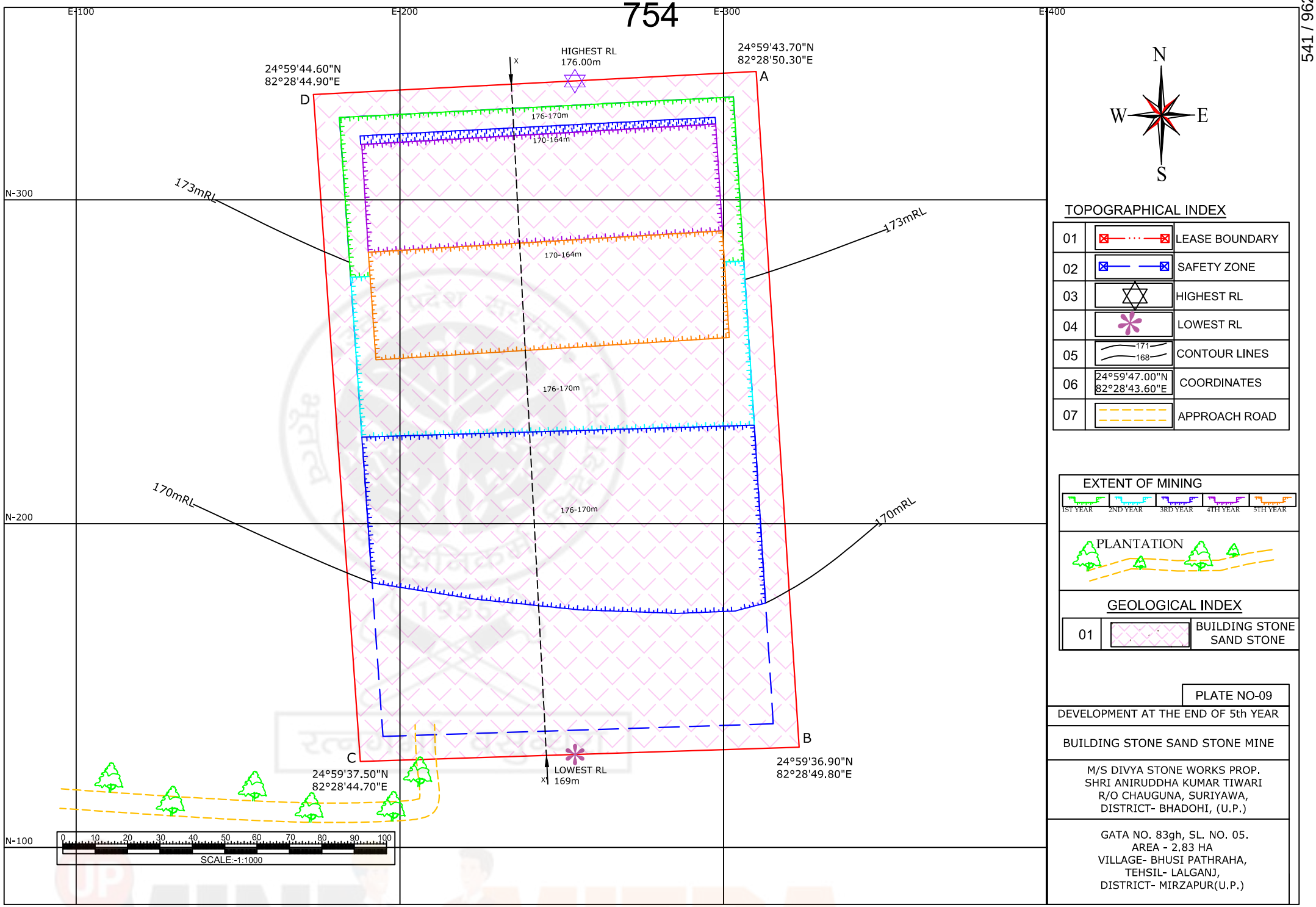
PLATE NO-08

DEVELOPMENT AT THE END OF 4th YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83gh, SL. NO. 05.
AREA - 2.83 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)



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TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	171 / 168	CONTOUR LINES
06	24°59'47.00"N 82°28'43.60"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

1ST YEAR | 2ND YEAR | 3RD YEAR | 4TH YEAR | 5TH YEAR

PLANTATION

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

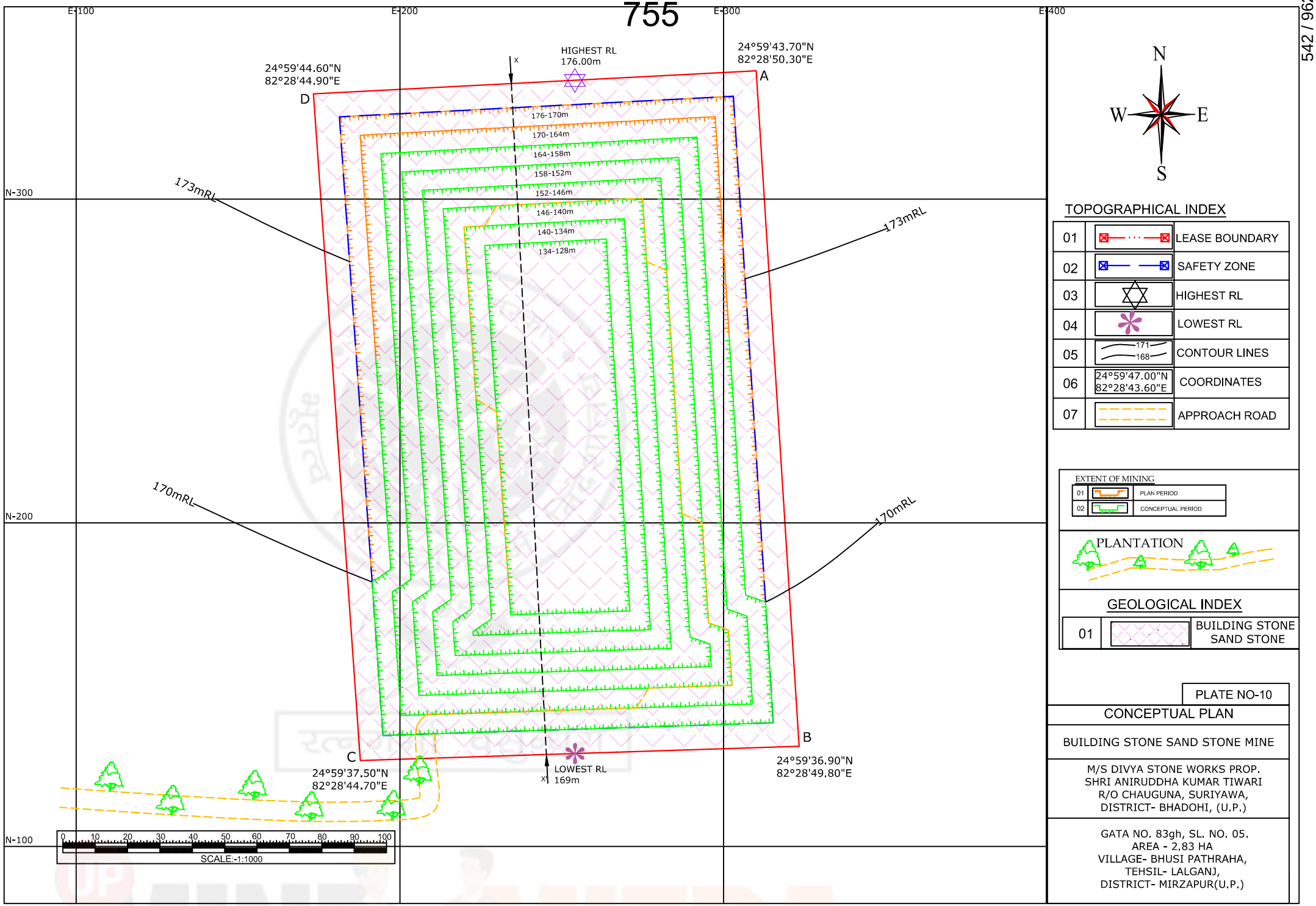
PLATE NO-09

DEVELOPMENT AT THE END OF 5th YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83gh, SL. NO. 05.
AREA - 2.83 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)



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TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	171 / 168	CONTOUR LINES
06	24°59'47.00"N 82°28'43.60"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

01	PLAN PERIOD
02	CONCEPTUAL PERIOD

PLANTATION

GEOLOGICAL INDEX

01	BUILDING STONE SAND STONE

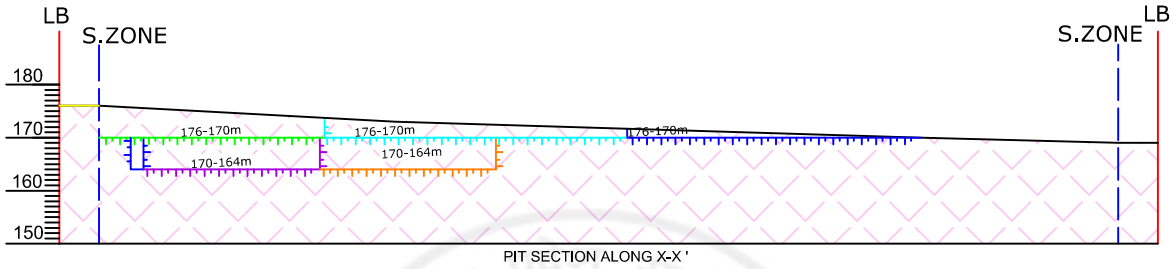
PLATE NO-10

CONCEPTUAL PLAN

BUILDING STONE SAND STONE MINE

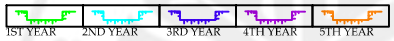
M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

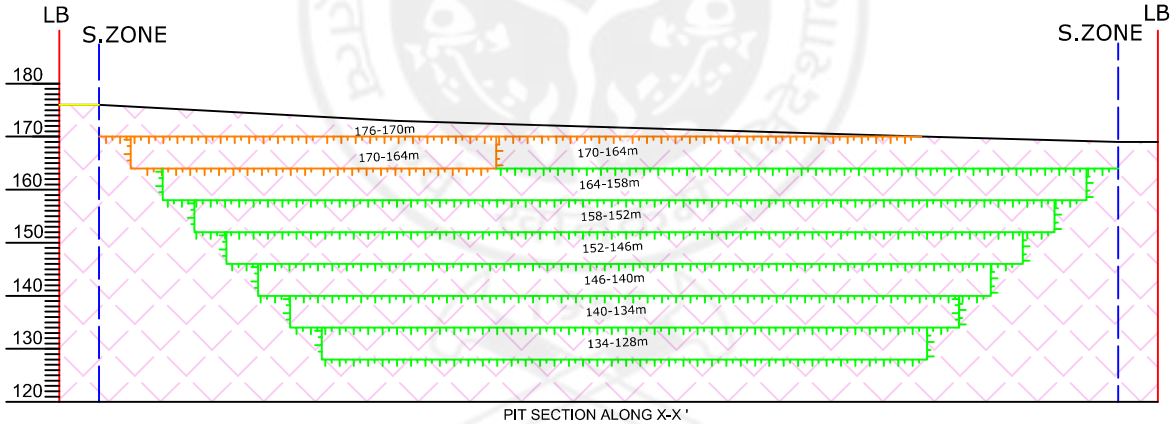
GATA NO. 83gh, SL. NO. 05.
AREA - 2.83 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)



PIT SECTION ALONG X-X '

EXTENT OF MINING





PIT SECTION ALONG X-X '

LEGEND

1		LEASE BOUNDRAY
2		SAFETY ZONE

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

EXTENT OF MINING

01		PLAN PERIOD
02		CONCEPTUAL PERIOD

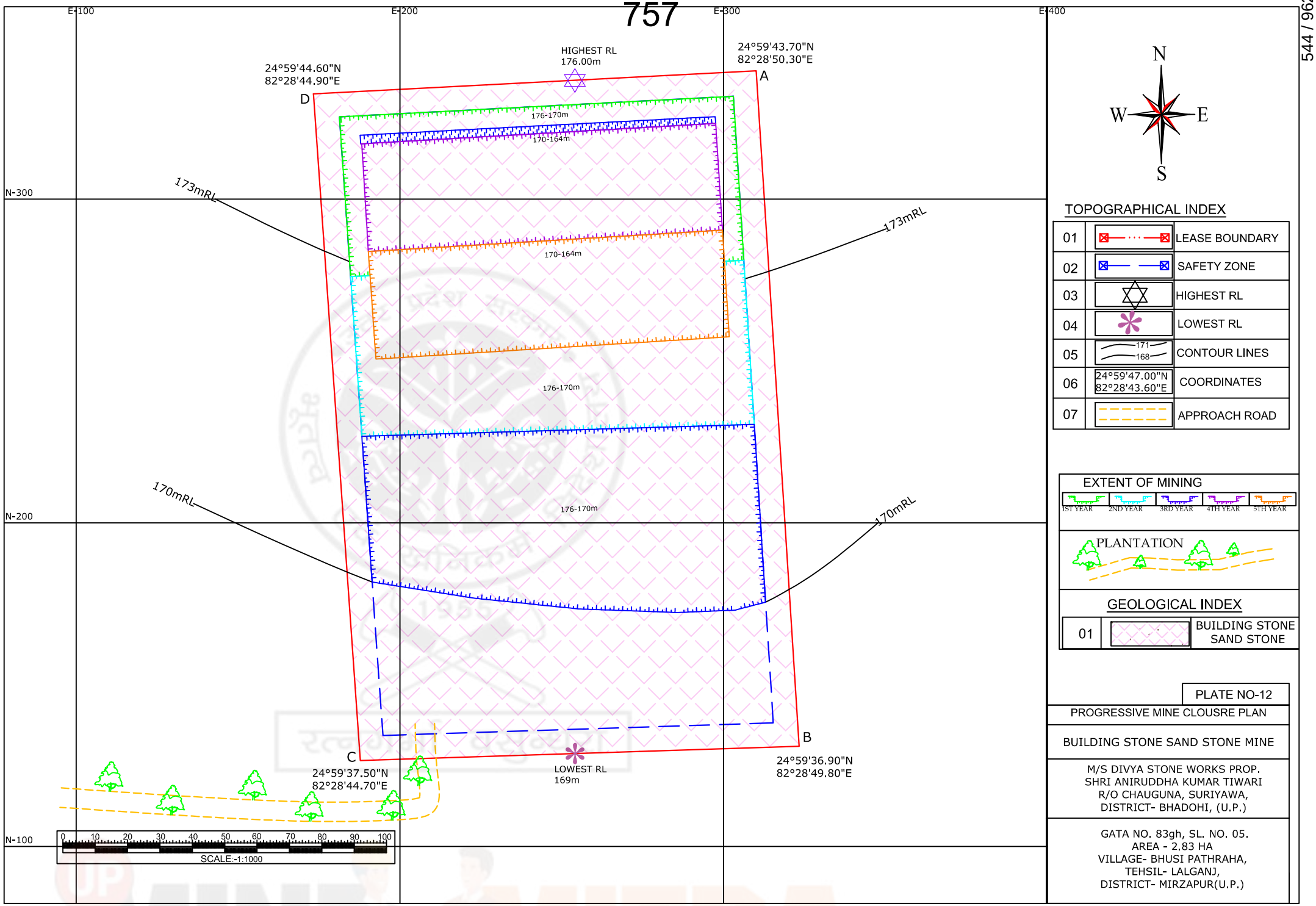
PLATE NO-11

PIT SECTION

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83gh, SL. NO. 05.
AREA - 2.83 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)



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TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05	171 / 168	CONTOUR LINES
06	24°59'47.00"N 82°28'43.60"E	COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

1ST YEAR | 2ND YEAR | 3RD YEAR | 4TH YEAR | 5TH YEAR

PLANTATION

GEOLOGICAL INDEX

01		BUILDING STONE SAND STONE

PLATE NO-12

PROGRESSIVE MINE CLOUSRE PLAN

BUILDING STONE SAND STONE MINE

M/S DIVYA STONE WORKS PROP.
SHRI ANIRUDDHA KUMAR TIWARI
R/O CHAUGUNA, SURIYAWA,
DISTRICT- BHADOHI, (U.P.)

GATA NO. 83gh, SL. NO. 05.
AREA - 2.83 HA
VILLAGE- BHUSI PATHRAHA,
TEHSIL- LALGANJ,
DISTRICT- MIRZAPUR(U.P.)

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांक: 1418/खनिज/ई–निविदा/खण्डा–ई0प0/2020 दिनांक: 25/02/2020

ई-निविदा आमन्त्रण हेतु सूचना

सर्वसाधारण को सूचित किया जाता है कि जनपद मीरजापुर में निजी भूमि में उपलब्ध ईमारती पत्थर के खनन क्षेत्रों को शासनादेश संख्या 2025/86–2019–57(सा0)/2017 भूतत्व एवं खनिकर्म विभाग लखनऊ दिनांक 30 अगस्त 2019 में दिये गये निर्देशानुसार 10 वर्ष की अवधि के लिए ई–टेण्डरिंग के माध्यम से खनन परिहार पर स्वीकृत किये जाने हेतु उपलब्ध घोषित किया जाता है तथा दिनांक 29/01/2021 समय प्रातः 10:00 बजे से दिनांक 05/02/2021 समय सायं 05:00 बजे तक क्षेत्रों के लिए ई–निविदा, ई–निविदा पोर्टल "etender.up.nic.in" पर आमंत्रित की जाती है।

क्षेत्र का विवरण :–

क्र. सं.	भूस्वामी/भूस्वामियों का नाम	तहसील/ग्राम	गाटा संख्या/खण्ड संख्या	क्षेत्रफल (हे0 में)	उपखनिज का नाम	खनन योग्य अनुमानित उपखनिज की मात्रा प्रथम वर्ष हेतु (घनमी0 में)	नियमावली 1963 के अनुसूची 1 के अनुसार उपलब्ध उपखनिजों में से सर्वाधिक रायल्टी दर (रु0 प्रति घन मीटर)	प्रथम वर्ष में आंकलित मात्रा की कुल रायल्टी रूपयों में	अर्नेस्ट मनी (कालम 09 में अंकित सकल धनराशि का 25 प्रतिशत)
1	2	3	4	5	6	7	8	9	10
1.	श्री मीना पुत्र श्री घिनहू निवासी बथुआ, मीरजापुर।	मड़िहान/धनावल	1क	4.18	सैण्ड स्टोन	41800	110/-	4598000	1149500
	श्री चिरकुट उर्फ बसंत लाल पुत्र श्री कतवारू निवासी विशेषरपुर		1ज						
	श्री सीताराम पुत्र श्री डोमन निवासी बथुआ, चौधरी भवन मीरजापुर।		1ड 1ठ 1ठ						
2.	श्री राना रंजन सिंह पुत्र श्री रामेश्वर सिंह निवासी ग्राम मटिखना, मीरजापुर।	लालगंज/मटिखना	112मि.	0.707	सैण्ड स्टोन	7070	110/-	777700	194425
	श्री राना रंजन सिंह पुत्र श्री रामेश्वर सिंह निवासी ग्राम मटिखना, मीरजापुर।		121मि.						
3.	श्री राजेन्द्र सिंह पुत्र श्री रामदवन सिंह निवासी चोपन रोड, ओवरा, सोनभद्र हाल मोकाम सहिरा लालगंज, मीरजापुर	लालगंज/सहिरा	615मि., 692/614मि.	2.02	सैण्ड स्टोन	20200	110/-	2222000	555500
4.	श्री अनिरूद्ध कुमार तिवारी पुत्र श्री	लालगंज/भुंसीपथरहां	83ग	2.23	सैण्ड स्टोन	22300	110/-	2453000	613250

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	विक्रमादित्य तिवारी निवासी चौगुना, सुरियांवा, भदोही।								
5.	श्री अनिरूद्ध कुमार तिवारी पुत्र श्री विक्रमादित्य तिवारी निवासी चौगुना, सुरियांवा, भदोही।	लालगंज/ भूंसीपथरहां	83घ	2.83	सैण्ड स्टोन	28300	110/-	3113000	778250
6.	श्रीमती अरूण देवी पत्नी श्री दिनेश प्रसाद सिंह निवासी ग्राम खैरा, तप्पा उपरौध, परगना कंतित, लालगंज, मीरजापुर।	लालगंज/ लायन	614, 615 व 616	1.58	सैण्ड स्टोन	42000	110/-	4620000	1155000
7.	श्री केशव नाथ पुत्र श्री राम नगीना निवासी ग्राम पहाडी, मीरजापुर।	मड़िहान/ बहुती	1537र	2.00	सैण्ड स्टोन	20000	110/-	2200000	550000
8.	श्री सूरज गुप्ता पुत्र श्री शीतल निवासी पक्की सरैया, शहर मीरजापुर।	मड़िहान/ बहुती	1537र	2.615	सैण्ड स्टोन	26150	110/-	2876500	719125
9.	श्री गिरीश चन्द्र द्विवेदी पुत्र स्व0 रामरेखा द्विवेदी निवासी बिसुन्दरपुर, सदर, मीरजापुर।	मड़िहान/ देवरीकला	484	2.02	सैण्ड स्टोन	20200	110/-	2222000	555500
10.	श्री देवेन्द्र प्रताप सिंह पुत्र स्व0 मुसाफिर सिंह निवासी ग्राम चुप्पेपुर, रमाशंकर कालोनी, तहसील सदर, जनपद वाराणसी।	सदर/ चांदलेवा कलाँ	708क	0.809	सैण्ड स्टोन	16180	110/-	1779800	444950
11.	श्री प्रकाश सिंह पुत्र श्री देवेन्द्र प्रताप सिंह निवासी ग्राम चुप्पेपुर, रमाशंकर कालोनी, तहसील सदर, जनपद वाराणसी।	सदर/ चांदलेवा कलाँ	708च	0.809	सैण्ड स्टोन	16180	110/-	1779800	444950
12.	श्री नान्हक पुत्र श्री बुद्धु निवासी गौरा बिसेन	सदर/ चकगौरा बिसेन	2मि0 व 4मि0	0.525	सैण्ड स्टोन	10504	110/-	2310880	577720
	श्री धर्म प्रकाश व श्री सत्य प्रकाश एवं श्री जगदीश प्रकाश पुत्रगण श्री देवराज सिंह निवासी गौरा बिसेन		3 व 5						

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10.	उत्तर– आ0नं0 708 का शेष भाग दक्षिण–आ0नं0 708च की सीमा पूरब– आ0नं0 708क का भाग पश्चिम–आ0नं0 708मि0 का शेष भाग	A	B	C	D
		N 25°03'4.9" E 82°45'06.4"	N 25°03'2.9" E 82°45'11.2"	N 25°03'01.0" E 82°45'09.9"	N 25°03'03.3" E 82°45'05.5"
11.	उत्तर– आ0नं0 708क का शेष भाग दक्षिण–आ0नं0 708 का शेष भाग व आ0सं0 732ख का शेष भाग पूरब– आ0नं0 732ख का शेष भाग पश्चिम–आ0नं0 708च का शेष भाग	A	B	C	D
		N 25°03'02.4" E 82°45'06.9"	N 25°03'01.0" E 82°45'09.9"	N 25°02'58.9" E 82°45'08.3"	N 25°03'00.5" E 82°45'05.0"
12.	उत्तर– ग्राम सीमा सुजवार दक्षिण– आ0नं0 5 व 6 का शेष भाग पूरब– ग्राम सीमा दशवन्तसिंह का पुरा पश्चिम– आ0नं0 2 का शेष भाग	A	B	C	D
		N 25°04'33.1" E 82°40'45.7"	N 25°04'31.1" E 82°40'48.9"	N 25°04'27.8" E 82°40'46.9"	N 25°04'29.0" E 82°40'44.9"
		E			
		N 25°04'30.7" E 82°40'44.2"			

2– कोई व्यक्ति/फर्म/निकाय जो भारतीय नागरिक हो, जिलाधिकारी को सम्बोधित ई–निविदा संलग्न प्रारूप–2 पर प्रस्तुत कर सकता है, जिसमें निम्नलिखित बातें होंगीः–

क. विज्ञप्ति संख्या व दिनांक जिसके द्वारा क्षेत्र विज्ञापित किया गया हो।

ख. विज्ञप्ति में क्षेत्र का क्रमांक।

ग. निविदाकार का नाम, पिता का नाम, पता (स्थायी और वर्तमान) ई–मेल एवं मोबाईल नं0। (पता के प्रमाण स्वरूप व्यक्ति के लिए आधार कार्ड या अन्य पहचान पत्र तथा फर्म/कम्पनी/निकाय के लिए उनका पंजीकरण का विवरण)

घ. क्या आवेदक भूस्वामी है। (हाँ/नहीं)

ड.. उस क्षेत्र और खनिज का विवरण जिसके लिए उसने निविदा प्रस्तुत की है। जिसमें निम्न हो–
भूस्वामी का नाम–
उपखनिज का नाम–
तहसील का नाम–
खनन क्षेत्र का नाम/ग्राम–
गाटा संख्या/खण्ड संख्या–
क्षेत्रफल (हेक्टेयर में)
विज्ञप्ति में दी गयी खनन योग्य अनुमानित खनिज की मात्रा–

च. ई–निविदा की प्रक्रिया में भाग लेने हेतु अप्रतिदेय आवेदन शुल्क रु. 15000/– के जमा का चालान

छ. प्री बिड अर्नेस्ट मनी का ड्राफ्ट (जिसकी गणना क्षेत्र में आंकलित खनन योग्य मात्रा एवं उपखनिज की रायल्टी दर से गुना कर प्राप्त धनराशि का 25 प्रतिशत होगा)

ज. खनिज के प्रति घन मी0 के लिए दी जाने वाली ई–निविदा की दर–
(ई–निविदा की दर उस खनिज के लिए नियमावली 1963 के प्रथम अनुसूची में विनिर्दिष्ट रायल्टी की दर से कम नहीं होगी।)

झ. प्रदेश में ईमारती पत्थर सैण्ड स्टोन जिसमें पटिया/गिट्टी/बोल्डर आदि मिश्रित रूप में पाये जाते हैं, के लिए बोल्डर एवं गिट्टी में से अधिक रायल्टी दर वाले उपखनिज गिट्टी की रायल्टी दर को आधार मूल्य मानकर ई–निविदा की कार्यवाही की जायेगी तथा सैण्डस्टोन डायमेन्शनल (पटिया, चौका, ब्लाक आदि) की ई–निविदा में स्वीकृत अधिकतम रायल्टी दर से कम होने की स्थिति में नियमावली–1963 की अनुसूची–1 में निर्धारित रायल्टी दर देयता हेतु प्रभावी होगा।

ट. जिलाधिकारी या ऐसे अधिकारी द्वारा जो जिलाधिकारी द्वारा तदर्थ प्राधिकृत किया जाय, द्वारा जारी खनन अदेयता प्रमाण पत्र परन्तु जहां आवेदक प्रदेश में पट्टाधारक/ परिहारधारक न रहा हो, वहां इस आशय का शपथ पत्र।

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ठ. भूस्वामी को छोड़कर अन्य व्यक्ति/फर्म को उस जिले के जिलाधिकारी, जहाँ वह स्थायी रूप से निवास करता है, से जारी चरित्र प्रमाण पत्र।

ड. भूस्वामी को छोड़कर अन्य व्यक्ति/फर्म को ऋण शोधन क्षमता प्रमाण पत्र या ऋण शोधन प्रमाण पत्र के साथ बैंक प्रत्याभूति, जो ई–निविदा की धनराशि के 25 प्रतिशत से कम न हो।

3– बिन्दु संख्या–2 में उल्लिखित वांछित अभिलेखों तथा ड्राफ्ट की स्कैन प्रति ई–टेण्डर के साथ अपलोड किया जाना होगा।

4– यदि निविदाकार द्वारा बिन्दु संख्या–2 में वांछित अभिलेख/बैंक ड्राफ्ट की प्रति ई–निविदा के साथ अपलोड नही की जाती है, तो उसकी ई–निविदा अस्वीकार कर दी जायेगी। अपलोड किये जाने वाले अभिलेखों की मूल प्रति/प्रमाणित प्रति तथा बैंक ड्राफ्ट की मूल प्रति निविदा खोले जाने से पूर्व निर्धारित अवधि के अन्तर्गत जमा करना होगा।

5– ई–निविदा आमंत्रण की तिथि के अन्दर ई–टेण्डर पोर्टल http://etender.up.nic.in पर निविदाकार के द्वारा अपनी ई–निविदा अपलोड की जायेगी।

6– यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लि0 लखनऊ को प्रदेश में भूतत्व एवं खनिकर्म विभाग में ई–टेण्डरिंग लागू किये जाने हेतु नोडल संस्था नामित किया गया है। निविदाकार को ई–टेण्डरिंग प्रक्रिया में भाग लेने से पूर्व निम्नांकित कार्यवाही की जायेगी:–

(क) ई–टेण्डरिंग प्रक्रिया में प्रतिभाग करने वाले बिडर्स/कान्ट्रैक्टर्स/वेन्डर्स द्वारा किसी भी सर्टिफाइंग एजेन्सी से डिजिटल सिग्नेचर प्राप्त करना होगा।

(ख) ई–टेण्डरिंग पोर्टल पर बिडर्स/कान्ट्रैक्टर्स/वेन्डर्स द्वारा अपनी कम्पनी/फर्म का रजिस्ट्रेशन यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लिमिटेड के माध्यम से कराना होगा।

(ग) बिडर्स/कान्ट्रैक्टर्स/वेन्डर्स ई–टेण्डर पोर्टल पर प्रशिक्षण यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लिमिटेड से निःशुल्क प्राप्त कर सकते हैं।

7– निविदाकार द्वारा अपना रजिस्ट्रेशन ई–टेण्डरिंग पोर्टल पर करा लेने तथा डिजिटल सिग्नेचर प्राप्त करने के उपरान्त अपनी निविदा ई–टेण्डर पर अपलोड करने हेतु निम्नांकित कार्यवाही करेगा:–

i. सर्वप्रथम निविदाकार द्वारा ई–टेण्डर पोर्टल पर लागिंग आई0डी0 (Login ID) एवं पासवर्ड (Password) के द्वारा ई–टेण्डर पोर्टल पर प्रवेश किया जायेगा।

ii. तत्पश्चात निविदाकार द्वारा डिजिटल सिग्नेचर का सत्यापन (Verification) ई–टेण्डर पोर्टल पर किया जायेगा।

iii. निविदाकार द्वारा सर्च एक्टिव टेण्डर (Search Active Tender) पर क्लिक कर अपनी रूचि की निविदा का चयन कर उक्त निविदा पर प्रतिभाग (Participate) करने हेतु क्लिक करना होगा।

iv. निविदाकार द्वारा कम्प्यूटर स्क्रीन पर ही निविदा सम्बन्धित सभी जानकारी सीधे देखा जा सकता है अथवा उक्त निविदा को डाउनलोड कर उसके प्रिन्ट आउट द्वारा विवरण को पढ़ा जा सकता है।

v. निविदाकार द्वारा निविदा के समुचित अध्ययन किये जाने के उपरान्त अपनी निविदा का ई–टेण्डर पर अपलोड करने के पूर्व प्रस्तर–3 में दिये गये विवरण के अनुसार विभिन्न अभिलेखों, दस्तावेजों की स्कैण्ड कापी कार पी0डी0एफ0 फाईल बनायी जानी होगी।

vi. ई–टेण्डर डाकूमेन्टस की आवश्यकताओं के अनुरूप सभी वांछित दस्तावेजों की पी0डी0एफ0 फाईल तैयार हो जाने के पश्चात निविदाकार द्वारा "पे आफॅ लाईन" (Pay Offline) पर क्लिक करने पर एग्रीमेन्ट (Agreement) आईकन के कम्प्यूटर स्क्रीन पर प्रदर्शित होने पर निविदाकार द्वारा आई एग्री–सबमिट (I Agree Submit) पर क्लिक करना होगा।

vii. तत्पश्चात निविदाकार द्वारा प्री बिड अर्नेस्ट मनी से सम्बन्धित कालम में जमा धनराशि के बैंक ड्राफ्ट नम्बर, बैंक का नाम इत्यादि विवरण भरना होगा। भुगतान के विवरण की प्रतिष्टियों भरने के बाद उसको Save कर लिया जायेगा।

viii. निविदाकार को अपनी निविदा को अपलोड करने हेतु कम्प्यूटर क्लिक करना होगा जिससे प्री बिड अर्नेस्ट मनीको टेण्डर के साथ जमा किये जाने से सम्बन्धित कार्य पूर्ण माने जायेंगे।

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ix. यदि निविदाकार को ऐसा प्रतीत होता है कि उनके द्वारा सबमिट की गई तकनीकी एवं वित्तीय बिड में कोई त्रुटि है अथवा उनके द्वारा पूर्व में जमा की गई निविदा/बिड्स में संशोधन करना वांछनीय है, तो माई बिड्स (My Bids) आईकन में क्लिक कर पुनः पूर्व प्रक्रिया अपनाते हुए ई–निविदा रि–बिड सबमिशन (Rebid Submission) पर क्लिक कर पुनः सबमिट (Submit) कर सकते हैं। निविदाकार द्वारा यह कार्य टेण्डर जमा करने की निर्धारित अन्तिम तिथि और समय से पूर्व किया जा सकता है। अन्तिम बार प्रस्तुत की गई निविदा (Last Submit Bid) ही ई–टेण्डर पोर्टल पर 'अनुमन्य' होगी। पूर्व में प्रस्तुत की गई बिड्स अनुमन्य नही होगी।

8– ई–टेण्डर साईट का उपयोग करने के लिए Pentium-IV अथवा उच्च विशिष्टियों युक्त कम्प्यूटर तथा ब्राड बैण्ड इण्टरनेट कनेक्शन की आवश्यकता होगी। कम्प्यूटर लाइनेक्स, विण्डोल एक्ससी सर्विस पैक–3 या उच्च आपरेटिंग सिस्टम एण्टीवायरस तथा इण्टरनेट एक्सप्लोरर वर्जन 7.0 या अधिक, के साथ होना चाहिए। इसके लिए इण्टरनेट केन्द्र की सेवायें ली जा सकती हैं।

9– जिला स्तर पर ई–टेण्डरिंग से सम्बन्धित टेण्डर्स अपलोड किये जाने, टेण्डर्स खोले जाने इत्यादित कार्यो हेतु जिला सूचना विज्ञान अधिकारी (DIO-NIC) से सहायता ली जा सकती है तथा अन्य किसी जानकारी/स्पष्टीकरण/प्रशिक्षण हेतु यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लि0 10, अशोक मार्ग, लखनऊ से भी सम्पर्क किया जा सकता है।

10– भूस्वामी/भूस्वामियों द्वारा क्षेत्र की ई–निविदा प्रक्रिया पूर्ण होने पर उच्चतम बोली को संज्ञान में लेकर 07(सात) कार्यदिवस के भीतर सम्बन्धित खनन क्षेत्र पर प्रादेशिक अधिकारिता रखने वाले जिला मजिस्ट्रेट के समक्ष प्रस्ताव, जो उच्चतम बोली से अधिक हो प्रस्तुत करने का उसे/उन्हें एक अवसर प्राप्त होगा। ई–निविदा प्रक्रिया में भूस्वामी का भाग लेना आवश्यक नही है, परन्तु भूस्वामी/भूस्वामियों के पक्ष में खनन परिहार स्वीकृत होने की दशा में ई–निविदा के सम्बन्ध में बिन्दु सं0–03 में दी गयी समस्त शर्तो को पूर्ण करना आवश्यक होगा।

11– विज्ञप्ति के अनुसार ई–निविदा प्राप्त करने की अन्तिम तिथि उपरान्त भूस्वामी के प्रथम इनकार हेतु निर्धारित अवधि 07 कार्यदिवस के पूर्व प्राप्त ई–निविदाओं को दिनांक **03/02/2021** को जिलाधिकारी की अध्यक्षता में गठित समिति के सदस्यों के द्वारा खोला जायेगा।

12– भूस्वामी द्वारा प्रथम इनकार के अधिकार का उपयोग नही करने पर उच्चतम बिडकर्ता के पक्ष में परिहार स्वीकृत किया जायेगा। उच्चतम बिड की धनराशि का 20 प्रतिशत (प्रत्येक घन मी0 हेतु) चयनित आवेदक द्वारा भू–स्वामी/स्वामियों को प्रतिकर के रूप में दिया जायेगा जो राज्य सरकार को संदेय धनराशि के अतिरिक्त होगी। भू–स्वामी/स्वामियों को देय ऐसी धनराशि प्रत्येक समय राज्य सरकार के भुगतान के साथ भूस्वामी के बचत खाता जो कि अनुसूचित बैंक में हो, में किया जाना अनिवार्य होगा।

13– सफल निविदाकर्ता/भूस्वामी का चयन होने के उपरान्त समिति के संस्तुति के आधार पर उसे जिलाधिकारी द्वारा खनन परिहार हेतु सहमति पत्र (Letter of Intent) जारी किया जायेगा। उच्चतम निविदा प्रस्तुत करने वाले निविदाकर्ता को छोड़कर अन्य द्वारा प्रस्तुत अग्रिम धनराशि के बैंक ड्राफ्ट को उसे वापस कर दिया जायेगा।

14– लेटर आफ इन्टेन्ट निर्गत होने के 03 कार्यदिवस में ई–निविदा की सकल धनराशि का 25 प्रतिशत प्रतिभूति तथा 20 प्रतिशत प्रथम किश्त के रूप में, जिसमें अर्नेस्ट मनी की धनराशि समायोजित की जायेगी। सफल निविदाकार अथवा भूस्वामी द्वारा उक्त धनराशि जमा नही करने पर जमा अर्नेस्ट मनी जब्त कर ली जायेगी और इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन पर विचार योग्य नहीं होगा। पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षो में निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत बृद्धि के साथ नियमावली–1963 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी। यदि किसी अन्य प्रयोजन के लिए आवश्यक न हो तो ऐसी प्रतिभूति धनराशि परिहार अवधि समाप्ति उपरान्त एक माह के अन्दर परिहारधारक को वापस कर दी जायेगी।

15– जिलाधिकारी को कोई कारण बताए बिना समस्त निविदाओं को निरस्त करने का अधिकार आरक्षित रहेगा।

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16– खनन क्षेत्र अथवा अन्य किसी जानकारी के लिए सम्बन्धित जिलाधिकारी कार्यालय के खनन अनुभाग से सम्पर्क किया जा सकता है।

17– सफल निविदाकार/भूस्वामी परिहार हेतु आशय पत्र प्राप्त होने के उपरान्त वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के नोटिफिकेशन दिनांक–14/09/2006 के प्राविधानों के अनुसार पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त करेगा। सक्षम अधिकारी समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु आवेदन पत्र प्रस्तुत करते समय खनन योग्य आंकलित मात्रा हेतु माइनिंग प्लान/ स्कीम बनाते हुए आवेदन प्रस्तुत किया जायेगा।

18– यदि पर्यावरण स्वच्छता प्रमाण पत्र में दी गयी खनिज निकासी की मात्रा क्षेत्र के लिए आंकलित खनन योग्य भण्डार से भिन्न होती है, तब पर्यावरण स्वच्छता प्रमाण पत्र में अंकित मात्रा ही परिहार अवधि के लिए क्षेत्र से खनिज की निकासी हेतु अधिकतम मात्रा होगी तथा उस मात्रा के आधार पर ई–निविदा में दी गई दर से गुणा कर वास्तविक देय धनराशि की गणना की जायेगी।

19– पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त होने के उपरान्त अनुबन्ध निष्पादन के पश्चात ही खनन कार्य प्रारम्भ होगा।

20– परिहारधारक द्वारा मा0 न्यायालय एवं मा0 राष्ट्रीय न्यायाधिकरण द्वारा समय–समय पर दिये गये आदेश तथा उत्तर प्रदेश उपखनिज (परिहार) नियमावली–1963 तथा समय–समय पर निर्गत शासनादेशों का अनुपालन सुनिश्चित करना होगा।

21– अन्य नियम एवं शर्तें:– जो क्षेत्र की भौगोलिक स्थिति के कारण जिलाधिकारी द्वारा आवश्यक समझी जाय।

(सुशील कुमार पटेल)
जिलाधिकारी,
मीरजापुर।

पत्र संख्या– / तद्दिनांक।

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– सचिव, भूतत्व एवं खनिकर्म, उ0प्र0 शासन, लखनऊ।
2– निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0।
3– प्रभारी अधिकारी, क्षेत्रीय कार्यालय सोनभद्र, भूतत्व एवं खनिकर्म, उ0प्र0।
4– प्रबन्ध निदेशक, यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लि0, अशोक मार्ग, लखनऊ।
5– निदेशक, सूचना व जनसम्पर्क विभाग, उ0प्र0।
6– राज्य सूचना विज्ञान अधिकारी, एनआईसी, लखनऊ।
7– जिला सूचना विज्ञान अधिकारी, मीरजापुर।
8– समस्त उप जिलाधिकारी, जनपद मीरजापुर।

जिलाधिकारी,
मीरजापुर।

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कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांकः 1903 / खनिज / सैण्ड–स्टोन / ई–निविदा / 2021 दिनांक : 24/02/2021

सहमति पत्र (Letter of Intent)

शासनादेश संख्या–2025 / 86–2019–57(सा0) / 2017 भूतत्व एवं खनिकर्म विभाग, लखनऊ दिनांक 30 अगस्त 2019 में दिये गये प्राविधानों के अनुसार निजी भूमि में उपलब्ध ईमारती पत्थर यथा खण्डा गिट्टी, बोल्डर, पटिया आदि के रिक्त क्षेत्रों को ई–निविदा / ई–नीलामी / ई–निविदा सह ई–नीलामी के माध्यम से स्वीकृत किये जाने का प्राविधान है। उक्त शासनादेश के अनुपालन में पत्रांक 1418 / खनिज / ई–निविदा / खण्डा–ई0प0 / 2020 दिनांक 25 / 12 / 2020 द्वारा दिनांक 29 / 01 / 2021 से 05 / 02 / 2021 तक ई–निविदा आमंत्रित की गयी। विज्ञप्ति क्रमांक **05** पर अंकित क्षेत्र जनपद मीरजापुर के तहसील **लालगंज** स्थित ग्राम **भूंसी पथरहां** के आराजी संख्या **83घ** क्षेत्रफल **2.83 हे0** भूक्षेत्र पर ईमारती पत्थर सैण्ड स्टोन की मात्रा **28300 घन मीटर** प्रतिवर्ष हेतु **मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी निवासी चौगुना, सुरियावां, जनपद भदोही** द्वारा **₹ 111/-** प्रति घन मीटर की दर से सर्वोत्तम बोली लगायी गयी है। शासनादेश के अनुसार समिति की संस्तुति दिनांक 10 / 02 / 2021 के क्रम में निम्न शर्तों के अधीन ई–निविदा स्वीकृत किये जाने की सहमति प्रदान की जाती हैः–

क्षेत्र का विवरणः–

विज्ञप्ति क्रमांक	क्षेत्र का विवरण				Latitude (N)	Longitude (E)
	तहसील	ग्राम	गाटा स0	क्षेत्रफल (हे0 में)		
1	2	3	4	5	6	7
5	लालगंज	भूंसी पथरहां	83घ	2.83	A-24°59'43.7" B- 24°59'36.9" C- 24°59'37.5" D-24°59'44.6"	A-82°28'50.3" B- 82°28'49.8" C- 82°28'44.7" D-82°28'44.9"

(1) प्रथम वर्ष के लिए देय निविदा धनराशि की गणना प्रथम वर्ष के लिए आंकलित उपखनिज की मात्रा **28300** घन मी0 एवं स्वीकृत निविदा दर **₹ 111/-** प्रति घन मी0 से गुणा कर की जायेगी।

जिलाधिकारी द्वारा निर्धारित उपखनिज की मात्रा यदि पर्यावरण अनापत्ति प्रमाण पत्र में अनुमन्य मात्रा से भिन्न हो तो पर्यावरण अनापत्ति प्रमाण पत्र की मात्रा अनुमन्य होगी। अनुमन्य मात्रा के आधार पर ई–निविदा में दी गई दर को गुणा कर वास्तवित देय धनराशि निकाली जायेगी।

(2) सफल निविदादाता, पट्टे के निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए निविदा की सकल धनराशि **₹ 3141300** के 25 प्रतिशत की धनराशि **₹ 785325** और पहली किश्त के रूप में प्रथम वर्ष के लिए निविदा की सकल धनराशि का 25 प्रतिशत की धनराशि **₹ 785325** में से अर्नेस्ट मनी की धनराशि **₹ 778250** समायोजन के उपरान्त **₹ 7075** इस प्रकार कुल **₹ 792400 तीन कार्यदिवसों** के अन्दर जमा करेगा।

(3) पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों में देय किश्तें शासनादेश संख्या 1735 / 86–2020–57(सा0) / 2017 भूतत्व एवं खनिकर्म अनुभाग लखनऊ दिनांक 25 सितम्बर 2020 में निहित प्राविधान चतुर्थ अनुसूची के अनुसार जमा किया जाना होगा।

(4) पट्टाधारक नियम–17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम–35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।

(5) पट्टाधारक को नियम–34 के अनुसार क्षेत्र के भूमि उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करना अनिवार्य होगा।

(6) सहमति पत्र (लेटर आफ इन्टेन्ट) जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

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(7) शासनादेश संख्या 1012/86–2018–57(सामान्य)/2017 दिनांक 07/05/2018 में दिये गये प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर रु0 650/– प्रति घन मी0 प्रभावी मानी जायेगी परन्तु इस प्रक्रिया में स्वीकृत दर यदि रु0 650/– प्रति घन मी0 से अधिक होती है तो ई–निविदा सह ई–नीलामी में स्वीकृत दर प्रभावी रहेगी।

अतः **मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी निवासी चौगुना, सुरियावां, जनपद भदोही** को इस आशय से प्रेषित कि उपरोक्त धनराशि अलौह धातुकर्म उद्योग के निर्धारित लेखा शीर्षक "0853" में ट्रेजरी चालान के माध्यम से जमा कर वांछित अभिलेख एवं अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र यथाशीघ्र कार्यालय में उपलब्ध कराना सुनिश्चित करें, जिससे खनन पट्टा निष्पादन की कार्यवाही की जा सके।

24/02

(प्रवीण कुमार लक्षकार)
जिलाधिकारी,
मीरजापुर।

पत्रांक व दिनांक उपरोक्त।
प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग उ0प्र0 शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय सोनभद्र।
4. खान अधिकारी, मीरजापुर।
5. उप जिलाधिकारी, लालगंज, मीरजापुर।
6. मे0 दिव्या स्टोन वर्क्स प्रो0 श्री अनिरूद्ध कुमार तिवारी निवासी चौगुना, सुरियावां, जनपद भदोही।

जिलाधिकारी,
मीरजापुर।

रत्नगर्भा वसुन्धरा
UP MINE MITRA
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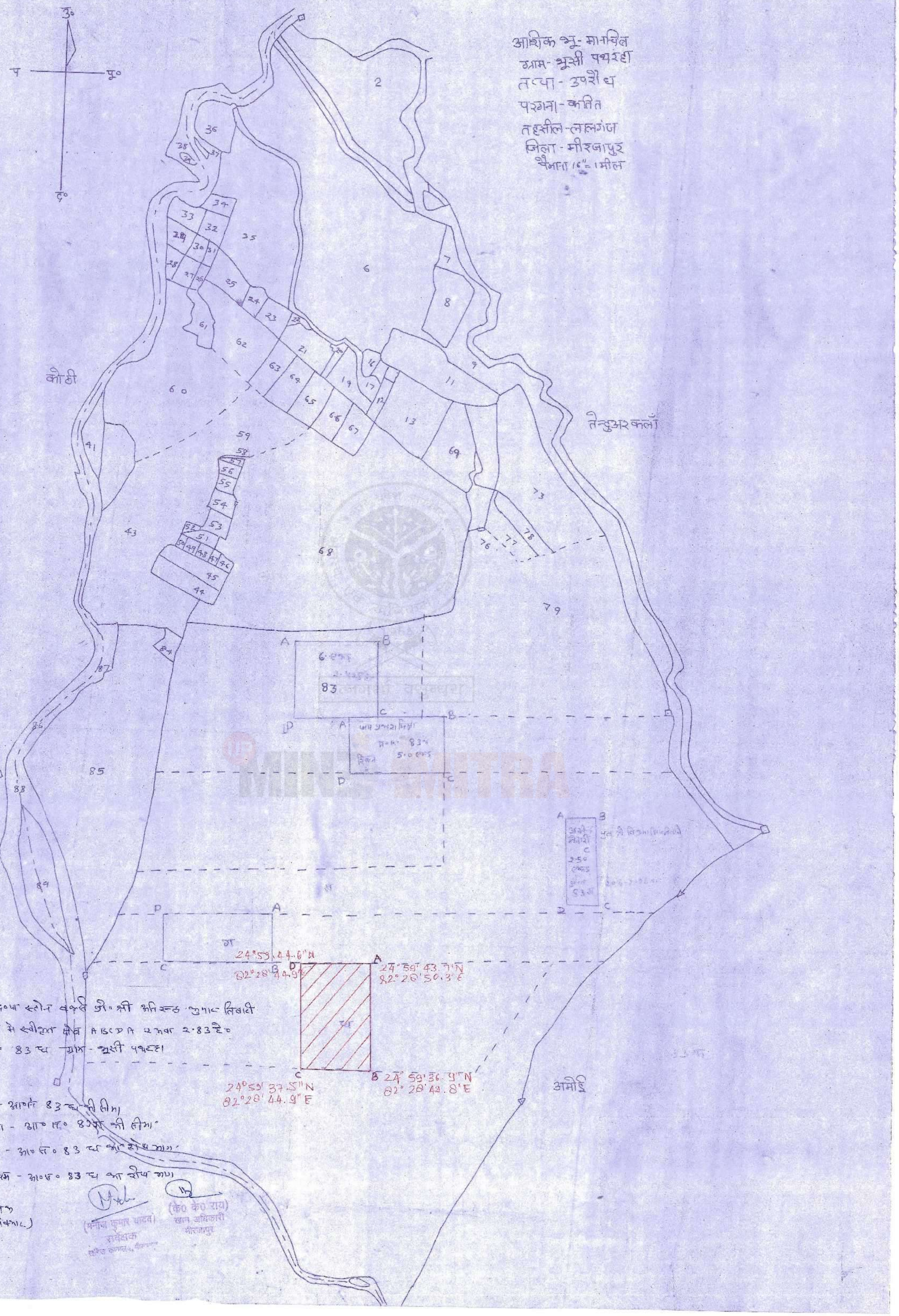
उ०
प
पू०
द०
आधीक भू- मानचित्र
ग्राम- भूसी पथरहा
तप्पा- उपरौध
परगना- कतित
तहसील-लालगंज
जिला- मीरजापुर
पैमाना 16"= 1 मील
कोठी
तेन्दुअर कलाँ
अमोढ़ि
A 24°59'44.6"N 82°28'44.9"E
B 24°59'43.7"N 82°28'50.3"E
C 24°59'37.5"N 82°28'44.9"E
D 24°59'36.9"N 82°28'49.8"E
है० दि०धा स्टोन क्वेरी जी० श्री अनिरुद्ध कुमार तिवारी के पक्ष में स्वीकृत क्षेत्र ABCD से लगभग 2.83 है०
आ० स० 83 प ग्राम- भूसी पथरहा
पूर्व - आ० स० 83 प की सीमा
दक्षिण - आ० स० 83 प की सीमा
पश्चिम - आ० स० 83 प का शेष भाग
उत्तर - आ० स० 83 प की सीमा
(वरि० मानसिकारी)
(मनोज कुमार यादव)
खनिज अभिलेखागार, मीरजापुर
(के० के० राय)
खान अधिकारी
मीरजापुर

500m Google Map

भारत सरकार
Government of India
अनिरुद्ध कुमार तिवारी
Aniruddh Kumar Tiwari
जन्म तिथि / DOB : 20/10/1968
पुरुष / Male
मेरा आधार, मेरी पहचान

आधार
भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India
आत्मज: विक्रमाजीत तिवारी,
चौगुना, संत रविदास नगर, कदोर,
उत्तर प्रदेश, 221404
Address: S/O: Vikramajeet Tiwari,
Chauguna, Sant Ravidas Nagar, Kador,
Uttar Pradesh, 221404
help@uidai.gov.in
www.uidai.gov.in

Annexure-20

Registered

District Level Environment Impact Assessment Authority, Mirzapur

District Magistrate, Mirzapur
Chairperson of DEIAA
Collectarate, Mirzapur 231001
Phone : 05442 252480, 05442 252340, 05442 257400
Email : mirzapurminsoffice@gmail.com

To,

Shri Anirudhha Kumar Tiwari
Owner,
S/o Shri Vikramaditya Tiwari
R/o Vill.- Chauguna, Suriyavan,
District- Bhadohi, Uttar Pradesh

Ref. No.752 /Parya/DEAC/Sandstone/MZP/2018 **Date:** 23-10, 2018

Sub: Environmental Clearance for Sand Stone (Building Stone) Mining at Ararji No. 83Kha, Village-Bhusi Patharha, Tehsil-Lalganj, District-Mirzapur.(Lease Area-1.01 Ha. or 2.50 Acres)

Dear Sir,

Please refer to your application letter dated 01/09/2018 addressed to the Member Secretary, DEIAA Committee, District-Mirzapur. The project proponent also submitted the Undertaking project proponent and consultant that the all information/data submitted with regards to application for environmental clearance is correct and true to best of their knowledge.

A presentation was made by the project proponent alongwith their environmental consultant Shri Vidya Bhushan Trivedi. The proponent through the documents submitted and presentation made, informed the committee that:

1. The environmental clearance is sought for Sand Stone (boulder mining) at Bhukhand Aaraji No.83Kha, Village-Bhusi Patharha, Teh.-Lalganj, District-Mirzapur, U.P. (Leased Area-1.01 Ha. or 2.50 acres).
2. The mining lease was granted on date 26.08.2016 for a period of 10 Years which shall be expired date 25.08.2026.
3. The Project proposal falls under category "B-2" of EIA Notification, 2006 (as amended).
4. The mine lease area located between latitude N Pillar (A) 24°59'44.03", (B) 25°59'48.55" and Longitude E Pillar (A) 82°29'01.21", (B)82°29'5.62".
5. The mining plan prepared by Shri Vidya Bhushan Trivedi (RQP/SME/JP/2016) duly approved by Directorate of Geology & Mining U.P. vide letter no.911/MP/2016 dated 17/07/2018.
6. The water requirement will be limited to 02.50KLD and will be supplied from the tankers hand pumps and tube wells.
7. Mining is proposed for Building Stone, Sand Stone and Quartizite as applied. The land used for mining area is stony land in nature and lease area is not covered with any vegetation.
8. The ultimate depth of mining will be 12 meter.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. The annual production of 75,000M^3/annum Sand Stone is proposed.
11. The Village Bhusi Patharaha has electricity connection while lease area is not connected with electricity.
12. It shall be opencast semi-mechanized mine. Mechanical Excavator shall be deployed for the excavation of boulders as well as removal of overburden into Tata tippers shall be transported to clearing the plantation site. Drilling & Blasting shall be carried out with 32mm dia, tractor mounted jack hammer drill & blasting shall be carried out 25mm geletine and DF cord with delay electric detonator.
13. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
14. Regarding the project no litigation is pending in any court.

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Based on the recommendations of the District Level Expert Appraisal Committee (meeting held on 19/09/2018) on the above said project, The District Environment Impact Assessment Authority (meeting held on 17/10/2018) has decided to grant the Environmental Clearance to the title project for collection of 75,000M^3/annum Sand Stone from mining lease Area 2.50 acres (1.01 Ha.) is valid till lease period alongwith following General and specific Conditions:

A. General Condition;

1. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall required prior environmental clearance as per EIA notification, 2006.
2. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
3. ***It shall be ensured that mining operation will be done as in approved mining plan.***
4. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.
5. Lessee shall obtained the permission for deployment of Heavy Earth Moving Machinery (HEMM) from the Director, Mines Safety, Varansi Region, Varansi, U.P. under regulation 106(2) of Mines Act 1961.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_2 monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RSPM, SPM, SO_2, NO_2) should be regularly submitted to the Regional office. MoEF & CC, Gol., Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF & CC notification noGSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM. etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th May, 1991 and 31st December. 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the DEIAA, MoEF & CC, Gol, Lucknow and Regional office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional office, State Pollution Control Board.

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19. The Regional Office, MoE.F & CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including Form-1M, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF & CC, Gol, Lucknow and State Pollution Control Board.
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.
23. The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act. 1986.

B. Specific Conditions;

1. The Environmental clearance will be co-terminus with the mining lease period.
2. Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act, 1980 as applicable.
3. 5% of the Project Cost, CER amount (Corporate Environment Responsbility) will be submitted by project proponent in related bank account.
4. Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submittal to the DEIAA Mirzapur.
5. Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.
6. A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised, Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.
7. ***Sand stone lease ultimate depth of mining should be restricted not more than 20meter.***
8. Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.
9. Blast vibration study shall be carried out and report submitted to the UPPCB / DEIAA.
10. Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.
11. Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit hearing orchards, vocational training etc. can form a part of such program. Company shall provide separate budget for community development activities and income generating programs. This will be in addition to vocational training for individuals imparted to take up self employment and jobs.
12. Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.
13. Rainwater harvesting shall be undertaken to recharge the groundwater sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.

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14. Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps, if generated, against erosion shall be carried out with geo-textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

15. Waste management plan should be in accordance to the approved mining plan. Trenches / garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.

16. Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.

17. Groundwater in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.

18. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.

19. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc, shall be carried out. The company shall engage a full time qualified doctor who is trained in ocupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including; health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically Review of impact of various health measures undertaken (at interval of five years of less) shall be conducted followed by follow up action wherever required.

20. Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.

21. Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the. Ministry of Environment & Forests on six monthly basis.

22. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines / other Competent Authority.

23. Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation -with the local DFO / Agriculture Department. Herbs and shrubs shall also form part of afforestation program besides tree plantation. The density of the trees should be in accordance to the approved mining plan shall not be less than 2500 plants per ha. The company shall involve local people with the help of self help group for plantation program. Details of year wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.

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24. Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MoEF. Central Ground Water Authority and Regional Director, Central Ground Water Board.
25. Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.
26. The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the falling Dam (if any) shall be regularly monitored and report submitted to the RO. Ministry of Environment & Forests and the State Pollution Control Board.
27. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments.. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.
28. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
29. Action plan for implementation with respect to suggestions / improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)
30. A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.
31. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
32. Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category)
33. Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.
34. In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.
35. Project does not fall under any buffer zone of no-development as declared/identified under any law.
36. 33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of aforestation program besides tree plantation. The company shall involve local people for plantation program. Details of year wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, GoI, DEIAA Mirzapur every year.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Air (Prevention & Control of Pollution) Act. 1981; the Environment (Protection) Act, 1986 and the Public liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Honble Courts of Law relating to the subject matter.

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The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The DEIAA/SEIAA/MoEF reserves the right to revoke the environmental clearance, it conditions stipulated are not implemented to the satisfaction of DEIAA/ SEIAA/ MoEF may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Ashutosh Kumar Dubey)
Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur

No...../Parya/DEAC/ Sandstone/MZP/2018 Dated: As Above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. The Chairman SEIAA Dr. Bheem Rao Ambedker Paryavaran Parisar, Directorate of Environment Uttar Pradesh.
3. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
4. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-A, Aliganj, Lucknow.
5. Director, Department of Geology & Mining, U.P. Lucknow.
6. District Magistrate, Mirzapur, U.P.
7. The Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.
8. Copy for Web Master/Guard file.

Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur

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Annexure-21

MINING PLAN

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Rule(s) of U.P. Minor Mineral Concession Rule 2021)

Of

BUILDING STONE (SANDSTONE)

Gata No.- 83 Kh,
Village-Bhunsi Pathraha, Tehsil-Lalganj,
District-Mirzapur, State-Uttar Pradesh.

Lease Area- 1.01 Ha (2.50 Acre)
Proposed Quantity/Year-75000 Cum

Mine Plan Period-Up to Lease Deed Period
Lease Period-From 26-08-2016 to 25-08-2026

APPLICANT

Aniruddha Kumar Tiwari
S/o Vikramajeet Tiwari,
Add.-Village-Chauguna, Post-Karod,
Tehsil-Gyanpur, District-Bhadohi, U.P.

Digitally signed by Kamlesh Kumar Roy
Date: 2023.12.13 17:41:01

PREPARED BY

Akshita Pandey,
Regt No. RQP/UPDGM/No.023/Year 2021,
Add.-Main Road, Opp. U.B.I.,
Shahganj, Jaunpur.

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INTRODUCTION

Applicants **Aniruddha Kumar Tiwari S/o Vikramajeet Tiwari, Add.-Village-Chauguna, Post-Karod, Tehsil-Gyanpur, District-Bhadohi, U.P** applied for the lease for the extraction of Building Stone (Sandstone) Mine for an area of **1.01 Ha (2.50 Acre) at Gata No.- 83 Kh, Village-Bhunsi Pathraha, Tehsil-Lalganj, District-Mirzapur, State-Uttar Pradesh** and the Mining Lease is granted in favour of above-said applicant for 10 years as per Lease Deed **(M.M.-3) from 26-08-2016 to 25-08-2026** attached herewith.

The project proponent is a private individual and the project is a proposed Sandstone quarry. The main objective to be pursued by the applicant is to carry the business of operating and working on mines and quarries.

Stone Aggregation is a key ingredient for the construction of infrastructure projects which is a specialized job involving high degree of safety and statutory compliance besides being carried out by qualified mining personnel.

Mining Plan with Progressive Mine Closure Plan is being submitted under rules of U.P. Minor Mineral (Concession) Rules 2021.

Most of the prehistoric monuments are built with natural stones as they remain stable with time. Before the advent of concrete, stones were highly preferred for heavy engineering works like bridge piers, harbour walls, seaside walls, and for facing works. Stones for construction purposes are obtained by quarrying from solid massive rocks. The stones used for masonry construction should be hard, durable, tough, and should be free from weathered soft patches of material, cracks, and other defects that are responsible for the reduction of strength and durability.

Note: Purpose of mineral excavation is sale of material in the open market.

The history of lease area grant, ownership etc. is as below:

S. No.	Particular	Details
1.	Letter no/date of lease execution & lease period	Mining Lease is granted in favor of above-said applicant for 10 years as per Lease Deed (M.M.-3) from 26-08-2016 to 25-08-2026 attached herewith
2.	Date of first opening	After Execution of Lease Deed.
3.	Letter no/date of first mining proposal & lapse period	This shall be the fresh grant lease hence, there is no lapse period.
4.	Status of Environmental clearance	As per MoEF Notification dated 14.09.2006, the lessee shall submit the application to SEIAA for environment clearance after approval of mining plan.

CHAPTER-1 GENERAL:

i.	Name of the Applicant with address	Aniruddha Kumar Tiwari S/o Vikramajeet Tiwari, Add.-Village-Chauguna, Post-Karod, Tehsil-Gyanpur, District-Bhadohi, U.P
ii.	Status of the applicant	Private Individual
Iii.	Mineral Which Are Occurring In The Area & Which Applicant Intends To Mine	Building Stone (Sandstone)
iv.	Period for which the mining lease is granted	Ten Years from 26-08-2016 to 25-08-2026
v.	Name of the RQP preparing the mining plan (Address, Registration No., Valid Upto)	Akshita Pandey Registration No. RQP/UPDGM/No.023/Year 2021, Add.-Main Road, Opp. U.B.I., Shahganj, Mirzapur.
vi.	Name of the prospecting agency	No prospecting agency was engaged as such. The prospecting of the deposit has been done by the joint visit of mine planner and surveyor.
vii.	Reference no & date of grant/communication received from the State Govt.	Mining Lease is granted in favour of above-said applicant for 10 years as per Lease Deed (M.M.-3) from 26-08-2016 to 25-08-2026 attached herewith

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CHAPTER-2 LOCATION & ACCESSIBILITY:

a).	Details of area with location maps	Lease Area connected by Mirzapur-Reewa National Highway No.-135, via Lahangpur Village. Village Link Road connect the area upto Bhunsi Pathraha about 18 Km from Mirzapur District Headquarter. (Plate No.-1&2)
	District and State	Mirzapur, Uttar Pradesh.
	Tehsil	Lalganj
	Village	Bhunsi Pathraha
	Gata/ Arazi/ Khasra/ Plot No.	83 Kh
	Area (Hectares)	1.01
	Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) Ownership/Occupancy	The land is owned by State Govt. & State Govt. has given their consent for the exploitation of Sand stone. The lease area is free from forest land.
	Existence of public road / railway line, if any nearby and approximate distance	Lease Area connected by Mirzapur-Reewa National Highway No.-135, via Lahangpur Village. Village Link Road connect the area upto Bhunsi Pathraha about 18 Km from Mirzapur District Headquarter. (Plate No.-1&2). • All distance measured in aerial distance.
	Latitude and Longitude	The GPS reading of all corner pillars is given below.

Pillar	Latitude (N)	Longitude (E)
A	24°59'50.46"N	82°29'3.15"E
B	24°59'50.17"N	82°29'5.28"E
C	24°59'44.76"N	82°29'4.61"E
D	24°59'45.05"N	82°29'2.47"E

	Land Use Pattern	The area exhibits stony, isolated hillock topography. It falls under barren land. The existing land use pattern is tabulated as below- Table No					
	Sr. No	Land use	Agriculture Land (Acre)	Forest Land (Acre)	Govt. Land (Acre)	Barren Land (Acre)	Grazing Land (Acre)

	1	Mining pits Quarry	-	-	2.50	-	-
	2	Approach Road	-	-	0	-	-
	3	Dumps	-	-	0	-	-
	4	Office, Rest Shelter etc.	-	-	0	-	-
	5	Balance undisturbed land	-	-	0	-	-
	Total				2.50		
b)	Attach a general location map and vicinity map showing area boundaries and existing proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be.						

INFRASTRUCTURAL – FACILITIES:

i)Roads:

Lease area is situated in village Bhunsi Pathraha which is about 18 Km away from Mirzapur District Headquarter in SW Direction.

ii)Power:

The Village Bhunsi Pathraha has electricity connection while lease area is not connected with the Electricity. Surrounding 5 Km. village is electrified from the lease area.

iii)Water Supply:

The people of the area are dependent on "Wells" for water. They use the well water both for agriculture and household purpose. The average water table in the region ranges at 40-50 m bgl.

iv)Transport:

The area is well connected by local bus services, which connects Mirzapur.

vi)Places of Tourist Interest:

Chunargarh fort is about 42.0 km towards North-East Direction. (Aerial Distance)

vii)Health Facilities:

Govt. Hospital is in Mirzapur and Lalganj Tehsil.

viii)Education facilities:

The Village Bhunsi Pathraha has a Primary School. However, Secondary, Higher Secondary & college education are at Lalganj Town, which is 12 Km away.

ix)Postal facilities: The nearest Post- Office is situated in Village Bhunsi Pathraha.

x)Rail head: The nearest Railway Station is Mirzapur Railway Station about 18 Km. towards NE Direction from the lease area. (aerial Distance)

CHAPTER-3.0 GEOLOGY AND EXPLORATION:

3a. 1 PHYSIOGRAPHY AND GEOMORPHOLOGY:

The district is characterized with hard rock as well as alluvial formations and table land topographic features. Hard rock area comprising Lalganj, Rajgarh and Halia blocks reflects the uneven plains and dotted with hillocks. Geomorphologically, the district can be divided into two distinct units; 1. Residual hills / Table lands and 2.Marginal Alluvial Plain. River Ganga is flowing from Hargarh to Narayanpur from west to east but changes its course near Lalganj due to Lalganj Fort. The drainage density is higher in hilly area and lower in marginal alluvial and alluvial area. Dendritic drainage pattern is common and trellis drainage pattern is observed in hard rock area. River Belan also flows in the district particularly in Halia block. The topography is influenced or modified by the existing rivers and streams.No seasonal perennial drainage exists within the lease area.

The highest point of the lease area is 200.0mRL in S direction while lowest point of the lease area is 195.0mRL in N direction. The topography of lease area is shown in Plate No. 3. Altitude of the area is given as Google Earth Software.

3a.2 REGIONAL GEOLOGY:

The general succession of the area is as follows:

Kaimur Group	Upper Kaimur Dhandrol Quartzite	920m
	Scarp Sandstone stone & conglomerates	180m
	Lower KaimurVijaygarh shale	50m
	Upper Quartzite	45m
Susnai conglomeratic Braccia		
	Silicified shale	30m
	Lower Quartzite	30m
---------- Unconformity ----------		
Rohats limestone	170- 180m	
Kheinjua sub group Glucomitic Sandstone	100m	
Semari Group	Fawn Sandmitic lime stone	150m
	Olive shale	30m
Porcellinite	100m	
Kajrahat Limestone	630m	
Pathrawa Sand Stone &Angari Shale		
	Basal Conglomerates	180m
---------- Unconformity ----------		
Bijawar GroupPhyllite& Quartzite with Lenticular Cabonates		

3a.3 LOCAL GEOLOGY:

In geological sequence the Sand Stone of the area is a part of Vindhyan Supergroup of Kaimur Subgroup characterized by dark brown in colour, covered with 0.80 to 2.0 soil/ semi-weathered Building Stone, often showing current bedding and load cast structures indicating dry and Eolin environment of deposition.

b) Describe briefly prospecting / exploration work done to date viz. Geological mapping with the evidence already existing about the mineral deposit in the area or in the vicinity.

Minor mineral leases are adjacent to each other. -Mining activities in other adjacent areas are in progress hence prospecting work does not require. The mining in the area shows that only mineral Sandstone is available in the lease area and there is no possibility of any other mineral to be found in the lease area.

c) Describe briefly, exploration proposed to be carried out.

It is small mine. Mining in nearby areas are in progress. No exploration is required for future hence, not proposed.

Basis of estimation of reserves:

i)The bulk density of sand stone has been taken 2.5 in view of the past mining experience.

ii)The geological reserves have been computed through cross sectional area method.

vi)The area of each section is multiplied by the strike influence to get the volume.

The category-wise reserves are given in **Table No. 3.**

Economic axis: Due to past mining the mineral produce is boulder & gitti grade having no problem selling in the market. The road is near the mine site & mineral shall be loaded manually into trucks & transport to demand site. State Govt. has given their consent for the exploitation of mineral. On the basis of feasibility study, economic viability of lease area has been established & mineral is economic viable, therefore economic axis has been considered as E1.

Feasibility Status: Feasibility study has been carried out & is considered to be feasibility status. A feasibility study provides a preliminary assessment with a level of confidence as compared to that of feasibility study. Hence feasibility axis under UNFC code has been considered as F1. No Geophysical studies have been carried out; therefore feasibility axis has been considered as F1.

Geological axis: General exploration was carried out by mining pits sand stone was encountered in excavated pit within lease area. The maximum depth of pit has reach up to 2m. Therefore geological axis has been taken as G1 category. On the basis of above assumptions' following UNFC classification for each category of mineral reserve is as below:

CHAPTER-4.0 RESERVES:

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two Cross-sections at an interval of 32m & 30m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to 4 classes:

1. Proved Reserves(111):

   The entire Quantities of mineral occurring upto 155mRL below from the surface ground level have been considered as under proved category (111).

2. Probable Reserve (122):

   The entire Quantities of mineral occurring 05m.zone below the proved reserve zone is considered as Probable Reserves (122).

3. Feasibility Mineral Resources (211):

   Mineral blocked within barrier zone & in slope under proved mineral reserve considered as Feasibility Mineral Resources (211).

4. Pre-Feasibility Mineral Resources (222):

   Mineral blocked within barrier zone & in slope under probable mineral reserve considered as Pre-Feasibility Mineral Resources (222).

The detailed categorized table of Mineral Resources is shown Table No-1

Summary of Geological reserves as per UNFC Classification is given below:

Classification	Code	Geological
A) Mineral Reserves		Reserve (Cum)
1) Proved Mineral Reserve	111	436620
2) Probable Mineral Reserve	122	29430
3) Feasibility Mineral Resources	211	227850
4) Pre-Feasibility Mineral Resources	222	48825
TOTAL		742725

GEOLOGICAL RESERVES

Proved Mineral Reserves (111)

Section Line	Sectional Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	4690	32	150080	225120
2-2'	4700	30	141000	211500
Total				436620

Probable Mineral Reserve (122)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	315	32	10080	15120
2-2'	318	30	9540	14310
Total				29430

Feasibility Mineral Resources (211)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of (Mineral) (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	2450	32	78400	117600
2-2'	2450	30	73500	110250
Total				227850

Pre-Feasibility Mineral Resources (222)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of Mineral (cum)	Geological Reserve after Swell Factor (1.5) (cum)
1-1'	525	32	16800	25200
2-2'	525	30	15750	23625
Total				48825

MINEABLE RESERVE:

The mineable reserves have been computed by slice method. 7.5m wide barrier zone has been left all along the lease boundary from the near ground level. As stated earlier that several other mines are also situated in the same area sharing their common lease boundary. It is expected almost all the area above general ground label will be excavated. Hence 7.5m barrier zone will be left after reaching the near ground level. Benches from RL 198m up to RL 150m have been drawn on Conceptual Plan/Ultimate Pit plan. The height of bench has been taken 6m and 10m width of bench has been taken to estimate the mineable reserves. The mineable reserve is given in Table No. 2.

MINEABLE RESERVES						
Slice/ Bench RL (m)	Av. Face Length (m)	Av. Face Advance ment (m)	Bench height (m)	Volume (Cum)	Swell Factor (1.5/Cum)	Mineable Reserves (Cum)
198-192	46	154	6	42504	1.5	63756
192-186	40	144	6	34560	1.5	51840
186-180	34	134	6	27336	1.5	41004
180-174	28	124	6	20832	1.5	31248
174-168	22	114	6	15048	1.5	22572
168-162	16	104	6	9984	1.5	14976
162-156	10	94	6	5640	1.5	8460
156-150	4	84	6	2016	1.5	3024
Total					**1.5**	**236880**

CHAPTER -5 DEVELOPMENT ANDPRODUCTION PROGRAMME:

- Mining will be done in a scientific manner.
- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- The mining will be open cast.
- Opencast/semi-mechanized mining will be undertaken with help of Excavators and
- dumpers.
- Bench height will be kept at 6m.
- Width of ultimate bench will not be less than bench height; however, working bench will have a width around 10m.
- Deep hole drilling with light charge will be adopted.
- Loading will be done by excavators.
- The run-off mine will be dispatched to crusher and then job site.
- Development includes only removal of top weathered layer and soil patches if any.
- Top soil if any will be scraped out and used maintaining the road.
- Overall slope of pit shall be maintained 45 degree.
- Lessee will be well equipped with all required equipment as stated in LOI such as computer, Printer, Weight Bridge, CCTV Camera, QR code RFID Scanners etc.

  This will be an open cast semi-mechanized/mechanized Captive mine. ROM will be sold to buyers. Deep hole blasting will be done. At the outset deep-hole drilling with wagon drill will be undertaken for primary breaking. Secondary breaking will be undertaken by rock breaker. Jack Hammers will be used in exceptional cases of big boulders. The crawler or wagon drill will be of 4" diameter. The equipment will be given drive from compressor (400 cfm). Overburden mainly top soil/top weathered mineral will be removed carefully and used to maintain mining roads. After scraping the top surface holes will be drilled by wagon drill and deep hole blasting will be undertaken. Rock will be dislodged from its joints and further broken into desired size of Gitti & boulders manually with the help Crow bar & hammers. Material will be stacked near the working face and finally dispatched to job sites.

Year-wise Planning

Maximum 75000 cum quantity of Mineable mineral is proposed to be excavated in each year as per current market demand. A total of 225000 cum Mineable Reserves proposed to excavate during 3 year.

b) Year wise Development and Production:

i) Development and Production in Ist Year:

Mining will be started from the top in the lease. About 75000 cum Mineable Reserves proposed to be excavated in this year. Mineral from the top Benches RL 198m & RL 192m will be will be open, developed, mined out a new bench of 192mRL to 186mRL will be open and advance to get the required production to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable Reserves (M^3)	Balance in the Bench(cum)
198-192	0	46	154	6	42504	63756	63756	0
192-186	0	40	32	6	7680	11520	11244	276
Total							75000	276

Note: Average Height of bench will be taken.

ii) Development and Production in IInd Year:

Mining will be started from the top in the lease. About 75000 cum Mineable Reserves proposed to be excavated in this year. Remnant part of Benches RL 192m to RL 186m will be advanced, mined out a new bench of 186mRL to 180mRL will be open and advance to get the required production to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable Reserves (M^3)	Balance in the Bench(cum)
192-186	276	40	112	6	26880	40320	40596	0
186-180	0	34	113	6	23052	34578	34404	174
Total							75000	174

iii) Development and Production in IIIrd Year:

Mining will be started from the top in the lease. About 75000 cum Mineable Reserves proposed to be excavated in this year. Remnant part of Benches RL 186m & RL 180m will

be advance and mined out, a new bench of RL 180m to RL 164m will be opened and advanced to get the required production. Following benches will be excavated in this year.

Bench (mRL)	Opening recoverable reserves (Cum)	Av Face Length (M)	Av Face Advance. (M)	Height (m)	Volume (M^3)	Volume ROM (M^3) (SF 1.5)	Mineable Reserves (M^3)	Balance in the Bench(cum)
186-180	174	34	21	6	4284	6426	6600	0
180-174	0	28	124	6	20832	31248	31248	0
174-168	0	22	114	6	15048	22572	22572	0
168-162	0	16	104	6	9984	14976	14580	396
Total							75000	396

c) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The composite plan & section showing layout of benches are shown in Plate No. 6. Entire lease hold having Mineral out crop with no soil cover. The waste to be generated in pockets along the joint plain shall be excavated and shall be used in making aggregates. The soil shall be used for the purpose of plantation while some waste shall be spread over the approach roads for the maintenance during next Three years. All quantities of mineral etc to be exploited shall be used for making aggregates.

d) Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.

The total mineable reserves are 236880 M^3 with proposed rate of production 75000 M^3 of Mineral per annum. The expected life of mine with above proposed target comes out about 3.15 years.

e) Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):

It will be a manual semi- mechanized mine. Excavation & loading of mineral shall be carried out by means of excavators. Mining shall be carried out from top to downwards throughout the formation of bench. The height & width of benches shall be kept 6 m with face slope 70°. Approach road & haul roads having width 6m with gradient 1:16 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to downward. Approach road shall be produced to each mining faces for transportation of mineral. No waste shall be generated during plan period therefore, no proposed has been for its separate staking.

iii) Extent of mechanization:

The requirement of mining equipment is calculated at its maximum production capacity as below:

The average level of annual production planned = 75000 Cum or 187500 MT

Daily production required assuming 300 working days = 187500/300=625 MT/day

A) Requirement of wagon drill & drill holes:

i) Yield per hole with spacing & burden of =4 x 2.5 x 6.0 x 2.5 = 150 tones

ii) Daily production required =625 MT

iii) No. of holes to be drilled in one Shift =625/150= 4.16 Say 5

iv) Length of each hole with 10% sub grade drilling =6.6 m.

v) Therefore metreage required to be drilled =6.6 x 4.16 = 27.45 say 28

vi) Expected performance of drills in one shift =@5m/h =40m.

vii) Therefore number of drills required for production =27.45/40 =0.68 Say =1

B) Requirement of Compressors:

The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
Compressor	1	NA	450 cfm	LG 450	Diesel Compressor
Wagon Drill	1	(110mm)		Atlas	Diesel

C) Excavator:

372 cum x 2.5 per shift - 930 tones

Operating shift per day - 930 x 1 = 930 tones

Maximum Mineral to be handle per day - 625 tones

Therefore no of excavator required for handling the quantity of granite stone

= 625/930 = 0.67 say 1

Requirement of Excavator: is tabulated as below which shall be deployed occasionally.

Type	No.	Bucket capacity	Motive
Excavator	1	0.9m³	Diesel (70-80 ltrs/ day)

D) Requirement of tippers (10 tonners)

Requirement of tippers for the transport of overburden is work out as follows:

i) To & fro journey time: from mine area to mine road

To & fro journey on 0.70Km. mine road @ 10 Km/hr = 5 min.

ii) Scooping and waiting =2 min.

iii) Loading =2 min.

iv) To& fro journey =5 min.

v) Turning and unloading =2 min.

vi) Therefore total cycle time = 16min.

Requirement of Tippers:

Crusher stone to be transported per day =625 MT

Cycle time of Tippers =16 min.

Therefore round trips per hour =60/16= 3.75

Average load carried per round per trip =3.75 X 10 =37.5 MT

Therefore average carrying capacity per Tippers one shift =37.5x 8= 300 MT

Therefore total no. of Tippers required =625/300 = 2.08 say 2

Standby Tippers =1

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Motive power
Tippers	3	10tonnes	Diesel

(g) Blasting:

(a) Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco& blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee:

Hole depth :6 m.

Spacing :4 m.

Burden :2.5 m.

Thus, one hole will give a quantity of about :4 x 2.5 x 6.0 x 2.5 =150 tones

Excavation required per day (Considering

Maximum excavation per day : 625 M.T.

Thus nos. of hole to be drilled and required to be blasted: 375/150=4.16No. say 5

These deep holes will be blasted in one round.

b) The blasting will be undertaken by suitable explosives having comparable density, usually 6-8cartidge of 220mm will be sufficient in one hole of 6m depth.

c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 600-800gm explosives depending upon the free face available. The direction of face advance & row of drill holes will so proposed that the direction of fly rock material will be expected to fall over the bench.

c) On the basis past experience in the surrounding area & lithology of rock, the powder factor is expected to be 20tonnes per kg of explosive. 300 gms. of explosive per hole will be required to reach 20tonnes per Kg. of powder factor.

d) Initially it is proposed to install a magazine of capacity about 100 kg. of high explosive along with accessories is expected to serve the purpose.

e) The lessee will installed 100 Kg. magazine & 500 detonators with the due permission of Chief Controller of explosive.

(I) Precaution during blasting:

Following precautions will be undertaken and follow strictly.

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
4. The burden at any point in the charge length should not be less than optimal.
5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
7. Blasting should be done in once round. Blasting of larger rounds, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.
8. Pre shooting of the boulders, instead of plaster shooting, should be continued.
9. Before electric firing, the circuit will be tested by an approved tester.
10. Flags erection and siren signalling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.

11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by bags, old sleepers etc. This will prevent the broken rock from flying out.
12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

5.3 CONCEPTUAL MINE PLAN AND LIFE OF MINE:

Mining shall be done by Opencast /Semi-Mechanized Mine means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Size by the end of conceptual period shall be as same to plan period i.e 0.691 Ha.

Time Frame of Completion of Exploration:

Exploration as on date: One trial pit was dug in scattered manner with in lease area & all the pit has converted into mining pit.

Exploration during plan period: The entire area is consisting of stony outcrops and depth of mining pits has reached 36m & occurrence of Sandstone is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

Ultimate shape & size of pit:

The ultimate shape of pit by the end of plan period shall be same as the shape of area except 7.5m barrier. Size by the end of plan period shall be 0.691 Ha having length 46m & width of 154m & average depth 36m.

Conceptual Development:

Mining will be done by opencast semi-mechanized means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Size by the end of conceptual period shall be as same to plan period be 0.691Ha having length 46m & width of 154 m & average depth 36m.

Details of the area are as follows:

a) Plan period: - Whole the lease area within 7.5m barrier shall be developed in one pit by bench formation during plan periods & dimension of pit will be 46m x 154m x 36m deep. The depth of the pit will be confined to 162mRL. The height & width of benches shall be kept 6.0 m. slope of faces shall be kept 70 deg. 225000 M^3 sand stone shall be generated during plan period at the rate of 75000 M^3 per Year. The minor mineral exists within the entire lease area shall be used in making aggregate therefore, generation of waste shall be

nil. Worked out area will matured for rehabilitation & plantation shall be done simultaneously.

b) Conceptual plan: The conceptual plan of the lease area within 7.5m barrier shall be developed in one pit by bench formation during plan periods & dimension of pit will be 46m x 154m x 36m deep. The depth of the pit will be confined to 162mRL. The height & width of benches shall be kept 6.0 m. slope of faces shall be kept 70 deg. 225000 M^3 sand stone shall be generated during plan period at the rate of 75000 M^3 per Year. After 3 Year Mining 2880 M3 quantity of reserve shall be generated for the conceptual plan. The minor mineral exists within the entire lease area shall be used in making aggregate; therefore generation of waste shall be nil. Worked out area will matured for rehabilitation, & stabilized by plantation of local species.

5.4 a) Anticipated life of mine:

The total mineable reserves are 236880 M^3 with proposed rate of production 75000 M^3 of Mineral per annum. The expected life of mine with above proposed target comes out about 3.15 years.

5.4 b) USE of Mineral: Describe the utilization of minerals and the types of industry (please specify) to whom it will be sold or is being sold.

The mined out material is building stone (sandstone). Material is used in road making. Big sized boulders are crushed into sized small stone which is used in laying road making. All the ROM will be used in their jobs.

CHAPTER-6. WASTE DISPOSAL ARRANGENENTS:

Describe briefly the arrangements made for top soil, minerals rejects and waste disposal including precautions taken in selection of disposal site (s) along with their respective quantity likely to be generated for the three Year (Indicate locations of the same on surface plan).

As stated earlier that entire lease area consists of Mineral& further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

CHAPTER-7. RECLAMATION PLAN:

Describe briefly the Year wise reclamation plan, giving the proposed plantation programme, scope of backfilling worked out pits.

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is given below:

Period	Area has broken (Ha.)
As on date	0.0
End of plan period	0.691
End of conceptual period	0.691

CHAPTER-8. STRATEGY FOR PROTECTION OF RIVER COURSES, NALAS, WATER TANKS, VILLAGES, IMPORTANT MONUMENTS, IF ANY:

There is no river in or immediate surroundings of the activity area. No nalla or drainage passes within or near Excavation area. There are no important monuments and waters tanks nearby the Excavation area. Excavation is confined in very small scale. Thus the mined out area will be used for Pisci-cultural activities in future.

The water balance Chart: No water is required for mining and processing, only water sprinkling on road to suppress the dust in peak hours, hence no disposal of water and extent for recycling is required. About 3.0 KLD drinking water as well as water for plantation and dust suppression shall be transported in to the tankers to the mine head from nearby Crusher plant.

CHAPTER-9.A OTHER:

The following site services will be provided near the mine

i)	Office	1
ii)	Drinking water shed	1
iii)	Rest shelter	1
iv)	First Aid Centre	1

Thus category-wise employments will be as below:

IInd Class Mine manager	: 01
Blaster	: 01
Semiskilled:	
Time Keeper	: 10
Un-skilled:	
Piece rated workers	: 40
Total:	: 52

9B. Mine Drainage :

a) Likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated about 1km aerial distance towards NW of lease area in crusher side. The top level of the well is 200.0 mRL& water table encountered in the well is about 52.0 m deep and the expected depth of water table in the region is about 148.0 mRL. During plan period, the mine working will be confined up to 162.0 mRL. Water table will not be interested by mining operations.

CHAPTER-10.0 MINERAL PROCESSING:

a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),

The entire lease area consists of Building Stone (Mineral) terrain therefore, no beneficiation of mineral processing will require for Building Stone (Mineral).

b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals will require.

e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site / plant.

f) Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

CHAPTER 11- ENVIRONMENT MANAGEMENT PLAN

11.0 ENVIRONMENT MANAGEMENT PLAN

11.1 BASE LINE INFORMATION

Land use/Land Cover

Existing Land use of the area is barren land.

Water Regime

Surface Water: Lease area has a mild slope towards North West. Overall slope in the area is North, North-east. There is no perennial drainage in the mining lease area. Hand Pump will be the source of drinking water in the area.

Ground Water: (Source:Aquifer Mapping and Ground Water Management Plan of Mirzapur District, Uttar Pradesh-Central Ground Water Board Dated APRIL, 2017)

General flow direction of water level is from southwest to northeast.

Flora & Fauna:

There is a thin layer of top soil present in the area. The mining area is devoid off trees, however small bushes of local species are present. The three main cropping seasons in the district are Kharif, Rabi and Zaid. The other crops raised in the district include wheat, paddy, maize, pulses and oilseeds. Main fruits grown are mango and guava. The tree species recommended are Ficusreligosa (pipal), Boswelliaserrata (Salai), Shorearobusta (sal) and tactonegrandis (teak) may also be recommended. Mangiferaindica (Aam), Emblicaofficinalis (Anwala), Aeglemarmerlos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Amphibians and reptiles are common in such type of habitat.

Pigeon, Parrot, Owl, Nilkanth and Sparrow are a few common species of birds found surroundings of the area.

Climate

Temperature: January is the coldest month of the year when the mean daily maximum temperature is 24.10 °C and the mean daily minimum temperature is 9.2°C , May is the hottest month with mean daily maximum temperature is 42.6°C and mean daily minimum temperature is 28.8°C . The mean monthly maximum temperature is 32.6°C and mean minimum temperature is 19.2°C .

Rain Fall: The average annual rainfall is 912 mm. About 91% of rainfall takes place for June to September (Monsoon Season). The mean monthly relative humidity is 41%. In summer season air is very dry and during the monsoon season the moisture content of air is high.

Social Environment:

Mirzapur is located at 25.15°N 82.58°E.[7] It has an average elevation of 80 metres (265 feet). The District of Mirzapur lies between the parallels of 23.52 & 25.32 North latitude and 82.7 and 83.33 East longitude. It forms a portion of the Varanasi district. On the north and north-east it is bounded by the Varanasi district; on the south bounded by Sonbhadra district; on the north-west by Allahabad district. The shape to the north and west is totally regular. In no direction, except for about 13 km. in the north-east where the Ganges separates the Tehsil of Lalganj from the district of Varanasi, has Mirzapur a natural frontier. The Chanvar fields, considered to be one of the most fertile lands tracts in India, are located on Gangetic flood plains of the district, mainly in this area belong to Hindu community.

As of the 2011 census, Mirzapur-cum-Vindhyachal municipality had a population of 233,691[2] and the urban agglomeration had a population of 245,817.[3] The municipality had a sex ratio of 869 females per 1,000 males and 11.9% of the population were under six years old.[2] Effective literacy was 78.25%; male literacy was 83.85% and female literacy was 71.80%.

Occupation

Agriculture and livestock rearing are the main occupation. Major part of the district is rain-fed, under-invested, vulnerable, socio-economically heterogeneous, lacks infrastructure and access to improved technology, ethnically unique, and backward relative to other regions. Crop production, livestock rearing and seasonal migration, provide more than 90 percent of rural income in the region. Area covered by main crops consists of pulses, oil seeds and Dhan respectively.

Drinking Water:

Hand pumps, wells & bore wells are the main water source for drinking water in nearby areas.

Social Building & Historical Monuments:

No such building/monument is located within 2 km periphery of this mine. Panchayat Ghar is common in the surrounding villages.

11.2 Impacts & Mitigation

The possible impacts and their mitigation are described ahead:

Sl.No.	Impacts	Mitigation
1	Land use / Land cover	Change in topography due to mining is always a negative impact leaving ugly pits. Mining is being carried out in a small area. There will be a water filled pit at the end of mining.

2	Flora and Fauna	Mining activity area is barren land. Any kind of vegetation is not seen on the activity area. Therefore no effect on floral community is anticipated. 100 tree saplings is being proposed to plant in the nearby village area.

Sl.No.	Impacts	Mitigation
3	Air Pollution	During the mining dust particle will be generated. Air Pollution will also increase due increased vehicular activity. Water sprinkling will be done at dust generating places. Masks will be provided to workers at work place.
4	Noise Pollution	Drilling Blasting & increased vehicular traffic is the main source of Noise Pollution. Blasting will be done under the supervision of competent blaster. Mining activity will be done only day hours. Earmuffs will be provided to workers offloading points.
5	Rehabilitation and Resettlement	The activity zone is very small. No migration will takes place. Therefore, there is no R & R Plan.

Environment Management

Solid Waste management

There is no top soil. Upper weathered layer is very thin. Soil if any, as a solid waste will be generated during the course of mining.

Upper weathered layer and soil if any will be scraped out and used maintaining the mine roads.

Municipal Waste:

All the labours engaged in activity are in nearby villages. Thus the municipal waste generated is minimal. Mobile toilet will be provided if required.

Hazards Waste Management:

The mining activity is limited to drilling, blasting sorting and collection of material and dispatch to job sites. Domestic hand tools & machinery will be implied to perform the activity. Trucks used in transportation will be hired from outside. Required Diesel will be filled from the public outlets. No washing activity will be done within the lease area. Therefore, no such waste will be generated.

Corporate Social Responsibility:

Lessee with the consent of local villagers will contribute his part as per their requirement in the field of child education, medical health and others.

Lessee will also encourage to develop greenery in nearby are by planting trees. Pits of about 0.5m x 0.5m will be dug before the onset of monsoon. The distance between two pits will be kept about 3.0m. Adding a 3- to 4-inch layer of organic mulch on the soil surface around the plant will ensure a healthy growth of plant. Tree species like pipal, mango, Neem, Ber, Babooletc and shurbs like Kaner, Madar, Dhatura, Makoi, Munjetc will be preferred to plant.

CONCLUSION:

It can be concluded from the above facts that the mining activity in this area will not have any adverse impacts but would help in improving the socioeconomic condition of the surround villages. Hence this mining plan may kindly be approved at earliest.

रत्नगर्भा वसुन्धरा
UP MINE MITRA

PROGRESSIVE MINE CLOSURE PLAN

1. Introduction:

a) Name of Lessee: Aniruddha Kumar Tiwari
S/o Vikramajeet Tiwari,
Add.-Village-Chauguna, Post-Karod,
Tehsil-Gyanpur, District-Bhadohi, U.P.

b) Status of Lessee: Pvt Individual

c) Location: The location plan is enclosed as (Plate No. 1)

d) Extent of Lease area: 1.010 Ha

e) Type of lease area: The land applied for mining lease waste land.

f) Land use Pattern: The existing land use within the lease area is waste land and is under mining for last eight years. The lease area does not fall under forest land. The existing land use within the lease area is given below:

Sr. No.	Land use	Agriculture land (Ha)	Forest Land (Ha)	Govt Land (Ha)	Grazing Land (Ha)
1	Mining pits Quarry	-	-	0.691	-
2	Balance undisturbed land	-	-	0.319	-
	Total	-	-	1.010	-

i) Existing method of mining and mineral processing:

a) Existing Method of mining:

Building Stone (sandstone) mining in the region is being carried out Opencast /Semi-Mechanized Mine with drilling and blasting. Except dressing, sorting and sizing, no other means of beneficiation carried out at mine. The broken Mineral is being loaded manually in to trucks & tractors & transported to nearby crushing unit where Mineral of different sizes is made as per demand.

b) Proposed method of mining:

It shall be Opencast /Semi-Mechanized Mine. Mechanical Excavator with detachable hammer device shall be deployed for excavation, breaking & loading of material into Truck/tippers. Deep hole Drilling shall be carried out with 110 mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.

1.1 Reasons for Closure:

It is an existing mining lease presently no specific reasons have been observed for the closure of mining operation. The progressive made to meet out the statutory requirement under rule of amended UP Minor Mineral (Concession) Rule 2021.

1.2 Statutory Obligations:

No statutory obligations have been imposed by any Govt. agency.

1.3 Closure plan preparation:

a). Name and address of the Lessee:

Aniruddha Kumar Tiwari
S/o Vikramajeet Tiwari,
Add.-Village-Chauguna, Post-Karod,
Tehsil-Gyanpur, District-Bhadohi, U.P.

b). Name, address & Registration No of R.Q.P.:

Akshita Pandey
Registration No. RQP/UPDGM/No.023/Year 2021,
Add.-Main Road, Opp. U.B.I., Shahganj, Mirzapur (Annexure)

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore copy of resolution of the executing agency has not been given.

रत्नगर्भा वसुन्धरा
UP MINE MITRA

2.0 Mine Description:

2.1. Topography &Geology: Given in Chapter-3

2.2. Mining Method: Given in Chapter-5

2.3. Mineral Beneficiation:

No mineral beneficiation will be under taken. The Building Stone (Sandstone) produced from mine shall be transported to crusher plant for making aggregates.

3.0 Review of implementation of mining plan / scheme of mining three years progressive closure plan up to the final closure of mine:

Mining plan of the area under reference is yet to be approved; it is therefore premature to make any comments about review of implementation.

4.0 Closure Plan:

4.1 Mined out land:

Expecting top soil all the excavated material from mine is used in their own job/sites; therefore, no proposal can be given for concurrent back-filling.

4.2. Water Quality Management:

There is no perennial water body within the leasehold or immediate vicinity (up to 2km). However, measures have been provided for arresting the suspended material during heavy showers.

4.3 Air Quality Management:

Though, no air sample for ascertaining the air quality has been drawn. But it can be well understood that air quality of the region can be considered normal, because the region not consist any industry to pollute the air. However air monitoring shall be carried out once in a season during dry spell of months to assess the air quality with in the area. It has already been explained that mining shall be carried out manually and mechanically with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers, air quality will not undergo any significant change. It is proposal that water sprinkling on approach road shall be carried out two times a day during dry spell of months to suppress the dust during vehicular movement.

4.4 Waste Management:

No waste shall be generated during course of mining. All quantities of Mineral shall be used for making aggregate therefore no such proposal has been envisaged for waste dump management.

4.5 Top Soil Management:

Due to the past mining the entire lease area has been degraded by mining & allied activities. During plan period mining shall be carried out in degraded land only therefore top soil shall not be generated & no such proposal has been given for its management.

4.6 Tailing Dam Management:

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

4.7. Infrastructure:

No infrastructure facilities like aerial ropeway, conveyor belts, building & structure, water treatment plant, transport & water supply sources are present within the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, and bridges do not exist within the lease area. So question does not arise for their restoration. The approach road passed within the lease area & lessee shall maintain it during PMCP period.

4.8. Disposal of Mining Machinery:

It will be an opencast/ semi-mechanized mine with adoption of drilling & blasting. The broken pieces of drill rods and break down parts of jack hammer and compressors will be disposed off. This is existing mine & their is no question of disposal of mining machineries at this stage.

4.9. Safety and Security:

Ultimate land-use of mined out area is water reservoir. At the time of final closure, the reservoir area will be properly secured with fencing.

4.10. Disaster Management and Risk Assessment:

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The proposed mining is and will remain open cast, thus major risk and disasters associated with underground mining will not create problem. However, in an open cast mine a major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore, the first action under the disaster management is the identification of risks involved and measures to counter them. From this risk assessment the identified hazards in proposed mine may be as below:

i). Use of explosives and the blasting operation.

ii). Slope Failures in open pit or fall of machinery.

iii). Road Accidents.

Each parameter is discussed below:

i). Use of explosive and the blasting operation:

The lessee is going to undertake a trial of rip-ability in the mine to avoid blasting altogether. However, till such time all precaution during blasting will be undertaken. Regular capacity building of blasting staff will be under taken of safety aspects during blasting.

ii). Slope failures/ Fall of machinery:

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 6 m. with appropriate width of working bench that is a minimum of 2 times bench height, which will take care of both the aspects. Further, the operations will be mechanized, a higher width will prevent of fall of machineries.

iii). Road Accidents:

A code of traffic management will be developed within 6 months of operations and will be strictly adhered. Further, Regular capacity building of drivers and spot boys will be under taken of safety aspects during transport. It is stated earlier that ground water table is quite below the working levels. However, the rain water accumulated in the pits will be pumped out. Problem of inundation of pit is not foreseen.

4.11 Care and Maintenance during Temporary Discontinuance:

All precautionary steps shall be taken into account in respect of care & maintenance.

5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

The land used for mining is rocky barren land. At present, it is not used for any purpose. However, the water reservoir as envisaged as ultimate land use in the mining area will felicitate community in getting better agricultural yields. The impact of unemployment will not be significant in view of mechanized operations. The skilled workers will always have option of getting alternate employment.

6.0. Time Scheduling for abandonment:

The year wise schedule of completion of retaining walls & plantation is given below:

Activities	Year		
	1st	Up to lease period	Total
ii) Plantation (No. of saplings)	100	Maintenance	100

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given the scheme of mining during next three years is as below:

Activities	Year		Total amount in Rs.
	1st	Up to lease period	
Plantation(@ Rs. 200/ sampling)	100	Maintenance	20000
Total			20000

8.0 Any other information:

The lessee also intends to spend some amount towards community service. The figures are tentative and are subject to generation of profit. Around of 2% of the profit will be diverted towards this activity.

9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	*Head*	Area put on use at start of plan (In Ha.)	Additional requirement during plan period. (In Ha.)	Total (In Ha.)
1.	Mining	-	0.691	0.691
2.	Undisturbed			0.319
Grand Total				1.010

Area to be considered for financial assurance 2.50 Acre

Financial assurance @ Rs.25,000/- per acre.

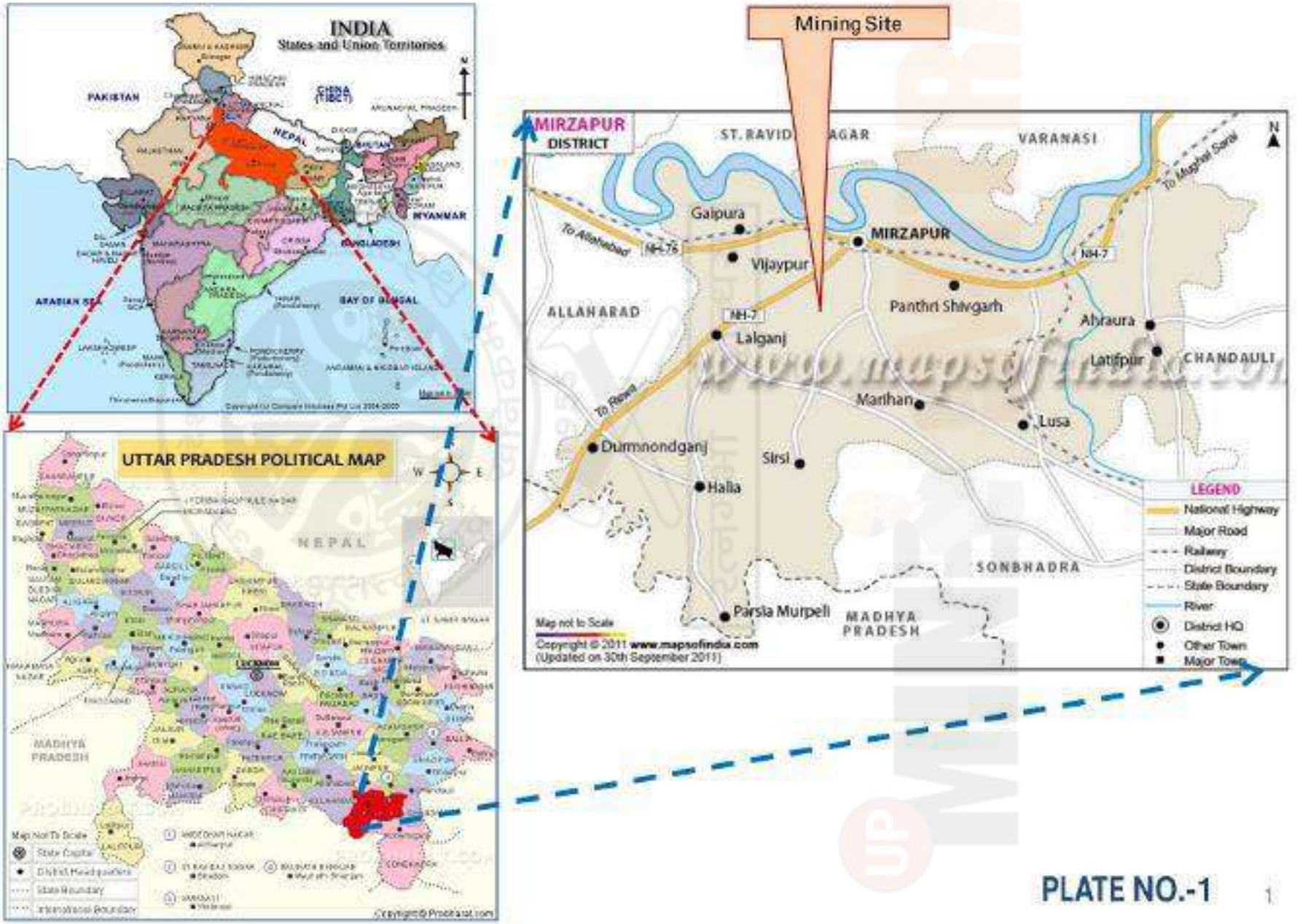
(2.50 Acre X 25,000) = Rs. 62500/-

However Rule of amended UP Minor Mineral (Concession) Rule 2021, the minimum amount of the bank guarantee shall be 2.0 Lac. The lessee shall submit bank guarantee to District Magistrate Mirzapur and a copy of same shall be submitted to Director Geology & Mining, Lucknow.

Date:30-11-2023

Place: Lucknow

LOCATION PLAN



806

KEY PLAN

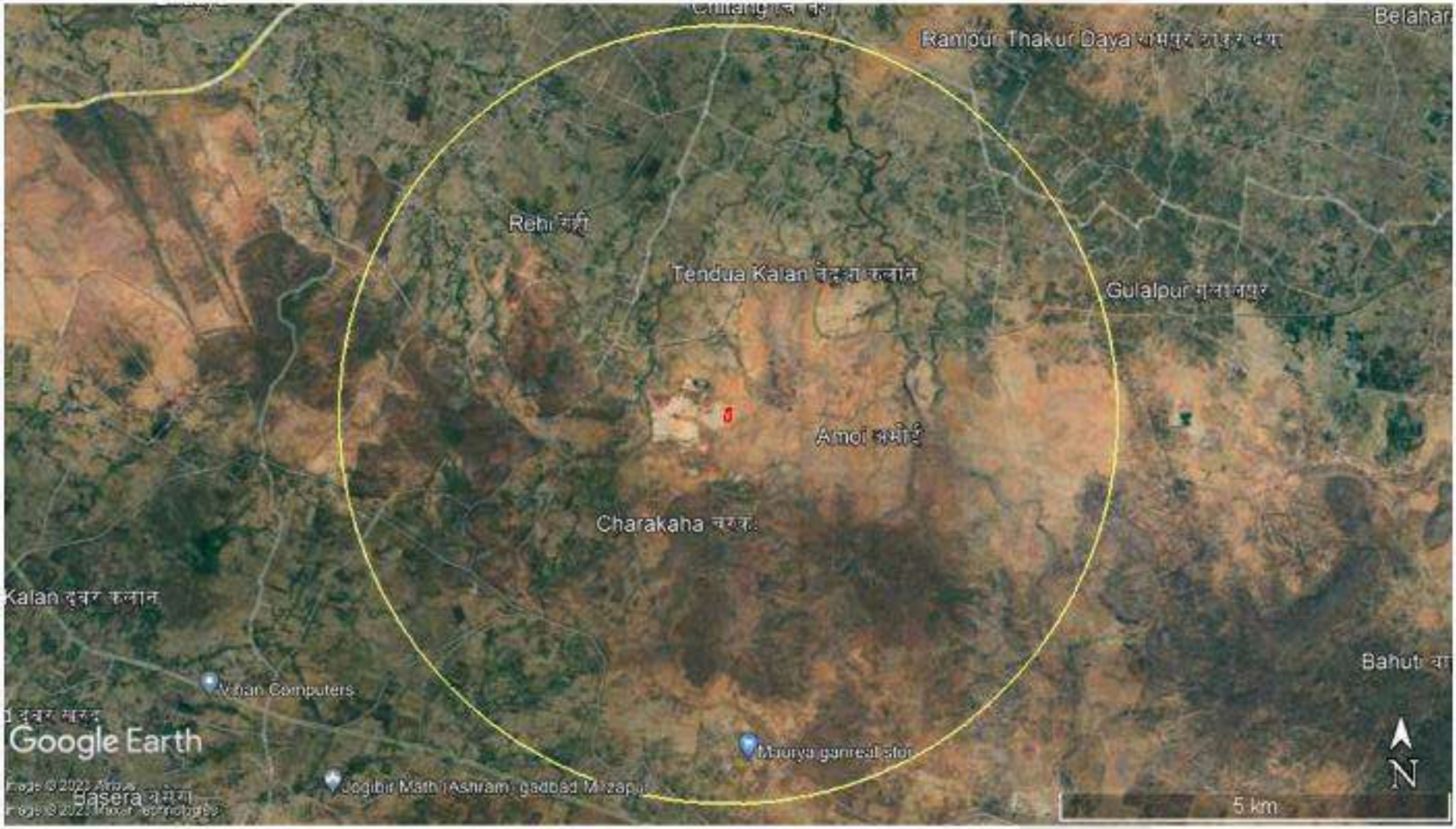
Mining of BUILDING STONE (SANDSTONE)

Mining Site

500m Buffer Boundary

PLATE NO.-2i

KEY PLAN



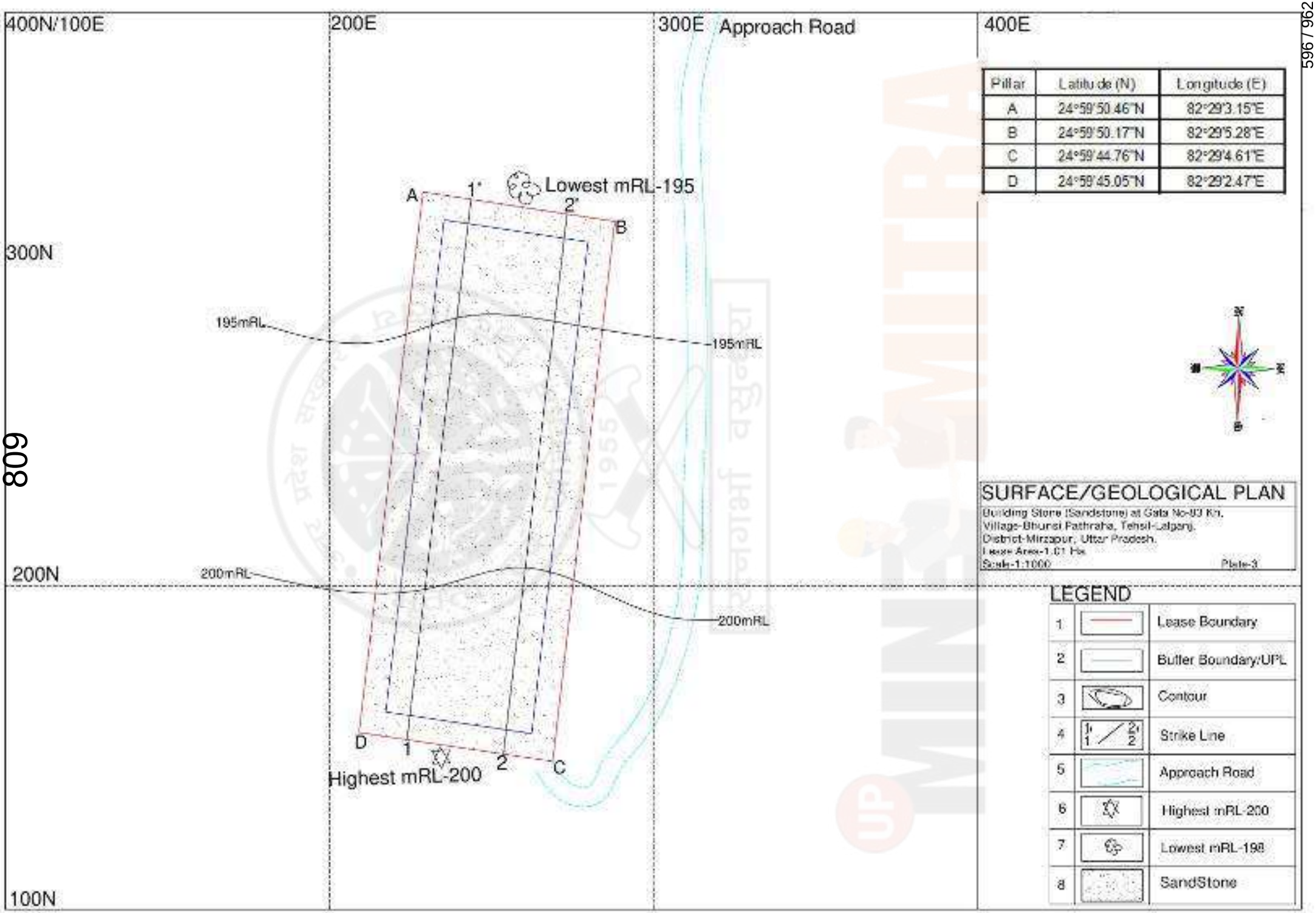
Mining of BUILDING STONE (SANDSTONE)

Mining Site

5Km Buffer Boundary

PLATE NO.-2ii

808



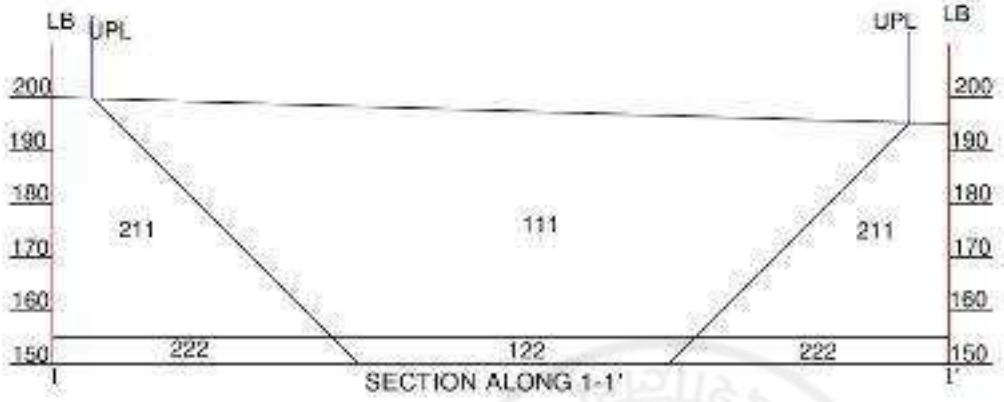
Pillar	Latitude (N)	Longitude (E)
A	24°59'50.46"N	82°29'3.15"E
B	24°59'50.17"N	82°29'5.28"E
C	24°59'44.76"N	82°29'4.61"E
D	24°59'45.05"N	82°29'2.47"E

SURFACE/GEOLOGICAL PLAN

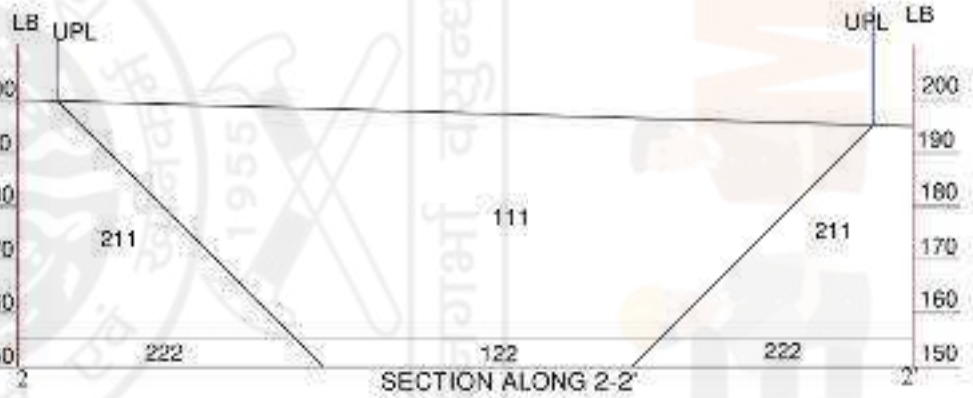
Building Stone (Sandstone) at Gata No-93 Kh.
Village-Bhursi Pathraha, Tehsil-Lalganj,
District-Mirzapur, Uttar Pradesh.
Lease Area-1.01 Ha
Scale-1:1000 Plate-3

LEGEND

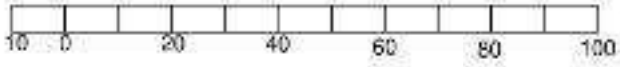
1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 2' / 1 2	Strike Line
5		Approach Road
6		Highest mRL-200
7		Lowest mRL-198
8		SandStone



SECTION ALONG 1-1'



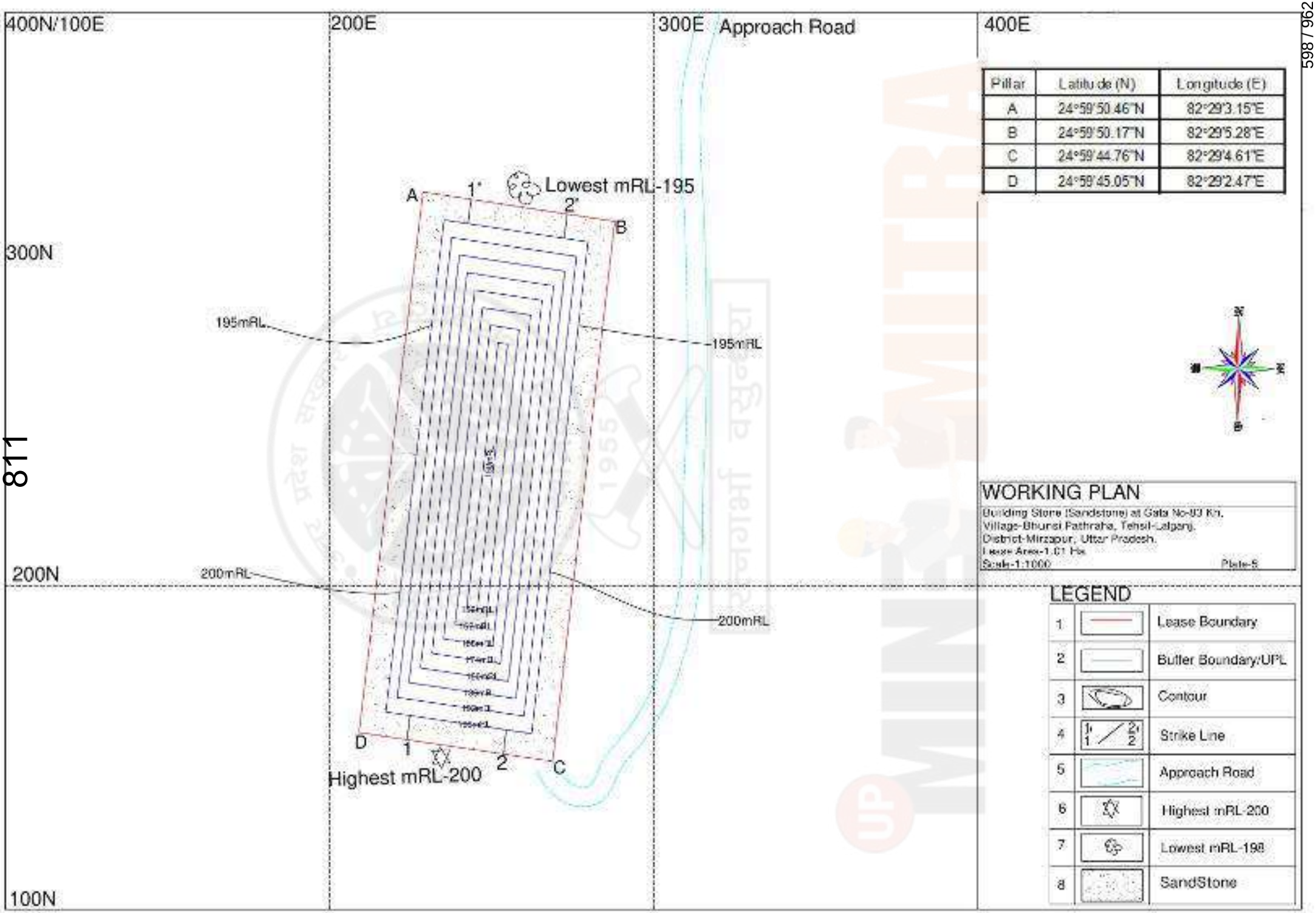
SECTION ALONG 2-2'



GEOLOGICAL CROSS-SECTION PLAN

Building Stone (Sandstone) at Gata No 83 Kh.
Village-Dhumri Pathraha, Tehsil-Lalganj,
District-Mirzapur, Uttar Pradesh
Lease Area-1.01 Ha.
Scale-1:1000 Plate-4

MINE MITRA



Pillar	Latitude (N)	Longitude (E)
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B	24°59'50.17"N	82°29'5.28"E
C	24°59'44.76"N	82°29'4.61"E
D	24°59'45.05"N	82°29'2.47"E

WORKING PLAN

Building Stone (Sandstone) at Gata No-93 Kh.
Village-Bhursi Pathraha, Tehsil-Lalganj,
District-Mirzapur, Uttar Pradesh.
Lease Area-1.01 Ha
Scale-1:1000 Plate-8

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 2' / 1 2	Strike Line
5		Approach Road
6		Highest mRL-200
7		Lowest mRL-198
8		SandStone

400N/100E 200E 300E Approach Road 400E

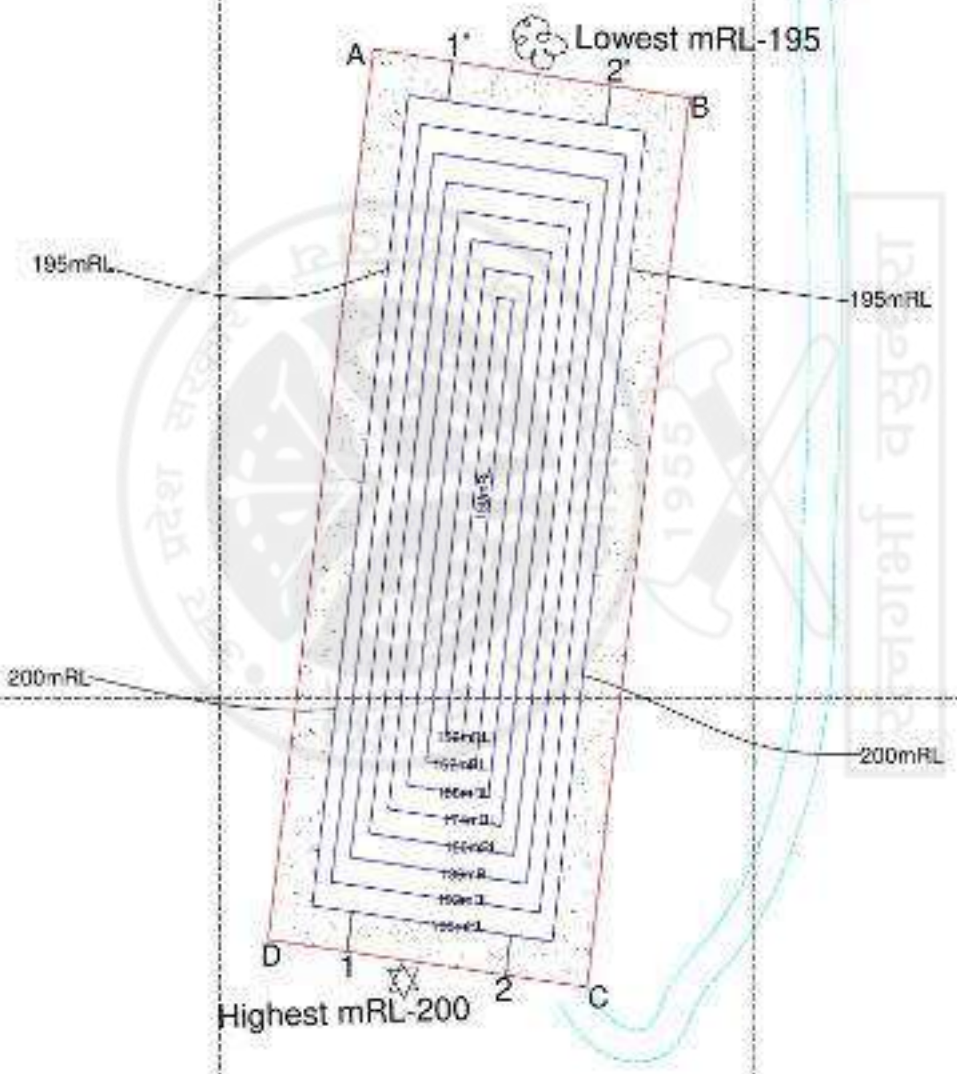
812

300N

200N

100N

Pillar	Latitude (N)	Longitude (E)
A	24°59'50.46"N	82°29'3.15"E
B	24°59'50.17"N	82°29'5.28"E
C	24°59'44.76"N	82°29'4.61"E
D	24°59'45.05"N	82°29'2.47"E

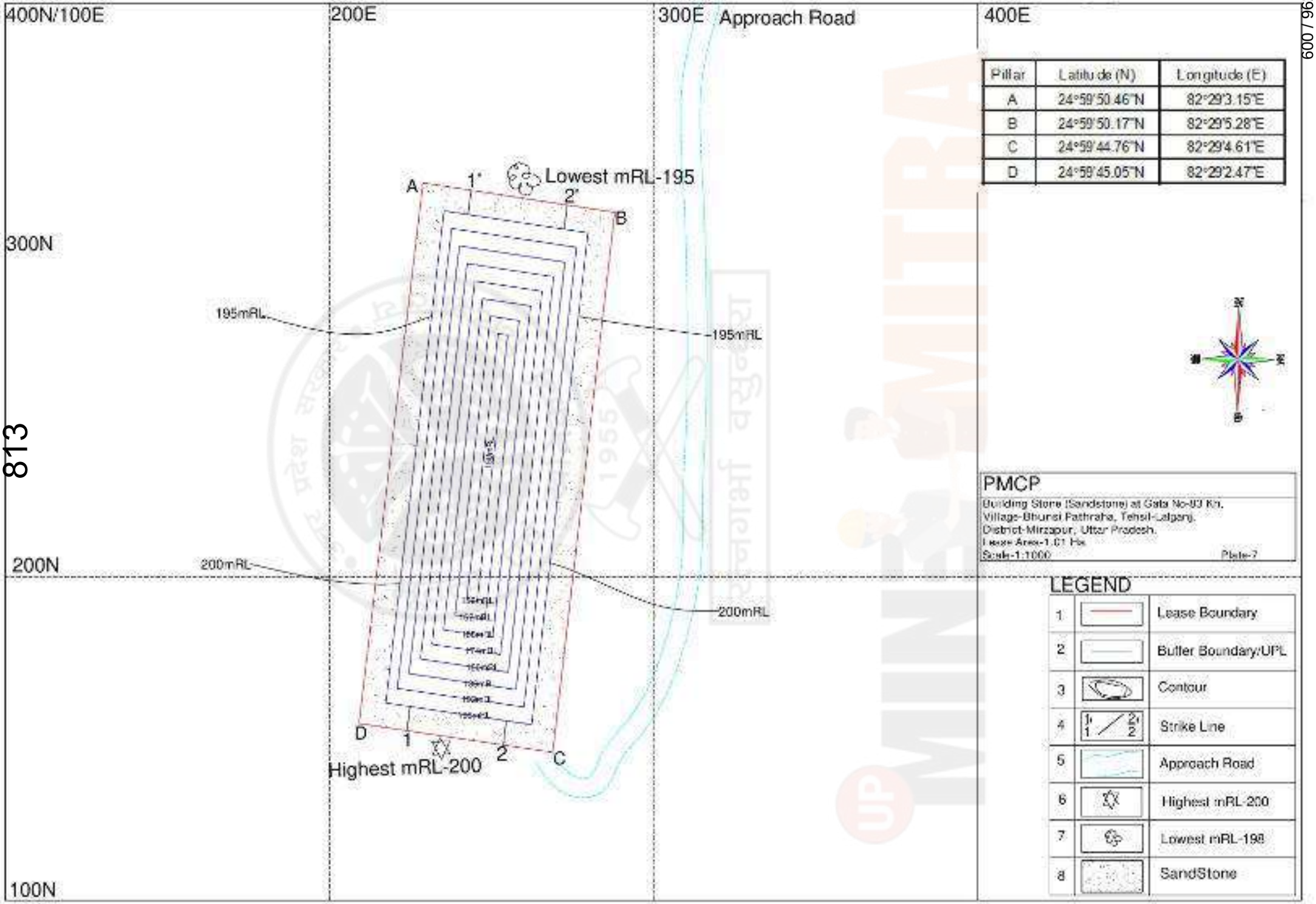


CONCEPTUAL PLAN

Building Stone (Sandstone) at Gata No-93 Kh.
Village-Bhursi Pathraha, Tehsil-Lalganj,
District-Mirzapur, Uttar Pradesh.
Lease Area-1.01 Ha
Scale-1:1000 Plate-6

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 2' / 1 2	Strike Line
5		Approach Road
6		Highest mRL-200
7		Lowest mRL-198
8		SandStone



Pillar	Latitude (N)	Longitude (E)
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C	24°59'44.76"N	82°29'4.61"E
D	24°59'45.05"N	82°29'2.47"E

PMCP

Building Stone (Sandstone) at Gata No-93 Kh.
Village-Bhursi Pathraha, Tehsil-Lalganj,
District-Mirzapur, Uttar Pradesh.
Lease Area-1.01 Ha
Scale-1:1000 Plate-7

LEGEND

1		Lease Boundary
2		Buffer Boundary/UPL
3		Contour
4	1' 2' / 1 2	Strike Line
5		Approach Road
6		Highest mRL-200
7		Lowest mRL-195
8		SandStone

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

19 AUG 2016

रु. 5000

पाँच हजार रुपये

Rs.5000

FIVE THOUSAND R

उत्तर प्रदेश UTTAR PRADESH

BR 322250

प्रपत्र एम0एम0 3

खनन पट्टे का आदर्श प्रपत्र

उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 के नियम–14 के अधीन तथा जिलाधिकारी, मीरजापुर के खनन पट्टा स्वीकृत दिनांक–09.02.2016 ई0 के क्रम में।

यह अनुबन्ध आज दिनांक–26.8.2016 को उत्तर प्रदेश के राज्यपाल के बीच (जिन्हें आगे "राज्य–सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकिती भी सम्मिलित समझे जायेंगे) एक पक्ष और.....

श्री अनिरूद्ध कुमार तिवारी पुत्र श्री विक्रमाजीत तिवारी निवासी ग्राम–चौगुना, पोस्ट–करोड़, तहसील–ज्ञानपुर जनपद– भदोही पेशा ठेकेदारी (जिसे आगे "पट्टेदार" कहा गया है जिस पदावलि में, यदि सन्दर्भ से ऐसा ग्राह्य हो, उसके दायाद, निष्पादक, प्रशासक और प्रतिनिधि भी सम्मिलित समझे जायेंगे) दूसरा पक्ष.....

चूंकि पट्टेदार ने उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार राज्य सरकार को निम्नलिखित अनुसूची के भाग–1 में वर्णित भूमि 02.50 एकड़ के निमित्त खनन पट्टे के लिए प्रार्थना–पत्र दिया है और उसने राज्य सरकार के पास 40,625/–रूपये की धनराशि प्रतिभूति के रूप में तथा रू0 5000/– की धनराशि खनन पट्टे हेतु प्रार्थना पत्र के लिए जमा कर दी है। यह इस बात का साक्ष्य है कि उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उनमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन और सम्पादन किये जाने वाले किरायों, स्वामित्वों, प्रसंविदाओं तथा अनुबंधों के प्रतिफल में राज्य सरकार एतद्द्वारा पट्टेदार को निम्नलिखित प्रदान व पट्टान्तरित करती है– ईमारती पत्थर (सैण्ड स्टोन) (जिसे आगे और अभिदिष्ट अनुसूचि में "उप खनिज" कहा गया है) की समस्त खानें, तल्प (Beds), सदरसीम्स (Viens) जो अनुसूची के भाग–1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, पड़ी हो या हों, उन स्वतंत्रताओं या अधिकारों तथा विशेषाधिकारों के साथ जिनको इसके सम्बन्ध में, उन निबन्धनो तथा शर्तों के अधीन

अनिरुद्ध कुमार तिवारी

जिला अधिकारी मीरजापुर

खनिक अधिकारी खनिज, मीरजापुर

जिलाधिकारी मीरजापुर

उत्तर प्रदेश UTTAR PRADESH 2. BR 322251

रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हो, ईमारती पत्थर (सैण्डस्टोन) सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताएँ, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। पट्टाविलेख निष्पादन के दिनांक से दस वर्ष की आगामी अवधि के लिये पट्टेदार का एतद्द्वारा दिये और पट्टान्तरित ऐसे भू–गृहादि धारण करना, जिसमें खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग–2 में उल्लिखित कई किरायों और स्वामित्वों का भुगतान उसमें विनिर्दिष्ट भिन्न–भिन्न समयों पर होने लगें, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग में उपबन्धों के अधीन हो, और पट्टेदार एतद्द्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्द्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्द्वारा इसके साथ दिये गये पक्षों के बीच में परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग–3 में अभिव्यक्त है।

(उपर अभिदिष्ट अनुसूची)

भाग–1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान वह समस्त भूखण्ड जो जिला–मीरजापुर तहसील–लालगंज के अन्तर्गत परगना–कंतित स्थान ग्राम–भूंसी पथरहां पर स्थित है और जिसकी भूखण्ड संख्या–83ख है तथा जिसमें– 02.50 एकड़ क्षेत्र है, जो यहाँ संलग्न नक्शे में चिन्हित है और उसे लाल रंग से रेखांकित किया गया है और जिसकी सीमायें निम्नलिखित है:–

उत्तर में– आ0सं0 83ख का शेष भाग
दक्षिण में– आ0सं0 83ख का शेष भाग
पूरब में– आ0सं0 83ख का शेष भाग
पश्चिम में– आ0सं0 83ख का शेष भाग

एतदपश्चात जिसे "उक्त भूखण्ड" कहा गया है।

खनन अधिकारी मीरजापुर
प्रभारी अधिकारी खनिज, मीरजापुर

उत्तर प्रदेश UTTAR PRADESH

BR 322252

भाग–2

इस पट्टे द्वारा आरक्षित अपरिहार्य भाटक और स्वामित्व

अपरिहार्य भाटक या स्वामित्व का, जो इनमें से अधिक हो, भुगतान करना–

(1) पट्टेदार पट्टे के प्रत्येक वर्ष के लिये प्रत्येक खनिज के सम्बन्ध में, इस भाग के खण्ड–(2) में विनिर्दिष्ट अपरिहार्य भाटक का वार्षिक भुगतान करेगा। प्रतिबन्ध यह है कि पट्टेदार प्रत्येक खनिज के सम्बन्ध में अपरिहार्य भाटक या स्वामित्व का, जो धनराशि इसमें से अधिक हो, देनदार होगा, किन्तु दोनों का नहीं।

अपरिहार्य भाटक की दर और उसका भुगतान करने की रीतिः–

इस भाग के खण्ड (1) के उपबन्ध के अधीन रहते हुये पट्टे की अवधि में पट्टेदार राज्य सरकार को इस अनुसूची के भाग–1 में वर्णित और पट्टान्तरित (demised) भूमि के प्रति खनिज प्रति एकड़ वार्षिक अपरिहार्य भाटक निम्नलिखित दर/दरों पर या ऐसी संशोधित दर/दरों पर भुगतान करेगा, जो पट्टेदार को राज्य सरकार द्वारा लिखित रूप से सत्यूथित किया जायेगा/किये जाएंगे:–

उपखनिज का नाम	प्रति एकड़ निश्चित किया गया अपरिहार्य भाटक	पट्टान्तरित भूमि का क्षेत्रफल	देय अपरिहार्य भाटक	एक वर्ष में देय कुल अपरिहार्य भाटक
1	2	3	4	5
इमारती पत्थर (सैण्ड स्टोन)	रू0 65,000.00	02.50 एकड़	रू0 16,25,000.00	रू0 1,62,500.00

उक्त देय वार्षिक अपरिहार्य भाटक का भुगतान अग्रिम रूप से प्रत्येक वर्ष में दिनांक– 26.9.2016, 26.7.2017, 26.7.2018, 26.7.2019, 26.7.2020, 26.7.2021, 26.7.2022, 26.7.2023, 26.7.2024, 26.7.2025 को पट्टेदार द्वारा किया जायेगा।

अपरिहार्य भाटक का राज्य सरकार के प्रति भुगतान पट्टा वर्ष के पूरा होने के एक माह के भीतर उस जिले के मुख्यालय के राजकीय कोषागार में, जिसमें धृत पट्टा स्थित हो, ऐसा लेखा शीर्षक के अन्तर्गत जमा करके, जैसा कि समय–समय पर विनिर्दिष्ट किया जाय, प्रति वर्ष किया जायेगा।

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(3) स्वामित्व की दर और उसके भुगतान की रीति:–

इस भाग के खण्ड (1) के नियमों के उपबन्धो के रहते हुये पट्टेदार पट्टे की अवधि में राज्य सरकार को ऐसे समयों पर और ऐसी रीति से, जो राज्य सरकार विहित करे, पट्टे पर दिये हुये क्षेत्र से उसके द्वारा हटाया गया/हटाये गये किसी खनिज/किन्हीं खनिजों के सम्बन्ध में उक्त नियमावली की प्रथम अनुसूची में तत्समय विनिर्दिष्ट दर पर स्वामित्व का भुगतान करेगा।

(4) साधारण बालू और मोरम का पट्टा न होने के कारण इस प्रस्तर में उल्लिखित शर्त लागू नहीं होगा।

(5) अपरिहार्य भाटक और स्वामित्व कटौती आदि मुक्त होगें:–

इस भाग में उल्लिखित अपरिहार्य भाटक और स्वामित्व का भुगतान बिना किसी कटौती के राज्य सरकार को निश्चित तिथि पर और ऐसी रीति से किया जायेगा जो राज्य सरकार विहित करे। पट्टे पर स्वीकृति उप खनिज के परिवहन हेतु प्रपत्र एम0एम0–11 प्राप्त करने के लिये पट्टेदार देय स्वामित्व (रायल्टी) का भुगतान अग्रिम रूप से करेगा।

(6) स्वामित्व के संगणन की रीति:–

उक्त स्वामित्वों के संगणन करने के प्रयोजनों के लिये पट्टेदार खान से संग्रह किये गये खनिज/खनिजों का और उसको/उनको भेजने की रीति का सही–सही लेखा रखेगा, जिसमें वह परिवहन की प्रणाली, वाहन की निबन्धन संख्या, वाहन के प्रभारी व्यक्ति, वाहन द्वारा परिवहन किये खनिज/खनिजों का विवरण और परिणाम का उल्लेख करेगा, जो प्रपत्र एम0एम0–11 में पास जारी करेगा और ऐसे अन्य विवरणों का उल्लेख करेगा, राज्य सरकार सामान्य या विशेष आदेश आदेश द्वारा विनिर्दिष्ट करे। नियम–66 के अधीन प्राधिकृत अधिकारी या ऐसे अन्य अधिकारी जिन्हे राज्य सरकार नियमावली के अधीन समय–समय पर प्राधिकृत करें, स्टाक में रखें गये और निर्यात किये जाने वाले या प्रपत्र एम0एम0–11 में उल्लिखित खनिज/खनिजों का लेखा उसके/उनके भार का परिणाम की जाँच कर सकता है। पट्टेदार प्रतिवर्ष जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय, के क्षेत्रिय कार्यालय को पूर्ववती

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प्रभारी अधिकारी खनिज, गोरखपुर

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तिमाही के पन्द्रह दिनों के भीतर जुलाई, अक्टूबर, जनवरी और अप्रैल में प्रपत्र एम0एम0–12 में तिमाही विवरणी प्रस्तुत करेगा और यदि विवरणी नियत समय के भीतर प्रस्तुत नहीं की जाती है तो पट्टेदार चूक के प्रत्येक अवसर पर 2000/–(दो हजार रूपये) की धनराशि का भुगतान करेगा।

(7) प्रपत्र एम0एम0–11 का भुगतान के आधार पर दिया जाना:–

पट्टेदार, जिलाधिकारी के कार्यालय से प्रपत्र एम0एम0–11 की पुस्तिका, जैसा नियमावली के नियम–70 के (1) में अपेक्षित है, भुगतान करने पर प्राप्त करेगा।

(8)–नियत समय पर भाटक, स्वामित्व आदि का भुगतान न करने पर कार्यवाही:

यदि पट्टेदार द्वारा इस उपस्थापन पत्र के निर्बन्धनों और शर्तों के अधीन किसी भाटक, स्वामित्व या राज्य सरकार को देय किसी अन्य धनराशि का भुगतान विहित समय के भीतर नहीं किया जाता है तो वह ऐसे अधिकारी के प्रमाण–पत्र पर, जिसे राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करें, उसी प्रकार से वसूल की जा सकेगी, जिस प्रकार से मालगुजारी का बकाया वसूल की जाती है।

(9)– उप खनिजों की स्वामित्व/वार्षिक अपरिहार्य भाटक की दरों का पुनरीक्षण प्रत्येक तीन वर्ष पर किया जायेगा।

(10)– पट्टेधारक स्वीकृति के तीन मास के अन्दर भारतीय खान ब्यूरो द्वारा अनुमोदित प्राविधिक व्यक्ति से स्वीकृत क्षेत्र की खनन योजना तैयार करा कर जिलाधिकारी के माध्यम से निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, लखनऊ को अनुमोदन हेतु प्रस्तुत करेगा। उसके पश्चात ही नियमावली–1963 के नियम–34 के प्राविधानो के अन्तर्गत प्रस्तुत खनन योजना के अनुसार खनन कार्य प्रारम्भ करेगा। यदि पट्टेदार अनुमोदित खनन योजना के प्रतिकूल खनन कार्य करता पाया जायेगा तो उसके विरूद्ध दण्डात्मक कार्यवाही करने के साथ ही खनन पट्टा निरस्तीकरण की कार्यवाही की जायेगी।

(11)– नियमावली–1963 के नियम–36 के प्राविधानों के अन्तर्गत पट्टेदार प्रत्येक आगामी मास की दस तारीख तक विगत मास में खनिज की विभिन्न श्रेणी के उत्पादन

जिला अधिकारी मीरजापुर — खनिज अधिकारी खनिज, मीरजापुर

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एवं निकासी की मात्रा का घनमीटर में विवरण जिलाधिकारी एवं निदेशालय के सम्बन्धित क्षेत्रीय कार्यालय को प्रस्तुत करेगा।

भाग–3

सामान्य उपबन्ध

(1)– नियमों, प्रसंविदाओ और शर्तो के भंग करने पर पट्टा समाप्त किया जा सकता है:

यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली–1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा और शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्त भंग करने का स्पष्टीकरण देने के लिये युक्तियुक्त अवसर दिया जायेगा। यदि पट्टेदार यथास्थिति, इस नियमावली या इस पट्टे के अधीन किसी अधिकारी द्वारा पारित किसी आदेश से क्षुब्ध है तो वह इस नियमावली के नियम–77 और 78 के अधीन अपील/पुनरीक्षण दायर कर सकता है।

(2)– पट्टेदार, पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा:–

पट्टेदार इस उपस्थापन पत्र (Presentation) के आधार पर देय किराये और स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तदपश्चात तीन कलेण्डर मास के भीतर (जब तक पट्टा इस भाग के खण्ड (1)के अधीन समाप्त न कर दिया जायें, और उस दशा में किसी समय ऐसी समाप्ति के पश्चात् कम से कम एक कलेंडर मास में और अधिक से अधिक तीन कलेण्डर मास में) अपने लाभ के लिये ऐसे सभी या किसी इंजन, मशीन, संयंत्र, भवन, संरचनाओं और अन्य निर्माण कार्य, परिनिर्माण (Erections) और स्थायी आवास–स्थानों को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा खनन किया गया हो, खड़े किये

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गये हों, स्थापित किये गये हों या रखे गए हों और जिन्हे पट्टेदार, राज्य को देने के लिये बाध्य नहीं है और जिन्हे राज्य सरकार खरीदने के लिये इच्छुक न हो।

(3)– पट्टे की समाप्ति के पश्चात तीन मास से अधिक समय तक छोड़ी गई सम्पत्ति की जब्ती:

यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के पश्चात, तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयत्र, भवन, संरचनाएँ तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थाई आवास–स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हे हटाने की अपेक्षा की गई हो, एक कलेण्डर मास के भीतर पट्टेदार द्वारा न हटाये जाएँ, यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गई है और किसी प्रतिकर का भुगतान किये बिना या उसके संबंध में पट्टेदार को कोई हिसाब दिये बिना, उनकी बिक्री करके निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

(4)– ठेकेदार के माध्यम से स्वामित्व और अपरिहार्य भाटक की वसूली करना:

यदि राज्य सरकार इस प्रकार निर्देश दे, तो पट्टेदार इस उपस्थापन–पत्र द्वारा संरक्षित स्वामित्वों और अपरिहार्य भाटक का भुगतान स्वामित्व की वसूली करने वाले ठेकेदारों को राज्य सरकार द्वारा नियम रीति से ऐसी अवधियों में करेगा, जो विनिर्दिष्ट की जायें।

(5)– नोटिसें:

इस उपस्थापना–पत्र द्वारा पट्टेदार को दिये जाने के लिये अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति, को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिये नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गई हो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे अन्य पते पर भेजी जायेगी, जिसे पट्टेदार समय–समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिये दे

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15/09/17

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और प्रत्येक ऐसी तामील पट्टेदारो पर उचित और वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे चुनौती दी जायेगी।

(6)– स्टाम्प शुल्क:

स्टाम्प शुल्क के प्रयोजन के लिये पट्टान्तरित भूमि से पूर्वानुमानित स्वामित्व प्रति वर्ष देय वार्षिक अपरिहार्य भाटक है।

(7)– निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0 अथवा जिलाधिकारी द्वारा पर्यावरण एवं पारिस्थितिकी सुरक्षा आदि के निर्देश:

पर्यावरण एवं पारिस्थितिकी के दृष्टिकोण से खनन के उपरान्त भूमि के पुनर्स्थापन, मलबे के निस्तारण एवं वृक्षारोपण इत्यादि की कार्यवाही करने के लिये यदि निर्देश दिये जाते है तो पट्टेदार उनका अनुपालन करने के लिये बाध्य एवं उत्तरदायी होगा।

(8)– खनन पट्टे की अवधि समाप्त हो जाने पर पट्टेदार के वे समस्त अधिकार, जो कि पट्टे के आधार पर उत्पन्न होते है, समाप्त हो जायेंगे और वह शान्ति पूर्वक क्षेत्र को शासन को समर्पित कर देगा:

खनन कार्य से किसी वन–सम्पदा की क्षति का उत्तरदायित्व पट्टेदार पर होगा तथा खनन स्थान के समीप यदि वन सम्पदा की क्षति किसी अन्य व्यक्ति/व्यक्तियों द्वारा किया जाता है तो पट्टेदार का यह उत्तरदायित्व होगा कि वह उक्त क्षति की सूचना वन विभाग के स्थानीय अधिकारियों/कर्मचारियों को देगा। पट्टेदार अपने स्वीकृति खनन पट्टा क्षेत्र से उत्पादित उप खनिज के परिवहन हेत वन क्षेत्र में मार्ग का निर्माण वन विभाग के अधिकारियों की पूर्व अनुमति प्राप्त करके ही करेगा। वन मार्ग का उपयोग उप खनिज के परिवहन हेतु पट्टेदार को नहीं दिया जायेगा।

(9)– पट्टेदार अपने स्वीकृत खनन पट्टा क्षेत्र के अन्तर्गत ही नियमानुसार स्वीकृत उप खनिज का खनन करेगा और उसके बाहर के क्षेत्र में कोई खनन कार्य नहीं करेगा। पट्टे पर स्वीकृति क्षेत्र के आस–पास यदि किसी व्यक्ति/व्यक्तियों द्वारा अवैधानिक रूप से खनन किया जाता है तो पट्टेदार इसकी सूचना सम्बन्धित अधिकारियों को देगा।

खान अधिकारी मीरजापुर — खनिज, मीरजापुर

12-8-16

उत्तर प्रदेश UTTAR PRADESH 9. AW 134642

(10)– पट्टेदार द्वारा अपने पक्ष में प्राप्त किये गये समस्त प्रपत्र एम0एम0–11 (खन्ना) का उपयोग केवल अपने खनन पट्टा क्षेत्र से उत्पादित उप खनिज की निकासी हेतु ही किया जायेगा।

(11)– पट्टेदार द्वारा अपने क्षेत्र से उत्पादित उपखनिज की निकासी सूर्योदय के पश्चात और सूर्यास्त के पूर्व तक की अवधि में ही किया जायेगा।

(12)– पट्टेदार माननीय सर्वोच्च न्यायालय के आदेशो के अनुपालन में जब्त किये गये उप खनिजों को क्षति नहीं पहुँचाएगा और उसकी सुरक्षा उसके निस्तारण होने तक प्रत्येक दशा में करेगा।

(13)– किसी भी दशा में स्वीकृत खनन पट्टा क्षेत्र से उत्खनित उप खनिजों का परिवहन, वन भूमि से होकर नहीं किया जायेगा तथा भारतीय वन संरक्षण अधिनियम, 1980 के प्राविधानो, मा0 उच्चतम न्यायालय के आदेश दिनांक 12.12.1996 एवं उ0प्र0 उप खनिज (परिहार) नियनावली, 1963 के सभी नियमों व खनन पट्टो के सम्बन्ध में समय–समय पर निर्गत समस्त शासनादेशो का अनुपालन सुनिश्चित करना आवश्यक होगा।

(14)– स्वीकृत खनन पट्टा स्थल से किसी भी भिन्न स्थल पर उत्पादित उप खनिजों का भण्डारण नियमानुसार अनुज्ञप्ति प्राप्त किये बिना नहीं किया जायेगा।

(15)– खनन पट्टा क्षेत्र हेतु पर्यावरण स्वच्छता प्रमाण पत्र में दी गयी शर्तो का अनुपालन करना अनिवार्य होगा।

(16)– अवैध खनन करने अथवा वन सम्पदा को क्षति पहुँचाने पर खनन पट्टा निरस्त कर दिया जायेगा।

खान अधिकारी
मीरजापुर

सहायक अभियन्ता
खनिज, मीरजापुर

अभिषेक कुमार तिवारी

उत्तर प्रदेश UTTAR PRADESH

Y 579301

(17)— खनन पट्टा स्वीकृत क्षेत्र में विस्फोटक/ब्लास्टिंग का प्रयोग अनुमति प्राप्त कर किया जायेगा।

इसके साक्ष्य के रूप में यह उपस्थापन–पत्र एतद्धीन आयी हुई रीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया।

उत्तर प्रदेश के राज्यपाल के लिये ओर उनकी ओर से:–

1. जे.पी. त्रिवेदी खान अधिकारी, मीरजापुर
2. चन्द्रला शेखर उपाध्याय खनिज लिपिक, मीरजापुर &
3. विक्रम बहादुर खनिज लिपिक, मीरजापुर

खान अधिकारी मीरजापुर

की उपस्थिति में जिलाधिकारी, मीरजापुर द्वारा हस्ताक्षरित।

1. मैसर्स शंकर पाण्डेय S/o श्री कैलाश नाथ पाण्डेय सा० गोडसर पाण्डेय विन्ध्याचल मीरजापुर
2. परशुराम S/o श्री [illegible] S/o. स्वर्गीय [illegible] मीरजापुर

की उपस्थिति मे पटटेदार द्वारा हस्ताक्षरित

खान अधिकारी मीरजापुर | खनिज अधिकारी खनिज, मीरजापुर | जिलाधिकारी मीरजापुर

सीमांकन आख्या

श्री अनिरूद्ध कुमार तिवारी पुत्र श्री विकमादित्य तिवारी नि0 ग्राम चौगुना, संत रविदास नगर, भदोही के पक्ष में जनपद मीरजापुर की तहसील लालगंज स्थित ग्राम भूंसी पथरहा की आराजी सं0 83ख में रकबा 1.01 हे0 (2.50 एकड़) क्षेत्र पर उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/पटिया) का खनन पट्टा दिनांक 26.08.2016 से 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है।

आज दिनांक 21/09/2023 को उक्त खनन पट्टा क्षेत्र में पूर्व में सीमांकित स्थापित पिलर के आधार पर सीमांकन कार्य पट्टाधारक/पट्टाधारक के प्रतिनिधि ..... की उपस्थिति में किया गया। स्वीकृत एवं सीमाबन्धित खनन क्षेत्र को मानचित्र में लाल रंग से रंजित कर दर्शाया गया है। स्वीकृत क्षेत्र के सीमास्तम्भों क्रमशः **A,B,C,D,A** को मौके पर चिन्हित कर पट्टाधारक/पट्टाधारक के प्रतिनिधि को बता दिया गया। सीमांकन कार्य से पट्टाधारक/पट्टाधारक के प्रतिनिधि संतुष्ट एवं सहमत है। मौके पर उपस्थित पट्टेधारक/पट्टेधारक के प्रतिनिधि को चिन्हित सीमास्तम्भों को पक्का स्थायी निर्माण करवाकर फोटो सहित सात दिवस के भीतर कार्यालय में सूचित करने हेतु निर्देशित किया गया। मौके पर सीमांकित सीमास्तम्भों का GPS भू–निर्देशांक लिया गया है जिसका विवरण निम्नवत् है:–

क्र0सं0	सीमा स्तम्भ	अक्षांश	देशान्तर
1	A	24°59'50.46"N	82°29'3.15"E
2	B	24°59'50.17"N	82°29'5.28"E
3	C	24°59'44.76"N	82°29'4.61"E
4	D	24°59'45.05"N	82°29'2.47"E

सीमांकित क्षेत्र का चौहद्दी

उत्तर– आ0सं0 83ख का शेष भाग

दक्षिण– आ0सं0 83ख का शेष भाग

पूरब – आ0सं0 83ख का शेष भाग

पश्चिम– आ0सं0 83ख का शेष भाग

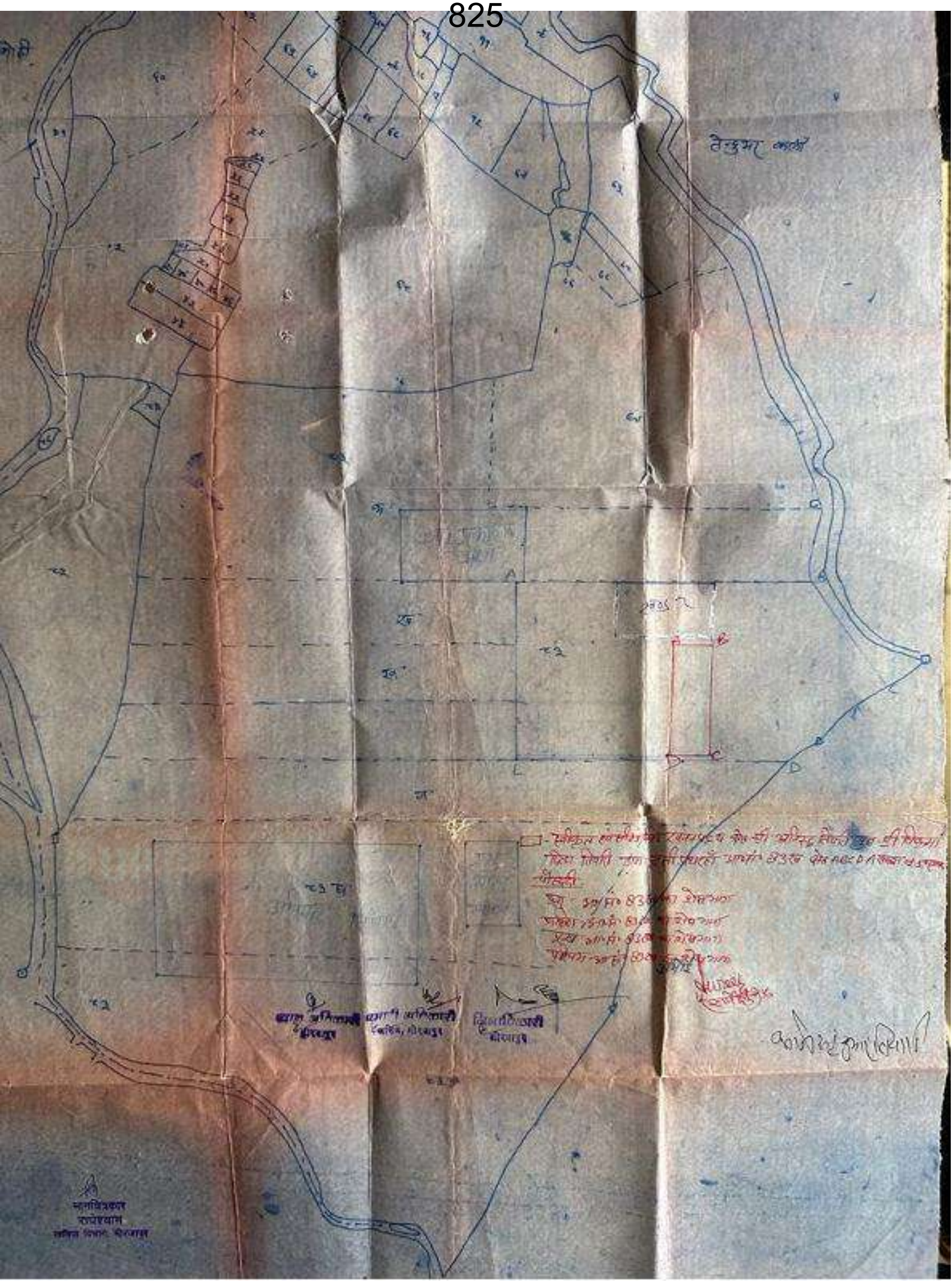
खनन पट्टाधारक/प्रतिनिधि
हस्ताक्षर

मानचित्रकार

लक्ष्मी कान्त यादव
मानचित्रकार
क्षेत्रीय कार्यालय, मीरजापुर

म. I.

(पूनाराम अहाके)
खान निरीक्षक
मीरजापुर



CONSENT LETTER FROM APPLICANT

I, Mukesh Authorized Person of Shri Aniruddha Kumar Tiwari S/o Vikramajeet Tiwari, Add.-Village-Chauguna, Post-Karod, Tehsil-Gyanpur, District-Bhadohi, U.P., hereby authorize Akshita Pandey, Registration No. RQP/UPDGM/No.023/Year 2021, Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur, to prepare the Mining Plan Under Rule of Uttar Pradesh Miner Mineral (Concession) Rules, 2021 in respect of Building Stone (Sandstone) Mine for an area of **1.01 Ha (2.50 Acre) at Gata No.- 83 Kh, Village-Bhunsi Pathraha, Tehsil-Lalganj, District-Mirzapur, State-Uttar Pradesh.**

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address. The mine plan in respect of above area has been prepared Akshita Pandey, I request to make further correspondence regarding the modification if any in mining plan with the said recognized person on his following address:

Prepared By

Akshita Pandey

Registration No. RQP/UPDGM/No.023/Year 2021,

Add.-Main Road, Opp. U.B.I., Shahganj, Jaunpur.

I hereby undertake that all the modifications so made in mine plan by the Recognized Person may be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respect. I have understood the content of this mine plan and agree to implement the same.

Date:30-11-2023

Place: **Mirzapur**

(Mukesh)

Form-B

DIRECTORATE OF GEOLOGY AND MINING, UP

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

AKSHITA PANDEY D/o **SHRI AJAY NARAYAN PANDEY**

R/o- Main Road, Opp. U.B.I. Shahganj, Jaunpur.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by RECOGNISED as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963

1. His registration number is **RQP/UPDGM/No.** 023 /Year 2021
2. This recognition is valid for a period of 05 years from 30-12-2021 to 29-12-2026.
3. His office address is Main Road, Opp. U.B.I. Shahganj, Jaunpur.
4. His mail ID-akshita93@gmail.com
5. Contact No.-9084059228
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.

Specimen Signature of RQP

Place: Lucknow
Date: 30-12-2021

(Dr. Roshan Jacob)
Director

Registered

District Level Environment Impact Assessment Authority, Mirzapur

District Magistrate, Mirzapur
Chairperson of DEIAA
Collectarate, Mirzapur 231001
Phone : 05442 252480, 05442 252340, 05442 257400
Email : mirzapurminsoffice@gmail.com

To,

M/s Jai Hanuman Industries
Prop. Shri Jagadish Tiwari
S/o Shri Santosh Tiwari
R/o Moh.- Rajrishi Nagar, Parmapur,
Tarkapur, Teh.- Sadar,
District- Mirzapur, Uttar Pradesh

Ref. No. 68c /Parya/DEAC/Sandstone/MZP/2018 Date: 21/02/18 ,2018

Sub: **Environmental Clearance for Sand Stone (Building Stone) Mining at Ararjr No. 488/2 & 488/3, Village-Devari Kalan, Tehsil-Madihan, District-Mirzapur. (Lease Area-4.85 Hect. or 12.00Acres)**

Dear Sir,

Please refer to your application letter dated 23/08/2017 addressed to the Member Secretary, DEIAA Committee, District-Mirzapur. The project proponent also submitted the Undertaking project proponent and consultant that the all information/data submitted with regards to application for environmental clearance is correct and true to best of their knowledge.

A presentation was made by the project proponent alongwith their consultant M/s Geo-Environmental Management Services (GEMS). The proponent through the documents submitted and presentation made, informed the committee that:

1. The environmental clearance is sought for Sand Stone (boulder mining) at Bhukhand Aaraji No. 488/2 & 488/3, Village-Devari Kalan, Tehsil-Madihan, District-Mirzapur, U.P. (Leased Area-4.85 Hect. or 12.00 acres).
2. The mining lease was granted date 11.08.2016 for a period of 10 Years which shall be expired date 10.08.2026.
3. The Project proposal falls under category "B-2" of EIA Notification, 2006 (as amended).
4. The mine lease area located between latitude N Pillar (A) 24°56'37.05", (B) 24°56'37.45", (C)24°56'33.03", (D) 24°56'32.70" and Longitude E Pillar (A) 82°40'30.20", (B) 82°40'43.11", (C) 82°40'43.13", (D) 82°40'30.22".
5. Mining will be opencast and Semi-mechanized.
6. The water requirement will be limited to 5.00KLD and shall be transported by tanker from nearby bore holes/dug.
7. Mining is proposed for Building Stone, Sand Stone and Quartizite as applied. The land used for mining area is stony land in nature and lease area is not covered with any vegetation.
8. The ultimate depth of mining will be 36 meter according to approved mining plan.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. The annual production of 3,00,000M^3 /annum Sand Stone is proposed.
11. Devari Kalan and surrounding villages already receiving electric power. All the activities will be carried out day time only; hence there is no power requirement for the project at site. Solar lights will be used for site office only.
12. The mining is proposed as opencast mechanized type. Excavators L&T 130 (0.9M^3) shall be deployed for the excavation & loading of boulders of sandstone as well as for removal of overburden into vehicles..
13. Lessee shall obtained the permission for deployment of Heavy Earth Moving Machinery (HEMM) from the Director, Mines Safety, Varansi Region, Varansi, U.P. under regulation 106(2) of Mines Act 1961.
14. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

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15. Regarding the project no litigation is pending in any court.

Based on the recommendations of the District Level Expert Appraisal Committee (meeting held on 08/12/2017) on the above said project, The District Environment Impact Assessment Authority has decided to grant the Environmental Clearance to the title project for collection of 3,00,000 M^3/ annum Sand Stone from mining lease Area 12.00 acres is valid till lease period alongwith following General and specific Conditions:

A. General Condition;

1. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall required prior environmental clearance as per EIA notification, 2006.
2. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
3. ***It shall be ensured that mining operation will be done as in approved mining plan.***
4. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.
5. Lessee shall obtained the permission for deployment of Heavy Earth Moving Machinery (HEMM) from the Director, Mines Safety, Varansi Region, Varansi, U.P. under regulation 106(2) of Mines Act 1961.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_2 monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RSPM, SPM, SO_2, NO_2) should be regularly submitted to the Regional office. MoEF & CC, Gol., Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF & CC notification noGSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM. etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th May, 1991 and 31st December. 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

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The Project Proponent shall inform to the DEIAA, MoEF & CC, Gol, Lucknow and Regional office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional office, State Pollution Control Board.

19. The Regional Office, MoE.F & CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including Form-1M, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF & CC, Gol, Lucknow and State Pollution Control Board.

20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.

21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.

22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.

23. The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act. 1986.

B. Specific Conditions;

1. The Environmental clearance will be co-terminus with the mining lease period.
2. Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act, 1980 as applicable.
3. Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submittal to the DEIAA Mirzapur.
4. Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.
5. A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised, Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.
6. ***Sand stone lease ultimate depth of mining should be restricted not more than 20meter.***
7. Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.
8. Blast vibration study shall be carried out and report submitted to the UPPCB / DEIAA.
9. Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.
10. Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit hearing orchards, vocational training etc. can form a part of such program. Company shall provide separate budget for community development

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activities and income generating programs. This will be in addition to vocational train
individuals imparted to take up self employment and jobs.

11. Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.
12. Rainwater harvesting shall be undertaken to recharge the groundwater sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.
13. Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps, if generated, against erosion shall be carried out with geo-textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
14. Waste management plan should be in accordance to the approved mining plan. Trenches / garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.
15. Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
16. Groundwater in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
17. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.
18. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc, shall be carried out. The company shall engage a full time qualified doctor who is trained in ocupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including; health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically Review of impact of various health measures undertaken (at interval of five years of less) shall be conducted followed by follow up action wherever required.
19. Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
20. Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to

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prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the. Ministry of Environment & Forests on six monthly basis.

21. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines / other Competent Authority.

22. Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation -with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation program besides tree plantation. The density of the trees should be in accordance to the approved mining plan shall not be less than 2500 plants per ha. The company shall involve local people with the help of self help group for plantation program. Details of year wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.

23. Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MoEF. Central Ground Water Authority and Regional Director, Central Ground Water Board.

24. Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.

25. The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the falling Dam (if any) shall be regularly monitored and report submitted to the RO. Ministry of Environment & Forests and the State Pollution Control Board.

26. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments.. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.

27. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.

28. Action plan for implementation with respect to suggestions / improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)

29. A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.

30. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.

31. Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category)

32. Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.

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33. In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.

34. Project does not fall under any buffer zone of no-development as declared/identified under any law.

35. 33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of aforestation program besides tree plantation. The company shall involve local people for plantation program. Details of year wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, GoI, DEIAA Mirzapur every year.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Air (Prevention & Control of Pollution) Act. 1981; the Environment (Protection) Act, 1986 and the Public liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Honble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The DEIAA/SEIAA/MoEF reserves the right to revoke the environmental clearance, it conditions stipulated are not implemented to the satisfaction of DEIAA/ SEIAA/ MoEF may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

21/02/18

(Arvind Chauhan)
Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur

No..690...../Parya/DEAC/ Sandstone/MZP/2018 Dated: As Above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. The Chairman SEIAA Dr. Bheem Rao Ambedker Paryavaran Parisar, Directorate of Environment Uttar Pradesh.
3. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
4. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-A, Aliganj, Lucknow.
5. Director, Department of Geology & Mining, U.P. Lucknow.
6. District Magistrate, Mirzapur, U.P.
7. The Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.
8. Copy for Web Master/Guard file.

21/02/18

Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur

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SCHEME OF MINING
WITH
PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Rule(s) 35 (4) of U.P. Minor Mineral Concession Rule 2021)
OF

BUILDING STONE (SAND STONE) MINE (GATA NO.-488/2 & 488/3)

VILLAGE- DEVARIKALAN, TEHSIL-MADIHAN,

DISTRICT-MIRZAPUR, STATE-UTTAR PRADESH

LEASE AREA- 4.85Hact (12.00Acre) (FOREST –NIL, NON-FOREST 4.85Hact (12.00Acre)LEASE PERIOD-11.08.2016 To 10.08.2026, PLAN PERIOD UP TO 10.08.2026 (FOR 36 MONTHS)

LESSEE

M/S JAI HANUMAN INDUSTRIES

PROP.- SH. JAGADISH TIWARI S/O SH. SANTOSH TIWARI

R/o- Mohalla- Rajarshi Colony, Parmapur, Tarkapur, Sadar, Distt.-Mirzapur, U.P.

Digitally signed by Kamlesh Kumar Roy
Date: 2023.08.23 12:04:17

PREPARED BY
Indra Singh
RQP/UPDGM/011/2019
Mobile No. 91-9415022193

INDRA SINGH
RQP/UPDGM/011

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INTRODUCTION

The lease area of 4.85Hact (12.00Acre) is granted to and the lease **M/S JAI HANUMAN INDUSTRIES, PROP. SH. JAGADISH TIWARI S/O SH. SANTOSH TIWARI, R/o Mohalla.-Rajarshi Colony, Parmapur, Tarkapur, Sadar, Distt.-Mirzapur, U.P.** deed executed on 11.08.2016 for a period of ten years from 11.08.2016 to 10.08.2026 under U.P. Minor Mineral (Concession) Rule 1963. (**Annex.1**) for the extraction of Building Stone Sand Stone in **Village- Devarikalan, Gata No.-488/2 & 488/3, Tehsil-Madihan, District-Mirzapur, U.P.**

Before execution of lease deed Mining Plan for the quantity of 1,50,000 m^3 /year was approved vide letter no. 2241 /M.P/15 , dated 17.03.2016 & Environmental Clearance for the quantity of 1,50,000m^3/ Annum is granted from the office of DEIAA, Mirzapur vide letter No.14/ Parya (DEAC)/ Sandstone/MZP /2016 dated 19.07.2016**.**

Lessee, again revised the Mining Plan for the quantity of 3,00,000 m^3 /year was approved vide letter no. 579/M.P/15, dated 12.07.2017 (Annex.2) & Environmental Clearance for the quantity of 3,00,000m^3/ Annum is granted from the office of DEIAA, Mirzapur vide letter No.680/ Parya/DEAC/ Sandstone/MZP /2018 dated 21.02.2018 (Annex. 3)

Now this **Scheme of mining with Progressive Mine Closure Plan** is now being submitted under Rule (s) 35 (6) &(7) of U.P. minor mineral (concession) Rules 2021 for the remaining **lease period of THREE years** period (**36 Months**) for the same quantity of **3,00,000 m^3**. Sand stone, as approved in previous Mining Plan, The history of lease area grant, ownership etc. is as below:

S. No.	Particular	Details
1.	Letter no/date of lease execution & lease period	Lease deed is executed on **11.08.2016 for a period of ten years from 11.08.2016 to 10.08.2026 (Annex.1)**
2.	Date of first opening	**11.08.2016**
3.	Letter no/date of first mining proposal & lapse period	Mining Plan with Progressive Mining Plan for the quantity **of 3,00,000m^3 was approved vide letter no. 579/M.Plan/2015, dated 12.07.2017 (Annex.2)** Now this Scheme of Mining with Progressive Mine Closure Plan is being submitted for the same quantity **3,00,000 m^3/ Annum** for the remaining period under Rule (s) 35 (6) &(7) of U.P. minor mineral (concession) Rules 2021
4.	Status of Environmental clearance	As per Notification dated 14.09.2006 & 15.01.2016 of MoEF **Environmental Clearance for the quantity of 3,00,000 m^3/ Annum is granted from the office of DEIAA, Mirzapur vide letter No. 680/ Parya /DEAC)/ Sandstone/MZP /2018 dated 21.02.2018 (Annex. 3)** **BUT, as per MoEF, OM dated 28th April 2023 " All valid ECs issued by DEIAA shall be reappraised through SEAC/ SEIAA in compliance to the order of the Hon'ble NGT in O.A.142 of 2022"** **NOW, The lessee shall apply to SEIAA UP for the Environmental Clearance for the quantity of 3,00,000 m^3/ Year**

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1.0 GENERAL:

A) NAME OF THE LESSEE WITH COMPLETE ADDRESS:

M/S JAI HANUMAN INDUSTRIES
PROP.- SH. JAGADISH TIWARI S/O SH. SANTOSH TIWARI,
R/o Mohalla.-Rajarshi colony,
Parmapur, Tarkapur, Sadar, Distt.-Mirzapur, U.P

Mine Owner
M/S JAI HANUMAN INDUSTRIES
PRO.P- SH. JAGADISH TIWARI
S/O SH. SANTOSH TIWARI , R/o Mohalla.-Rajarshi colony,
Parmapur, Tarkapur, Sadar, Distt.-Mirzapur, U.P

B) STATUS OF LESSEE: Private Individual.

C) MINERAL WHICH ARE OCCURRING IN THE AREA & WHICH LESSEE INTENDS TO MINE: Building stone (Sand stone)

D) Period for which the mining lease is granted: The mining lease deed is executed on **11.08.2026 for a period of ten years from 11.08.2016 to 10.08.2026 (Annex.1&2)**

E) Name of R.Q.P. preparing the Mining Plan:

Mr. Indra Singh
9-B/205 Vrindavan Yojana,
Rai Barely Road Lucknow- 226025
Mobile No. 9415022193
Email: singhindra66@gmail.com
RQP/UPDGM/011/2019 (Annexure No. 5).

F) Name of prospecting agency:

Directorate of Mines & Geology has given the consent for extraction of mineral.

G) Reference no & date of grant/communication received from the State Govt.

- ✓ Lease deed is executed on 11.08.2026 for a period of ten years from **11.08.2016 to 10.08.2026 (Annexure No. 1)**
- ✓ Mining Plan with Progressive Mining Plan for the quantity **of 3,00,000m^3/** Annum **was approved vide letter no. 579 /M.P/15 , dated 12.07.2017 (Annex.2)**
- ✓ Environmental Clearance for the quantity of is **3,00,000 m^3/** Annum granted from the office of DEIAA, Mirzapur vide letter No.**680/ Parya (DEAC)/ Sandstone/MZP /2018 dated 21.02.2018**.(**Annex.3)**
- ✓ Demarcation report & verified map (**Annexure -4)** by Mining Officer of all corner pillars.

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RQP/UPDGM/011

2.0 LOCATION AND ACCESSIBILITY:

(a)	**Details of area (with location map):**	Lease area is connected by Mirzapur – Robertsganj State Highway SH 5 via Madihan . It is about 18Km from Mirzapur and 2km before reaching Madihan further NE turn about 800m kachha road leads to the lease area. **(Plate No.1 &2).**
	District and State: **Village:** **Khasra No.**	**Mirzapur, Uttar Pradesh** **Devarikalan** **488/2 & 488/3**
	Lease Area (Hact.):	**4.85 Hact (12.00Acre)**
	Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) **Ownership/Occupancy:**	The land is owned by State Govt. & State Govt. has given their consent for the exploitation of Sand stone. The lease area is free from forest land.
	Existence of public road / railway line, if any nearby and approximate distance:	Lease area is connected by Mirzapur – Robertsganj State Highway SH 5 via Madihan . It is about 18Km from Mirzapur and 2km before reaching Madihan further NE turn about 800m kachha road leads to the lease area. **(Plate No.1 &2).** Nearest railway station Saktesh Garh in NE is about 15 km
	Toposheet No. with latitude and longitude:	Topo Sheet No. is 63L/09. **(Plate No . 2)** The boundary pillars have been given at the corners of lease area. The GPS reading given in Demarcation report & verified map (**Annexure -4)** by Mining Officer of all corner pillars is given below:

Table No.1

Pillar No	N	E
A	24° 56' 46.2"N	82° 40' 28.2"E
B	24° 56' 50.2"N	82° 40' 25.8"E
C	24° 56' 52.5"N	82° 40' 38.5"E
D	24° 56' 48.2"N	82° 40' 39.6"E

GPS reading of all corners pillars is shown in **Plate No. 3.**

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Land use Pattern (Forest agricultural, Barren,

The area exhibits stony, isolated hillock topography. It falls under barren land. The existing land use pattern is tabulated as below

Table No.2

Sr. No.	**Land use**	**Agriculture land (Hact.)**	**Forest Land** (Hact.)	**Barren land** (Hact.)	**Grazing Land** (Hact.)
1	Mining pits Quarry	-	-	4.68	-
2	Approach Road	-	-	0.144	-
3	Dumps	-	-	Nil	-
4	Office, Rest Shelter etc.	-	-	Nil	-
5	Balance undisturbed land	-	-	0.026	-
	Total	**-**	**-**	**4.85**	-

b) Attach a general location map and vicinity map showing area boundaries and existing proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available the area should shown on an accurate sketch map on a scale of 1:50000: Location map attached showing lease (**Plate No. 1**)

.

INFRASTRUCTURAL – FACILITIES:

i) Roads:

Lease area is connected by Mirzapur – Robertsganj State Highway SH 5 via Madihan . It is about 18Km from Mirzapur and 2km before reaching Madihan further NE turn about 800m kachha road leads to the lease area. (**Plate No.1 &2). (Plate No.1**)

ii) Power:

Devarikalan and surrounding villages already receiving electric power. About 90% villages in 5 Km. buffer zone are electrified.

iii) Water:

Surrounding villages have numbers of wells & bores and Ghaghara canal near Madihan which provide drinking & agricultural water to villagers

iv) Transport:

Regular bus services & local jeeps are available from Mirzapur to Madihan. Lease area is connected by Mirzapur – Robertsganj State Highway SH 5 via Madihan . It is about 18Km from Mirzapur and 2km before reaching Madihan further NE turn about 800m kachha road leads to the lease area. (**Plate No.1 &2**

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Vi) Land Use:

The lease area forms moderate slopes stony topography which is waste land. However, on plain land cultivation is practiced. This cultivation is rain fed and other source of irrigation is tube wells & canals available in the area.

vi) Places of Tourist Interest: Chunar fort is about 22 km**.**

vii) Health Facilities:

Primary health centre (PHC), Govt. Hospital, Medical shops and private clinics are in Madihan which is about 2.0 km from the area.

viii) Education facilities:

Education facilities up to high school, intermediate & Degree college are in Madihan For higher education students go to Varanasi & Mirzapur **.**

ix) Dak Bunglow:

The nearest PWD Dak Bunglow is situated in Mirzapur**.**

x) Rail head:

Nearest railway station Saktesh Garh in NE is about 15 km

रत्नगर्भा वसुन्धरा
UP MINE MITRA
INDRA SINGH

3.0 GEOLOGY AND EXPLORATION:

a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

3.1 PHYSIOGRAPHY:

The 5.0 Km. buffer zone of the area lies in Survey of India's Topo sheet No. 63L/09 The conspicuous feature of topography of the area is elliptically isolated hills with gentler slope. The area is dominated by boulders and in situ outcrops of Lower Kaimur Sand stone. The general slope of lease area is from south-east to north-west directions. No seasonal perennial drainage exists within the lease area. However, Devari Jheel lies in west of the area within the 10Km periphery which is a large stagnant water body in the area from where several canals have been drown to irrigate the agriculture land. The physiography of lease area is shown in key Plan (**Plate No. 2).**

Due to old mining , the entire area is excavated and a single pit is developed having the dimensions of 360m x 130 m, & depth varier from 12-28 m deep & lowest point is 222 mRl in the center of the pit. The highest points in the leasehold is 260 mRL in west along pillar "A&B" while, lowest 242 mRL at north- east near "C" pillar of the area . The general slope of lease area is from West to East directions. The topography of lease area is shown in **Plate No. 3.**

3.2 REGIONAL GEOLOGY:

The general succession of the area is as follows:

Kaimur Group	Upper Kaimur	Dhandrol Quartzite	920m
		Scarp sand stone & conglomerates	180m
	Lower Kaimur	Vijaygarh shale	50m
		Upper Quartzite	45m
		Susnai conglomeratic Braccia	
		Silicified shale	30m
		Lower Quartzite	30m
---------- Unconformity ----------			
		Rohats limestone	170- 180m
	Kheinjua sub group	Glucomitic sand stone	100m
Semari Group		Fawn dolomitic lime stone	150m
		Olive shale	30m
		Porcellinite	100m
		Kajrahat Limestone	630m
		Pathrawa Sandstone &Angari Shale	
		Basal Conglomerates	180m
---------- Unconformity ----------			
Bijawar Group	Phyllite & Quartzite with Lenticular Cabonates		

b) GEOLOGY OF THE AREA:

In geological sequence the sand stone of village Devarikalan is a part of Kaimur Group of sub group Upper Kaimur characterized by red to brown in colour, covered with 0.5- 1.0m soil/ semi-weathered sand stone , often showing current bedding and load cast structures indicating dry and eolin environment of deposition. Bijagarh shale having a thickness of 0.5 – 1.0m has been observed in intercalation with sand stone. The following join sets have been measure in sand stone.

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Joints	Direction	Degree
J1	120 N	15(bedding plane)
J2	160 N	85
J3	150 N	65

c) DETAILS OF EXPLORATION:

a) Already carried out in the area:

Due to old mining , the entire area is excavated and a single pit is developed having the dimensions of 360m x 130 m, & depth varier from 12-28 m deep. The location is shown in **Plate No. 3.**

b) Proposed to be carried out:

In future the area shall be explored with two bore holes to ascertain the grade & depth persistency of sand stone. The year wise future exploration programmed is as below in table -3

TABLE NO.3

Year	Bore hole	Angle & Depth	Location
I	B-1	Vertical 25m	At the intersection of local coordinates N 108 & E 35
II	B-2	Vertical 20m	At the intersection of local coordinates N 72 & E 240

The position of proposed bore hole is shown in **Plate No. 3.**

RESERVE ESTIMATION

Basis of estimation of reserves:

i. The bulk density of sand stone has been taken 2.5 in view of the past mining experience.

ii. The geological reserves have been computed through cross sectional area method.

iii. The area of each section is multiplied by the strike influence to get the volume. The strike influence of the sections are 66m.

iv. Due to past mining, the area is opened at various places along the slope & depth of pits various 2m to 6m from surface & maximum depth of quarry has reached up to 222 mRL.

v. On the basis of the depth of adjoining area pits, all the quantities of sand stone up to depth of 195 mRL from surface has been considered under proved category. Further 5m depth below proved layer has been considered as probable.

vi. Surface plan **&** Geological Plan of the area is shown in **Plate No. 3.** and Geological sections are depicted in **Plate No. 4.** The category-wise reserves are given in **Table No. 4.**

Economic axis: Due to past mining the mineral produce is patiya, boulder & gitti grade having no problem selling in the market. The road is near the mine site & mineral shall be loaded manually into trucks & transport to demand site. State Govt. has given their consent for the

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exploitation of mineral. On the basis of feasibility study, economic viability of lease area has been established & mineral is economic viable, therefore economic axis has been considered as E1.

Feasibility Status: Feasibility study has been carried out & is considered to be feasibility status. A feasibility study provides a preliminary assessment with a level of confidence as compared to that of feasibility study. Hence feasibility axis under UNFC code has been considered as F1. No Geophysical studies have been carried out, therefore feasibility axis has been considered as F1.

Geological axis: General exploration was carried out by mining pits sand stone was encountered in excavated pit within lease area. The maximum depth of pit has reach up to 23 m. Therefore geological axis has been taken as G1 category. On the basis of above assumptions' following UNFC classification for each category of mineral reserve is as below:

Table No. 04.

ULTIMATE PIT DEPTH OF RESERVE CALCULATION

CATEGORISATION OF GEOLOGICAL RESERVE Measured Mineral Resources (331)							
Section Line	**Area m2 (111)**	**Area m2 (211)**	**Strike Influence (m)**	**Volume (m3)**		**Total Quantity (m3) (1.5 Swell factor)**	
				111	**211**	**111**	**211**
1-1'	10694	2065	66	705804	136290	1058706	204435
2-2'	9940	1653	66	656040	109098	984060	163647
Total				1361844	245388	**2042766**	**368082**

INDICATED MINERALRESOURCE(332)							
Section Line	**Area m2 (122)**	**Area m2 (222)**	**Strike Influence (m)**	**Volume (m3)**		**Total Quantity (m3) (1.5 Swell factor)**	
				122	**222**	**122**	**222**
1-1'	1351	482	66	89166	31812	133749	47718
2-2'	1438	422	66	94908	27852	142362	41778
Total				184074	59664	**276111**	**89496**

CATEGORY	MINERAL RESERVE (m3)
111	2042766
122	276111
Total	**2318877**

Categorization of Reserves:

Proved Reserves: (111)

The bottom of quarry is 222 mRL & Sand stone is exposed & persists in depth.

Out crops of Sand stone exists from top to bottom, On the basis of the depth of adjoining area pits, all the quantities of Sand stone up to depth of 195mRL from surface has been considered under proved category.

Probable Reserves: (122)

All the quantities of Sand stone occurring up to 5m below the proved layer has been considered as probable reserves.

Feasibility Mineral Resources (211): Reserved blocked in barrier ultimate pit limit under proved reserves has been considered as 211.

The demonstrated reserves of proved of categories were estimated through benches drawn on the geological sections. The benches were drawn from the ultimate pit limit. The area of each bench level drawn in each section line has been calculated and this area is multiplied by the strike influence to get the volume. The volume is multiplied by the bulk density to get the tonnage.

Summary of Reserves:

Classification	Code	Quantity (cum) Recoverable	Grade
A) Mineral Reserves			
1) Proved Mineral Reserves	111	**2042766**	Sand stone Gitti, Boulder
2) Probable Mineral Reserves	122	**276111**	Sand stone Gitti, Boulder
B) Remaining Resources			
1) Feasibility Mineral Resources	211	**368082**	Sand stone Gitti, Boulder
2)Pre- Feasibility Mineral Resources	222	**89496**	Sand stone Gitti, Boulder
Total		**2776455**	Sand stone Gitti, Boulder

D) MINEABLE RESERVE:

(i) MINEABLE RESERVE DEPLETED SO FAR-(YEAR WISE)

S.NO.	YEAR	TOTAL QUANTITY MINE OUT (m3)
1	11.08.2016 TO 10.08.2017	1,50,000
2	11.08.2017-TO 10.08.2018	1,50,000
3	13.07.2018 TO 19.12.2019	3,00,000
4	11.08.2019 TO 10.08.2020	3,00,000
5	11.08.2020 TO 10.08.2021	3,00,000
6	11.08.2021 TO 10.08.2022	3,00,000
7	11.08.2022 TO 12.08.2023	3,00,000
	TOTAL	18,00,000

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(ii) **MINEABLE RESERVE RE-CALCULATED AS ON DATE –12.08.2023**

Bench height and width 6m has been drawn in geological sections to calculate the mineable reserves of Sand stone(, Gitti Pathar/ Boulders). The area of each bench level has been calculated & multiplied by its bench height to get the volume. The mineable reserve is given in Table No. 5

Table No.5

Bench	Volume(M^3)
Road cutting from 250-228	2772
228	25578
Road cutting from 228-222	2592
222	238716
Road cutting from 222-216	2592
216	309366
Road cutting from 216-210	2592
210	266175
Road cutting from 210-204	2592
204	222543
Road cutting from 204-198	2592
198	181503
Total	**1259613**

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4.0 MINING:

4.1) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

a) Existing Method of mining:

Due to old mining , the entire area is excavated and a single pit is developed having the dimensions of 360m x 130 m, & depth varier from 13-28 m deep. The dimensions of pit is as under-

Pit No	Pit dimension (average in m.)	Shape	Area Broken in Hact.
Pit 1	360m x 130 m x25 m	Irregular	4.68

Sand stone mining is being carried out open cast manually with conventional hand tools with drilling and blasting. Except dressing, sorting and sizing, no other means of beneficiation carried out at mine. The broken Sand stone is being loaded manually in to trucks & tractors & transported to nearby crushing unit where gitti of different sizes are made as per demand.

b) Proposed method of mining:

- It shall be semi- mechanized opencast mine. Lessee shall obtained the permission for deployment of Machinery form The Director General of Mines Safety (DGMS),Varanasi Region, Varanasi, U.P under regulation 106(2) (b) of Mines Act 1961.
- Excavator / L & T Kamastu 200 OR Hundai-210 (1.2M³) with detachable hammer device shall be deployed for excavation, breaking & loading of material into Tata tippers.
- Deep hole Drilling shall be carried out with 110mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.
- The height of running bench shall not be >1.5 m whereas width of the bench shall be >10m
- The bench height & width for closing benches shall be kept 3m with face slopes 60°, maintaining overall slope of 45°.
- The proposed targeted production for third years has been **3,00,000 M³./**annum which shall be supplied to the crusher plant as per the market demand. Hence it is expected that about **9,00,000 M³** of production shall be achieved in next third years
- . Indicated quantum of development & tonnage & grade of production for ensuing third years plan period is expected as in table no.6 **(Plate No. 5-9)**

Table No.-6

Year	Overburden (M³)	ROM Sand stone (M³)	Sub grade mineral	Mineral reject	Ore to overburden ratio
I	Nil	3,00,000	Nil	Nil	Nil
II	Nil	3,00,000	Nil	Nil	Nil
III	Nil	3,00,000	Nil	Nil	Nil
Total	Nil	**9,00,000**	Nil	Nil	Nil

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- During the course of mining, bench height of running face will be kept 3.0m width of benches shall be kept > 10m with face slope 60^0. 41180m^2 area shall be covered. Haul road having width 6m & gradient 1:16 shall be re –oriented& made to open the working pits.
- The entire leasehold consisting sand stone having no soil cover except, thin cover of red morrum/ soil. All the ROM extracted shall be used in making aggregate. Therefore, generation of soil and waste material will be nil & no provision has been given for separate stacking of top soil & waste material. 5% provision of total excavation of sand stone has been considered as mining loses & various & other geological factors on the basis of past mining experience.
- During next third years benches from 228, 222, 216 & 210 mRl bench will be mine out completely as well as part of 204 mRL bench shall be mine out & about 4.11 Hact.s of area will be cover.
- No mining & allied activities shall be carried out with in 7.5m barrier zone
- Apart from the dumps, top soil stack, sub grade stacks etc. shall not be stacked with in 7.5m strip. Only plantation of local species shall be done to develop green belt all along.

C) Year wise Development and Production

i) Development and Production in Ist Year

- The production target for the year has been kept **3,00,000M^3/ annum .**
- To achieve the production, the mining faces will open from top to downward. As it is evident that this is a running mine & plenty of minerals had been excavated so far. The year wise details have been given in Chapter 3.0 Table in column D.
- Before start mining , the lease boundary will be totally fenced out all around to avoid inadvertent entry for safety purpose.
- An existing haul road will be re-oriented & widen up for 6m at 1:14 gradient shall be made from 250-228 mRl . ROM produced during road cutting is included in total production.
- Now , Mining will be started from 228mRl to downward & 228mRl bench will be mine out completely.
- Again haul road will be made widen up for 6m at 1:16 gradient shall be made from 228-222 mRl . ROM produced during road cutting is included in total production.
- Further, 222mRl bench will also be mine out completely.
- Again, an haul road of 6m wide will be made from 222-216 mRl at 1:16 gradient shall be made as well as 216 mRl bench will be mine out partially to achieve the production of sand stone **3,00,000M^3/ annum**
- The maximum advancement of benches shall be from west to east directions & orientation of benches shall also be in same direction.
- The working face length will be kept 20-30m in staggered manner. The width of closing benches shall be kept 6m, height of benches shall be 6.0m with face slope 60^o.
- The pit position & section showing advancement of benches is shown in **Plate no. 5** .
- The table given below show the face length, face advancement, width, height, volume, & total ROM at each bench level:

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- The opening recoverable reserves, ROM of Sand stone, saleable quantities of sand stone & balance recoverable reserves is as below:

TABLE NO.7

Bench/ Road level (mRl	Opening recoverable reserves (M^3)	Length (m)	Width (m)	Height (m)	Swell factor	Extracted ROM (M^3)	Balance recoverable reserve (M^3)
Road cutting 250-228	2772	96	6.0	1.0	1.5	2592	-
228	25578	74	77	3.0	1.5	25641	-
Road cutting 228-222	2592	96	6.0	1.0	1.5	2592	-
222	238716	137	75	4.0	1.5	91767	-
Road cutting 222-216	2592	96	6.0	3.0	1.5	2592	
216	309366	30	103	6.0	1.5	27750	281616
Total	**579024**					**3,00,000**	**281616**

ii) Development and Production in IInd Year:

- The production target for the year is **3,00,000M^3/ annum .** In this year mining will be continue on 216 mRl bench & shall be mined out completely
- An haul road of 6m.wide at 1:16 gradient shall be made from 216-210 mRl . ROM produced during road cutting is included in total production.
- Again part of 210mRl bench will be mine out to achieve the production of sand stone **3,00,000M^3/ annum**
- The maximum advancement of benches shall be from west to east directions & orientation of benches shall also be in same direction.
- The working face length will be kept 20-30m in staggered manner. The width of closing benches shall be kept 6m, height of benches shall be 6.0m with face slope 60^o.
- The pit position & section showing advancement of benches is shown in **Plate no. 5** .
- The table given below show the face length, face advancement, width, height, volume, & total ROM at each bench level:
- The opening recoverable reserves, ROM of Sand stone, saleable quantities of sand stone & balance recoverable reserves is as below:

TABLE NO.8

Bench/ Road level (mRl	Opening recoverable reserves (M^3)	Length (m)	Width (m)	Height (m)	Swell factor	Extracted ROM (M^3)	Balance recoverable reserve (M^3)
216	281616	307	102	6.0	1.5	281616	-
Road cutting 216-210	2592	96	6.0	1.0	1.5	2592	-
210	266175	19	93	6.0	1.5	15792	250387
Total	**550383**					**3,00,000**	**250387**

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Pit position & pit section showing advancement of benches during the year is shown in **Plate No. 6.**

iii) Development and Production in IIIrd Year:

- The production target for the year has also been kept **3,00,000M³/ annum .** To achieve the production, the mining will be resume at 210mRl bench & shall be mined out completely
- An haul road of 6m.wide at 1:16 gradient shall be made from 210-204 mRl . ROM produced during road cutting is included in total production.
- Again part of 204mRl bench will be mine out to achieve the production of sand stone **3,00,000M³/ annum**
- The maximum advancement of bench es shall be from west to east directions & orientation of benches shall also be in same direction..
- The working face length will be kept 20-30m in staggered manner. The width of closing benches shall be kept 6m, height of benches shall be 6.0m with face slope 60°.
- The table given below show the face length, face advancement, width, height, volume, & total ROM at each bench level:
- The opening recoverable reserves, ROM of Sand stone, saleable quantities of sand stone & balance recoverable reserves is as below:

TABLE NO.9

Bench/ Road level (mRl	Opening recoverable reserves (M³)	Length (m)	Width (m)	Height (m)	Swell factor	Extracted ROM (M³)	Balance recoverable reserve (M³)
210	250387	306	91	6.0	1.5	250387	-
Road cutting 210-204	2592	96	6.0	1.0	1.5	2592	-
204	222543	73	72	6.0	1.5	47025	175518
Total	**475518**					**3,00,000**	**175518**

The pit position & pit section showing advancement of benches during the year is shown in **Plate No. 7.**

d) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The composite plan & section showing layout of benches are shown in **Plate No. 8.** The entire lease hold having sand stone out crop with no soil cover. The waste to be generated in pockets along the joint plain shall be excavated and shall be use in making aggregates. The soil shall be used for the purpose of plantation while some waste shall be spread over the approach roads for the maintenance during next third years. All quantities of khanda ,gitti, boulders to be exploited shall be used for making aggregates &shall be supplied directly to the demand site.

e) Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.

It is an existing mine & mine shall be fully developed systematically by the end of IInd year . The total mineable reserves are **1259613M³** with proposed rate of production **3,00,000M³/ annum .** of sand

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stone per annum .The expected life of mine with above proposed target comes out approximately **04 years.**.

f) **Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.**

4.2 CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

Exploration as on date: Almost entire area has been exposed due to past mining Due to past mining the lease is degraded in to a single pit measuring 360m x 130 m,& the depth of pit it is about 13-28 m deep. The dimensions of pit is as under-

Pit No	Pit dimension (average in m.)	Shape	Area Broken in Hact..
Pit 1	360m x 130 m x25 m	Irregular	4.68

Exploration during plan period: Proposed to be carried out:

In future the area shall be explored with two bore holes to ascertain the grade & depth persistency of sand stone. The year wise future exploration programmed is as below in table -10

TABLE NO.12

Year	Bore hole	Angle & Depth	Location
Ist	B-1	Vertical 25m	At the intersection of local coordinates N 108 & E 35
IInd	B-2	Vertical 20m	At the intersection of local coordinates N 72 & E 240

The position of proposed bore hole is shown in **Plate No. 3.**

c) Ultimate shape & size of pit:

The ultimate shape of pit by the end of plan period shall be same as the shape of area except 7.5m barrier. Size by the end of plan period shall be 4.11Hact. having length 355 m & width of 116m & average depth 23m below ground level..

d) Conceptual Development:

Mining will be by opencast semi-mechanized means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Size by the end of conceptual period shall be as same to plan period 4.11Hact. having length 355 m & width of 116 m &except depth i.e. 24mbgl.Details of the area are as follows:

Total, 9,00,000M³. Quantities of sand stone shall be exploited by the end of third years at the rate of **3,00,000M³/ annum .** & mining pit shall reach up to a depth of 204 mRl in third years whereas, in the conceptual period further up to a depth of 198 mRl . Therefore, third years development composite plan and &conceptual plan have been prepared separately. The geometry of pit as on date & at the end of plan period & at the end of conceptual period is given below in table no.13

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TABLE NO.13

Period	Pit No	Pit dimension (average in m.)	Shape	Area Broken in Hact..
As on date	Pit 1	360mX 130m x25m	Rectangular	4.68
At the end of plan period		355m x 116m x 24mbgl	Rectangular	4.11
At the end of conceptual Period		355m x 116m x 30mbgl	Rectangular	4.11

e) **Plan period/ & Conceptual plan: : -** Whole of the lease area within 7.5m barrier zone shall be developed in one pit by bench formation during plan periods & dimension of pit will be 355m x 116m & 24mbgl deep in plan period & 30m bgl in conceptual period. The depth of the pit will be confined to 204mRL in plan period & 198 mRl in conceptual period. The height & width of benches shall be kept 6.0 m. slope of faces shall be kept 60 deg. **9,00,000M³.** sand stone shall be generated during plan period at the rate of **3,00,000M³/ annum.** The minor mineral exists within the entire lease area shall be used in making aggregate therefore, generation of waste shall be nil. Worked out area will matured for rehabilitation & plantation shall be done simultaneously. Composite & conceptual plan have been prepared as **Plate No.9&10**

4.3 Anticipated life of mine

Total mineable reserves as on date are of the tune of **1259613M³,** with proposed rate of production of **3,00,000M³ ./Year** of sand stone per annum .The expected life of mine with above proposed target comes out more than **04 years**

4.5 Reclamation/Rehabilitation:

The mined out area & reclamation /rehabilitation as on date, at the end of plan period & at the end of conceptual period is given below in table no.14

TABLE NO.14

	Area broken (Hact.)	Area for rehabilitation of benches (Hact.)	Quantities of soil to be spread over the benches for rehabilitation (M³)
As on date	4.68	Nil	Nil
End of plan period	4.11	Nil	Nil
End of conceptual period	4.11	Nil	Nil

Benches from 228- 204 mRl shall be mine out by the end of third year & during conceptual period 198mRl. , Whereas 198 mRl bottom bench shall be left open to percolate water to recharge local water table.

4.6 Post Mining Land use:

I - Land use -The land use at present, at the end of plan period and at the end of conceptual period is given below in table no.15

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TABLE NO.15

Sl. No	Head	At present (Hact.)	At the end of plan period (Hact.)	At the end of conceptual period of mine (Hact.)
a)	Total area excavated (broken)	4.68	4.11	4.11
b)	Area fully mined out	Nil	4.11	4.11
c)	Area fully rehabilitated by afforestation	Nil	5.00(Along 7.5m strip & out side the lease area)	5.00(Along 7.5m strip & out side the lease area)

Mining will be done up to 198 mRL up to conceptual period. Outer periphery of mining pit shall be fenced to avoid any danger . The original land use is waste land which can be restored by plantation of local species over the benches which will serve the community for food, fodder and fuel to meet their daily demand as well as the greenery of the area will surely enhance the aesthetic beauty of the area. Hence it will be a boon to the people for the region .Ultimately a clean and healthy atmosphere will be developed after scientific and systematic safe extraction of mineral.

II- Dump area: As stated earlier that entire lease area consists of sand stone & further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

Hence there is no provision of dumping at the end of plan period / at the end of conceptual period as given below in table no.16

TABLE NO. 16

Sl. No	Head	At present (Hact.)	At the end of Plan period (Hact.)	At the end of conceptual period of mine (Hact..)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

Benches from 228- 204 mRl shall be mine out by the end of third year & during conceptual period up to 198 mRl , Whereas 198 mRl bottom bench shall be left open to percolate water to recharge local water table. Afforestation of local species shall be undertaken over rehabilitated benches in 3m x 3m grid pattern.

III- Others: The table given below reflects the overall picture of the conceptual plan-

TABLE NO. 17

Sl. No	Head	At present (Hact.)	At the end of Plan period (Hact.)	At the end of conceptual period of mine (Hact.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under road	0.144	0.23	0.23
c)	Area under green belt (ie. plantation on area	Nil	5.00(Along 7.5m strip & out side the lease area)	5.00(Along 7.5m strip & out side the lease area)

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(g) Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):

It will be an opencast semi-mechanized mine. The loading & excavation of mineral shall be carried out by means of an excavator. Mining shall be carried out from top to downwards throughout the formation of benches. The height & width of benches shall be kept 6m with face slope 60°. Approach road having width 6m & gradient 1:16 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to downward. It will be advance from east to west directions & orientation benches shall be in same direction. Approach road shall be produced to each mining faces for transportation of mineral. High faces of pre-existing deep pits shall be protected by leaving in-situ embankment (1m thick) during working towards steep slope.

No waste shall be generated during plan period therefore, no proposed has been for its separate staking.

iii) Extent of mechanization:

The requirement of mining equipment is calculated at its maximum production capacity as below:

The maximum level of annual production planned =3,00,000 M³

Daily production required assuming 300 working days =3,00,000 /300= 1000M³ /day

A) Requirement of wagon drill & drill holes:

i)	Yield per hole with spacing & burden of	= 4 x 2.5 x 6.0 = 60 M³
ii)	Daily production required	= 1000 M³
iii)	No. of holes to be drilled in one Shift	= 1000/60= 17No.
iv)	Length of each hole with 10% sub grade drilling	= 6.6m.
v)	Therefore metreage required to be drilled	= 6.6 x 16.6= 44
vi)	Expected performance of drills in one shift	= @5m/h =110m.
vii)	Therefore number of drills required for production	=110/40 =2.7 Say =3
viii)	Total number of Wagon drills to be required	= 3nos.

B) Requirement of Compressors:

One compressor with drill of about 460 cfm will be sufficient to meet the present requirement.

The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
Compressor	3	N.A.	450 cfm	LG 450	Disel Compressor
Wagon drill	3	4.5"(110mm)	-	Atlas Capco	disel

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C) Excavator:

372 m³ per shift	-	372 m³
Operating shift per day	-	372 x 1 = 372 m³
No. of operating days per annum	-	300
Annual loading capacity of excavator	-	300 x 372 = 111600 m³
Maximum Building Stone to be handle per annum	-	3,00,000M³

Therefore no of excavator required for handling the quantity of Building Stone
= 3.0 m³/1.1 m³ =2.7=3Nos.

Requirement of Excavator: is tabulated as below which shall be deployed permanently .

Type	No.	Bucket capacity	Boom Height	Boom Length	Make/model	Motive/Diesel
Excavator	3	1.2 m³	2.220m	6.782m	L & T 130 OR Hundai-210	70-80 ltrs/ day

D) Requirement of tippers (3 m³)

Requirement of tippers for the transport of overburden is work out as follows:

i) To & fro journey time: from mine area to mine road
To & fro journey on 800 m. mine road @ 10 Km/hr = 5 min.
ii) Scooping and waiting =2 min.
iii) Loading =2 min.
iv) To & fro journey = 5min.
v) Turning and unloading =2 min.
vi) **Therefore total cycle time = 16min.**

Requirement of Tippers:

Crusher stone to be transported per day	= 1000 m³
Cycle time of Tippers	=16 min.
Therefore round trips per hour	=60/16 = 4
Average load carried per round per trip	= 3m³
Therefore average carrying capacity per Tippers per hour.	= 4.0 x 3 =12 m³
Therefore average carrying capacity per Tippers one shift	=12 x 8=96 m³
Therefore total no. of Tippers required	= 1000/ 96 =10
Standby dumpers	= 2
Therefore total requirement of Tippers	= 12

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Make	Motive power
Tippers	12	3 m³	407 Tata	Diesel

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5.0 Blasting:

(a) As mentioned earlier the mine will be worked mechanically and blasting will be done by wagon drill holes (4.5" dia). Initially 3 m height sub bench shall be developed which shall be converted in 6m high bench. Wagon drill holes will be drilled as below:

Hole depth	:	6 m.
Spacing	:	4 m.
Burden	:	2.5 m.
Thus, one hole will give a quantity of about	:	6 x 4 x2.5 = 60 m³
Excavation required per day (Considering		
Maximum excavation at the end of Ist to Vth year	:	=1000 m³
Thus nos. of hole to be drilled and required to be blasted:		1000/60=17No

These deep holes will be blasted in one round.

(b) The blasting shall be undertaken by 25mm cartridge and DF cord, delay &electric detonator (Class 2 explosives) according to condition imply and shall be executed by competent qualified person. Explosives are being supplied by the license owner in explosive van with valid license.

(c) On the basis past experience in the area & lithology of rock, the powder factor is expected to be 30 tons per kg of explosives with charge ratio 8.0 M³ /kg . 1.0kg. of explosive per hole will be required to reach 30 tons per Kg. of powder factor.

(d) All holes to be blast shall be covered with sand bags, pieces of old conveyor belts & iron sieves to avoid fly rocks beyond 10m and in to nearby crushing units.

6.1 Precaution during blasting:

Following precautions will be undertaken and follow strictly.

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
4. The burden at any point in the charge length should not be less than optimal.
5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.

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6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.

7. Blasting should be done in once round. Blasting of larger rounds, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.

8. Pre shooting of the boulders, instead of plaster shooting, should be continued.

9. Before electric firing, the circuit will be tested by an approved tester.

10. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.

11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.

12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered

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6.0 MINE DRAINAGE:

a) Likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated at north- east of lease area along road side. The top ground level of the surface is 222mRL & water table encountered in the well is about 30 m. deep and the expected depth of water table in the region is about 192mRL.

b) Working expected to be 12 m above the water table during plan period. During plan period, the mine working will be confined up to 204mRL.Water table will not be intersected by the mining operations.

c) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 198mRL at conceptual period, hence water table will be not be encountered by mining activities during plan as well as in conceptual period.

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7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

a) Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next three years:

As stated earlier, there is no overburden on the sand stone deposit as all the ROM shall be used in making aggregate. Mining has been proposed for the exploitation of sand stone therefore, waste, sub grade mineral rejects shall not be generated during the course of mining.

b) Land chosen for disposal of waste with proposed justification.

No waste shall be generated during mining activities; all the ROM shall be used in making aggregate, therefore no proposal is given for separate stacking of waste material at mine side.

c) Attach a note indicating the manner of disposal, and configuration, sequence of build up of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.

The lease area is barren hilly, undulated terrain having no soil cover, only red colored mouram occurs in very thin layers along joint plains with no vegetation. The mouram to be generated in pockets shall be excavated by deployment of an excavator, filled in to tippers and shall be used for clearing of plantation site while waste shall be spread over the approach roads for the maintenance. Therefore disposal and configuration of build of dumps shall not arise during mining period.

8.0 USE OF MINERAL:

The sand stone will be used for making the patiya as well as in making aggregates and road metal massionarry stone. The sand stone of lease area is hard, medium to coarse grained reddish to brown in colour showing evenly cleaved joint set / bedding plan.

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9.0 OTHER:

9a) Site Services

The following site services will be provided:

i)	Office	1
ii)	Drinking water shed	2
iii)	Rest shelter	2
iv)	First Aid Centre	1
v)	Store	2
vi)	Blaster Shelters	3

9b) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least first class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

1.Mines manager/mining engineer	:	1
2.Machenical Engineer	:	1
3.Mines mate / Blaster	:	4
Skilled:		
Excavator Diver	:	3
Dumper Drivers	:	12
Drillers	:	3
Supervisor	:	3
Office Assistant/Dispatch Supervisor	:	3
Semiskilled:		
Time Keeper	:	2
Compressor operator	:	3
Drill operator	:	3
Un-skilled:		
Piece rated workers	:	20
Total:	**:**	**58**

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10.0 MINERAL PROCESSING:

a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),

The entire lease area consists of sand stone exposures with intercalated weathered soil which shall be used in making aggregates therefore, no beneficiation of mineral processing will be required for granite.

b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required, therefore no tailing or waste disposal from processing plant will be undertaken.

c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore, no flow sheet of processing process is attached.

d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals will be required.

e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site / plant.

f) Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

No water is required for mining and processing, only water sprinkling on road to suppress the dust in peak hours and for plantation site is required. About **2.87KLD** water shall be transported in to the tankers to the mine head from nearby villages. The required quantity of water is summarized as follow

- Water sprinkling on 800m road to suppress the dust in peak hours = 4.00 KLD,
- Drinking purpose =0.58KLD
- Plantation purpose(5000saping) = 5.00KLD

Total **=9.58 KLD**.

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11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Attach a note on the status of base line information with regard to the following:

(i) Land Use:

The existing land use of the area is almost hundred percent waste land.

The existing land use is given in tabular form:

TABLE NO.16

Sr. No.	**Land use**	**Agriculture land (Hact.)**	**Forest Land** (Hact.)	**Barren land** (Hact.)	**Grazing Land** (Hact.)
1	Mining pits Quarry	-	-	4.68	-
2	Approach Road	-	-	0.144	-
3	Dumps	-	-	Nil	-
4	Office, Rest Shelter etc.	-	-	Nil	-
5	Balance undisturbed land	-	-	0.026	-
	Total	**-**	**-**	**4.85**	-

Within 5 km. area, about 40% of land is used for agricultural purposes. The agriculture fields are about 100 to 300 mts. away from the workings. **Plate No.10**

(ii) Water Regime:

There is Devari Jhil a perennial water body in the area along -west to southern side of the area about 8.5Km away. District Mirzapur is mainly occupied by Kaimur sand stone with a thin soil cover. The color of sand stone varies from reddish pink, brown and of khaki. It is hard & compact with well developed bedding plan &joints. The joints are open at the surface. The depth of weathering is as low as 2-3 m in depth. The sand stone terrain in the district form a strata to percolate the water easily in to the ground water table. From the groundwater point of view it is important & act as surface of water recharge leading to prominent surface water tanks. Ground water in sand stone terrain occurs just below the sand stone strata. Under favorable conditions tube wells having discharge of 0.5 to 7.8 lps.

Water table loses its significance in Bundelkhand region due to great depth. The depth of water table is about 45 m. below the general ground level. The shear zone and joints which allow the flow of water in the sub surface is dominant, though when tapped in wells, hand pumps & tube wells provide sufficient water round the year.

(iii) Flora and Fauna:

Shrubs of Karaunda & Ber are found in with in the area. Vegetation and wild life are quite scanty. Trees of Keekar, Neem, Mahua, Jamun, & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalo are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occur wit in a radius of 5 km. Low shrubs and bushes grow on barren rocky areas of the lease area. No wild life is found within the lease area.

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(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air is good. SPM, SO_2, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place. The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the bore well & supplied in water tankers from nearby villages. Numbers of hand pumps are dug in the villages.

(v) Climatic Conditions:

a) Temperature:

A hot summer and general dryness prevails during the year except, the South west monsoon season. The year may be divided into four seasons. The cold season December to February is followed by hot season from March to middle of June. The period from middle of June to September is the south west monsoon season. October and November are the post monsoon or transition period.

The normal maximum temperature received during the month of May is 42.3°C to 48.1°C & minimum during the month of January is 7.1° C to 4.3 °C the normal annual means maximum & minimum temperature of Mirzapur district is 32.7° C and 18.1° C respectively.

b) Rainfall:

The normal annual rainfall of Mirzapur district is 1100 mm. the district receives maximum rainfall during south west monsoon period i.e. June to September. About 90.2% of the annual rainfall received during monsoon season. Only 9.8% of the annual rainfall takes place between October to May period.

c) Humidity:

During the south west monsoon season the relative humidity generally exceeds 88% (August) & the rest of the year is drier. The driest part of the year is the summer season, when relative humidity is less than 30%. May is the driest month of the year.

d)Wind velocity :

The Wind velocity is higher during the pre-monsoon period as compared to post monsoon observed during the month of June and minimum 1-8 km/hr. during the month of November. The average annual wind velocity in the district is 4.1 km /hr.

vi) Human Settlement:

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the four castes. The local inhabitants are Bhojpuri who speak in Bhojpuri and Awdhi and are farmers. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc. The villagers collect the "MAHUA" and sell it to the market while part of the quantity is used for making country liquor.

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vii) Occupation:

Agricultural remains the main occupation in this area. Study reveals that within 5Km. radius of lease main crops are Wheat, Gram , Arhar, Alsi,Paddy, Jawar, Maize , Tuar, Urad, Til, & Mustered and about 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Wheat	:	400 Kg per Acre
Gram	:	300 Kg per Acre
Arhar	:	400 Kg per Acre
Alsi	:	150 Kg per Acre

(viii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(ix) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next three years.

(i) Land use:

The area likely to be degraded due to quarrying, pitting & roads:

The impact on the land form or physiography will be limited to the modification of the slope. The landscape and land use will undergo a radical change due to open cast mining. The impact during plan period is limited as benches will be formed on the already degraded land . Besides these benches, roads will also modify the physiography.

The impact on land use will also be limited. The various modifications due to mining & allied activities during plan period are given below:

TABLE NO.19

Activity	Area Occupied (Hact.) During plan period	At the end of conceptual period (Hact.)
Mining and Existing pits	4.11	4.11
Waste dumps	Nil	Nil
Road	0.23	0.23
Infrastructure facilities	Nil	Nil
Afforestation	5.00(out side the lease)	5.00(out side the lease)
Balance undisturbed land	0.74	0.74
Total	**4.85**	**4.85**

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(ii) Air Quality:

It has already been explained that mining will be in a small scale with drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due to movement of tippers/tractor trolleys in one shift only, air quality will undergo certain significant change.

However the only cause of concern in future will be SPM content. The daily average SPM is less than 300 micro-gram per meter cube. Considering the semi-mechanized operation for plan period, if safely believed that SPM content will seldom exceed 300 micro-gram per meter cube. However, if required, water sprinkling on dry months may be undertaken on the haul road where the maximum traffic will be observed.

(iii) Water Quality

It has already been mentioned that water table does not have any relevance in terrain. The water table in this area is found in the shear zone and is about 30 m. below the ground level. The working during plan period is confined in the already broken area hence no impact on water quality will be observed.

(vi) Noise Level:

It has been explained earlier that proposed mining is open cast semi-mechanized mine. Drilling &blasting shall be done under the supervision of competent blaster with optimum hole chargeshall produce minimal sound , excavators and other equipments even vehicular transport will be deployed for limited time. Therefore noise level too will not show any significant increase.

(v) Vibration level :

It has been mentioned that drill & blasting will be performed under the supervision of competent blaster with optimum hole charge shall produce minimal sound & vibration , hence no increase in vibration level is envisaged.

(vi) Water Regime:

The mining is in a small area. There is no perennial drainage within the area therefore no significant impact on surface water will be made. However due to excavation some changes in base flow may occur but then it has been proposed that mining will be done in already excavated area, also that it will not touch the water regime.

(vii) Socio-Economics:

Though employment potential is not very high but whatever employment will be generated will be available to surrounding. It has been mentioned that there is a serious problem of migration of this region for the need of livelihood, any attempt of generating employment will be important contribution to this area and should be welcomed. The activity will also provide indirect employment by way of shopkeepers, dhabas and truck drivers etc.

(viii) Historical Monuments etc.:

No historical monuments exist in surrounding & within the lease hold.

(c) Attach an Environmental Management Plant supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added).

1. Temporary storage and utilization top soil :

Mining during plan period shall be under taken in rocky terrain having no soil cover. Excavated soil from joints shall be directly transported and spread over the plantation site hence, no proposal has been given for separate stacking of soil.

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2. Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next three year period:

During plan period, 228- 204 mRl bench shall reach the ultimate pit limit. The total exploited sand stone shall be transported to crusher plant for making aggregates; therefore no waste shall be generated. During plan period about 5.00Hact.s area will be used for plantation purposes. Plantation will be undertaken in 7.5m barrier strip a& out side the lease area **Plate No. 5-11&**

- **Programme of afforestation year wise for the next third year indicating number of plants with name of species, afforested under different areas in Hact..**
Programme of Afforestation:
Mining Area: 50000no. of sapling in 5.00Hact.

TABLE NO.20

Year	Area under plantation along the roads (ha.)	No. of sapling along the roads	Total No. of sapling along the roads
I	5.00	5000	5000
ll	Maintained	Dead spling will be replaced	Maintained
lll	Maintained	Dead spling will be replaced	Maintained
IV	Maintained	Dead spling will be replaced	Maintained
Total	**5.00**	**5000**	**5000**

The lease area is marked by large exposure of barren land. The lease area is rocky terrain .The plantation shall be under taken within lease hold area along 7.5 m barrier after spreading top soil over the strip., and outside the lease area along road joining to crusher.

The species recommended for plantation along mature benches within lease area are Ficus religosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and tactone grandis (teak) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmerlos (Ibei), Plantation should be done in large sized 90 cm x 90 cm. pits dug in advance and filled with manure about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh saplings.

3. Post Plantation Care:

Following precaution to be undertaken for survival of plants:

i) The samplings will be undertaken for survival of plants.
ii) Plants will be taken care by applying fertilizers and proper wedding etc.
iii) Healthy tree species will be recommends for plantation.
iv) Fatal saplings will be replaced with new healthy saplings.
v) Every saplings will be covered by tree guard to avoid damage through cattle grazing.
vi) A Gardner or mazdoor should be employed for care.
vii) Necessary arrangement will be provided for watering tree species planted at different parts.

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4. **Stabilization and vegetation of dumps along with inter burden dumps management year wise for next third years:**

The entire lease area has sand stone out crops having no waste, therefore generation of waste during next third years shall be nil & no proposal has been envisaged for its separate stacking.

5. **Measures to Control erosion/sedimentation of water courses:**

No drainage of water course will be disturbed due to mining. The lease area consists of sand stone outcrops & rain water will accumulate in the mining pits which shall be pumped out. As sand stone is hard rock therefore erosion/ sedimentation along water courses will not arise.

6. **Treatment and disposal of water from mine:**

It has already been mentioned that water table in vindhyan due to its great depth shall not encounter during mining therefore, treatment and disposal will not be concern in the mine.

7. **Measures for mining adverse effects on water regime:**

It has already been stated that mining will not interfere with the surface and underground water, however, eventualities shall be taken care of.

8. **Protective measures for ground vibration/air blast caused by blasting:**

As the proposed method of mining is semi-mechanized open cast with limited amount of drilling and blasting shall be done under the supervision of competent experts. So the impact on this aspect would negligible.

9. **Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:**

No such feature exists within 5 km of the lease area.

10. **Socioeconomic beneficiate out of mining:**

The scale of operation is limited with 90% local employment. Hence, some benefit to the local community will occur on this aspect. Besides the direct employment, indirect employment will include tractor owners, truck drivers, shop keepers, dhaba walas etc.

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RQP/UPDGM

PROGRESSIVE MINE CLOSURE PLAN

1. INTRODUCTION:

A). NAME OF LESSEE : -

M/S JAI HANUMAN INDUSTRIES
PRO. SH. JAGADISH TIWARI S/O SH. SANTOSH TIWARI,
R/o Mohalla.-Rajarshi colony,
Parmapur, Tarkapur, Sadar,Distt.-Mirzapur, U.P.

Mine Owner
M/S JAI HANUMAN INDUSTRIES
PRO. SH. JAGADISH TIWARI
S/O SH. SANTOSH TIWARI ,R/o Mohalla.-Rajarshi colony,
Parmapur, Tarkapur, Sadar,Distt.-Mirzapur, U.P

b). Status of Applicant: Private individual

c). Location: Lease area is connected by Mirzapur – Robertsganj State Highway SH 5 via Madihan . It is about 18Km from Mirzapur and 2km before reaching Madihan further NE turn about 800m kachha road leads to the lease area. **(Plate No.1&2).**

d). Extent of Lease area: **4.85 Hact. (12.00Acre)**

e).Type of lease area: The mining lease area is a waste land.

f). Present land use pattern: The existing land use within the lease area is waste land and is under mining for six years. The lease area does not fall under forest land. The existing land use within the lease area is given below

TABLE NO.1

Sr. No.	Land use	**Agriculture land (Hact.)**	Forest Land **(Hact.)**	Barren land **(Hact.)**	Grazing Land **(Hact.)**
1	Mining pits Quarry	-	-	4.68	-
2	Approach Road	-	-	0.144	-
3	Dumps	-	-	Nil	-
4	Office, Rest Shelter etc.	-	-	Nil	-
5	Balance undisturbed land	-	-	0.026	-
	Total	**-**	**-**	**4.85**	-

h) Method of mining and mineral processing:

Due to old mining , the entire area is excavated and a single pit is developed having the dimensions of 360m x 130 m, & depth varier from 12-28 m deep& lowest point is 222mRl in the center of the pit.. .

Sand stonemining is being carried out open cast manually with conventional hand tools with drilling and blasting. Except dressing, sorting and sizing, no other means of beneficiation carried out at mine. The broken Sand stone is being loaded manually in to trucks & tractors & transported to nearby crushing unit where gitti of different sizes are made as per demand

1.1 Reasons for Closure:

It is an existing mining lease having contiguous common lease boundary with other lease areas those shall be mined out simultaneously. The progressive mine closer plan is made to meet the statutory requirement under Rule 35 (6) & (7) of amended rules of U.P.Minor Mineral (Concession) Rules 2021

1.2 Statutory Obligations:

At present the progressive mine closure plan is being submitted under Rule 34 (6) & (7) of amended rules of U.P.Minor Mineral (Concession) Rules 2021. The lease area is 4.85 Hact. (12.00Acre). therefore, as per EIA notification dated 14.09.2006 & OM dated 28.04.2023 lessee has to obtain the Environmental clearance from SEIAA.

As per Rule 34 (6) & (7) of amended rules of U.P.Minor Mineral (Concession) Rules. 2021for every fresh grant/ renewal of mining lease a progressive mine closure plan is required to be submitted in compliance of the aforesaid rule, the progressive mine closure plan is being submitted

1.3 CLOSURE PLAN PREPARATION:

A). NAME AND ADDRESS OF THE APPLICANT:

Mine Owner

M/S JAI HANUMAN INDUSTRIES

PRO. SH. JAGADISH TIWARI

S/O SH. SANTOSH TIWARI ,R/o Mohalla.-Rajarshi colony, Parmapur, Tarkapur, Sadar,Distt.-Mirzapur, U.P

b). Name, address & Registration No of R.Q.P.Under clause (b) of sub section 2of section 5 rule 15 of Mineral Conservation & Concession Rues 2016:

MrIndra Singh

9-B/205 Vrindavan Yojana,

Rai Barely Road Lucknow-226025

Mobile No. 9415022193

Email: singhindra66@gmail.com

RQP/UPDGM/011/2019 (Annexure No. 5).

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore, copy of resolution of the executing agency has not been given.

2.0. Mine Description:

2.1. Topography &Geology:

The 5.0 Km. buffer zone of the area lies in Survey of India's Topo sheet No.,63L/09 The conspicuous feature of topography of the area is elliptically isolated hills with gentler slope. The area is dominated by boulders and in situ outcrops of Lower Kaimur Sand stone . The general slope of lease area is from south-east to north-west directions. No seasonal perennial drainage exists within the lease area.However, Devari Jheel lies in west of the area within the 10Km periphery which is a large stagnant water body in the area from where several canals have been drown to irrigate the agriculture land. The physiography of lease area is shown in key Plan **(Plate No. 2).**

Due to old mining , the entire area is excavated and a single pit is developed having the dimensions of 360m x 130 m, & depth varier from 12-28 m deep & lowest point is 222mRl in the center of the pit. The highest points in the leasehold is 260 mRL in west along pillar "A&B" while, lowest 242mRL at north-east near"C" pillar of the area .The general slope of lease area is from West to East directions. The topography of lease area is shown in **Plate No. 3.**

2.2 Reserve categorization:-

The summary of category wise geological reserves with in the area is given below:

TABLE NO.2

Summary of Reserves:

Classification	Code	Quantity (cum) Recoverable	Grade
A) Mineral Reserves			
1) Proved Mineral Reserves	111	**2042766**	Sand stone Gitti, Boulder
2) Probable Mineral Reserves	122	**276111**	Sand stone Gitti, Boulder
B) Remaining Resources			
1) Feasibility Mineral Resources	211	**368082**	Sand stone Gitti, Boulder
2)Pre- Feasibility Mineral Resources	222	**89496**	Sand stone Gitti, Boulder
Total		**2776455**	Sand stone Gitti, Boulder

2.3. Mining Method:

Proposed method of mining:

- It shall be semi- mechanized opencast mine. Lessee shall obtained the permission for deployment of Machinery form The Director General of Mines Safety (DGMS),Varanasi Region, Varanasi, U.P under regulation 106(2) (b) of Mines Act 1961.
- Excavator / L & T Kamastu 200 OR Hundai-210 (1.2M³) with detachable hammer device shall be deployed for excavation, breaking & loading of material into Tata tippers.
- Deep hole Drilling shall be carried out with 110mm. dia Atlas capco&blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by lessee.
- The height of running bench shall not be >1.5 m whereas width of the bench shall be >10m
- The bench height & width for closing benches shall be kept 3m with face slopes 60° maintaining overall slope of 45° .

- The proposed targeted production for third years has been **3,00,000M³./**annum which shall be supplied to the crusher plant as per the market demand. Hence it is expected that about **9,00,000M³** of production shall be achieved in next third years
- Indicated quantum of development & tonnage & grade of production for ensuing third years plan period is expected as in table no.6 (**Plate No. 5-9**)

2.4. Mineral Beneficiation:

Mineral sand stone does not required beneficiation in making khanda, gitti,& boulders . The sand stone will be transported to crushing unit and further it will be dispatched to demand site.

3.0 Review of implementation of mining plan / scheme of mining including threeyears progressive closure plan up to the final closure of mine:

It shall be a fresh grant of mining lease hence, review of implementation of mining plan / scheme of mining including progressive closure plan up to the final closure of mine does not arise. So The proposals of exploration, mine development & exploitation, afforestation, reclamation etc. have been proposed to implement for the plan period as per mining plan .

3.0 Review of implementation of mining plan / scheme of mining including threeyears progressive closure plan up to the final closure of mine:

This is the first timeScheme of mining is being submitted hence, review of implementation of mining plan / scheme of mining including progressive closure plan up to the final closure of mine does not arise. So The proposals of exploration, mine development & exploitation, afforestation, reclamation etc. have been proposed to implement for the plan period as per mining plan .

4.0 Closure Plan:

4.1. Mined out land:

The mining has been proposed in already degraded land. Mining faces will advance from west to eastdirections. The height and width of working bench benches will be kept 3.0m, slope of mining faces will be kept 60 deg. and the overall slope of the pit will be kept 45 deg. No waste shall be generated, as all the ROM will be used as aggregate. Since the ore body has vast strike length, the deposit cannot be exhausted by the end of plan period. Therefore, mature benches of the mine shall be closed progressively. Hence the reclamation will be doneonly on mature benches by planting local species after the whole deposit shall be exhausted.

The proposals of mined out land & rehabilitated during nextthree years is given below:

TABLE NO.3

a) Mined out land

Sl.No.	Activities	Area(Hact.)
1.	Area already broken up	4.68
2.	Area already backfilled / reclaimed	Nil

(b)

Sl.No.	Activities	Area(Hact.)
1.	Additional Area proposed to be broken up during	Nil

	next 4year	
2.	Additional area proposed to be backfilled	Nil -
3.	Additional Area proposed to be reclaimed/ rehabilitated in mined out benches & in barrier zone	5.00(Along 7.5m strip&out side the lease area)

(c)

Sl.No.	Activities	Area(Hact.)
1.	Area already occupied by dump	Nil
2.	Additional area to be covered by dumps: i)Top soil Stack ii) Waste dump	Nil Nil
3.	Dump area to be covered by protective measures	Nil

(d)

Sl.No.	Activities	Area(Hact.)
1.	Area already covered under plantation	Nil
2.	Area proposed to be covered under plantation during next 5 years Within the lease hold along7.5m barrier + Outside lease area	5.00(Along 7.5m strip&out side the lease area)

4.2. Water Quality Management:

No surface or ground water body exists within the area. The mining is being carried out in upper levels. The problem of ground water pumping will not be there. Only rain water will have to be channelized in such a way it does not carry suspension to natural streams / water body Jirgo Jhil lies at the western part of the lease area approx. 9.5Km away .

The mining work will usually be confined within gullet driven from north to south and east to west & advancement towards North & south.

However, proposal have been furnished for the protection of siltation, sedimentation etc. during heavy showers. 50m. long retaining walls of 10meach, having width 1.0m. and height 1.0 m. will be made along the slope of the area. The retaining walls will avoid the wash off the material during intermittent rains. Further no significant impact on water quality is anticipated as material exposed will be granite which is merely reacts with water.

i) **Hydro geological Study:** In general, the ground water occurs at depth of 30m below the ground level. Water table aquifer in the area is unconfined & is controlled by the joints, fractures and shear zone. Hydro -geological study of the area has not been carried out.

ii) **The water balance Chart:** The mining operations do not require water, except watering the planted areas as well as for sprinkling to suppress the dust during vehicular movement and for the workforce employed at the mine site.

For these purpose approximately 9.58KLD water will be consumed in the area.

4.3 Air Quality Management:

Though, no air sample for ascertaining the air quality has been drawn. But on the basis of secondary data it can be well understood that air quality of the region can be considered normal.

It has already been explained that mining shall be carried out mechanically with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due to limited movement of tippers, air quality will not undergo any significant change.

No chemical or toxic effluents are made/ discharged in the area during mining operations. Therefore, question of air pollution does not arise.

4.4 Waste Management:

The sand stone inter-mixed weathered soil partings within the host rock are the main components of waste nevertheless, all the quantity of ROM produce shall be used as aggregate. So there will be no waste management.

No toxic and hazardous elements are present in the inter-burden material.

4.5 Top Soil Management:

The proposed mining area is rocky terrain having no soil cover therefore, generation of top soil shall be nil. During mining weather soil shall be generated & all the quantities shall be used for the purpose of clearing afforestation site and maintenance of roads.

4.6 Tailing Dam Management:

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

4.7. Infrastructure:

No infrastructure facilities like road, aerial ropeway, conveyor belts, power line, building & structure, water treatment plant, transport & water supply sources are present within the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also infrastructural facilities like electric transmission, telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, bridges are not existing within the lease area. So question does not arise for their restoration. A foot track passed within the lease area & lessee shall maintain the foot track during PMCP period.

4.8. Disposal of Mining Machinery:

Three excavatorswithTwelve tippers shall be deployed for the removal of overburden and loading of mineral. The deployment will be hourly basis in a week. Tippers will be deployed for the transportation of OB. This is existing manual mine& there is no question of disposal of mining machineries ..

4.9. Safety and Security:

The haul roads will be provided to open the mining faces. The maintenance of haul roads will be under taken periodically. Following provisions will be made.

i) Helmets to all workers will be provided.

ii) Disposable respirators, will be provided to all those working in dusty area where dust concentration is very height.

iii) One pair of safety shoes will be provided to all the workers.

iv) Safety belts will be provided to all those working at height.

v) Warning boards & working hours shall be displaced at conspicuous places.

vi) There will be two opening of entry & exist of mine which will have manual gates& barricade under supervision of two chowkidar.

vii) An experience Mines Manager will be employed for the supervision of mining operation.

viii) The mining area shall be properly fenced to avoid any inadvertent entry of any live stock.

ix) During opencast working, all the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security.

4.10. Disaster Management and Risk Assessment:

The existing excavations in the area have been developed by mean of manual operation. Exploitation of mineral is to be carried by means of semi mechanized mean . Maximum depth of working has been concentrated 12 m (average) from the ground level &height of benches will be kept 3.0.There is no problem of ground water/ surface water. No causes of disaster have been apprehended during mining activity, but possibility of disaster cannot be ruled out. Therefore all the statutory precautions shall be undertaken into account as per Mines Act. 1952,Mines rules 1955, MMR 1961 and MCDR 1988.

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The principles used to priorities work are as follows.

- Priority must be given to human safety and health, where it is seriously threatened.
- Acute problems must be addressed before long-term problems.
- Measures affecting a large population must be given priority over measures benefiting a smaller number of people.
- A major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore the first action under the disaster management is the identification of risks involved and their priorities. From this risk assessment the identified hazards are as below:

i). Use of explosives and the blasting operation, inducing vibrations due to blasting is nil.

ii). Slope Failures in open pit.

iii). Pit inundation.

iv). Solid waste generation, their disposal and rehabilitation.

v). Proper training on the use of equipment.

vi). Development of green barrier to contain air and noise pollution.

Each parameter is discussed below:

i). Use of explosive and the blasting operation:

Drilling and blasting will not be undertaken

ii). Slope failures:

The mining is proposed from top level and gradually advance towards lower levels. 6.0m height &6m.wide bench with advancement of sub benches 3.0m. height, with overall 45° slope, an ideal stable slope for granite terrain. It is also proposed that when Pit reaches its economical depth, plantation shall be carried out on mined out area which will give more support near to the slope. In that case chances of slope failures will be negligible. However considering for steeper slopes slope failure studies will be undertaken in future.

iii). Pit inundation:

It is stated earlier that ground water table is quite below the working levels. However the rain water will be accumulated in the pits, which will be pumped out. Problem of inundation of pit will not arise.

iv). Solid waste generation, their disposal and rehabilitation:

Top soil, waste & sub grade are not to be generated during nextthree years. All the quantities of waste & sub grade will be used in aggregates & road metal.

v). Proper training on the use of equipment:

All machineries deployed in the mine shall be examine & tested. However vocational training program will be organize in every week to trained the workers about mine workings.

vi). Development of Green belt:

The green belt development program will help in:

- Prevention of dust (leaves acts as a co^2 sink) and screening noise.
- Maintaining ecological balance.
- Increasing aesthetic value. Plantation will be under taken towards the southern slope of the area.

4.11 Care and Maintenance during Temporary Discontinuance:

At the time of temporary discontinuance of mine, notice (as per rule 24 of MCDR 1988 & Reg. 6 of MMR 1961) shall be sent to DGM and mines safety Authorities. Notices shall be accompanied as per Rule 24 of MCDR 1988, vide form No. D-1. All precautionary steps shall be taken into account in respect of care & maintenance.

5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

5.1. About 58 persons shall be employed in the mine. Out of them about 38person are skilled in their trade. Rest 20 people has their present occupation is mostly farming. So they all are not going to be affected due to their employment in the mine. They can change over to their present jobs after cessation of the mining operation.

5.2. As per industrial & disputes (Amendments) Act 1976 & also based on further amendments in the year 1984, the following issued are to be considered while closure of any establishment. The provisions of this act are applicable to all industrial establishments employing 100 or more workmen. Therefore the same will be applicable to the mine when more than 100 person are employed.

Total numbers of persons employed in the mine are 58, therefore no retrenchment/ compensation is envisaged.

5.3. There is no satellite occupation, henceNot applicable.

5.4. Mining is not going to affect as the local people do not reside at the mine site .They only come to the mine for daily earning.

5.5. Mine site does not process facilities & infrastructure (i.e. power, water supply etc. on the expectation of society. Besides it, mine site is not a centre for community development. Therefore the envisaged repercussions on the expectations of society are out of question.

The repercussion seen due to mine closure is that employees may become unemployed. However there basic occupation will not affect due to mining & hence the question of repercussion not expected at this stage.

6.0. Time Scheduling for abandonment:

During next three years about 50m long retaining wall 10m each, having width & height 1.0m respectively will be made alongthe slop outside the lease area to check the flow of sediments.

The year wise schedule of completion of retaining walls & plantation and road is given below:

TABLE NO.5

Activities	**Year**					
	I	II	III	IV	V	**Total**
I) Barbed wire fencing	-	-	-	-	-	-
ii) Plantation (No. of saplings)	5000	Will be maintained & repair				**5000**
iii) Retaining wall along the slope& nala	50					50

Amount to be spent for the implementation of above proposals is each year is given below:

TABLE NO.6

Activities	**Year**				**Total amount in Rs.**	
	I	II	III	IV	V	
i)Barbed wire fencing	-	-	-	-	-	Nil
ii)Plantation(@Rs. 1100/- sapling with tree guard)	5500000	Will be maintained & repair				5500000
iii)Retaining wall along the slope & nala(@Rs 70/m)	3500					3500
Total	**5503500**					**5503500**

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given in the mining plan for nextthree year period are as under:

TABLE NO.7

Activities	Year					Total	Rate in Rs.	Amount in Rs.
	I	II	III	IV	V			
i)Barbed wire fencing along	-	-	-	-	-	-	(@Rs 70/m)	Nil
ii) Retaining wall along the slope.	50	Will be nurtured , maintained & casualty will be replaced				50	(@Rs 70/m)	3500
iii) Plantation (No. of saplings)	2000					**2000**	1100 /sampling	5500000
Total	**Rs. Fifty five Lakh three Thousand fivehundred Only**							**5503500**

8.0 Any other information:

Community Development: The expenses incurrence towards the socio-economic development is given below:

TABLE No.-8

Proposed Action Plan Towards socio economic development	Istto NEXT III year	
	Expenditure proposed (in Rs.)	Expenditure incurred (in Rs.)
General Development of the area	-	-
i) Housing	150,000	-
ii) Water Supply	75,000	-
iii) Sanitation	30,000	-
iv) Health, Safety & Medical Facilities	50,000	-
Education & Training	40,000	-
Employment to local inhabitants; Land owner compensation; Supervisor & Headers etc.	1,00,000	-
Public Transportation & Communication	40,000	-
Recreation & other sports activities	40,000	-
Expenditure for environment management	22,00,000	-
Others (Compensation to land owners)	80,000	-

9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

TABLE NO.8

Sl. No.	Head	Area put on use at start of plan (Hact)	Additional requirement during plan period. (Hact)	Total (Hact)	Area considered as fully reclaimed & rehabilitated (Hact)	Net area considered for calculation (Hact)
1.	Area under mining	4.68	Nil	4.68	4.68	4.68
2.	Storage for top soil	-	-	-	-	-
3.	Overburden/ dump	-	-	-	-	-
4.	Mineral storage	-	-	-	-	-
5.	Infrastructure (Workshop, administrative building etc.)					
6.	Roads	0.026	Nil	0.24		
7.	Railways	-	-	-	-	-
8.	Green Belt(Out side the lease area)	-	5.00	5.00	-	-
9.	Tailing pond	-	-	-	-	-
10.	Effluent Treatment Plant	-	-	-	-	-
11.	Mineral Separation Plant	-	-	-	-	-
12.	Township area	-	-	-	-	-
13.	Others to specify (retaining wall) etc.	-	-	-	-	0.17
	Grand Total				-	**4.85**

Area to be considered for financial assurance = 4.85Hact..(12.00 Acre)
It will be B category mine therefore
Financial assurance@Rs.25,000/- per Acre. will be applicable.
12.0X 25,000 = Rs 300000.
(Rupees Three laconly)
However, under Rule 34 (6) & (7) of amended rules of U.P.Minor Mineral (Concession) Rules 1963the minimum amount as a Financial assurance will be Rs. Two Lac.
The lessee will submit financial assurance in the form of bank guarantee of Rs. 3.0 lac to The Directorate, Geology & Mines Lucknow ,U.P. at the time of approval .

9.0 Certificate:- Given separately & enclosed.

10.0 Plan & Sections--All the plans & sections are enclosed with Mining Plan.

LOCATION MAP

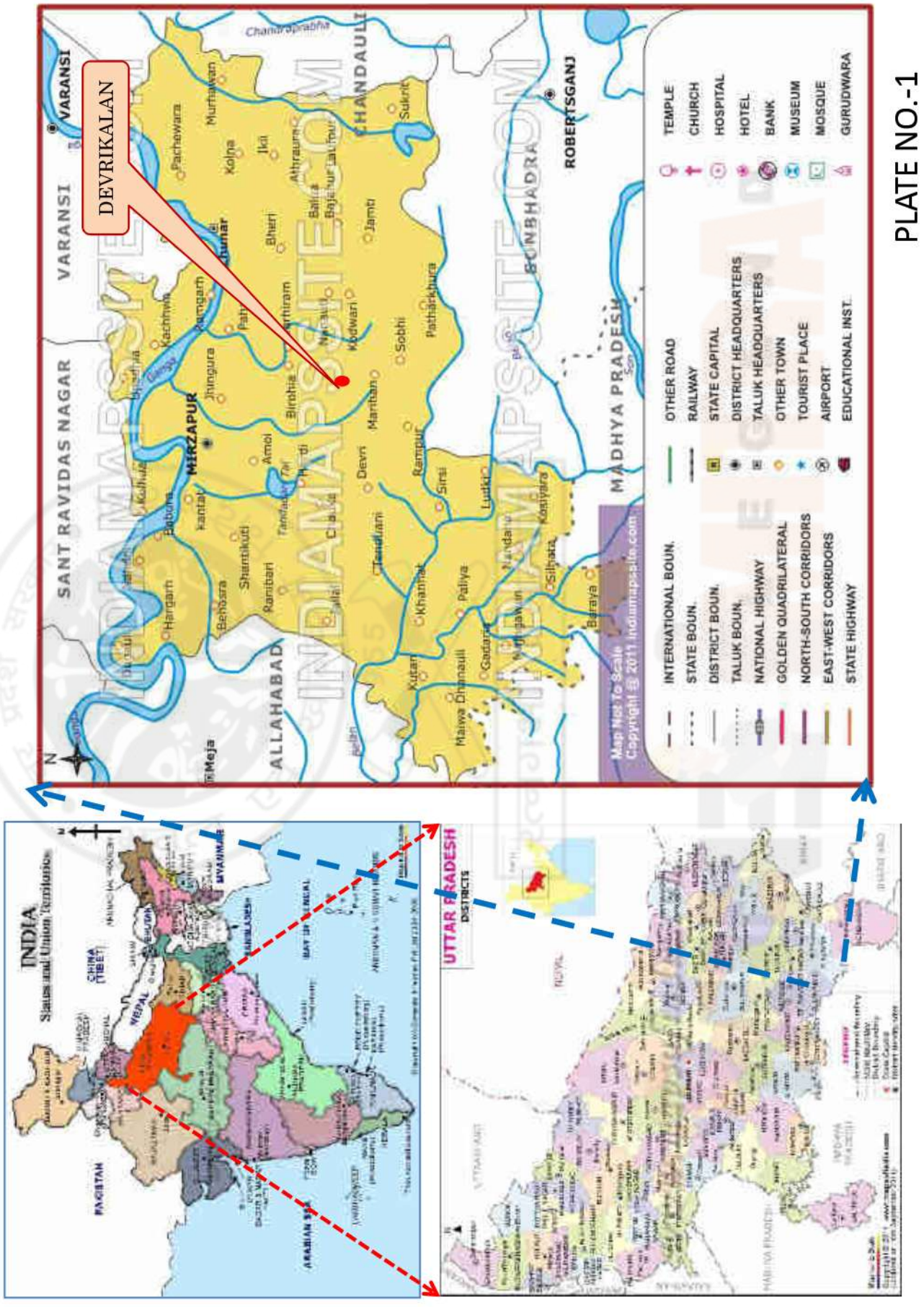
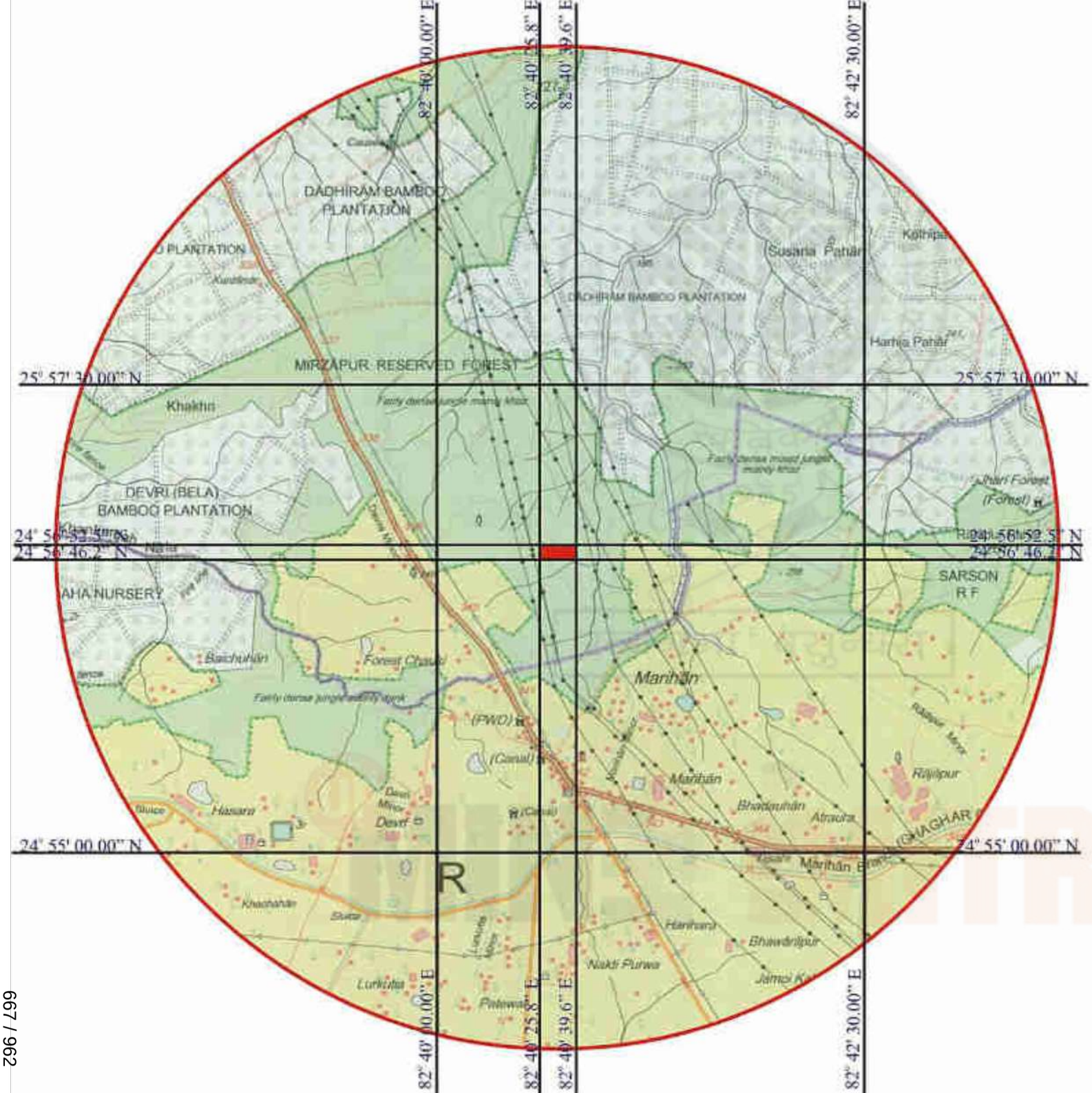


PLATE NO.-1



LEGENDS

1		LEASE AREA
2		DRAINAGE
3		ROAD/CART-TRACK ROAD
4		VILLAGE WITH POPULATION
5		CONTOUR
6		RIVER
7		
LANDUSE		
1		AGRICULTURE LAND
2		WASTE LAND

880

KEY PLAN

BUILDING STONE (SAND STONE) MINE, VILL.- DEVRIKALAN, ARAJI NO.- 488/2 & 488/3 TEH.-MADIHAN, DISTT.- MIRZAPUR (U.P.)

APPLI.:-M/S JAI HANUMAN INDUSTRIES

AREA -12.0 ACRE/4.85 Ha.

PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019

SIGNATURE	PLATE NO.-2

TOPOSHEET INDEX

63 L 9

Metres 1000 500 0 1 2 Km

Scale

500 METER RADIUS MAP SHOWING ON GOOGLE EARTH

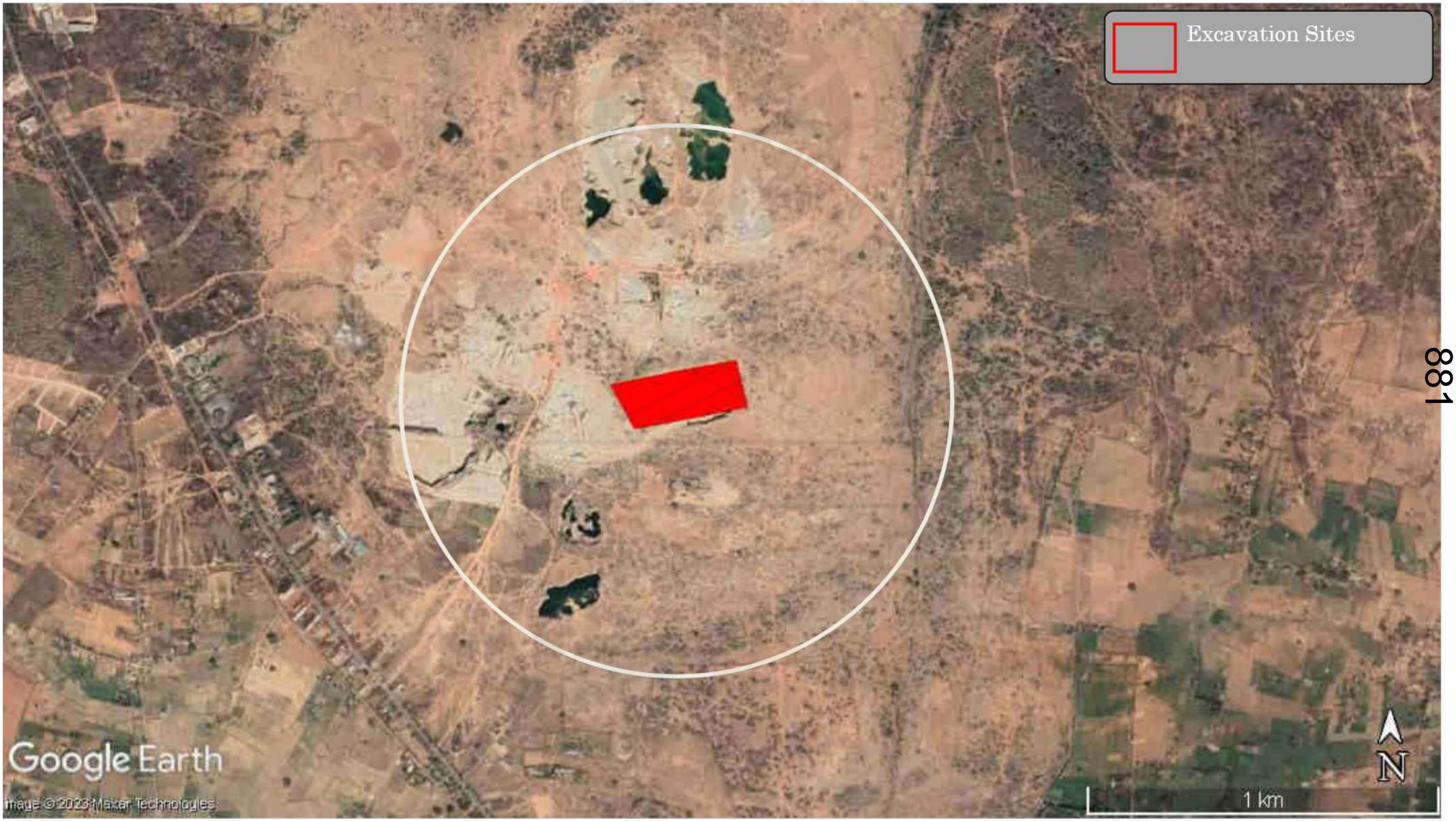
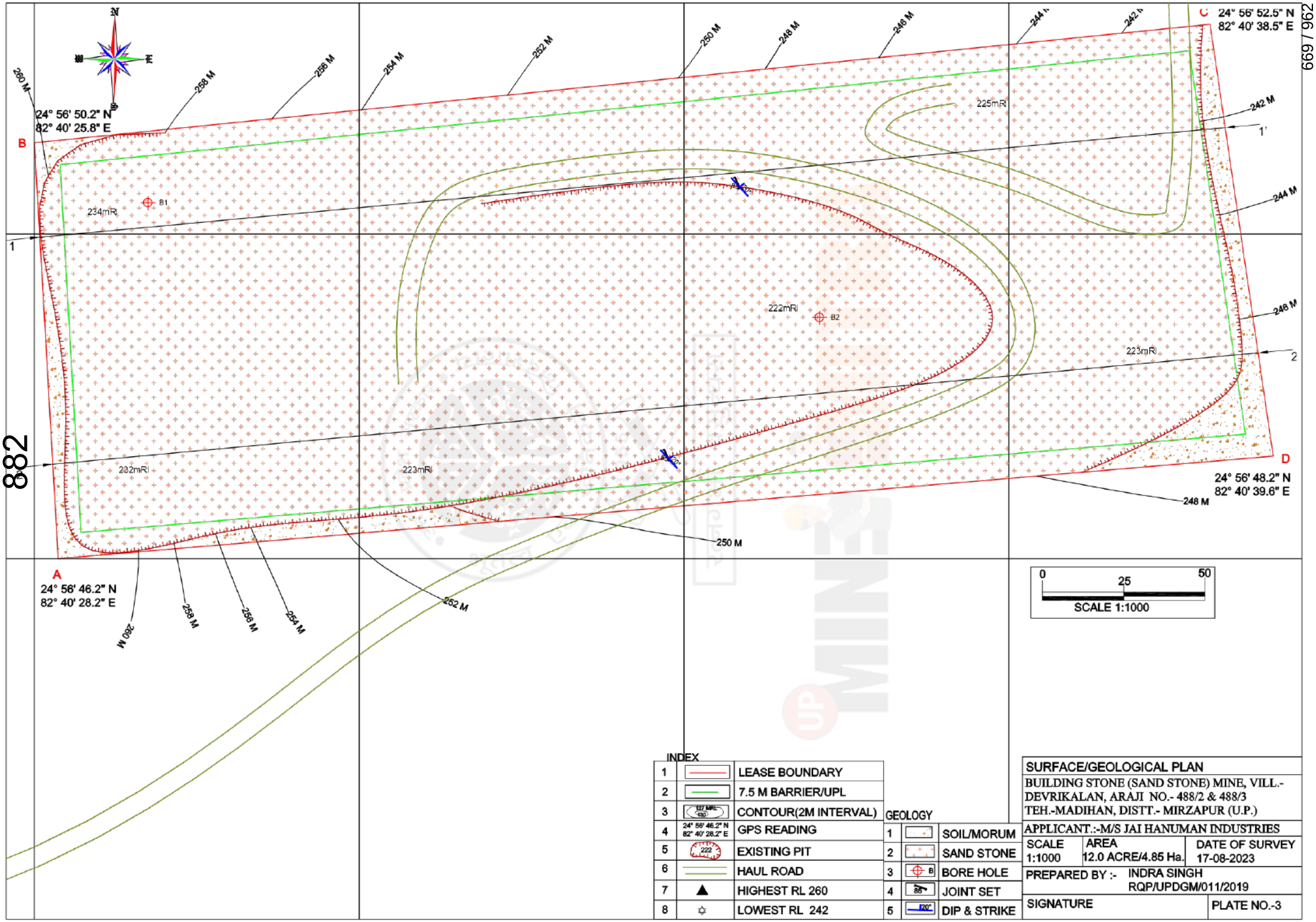


PLATE NO.- 02 (i)



INDEX

1		LEASE BOUNDARY
2		7.5 M BARRIER/UPL
3	227 MRL 130	CONTOUR(2M INTERVAL)
4	24° 56' 46.2" N 82° 40' 28.2" E	GPS READING
5	222	EXISTING PIT
6		HAUL ROAD
7	▲	HIGHEST RL 260
8	☼	LOWEST RL 242

GEOLOGY

1		SOIL/MORUM
2		SAND STONE
3	B	BORE HOLE
4	85°	JOINT SET
5	120°	DIP & STRIKE

SURFACE/GEOLOGICAL PLAN

BUILDING STONE (SAND STONE) MINE, VILL.- DEVRIKALAN, ARAJI NO.- 488/2 & 488/3
TEH.-MADIHAN, DISTT.- MIRZAPUR (U.P.)

APPLICANT.:-M/S JAI HANUMAN INDUSTRIES

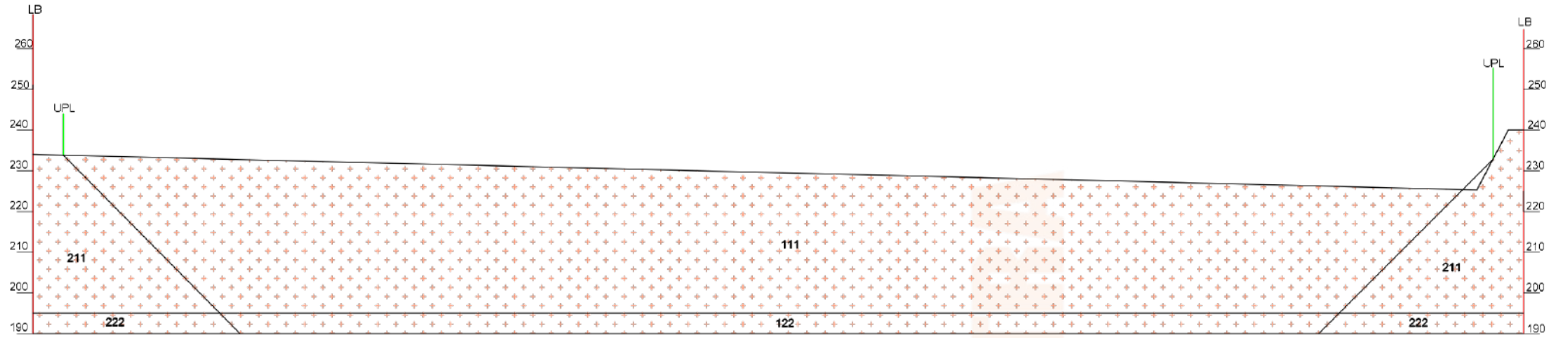
SCALE	AREA	DATE OF SURVEY
1:1000	12.0 ACRE/4.85 Ha.	17-08-2023

PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019

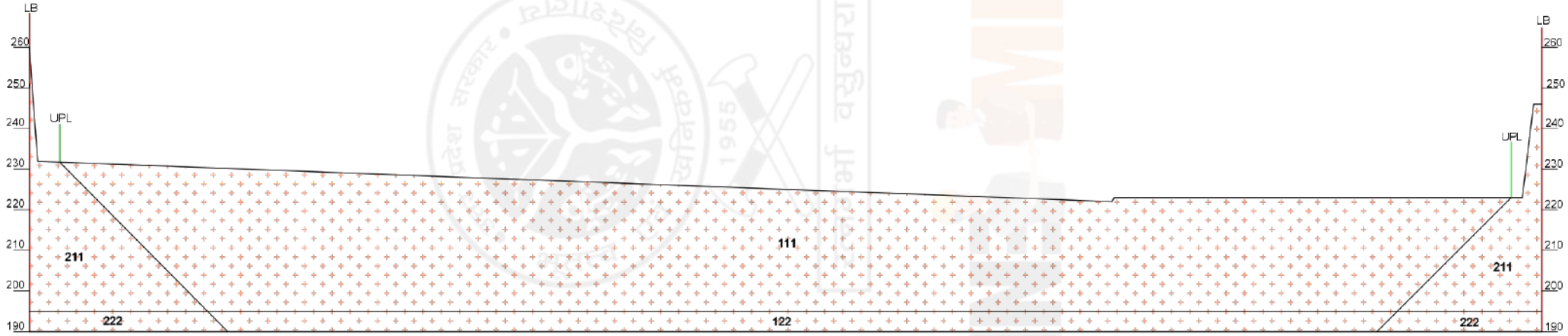
SIGNATURE

PLATE NO.-3

883



SECTION ALONG 1-1'



SECTION ALONG 2-2'

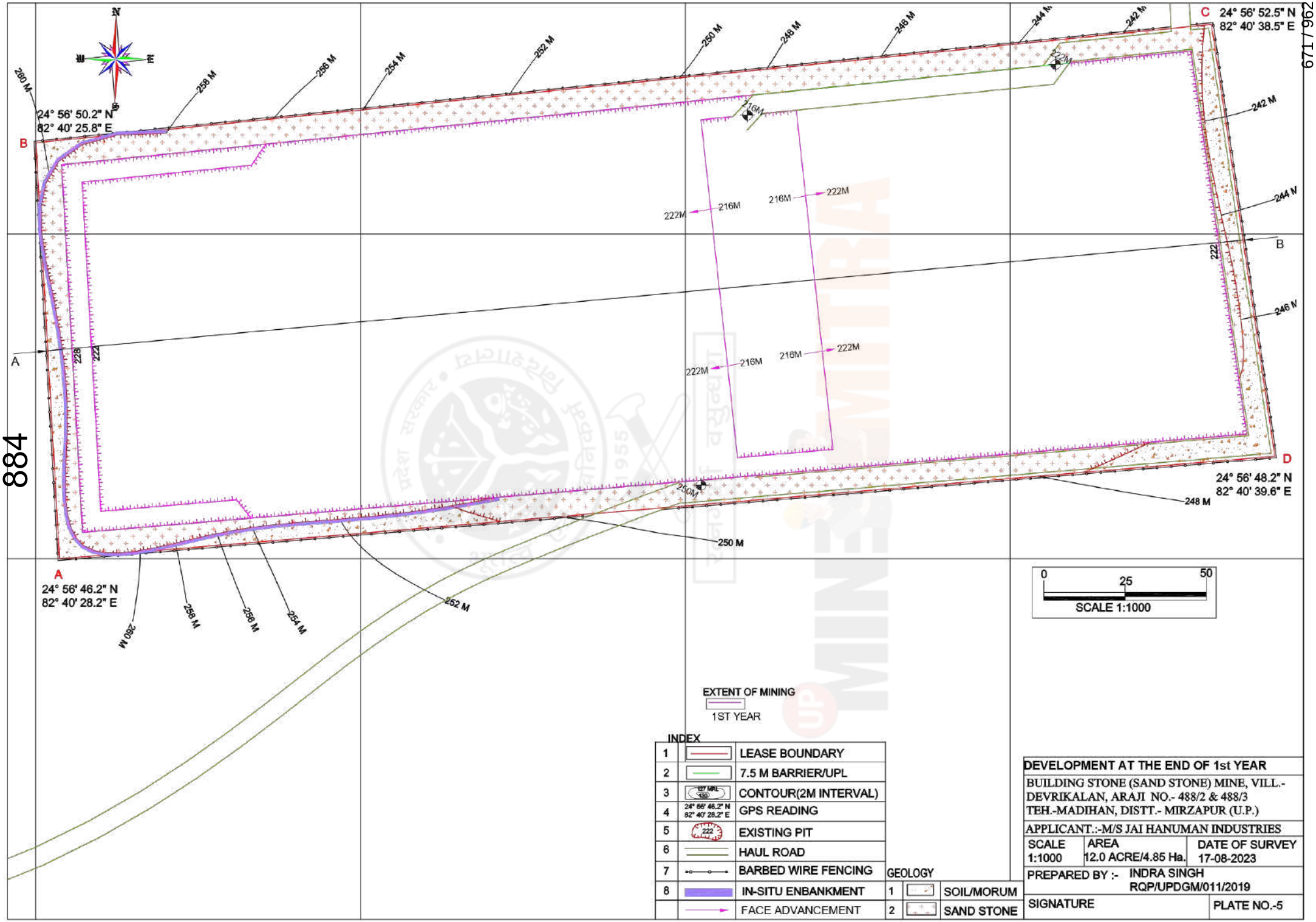
GEOLOGY

1		SOIL/MORUM
2		SAND STONE

INDEX

1		LEASE BOUNDARY(LB)
2		7.5 M BARRIER/UPL
3	111	PROVED MINERAL RESERVE(111)
4	122	PROBABLE MINERAL RESERVE(122)
5	211	FEASIBILITY MINERAL RESOURCE (211)
6	222	PRE FEASIBILITY MINERAL RESOURCE (222)

GEOLOGICAL SECTION		
BUILDING STONE (SAND STONE) MINE, VILL.- DEVRIKALAN, ARAJI NO.- 488/2 & 488/3 TEH.-MADIHAN, DISTT.- MIRZAPUR (U.P.)		
APPLICANT.:-M/S JAI HANUMAN INDUSTRIES		
SCALE 1:1000	AREA 12.0 ACRE/4.85 Ha.	DATE OF SURVEY 17-08-2023
PREPARED BY :- INDRA SINGH RQP/UPDGM/011/2019		
SIGNATURE		PLATE NO.-4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SCALE 1:1000
EXTENT OF MINING
1ST YEAR
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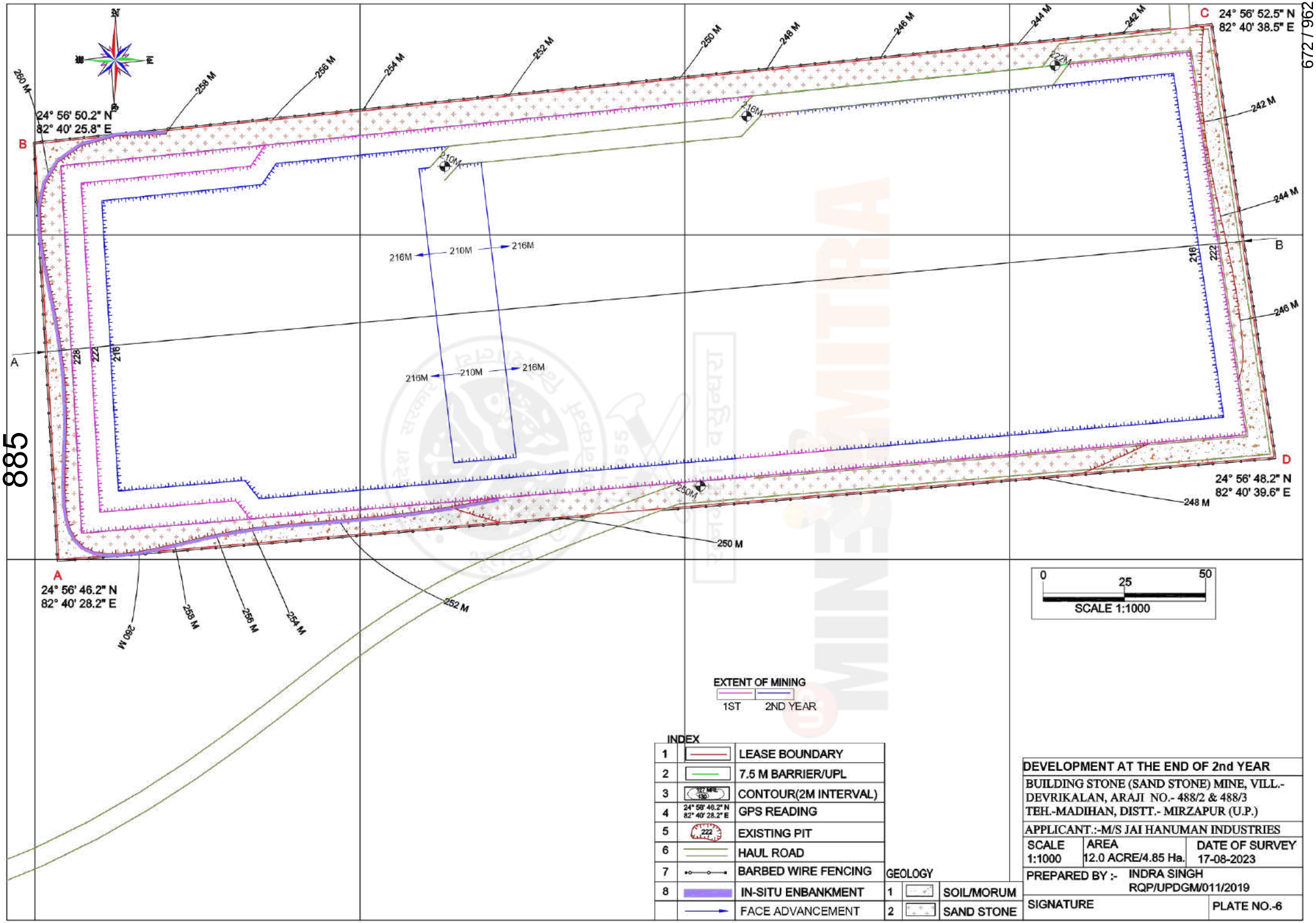
1 LEASE BOUNDARY
2 7.5 M BARRIER/UPL
3 CONTOUR(2M INTERVAL)
4 GPS READING
5 EXISTING PIT
6 HAUL ROAD
7 BARBED WIRE FENCING
8 IN-SITU ENBANKMENT
FACE ADVANCEMENT
GEOLOGY
1 SOIL/MORUM
2 SAND STONE
DEVELOPMENT AT THE END OF 1st YEAR
BUILDING STONE (SAND STONE) MINE, VILL.- DEVRIKALAN, ARAJI NO.- 488/2 & 488/3
TEH.-MADIHAN, DISTT.- MIRZAPUR (U.P.)
APPLICANT.:-M/S JAI HANUMAN INDUSTRIES
SCALE 1:1000
AREA 12.0 ACRE/4.85 Ha.
DATE OF SURVEY 17-08-2023
PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019
SIGNATURE
PLATE NO.-5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SCALE 1:1000
EXTENT OF MINING
1ST
2ND YEAR
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1 LEASE BOUNDARY
2 7.5 M BARRIER/UPL
3 CONTOUR(2M INTERVAL)
4 GPS READING
5 EXISTING PIT
6 HAUL ROAD
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FACE ADVANCEMENT
GEOLOGY
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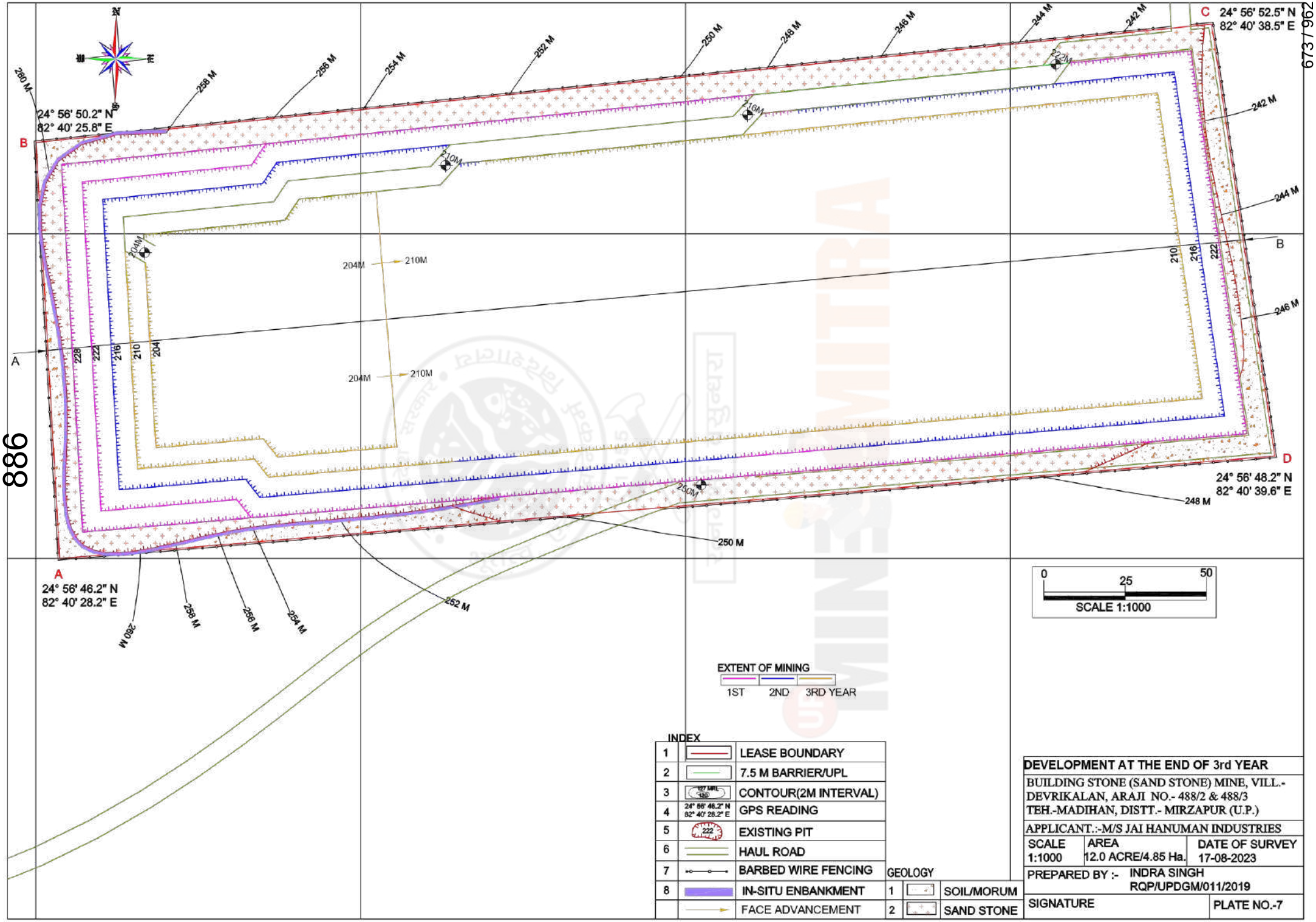
2 SAND STONE
DEVELOPMENT AT THE END OF 2nd YEAR
BUILDING STONE (SAND STONE) MINE, VILL.- DEVRIKALAN, ARAJI NO.- 488/2 & 488/3
TEH.-MADIHAN, DISTT.- MIRZAPUR (U.P.)
APPLICANT.:-M/S JAI HANUMAN INDUSTRIES
SCALE 1:1000
AREA 12.0 ACRE/4.85 Ha.
DATE OF SURVEY 17-08-2023
PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019
SIGNATURE
PLATE NO.-6

885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82° 40' 38.5" E
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82° 40' 39.6" E
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250 M
248 M
246 M
244 M
242 M
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25
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SCALE 1:1000
EXTENT OF MINING
1ST
2ND
3RD YEAR
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1 LEASE BOUNDARY
2 7.5 M BARRIER/UPL
3 CONTOUR(2M INTERVAL)
4 GPS READING
5 EXISTING PIT
6 HAUL ROAD
7 BARBED WIRE FENCING
8 IN-SITU ENBANKMENT
FACE ADVANCEMENT
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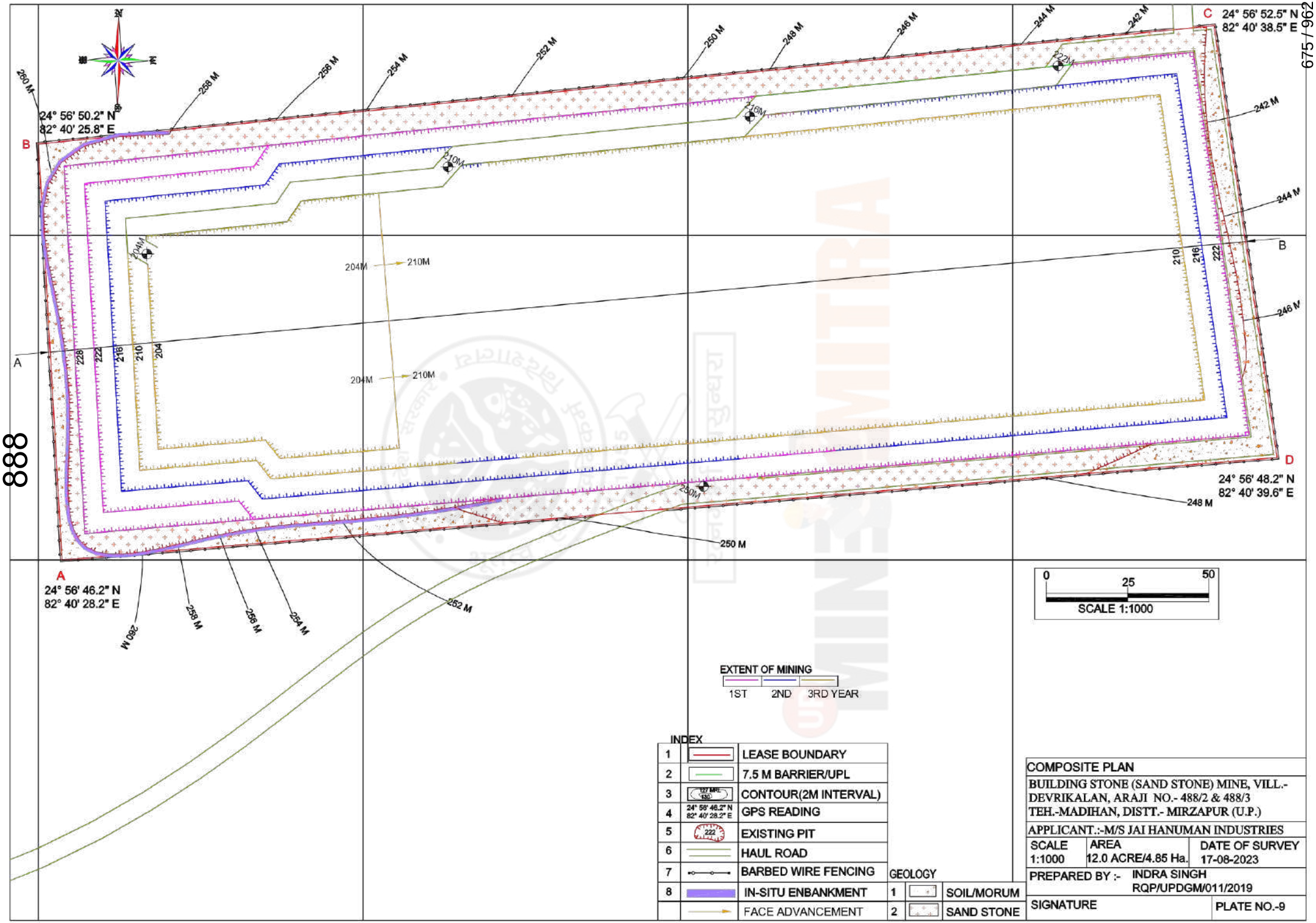
2 SAND STONE
DEVELOPMENT AT THE END OF 3rd YEAR
BUILDING STONE (SAND STONE) MINE, VILL.- DEVRIKALAN, ARAJI NO.- 488/2 & 488/3
TEH.-MADIHAN, DISTT.- MIRZAPUR (U.P.)
APPLICANT.:-M/S JAI HANUMAN INDUSTRIES
SCALE 1:1000
AREA 12.0 ACRE/4.85 Ha.
DATE OF SURVEY 17-08-2023
PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019
SIGNATURE
PLATE NO.-7

SECTION OF DEVELOPMENT YEARS

SIGNATURE	PLATE NO.-8



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SCALE 1:1000

EXTENT OF MINING
1ST 2ND 3RD YEAR

INDEX

1	LEASE BOUNDARY	
2	7.5 M BARRIER/UPL	
3	CONTOUR(2M INTERVAL)	
4	GPS READING	24° 56' 46.2" N 82° 40' 28.2" E
5	EXISTING PIT	
6	HAUL ROAD	
7	BARBED WIRE FENCING	
8	IN-SITU ENBANKMENT	
	FACE ADVANCEMENT	

GEOLOGY

1	SOIL/MORUM
2	SAND STONE

COMPOSITE PLAN

BUILDING STONE (SAND STONE) MINE, VILL.- DEVRIKALAN, ARAJI NO.- 488/2 & 488/3
TEH.-MADIHAN, DISTT.- MIRZAPUR (U.P.)

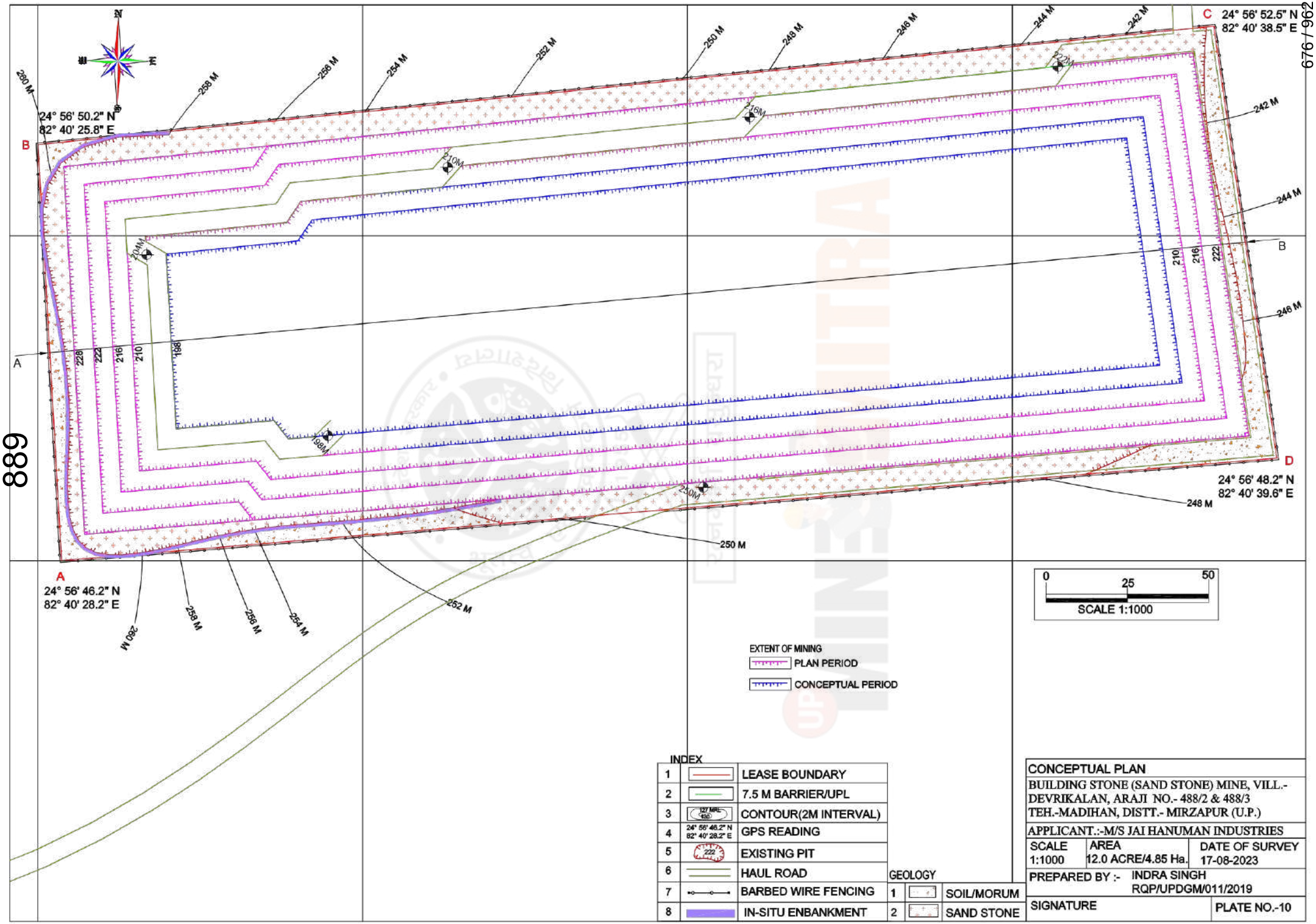
APPLICANT.:-M/S JAI HANUMAN INDUSTRIES

SCALE	AREA	DATE OF SURVEY
1:1000	12.0 ACRE/4.85 Ha.	17-08-2023

PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019

SIGNATURE

PLATE NO.-9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24° 56' 52.5" N
82° 40' 38.5" E
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24° 56' 50.2" N
82° 40' 25.8" E
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82° 40' 28.2" E
D
24° 56' 48.2" N
82° 40' 39.6" E
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260 M
258 M
256 M
254 M
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250 M
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246 M
244 M
242 M
232M
216M
210M
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198M
230M
228
222
216
210
198
0
25
50
SCALE 1:1000
EXTENT OF MINING
PLAN PERIOD
CONCEPTUAL PERIOD
INDEX
1 LEASE BOUNDARY
2 7.5 M BARRIER/UPL
3 CONTOUR(2M INTERVAL)
4 GPS READING
5 EXISTING PIT
6 HAUL ROAD
7 BARBED WIRE FENCING
8 IN-SITU ENBANKMENT
GEOLOGY
1 SOIL/MORUM
2 SAND STONE
CONCEPTUAL PLAN
BUILDING STONE (SAND STONE) MINE, VILL.- DEVRIKALAN, ARAJI NO.- 488/2 & 488/3
TEH.-MADIHAN, DISTT.- MIRZAPUR (U.P.)
APPLICANT.:-M/S JAI HANUMAN INDUSTRIES
SCALE 1:1000
AREA 12.0 ACRE/4.85 Ha.
DATE OF SURVEY 17-08-2023
PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019
SIGNATURE
PLATE NO.-10

SECTION ALONG A-B

SECTION OF CONCEPTUAL PLAN

BUILDING STONE (SAND STONE) MINE, VILL.-DEVRIKALAN, ARAJI NO.- 488/2 & 488/3
TEH.-MADIHAN, DISTT.- MIRZAPUR (U.P.)

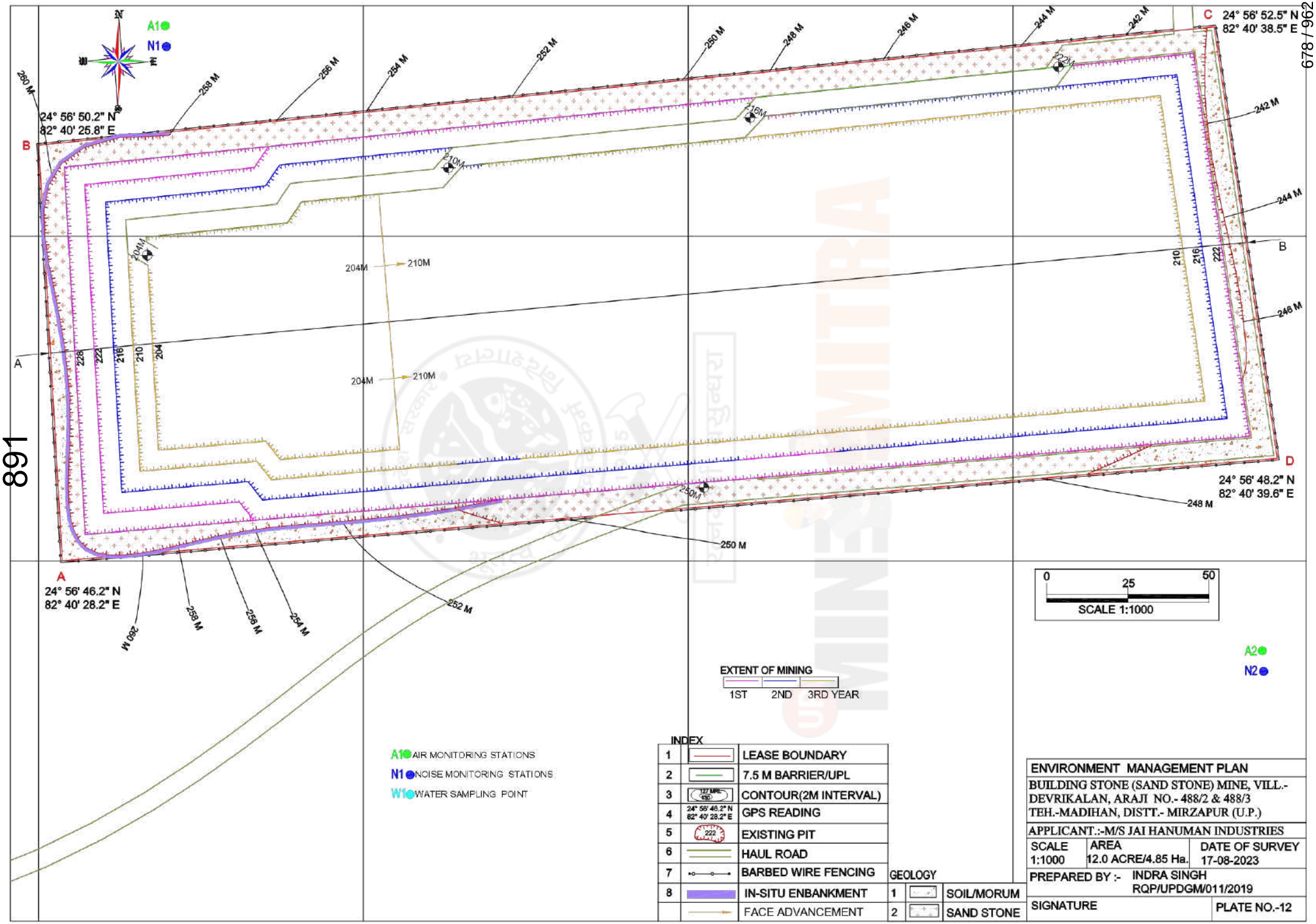
APPLICANT:-M/S JAI HANUMAN INDUSTRIES

SCALE	AREA	DATE OF SURVEY
1:1000	12.0 ACRE/4.85 Ha.	17-08-2023

PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019

SIGNATURE

PLATE NO.-11



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ENVIRONMENT MANAGEMENT PLAN

BUILDING STONE (SAND STONE) MINE, VILL.- DEVRIKALAN, ARAJI NO.- 488/2 & 488/3
TEH.-MADIHAN, DISTT.- MIRZAPUR (U.P.)

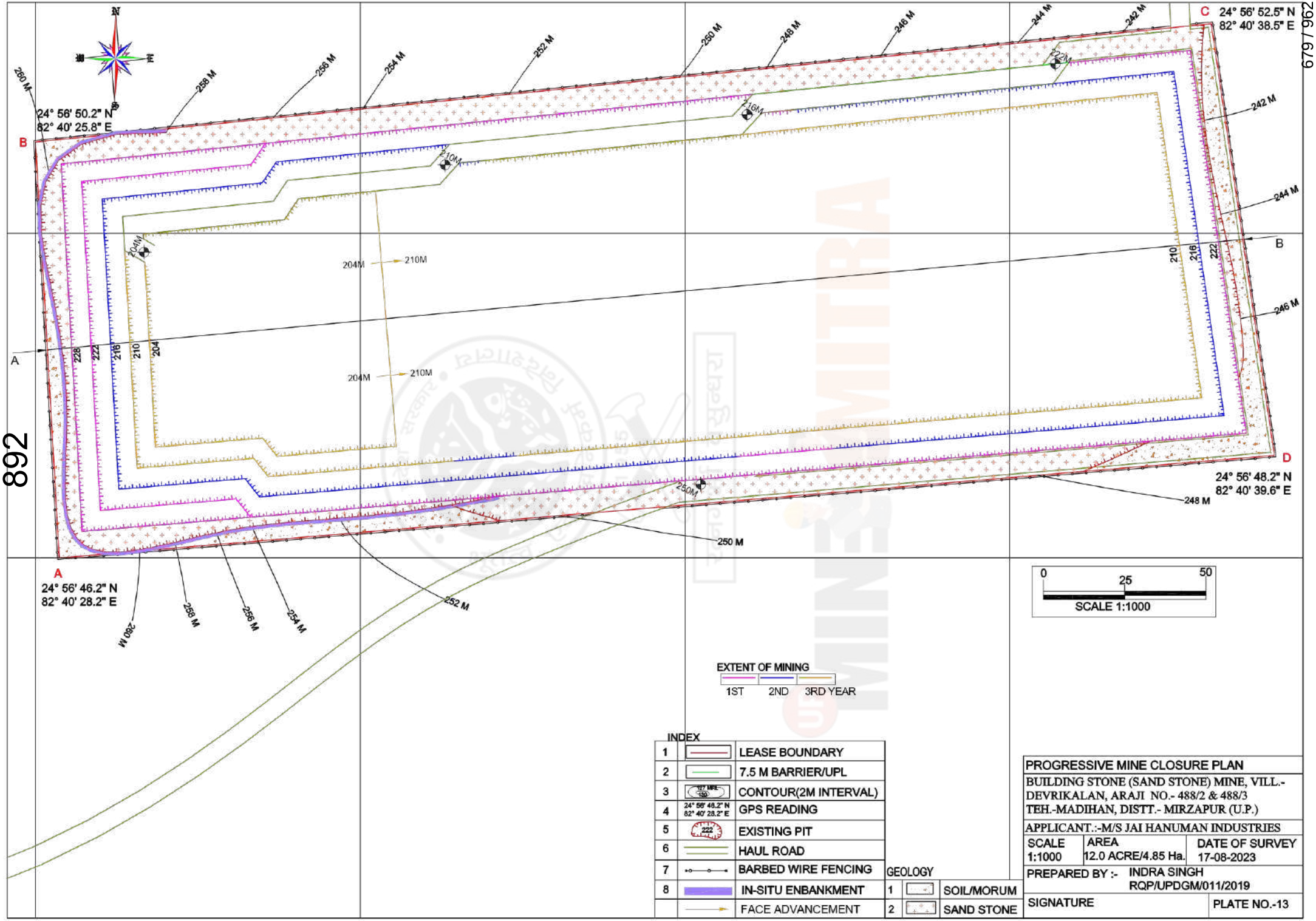
APPLICANT.:-M/S JAI HANUMAN INDUSTRIES

SCALE	AREA	DATE OF SURVEY
1:1000	12.0 ACRE/4.85 Ha.	17-08-2023

PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019

SIGNATURE

PLATE NO.-12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242 M
240M
210M
204M
228
222
216
210
204
0
25
50
SCALE 1:1000
EXTENT OF MINING
1ST
2ND
3RD YEAR
INDEX
1 LEASE BOUNDARY
2 7.5 M BARRIER/UPL
3 CONTOUR(2M INTERVAL)
4 GPS READING
5 EXISTING PIT
6 HAUL ROAD
7 BARBED WIRE FENCING
8 IN-SITU ENBANKMENT
FACE ADVANCEMENT
GEOLOGY
1 SOIL/MORUM
2 SAND STONE
PROGRESSIVE MINE CLOSURE PLAN
BUILDING STONE (SAND STONE) MINE, VILL.- DEVRIKALAN, ARAJI NO.- 488/2 & 488/3
TEH.-MADIHAN, DISTT.- MIRZAPUR (U.P.)
APPLICANT.:-M/S JAI HANUMAN INDUSTRIES
SCALE 1:1000
AREA 12.0 ACRE/4.85 Ha.
DATE OF SURVEY 17-08-2023
PREPARED BY :- INDRA SINGH
RQP/UPDGM/011/2019
SIGNATURE
PLATE NO.-13

892

ENVIRONMENTAL CLEARANCE

PARIVESH (Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Uttar Pradesh)

To,

The Owner
SHAHNAI CONSTRUCTION
Village- Rampur Sakteshgarh, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh -231304

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/68120/2019 dated 11 Oct 2021. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC21B001UP126657**
2.	**File No.**	6626-4807
3.	**Project Type**	New
4.	**Category**	B1
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Proposed Building Stone “Sandstone” Mining Project at Araji No. 639 of Area: 3.64 Ha, (8.99 Acre) Village: Rampur Sakteshgarh, Tehsil Chunar & District: Mirzapur, State: Uttar Pradesh
7.	**Name of Company/Organization**	SHAHNAI CONSTRUCTION
8.	**Location of Project**	Uttar Pradesh
9.	**TOR Date**	27 Sep 2019

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 23/12/2021

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/68120/2019 & SEIAA, U.P File no- 6626-4807

Sub: Environmental Clearance is sought for Proposed of Sand Stone" at Araji No.-639, Village- Rampur Sakteshgarh, Tehsil- Chunar, Mirzapur. Area -3.64 ha.

Dear Sir,

This is with reference to your application / letter dated 1-05-2019, 31-05-2019, 18-07-2019, 16-09-2020, 06-10-2020, 12-02-2021 & 13-07-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 16-11-2021 and SEIAA in meeting held on 03-12-2021.

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services, Lucknow, U.P to SEAC on 16-11-2021

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for "Sand Stone" at Araji No.-639, Village- Rampur Sakteshgarh, Tehsil- Chunar, Mirzapur, Shri Ajay Kumar Singh. Area -3.64 ha.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 281/Parya/SEAC/4807/2019, dated: 07/09/2019.
3. The public hearing was organized on 12/09/2020 at Prathmik Vidyalaya Village- Rampur Sakteshgarh, Tehsil- Chunar, District- Mirzapur .Final EIA report submitted by project proponent on 04/10/2021.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/68120/2019, Dated: 04-10-2021		
2.File no. allotted by SEIAA,UP	4807		
3. Name of Proponent	M/s Shahnai Construction Prop. Shri Ajay Kumar Singh		
4.Full correspondence address of proponent and mobile no.	R/o- Rampur Sakteshgarh Tehsil- Chunar, District- Mirzapur, U.P		
5. Name of Project	Building Stone (Sandstone) Mining Project		
6. Project location (Plot/Khasra/Gata No.)	Araji No: 639		
7. Name of River	-		
8. Name of Village	Rampur Sakteshgarh		
9. Tehsil	Chunar		
10. District	Mirzapur		
11. Name of Minor Mineral	Sandstone		
12. Sanctioned Lease Area (in ha.)	Total Lease Area: 3.64 Ha		
13. Mineable/Workable Area (in ha.)	3.64 Ha		
14. Zero level mRL	-		
15. Max. & Min mRL within lease area	The Highest Point at 224.5mRL towards East Direction The Lowest Point at 217.6mRL towards North Direction		
16. Pillar Coordinates (Verified by	Pillar	Latitudes (N)	Longitudes (E)

DMO) (Source: Verified Khasra Map)	A	24°59'31.90"N	82°50'47.30"E
	B	24°59'28.80"N	82°50'56.20"E
	C	24°59'23.6"N	82°50'55.10"E
	D	24°59'26.90"N	82°50'46.40"E
	Toposheet No.: 63L/13 & 63K/16		
17. Total Geological Reserves (Source: Approved Mining Plan)	13,17,282 m^3/annum		
18. Total Mineable Reserves (Source: Approved Mining Plan)	5,55,833 m^3/annum		
19. Total Proposed Production (in five years)	1,82,000 m^3		
20. Proposed Production/year	36,400 m^3 per annum		
21. Sanctioned Period of Mine lease	20 years		
22. Production of mine/day	121.33 m3/day (303.33 T/day) (Bulk Density- 2.5)		
23. Method of Mining	Opencast, semi-mechanized (Other than fully mechanized)		
24. No. of Working days	300 Days		
25. Working hours/day	8 hours/day		
26. No. of Workers	42		
27. No. of vehicles movement/day	30 Units (Assumed Loading Capacity: 10 T/Unit)		
28. Type of Land	State Government Land		
29. Ultimate Depth of Mining	12 meters (224mRL – 212mRL) (Source: Approved Mining Plan)		
30. Nearest metalled road from site	Length 3.0 km (Length 3000 m & Width 6 m)		
31. Water Requirement	19.5KLD		
32. Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/1821/IA0034, Extension Validity Till December 29/2021		
33. Any litigation pending against the project or hand in any court	No		
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section) पत्रांक: 286/ खनिज/एम.एम.सी/2018-19, दिनांक: 01/04/2019 issued by Mining Officer Mirzapur.		
35. Details of Lease Area in approved DSR	Page No. 13, Sr. No. 61 DSR, Mirzapur (Source: DSR, Mirzapur)		
36. Proposed CER Cost	Rs. 3.90 Lakhs (3% of the total Project Cost)		
37. Proposed EMP Cost	Rs. 37.35 Lakhs		
38. Length and breadth of Haul Road	Length 3000 m & Width 6 m		
39. No. of Trees to be Planted	3640 Trees (1000 trees/Ha.)		

5. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
6. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 16-11-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 03-12-2021 decided to grant the Environmental Clearance to the title project for collection of 36,400 m^3/annum for lease area of 3.64 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board

19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 4,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be

false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Mirzapur that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.

10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. The project proponent shall install solar light in their site office.
13. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
14. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
15. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
16. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
17. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
18. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
19. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation. The project proponent should explore the possibilities of rainwater harvesting.
22. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
23. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
24. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.

25. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
26. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
27. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
28. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
29. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
30. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
31. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
32. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
33. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
34. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
35. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
36. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
37. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
38. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
39. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
40. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.

41. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
42. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
43. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
44. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
45. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
46. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
47. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
48. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
49. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
50. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
51. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.

52. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
53. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
54. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
55. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (AprilMay), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
56. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
57. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
58. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
59. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
60. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
61. Project Proponent shall explore the possibility of using solar energy where ever possible.
62. Commitment towards CER has to be followed strictly.
63. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
64. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
65. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Mirzapur, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

15 903 Sub- 28/9/18 (020)

MINE PLAN

WITH PROGRESSIVE MINE CLOSURE PLAN
(Submitted under Rule 34 of U.P. MMCR-1963)

Building Stone (Sandstone)

Araji No.-639, Village– Rampur Sakteshgarh,
Tehsil-Chunar, District–Mirzapur, Uttar Pradesh.

AREA- 3.64 Ha.

PROPOSED PERIOD — 5 YEARS

APPLICANT

M/s Shubnal Construction
Shri Ajay Kumar Singh S/o Shri Basant Ram Singh.
R/O- Village– Rampur-Sakteshgarh,
Tehsil-Chunar, District–Mirzapur, Uttar Pradesh.

Director of Geology and Mining, U.P.
APPROVED
with / condition
No. 1598 /16 dated 11/12/18
DIRECTOR

PREPARED BY

MR. VIDYA BHUSHAN TRIVEDI
ROP/SME/UP/2016, VALID UP TO 08/09/2021

VIDYA BHUSHAN TRIVEDI
ROP/SME/UP/2016

प्रेषक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
मीरजापुर।

संख्याः– 1598/मा0 प्लान/2016 दिनांक 11/10/ 2018

विषयः– पट्टाधारक मे0 शहनाई कन्स्ट्रक्शन, प्रो0 श्री अजय कुमार सिंह पुत्र श्री बसन्त राम सिंह के पक्ष में स्वीकृत जनपद–मीरजापुर में तहसील–चुनार ग्राम–रामपुर सक्तेशगढ़ क्षेत्रफल– 3.64 हे0 में उपखनिज इ0प0–सैण्ड स्टोन के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक मे0 शहनाई कन्स्ट्रक्शन, प्रो0 श्री अजय कुमार सिंह पुत्र श्री बसन्त राम सिंह द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप–खनिज (परिहार) नियमावली, 1963 के नियम–34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 11/10/ 2018 को कर दिया गया है।

1– ''खनन योजना'' का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया हैः–

(अ) ''खनन योजना'' का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष की अवधि के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 36400 घन मी0 प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते है, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द) अनुमोदित खनन योजना की एक–एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च) अनुमोदित खनन योजना में विनिहित प्रकिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरूद्व पट्टे की शर्त का उल्लंघन माना जायेगा और तद्नुसार कार्यवाही की जायेगी।

(छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तो के साथ अनुमोदित किया जाता हैः–

1. बेंच की ऊँचाई अधिकतम 06 मी0 एवं बेंच की चौडाई उँचाई से कम से कम दो गुनी होनी चाहिए।
2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
3. खनन कार्य के दौरान निकाले गये मलवे विशेष्कर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।

MP-letter

5 प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।

6 खनन कार्य के फलस्वरूप बने गडढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।

7 खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।

8 श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

9 खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।

10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय–समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2– अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें ।

संलग्नकः यथोपरि ।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्याः 1598(1)/मा0 प्लान/2016 तद् दिनांक ।

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1– खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद–मीरजापुर।

2– पट्टाधारक मे0 शहनाई कन्स्ट्रक्शन, प्रो0 श्री अजय कुमार सिंह पुत्र श्री बसन्त राम सिंह, नि0 ग्राम रामपुर सक्तेशगढ़, तहसील चुनार, जनपद मीरजापुर।

3– खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

MP-letter

प्रेषक

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
मीरजापुर।

संख्याः— /मा0 प्लान/2016 दिनांक 11/10/ 2018

विषयः— पट्टाधारक मे0 शहनाई कन्स्ट्रक्शन, प्रो0 श्री अजय कुमार सिंह पुत्र श्री बसन्त राम सिंह के पक्ष में स्वीकृत जनपद–मीरजापुर में तहसील–चुनार ग्राम–रामपुर सक्तेशगढ़ क्षेत्रफल– 3.64 हे0 में उपखनिज इ0प0–सैण्ड स्टोन के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक मे0 शहनाई कन्स्ट्रक्शन, प्रो0 श्री अजय कुमार सिंह पुत्र श्री बसन्त राम सिंह द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप–खनिज (परिहार) नियमावली, 1963 के नियम–34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 11/10/ 2018 को कर दिया गया है।

1— ''खनन योजना'' का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया हैः—

(अ) ''खनन योजना'' का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष की अवधि के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 36400 घन मी0 प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते है, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द) अनुमोदित खनन योजना की एक–एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च) अनुमोदित खनन योजना में विनिहित प्रकिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरूद्व पट्टे की शर्त का उल्लंघन माना जायेगा और तद्नुसार कार्यवाही की जायेगी।

(छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तो के साथ अनुमोदित किया जाता हैः—

1. बेंच की ऊँचाई अधिकतम 06 मी0 एवं बेंच की चौडाई उँचाई से कम से कम दो गुनी होनी चाहिए।
2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
3. खनन कार्य के दौरान निकाले गये मलवे विशेष्कर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।

MP-letter

5 प्रत्येक ब्लास्टिंग के बाद फेस स्केलिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।

6 खनन कार्य के फलस्वरूप बने गडढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।

7 खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।

8 श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

9 खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।

10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय–समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2– अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें ।

संलग्नकः यथोपरि ।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्याः 598 (1)/मा0 प्लान/2016 तद् दिनांक ।

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1– खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद–मीरजापुर।

2– पट्टाधारक मे0 शहनाई कन्स्ट्रक्शन, प्रो0 श्री अजय कुमार सिंह पुत्र श्री बसन्त राम सिंह, नि0 ग्राम रामपुर सक्तेशगढ़, तहसील चुनार, जनपद मीरजापुर।

3– खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

MP-letter

AUTHORISATION LETTER BY THE APPLICANT

I, Ajay Kumar Singh (hereby authorise Shri Vidya Bhushan Trivedi RQP No. RPQ/SME/JP/2016 to prepare the Mining Plan Under Rule 34 (4) of Uttar Pradesh Miner Mineral (Concession) Rules, 1963 in respect of Building Stone (Sandstone), Araji No.-639, Village– Rampur Sakteshgarh, Tehsil-Chunar, District–Mirzapur, Uttar Pradesh.

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:

Name of RQP

Mr. Vidya Bhushan Trivedi

RPQ/SME/JP/2016

Valid up to : 06/09/2021

RQP Address:

Add.-H.No.-144, Kanoon Goyan, (Near Kushwaha Hotel),

Tehsil-Jalalabad, District-Mirzapur, (U.P.)

Place:

Date:

Your's Faithfully

(Ajay Kumar Singh)

VIDYA BHUSHAN TRIVEDI
RQP/SME/JP/2016

CERTIFICATE

I. Vidya Bhushan Trivedi hereby certify that-

1. Provisions of Mines Act. Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the Applicant will approach the Director General of Mines Safety.

2. It is further certified that the aforesaid Mining plan is prepared as per the copies of the records and documents provided by Applicant and information given as per discussions held with Applicant his representative.

3. It is also certified that the information's furnished in the aforesaid Mining plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

Place: Mirzapur

Date:

Name of RQP

Mr.Vidya Bhushan Trivedi

Registration No. – RQP/SME/JP/2016

Validity- 06/09/2021

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LIST OF ANNEXURES

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1.0	COPY OF DISTRICT MAGISTRATE	1
2.0	COPY OF RQP CERTIFICATE	2
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LIST OF PLATES

S.NO.	LIST OF PLATES	PLATE NO.
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VIDYA BHUSHAN TRIVEDI
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INTRODUCTION

The lease over an area of 3.64 ha. was granted to M/s Shahnai Construction, Prop.- Shri Ajay Kumar Singh S/o Shri Basant Ram Singh, R/O- Village– Rampur Sakteshgarh, Tehsil-Chunar, District–Mirzapur, Uttar Pradesh for Building Stone (Sand Stone) at Araji No.-639, Village– Rampur Sakteshgarh, Tehsil-Chunar, District–Mirzapur, Uttar Pradesh was submitted on e-tendering portal in the office of District Magistrate, Mirzapur.

District Magistrate has given its consent vide letter no.-1289/Khanij/Sand stone/E-Nivida cum E-nilami dated 15/09/2018 for the exploitation of Building Stone (Sand Stone) for a period of 20 years having production capacity 36,400 cum. Copy of Consent letter (LOI) is enclosed as **Annexure No. 1.** The mining plan is being submitted under rule 34 (4) of minor mineral (concession) Rules 1963.

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CHAPTER-1

1.0 GENERAL:

A) NAME OF THE LESSEE WITH COMPLETE ADDRESS:

M/s Shahnai Construction

Prop.- Shri Ajay Kumar Singh S/o Shri Basant Ram Singh,

R/O- Village– Rampur Sakteshgarh,

Tehsil-Chunar, District–Mirzapur, Uttar Pradesh.

No telephone, Fax & email address facilities is available with lessee.

B) **Status of Lessee:** Private Individual

C) **Mineral, Occurring In The Area & Which Lessee Intends To Mine Which Lessee Intends To Mine:** Building Stone (Sand Stone)

D) **Period for which the mining lease is proposed to grant:** Application of mining lease for the exploitation of Building Stone (Sand Stone) was applied for a period of 20 years. District Magistrate has given its consent vide letter no. 1289/Khanij/Sand stone/E-Nivida cum E-nilami dated 15/09/2018.

E) **Name of R.Q.P. preparing the mining plans:**

Shri Vidya Bhushan Trivedi

Registration No : RQP/SME/JP/2016

Validity : 06/09/2021

Address of RQP:

Add.-H.No.-144, Kanoon Goyan, (Near Kushwaha Hotel), Tehsil-Jalalabad, District Shahjahanpur, Uttar Pradesh. The copy of RQP certificate is enclosed (Annexure No.2)

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CHAPTER-2

2.0 Location And Accessibility:

(a) Details of area (with location map): Rampur Shakteshgarh village is located in Chunar Tehsil of Mirzapur district in Uttar Pradesh, India. It is situated 19km away from sub-district headquarter Chunar and 48km away from district headquarter Mirzapur. The location plan is enclosed as Plate No.-1)

District and State:	Mirzapur, Uttar Pradesh
Taluka:	Chunar
Village:	Rampur Sakteshgarh
Araji No.	639
Lease Area (Hact.):	**3.64 Ha.**
Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) Ownership/Occupancy:	The land is owned by State Govt. & State Govt. has given their consent for the exploitation of Building Stone (Sand Stone) Boulders. The lease area is free from forest land.
Existence of public road / railway line, if any nearby and approximate distance:	Rampur Shakteshgarh village is located in Chunar Tehsil of Mirzapur district in Uttar Pradesh, India. It is situated 19km away from sub-district headquarter Chunar and 48km away from district headquarter Mirzapur.
Toposheet No. with latitude and longitude:	The GPS reading of all corner pillars is given below:

Pillar No	N	E
A	24°59'31.9"N	82°50'47.3"E
B	24°59'28.8"N	82°50'56.2"E
C	24°59'23.6"N	82°50'55.1"E
D	24°59'26.9"N	82°50'46.4"E

GPS reading of all corners pillars is shown in **Plate No. 3.**

Land use Pattern (Forest agricultural Barren, Barren etc.): It falls under barren land. The existing land use pattern is given below:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	-	-
2	Approach Road	-	-	-	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	3.64	-
	Total	-	-	**3.64**	-

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b) Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, it none of these are available the area should shown on an accurate sketch map on a scale of 1:50000: Location map attached showing lease (**Plate No. 1**)

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CHAPTER-3

3.0 GEOLOGY AND EXPLORATION:

a) **Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.**

PHYSIOGRAPHY:

The general slope of lease area is from South-East to North-West direction. No seasonal perennial drainage exists within the lease area. The topography of lease area is shown in **Plate No. 3.** The highest and lowest point in the leasehold is 224.8 mRL and 217.6 mRL.

REGIONAL GEOLOGY:

The general succession of the area is as follows:

Kaimur Group	Upper Kaimur Scarp 180m	Dhandrol Quartzite Sandstone	920m stone & conglomerates
	Lower Kaimur	Vijaygarh shale	50m
		Upper Quartzite	45m
		Susnai conglomeratic Braccia	
		Silicified shale	30m
		Lower Quartzite	30m
	---------- Unconformity ----------		
		Rohats limestone	170- 180m
	Kheinjua sub group	Glucomitic Sandstone	100m
Semari Group		Fawn Sandmitic lime stone	150m
		Olive shale	30m
		Porcellinite	100m
		Kajrahat Limestone	630m
		Pathrawa Sand Stone &Angari Shale	
		Basal Conglomerates	
180m			
	---------- Unconformity ----------		
Bijawar Group	Phyllite & Quartzite with Lenticular Cabonates		

GEOLOGY OF THE AREA:

In geological sequence the Sand Stone of the area is a part of Kajarahat lime stone characterized by dark brown in colour, covered with 1.0- 2.0m soil/ semi-weathered Building Stone, often showing current bedding and load cast structures indicating dry and eolin environment of deposition. Bijagarh shale having a thickness of 0.5 – 1.0m has been observed in intercalation with Sand Stone stone. The following join sets have been measure in Building stone:

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Joints	Direction	Degree
J1	80N	15
J2	55N	85
J3	10N	65

The thin section studies (photomicrograph) shows feldspars with polysynthetic twinning under cross Nicolas and quartz showing spectrum of colors at different R.I., under Gypsum plate. At few places alteration of feldspar is noticed. The existence of accessory minerals such as biotitic, hornblende is less.

DETAILS OF EXPLORATION:

a) **Already carried out in the area:**

One trial pit having dimension of 5m x 5m x 5m were dug with in lease area & later on all the trial pits have been converted into mining pits. The location of trial pits is shown in **Plate No. 3.**

b) **Proposed to be carried out:**

The entire area is consist of stony outcrops, occurrence of Building Stone (Sand Stone) is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period

The location of proposed DTH hole is shown in **Plate No. 3.**

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two Cross-sections at an interval of 130m & 124m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to three classes:

a) **Proved Reserves(111):**

The entire Quantities of Building Stone (Sand Stone) boulder occurring 190mRL below from the surface ground level has been considered as under proved category (111).

b) **Probable Reserve (122):**

A 10 m. zone below the proved reserve zone is considered as Probable Reserves (122).

c) **Feasibility Mineral Resources (211):**

Mineral blocked within barrier zone & in slope under proved mineral reserve considered as Feasibility Mineral Resources (211).

d) **Pre-Feasibility Mineral Resources (222):**

Mineral blocked within barrier zone & in slope under probable mineral reserve considered as Pre-Feasibility Mineral Resources (222).

The detailed categorized table of proved & probable and Inferred Mineral Resources is shown **Table No 1**

Summary of Geological reserves is as below:

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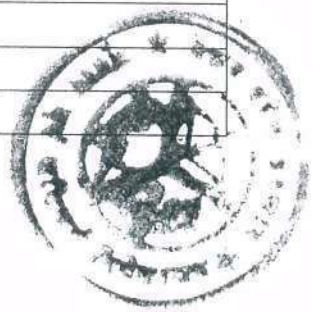
Classification	Code	Quantity (Cum)
A) Mineral Reserves		
1) Proved Mineral Reserve	111	676516
2) Probable Mineral Reserve	122	167924
Total		
3) Feasibility Mineral Resources	211	276860
4) Pre-Feasibility Mineral Resources	222	195982

Total – 1317282

MINEABLE RESERVE:

Benches of height & width 6m has been drain in geological sections to calculate the mineable reserves. The area of each bench level has been calculated & multiplied by strike influence to get the volume. The mineable reserve is given in **Table No. 2.**

Category	Mineral Reserve In (Cum)
111	676516
122	167924
Total	**844440**



GEOLOGICAL RESERVES

Proved Mineral Reserves (111)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of Building Stone (Sand Stone), (cum)
1-1'	2682	130	348660
2-2'	2644	124	327856
Total			**676516**

Feasibility Mineral Resources (211)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of Building Stone (Sand Stone) (cum)
1-1'	1090	130	141700
2-2'	1045	124	135160
Total			**276860**

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Probable Mineral Reserve (122)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of Building Stone (Sand Stone) (cum)
1-1`	666	130	86580
2-2`	656	124	81344
Total			**167924**

Pre-Feasibility Mineral Resources (222)

Section Line	Area (m^2)	Strike Influence (m)	Quantities of Building Stone (Sand Stone), (cum)
1-1`	775	130	100750
2-2`	768	124	95232
Total			**195982**

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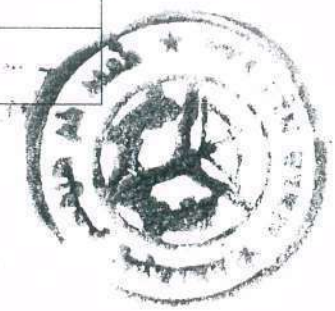
MINEABLE RESERVES

Bench level (mRL)	Quantities of Building Stone (Sand Stone) Gitty, Boulder (cum)
224-218	87833
218-212	150480
212-206	127008
206-200	105264
200-194	85248
Total	**555833**



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CHAPTER-4

4.0 MINING:

a) **Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:**

Existing Method of mining:

It was opencast manual mine with adoption of drilling & blasting. Drilling was carried out with 32mm dia jack hammer drill rods & blasting material was explosive. Mining was carried through the formation of one bench. The height of bench was kept 6.0m width of benches was kept 6.0m with face slope 70° Overall face slope will be 45°. Approach road having width 6m & gradient 1:16 was provided to mining faces from the transportation of mineral.

b) **Proposed method of mining:**

It shall be opencast semi-mechanized mine. To meet required production wagon drilling with deep hole blasting shall be carried out. The blasted material will be handelled with excavator & loaded into dumpers. The height & width of bench shall be kept 6m with face slopes 45°. Secondary blasting with jackhammer drilling shall be carried out if required.

Indicate quantum of development & tonnage & grade of production expected pit wide as in table below:

Year	Overburden (cum)	ROM Building Stone (Sand Stone) (cum)	Sub grade mineral	Mineral reject	Ore to overburden ratio
1st	Nil	36400	Nil	Nil	Nil
2nd	Nil	36400	Nil	Nil	Nil
3rd	Nil	36400	Nil	Nil	Nil
4th	Nil	36400	Nil	Nil	Nil
5th	Nil	36400	Nil	Nil	Nil
Total		182000			

c) **Attach Individual plans & sections:**

Ist Year:

The mining faces will open from top to downward and advanced towards south, south-east & south-west directions. Bench 224.0mRL shall be opened and flattened and 36400 Cum quantities of Building Stone (Sand Stone) shall be exploited from bench upto 218.0mRL bench. Approach road having width 6.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

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Bench Level (mRL) from – to	Face Length (m)	Face advancement (m)	Height (m)	Quantities of Building Stone (Sand Stone), Gitty, Boulder (cum)
224-218	240.0	50.56	3.0	36400
Total				**36400**

The layout the pit position & section at the end of the year is shown in **Plate No. 5.**

IInd Year:

The mining faces will open from top to downward and advanced towards south, south-east & south-west directions. Bench 224.0mRL shall be opened and flattened and 36400 Cum quantities of Building Stone (Sand Stone) shall be exploited from bench upto 218.0mRL bench. Approach road having width 6.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL) from – to	Face Length (m)	Face advancement (m)	Height (m)	Quantities of Building Stone (Sand Stone), Gitty, Boulder (cum)
224-218	240.0	50.56	3.0	36400
Total				**36400**

The layout the pit position & section at the end of the year is shown in **Plate No. 5.**

IIIrd Year:

The mining faces will open from top to downward and advanced towards south, south-east & south-west directions. Bench 224.0mRL shall be reached to ultimate pit limit and bench 218mRL shall be flateened and a new bench of 212 mRL shall be opened and advanced 36400 Cum quantities of Building Stone (Sand Stone) shall be exploited from bench. Approach road having width 6.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL) from – to	Face Length (m)	Face advancement (m)	Height (m)	Quantities of Building Stone (Sand Stone), Gitty, Boulder (cum)
224-218	240.0	20.88	3.0	15033.0
218-212	228.0	15.62	6.0	21367
Total				**36400**

The layout the pit position & section at the end of the year is shown in **Plate No. 5.**

IVth Year:

The mining faces will open from top to downward and advanced towards south, south-east & south-west directions. Bench 224.0mRL shall be reached to ultimate pit limit and bench 218mRL shall be flateened and a new bench of 212 mRL shall be opened and advanced 36400 Cum quantities of Building Stone (Sand Stone) shall be exploited from bench. Approach road having width 6.0m & gradient 1:16 shall be provided to connect each

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mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL) from – to	Face Length (m)	Face advancement (m)	Height (m)	Quantities of Building Stone (Sand Stone), Gitty, Boulder (cum)
218-212	228.0	26.61	6.0	36400
Total				**36400**

The layout the pit position & section at the end of the year is shown in **Plate No. 5.**

Vth Year:

The mining faces will open from top to downward and advanced towards south, south-east & south-west directions. Bench 224.0mRL shall be reached to ultimate pit limit and bench 218mRL shall be flateened and a new bench of 212 mRL shall be opened and advanced 36400 Cum quantities of Building Stone (Sand Stone) shall be exploited from bench. Approach road having width 6.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL) from – to	Face Length (m)	Face advancement (m)	Height (m)	Quantities of Building Stone (Sand Stone), Gitty, Boulder (cum)
218-212	228.0	26.61	6.0	36400
Total				**36400**

The layout the pit position & section at the end of the year is shown in **Plate No. 5.**

d) **Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.**

The composite plan & section showing layout of benches is shown in **Plate No. 7.** The entire lease hold is Building Stone (Sand Stone) out crop having no soil over, therefore generation of waste & soil shall be nil during next five years. All quantities of Building Stone (Sand Stone) to be exploited shall be used for making aggregates.

e) **Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.**

It is an existing mine & mine has been fully developed. The total mineable reserves are 5,55,833 cum & with proposed rate of production of 36400 cum of Gitty Building Stone (Sand Stone) per annum, the expected life of mine comes out 15.0 year.

f) **Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.**

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ROP/SMS/UP/2016

CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

Exploration as on date: One pit was dug in scattered manner with in lease area & all the pits have converted into mining pits.

Exploration during plan period:

The entire area is consist of stony outcrops and depth of mining pits have reached 3m to 4m & occurrence of Building Stone (Sand Stone) is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

Ultimate shape & size of pit:

The ultimate shape of pit by the end of conceptual period shall be same as the shape of area except 7.5m barrier. Size of the lease hold by the end of conceptual period shall be 2.928 ha having length 240m & width 122m & depth 24m.

Conceptual Development:

Mining will be semi mechanized confined within ultimate pit limit. Road, habitation etc. will require diversion from mining area for the safety of workings. Details area as follows:

The geometry of pit as on date, at the end of plan period & at the end of conceptual period is as below:

	Pit No	Pit dimension	Shape
As on date	E-1	-	-
At the end of plan period		240m x 122 x 12m	Rectangle
At the end of conceptual Period		240m x 122m x 24m	Rectangle

i) **Plan period:** One pit will be developed during plan periods & dimension of pit will be 240m long, 122 m wide & 12m deep. The depth of pit will be confirming to 212.0mRL. The height of benches shall be kept 6.0 m, width of benches shall be kept 6.0m & slope of fences shall be kept 45 deg. 36400 cum of Building Stone (Sand Stone) shall be generated during plan period. Exposures of Building Stone (Sand Stone) exist with in the entire lease area therefore generation of waste shall be nil. Therefore no such proposal of rehabilitation of benches has been envisaged.

Conceptual plan: The ultimate size will be be 240m long, 122 m wide & 24m deep. The top level of bench shall be 224.0mRL while bottom level of quarry shall be 194.0mRL. 555833 cum of Building Stone (Sand Stone) shall be generated during conceptual period.

Anticipated life of mine

It is an existing mine & mine has been fully developed. The total mineable reserves are 555833 cum & with proposed rate of production of 36400 cum of Gitty Building Stone (Sand Stone) per annum, the expected life of mine comes out 15.0 year.

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ROP/SMS/NP/2016

Waste Management:

As stated earlier that entire lease area consists of Building Stone (Sand Stone) out crops & further persists in depth. All the quantities of Building Stone (Sand Stone) to be exploited shall be sending to crusher plant outside the area. Therefore generation of waste shall be nil & no proposal has been envisaged for its separate dumping.

Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below.

	Area broken (ha)	Area backfilling rehabilitation (ha)	Quantities of waste to be used in backfilling (cum)
As on date	-	Nil	Nil
End of plan period	2.928	Nil	Nil
End of conceptual period	2.928	Nil	Nil

As stated earlier that total lease area consists of Building Stone (Sand Stone) outcrops & all quantities of Building Stone (Sand Stone) to be exploited shall be used for making aggregates. Therefore no waste shall be generated & no such proposal has been envisaged for rehabilitation of benches during plan period & at the end of conceptual period shall be left open to accumulate rain water & programme pisiculture Economics was also worked out for use of land to provide water bodies v/s forming is as below.

The data collected is presented below:

The yield of dhan per hectare or unirrigated land per anum	:	2500 to 3000 kg.
The average value as per present rate at Rs. 6.50/Kg.	:	Rs. 19500/-max.
The yield of wheat per ha. Of irrigated land per anum	:	Rs. 500 kg. max.
The average value as per present rate of Rs. 4.50kg.	:	6750/- max.
Considering that both the crop are obtained, annual earning per ha.	:	Rs. 26250/- max.

In case of pisiculture is undertaken then about 5000 finger lings (FRY) can be put in 1 ha. Of water body which will yield about 500 to 600 kg. in about 6 months time. A figure of 1000 kg. per ha per year can safely be assumed. This will fetch a minum of Rs. 1.00.000/- Hence with the development of pisiculture about 2.0 to 3.0 lac per anum can be expected. In view of the above, it is proposed that the pit will be left as it is which subsequently will be filed by percolating ground water and rain water. The water can also be used for irrigation purposes.

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4.6 **Post Mining Land use:**

The land use at present, at the end of plan period & at the end of conceptual period is given below:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area excavated (broken)	-	2.928	2.928
b)	Area fully mined out	Nil	Nil	-
c)	Area fully rehabilitated by pisciculture	Nil	Nil	-
d)	Area rehabilitated by afforestation	Nil	Nil	-

Mining will be done unto 100.0mRL. After completion of mining the outer periphery of mining pit shall be fenced. During plan period & by the end of conceptual period no waste shall be generated. All quantities of Stone, Sand Stone to be exploited shall be used for making aggregates. Therefore it is not possible to rehabilitate the mined out benches. The mined out pit shall remain open & rain water will accumulate in the pits. A water body in the area will be boon to local people for improving their life style.

II Dump area:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

During plan period the dump shall be removed & it shall be spread over the haul roads for the maintenance of roads.

III Others:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under road	0.005	Nil	Nil
c)	Area under green belt (ie. plantation on area other then dump & backfilled area	Nil	0.50	Nil

Conceptual Plan & section is shown in **Plate No.7**

(g) **Open Cast Mines:**

i) **Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):**

It will be an opencast semi-mechanized mine. The loading of mineral shall be carried out by means of an excavator. Mining shall be carried out from top to down ward thought the formation of benches. The height of benches shall be kept 6m, width 6m with face slope 45°. Approach road having width 8m & gradient 1:16 shall be provided to join the mining site.

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iii) **Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.**

Mining faces shall be opened from top to down word. It will be advance from north to south direction & orientation of faces shall be east-west direction. Approach road shall be produced to each mining faces for transportation of mineral. No waste shall be generated during plan period therefore no proposed has been for its separate staking.

ii) **Extent of mechanization:**

The requirement of mining equipment for next 5 years is calculated as below:

The maximum level of annual production planned = 36400 cum or 91000 tonnes (assuming bulk density of Building Stone (Sand Stone) 2.5 production required assuming 300 working days

=91000/300=303MT

To meet the required production deep hole drilling with wagon drill shall be carried out. 2 wagon drills shall be deployed to meet the required production. Details of wagon drilling are discussed under chapter-5.

Requirement of Compressors:

Two compressors of about 360 cfm will be sufficient to meet the present requirement.

The requirement of machineries for drilling will be as below:

	Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
2.	Compressor tractor mounted	2	N.A.	Above 360 cfm	-do-	Diesel Compressor

Excavator:

The Applicant shall be deployed required number of tippers on hire basis.

Loading capacity of excavator	-	372 cum x 2.5
Per shift	-	930 tonnes
Operating shift per day	-	930 x 1 = 930 tonnes
No. of operating days per annum	-	300
Annual loading capacity of excavator	-	300 x 930 = 279000 tonnes
Maximum Gitty to be handle per annum	-	91000

Therefore no of excavator required for handling the Building Stone (Sand Stone)

= 91000/279000= 0.326 Say = 1

Requirement of Excavator: is tabulated as below:

Type	Nos	Bucket capacity	Boom Height	Boom Length	Make/model	Motive/Diesel
Excavator	1	1 M3	2.220 M	5.582 M	851 L & T	70-80ltrs/day

Requirement of tippers (7 tonners):

Requirement of tippers for the transport of Gitty Ballast/boulders from mine to stack yard, work out as follows:

a) To & fro journey time: from mine area to stack yard.

To & fro journey on 2.0 Km. mine road @ 10 Km/hr = 12 min.

b) Cycle time of Tippers

Scooping and waiting = 2 min.

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Manual loading	=	30 min.
To & fro journey	=	12 min.
Turning and unloading	=	2 min.
Therefore total cycle time	=	46.0 min.

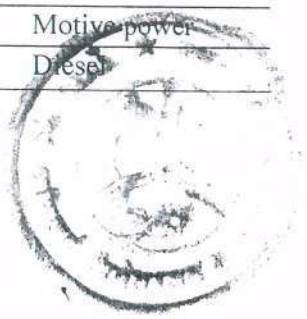
Requirement of Tippers:

Gitty to be transported per day	=	67 MT
Cycle time of Tippers	=	46.0 min.
Therefore round trips per Tipper per hour	=	67/46 = 1.45 Say = 1
Average load carried per round trip	=	7 x 5 = 35
Therefore average carrying capacity per Tippers per shift.		
Therefore number of Tippers	=	67/35 = 1.91 Say = 2
Standby dumpers @ 25%	=	2x 0.25 = 0.5
Therefore total requirement of Tippers	=	2+ 0.5 = 2.5

Say = 3 Tippers.

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Make	Motive power
Tippers	3	7 tonnes	407 Tata	Diesel



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CHAPTER – 5.0

5.0 Drilling:

Drilling of vertical holes is proposed for extraction of rock to control the problem of toes, a provision of 10% sub-grade drilling has been made. Blasting is required to dislodge sand Stone, Sand Stone rock.

The diameter of blast holes is generally governed by the bench height. The larger the diameter of the hole, the more will be the burden and spacing, which in turn will yield bigger size boulders in the blasted mass. If the shovel size is already fixed, as is the case in this mine, and the boulders are too big for the shovel to load, secondary drilling and blasting for reducing the size of such boulder will have to be increased. On the contrary, the smaller the hole diameter, lesser would be the burden and spacing of holes which means more meterage of drilling for the same excavation. Accordingly for the 6m high benches adopted of drilling for the same excavation. Accordingly for the 6m high benches adopted for this mine, the diameter of blast holes is proposed 100 mm.

The requirement of drills has been calculated as follows:

A) Stone, Sand Stone Production:

i)	Yield per hole with a burden and spacing of4m x 3m bench height 6m. and sp. gr of rock 2.5 in tonnes	:	4.0x3.0x6.0x2.5=180
ii)	Rock mass blasted per day (Considering 300 working days in a year)		91000/300= 303MT
iii)	insitu rock to be blasted per day for 303 tone production at 85% recovery, in tonnes	:	303 × 0.85=257.5tonnes
iv)	Length of each hole with a sub-grade drilling of 0.6m	:	6.6 m
v)	Therefore meterage required to be drilled per shift	:	6.6 m
vi)	Assuming 10% extra drilling for tacking the toes total meterage to be drilled per shift	:	6.6 x 1.1= 7.26m Say 7m

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vii)	Expected performance of wagon drill in effective 5 hours per shift	:	25 m.
viii)	Therefore number of drills required for required production	:	7/25= 0.28
ix)	Keeping in view the location of the mine and climatic conditions, 25% stand by units have been proposed hence total drills required	:	0.28 x1.25 =0.35 Say=1 No.

Thus two drills have been provided including one stand-by unit. These units will be tyre-mounted drills of 100 mm dia to drill on 6 m high benches.

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CHAPTER-6

6.0 MINE DRAINAGE:

a) **Likely depth of water table based on observations from nearby wells and water bodies:**

One dug well is situated about 1.5m aerial distance towards south west of lease area in crusher side. The top level of the well is 225.8mRL & water table encountered in the well is about 30m deep and the expected depth of water table in the region is about 185.8mRL. During summers the water table further goes down about 3.0m. and depth of water table will be about 182.8mRL. In winters, the water table goes down about 2.0m. and expected depth of water level is about 181.8mRL During rainy season the water level further rises about 5.0 m. and depth of water level is about 186.8mRL.

b) **Working expected to be 25m above the water table during next five years.** During next five years, the mine working will be confined up to 212 mRL. Water table will not be interested by mining operations.

c) **Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.**

The mining operations will be limited in the upper levels & the lowest bench will be formed at 194mRL, hence water table will be not be encountered by mining activities during next five years.

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CHAPTER- 7 & 8

7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

a) **Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next five years:**

As stated earlier, there is no overburden with in lease area. Mining has been proposed for the exploitation of Building Stone (Sand Stone) boulders, therefore waste, sub grade mineral rejects shall not be generated during course of mining.

b) **Land chosen for disposal of waste with proposed justification.**

No waste or top soil shall be generated during mining activities; therefore no proposal is given for separate stacking of top soil & waste material.

c) **Attach a note indicating the manner of disposal, and configuration, sequence of build up of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.**

The entire lease area is barren hilly terrain having no soil cover / vegetation. Top soil & waste shall not be generated due to mining operations therefore disposal and configuration of build of dumps shall not arise during next five years period.

8.0 USE OF MINERAL:

The Building Stone will be used for making the gitti, boulders as well as in making aggregates and road metal missionary stone. The Building Stone of lease area is hard, medium to coarse grained dark brown in colour showing cleaved joint set / bedding plan.

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CHAPTER-9

9.0 OTHER:

9a) **Site Services**

The following site services will be provided:

i) Office
ii) Drinking water shed
iii) Rest shelter
iv) First Aid Centre
v) Store

9b) **Employment Potential**

9b) **Employment Potential**

The mine manager cum mining engineer should a graduate mining engineer holding at least second class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

2nd Mines manager (Part time)	:	1
Mine-Mate cum Blaster (Part time)	:	01
Skilled:		
Drivers	:	3
Supervisor	:	1
Time Keeper	:	1
Office Assistant/Dispatch Supervisor	:	1
Semiskilled:		
Compressor operator	:	2
Wagon Drill operator	:	2
Un-skilled:		
Piece rated workers	:	30
Total:	:	42

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CHAPTER-10

10.0 MINERAL PROCESSING:

a) **If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),**

The entire lease area consists of Building Stone (Sand Stone) terrain therefore, no beneficiation of mineral processing will require for Building Stone (Sand Stone).

b) **Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)**

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) **A flow sheet or schematic diagram of the processing procedure should be attached.**

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

d) **Specify quantity and type of chemicals to be used in the processing plant.**

No chemicals will require.

e) **Specify quantity and type of chemicals to be stored on site / plant.**

No chemical will be stored on the site / plant.

f) **Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.**

No water is required for mining and processing hence no disposal of water and extent for recycling is required.

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PROGRESSIVE MINE CLOSURE PLAN

1. **Introduction:**

a) **Name of Lessee:** **M/s Shahnai Construction**
Prop.- Shri Ajay Kumar Singh S/o Shri Basant Ram Singh,
R/O- Village– Rampur Sakteshgarh,
Tehsil-Chunar, District–Mirzapur, Uttar Pradesh

No Fax & email address facilities is available with lessee.

b) **Status of Lessee:** Private Individual

c) **Location:** Rampur Shakteshgarh village is located in Chunar Tehsil of Mirzapur district in Uttar Pradesh, India. It is situated 19km away from sub-district headquarter Chunar and 48km away from district headquarter Mirzapur. The location plan is enclosed as **Plate No. 1)**

d) **Extent of Lease area:** 3.64 Ha

e) **Type of lease area:** The land applied for mining lease waste land.

f) **Land use Pattern:** The area exhibits stony topography. It falls under waste land. The existing land use pattern is given below:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	-	-
2	Approach Road	-	-	-	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	3.64	-
	Total	-	-	**3.64**	-

i) **Existing method of mining and mineral processing:**

It was opencast manual mine with adoption of drilling & blasting. Drilling was carried out with 32mm dia jack hammer drill rods & blasting material was explosive. The blasted material broken by manually up to sized 2ft & loaded into tippers manually dispatch to crusher plant which is about 1.5km away from mine site. Mining was carried through the formation of one bench. The height of bench was kept 6.0m width of benches was kept 6.0m with face slope 70°. Approach road having width 6 m & gradient 1:16 was provided to mining faces from the transportation of mineral.

1.1 **Reasons for Closure:**

It is an existing mining lease presently no specific reasons have been observed for the closure of mining operation. The progressive made to meet out the statutory requirement under rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963.

1.2 **Statutory Obligations:**

No statutory obligations have been imposed by any Govt. agency.

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1.3 Closure plan preparation:

a). Name and address of the Lessee:

M/s Shahnai Construction

Prop.- Shri Ajay Kumar Singh S/o Shri Basant Ram Singh,

R/O- Village– Rampur Sakteshgarh,

Tehsil-Chunar, District–Mirzapur, Uttar Pradesh

No Fax & email address facilities is available with lessee.

b). **Name, address & Registration No of R.Q.P.:**

SHRI VIDYA BHUSHAN TRIVEDI

Registration No : RQP/SME/JP/2016

Validity : 06.09.2021

Address of RQP:

H.NO.-144, Kanoon Goyan,
Near Kushwaha Hotel,
Tehsil-Jalalabad, District-Mirzapur, (U.P.)

c). **Name of the executing agency:**

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore copy of resolution of the executing agency has not been given.

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2.0 Mine Description:

2.1. Geology:

PHYSIOGRAPHY:

The general slope of lease area is from South-East to North-West direction. No seasonal perennial drainage exists within the lease area. The topography of lease area is shown in Plate No. 3. The highest and lowest point in the leasehold is 224.8 mRL and 217.6 mRL.

2.2. **Mining Method:**

It shall be opencast semi-mechanized mine. To meet required production wagon drilling with deep hole blasting shall be carried out. The blasted material will be handelled with excavator & loaded into dumpers. The height & width of bench shall be kept 6m with face slopes 70°. Secondary blasting with jackhammer drilling shall be carried out if required.

2.3. **Mineral Beneficiation:**

No mineral beneficiation will be under taken for next five years. The Stone Building Stone (Sand Stone) produced from mine shall be transported to crusher plant for making aggregates.

3.0 **Review of implementation of mining plan / scheme of mining five years progressive closure plan up to the final closure of mine:**

Mining plan of the area under reference is yet to be approved: it is therefore premature to make any comments about review of implementation.

4.0 **Closure Plan:**

4.1 **Mined out land:**

The mining has been proposed from top to downward. Mining faces will advance from west to east direction. The height of benches will be kept 6.0m, width of benches shall be kept 6.0m, slope of mining faces will be kept 45 deg. and the over all slope of the pit will be kept 45deg.

The proposals of mined out land & rehabilitated during next five years is given below:

(a) **Mined out land**

Sl. No.	Activities	Area(ha)
1.	Area already broken up	-
2.	Area already backfilled	-
3.	Area already reclaimed	-

(b) :

Sl. No.	Activities	Area(ha)
1.	Additional Area proposed to be broken up during next five years	2.928
2.	Additional area proposed to be backfilled	-
3.	Additional Area proposed to be reclaimed/ rehabilitated	-

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(c) :

Sl.No.	Activities	Area(ha)
1.	Area already occupied by dump	-
2.	Additional area to be covered by dumps: i) Top soil Stack ii) Waste dump	 - -
3.	Dump area to be covered by protective measures	-

(d) :

Sl.No.	Activities	Area(ha)
1.	Area already covered under plantation	-
2.	Area proposed to be covered under plantation during next five years Within the lease hold Out side area	- 0.5 -

4.2. **Water Quality Management:**

No surface or ground water bodies exist within the area. The mining is being carried out in upper levels. The problem of ground water pumping will not be there. Only rain water will have to be channelized in such a way it does not carry suspension to natural streams. However water quality monitoring shall be carried out periodically rom any NABL laboratory.

The mining worth will usually be confined within gullet driven from south-west to north directions.

However, proposal have been furnished for the protection of siltation, sedimentation etc. during heavy showers. 150m. long toe wall having width 1.0m. and height 1.0m will be made along the slope of waste dump. The toe walls will avoid the wash off the material during intermittent rains. Further no significant impact on water quality is anticipated as material exposed will be Gitty which is feebly reacts with water. Even if reaction takes place it gives increased temporary hardness.

Hydro geological Study: In general, the ground water occurs at depth of 40m below the ground level. Water table aquifer in the area is unconfined & is controlled by the joints, fractures and shear zone. A hydro geological study of the area has not been carried out.

The water balance Chart: The mining operations do not require water, except watering the planted areas and for the workforce employed at the mine site.

For these purpose approximately 4.0 KL water/ day will be consumed at the area.

4.3 **Air Quality Management:**

Though, no air sample for ascertaining the air quality has been drawn. But it can be well understood that air quality of the region can be considered normal, because the region not consist any industry to pollute the air. However air monitoring shall be carried out once in a season during dry spell of months to assess the air quality with in the area.

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It has already been explained that mining shall be carried out manually with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers, air quality will not undergo any significant change. It is proposal that water sprinkling on approach road shall be carried out two times a day during dry spell of months to supress the dust during vehicular movement.

No chemical or toxic effluents are made/ discharged in the area during mining operations. Therefore, question of air pollution does not arise.

4.4 Waste Management:

No waste shall be generated during course of mining. All quantities of Gitty shall be used for making aggregate therefore no such proposal has been envisaged for waste dump management.

4.5 Top Soil Management:

Due to the past mining the entire lease area has been degraded by mining & allied activities. During plan period mining shall be carried out in degraded land only therefore top soil shall not be generated & no such proposal has been given for its management.

4.6 Tailing Dam Management:

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

4.7. Infrastructure:

No infrastructure facilities like aerial ropeway, conveyor belts, building & structure, water treatment plant, transport & water supply sources are present with in the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, bridges are not existing with in the lease area. So question does not arise for their restoration. The approach road passed with in the lease area & lessee shall maintain it during PMCP period.

4.8. Disposal of Mining Machinery:

It will be an opencast semi-mechanized mine with adoption of drilling & blasting. The broken pieces of drill rods and break down parts of jack hammer and compressors will be disposed off. This is existing mine & their is no question of disposal of mining machineries at this stage.

4.9. Safety and Security:

The haul roads will be provided to open the mining faces. The maintenance of haul roads will be under taken periodically. Following provisions will be made.

i) Helmets to all workers will be provided.
ii) Disposable respirators, will be provided to all those working in dusty area where dust concentration is very height.
iii) One pair of safety shoes will be provided to all the workers.
iv) Safety belts will be provided to all those working at height.
v) Warning boards & working hours shall be displaced at conspicuous places.

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vi) There will be one opening entry of mine which will have a manual gate & barricade under supervision of one chowkidar.

An experience permit manager/Mines Foreman will be employed for the supervision of mining operation.

vii) The mining area shall be property fenced to avoid any inadvertent entry of any live stock.

During opencast working, all the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security.

4.10. Disaster Management and Risk Assessment:

Maximum depth of working has been concentrated 12m (average) from the ground level & height of benches will be kept 6m. there is no problem of ground water/ surface water. No causes of disaster have been apprehended during mining activity, but possibility of disaster can not be ruled out. Therefore all the statutory precautions shall be undertaken into account as per Mines Act. 1952, mines rules 1955, MMR 1961.

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The principles used to priorities work are as follows:

- Priority must be given to human safety and health, where it is seriously threatened.
- Acute problems must be addressed before long-term problems.
- Measures affecting a large population must be given priority over measures benefiting a smaller number of people.

A major emergency in a mine is one that may cause serous injury or loss of life to the workers engaged in the mining and allied operations. Therefore the first action under the disaster management is the identification of risks involved and their priorities. From this risk assessment the identified hazards are as below:

i). Use of explosives and the blasting operation, inducing vibrations due to blasting.

ii). Slope Failures in open pit.

iii). Solid waste generation, their disposal and rehabilitation.

iv). Proper training on the use of equipments.

v). Development of green barrier to contain air and noise pollution.

Each parameter is discussed below:

i). Use of explosive and the blasting operation:

The firm has a magazine. Dirking and blasting will be undertaken periodically and gelatine will be used for blasting.

ii). **Slope failures:**

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 360m. In that case chances of slope failures will be negligible. However considering for steeper slopes slope failure studies will be undertaken in future.

iii). Solid waste generation, their disposal and rehabilitation:

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Soil shall be generated during course of mining & stacked separately. No waste shall be generated therefore no proposal has been given for its disposal & management.

iv). Proper training on the use of equipments:

Machineries will be employed in the mine. Vocational training programme will be organize in every week to train the workers about mine workings & operating the machines.

v). Development of Green belt:

The green belt development programme will help in:

- Prevention of dust (leaves acting as a sink) and screening noise.
- Maintaining ecological balance.
- Increasing as the tic value. Plantation will be under taken towards the north west slope of the area.

4.11 **Care and Maintenance during Temporary Discontinuance:**

At the time of temporary discontinuance of mine, notice the office of Directorate General of Mine Safety as well to District administration. All precautionary steps shall be taken into account in respect of care & maintenance.

5.0 **Economic Repercussions of Closure of mine and manpower retrenchments:**

5.1. About 42 local residents were employed in the mine. The present occupation is mostly forming. There is not going to be affected due to their employment in the mine. They can change over to their present jobs after cessation of the mining operation.

5.2. As per industrial & disputes (Amendments) Act 1976 & also based on further amendments in the year 1984, the following issued are to be considered while closure of any establishment. The provisions of this act are applicable to all industrial establishments employing 100 or more workmen. Therefore the same will be applicable to the mine when more than 100 person are employed.

Total numbers of persons employed in the mine shall be 109, therefore no retrenchment/ compensation is envisaged.

5.3. Not applicable

5.4. Mining is not going to effect.

5.5. Mine site does not process facilities & infrastructure (i.e. power, water supply etc. on the expectation of society. Besides it mine site is not a centre for community development. Therefore the envisaged repercussions on the expectations of society are out of question.

The repercussion seen due to mine closure is that employees may became unemployed. However there basic occupation will not effect due to mining & hence the question of repercussion not expected at this stage.

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Time Scheduling for abandonment:

The year wise schedule of completion of retaining walls & plantation is given below:

Activities	Year				
	1st	2nd	3rd	4th	5th
I) Toe wall at the base of dumpyard (mtr)	Nil	Nil	Nil	Nil	Nil
ii) Plantation (No. of saplings)	10	10	10	10	10

Amount to be spent for the implementation of above proposals is each year is given below:

Activities	Year					Total amount in Rs.
	1st	2nd	3rd	4th	5th	
I) Toe wall at the base of dumpyard (@Rs50/mtr)	Nil	Nil	Nil	Nil	Nil	Nil
ii) Plantation (@ Rs. 45/ sampling)	10	10	10	10	10	2250
Total						2250

Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given the scheme of mining during next five years is as below:

Activities	Year					Total	Rate in Rs.	Amount in Rs.
	1st	2nd	3rd	4th	5th			
i) Toe wall at the base of dumpyard (mtr)	Nil	Nil	Nil	Nil	Nil	-	50/mtr.	Nil
ii) Plantation (No. of saplings)	10	10	10	10	10	50	45/sampling	2250
Total								2250

VIDYA BHUSHAN TRIVEDI

8.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	Head	Area put on use at start of plan (In Ha.)	Additional requirement during plan period. (In Ha.)	Total (In ha)
1.	Area under mining		2.928	2.928
2.	Storage for top soil	-	-	-
3.	Overburden/ dump	-	-	-
4.	Mineral storage	-	-	-
5.	Infrastructure (Workshop, administrative building etc.)	-	-	-
6.	Roads	0.005	-	0.005
7.	Railways	-	-	-
8.	Green Belt	0.50	-	0.50
9.	Tailing pond	-	-	-
10.	Effluent Treatment Plant	-	-	-
11.	Mineral Separation Plant	-	-	-
12.	Township area	-	-	-
13.	Others to specify etc.	-	-	0.207
	Grand Total			**3.64**

Area to be considered for financial assurance 3.64 ha (9.0 Acre)

Financial assurance @ Rs.25, 000/- per acre.

(9.0 Acre X 25,000 = Rs. 225,000/-

However Rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963, the minimum amount of the bank guarantee shall be 2.0 Lac. The lessee shall submit bank guarantee to District Magistrate Jhansi and a copy of same shall be submitted to Director Geology & Mining, Lucknow.

9.0 Certificate:

Given separately & enclosed.

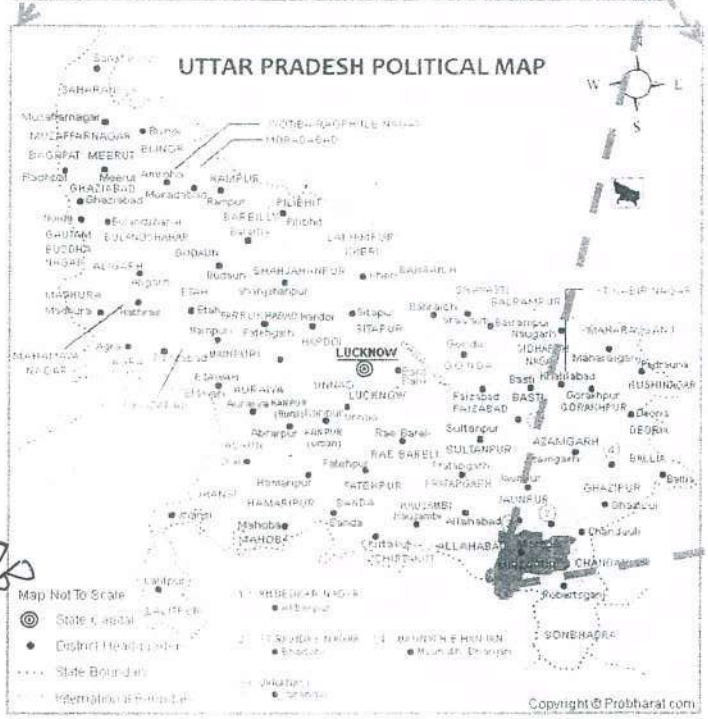
10.0 Plan & Sections:

All the plans are enclosed.

Date:
Place: Mirzapur

VIDYA BHUSHAN TRIVEDI
ROP/SME/UP/2016

LOCATION PLAN



VIDYA BHUSHAN TRIVEDI
SCIENTIST/ENGINEER

PLATE NO.-1

944

— MINING SITE

10KM BUFFER BOUNDARY

PLATE NO.-2

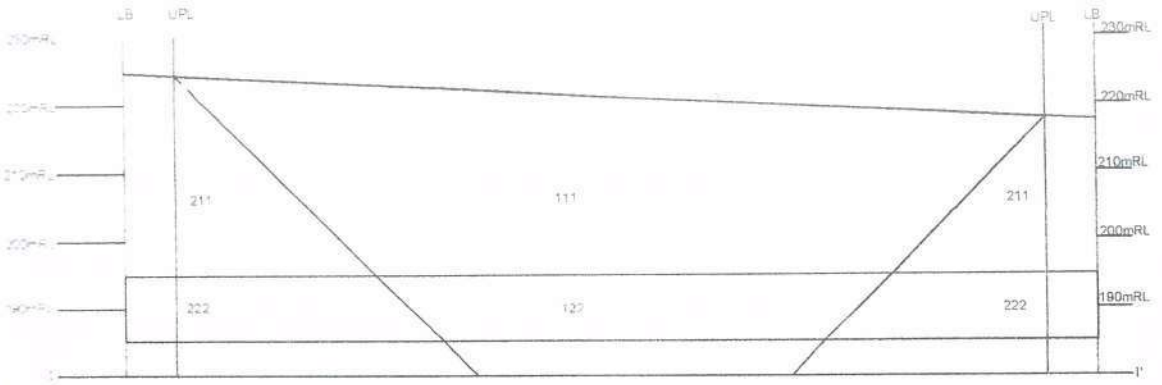
MINING OF BUILDING STONE (SANDSTONE)
ARAJI NO.-639, VILLAGE- RAMPUR SAKTESHGARH,
TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, UTTAR PRADESH.

VIDYA BHUSHAN TRIVEDI
RQP/SME/UP/2016

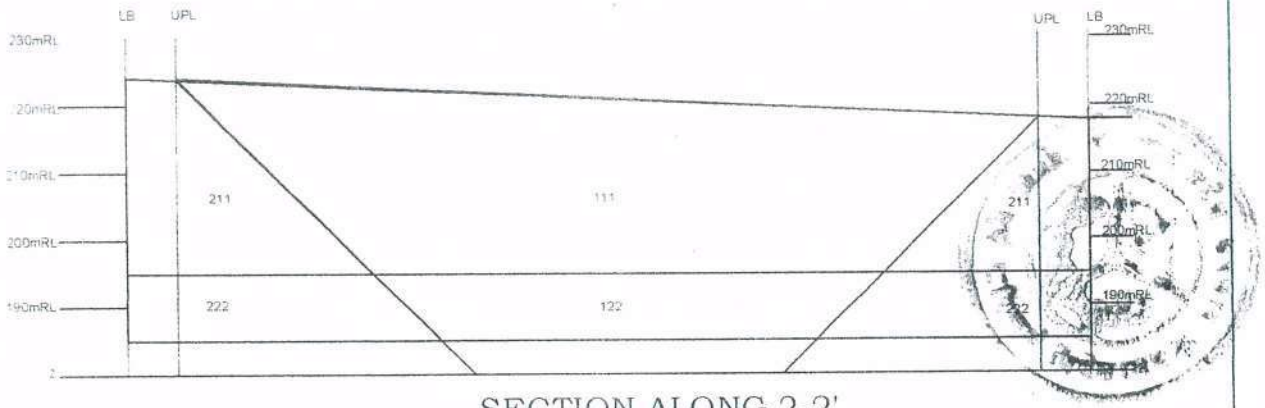
SURFACE/GEOLOGICAL PLAN

Buildingstone (Sandstone) Mining Project at
Village Rampur Sakteshgarh, Tehsil-Chunar,
District-Mirzapur, Uttar Pradesh.Lease Area-3.64 Ha
Applicant-M/s Shahnai Construction
Scale-1:1000 Plate-3

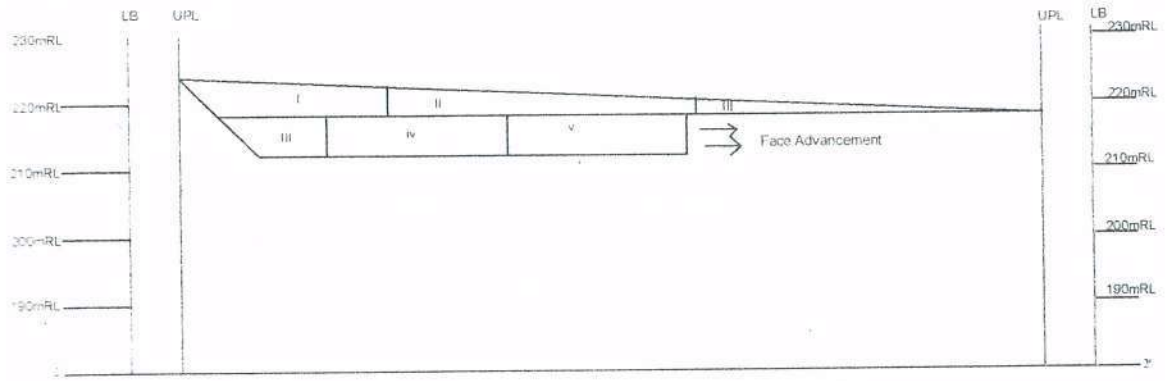
VIDYA BHUSHAN TRIVEDI
ROP/SMG/IP/2016



SECTION ALONG 1-1'



SECTION ALONG 2-2'



SECTION ALONG X-X'

LEGEND

1	———	Lease Boundary
2	———	Buffer Boundary/UPL
3	111	Proved Reserve
4	122	Probable Reserve
5	211	Feasibility Mineral Resource
6	222	Pre-Feasibility Mineral Resource

CROSS-SECTION PLAN

Buildingstone (Sandstone) Mining Project at
Village Rampur Sakteshgarh, Tehsil-Chunar,
District-Mirzapur. Uttar Pradesh. Lease Area-3.64 Ha
Applicant-M/s Shahnai Construction
Scale-1:1000 Plate-4

VIDYA BHUSHAN TRIVED
RQP/SME/UP/2016

Approach Road
LEGEND
1 Lease Boundary
2 Buffer Boundary/UPL
3 Contour 3 m Interval
4 GPS Reading
5 Approach Road
6 Highest mRL-224.8
7 Lowest mRL-217.6
8 Sandstone
A 24°57'33.94"N 82°50'31.22"E
B 24°57'32.97"N 82°50'37.92"E
C 24°57'29.35"N 82°50'37.36"E
D 24°57'30.23"N 82°50'30.98"E
Face Advancement
Highest mRL-224.8
Lowest mRL-217.6
218m
221m
224m
300N
200N
100N
1'
2'
1
2
WORKING PLAN
Buildingstone (Sandstone) Mining Project at
Village Rampur Sakteshgarh, Tehsil-Chunar,
District-Mirzapur, Uttar Pradesh.Lease Area-3.64 Ha
Applicant-M/s Shahnai Construction
Scale-1:1000
Plate-5

MINE CLOSURE PLAN

Buildingstone (Sandstone) Mining Project at
Village Rampur Saktesgarh, Tehsil-Chunar,
District-Mirzapur. Uttar Pradesh.Lease Area-3.64 Ha
Applicant-M/s Shahnai Construction
Scale-1:1000

Plate-5

VIDYA BHUSHAN TRIVEDI
RQP/SMEUP/2020

Approach Road
LEGEND
1 Lease Boundary
2 Buffer Boundary/UPL
3 Contour 3 m Interval
4 GPS Reading
5 Approach Road
6 Highest mRL-224.8
7 Lowest mRL-217.6
8 Sandstone
A 24°57'34.94"N 82°50'31.22"E
B 24°57'32.97"N 82°50'37.92"E
C 24°57'29.35"N 82°50'37.36"E
D 24°57'30.23"N 82°50'30.98"E
Highest mRL-224.8
Lowest mRL-217.6
218m
221m
224m
300N
200N
100N
1
1'
2
2'
CONCEPTUAL PLAN
Buildingstone (Sandstone) Mining Project at Village Rampur Saktesgarh, Tehsil-Chunar, District-Mirzapur. Uttar Pradesh.Lease Area-3.64 Ha
Applicant-M/s Shahnai Construction
Scale-1:1000
Plate-6
VIDYA BHUSHAN TRIVEDI
ROPSME/P/2016

GOVERNMENT OF RAJASTHAN

DEPARTMENT OF MINES AND GEOLOGY JAIPUR CIRCLE, JAIPUR

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 37 D Of Minor Mineral Concession Rules 1986, Amendment 2012)

Shri VIDYA BHUSHAN TRIVEDI S/O Sh. Anand Trivedi R/o- House No.144, Kanoon Goyan,(Near Kushwaha Hostel), Tehsil- Jalalabad, District-Shahjahanpur (U. P.), whose Photograph and Signature Is Affixed Here in Below, Recognized Under Rule 37 D of the Minor Mineral Concession Rules, 1986 Amendment 2012 as a qualified person to prepare Mining Plan / Mining Scheme / Simplified Mining Scheme including Environment Management Plan.

1. His Registration Number is **RQP/ SME/JP/2016/**
2. This Recognition is valid for a period of 5 years ending on dated..
3. This Certificate will liable to be withdrawn / cancelled in the event of furnishing the wrong information / document in the Mining Plan / Mining Scheme / Simplified Mining Scheme including Environment Management Plan submitted by him.

Place: Jaipur

Date:

Vidya Trivedi

Vidya Trivedi

Signature RQP

7/9/2016

Superintending Mining Engineer Circle,
Jaipur
अधीक्षण खनि अभियन्ता
जयपुर वृत जयपुर

VIDYA BHUSHAN TRIVEDI
RQP/SME/JP/2016

Annexure-26

सत्यमेव जयते

File No: 9751
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)
***

Dated **27/09/2025**

To,

SHRI AJAY KUMAR SINGH
R/o- Gram-Rampur Shakteshgarh,Pargana- Shakteshgarh, Tehsil- Chunar, District- Mirzapur,Uttar Pradesh. MIRZAPUR, UTTAR PRADESH, 221304
ajaykumarsingh5418@gmail.com

Subject: Grant of EC under the provision of the EIA Notification 2006-regarding Building Stone (Sandstone)"mine at Gata No.- 278 Ga, Village- Khamhawa Jamti, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh. (Leased Area- 1.90 Ha.).

Sir/Madam.

This is in reference to your application for Grant of EC under the provision of the EIA Notification 2006-regarding in respect of project "Building Stone (Sandstone)" mine at Village- KhamhawaJamti, Gata No. 278 ग, Area- 1.90 Ha.,Tehsil-Chunar, District- Mirzapur, Uttar Pradesh, Project Proponent- M/s Shahnai Construction (Prop.- Shri Ajay Kumar Singh S/o Shri Basant Ram Singh) submitted to Ministry vide proposal number SIA/UP/MIN/523787/2025 dated 12/02/2025.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25C0108UP5727614N
(ii) File No.	9751
(iii) Clearance Type	EC
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	"Building Stone (Sandstone)" mine at Village- KhamhawaJamti, Gata No. 278 ग, Area- 1.90 Ha.,Tehsil-Chunar, District- Mirzapur, Uttar Pradesh, Project Proponent- M/s Shahnai Construction (Prop.- Shri Ajay Kumar Singh S/o Shri Basant Ram Singh)
(viii) Name of Company/Organization	AJAY KUMAR SINGH
(ix) Location of Project (District, State)	MIRZAPUR, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xi) Applicability of General Conditions	no

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(xii) Applicability of Specific Conditions no

Plot/Survey Khasra Nos.: Gata No. 278 ग

3. 3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A and B) were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 27-05-2025 . The minutes of the meeting and all the Application and documents submitted [(viz. Form-1 Part A, Part B, Part C EIA, EMP)] are available on PARIVESH portal which can be accessed by scanning the QR Code above.

5. The brief about configuration of plant/equipment, products and by products and salient features of the project along with environment settings, as submitted by the Project proponent in Form-1 (Part A, B and C)/EIA & EMP Reports/presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 27-05-2025 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of EC under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of specific and general conditions as detailed in Annexure (1).

7. The SEIAA in its meeting held on 18-09-2025 has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the SEAC hereby decided to grant EC for instant proposal of AJAY KUMAR SINGH under the provisions of EIA Notification, 2006 and as amended thereof subject to stipulation of specific as detailed in Annexure (1).

8. The SEIAA, U.P. reserves the right to stipulate additional conditions, if found necessary.

9. The EC to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. General Instructions:-

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

d) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

e) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

f) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

11. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Attributes

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S. No	EC Conditions
1.1	1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void. 2. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 3. The project proponent shall install solar lights in their project area to minimise the consumption of electricity. 4. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report. 5. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer/Expert Agency in this field. 6. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P 7. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report. 8. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology. 9. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc. 10. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine. 11. Project proponent is directed to invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment. 12. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent. 13. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation. 14. The project proponent should explore the possibilities of rainwater harvesting. 15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road. 16. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement. 17. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.

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S. No	EC Conditions
	18. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked. 19. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials. 20. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields. 21. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement. 22. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent. 23. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out. 24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls. 25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained. 26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. 27. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff. 28. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines. 29. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any. 30. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval. 31. The blasting will be done only after getting permission from the Mining Department/competent authority.
1.2	1. NoC from Forest Department shall be taken before lease deed.

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S. No	EC Conditions
	2. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate. 3. Validity period of this EC is 5 years as the LoI has been issued for a period of 5 years and co-terminus with the validity of current mine plan and current lease period whichever is earlier after this period the EC will become null and void. 4. Only approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings. 5. DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted before signing lease deed that no forest land is involved in mining or as a route for mineral transportation and does not lie with-in any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work. 6. Mine reclamation plan should be prepared for using the mine void for productive use in consultation with local administration and gram-panchayat. 7. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area and around adjacent village/habitation. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University. 8. The mining lease holders shall ensure to comply with mine reclamation plan as submitted. 9. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it. 10. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years. 11. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024. 12. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 13. The project proponent shall ensure that water bodies do not get polluted due to mining activity. 14. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation. 15. Any application for transfer of this EC, during its validity period unless it is cancelled by a

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S. No	EC Conditions
	competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow. 16. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity. 17. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB. 18. **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.** 19. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards. 20. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC. 21. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.

Standard EC Conditions for (Mining of minerals)

I. Statutory Compliance

S. No	EC Conditions
1.1	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.2	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.3	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."
1.4	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.5	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area).
1.6	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.

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S. No	EC Conditions
1.7	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.8	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.9	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
1.10	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
1.11	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
1.12	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.13	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
1.14	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

2.

S. No	EC Conditions
2.1	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
2.2	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine

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S. No	EC Conditions
3.9	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. Monitor fugitive emissions in the plant premises.
3.10	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
4.2	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
4.3	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.4	The project proponent shall provide the slime disposal facility with impervious lining and collection wells for seepage. The water collected from the slime pond shall be treated and recycled.

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S. No	EC Conditions
4.5	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
4.6	Adhere to Zero Liquid Discharge
4.7	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
4.8	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4.9	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
4.10	The project proponent shall practice rainwater harvesting to maximum possible extent.
4.11	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
4.12	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
4.13	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
4.14	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
4.15	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
4.16	Industrial waste water (workshop and waste water from the mine) should be properly collected and

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S. No	EC Conditions
	treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

5. Noise Monitoring And Prevention

S. No	EC Conditions
5.1	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
5.2	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

6. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
6.1	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
6.2	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
6.3	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

7. Energy Conservation Measures

S. No	EC Conditions
7.1	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
7.2	Provide LED lights in their offices and residential areas.

8. Mining Plan

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S. No	EC Conditions
8.1	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
8.2	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).

9. Waste Management

S. No	EC Conditions
9.1	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
9.2	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)

10. Land Reclamation

S. No	EC Conditions
10.1	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
10.2	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
10.3	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

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S. No	EC Conditions
10.4	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

11. Transportation

S. No	EC Conditions
11.1	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
11.2	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].

12. Green Belt And Emp

S. No	EC Conditions
12.1	Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
12.2	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

13. Public Hearing And Human Health Issues

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S. No	EC Conditions
13.1	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
13.2	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
13.3	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
13.4	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
13.5	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

14. Green Belt

S. No	EC Conditions
14.1	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

15. Corporate Environment Responsibility

S. No	EC Conditions
15.1	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
15.2	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

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S. No	EC Conditions
15.3	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
15.4	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Mineral Beneficiation plants shall be implemented.
15.5	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest I wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
15.6	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

16. Miscellaneous

S. No	EC Conditions
16.1	44) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
16.2	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
16.3	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
16.4	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
16.5	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
16.6	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.

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S. No	EC Conditions
16.7	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
16.8	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
16.9	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
16.10	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
16.11	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
16.12	The project proponent shall monitor the criteria pollutants level namely; PM10, S02, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
16.13	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
16.14	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
16.15	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
16.16	In pursuant to Ministrys O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
16.17	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
16.18	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
16.19	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the

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S. No	EC Conditions
	conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
16.20	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
16.21	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
16.22	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

17. Corporate Environment Responsibility (Cer)

S. No	EC Conditions
17.1	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.

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Annexure- 2

A presentation was made by the project proponent along with their consultant M/s AWS Envirotech (OPC) Pvt. Ltd to SEAC on 27-05-2025.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for "Building Stone (Sandstone)"mine at Gata No.- 278 Ga, Village- Khamhawa Jamti, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh, (Leased Area- 1.90 Ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/523787/2025
2.	File No. allotted by SEIAA, UP	9751
3.	Name of Proponent	Shri Ajay Kumar Singh For M/s Shahnai Construction
4.	Full correspondence address of proponent	Shri Ajay Kumar Singh For M/s Shahnai Construction R/o- Gram-Rampur Shakteshgarh, Paragana-Shakteshgarh, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh-231304
		E-mail Id- ajaykumarsingh5418@gmail.com
5.	Name of Project	"Building Stone (Sandstone)" Mine at Village-KhamhawaJamti, Tehsil-Chunar, District- Mirzapur, Uttar Pradesh
6.	Project Location (Plot.Khasra/Gata No.)	Gata No.- 278 ग, Village- KhamhawaJamti, Lease Area-1.90 Ha.,Tehsil-Chunar, District- Mirzapur, Uttar Pradesh
7.	Name of Village	KhamhawaJamti
8.	Tehsil	Chunar
9.	District	Mirzapur
10.	Name of Minor Mineral	Building Stone (Sandstone)
11.	Sanctioned Lease Area (in Ha.)	1.90 ha.
12.	Max. & Min mRL within lease area	Highest- 180.0 mRL& Lowest- 174.0 mRL
13.	Pillar Coordinates (Verified by DMO)	Geo-coordinates are-

Pillar	Latitude (N)	Longitude(E)
A	24°58'31.83"N	82°51'51.59"E
B	24°58'30.87"N	82°51'59.68"E
C	24°58'28.06"N	82°51'59.04"E
D	24°58'29.36"N	82°51'51.01"E

14.	Total Geological Reserves	7,11,810 cum
15.	Total Mineable Reserve	3,52,685 cum
16.	Total Proposed Production (in 5 years)	2,50,000 cum in 5 years
17.	Proposed Production	50,000 cum per year
18.	Sanctioned Period of Mine lease	10 years
19.	No. of worker	51
20.	Type of Land	Private land
21.	Ultimate Depth of Mining	30 m
22.	Nearest metalled road from	100 m

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	site		
23.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking	0.51 KLD
		Suppression of dust	1.40 KLD
		Plantation	0.60 KLD
		Total	2.51 KLD
24.	Name of QCI Accredited Consultant with QCI No. and period of validity	M/s AWS Envirotech (OPC) Pvt. Ltd. 2nd floor Devpuri plaza, Neelgiri crossing, Faizabad road, Indranagar, Lucknow-226016, U.P. Certificate no. NABET/EIA/2225/IA 0097_Rev.02 Valid Till July 14, 2025	
25.	Any litigation pending against the project or land in any court	No	
26.	Details of 500 m Cluster Certificate verified by Mining Officer	vide letter no.- 3124/M.M.C.-30/2024-25 Dated- 13.12.2024	
27.	Details of Lease Area in approved DSR	In DSR (Supplementary) Approved by SEIAA UP Meeting dated 28.04.2025 At Page No. 71& 186, Sl. No. 248	
28.	Proposed EMP cost	Rs. 11.5 Lakhs as capital cost & Rs. 7.6 Lakhs as Recurring cost	
29.	Length and breadth of Haul Road	100 m & 6m	
30.	No. of Trees/saplings to be Planted	300	

3. Action Plan as per Ministry's O.M. dated 30/09/2020:

Year	Details of work to be taken up	Amount allocated in Lakhs (Rs.)
First year	Installation of 5 solar Street light in Khamhawa Jamti village along village approach road, half yearly health check-up camp and medicine distribution for residents of KhamhawaJamti village.	Total 14.64 lakhs in 5 years (Cost per unit- Rs. 50,000/- solar street light assembly, Rs. 40,000/- Hand pump assembly, Rs. 1,000/-blanket & Rs 70,000/- Health checkup camp)
Second year	Installation of 5 solar Street light in Khamhawa Jamti village along village approach road, half yearly health check-up camp and medicine distribution for residents of KhamhawaJamti village.	
Third year	Installation of 5 hand pumps in village Khamhawa Jamti, half yearly health check-up camp and medicine distribution for residents of Khamhawa Jamti village.	
Fourth year	Distribution of 64 blankets in village Khamwajamti village & Half yearly health check-up camp and medicine distribution for residents of Khamhawa Jamti village.	
Fifth year	Half yearly health check-up camp and medicine distribution for residents of Khamhawa Jamti village.	

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

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Copy, through email, for information and necessary action to –

1. Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Mirzapur.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
6. Copy for Guard File.

(Manish Mittal (IFS))
Member Secretary, SEIAA

Signature Not Verified

Digitally Signed by : Shri Manish Mittal IFS
Member Secretary, SEIAA

Date: 27/09/2025

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Annexure-27

Mining Plan

Submitted Under Rule(s) 35 U.P. Minor Mineral Concession Rule 2021

along

Progressive Mine Closure Plan

for

BUILDING STONE,SAND STONE QURTIZITE BALLAST GITTI/BOULDER

Located at

Gata No. – 278 ग;

Village- KhamhawaJamti, Tehsil- Chunar

District- Mirzapur, Uttar Pradesh.

Sanctioned Mining Lease Area: 1.90 ha

Period of Mining Plan- 5 years;

Sectioned Lease Perion Of Mining Plan: 10 Years

Proposed Annual Excavation Volume as per LOI:50,000 cum/year

Proprietor/Lessee

M/s Shahnai Construction

Prop.- Shri Ajay Kumar Singh

S/o Shri Basant Ram Singh

R/o-Gram- Rampur Shakteshgarh, Paragana- Shakteshgarh, Tehsil- Chunar, District- Mirzapur, (U.P.).

Digitally signed by NAVEEN KUMAR DAS
Date: 16 Jan 2025 14:32:57

Prepared By

Akshita Pandey

RQP/UPDGM/023/2021

Akshita Pandey
AKSHITA PANDEY
RQP/UPDGM/No.023/Year 2021

AUTHORISATION LETTER BY THE LESSEE

I, Shri Ajay Kumar Singh S/o Shri Basant Ram Singh, here by authorize Akshita Pandey RQP/UPDGM/023/2021 to prepare the Mining Plan of our Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder) Mining Gata No.- 278ग; over an area of 1.90 ha located at Village- Khamhawa Jamti, Tehsil - Chunar, District- Mirzapur, (U.P.) Under Rule of Uttar Pradesh Miner Mineral Concession Rule 2021.

It is therefore requested to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:

Name of RQP - Akshita Pandey
RQP/UPDGM/023/2021

Akshita Pandey
AKSHITA PANDEY
RQP/UPDGM/No.023/Year 2021

Place: Lucknow
Date: 24-12-2024

Lessee

(Ajay Kumar Singh)

CERTIFICATE

I, Akshita Pandeyhereby certify that-

1. Provisions of Mines Act. Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the project proponent will approach the Director General of Mines Safety (DGMS).

2. It is further certified that the aforesaid Mining Plan is prepared as per the copies of the records and documents provided by lessee and information given as per discussions held with project proponent his representative.

3. It is also certified that the informations furnished in the aforesaid Mining plan are true and correcttothebestofmyknowledge&beliefandincaseofdefaulttheapprovalwouldbe withdrawn.

Akshita Pandey
AKSHITA PANDEY
RQP/UPDGM/No.023/Year 2021

Place: Lucknow

Date:24/12/2024

Prepared by

Name of RQP- Akshita Pandey
RQP/UPDGM/023/2021

INTRODUCTION

The Mining lease for maximum 10 years over an area of 1.90 ha (4.70 acre) is granted to **M/s Shahnai Construction Prop. Shri Ajay Kumar Singh S/o Shri Basant Ram Singh R/o- Gram- Rampur Shakteshgarh, Paragana- Shakteshgarh, Tehsil- Chunar, District- Mirzapur, (U.P.).** under Minor Mineral (Concession) Rule 2021 for the extraction of Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder) in Village- Khamhawa Jamti, Tehsil- Chunar, District- Mirzapur (U.P.) at Gata No. – 278 **ग**. The Mining Plan is being submitted Under Rule of Uttar Pradesh Minor Mineral Concession Rule 2021.

The history of lease area grant, ownership etc. is as below:

S. No.	Particular	Details
1	Letter No./date of lease execution & lease period	**As per LOI letter No. 2846/खनिज/सैंड-स्टोन/ई-निविदा/ 2024, Dated 25/11/2024, Mining Lease area granted for maximum 10 years (Annexure No.1)**
2	Date of first opening	It is a new mine and mining activities will start after the mining lease deed.
3	Letter No/date of first mining proposal & lapse period	As above under point No. 01
4	If lease expired date of renewal application/renewal status	Granted mining lease period - maximum 10 years
5	Present documents its proposal period & lapse period.	Mining plan prepared by RQP is being submitted for approval Under Rule of U.P MMCR-2021 in DGM U.P., Lucknow.
6	Transfer details & date of transfer	Not applicable
7	Status of Environmental clearance	EC will be granted after submission of approved mine plan, Form- 1 & PFR etc. to the SEIAA, U.P., of the project.

CHAPTER-1

1.0 GENERAL:

A) Name of the Lessee with Complete Address:

M/s Shahnai Construction

Pro. Shri Ajay Kumar Singh S/o Shri Basant Ram Singh

R/o- Gram- Rampur Shakteshgarh, Paragana- Shakteshgarh, Tehsil- Chunar, District- Mirzapur, (U.P.).

No fax & email address facilities is available with lessee.

B) Status of Lessee: Private Firm**.**

C) Mineral, Occurring In The Area & Which Lessee Intends To Mine:

Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder)

D) Period for which the mining lease is granted: The mining lease has been granted for the period of maximum 10 years among which the mining plan for first 5 year is being prepared.

E) Name of R.Q.P. preparing the mining plans:

Akshita Pandey

RQP/UPDGM/023/2021

Copy of R.Q.P. registration is enclosed **(Proforma No. 2).**

F) Name of prospecting agency:

The lease area prospected Prop. Shri Ajay Kumar Singh S/o Shri Basant Ram Singh, under the guidance of RQP

Reference no & date of consent letter from the State Govt.

The mining lease has been granted for the period of maximum 10 years.

UP MINE MITRA

CHAPTER-2

2.0 LOCATION AND ACCESSIBILITY:

(a) **Details of area (with location map):** The lease hold falls in Village Bhagautidei which is connected to SH 5A approximately 16.5 km*(E Location map -Plate No. 1

District and State: Mirzapur, Uttar Pradesh
Taluka/Tehsil: Chunar
Village: Khamhawa Jamti
Gata No. 278**ग**
Geo-Coordinates

Pillars	Latitude(N)	Longitude(E)
A	24°58'31.83"N	82°51'51.59"E
B	24°58'30.87"N	82°51'59.68"E
C	24°58'28.06"N	82°51'59.04"E
D	24°58'29.36"N	82°51'51.01"E

Lease Area (ha): **1.90 ha (4.70 acre)**

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) Ownership/Occupancy: The land is owned by State Govt. & State Govt. has given their consent for the exploitation of Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder) on lease for maximum 10 years. The lease area is free from forest land.

Existence of public road / railway line, if any nearby and approximate distance: Khamhawa Jamti which is connected to SH 5A approximately 16.50 km* (E), Nearest Railway Station is Sakteshgarh 5.1 km* (NW).

Land use Pattern (Forest agricultural Barren etc.): The existing land use of the area is non-agricultural, non forest, barren, rocky upland.
The planned land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	1.90	-
2	Approach Road	-	-	0.00	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	0.00	-
5	Balance undisturbed land	-	-	0.00	-
	Total	**-**	**-**	**1.90**	**-**

b) Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, it none of these are available the area should shown on an accurate sketch map on a scale of 1:50,000: Location map attached showing lease (**Plate No. 1**)

INFRASTRUCTURAL – FACILITIES

a) **Nearest Village :** Khamhawa Jamti, 1.5 km* (W)

b) **Nearest Township:** Chunar- 15.2 km* (N)

c) **Roads:** The lease connected by SH 5A, at distance approximately 16.50 km*(E)

d)

Water Supply:

Surrounding village has numbers of wells & bores, which provide drinking water to Village Khamhawa Jamti is prominent water body in the region lies at 5 km.

e) Electrification/Power:

Khamhawa Jamti and surrounding villages has already receiving electric power. About 90% villages in 5 km. buffer zone are electrified.

f) Educational – Facilities:

Education facilities up to high school & intermediate are available in Chunar. For higher education facilities available at Chunar.

g) Health Service:

The primary health Centre (PHC) is available at Chunar- 15.2 km* (N)

h) Railway Station:

The nearest railway station is at Sakteshgarh which is about 5.1 km*(NW).

UP MINE MITRA

CHAPTER-3

3.0 GEOLOGY AND EXPLORATION:

a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

TOPOGRAPHY:

Topographically area is undulated, roughed, stony and sparsely vegetated. The lease area is having a mild slope towards the North direction. The highest and lowest point in the leasehold is 180 mRL and 174 mRL. The topography of lease area is shown in **Plate No. 03.**

REGIONAL GEOLOGY:

Rocks of Vindhyan Supergroups are exposed in Mirzapur district Kaimur group of rocks comprising san stones are found in region these rocks lie conformally on Rohta Limestone and underlainly by Gondwana rocks. This Vast Piles of sand stone are more or less horizontally bedded are slightly dipping 5-10^0 towards North.

Lithostratographic succession of the Vindhyans in Mirzapur District may descrbe as below-

Supergroup	Group	Formation	Lithology
Vindhyan	Kaimur	Rohtas limestone	Sand stone
	Semri		Limestone and shales

Geomorphology:

The district is characterized by presence of Vindhan terrains. The master slope of the area is mainly towards northeast. The district can be broadly classified into two physiographic units. Southern part having high relief and northern part having relatively low relief with low hill rocks.

Soil:

In Mirzapur district soil has been produced by the weathering of surrounding rocks. Well known Mirzapur varieties of soil are mainly Matiyar, mixed with clay or loam at some places with silt. Clayey and loamy soil is dominant in the district.

GEOLOGY OF LEASE AREA:

The lease area is occupied by Vindhyan rock comprising maily of sand stone. Rocks are thinly or thickly bedded and dipping 5-70 towards north. 10-20 cm overburden occur in the area. At few places no over burden seen. Patiya and associated can be excavated from the lease area.

DETAILS OF EXPLORATION:

a) Carried out in the area:

One trial pit having dimension of 5m* 5m* 5m were dug within lease area and later on all the trial pits have been converted into mining pits.

b) Proposed to be carried out:

The mining activities will be started after the grant of EC for which the mine plan is prepared and will be submitted for EC after the approval.

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two cross-sections at an influence of 101 m & 107 m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

Basis of estimation of reserve:

- The bulk density of Building stone has been taken 2.8 in view of the past mining experience.
- The geological reserves have been computed through cross sectional area method.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to two classes and shown in **Plate No: 04**

a) Proved Reserves (UNFC CODE- 111):

All Quantities of Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder) occurring 174 mRL below from the ground surface has been considered as under proved category.

b) Probable Reserve (UNFC CODE- 122):

A 10 m. thickness below the proved reserve is considered as Probable mineral reserves.

c) Feasibility in mineral resources (UNFC CODE- 211):

The mineral block with statutory barrier with in proved zone has been not considered as 341.

d) Pre-Feasibility in mineral resources (UNFC CODE- 222):

Mineral blocked with in statutory barrier in probable zone has been not considered as 222.

The Summary of reserves is as below:

Thus, in the entire category is estimated accordingly up to a block of 18 m thickness.

DETAILS CALCULATION OF RESERVES AND RESOURCES

MEASEURED MINERAL RESOURCES (331)

Section Line	Area (m2) (111)	Area (m2) (211)	Strike In-fluence (m)	Volume (cum)		Total Quantities(m3) (1.5 Swell factor)	
				111	211	111	211
1-1'	1022	538	101	103222	54338	154833	81507
2-2'	1111	538	107	118877	57566	178316	86349
Total				**222099**	**111904**	**333149**	**167856**

INDICATED MINERAL RESOURCES (332)

Section Line	Area (m2) (122)	Area (m2) (222)	Strike In-fluence (m)	Volume (cum)		Total Quantities(m3) (1.5 Swell factor)	
1-1'	110	560	101	11110	56560	16665	84840
2-2'	121	560	107	12947	59920	19420.5	89880
Total				**24057**	**116480**	**36085.5**	**174720**

Category	UNFC Code	Quantity in m3	Grade
Total Mineral Reserve			
Proved Mineral Reserve	111	3,33,149	Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder)
Probable mineral Reserve	122	36,086	-do-
Total Remaining Resources			
Feasibility Mineral Resource	211	1,67,856	-do-
Prefeasibility Mineral Resource	222	1,74,720	-do-
Inferred Mineral Resource	333	Nil	
Total Reserves + Resources		**7,11,810**	-do-

MINEABLE RESERVE:

Mineable reserves have been taken considering a bench of height 6 m and width 12 m has been drawn in geological sections to calculate the mineable reserves. The area of each bench level has been calculated & multiplied by its average bench height to get the volume. Density of Building stone has been taken **2.8** for tonnage factor.

Slice/Bench Level in (mRL)	**Volume(cum)**
180-174	83,072
Road cutting (174-168)	2,430
174-168	1,02,096
Road cutting (168-162)	2,430
168-162	75,618
Road cutting (162-156)	2,430
162-156	51,732
Road cutting (156-150)	2,430
156-150	30,447
Total	**3,52,685**

UP MINE MITRA

CHAPTER-4

4.0 MINING:

(A) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

I. Existing Method of mining:

It will be an opencast manual mine with adoption of drilling & blasting. Drilling is to be carried out with 32 mm diameter jack hammer drill rids & blasting material is to be used as an explosive. The blasted material broken by manually up to sized 2 ft. & loaded into tippers manually dispatch to crusher plant. Mining is being carried thought the formation of one bench. The height of bench is to be kept 3 m width of benches was kept 3.0 m with face slope 45^{o}.

II) Proposed method of mining:

It shall be an opencast semi-mechanized mine. excavator shall be deployed for removal of big boulders of blasted material from quarry & loading of the excavated mineral in to tractor trolleys. Drilling shall be carried out with 32 mm diameter jack hammers & blasting shall be carried out with slurry explosives. The height & width of bench shall be kept 6 m & 12 m with face slopes 45°. The blasted material shall be loaded by excavator to the tippers. Big boulders will be broken to the required size manually and will be loaded by excavator and will be transported to crusher plant.

YEAR WISE Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder) PRODUCTION (As per LOI)

Proposed mining plan period – 05 years

Year	Overburden (cum)	ROM Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder), (cum)	Saleable Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder) , (cum)	Sub grade Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder) (cum)	Building Ston Sand Stone Quartizite Ballast (Gitti/Boulder (cum)	Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder) , (cum) to overburden ratio
First	Nil	50,000	50,000	Nil	Nil	Nil
Second	Nil	50,000	50,000	Nil	Nil	Nil
Third	Nil	50,000	50,000	Nil	Nil	Nil
Fourth	Nil	50,000	50,000	Nil	Nil	Nil
Fifth	Nil	50,000	50,000	Nil	Nil	Nil
Total	**-**	**2,50,000**	**2,50,000**	**-**	**-**	**-**

The year wise development and extraction of mineral for first 05 years is detailed as under-.

1) Production & development in First year.

Before start mining 7.50 m barrier along the lease boundary shall be marked as non mining zone. Mining shall be started by slicing from 180 mRL bench from dip towards rise side by removing the minerals in 6 m slice. Mining faces shall be advance in all directions against production target of 50,000 m^3. Tentative percentage of R.O.M from each slice is tabulated as below.

Bench Level (mRL)	Average Area (m2)	Average Height (m)	Width (m)	Quantities of Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder), (cum)	Quantities after taking swell factor 1.5
180-174	8771.92	3.8	12	33333	50000
Total					**50,000**

(2) Production & development in Second year.

Mining shall be carried out in the bench 180 mRL - 174 mRl & 174 mRL - 168 mRl. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 50,000 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	Average Area (m2)	Average Height (m)	Width (m)	Quantities of Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder), (cum)	Quantities after taking swell factor 1.5
180-174	5801.92	3.8	12	22047	33071
174-168	1881	6	12	11286	16929
Total					**50,000**

(3) Production & development in Third year.

Mining shall be carried out in the bench 174 mRL- 168 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 50,000 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	Average Area (m2)	Average Height (m)	Width (m)	Quantities of Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder), (cum)	Quantities after taking swell factor 1.5
174-168	5555.55	6	12	33333	50000
Total					**50,000**

(4) Production & development in fourth year.

Mining shall be carried out in the bench 174 mRL- 168 mRL & 168 mRL- 162 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 50,000 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	Average Area (m2)	Average Height (m)	Width (m)	Quantities of Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder), (cum)	Quantities after taking swell factor 1.5
174-168	3907.44	6	12	23445	35167
168-162	1648.11	6	12	9889	14833
Total					**50,000**

(5) Production & development in fifth year.

Mining shall be carried out in the bench 168 mRL- 162 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 50,000 m^3. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	Average Area (m2)	Average Height (m)	Width (m)	Quantities of Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder), (cum)	Quantities after taking swell factor 1.5
168-162	5555.55	6	12	33333	50000
Total					**50,000**

The balance quantity of the bench will be extracted in the subsequent years of the project whose MP will be submitted for approval in due course of time.

A) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The entire lease hold is stony having no soil over, and all quantities of soil to be generated shall be used for the purpose of plantation. Therefore no proposal of separate stacking of top soil has been envisaged. All quantities of stone to be exploited shall be used for making aggregates.

B) Indicate rate of production when the mine fully developed & expected life of mine & the fifth year from which effected.

The total mineable reserves of Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder) of area is (1.90 ha) with proposed rate of production 50,000 m^3.

C) Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.

UP MINE MITRA

CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

(i) Exploration as on date:

The sanctioned Mining Lease Area is a land having a No pit m in the lease area towards North direction and the mining for the granted is to be started after the grant of environment clearance. The measurement of the Sanctioned Mining Lease Area is illustrated as under-

Sanctioned Mining Lease Area	Average Length (m)	Average Width (m)	Lithology
1.90 ha	225	85	Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder)

(ii) Exploration during plan period:

The lease area having No pit of m in the lease area towards South West direction. The occurrence of Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder) established at from the bottom of quarry to 24 m & persists in depth. Apart from this there is no. of stone quarries existing adjoining of lease area & mrl of quarries has reached 24 m & Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder) exists at the bottom of quarry. Considering of all these facts no future exploration programme has been envisaged during plan period.

(iii) Conceptual Period:

The lease area is small & during plan period of sanctioned mining period of maximum 10 years a volume of minor mineral 50,000 cum/year shall be explored. But the mineable reserve is estimated only for the 5 years of mining lease. But the mineable reserve may increase or decrease with the different factors which affect the reserve like depth, water table etc.

Conceptual Development:

The sanctioned MLA is a virgin land and the mining for the granted is to be started after the grant of environment clearance.

Anticipated life of mine

The sanctioned mining lease area is leased out for maximum 10 years but the estimation of mineable reserve is done only for the 5 years due to the sanctioned capacity can't be reached out with the annual extraction volume of 50,000 cum/year for the 5 years it may increase or decrease with the depth and other considering factors. The detailed with the total mineable reserves of Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder) of area are 1.90 ha with proposed rate of production of 50,000 m3 / year.

Waste Management:

No top soil exists within the area therefore no proposal has been given for its managements.

Reclamation/Rehabilitation:

The minedout area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below.

	Area broken (ha)	Area backfilling rehabilitation (ha)	Quantities of waste to be used in backfilling (cum)
As on date	Nil	Nil	Nil
End of plan period	Nil	Nil	Nil
End of conceptual period	Nil	Nil	Nil

(iv) Post Mining Land use:

The land use at present, at the end of plan period & at the end of conceptual period is given below:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area excavated (broken)	Nil	Nil	Nil
b)	Total Area fully mined out	Nil	Nil	Nil
c)	Total Area fully replenished	Nil	Nil	Nil

I Dump area:

There is no top soil was found in the mine. Therefore no proposal of Dump management shall be proposed.

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

By the end of conceptual period, mining pit shall reach to ultimate pit limit & depth.

II Others:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under haul road	Nil	0.00	0.00
c)	Area under green belt (ie. plantation along haulage	Nil	0.00	0.00

	route lease area)			

Conceptual Plan & section is shown in **Plate No.06**

Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):

It will be an opencast semi-mechanized mine. The loading of mineral shall be carried out by means of an excavator. Mining shall be carried out from top to down ward through the formation of benches. The height of benches shall be kept 6 m, width 12 m with face slope 45°. Approach road having width 6 m & gradient 1:16 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to down word. It will be advance from north to south direction & orientation of faces shall be east-west direction. Approach road shall be produced to each mining faces for transportation of mineral. Top soil shall be generated during first year period and shall be used for purpose of plantation therefore there shall be no top soil stack.

iii) Extent of mechanization:

The requirement of mining equipment for next 05 years is calculated as below:

The annual production planned as per LOI = 50,000 cum/year

Production required considering 260 working days= 50,000/260(WD/Yr) = 192.3 cum/day

Following equipment will be used in the mining activities

Sl. No.	Machinery Name	No. of Required
1	Jack Hammer	6
2	Compressor	5
3	Excavator	5
4	Dumper	8

CHAPTER-5

5.0 BLASTING:

a) As mentioned earlier the mine will be worked manually in the initial stages and blasting will be limited to jack hammer holes (32 mm diameter) initially 3 m height sub benches shall be developed which shall be converted in 6 m height bench. Jack hammer holes will be drilled as below:

Hole depth	:	3 m.
Spacing	:	1.5 m.
Burden	:	Nil.
Thus one hole will give a quantity of about	:	3 x 1.5= 4.5 Say= 5 cum
Excavation required per day (Considering 260 Working Days/Years)	:	50,000 cum/260days= 192.3 cum
Thus no. of holes required per day	:	192.3/5= 38.46 Holes Say= 39 Holes

Thus, the required number of Jack Hammer- 06 (Capacity 10 holes/day)

The required number of Compressor – 05 (type Atlas Copco)

Methodology of Blasting –

a) Blasting will carriedout under the supervision of qualified & experienced blasters following all the rules and guidelines for extraction of required minerals.

b) The blasting will be undertaken by suitable explosives having comparable density, usually two cartridge of 250 gm will be sufficient in one hole of 3 m depth.

c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 250 gm explosives depending upon the free face available. The direction of face advance & row of drill holes will so proposed that the direction of fly rock material will be expected to full over the benches.

d) Powder ratio @ 1:20 i.e., 250 gms of explosive per hole will be required to reach 05 cum per Kg. of powder factor on the basis past experience in the surrounding area & lithology of rock,

e) As per powder ratio of 1:20 for the exploitation of daily production 192.3 cum, the required explosive is 192.3/20 = 9.6 say 10 kg. (40 explosive rod of 250 gm. each)

Tippers-

Details of the number of tipper required for the transportation according to the daily excavation volume is tabulated as under-

Daily production(cum)	Capacity of tipper	Number of ferry / trip day	Volume ferried by 1 tipper	Number of tipper required
192.3	4 cum	10	40 cum	5

Mining Methodology:

1) The mining activities will be carried out as per guidelines, manuals, laws and acts for the open cast stone mining.
2) The extraction of the mineral will be carried out starting from 138 mRL downwards for the 5 years of the Mining Lease Period.
3) No mining activities carried out in the safe barrier of 7.5 m.
4) The height and width of each bench will be 6 m and 12 m.
5) Mining activities will be carried out in dry season and day time.
6) Drilling and blasting will be carried out as per guidelines and under the supervision of qualified technical person.
7) All the precautions for drilling and blasting will be taken care of as per guidelines.

PRECAUTIONS FOR DRILLING AND BLASTING:

The foremost precaution for blasting is that it should be carried out under the strict supervision of qualified and experience blaster.

1. Drilling- DTH (Down To Hole), V-shaped in two rows with proper spacing in day time.
2. Stemming should be strong and of adequate length and not less than $1/3^{rd}$ length of the hole. This will check blow outs.
3. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
4. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
5. The burden at any point in the charge length should not be less than optimal.
6. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
7. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating if artificially. Many blasting nuisances become less apparent.

8. Blasting should be done, if feasible, once blasting of larger rounds, infrequently can be better supervised, causing reduction in nuisances, Further the villagers provided less frequently, will itself lead to a reduction in the number of complaints.

9. Pre shooting of the boulders, instead of plaster shooting, should be continued.

10. Before electric firing, the circuit will be tested by an approved tester.

11. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.

12. To prevent risk of injury to anybody by flying pieces of Getty after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.

13. **All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.**

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CHAPTER- 6

6.0 MINE DRAINAGE:

a) Likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated about 2.5 km aerial distance towards lease area in crusher side. The top level of the well is 200 mRL & water table encountered in the well is about 43 m. deep and the expected depth of water table in the region is about 43 mRL. During summers the water table further goes down about 3.0 m and depth of water table will be about 46 mRL. In winters, the water table goes down about 2.0 m and expected depth of water level is about 41 mRL. During rainy season the water level further rises about 2.0 m. and depth of water level is about 39 mRL. Working expected to be 24 m above the water table during first to second years, the mine working will be confined up to 150 mRL. Water table will not be intersected by mining operations.

b) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 150 mRL, hence water table will be not be encountered by mining activities during first to fifth years.

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CHAPTER-7 & 8

7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

a) Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next First to Second years:

As stated earlier that entire lease area consist of quartzite's s& further persists depth, all the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making Gitti. There is no overburden with in lease area. Mining has been proposed for the exploitation of quartzites, boulders, therefore waste, sub grade mineral rejects shall not be generated during course of mining.

b) Land chosen for disposal of waste with proposed justification.

No waste or top soil shall be generated during mining activities; therefore no proposal is given for separate stacking of top soil & waste material.

c) Attach a note indicating the manner of disposal, and configuration, sequence of buildup of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.

The entire lease area is barren hilly terrain having no soil cover / vegetation. Top soil & waste shall not be generated due to mining operations therefore disposal and configuration of build of dumps shall not arise during first year's period.

8.0 USE OF MINERAL:

The Extracted mineral will be used for making the Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder), as well as in making aggregates and metal missionary stone. The quartzites of lease area are hard, medium to coarse grained grey in color showing.

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CHAPTER-9

9.0 OTHER:

9a) Site Services

The following site services will be provided:

i) Office
ii) Drinking water shed
iii) Rest shelter
iv) First Aid Centre
v) Store

9b) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least secondclass manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

Mines manager/mining engineer (Full time)	:	1
Mines mate / Blaster	:	1
Skilled:		
Drivers	:	2
Supervisor	:	1
Time Keeper	:	1
Office Assistant/Dispatch Supervisor	:	1
Blasters	:	1
Semiskilled:		
Compressor operator	:	2
Jack hammer operator	:	2
Un-skilled:		
Piece rated workers	:	39
Total		**51**

CHAPTER-10

10.0 MINERAL PROCESSING:

a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),

The entire lease area consists of Building stone terrain therefore, no beneficiation of mineral processing will require for quartzites.

b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals will be required.

e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site / plant.

f) Indicate quantity (cum. per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

Total water requirement for the project is 5.46 KLD; its breakup is as under:

Sl. No.	Purpose	Water Requirement (KLD)
1.	Dust Suppression	4.80
2.	Plantation	0.15
3.	Domestic (Drinking)	0.51
Total		**5.46**

However, No water is required for mining and processing hence, no disposal of water and extent for recycling is required.

CHAPTER-11

11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Attach a note on the status of base line information with regard to the following:

(i) Land Use:

The existing land use of the area is non-agricultural, non forest, barren, rocky upland.

The planned land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	1.90	-
2	Approach Road	-	-	0.00	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	0.0	-
5	Balance undisturbed land	-	-	0.00	-
	Total	**-**	**-**	**1.90**	**-**

(ii) Water Regime:

There is no perennial water body in the area. Water table loses its significance in this region due to great depth. The depth of water table is about 46 m. below: general ground level. The shear zone which allows the flow of water in the sub surface is restricted, through when tapped in wells, hand pumps & tube wells provide sufficient water round the year.

(iii) Flora and Fauna:

Shrubs of Karaunda are found in with in the area. Vegetation and wild life are quite scanty. Trees of Neem, Mahua, Jamun, Mango & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalos are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occurs within a radius of 5 km. Low schrubs and bushes grow on barren rocky areas of the applied area. No wild life is found within the applied area.

(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO_2, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place. The permissible limit of SPM, SO2, & NOX and air quality was observed within the lease hold is given below:

Parameter	Promulgated limit	Present within the lease hold
SPM	500µg/m3	220 µg/m3
SO_2	120 µg/m3	30 µg/m3
NOX	120 µg/m3	18 µg/m3

The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps is dug in the villages.

(v) Climatic Conditions:

a) Temperature:

A hot summer and general dryness during the year except, the south west monsoon season. The year may be divided into four seasons. The cold season December to February by hot season from March to middle of June. The period from middle of June to September is the south west monsoon season. October and November are the post monsoon or transition period.

b) Rainfall:

The average annual rainfall is 850.1 mm. The climate is typical subtropical punctuated by long and intense summer. About 91% of the annual rainfall is received from south-west monsoon. May is the hottest month with temperature shooting up to 46.50 C. With the advance of monsoon by about mid June, temperature starts decreasing. January is usually the coldest month with the temperature going up to 9.20 C.

c) Humidity:

The relative humidity is high during the southwest monsoon season, with mean monthly morning relative humidity at 63.92% and mean monthly evening relative humidity at 48%.

d) Wind Velocity:

The wind velocity is higher during pre-monsoon period as compared to post monsoon observed during the month of June and minimum 4-8 km/hr.

vi) Human Settlement:

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the five castes. The local inhabitants are bundles, who speak in bundeli and are farmers. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc. The villagers collect the “MAHUA” and sell it to the market while part of the quantity is used for making country liquor.

Occupation:

Agricultural remains the main occupation in this area. Study reveals that within 5 Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Rice	:	200 Kg per Acre
Wheat	:	700 Kg per Acre
Gram	:	500 Kg per Acre
Arhar	:	400 Kg per Acre
Soya bean	:	300 Kg per Acre

(vii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next Five years.

(i) Land use:

The sanctioned MLA is a land having No pit of m in the lease area towards South East direction of and the mining for the extraction of granted quantity of minor mineral will be started after the grant of environment clearance.

However, at the end of the first year period of mining lease granted period the impact on land use will be limited.

Hence, there is no change in the land use of the area in the first 5 years mining plan period of the mining lease of the project.

(ii) Air Quality:

It has already been explained that mining will be in a very small scale with limited drilling and blasting. One of the most possible elements for air pollution is vehicular transport. The following mitigatory measures will be applied for minimizing the air pollution –

- Limited movement of tippers/tractor trolleys under the project.
- Development of green belt along the haulage route.

- Water sprinkling on haulage-routes in dry months.
- No overloading and transportation under covering.

(iii) Water Quality

There is no proposal for RR under the project. However, the following measures to minimize the possible water pollutants are to be applied-

- The proposed mining lease area is rugged, barren, non-forest, non-vegetated, stony upland where the water table does not have any relevance in this terrain.
- The water table in this area is found about 46 m below the ground level.

(iv) Noise Level:

To minimize the possible noise pollution following measures will be applied-

- The machineries to be used will be properly maintained with proper oiling and greasing.
- No pressure horn and transportation not through the village.
- Mining only day time.
- Besides, it has been explained earlier that proposed mining is of open cast semi-mechanized. Drilling, blasting, excavator and other equipment even vehicular transport will be applied for limited time. Therefore noise level too will not show any significant increase.

(v) Vibration level:

In order to check the possible vibration under the project, the machineries to be used in the mining activities will be properly maintained.

Drilling will be with sharp drill rod in DTH fashion.

The blasting will be closed circuit, V-shaped, non-electrical, delayed techniques and muffle type.

(vi) Water Regime:

The sanctioned mining lease area is small in area. There is no perennial drainage within the area therefore no significant impact will occur on the surface water.

More-over, in first 5 yrs the required mineral will be extracted from the outcrop only thus the change due to excavation will not cause any change in the water regime of the mine site.

(vii) Socio-Economics:

The socio economy effect of the project to the nearby villages and its population will be positive due to –

- Employment to the local workers.
- Economic activity of the area will be enhanced.

- The physical and economic conditions of the local peoples will be better.

(viii) Historical Monuments etc.:

No historical monuments exist in & around the proposed mining lease area.

(c) Attach an Environmental Management Plant supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added) and shown in Plate No.07

Temporary storage and utilization top soil:

Mining shall be under taken in rocky terrain having no soil cover. Thus, generation of top soil shall be nil & does not required any proposal for stacking of soil.

II. Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next fifth year's period:

In the first five years the extraction of mineral with total ROM saleable without generating any waste or causing any pit formation and any type of land degradation.

- Program of afforestation year wise for the initial Five year indicating number of plants with name of species, afforested under different areas in ha.

Programme of Afforestation:

- Since the mining area is mainly rocky, hence plantation on the mining area & its periphery is very difficult.
- For that, the plantation will be carried out along the haulage-route.
- All possible care will be taken for the survival of the planted green cover.
- Plantation will be carried out with plants of local early growing species.
- Proper watering of the plants and tree guards will be taken care of.
- The tree species recommended are Ficus religosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and tactone grandis (teak) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmerlos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting.
- The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Post Plantation Care:

Following precaution to be undertaken for survival of plants:

i) The samplings will be undertaken for survival of plants.

ii) Plants will be taken care by applying fertilizers and proper weeding etc.

iii) Healthy tree species will be recommends for plantation.

iv) Fatal saplings will be replaced with new healthy saplings.

v) Every sampling will be covered by tree guard to avoid damage through cattle grazing.

vi) A Gardner or majdoor should be employed for care.

vii) Necessary arrangement will be provided for watering tree species planted at different parts.

4. Stabilization and vegetation of dumps along with interburden dumps management year wise for initial three years:

The entire lease area is quartzites out crops having no waste, therefore generation of waste during next fifth years shall be nil & no proposal has been envisaged for its separate.

5. Measures to Control erosion/sedimentation of water courses:

No drainage of water course will be disturbed due to mining. The lease area consists of quartzites out crops & rain water will accumulate in the mining pits which shall be dumped out. As quartzites are hard rock therefore erosion/sedimentation along water courses will not arise.

6. Treatment and disposal of water from mine:

It has already been mentioned that water table does not have any relevance in this plateau due to its great depth therefore treatment and disposal will not be concern in the mine.

7. Measures for minimizing adverse effects on water regime:

It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.

8. Protective measures for ground vibration/air blast caused by blasting:

As the proposed method of mining is manual open cast with limited amount of drilling and blasting. The impact on this aspect is negligible.

9. Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:

Neither any historical monuments exist within the leas area nor is any RR proposed under the project.

10. Socioeconomic beneficiate out of mining:

The proposed project will provide a source of direct and indirect employment to the people of nearby villages which will movelize the economic activities of the area and the economic condition of the local people will be affected positively.

1. INTRODUCTION:

a). NAME OF LESSEE

M/s Shahnai Construction

Shri Ajay Kumar Singh S/o Shri Basant Ram Singh

R/o- Gram- Rampur Shakteshgarh, Paragana- Shakteshgarh,

Tehsil- Chunar, District- Mirzapur, (U.P.).

b). Status of Applicant: Private Firm

c). Location: Khamhawa Jamti which is connected to SH-5A approximately 16.5 km*(E). **(Plate No.1 & 2)**

d). Extent of Lease area: 1.90 ha.

e) Type of lease area: The mining lease area is a waste land.

f). Present land use pattern:

The existing land use within the lease area is waste land and is under mining for last several years. The lease area does not fall under forest land. The existing land use within the lease area is given below-

TABLE NO.1

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	1.90	-
2	Approach Road	-	-	-	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	-	-
	Total	**-**	**-**	**1.90**	**-**

h) Method of mining and mineral processing:

The location of pits is shown in **Plate No. 3.**

Building Stone (Khanda, Gitti, Boulder) mining is being carried out opencast semi- mechanized with drilling and blasting. Except dressing, sorting and sizing, no other means of beneficiation carried out at mine. The broken Building Stone (Khanda, Gitti, Boulder) is being loaded in to trucks & tractors & transported to nearby crushing unit where gitti of different sizes are made as per demand

1.1 Reasons for Closure:

It will be afresh allotment of lease. After execution of lease deed the mining operation will be commenced. Presently, no specific reasons have been observed for closure of mining operations. The progressive mine closure plan has been made to meet out the statutory requirement under amended Rule rule of U.P. Minor Mineral (Concession) Rule 2021.

1.2 Statutory Obligations:

At present the progressive mine closure plan is being submitted to meet out the statutory requirements of rule of U.P. Minor Mineral (Concession) Rule 2021.

1.3 CLOSURE PLAN PREPARATION:

a). Name and address of the Lessee:

M/s Shahnai Construction
Shri Ajay Kumar Singh S/o Shri Basant Ram Singh
R/o- Gram- Rampur Shakteshgarh, Paragana- Shakteshgarh,
Tehsil- Chunar, District- Mirzapur, (U.P.).

b). Name, address & Registration No of R.Q.P.: Under clause (b) of sub section 2 of section 5 rule 15 of Mineral Conservation & Concession Rules 2021

Akshita Pandey

RQP/UPDGM/023/2021

Copy of R.Q.P. registration is enclosed

(Proforma No. 2).

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore, copy of resolution of the executing agency has not been given.

TOPOGRAPHY:

Topographically area is undulated, roughed, stony and sparsely vegetated. The lease area is having a mild slope towards the North direction. The highest and lowest point in the leasehold is 180 mRL and 174 mRL. The topography of lease area is shown in Plate No. 03.

REGIONAL GEOLOGY:

Geologically the area of Jhansi is comprised of Alluvium and Bundelkhand Granitic Complex (BGC), igneous rocks of Archean to Proterozoic age.

The Bundelkhand Granitic Complex consists of mainly granites of various types, migmatites and gneisis, older metamorphic rocks i.e mica-schist, calc-granulite, banded hematite quartzite, amphibolite occurs as enclaves. Porphyritic, coarse to medium grained and non- porphyritic, medium to fine grained are two types of granite. Quartz bodies extending for several kms and commonly known as "Quartz Reef "and dolerite dykes transect the country rocks and trend NE- SW and NW- SE respectively foliation in the rocks generally trend in ESW- WSW direction.

The alluvium, unconformity overlying Bundelkhand Granite Complex is divisible into older Alluvium and Newer Alluvium-

GEOLOGICAL SUCCESSION OF MAHOBA DISTRICT

Geological unit	**Lithological composition**	**Age**
Quaternary Sediments	Loose sand, silt and clays	Pleistocene to Holocene
Bundelkhand Granitic Complex	Undifferentiated granite and gneisses, outcrop of Granitoid, Metasedimentaries, and fasites, dolerite and quartz reef	Archean to Proterozoic

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

Basis of estimation of reserve:

- The geological reserves have been computed through cross sectional area method.

Category	UNFC Code	Quantity in m3	Grade
Total Mineral Reserve			
Proved Mineral Reserve	111	3,33,149	Building Stone Sand Stone Quartizite Ballast (Gitti/Boulder)
Probable mineral Reserve	122	36,086	-do-
Total Remaining Resources			
Feasibility Mineral Resource	211	1,67,856	-do-
Prefeasibility Mineral Resource	222	1,74,720	-do-
Inferred Mineral Resource	333	Nil	
Total Reserves + Resources		**7,11,810**	-do-

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4.0 Closure Plan:

4.1 Mined out land:

The mining has been proposed from top to downward. Mining faces will advance from previous quarry position. The height of benches will be kept 6.0m, width of benches shall be kept 12.0m, slope of mining faces will be kept 45 deg.

The proposals of mined out land & rehabilitated during plan period is given below:

(a) Mined out land

Sl.No.	Activities	Area(ha)
1.	Area already broken up	0.40
2.	Area already backfilled	0.00
3.	Area already reclaimed	-

(b) :

Sl. No.	Activities	Area(ha)
1.	Additional Area proposed to be broken up during plan period	1.90
2.	Additional area proposed to be backfilled	0.00
3.	Additional Area proposed to be reclaimed/ rehabilitated	-

(c) :

Sl.No.	Activities	Area(ha)
1.	Area already occupied by dump	-
2.	Additional area to be covered by dumps: i) Top soil Stack ii) Waste dump	 - --
3.	Dump area to be covered by protective measures	-

(d) :

Sl.No.	Activities	Area(ha)
1.	Area already covered under plantation	-
2.	Area proposed to be covered under plantation during plan period Within the lease hold Outside area	- 0.05 -

4.2. Water Quality Management:

Occurrence Groundwater in the area is found both in the alluvium as well as in the Building Stone (Granite) (Khanda, Gitti, Boulder). In the alluvium it occurs in the pore spaces of the constituent grains. In the Building Stone (Khanda, Gitti, Boulder) it occurs in the interspaces of the Building stone wherever they are not very compact. Otherwise, it occurs in the Building Stone (Khanda, Gitti, Boulder) along the planes of weaknesses such as cracks, joint planes, fissures and bedding planes,etc. In the weathered zone also the groundwater occurs as in the alluvium. Kankar and/or sands from the principal aquifers in the alluvial in the area.

Near surface groundwater in the area occurs sander water table conditions, but the deeper aquifers are confined, as the confining clay beds are not present in the area.

4.3 Air Quality Management:

It has already been explained that mining will be in a very small scale. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers/tractor trolleys air quality will not undergo any significant change.

However following measurements shall be adhered strictly to control air quality:

i) Vehicular emission shall be kept under control & regularly monitored vehicles used per transportation of mineral & others shall have valid permission as prescribed under control motor vehicles Rules 1989 & its amendments.

ii) The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/five matters escape during the course of transportation.

iii) Fugitive dust emissions from all the sources shall be controlled. Water spraying arrangement transfer points shall be provided & properly maintained regularly as per the norms.

iv) Ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone per RSPM, SPM, SO2 & NOx. Location of the stations shall be decided based on meteorological data, topographical features.

v) Regular water spraying shall be practiced on haul road & transportation road for dust suppression.

4.4 Waste Management:

No waste shall be generated during course of mining. All quantities of Gitty shall be used for making aggregate therefore no such proposal has been envisaged for waste dump management.

4.5 Top Soil Management:

No Top Soil shall be generated during course of mining.

4.6 Tailing Dam Management:

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

4.7. Infrastructure:

No infrastructure facilities like aerial ropeway, conveyor belts, building & structure, water treatment plant, transport & water supply sources are present with in the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, bridges are not existing within the lease area. So question does not arise for their restoration. The approach road passed with in the lease area & Applicant shall maintain it during PMCP period.

4.8. Disposal of Mining Machinery:

It will be an opencast semi-mechanized mine. This is new mine & all mining machineries shall be taken on hire basis, there is no question of disposal of mining machineries at this stage.

4.9. Safety and Security:

The haul roads will be provided to open the mining faces. The maintenance of haul roads will be under taken periodically. Following provisions will be made.

i) Helmets to all workers will be provided.

ii) Disposable respirators, will be provided to all those working in dusty area where dust concentration is very height.

iii) One pair of safety shoes will be provided to all the workers.

iv) Safety belts will be provided to all those working at height.

v) Warming boards & working hours shall be displaced at conspicuous places.

vi) There will be one opening entry of mine which will have a manual gate & barricade under supervision of one chowkidar.

An experience permit manager/Mines Foreman will be employed for the supervision of mining operation.

vii) The mining area shall be property fenced to avoid any inadvertent entry of any live stock.

During opencast working, all the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security.

4.10. Disaster Management and Risk Assessment:

Maximum depth of working has been concentrated 18m (average) from the ground level, slop mining will be done & height of benches will be kept 3m there is no problem of ground water/ surface water. No causes of disaster have been apprehended during mining activity, but possibility of disaster can't be ruled out. Therefore all the statutory precautions shall be undertaken into account as per mines Act. 1952, mines rules 1955, MMR 1961.

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The principles used to priorities work are as follows.

- Priority must be given to human safety and health, where it is seriously threatened.
- Acute problems must be addressed before long-term problems.
- Measures affecting a large population must be given priority over measures benefiting a smaller number of people.

A major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore the first action under the disaster management is the identification of risks involved and their priorities. From this risk assessment the identified hazards are as below:

i). Use of explosives and the blasting operation, inducing vibrations due to blasting.
ii). Slope Failures in open pit.
iii). Solid waste generation, their disposal and rehabilitation.
iv). Proper training on the use of equipments.
v). Development of green barrier to contain air and noise pollution.

Each parameter is discussed below:

i). Use of explosive and the blasting operation:

The firm has a magazine. Dirking and blasting will be undertaken periodically and gelatine will be used for blasting.

ii). Slope failures:

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 3.00m. In that case chances of slope failures will be negligible. However considering for steeper slopes slope failure studies will be undertaken in future.

iii). No waste shall be generated therefore no proposal has been given for its disposal & management.

iv). Proper training on the use of equipments:

Machineries will be employed in the mine. Vocational training programme will be organize in every week to train the workers about mine workings & operating the machines.

v). Development of Green belt:

The green belt development programme will help in:

- Prevention of dust (leaves acting as a sink) and screening noise.
- Maintaining ecological balance.
- Increasing as the tic value. Plantation will be under taken within the safety barrier.

4.11 Care and Maintenance during Temporary Discontinuance:

At the time of temporary discontinuance of mine, notice the office of Directorate General of Mine Safety as well to District administration. All precautionary steps shall be taken into account in respect of care & maintenance.

5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

5.1. About 60% local residents were employed in the mine. The present occupation is mostly forming. There is not going to be affected due to their employment in the mine. They can change over to their present jobs after cessation of the mining operation.

5.2. As per industrial & disputes (Amendments) Act 1976 & also based on further amendments in the year 1984, the following issued are to be considered while closure of any establishment. The provisions of this act are applicable to all industrial establishments employing 100 or more workmen. Therefore the same will be applicable to the mine when more than 100 person are employed.

Total numbers of persons employed in the mine shall be 51, therefore no retrenchment/ compensation is envisaged.

5.3. Not applicable

5.4. Mining is not going to effect.

5.5. Mine site does not process facilities & infrastructure (i.e. power, water supply etc. on the expectation of society. Besides it mine site is not a centre for community development. Therefore the envisaged repercussions on the expectations of society are out of question.

The repercussion seen due to mine closure is that employees may became unemployed. However there basic occupation will not affect due to mining & hence the question of repercussion not expected at this stage.

6.0. Time Scheduling for abandonment:

The year wise schedule of completion of retaining walls & plantation is given below:

Activities	Year				
	1st	2nd	3rd	4th	5th
i) Plantation (No. of saplings)	10	10	10	10	10

Amount to be spent for the implementation of above proposals is each year is given below:

Activities	Year					Total amount in Rs.
	1st	2nd	3rd	4th	5th	
i) Plantation (@ Rs. 150/ sampling)	10	10	10	10	10	7500
Total						7500

रत्नगर्भा वसुन्धरा
UP MINE MITRA

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given the mining during plan period is as below:

Activities	Year					Total amount in Rs.
	1st	2nd	3rd	4th	5th	
i) Plantation (@ Rs. 150/ sampling)	10	10	10	10	10	7500
Total						7500

8.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	Head	Area put on use at start of plan (In Ha.)	Additional requirement during plan period. (In Ha.)	Total (In ha)	Area considered as fully reclaimed & rehabilitated (In ha.)	Net area considered for calculation (In ha.)
1.	Area under mining	1.90	1.90	1.90	-	1.90
2.	Storage for top soil	-	-	-	-	-
3.	Overburden/ dump/Backfilled	-	-	-	-	-
4.	Mineral storage	-	-	-	-	-
5.	Infrastructure (Workshop, administrative building etc.)	-	-	-	-	-
6.	Roads	-	-	-	-	-
7.	Railways	-	-	-	-	-
8.	Green Belt	-	-	-	-	-
9.	Tailing pond	-	-	-	-	-
10.	Effluent Treatment Plant	-	-	-	-	-
11.	Mineral Separation Plant	-	-	-	-	-
12.	Township area	-	-	-	-	-
13.	Water Body	-	-	-	-	-
14.	Others to specify (retaining wall) etc.	-	-	-	--	-
	Grand Total	**-**	**-**	**-**	**--**	**1.90**

Area to be considered for financial assurance 1.90 ha (4.70 Acre)

Financial assurance @ Rs.25, 000/- per acre.

4.7 Acre X 25,000 = Rs. 1,17,500/-

However Rule of amended UP Minor Mineral (Concession) Rule 2021, the minimum amount of the bank guarantee shall be 2.0 Lac. The Applicant shall submit bank guarantee to District Magistrate and a copy of same shall be submitted to Directorate Geology & Mining, Lucknow.

9.0 Certificate:

Given separately & enclosed.

10.0 Plan & Sections:

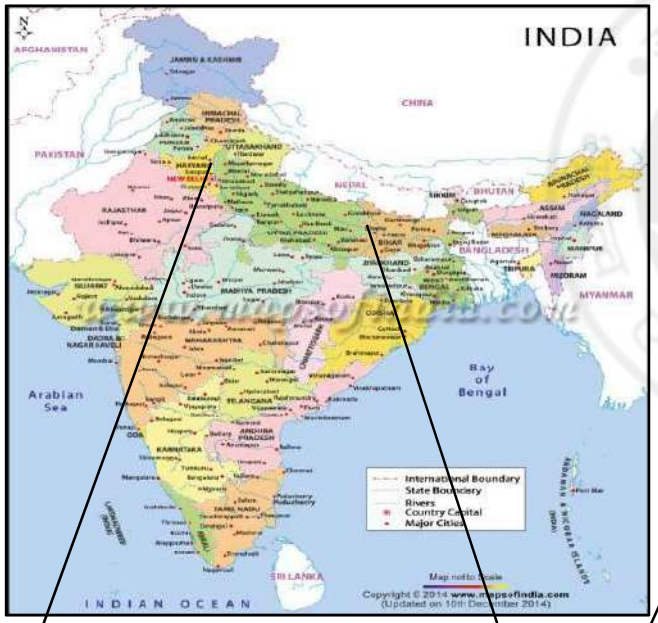
All the plans are enclosed.

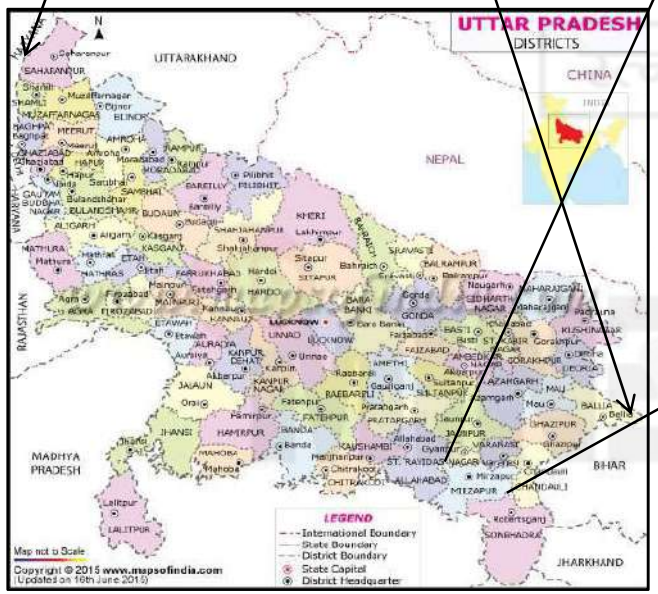
Date: 24-12-2024

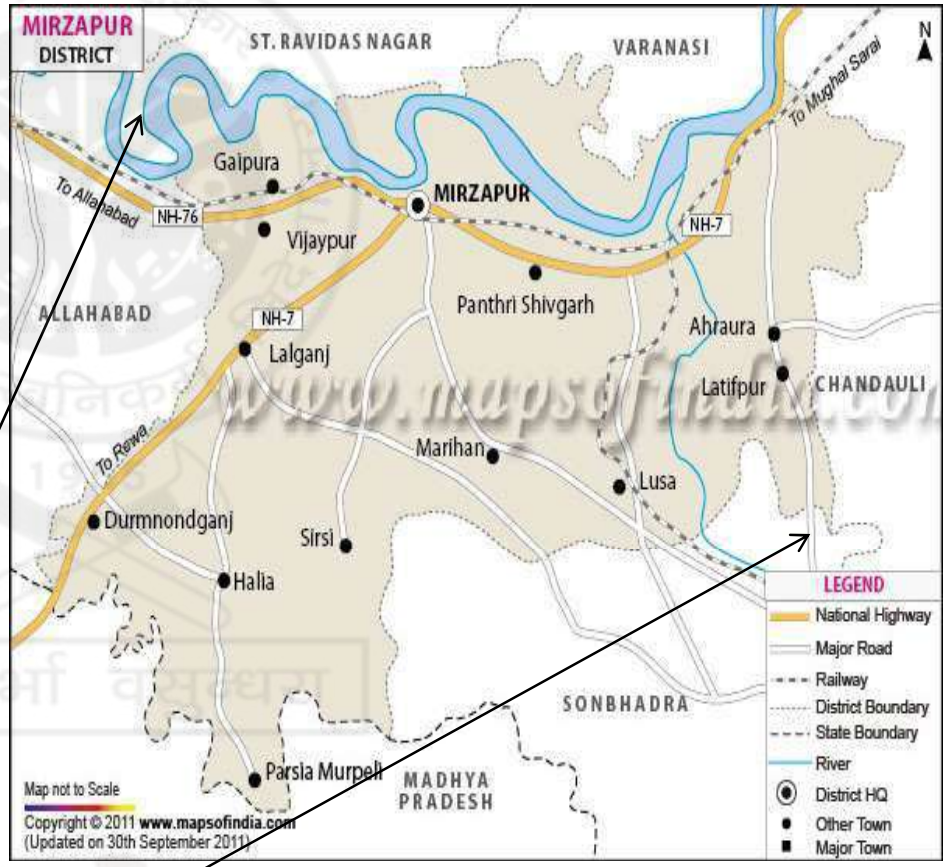
Place: Lucknow

उत्तर प्रदेश सरकार भूतत्व एवं खनिकर्म निदेशालय 1955 रत्नगर्भा वसुन्धरा
UP MINE MITRA

LOCATION MAP







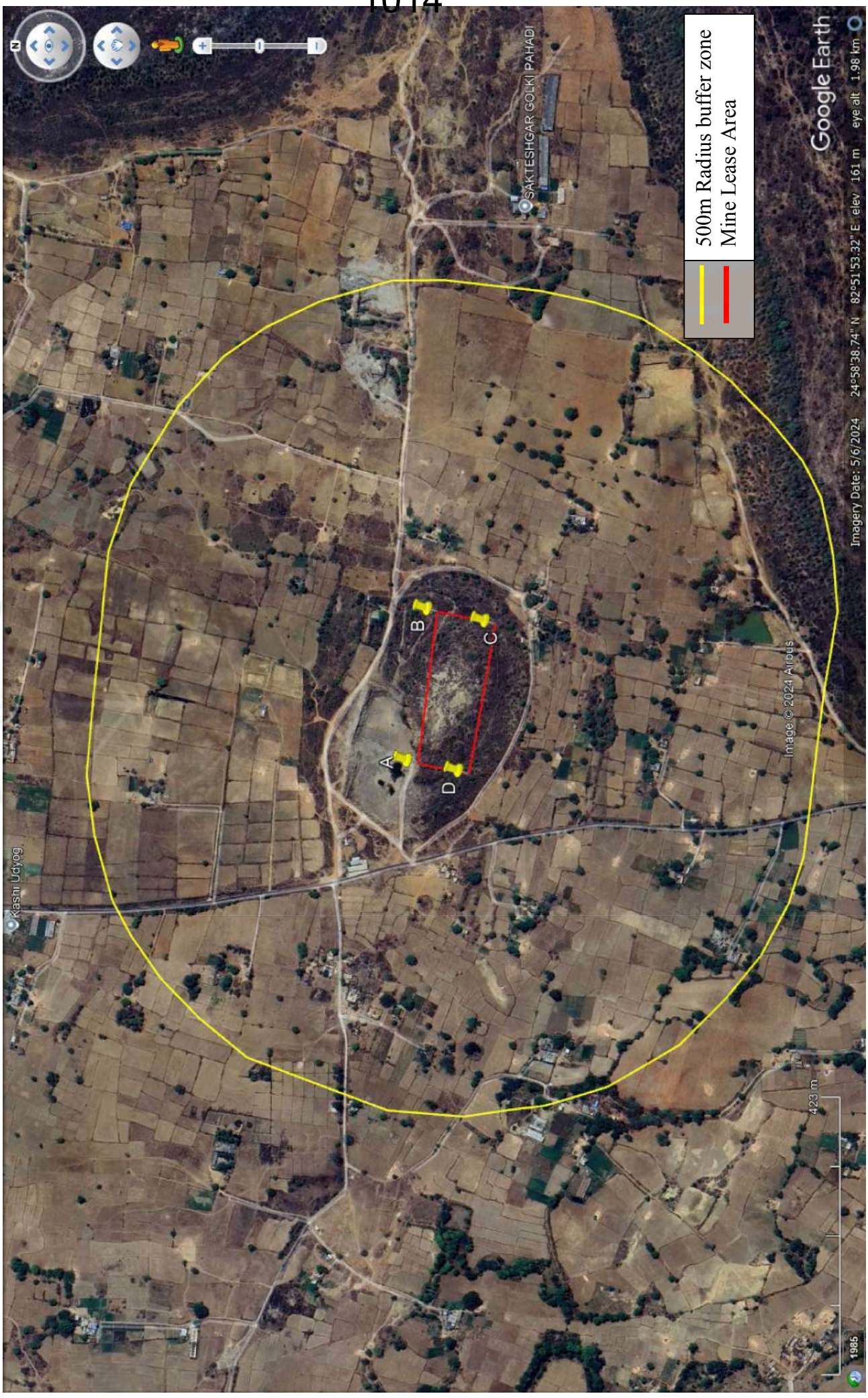
LOCATION MAP **PLATE NO-01**

M/s Shahnai Construction
Prop. Shri Ajay Kumar Singh S/o Shri Basant Ram Singh

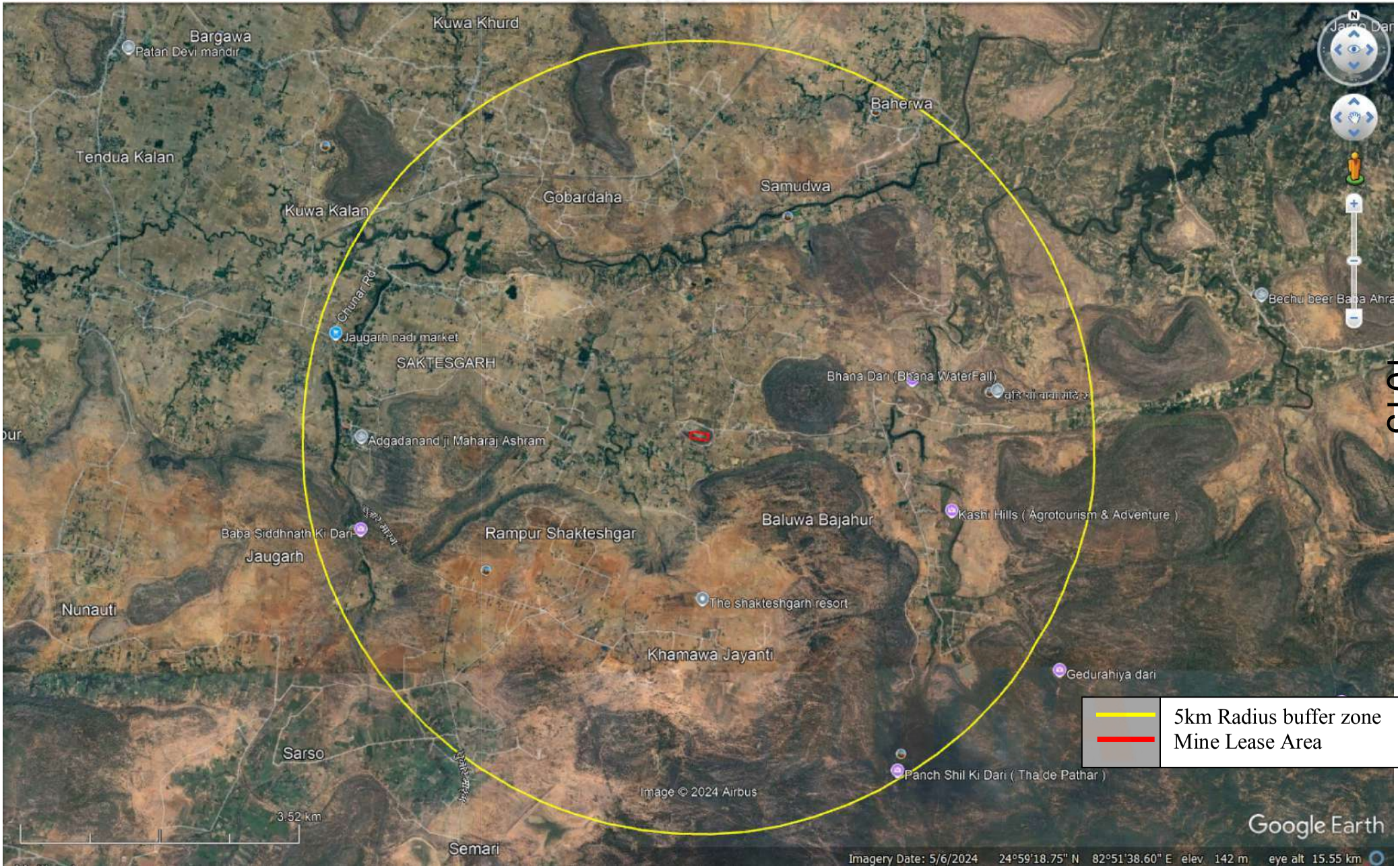
Village- Khamhawa Jamti, Tehsil- Chunar,
District- Mirzapur (U.P.)
Gata No. – 278 ग.

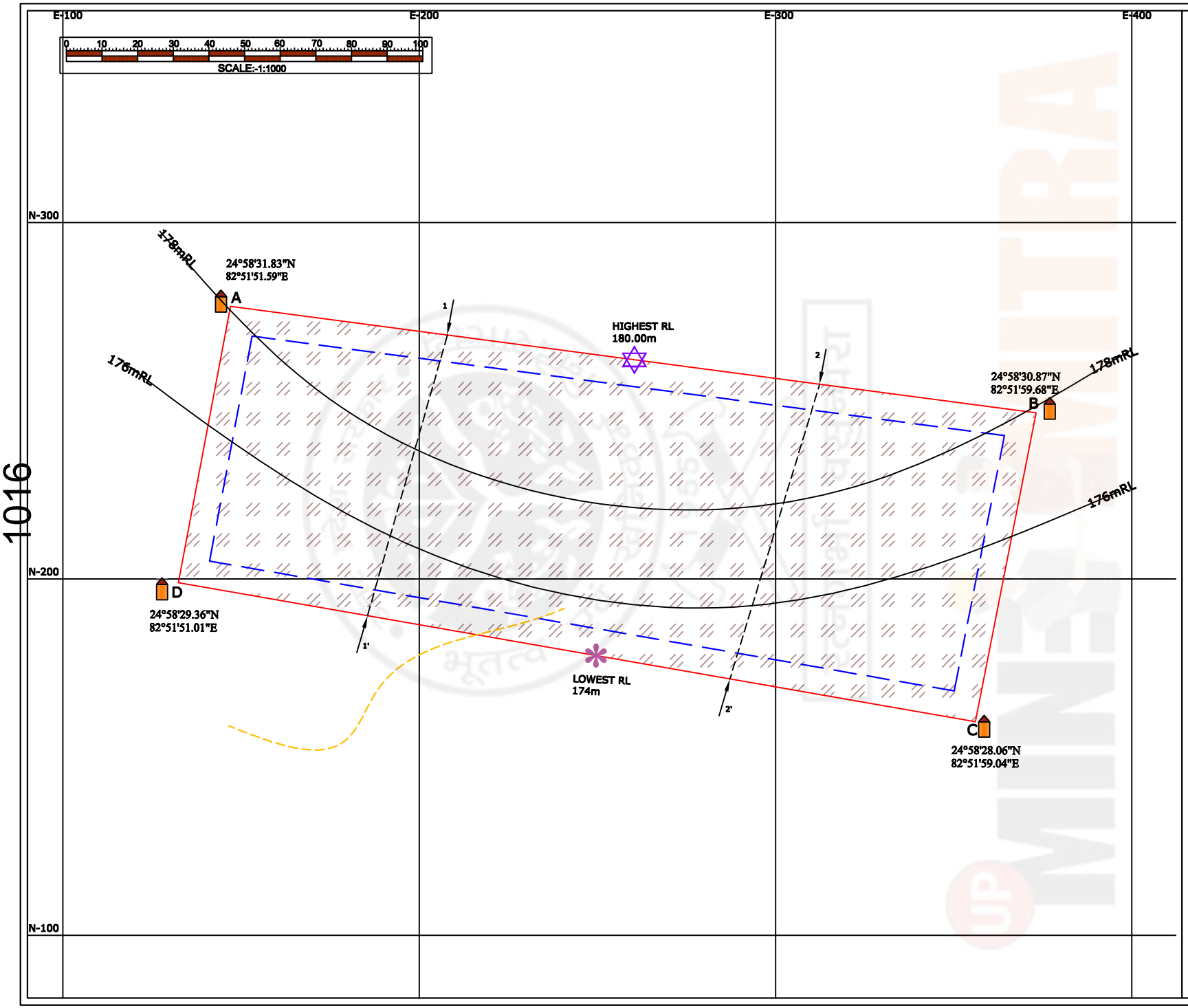
1013

Satellite Imageryof 500m Radius Buffer Zone From Mine Site



Satellite Imageryof 5km Radius Buffer Zone From Mine Site





N

LEGEND

I	LEASE BOUNDARY	
II	SAFETY ZONE	
III	HIGHEST RL	
IV	LOWEST RL	
V	CONTOUR LINES	178 / 176
VI	COORDINATES	24°58'31.83"N 82°51'51.59"E
VII	APPROACH ROAD	

GEOLOGY INDEX

I	Building Stone (Sand Stone)	

PLATE NO-03

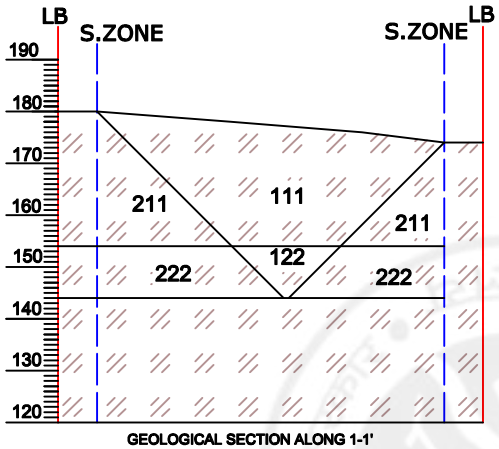
SURFACE/GEOLOGICAL PLAN

Building Stone (Sand Stone) Mine

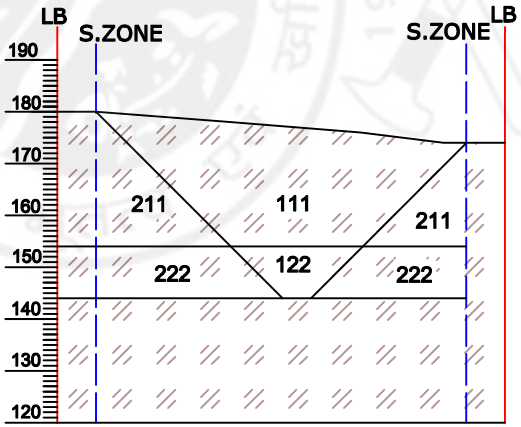
M/s Shahnai Construction
Prop.- Shri Ajay Kumar Singh
S/o Shri Basant Ram Singh
R/o-Gram- Rampur Shakteshgarh, Paragana- Shakteshgarh,
Tehsil- Chunar, District- Mirzapur, (U.P.).

Gata No. - 278 ग , AREA - 1.90HA.
Village- KhamhawaJamti, Tehsil- Chunar
District- Mirzapur, Uttar Pradesh.

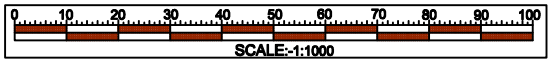
1017



GEOLOGICAL SECTION ALONG 1-1'



GEOLOGICAL SECTION ALONG 2-2'



LEGEND

I	LEASE BOUNDARY	
II	SAFETY ZONE	
III	PROVED CATEGORY	111
IV	PROBABLE CATEGORY	122
V	PRE-FEASIBILITY RESOURCES	211/222

GEOLOGY INDEX

I	Building Stone (Sand Stone)	

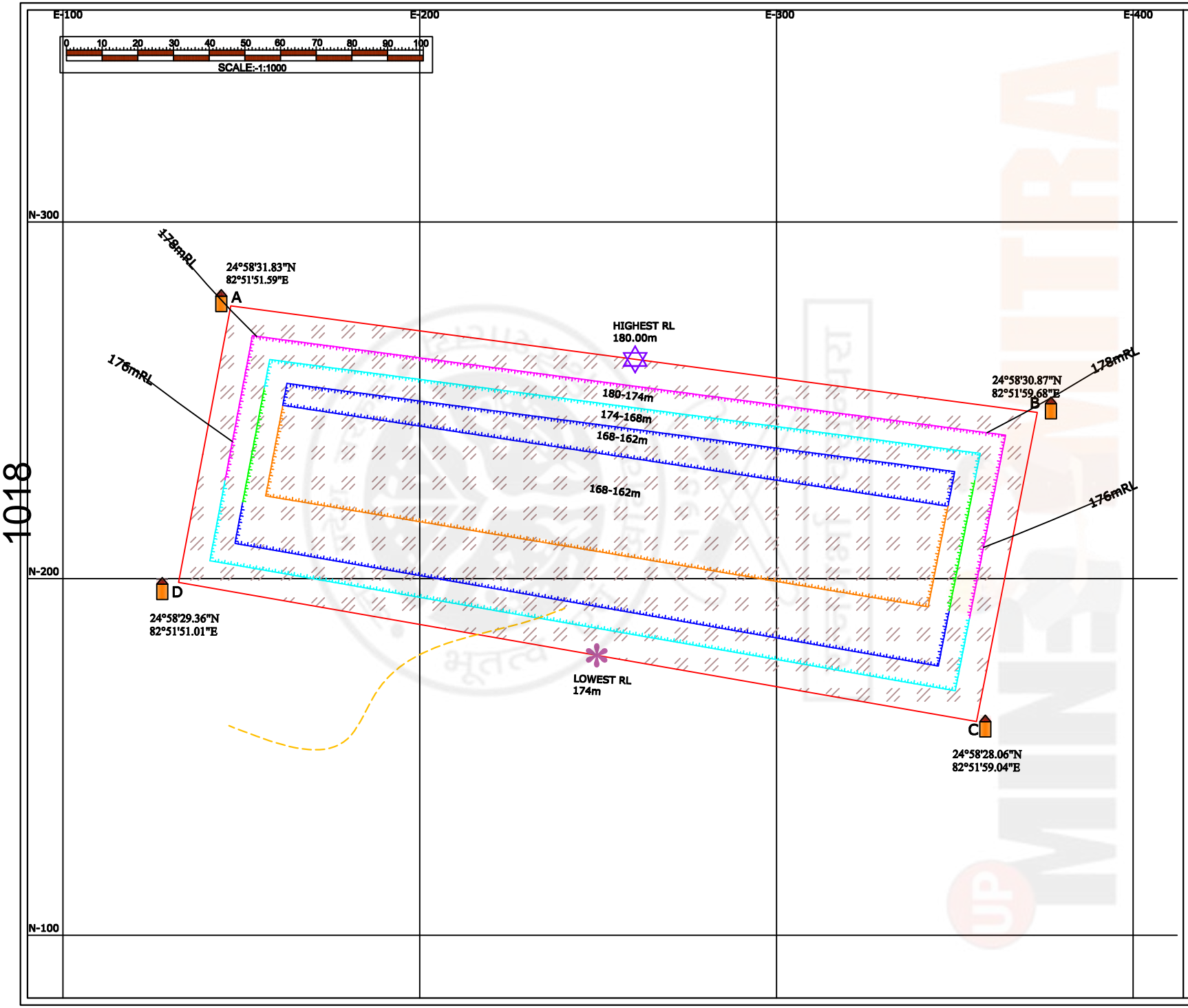
PLATE NO-04

GEOLOGICAL SECTION

Building Stone (Sand Stone) Mine

M/s Shahnai Construction
Prop.- Shri Ajay Kumar Singh
S/o Shri Basant Ram Singh
R/o-Gram- Rampur Shakteshgarh, Paragana- Shakteshgarh,
Tehsil- Chunar, District- Mirzapur, (U.P.).

Gata No. - 278 ग , AREA - 1.90HA.
Village- KhamhawaJamti, Tehsil- Chunar
District- Mirzapur, Uttar Pradesh.



LEGEND

I	LEASE BOUNDARY	
II	SAFETY ZONE	
III	HIGHEST RL	
IV	LOWEST RL	
V	CONTOUR LINES	178 176
VI	COORDINATES	24°58'31.83"N 82°51'51.59"E
VII	APPROACH ROAD	

EXTENT OF MINING

1ST YEAR | 2ND YEAR | 3RD YEAR | 4TH YEAR | 5TH YEAR

PLANTATION

GEOLOGY INDEX

I	Building Stone (Sand Stone)	

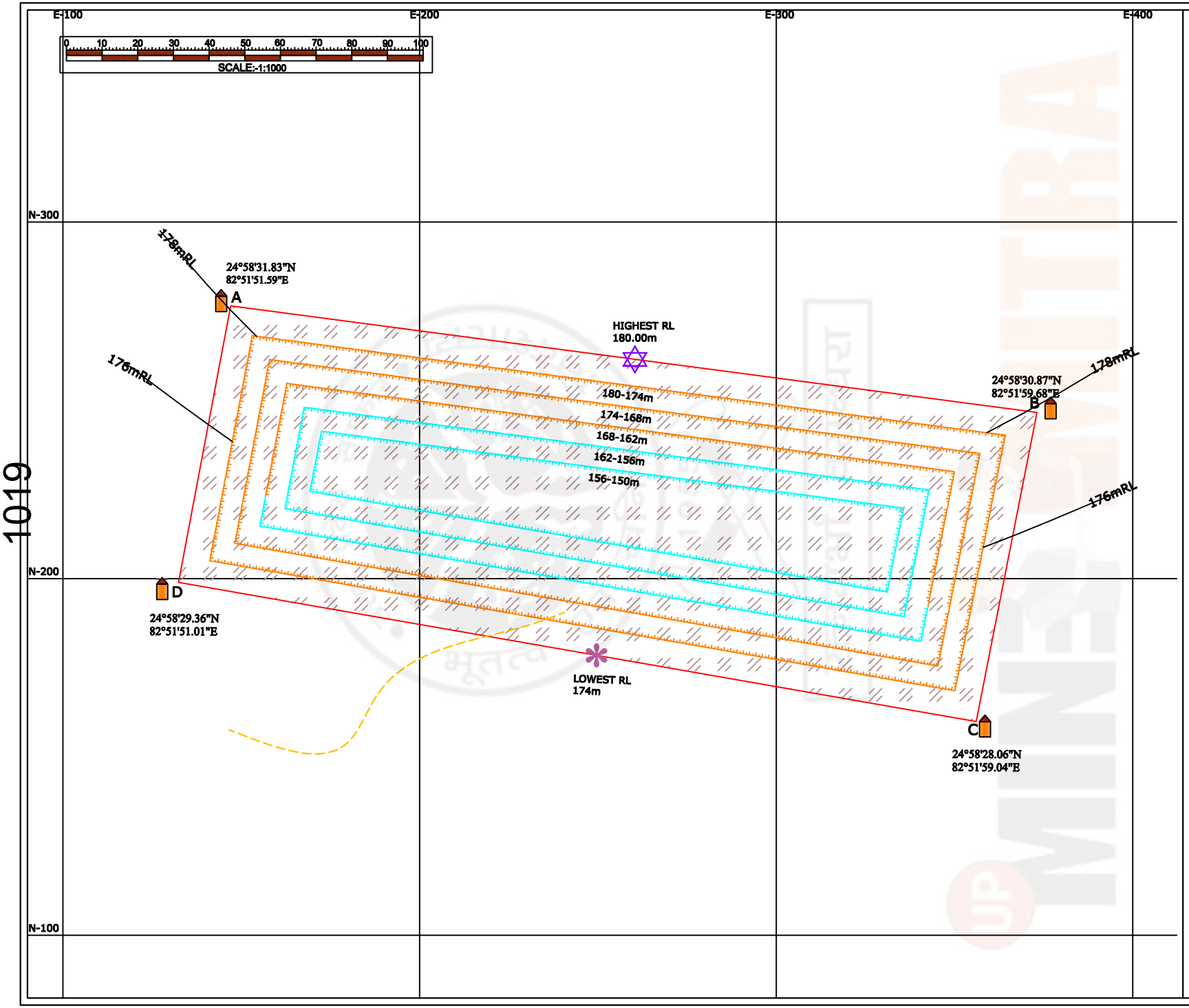
PLATE NO-05

YEAR WISE DEVELOPMENT PLAN

Building Stone (Sand Stone) Mine

M/s Shahnai Construction
Prop.- Shri Ajay Kumar Singh
S/o Shri Basant Ram Singh
R/o-Gram- Rampur Shakteshgarh, Paragana- Shakteshgarh,
Tehsil- Chunar, District- Mirzapur, (U.P.).

Gata No. - 278 ग , AREA - 1.90HA.
Village- KhamhawaJamti, Tehsil- Chunar
District- Mirzapur, Uttar Pradesh.



LEGEND

I	LEASE BOUNDARY	
II	SAFETY ZONE	
III	HIGHEST RL	
IV	LOWEST RL	
V	CONTOUR LINES	178 176
VI	COORDINATES	24°58'31.83"N 82°51'51.59"E
VII	APPROACH ROAD	

EXTENT OF MINING

PLAN PERIOD

CONCEPTUAL PERIOD

PLANTATION

GEOLOGY INDEX

I	Building Stone (Sand Stone)	

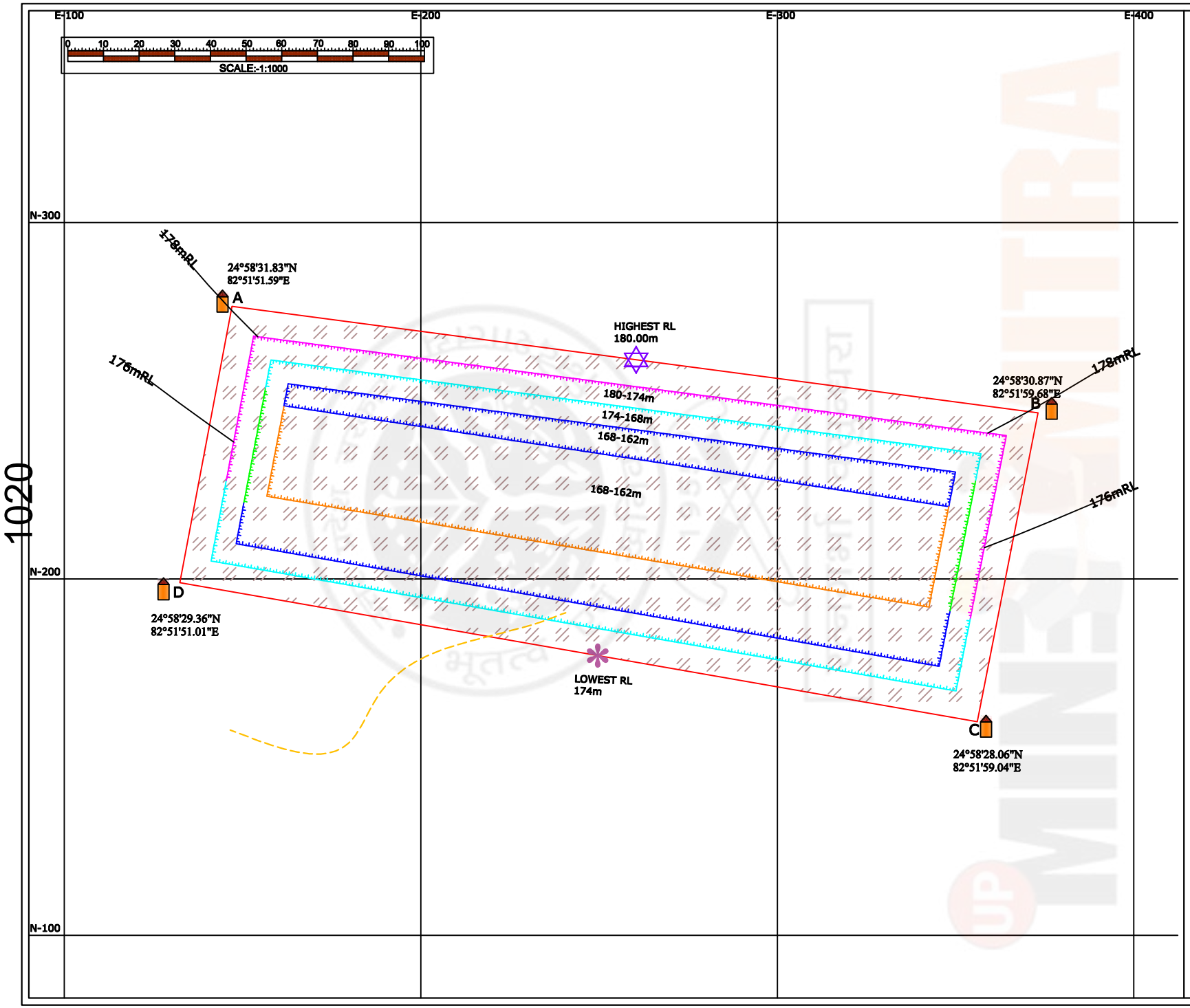
PLATE NO-06

CONCEPTUAL PLAN

Building Stone (Sand Stone) Mine

M/s Shahnai Construction
Prop.- Shri Ajay Kumar Singh
S/o Shri Basant Ram Singh
R/o-Gram- Rampur Shakteshgarh, Paragana- Shakteshgarh,
Tehsil- Chunar, District- Mirzapur, (U.P.).

Gata No. - 278 ग , AREA - 1.90HA.
Village- KhamhawaJamti, Tehsil- Chunar
District- Mirzapur, Uttar Pradesh.



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LEGEND

I	LEASE BOUNDARY	
II	SAFETY ZONE	
III	HIGHEST RL	
IV	LOWEST RL	
V	CONTOUR LINES	178 176
VI	COORDINATES	24°58'31.83"N 82°51'51.59"E
VII	APPROACH ROAD	

EXTENT OF MINING

1ST YEAR | 2ND YEAR | 3RD YEAR | 4TH YEAR | 5TH YEAR

PLANTATION

GEOLOGY INDEX

I	Building Stone (Sand Stone)	

PLATE NO-07

PROGRESSIVE MINE CLOUSRE PLAN

Building Stone (Sand Stone) Mine

M/s Shahnai Construction
Prop.- Shri Ajay Kumar Singh
S/o Shri Basant Ram Singh
R/o-Gram- Rampur Shakteshgarh, Paragana- Shakteshgarh,
Tehsil- Chunar, District- Mirzapur, (U.P.).

Gata No. - 278 ग , AREA - 1.90HA.
Village- KhamhawaJamti, Tehsil- Chunar
District- Mirzapur, Uttar Pradesh.

ENVIRONMENTAL CLEARANCE

PARIVESH (Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Uttar Pradesh)

To,

The Proponent
SHYAM BAHDUR SINGH
near hydel colony danghar districty mirzapur -231001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/60055/2021 dated 26 Feb 2022. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC22B001UP193909**
2.	**File No.**	6426
3.	**Project Type**	New
4.	**Category**	B1
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Building Stone (Sand stone)
7.	**Name of Company/Organization**	SHYAM BAHDUR SINGH
8.	**Location of Project**	Uttar Pradesh
9.	**TOR Date**	22 Nov 2021

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 12/05/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/60055/2021 & SEIAA, U.P File no-6426

Sub: Environmental Clearance is sought for Stone (Sand stone) Mining at Gata No. -188/1, Village-Lahaura, Tehsil-Chunar,District- Mirzapur, U.P., (Leased Area- 1.616 Ha.).

Dear Sir,

This is with reference to your application / letter dated 30-06-2021, 26-02-2022 & 18-04-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 20-04-2022 and SEIAA in meeting held on 05-05-2022.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow to SEAC on 20-04-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environment clearance is sought for Stone (Sand stone) Mining at Gata No. -188/1, Village-Lahaura, Tehsil-Chunar,District- Mirzapur, U.P., (Leased Area- 1.616 Ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 316/Parya/SEIAA/6426/2021, dated 22/11/2021.
3. The public hearing was organized on 22/01/2022. Final EIA report submitted by the projectproponent on 26/02/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/60055/2021
2. File No. allotted by SEIAA, UP	6426
3. Name of Proponent	Shri. Shyam Bahadur Singh S/o Shri Jawahir Singh
4. Full correspondence address of proponent and mobile no.	R/o- Near Hydel Colony, Danghar District- Mirzapur (U.P.)
5. Name of Project	Building Stone (Sand Stone)Mining Project
6. Project location (Plot/Khasra/Gata No.)	Gata No. 188/1
7. Name of River	NA
8. Name of Village	Lahaura
9. Tehsil	Chunar
10. District	Mirzapur (U.P)
11. Name of Minor Mineral	Building Stone (Sand Stone)Mining Project
12. Sanctioned Lease Area (in Ha.)	1.616 Ha.
13. Mineable Area (in Ha.)	1.2 ha.(Safety area 0.416 Ha)
14. Zero level mRL	NA
15. Max. & Min mrl within lease area	Maximum mRL 143 mRL Minimum mRL 31mRL
16. Pillar Coordinates (Verified by DMO)	

Pillar	Latitude(N)	Longitude(E)
A	25°00'00.20"N	82°45'21.10"E
B	25°00'04.80"N	82°45'24.00"E
C	25°00'05.10"N	82°45'27.00"E
D	24°59'59.30"N	82°45'23.80"E

17. Total Geological Reserves	4,61,315 m^3/year
18. Total Mineable Reserves	48,480 m^3 per year as per LOI
19. Total Proposed Production (in four year)	1,93,920 m^3

Year	Proposed production Cum (as per approved mining plan)	Salable quantity in cum
1st year	48,480	48528
2nd year	48,480	48492
3rd year	48,480	48483
4th year	48,480	45603
Total	*193920*	*191106*

20. Proposed Production/year	48480 m^3 per year	
21. Sanctioned Period of Mine lease	10 Year	
22. Production of mine/day	NA	
23. Method of Mining	Open cast, semi-mechanized	
24. No. of working days	250	
25. Working hours/day	8 hours/day	
26. No. Of workers	28	
27. No. Of vehicles movement/day	14-15 Vehicles movement/day	
28. Type of Land	Building Stone (Sand Stone)Mining Project	
29. Ultimate Depth of Mining	30.0 m for four year as per approved mining plan	
30. Nearest metalled road from site	NH-7 is about 9.39 km towards North direction from the project site.	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking water	0.38 KLD
	Suppression of dust	2.385 KLD
	Plantation	2.0 KLD
	Others (if any)	-
	Total	4.765 KLD approx.
32. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/EIA/1922/RA0200 and valid up to 30 Dec. 2022	
33. Any litigation pending against the project or land in any court	No	
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. - 1537/Khanij/ ०स०/2020-21 date 12/1/2021	
35. Details of Lease Area in approved DSR	Page 38 serial 10	
36. Proposed EMP cost	Rs 11,32,180/-	
37. Total Project cost	Rs. 95,00,000/-	
38. Length and breadth of Haul Road	265 m length and 6.0 m width	
39. No. of Trees to be Planted	2000	
40. Monitoring Period	1 March 2021 to 31 May 2021 (Summer Season).	

5. The mining would be restricted to the unsaturated zone only above the phreatic water table andwill not intersect the groundwater table at any point in time.
6. The mining operation will not be carried out in the safety zone of any bridge or embankment oreco-fragile zone such as the habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 20-04-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its

Meeting dated 05-05-2022 **noted that proposal with no. SIA/UP/MIN/60055/2021, SIA/UP/MIN/72667/2021 and SIA/UP/MIN/72679/2021 have same gata no. hence District Administration and Mining Department shall ensure that mining areas are clearly identifiable on ground and there is no overlapping of lease areas and** decided to grant the Environmental Clearance to the title project for collection of 48,480 m^3 per year for lease area of 1.616 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 4 years from the date of issue as the LoI has been issued for a period of 4 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
13. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
14. The project proponent shall install solar light in their site office.
15. During the submission of 6 monthly compliance reports, the project proponent should make surethat the periodically taken site photographs should also be annexed along with the compliance report.
16. Preference should be given to indigenous local species as per the consultation of the local districtForest Officer.
17. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
18. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly describedin first 6 monthly compliance report.
19. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
20. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
21. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
22. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
23. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and

transportation.

24. The project proponent should explore the possibilities of rainwater harvesting.
25. At the time of operation, the project proponent will comply with all the guidelines issued by theGovernment of India/State Govt./District Administration related to Covid-19.
26. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
27. In case it has been found that the E.C. obtained by providing incorrect information, submittingthat the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster ofarea equal to or more than 05ha, the E.C issued will stand revoked.
28. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
29. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
30. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
31. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
32. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
33. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations inthe next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
34. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
35. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
36. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
37. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
38. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacementof human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures fortheir rehabilitation and resettlement.
39. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
40. Maintenance of village roads used for transportation of minerals is to be done by the

company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.

41. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
42. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from thenext consequent year.
43. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
44. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitablematerial, and thick plantations of native trees and shrubs shall be carried out at the dump slopes.Dumps shall be protected by retaining walls.
45. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
46. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settlingof silt material. Sedimentation pits shall be constructed at the corners of the garland drains andde silted at regular intervals.
47. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
48. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
49. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
50. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, constructionof two numbers of toilets at the primary school with name displayed and address and details ofthe beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
51. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitablemechanisms so that no spillage of mineral/dust takes place.

52. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
53. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pitand waste dump.
54. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
55. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35^{o}. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitablenative species to prevent erosion and surface runoff.
56. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
57. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
58. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (AprilMay), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
59. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
60. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
61. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary ifany in the study area.
62. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
63. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the

Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.

64. Project Proponent shall explore the possibility of using solar energy where ever possible.
65. Commitment towards CER has to be followed strictly.
66. Regular health checkup record of the mineworkers has to be maintained at the site in a properregister. It should be made available for inspection whenever asked.
67. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB,and other Govt. Agencies from time to time.
68. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Mirzapur, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

MINING PLAN

(Submitted Under Rule(s) 34 (4) of UP Minor Mineral (Concession) Rules 1963)

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Amended Rule 34 (6) & (7) of UP Minor Mineral (Concession) Rule 1963)

FOR

BUILDING STONE -SANDSTONE

VILLAGE- LAHAURA, TEHSIL-CHUNAR, DISTRICT –MIRZAPUR (UP)

LEASE AREA 1.616 HA (FOREST LAND- NIL)
GATA NO. 188/1
LEASE PERIOD – 10 YEAR (FROM THE DATE OF EXECUTION)
MINING PLAN PERIOD – 4 YEAR

LESSEE

SHRI SHYAM BAHADUR SINGH
S/O-SHRI JAWAHIR SINGH
R/O-NEAR HYDEL COLONY, DANGHAR
DISTRICT-MIRZAPUR(U.P.)

UP MINE MITRA

PREPARED BY

DR. ABDUL RAHMAN

REGISTRATION NO.RQP/UPDGM/No004/2018

VALID UPTO- 25.11.2023

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INTRODUCTION

To promote the development and to full fill the requirement of minor mineral such as aggregate material as Building Stone-Khanda, Boulder Ballast (Gitti) in the local market, Govt. of Uttar Pradesh vide its letter no. **1343/खनिज/सैन्डस्टोन/ई निविदा सह ई नीलामी/2020** dated **16-12-2020** issued Letter of intent in favor of **Shri Shyam Bahadur Singh.**

This proposal is being prepared for an area of about **1.616 Ha** in village **Lahaura, Tehsil-Chunar, District Mirzapur, Uttar Pradesh**. Applicant Shri Shyam Bahadur Singh, S/o Jawahir Singh intends to mine out the mineral from this area. The applicant approaches us to develop a scientific, environment friendly mine plan for this area. His consent is attached as **Annexure—I.** Certificate from RQP is attached as **Annexure —II.** Copy of L.O.I., Khasara map and other relevant papers are attached as **Annexure-III.**

S. No.	Particular	Details
1	Letter no/date of lease execution & lease period	Application of mining lease for the exploitation of Building stone Khanda, Boulder, Ballast (Gitti) was applied for a period of 10 years. State Govt. has given its consent vide letter 1343/खनिज/सैन्डस्टोन/ई निविदा सह ई नीलामी/2020 dated 16-12-2020 for the exploitation of applied mineral for the period of 10 years. Copy of L.O.I. and Khasara map is attached as **Annexure-III.**
2	Date of first opening	Date of opening will be affected after execution of lease deed.
3	Letter no/date of first mining proposal & lapse period	It is a fresh grant case of mining lease.
4	If lease expired date of renewal application/renewal status	Not Applicable
5	Present documents its proposal period & lapse period.	Mining plan is being submitted Under Rule 34(4) of Uttar Pradesh Minor Mineral Concession Rule 1963. The proposal period shall be Five Year.
6	Transfer details & date of transfer	Not applicable
7	Status of Environmental clearance	The Applicant shall submit the application to Ministry of Environment, Forest & Climate Change, Govt. of India for Environment Clearance.

CHAPTER-1 GENERAL

1.0 GENERAL:

A) NAME OF THE LESSEE WITH COMPLETE ADDRESS:

Shri Shyam Bahadur Singh
S/O-Shri Jawahir Singh
R/O-Near Hydel Colony, Danghar
District-Mirzapur(U.P.)

B) STATUS OF LESSEE: Individual

C) MINERAL, OCCURRING IN THE AREA & WHICH LESSEE INTENDS TO MINE:

Building stone - Sand Stone

D) Period for which the mining lease is granted: Lease will be granted for 10 years as per Letter of Intent. (**Annexure No.III**).

E) Name of R.Q.P. preparing the mining plans:

DR. ABDUL RAHMAN
REGISTRATION NO.RQP/UPDGM/No004/2018
VALID UPTO- 25.11.2023
The copy of RQP certificate is enclosed as **Annexure No. IV.**

CHAPTER-2- LOCATION AND ACCESSIBILITY

2.0 LOCATION AND ACCESSIBILITY:

<table>
<tr><td>a)</td><td>Details of area (with location map)</td><td>:</td><td>Attached as Plate No. 1</td></tr>
<tr><td></td><td>District and State</td><td></td><td>Mirzapur, Uttar Pradesh</td></tr>
<tr><td></td><td>Taluka</td><td></td><td>Chunar</td></tr>
<tr><td></td><td>Village</td><td></td><td>Lahaura</td></tr>
<tr><td></td><td>Khasra No./ Plot No./Araji No./ Block Range / Felling Series etc.</td><td></td><td>Khasara No. 188/1</td></tr>
<tr><td></td><td>Area (hectares)</td><td></td><td>1.616 Ha [3.991 say 4.0 Acre]</td></tr>
<tr><td></td><td>Whether the area is in forest (please specify whether protected, reserved etc.) area (hectares)</td><td></td><td>No</td></tr>
<tr><td></td><td>Ownership / Occupancy</td><td></td><td>Govt. Land</td></tr>
<tr><td></td><td>Toposheet No. with latitude and longitude</td><td></td><td>63K/16 (G44Q16)
Pillar wise Latitude and longitude is given ahead;
<table><tr><th>PILLER NO.</th><th>LATITUDE</th><th>LONGITUDE</th></tr><tr><td>A</td><td>25°00'00.20"N</td><td>82°45'21.10"E</td></tr><tr><td>B</td><td>25°00'04.80"N</td><td>82°45'24.00"E</td></tr><tr><td>C</td><td>25°00'05.10"N</td><td>82°45'27.00"E</td></tr><tr><td>D</td><td>24°59'59.30"N</td><td>82°45'23.80"E</td></tr></table></td></tr>
<tr><td></td><td>Land Use Pattern</td><td></td><td>Barren land (Land with or without scrub)
<table><tr><th>Sl No</th><th>Land use</th><th>Agricultural Land (Ha)</th><th>Forest land (ha)</th><th>Waste Land (ha)</th></tr><tr><td>1</td><td>Mining pits Quarry</td><td>-</td><td>-</td><td>0.416</td></tr><tr><td>2</td><td>Dumps</td><td>-</td><td>-</td><td>-</td></tr><tr><td>3</td><td>Office, Resht Shelter etc.</td><td>-</td><td>-</td><td>-</td></tr><tr><td>4</td><td>Balance undisturbed land</td><td>-</td><td>-</td><td>1.200</td></tr><tr><td>Total</td><td></td><td>-</td><td>-</td><td>1.616</td></tr></table></td></tr>
</table>

b) Attach a location map showing boundaries of the mining lease, adjoining area, roadways, railways, natural drainage system and other surface features, if any. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However if none of these are available, the area should be marked on a plan prepared especially for the purpose on a scale of 1: 50000 linking it with any important reference point available in and around the area.

Location of applied Lease area is shown in **Plate No. 1.** Location in Goggle Imagery is shown as **Plate No. 2**. Key Plan Buffer Zone showing 5 Km radius area along the periphery of lease in Google imagery/topo-sheet is shown in **Plate No. 3.** Topomap showing 5km radius area is give as **Plate No. 4.**

INFRASTRUCTURAL – FACILITIES:

Roads:

The lease hold falls in village Lahaura which is about 6.58km West from Saktesgarh Railway Station on Chunar-Churk Railway path. Applied area is about 16.0 Km South-West from Chunar. Mirzapur is about 25 Km NW from the applied area.

Water Supply:

The people of the area are dependent on "Wells" for water. They use the well water both for agriculture and household purpose.

Electrification:

The village Lahaura has electricity connection while lease area is not connected with electricity. Surrounding 5 km village are electrified from the lease area.

Educational – Facilities:

The village Lahaura has a primary school. However, Secondary, Higher Secondary & College educations are at Chunar, which is within 16.0 km NE.

Health Service:

The primary Medical Centre, Hospital & Nursing homes are available at Chunar.

Postal – Facilities:

The nearest post office is at Saktesgarh.

CHAPTER-3- GEOLOGY AND EXPLORATION

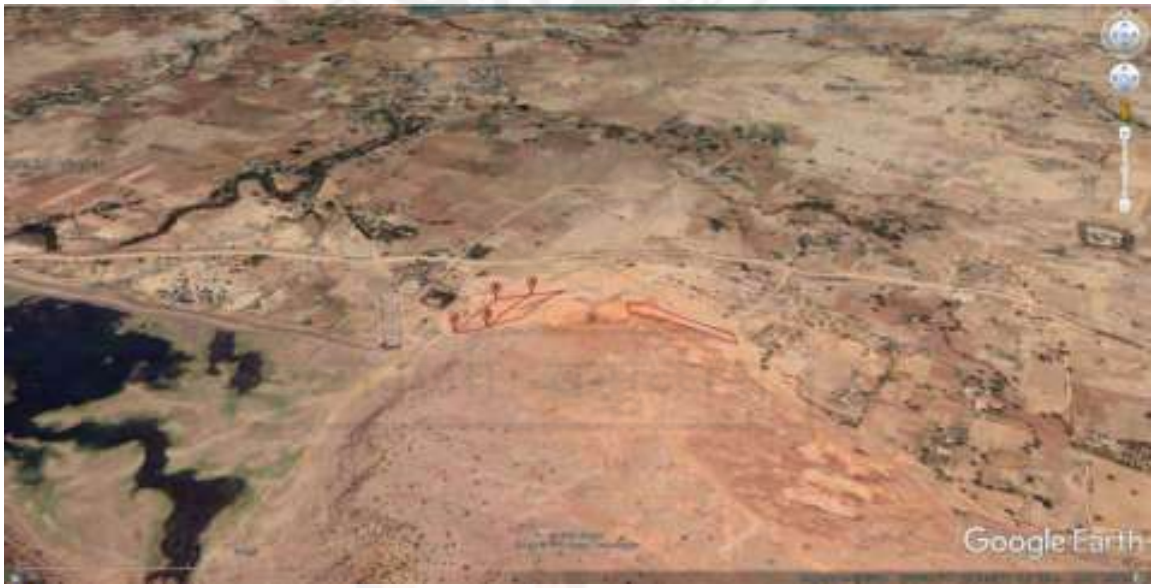
3.0 GEOLOGY AND EXPLORATION:

a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

PHYSIOGRAPHY:

A small hillock trending N-S is subdivided into various small leases comprising this applied area of 1.616 Ha (About 4.0 acre). The highest point in the hillock about RL 191m is outside the applied area. General ground or the base of hillock is RL 128m. General slope in and around the area is towards North, NW. Hillock is totally barren. Building Stone-Sand Stone mineral is spread in the entire lease area. Applied Lease in Google Earth is shown ahead:

HILLOC AT LAHAURA SHOWING APPLIED AREA



This proposed activity is limited in a small area comprising only 1.616 ha [About 3.991 acre Say 4.0 Acre] land. The area does not show topography in original. The general slope in the area is towards North Weast. As stated earlier that the applied area shows old mining pits. About 26% of the applied are is under old mining activity. The highest RL in the the aplied area is about 143.0mRL is towards the South East direction near bundary Pillar D in the applied lease area. The lowest RL 31.0m is towards North West corner near Pillar B in the applied area. Applied lease area comprises barren land. There is no forest land in the applied area. There is no agricultural land within area. Surface Geological Plan is shown in **Plate No. 5.**

Geology

Regional Geology-

The sandstone of this area is of upper part of Kaimur plateau. The geology of the area belongs to Vindhayan Super Group. Geologicaly the area comprises of upper vindhyan formations consisting of sandstone, quartzite and shale. Vindhyan formation is overlain by quarternary alluvium, which was deposited on the eroded basement. Upper vindhyayan formation represented by kaimur series are divided into two groups the upper and lower. The lower kaimur consists of quartzite and silicified shales at the base followed by susnai conglomerates. The top of lower Kaimur is characterized by thick shales belonging to Vijaigarh shales. The upper kaimur are represented by brown to red, fine grained sandstone followed by white chandraul quartzite.

Geology of the area:

The Vindhya mountains range rises in Mirzapur district and extends to the south west. The soil is generally red and the terrain generally rocky in the District Geology. The geological formations met with in the area are the quartzites of Vindhyan System and Quaternary alluvium. The quartzites are found in the central and the southern parts of the area, forming hills and highlands. They strike NE-SW to ENE-WSW dipping at high angles towards north-west. Two main sets of joints present in the quartzites are bedding joints and vertical dip joints. Alluvium in the area is found in the extreme northern part and on either side of the river Ganga. It is also found locally in scattered patches throughout the area. Alluvium of the area comprises clay, silt, sand and occasionally, kankar.

Local Geology:

The top soil is present all the over the lease area which was derived from the weathering of the surrounding rock type and the sandstone of the area. Beneath this top soil cover mineral sandstone is found. The colour of sandstone is light yellow, light pink & brown. The sandstone of the area is medium to fine grained. The thickness of soil has been considered about 0.10m.

(B) Structure of the Deposit:

The terrain in Mirzapur District is hard rocky and the soils are residual, well-drained entisols and alfisols, derived from recent alluvium and Kaimur sandstones (Dhandraul orthoquartzites), sandy to sandy loam and reddish to reddish brown in colour. The entisols are formed in recent alluvium, in the northern part of district along gangetic alluvium. The geology has affected the socio-economic structure of the region.

A surface plan showing geology of the area is given as **Plate No. 5.**

b) Describe briefly prospecting / exploration work done to date viz. geological mapping with the evidence already existing about the mineral deposit in the area or in the vicinity.

Minor mineral leases are adjacent to each other. Mining activities in other adjacent areas are in progress hence prospecting work does not require. It is also proved through past mining that there is no possibility of any other mineral to be found in the area.

c) Describe briefly, exploration proposed to be carried out year-wise, for the next five years indicating same on the geological plan.

It is apt to reiterate here that mining is being carried out within lease and surrounding nearby areas hence; year wise prospecting proposal is not given.

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CHAPTER 4- RESERVES

4. RESERVES

a) Give estimates of geological reserves along-with grade under Proved, Probable and Possible categories by standard method of estimation supported by analytical reports.

The area has a gentle slope towards South-West direction. Summary of geological reserves is as below:

	Particulars	UNFC classification	Reserves in cum
1	Proved Category Reserves	111	129540
2	Probable Category Reserves	122	49455
	Sub Total		**178995**
3	Feasibility Mineral Resources	211	96360
4	Prefeasibility Mineral Resources	222	107510
5	Inferred Mineral Resources/Possible Category of Resources	333	78450
	Sub Total		**282320**
	Grand Total		**461315**

Method of estimation of Geological Reserves:

- Geological reserves have been estimated by the cross section area method.
- Geological Cross sections at an interval of 60m has been prepared to estimate the geological reserves.
- The area of mineral in each section is calculated.
- The area has been multiplied by the strike influence in between two sections to get the volume. Strike influence of 55m for section 1-1', 60m for section 2-2', 3-3' and 40m for section 4-4' has been considered.
- Recovery factor of 100% has been considered to get the recoverable reserves.
- No OB waste considered.
- Soil is minimal and used to maintain the mining roads

Categorization of Geological Reserves

On the surrounding nearby areas, mining activities have gone more than 30m deep from the topography of the area. Considering this in account following criteria has been adopted:

Proved Category Reserves (111):

All the quantity occurring upto General Ground Level/lowest exposed level i.e. up to 128mRL and 8m vertically below the surface layer i.e up to 120mRL has been considered as "Proved Category".

Probable Category of Reserves (121/122):

All the quantity occurring 10m below from the proved category i.e. upto RL 110m vertically below the proved reserves has been considered as "Probable Reserves".

Feasibility Mineral Resources (211)

All the quantity occurring upto General Ground Level/lowest exposed level i.e. up to 128mRL and 8m vertically below the surface layer i.e. up to 120mRL and blocked by 7.5m wide strip and bench slope has been considered as feasibility Mineral Resources.

Prefeasibility Mineral Resources (221/222)

Al the quantity occurring 10m below from the proved category i.e. up to RL 110m vertically below the proved reserves and blocked by 7.5m wide strip & bench slopes has been considered as Prefeasibility Mineral Resources.

Inferred Mineral Resources/Possible Category of Resources (333):

All the quantity beyond the Probable Category of Reserves and upto the lease limits, occurring 5m vertically below the probable reserves has been considered as "Possible Reserves".

Geological Cross Sections showing the category is given as **Plate No. 6.**

The detail of geological reserves area given in table is ahead:

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GEOLOGICAL RESERVES

SECTION ALONG	CROSS SECTIONAL AREA IN SQM	STRIKE INFLUENCE IN M	GEOLOGICAL RESERVES IN CUM
PROVED CATEGORY OF RESERVES (111)			
1-1’	780	55	42900
2-2’	680	60	40800
3-3’	754	60	45240
4-4'	15	40	600
TOTAL			**129540**
PROBABLE CATEGORY OF RESERVES (121/122)			
1-1’	297	55	16335
2-2’	276	60	16560
3-3’	276	60	16560
4-4'	0	40	0
TOTAL			**49455**
FEASIBILITY MINERAL RESOURCES (211)			
1-1’	508	55	27940
2-2’	457	60	27420
3-3’	442	60	26520
4-4'	362	40	14480
TOTAL			**96360**
PREFEASIBILITY MINERAL RESOURCES (221/222)			
1-1’	562	55	30910
2-2’	544	60	32640
3-3’	546	60	32760
4-4'	280	40	11200
TOTAL			**107510**
INFERRED MINERAL RESOURCES/POSSIBLE CATEGORY OF RESOURCES (333)			
1-1’	430	55	23650
2-2’	410	60	24600
3-3’	410	60	24600
4-4'	140	40	5600
TOTAL			**78450**

b) Indicate mineable reserves by slice plan/level plan method as applicable as per the proposed mining parameters

The mineable reserves have been computed by slice method. 7.5m wide barrier zone has been left all along the lease boundary from the near ground level. As stated earlier that several other mines are also situated in the same area sharing their common lease boundary Benches from RL 137m up to RL 113m have been drawn on Conceptual Plan/Ultimate Pit plan. The thickness of slice (the height of bench) has been taken 6m to estimate the mineable reserves.

As seen in practice that breaking of big boulders into salable mineral such as Khanda, Gitti etc increases it's volume. Considering this, salable quantity of mineral has been calculated assuming a swell factor of 1.5 as per our past practice. Details of mineable reserves are as below:

MINEABLE RESERVES

Slice/ Bench RL (m)	Av Face length (m)	Bench/ slice height (m)	Volume (Cum)	Salable Quantity (SF-1.5) in cum
137	2860	3.0	8580	8580
131	6294	3.0	18882	30150
	1878	6.0	11268	
125	7950	6.0	47700	47700
119	4827	6.0	28962	28962
113	2002	6.0	12012	12012
			127404	**127404**

The ultimate Pit Plan/Conceptual Plan is given in **Plate No.7**

CHAPTER 5- DEVELOPMENT AND PRODUCTION PROGRAMME

5.a) DEVELOPMENT AND PRODUCTION PROGRAMME

a) Outline briefly, year-wise, development and production programme for the first five years including precautions to be observed to prevent haphazard excavation of pits, scattering of waste and sub-grade mineral and avoidable loss of mineral in ground.

Existing Method

This proposed activity is limited in a small area comprising only 1.616 ha [About 3.991 acre Say 4.0 Acre] land. The area does not show topography in original. The general slope in the area is towards North Weast. As stated earlier that the applied area shows old mining pits. About 26% of the applied are is under old mining activity. The highest RL in the the aplied area is about 143.0mRL is towards the South East direction near bundary Pillar D in the applied lease area. The lowest RL 31.0m is towards North West corner near Pillar B in the applied area. Applied lease area comprises barren land. There is no forest land in the applied area. There is no agricultural land within area. Surface Geological Plan is shown in **Plate No. 5.**

Planning in brief & Proposed Production

- Mining will be done in a scientific manner.
- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- The mining will be open cast.
- Mechanized/semi-mechanized mining will be undertaken with help of Excavators and dumpers.
- Bench height will be kept at 6m.
- Width of ultimate bench will not be less than bench height; however, working bench will have a width around 15m.
- Deep hole drilling with light charge will be adopted.
- Loading will be done by excavators.
- The run-off mine will be dispatched to crusher and then job site.
- Development includes only removal of top weathered layer and soil patches if any.
- Top soil if any will be scraped out and used maintaining the road.
- Overall slope of pit shall be maintained 45degree
- Lessee will be well equipped with all required equipment as stated in LOI such as computer, Printer, Weight bridge, CCTV Camera, QR code RFID Scanners etc.

This will be an open cast semi-mechanized/mechanized mine. ROM will be sold to buyers. Deep hole blasting will be done. At the outset deep-hole drilling with wagon drill will be undertaken for primary breaking. Secondary breaking will also be undertaken. Jack Hammers will be used in exceptional cases of big boulders. The crawler or wagon drill will be of 4" diameter. The equipment will be given drive from compressor (400 cfm). Overburden mainly top soil/top weathered mineral will be removed carefully and used to maintain mining roads. After scraping the top surface holes will be drilled by wagon drill and deep hole blasting will be undertaken. Rock will be dislodged from its joints and further broken into desired size of Gitti & boulders manually with the help Crow bar & hammers. Material will be stacked near the working face and finally dispatched to job sites. Size of Patia, Bouldrs and soling gitti is as below:

Boulder	16 inch to 18 inch
	5 inch to 12 inch
Soling gitti	1 inch to 1.5 inch

Machinery & Mining Equipment

Following equipment will be used in the mining

- Jack Hammer
- Compressor
- Pokland
- Dumper
- Tractor
- Crowbars
- Hammers etc.
- Jeep
- Ambulance

Year-wise Planning

Maximum **48,480cum (As sanction in LOI)** quantity of saleable mineral is proposed to be excavated in each year as per current market demand. A total of 191,106 cum saleable mineral is proposed to excavate during planning period. The quantity may decrease depending upon the job conditions/market requirement. Development is mainly construction of roads to approach working benches. Mining is proposed in top benches during planning period. Mine road will be constructed & maintained to approach the benches RL 137m to 113mRL. Overall slope of road is kept 1:16. Overall pit slope will be kept at 45 degree. Working plan is shown as **Plate No 8-11.** Year-wise working in Pit Section as Composite Plan is shown as **Plate No.12.**

Production 1st Year

Mining will be started from the top in the lease. About **48,480** cum saleable mineral is proposed to be excavated in this year. Approach roads will be developed & maintained to the benches Mineral from the top Benches RL 137m & RL 131m will be mined/Sliced out up to bench limits to get the required production. Following benches will be excavated in this year:

Bench RL in M	Available Quantity in cum	Production					Balance in the Bench/ Slice (cum)
		Face Length in m	Face advancement in m	Height of Bench in m	Volume in cum	Salable Quantity in cum	
137	12870	110	26	3	8580	12870	0
131	45225	76	61	3	13908	35658	9567
		44	27	3	3564		
		30	4	3	360		
		66	15	6	5940		
Total					**32352**	**48528**	**9567**

Pit layout plan at the end of year is shown as **Plate No.8.**

Production 2nd Year

About **48,480** cum mineral is proposed to be excavated in this year. Mineral from the Benches RL 131m & RL 125m will be mined out up to mining limits to get the required production. Approach road from 131mRL to 125mRL will be developed and a new bench RL 125m will be developed. Approach roads will be maintained. Following benches will be excavated in this year:

Bench RL in M	Available Quantity in cum	Production					Balance in the Bench/ Slice (cum)
		Face Length in m	Face advancement in m	Height of Bench in m	Volume in cum	Salable Quantity in cum	
131	9567	25	14	3	1050	9567	0
		37	24	6	5328		
125	71550	86.5	50	6	25950	38925	32625
					32328	**48492**	**32625**

Pit layout plan at the end of year is shown as **Plate No.9.**

Production 3rd Year

About **48,480** cum mineral is proposed to be excavated in this year. Mineral from the Bench RL 125m & RL 119m will be mined out up to mining limits to get the required production. Approach road for Bench RL 119 will be developed and maintained. Following benches will be excavated in this year:

Bench RL in M	Available Quantity in cum	Production					Balance in the Bench/ Slice (cum)
		Face Length in m	Face advancement in m	Height of Bench in m	Volume in cum	Salable Quantity in cum	
125	32625	72.5	50	6	21750	32625	0
119	43443	41	29	6	7134	15858	27585
		19.1	30	6	3438		
Total					**32322**	**48483**	**27585**

Pit layout plan at the end of year is shown as **Plate No.10.**

Production 4th Year

Balance available quantity about **45,603** cum mineral is proposed to be excavated in this year. Mineral from the Bench RL 1196m & RL 113m will be mined out up to mining limits to get the required production. Approach roads will be maintained to the benches. Following benches will be excavated in this year:

Bench RL in M	Available Quantity in cum	Production					Balance in the Bench/ Slice (cum)
		Face Length in m	Face advancement in m	Height of Bench in m	Volume in cum	Salable Quantity in cum	
119	27585	81.9	30	6	14742	27585	0
		38	16	6	3648		
113	18018	70	14	6	5880	18018	0
		41	17	6	4182		
		25	13	6	1950		
					30402	**45603**	**0**

Pit layout plan at the end of year is shown as **Plate No.11. Composite Plan & Section** showing the mine working from 1st year to 4th year is give as **Plate No. 12.**

Ultimate Pit & Life of Mine

Lease area is too small. About 540m long (0.405 Ha) 7.5m wide strip all along the lease boundary has not been left. Benches RL 137m up to RL 113m will be worked during the entire life of mine. The weathered mineral and soil if any will be used in maintaining the roads. The total salable quantity of mineral is **1,91,106** cum. Considering a production of salable mineral of **48,480 cum** the life of mine will be **3.9** years **Say 4.0 years**.

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5. b) MANPOWER DEPLOYMENT:

State average daily employment and statutory personnel under MCDR, 1988.

1) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least first class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency. Following personnel will get employment in this mine.

Mines Manager/Mining Engineer	1
Mines Mate/Blaster	1
Skilled	
Drivers	4
Drillers	2
Supervisor	2
Office Assistant	2
Semiskilled	
Guards	2
Compressor Operator	2
Drill Operator	2
Unskilled	
Price rated Labors	10
Total	**28**

2) Site Services

Site service will be provided at site. These are in temporary in nature. For the better yield in day today work following site services will be provided at mine site:

i) Office, Store, First Aid Centre etc.
ii) Drinking water shed
iii) Rest shelter

5. c) USE OF MINERAL:

Describe the utilization of mineral and the type of industry (please specify) to whom it will be sold or is being sold.

The mined out material is building stone Sandstone. Material is used in road making. Big sized boulders are crushed into sized small stone which is used in laying road making. All the ROM will be used in their jobs.

CHAPTER 6- WASTE DISPOSAL ARRANGEMENTS

6.0 WASTE DISPOSAL ARRANGEMENTS

Describe briefly the arrangements made for top soil, mineral rejects and waste disposal including precautions taken in selection of disposal site(s) along with their respective quantity likely to be generated for the five years (Indicate locations of the same on surface plan).

As stated earlier there will be no waste/OB. Any kind of Top Soil does not exist. Soil found if patches will be used in mine road making.

CHAPTER 7- RECLAMATION PLAN

7. RECLAMATION PLAN

Describe briefly the year-wise reclamation plan, giving the proposed plantation programme, scope of backfilling worked out pits.

Lease area is small consisting 1.616Ha land. All the excavated material will be used in their own jobs. Top soil if any will be generated during mining activity which will be used in maintaining the mine roads.

As such, there is no plan is being proposed for back filling and concurrent rehabilitation. It is also proposed that the soil if any will be used in maintaining the road.

The mining area is stony to develop a green barrier on 7.5m wide strip. It is difficult to developed, hence **50 tree saplings per annum** is proposed to plant in the nearby village area. Before the onset of monsoon, during March to May pits for planting will be prepared in advance. Pits will be dug out at a suitable distance. The size of pit will be 0.5m x 0.5m. These pits will be kept open for 10-15 days. Pesticides will be spread on the pits to avoid white aunts. Cow dung and soil will be added to these pits. Plantation activity on these pits will be stared during the monsoon period. Local species will prefer in plantation. The strip plantation is shown in working plan.

CHAPTER 8-STRATEGY FOR PROTECTION

8. STRATEGY FOR PROTECTION OF RIVER COURSES, NALAS, WATER TANKS, VILLAGES, IMPORTANT MONUMENTS, IF ANY

Briefly outline the proposed strategies (if any) for protection of the following:

a) River courses

b) Nalas

c) Water tanks

d) Villages / houses / huts / agricultural land

e) Important monuments

Mining activity is confined in small area. There is no perennial drainage within the lease area. There are no important monuments within close vicinity of activity zone. As stated earlier, activity is confined in a small zone. All the material excavated will be used in their own projects.

No solid waste will generated. Top soil if any will be used in maintaining road.

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CHAPTER 9-ANY OTHER RELEVANT INFORMATION

9. ANY OTHER RELEVANT INFORMATION

9 A. Drilling & Blasting

Blasting will be done with the permission of Controller, Explosive Agra. No objection certificate will be obtained from the District Magistrate office. Blasting will be done in the supervision of competent blaster.

4" diameter hole having depth 6.0m to 6.5m with a spacing of 3.5m and 2.5m burden in a single row or double row with the help of Wagon drill will be drilled in such a manner that—

- Bench height will be kept 6m.
- Velocity of broken pieces shall maintain less than 25mm/sec.
- Noise shall be less than 90 dbA
- Air pollution shall be minimal.
- Blast out material should not go far.
- Chances of secondary blasting shall be minimal.

Precaution during blasting:

Following precautions will be undertaken and follow strictly.

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
4. The burden at any point in the charge length should not be less than optimal.
5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
7. Blasting should be done in once round. Blasting of larger round, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.
8. Pre shooting of the boulders, instead of plaster shooting, should be continued.
9. Before electric firing, the circuit will be tested by an approved tester.

10. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.

11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.

12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

13. HEMM's will be deployed with prior permission of DGMS and concerned authorities.

9B. Mine Drainage

The mining lease shows rough undulating topography. Mining area has a mild slope towards North-West. Rainy water flows through surface topography. There is no perennial drainage within the lease area.

Mirzapur district covers an area of 4552 Sq. km. and falls in the Vindhyan Supergroup rocks. The district is characterized with hillocks, plateau and plains made by alluvium. Rainfall run-off is quite high in the hilly part of the district. River Ganga and Belan are main drainage apart from smaller streams in the district. The data of Exploratory drilling conducted by CGWB in the district reveals that ground water occurs in porous as well as fractures and weathered zones.

The mine is located in a hilly terrain and working is proposed up to 18m during proposal period. Infact hilly terrain will be terraced out due to mining. **Ground water table is not expected to disturbed due to mining.** Necessary precautions were taken for mining and necessary permissions from authorities will be undertaken before the working if ground water occurs.

There will be a pit due to mining activity. Water will be filled into mining pits during rainy season. This water will be pumped back before start of production. The pumped out water will flow on the basis of topography.

CHAPTER 10- ENVIRONMENT MANAGEMENT PLAN

10.0 ENVIRONMENT MANAGEMENT PLAN

10.1 BASE LINE INFORMATION

Land use/Land Cover

Existing Land use of the area is barren land.

Water Regime

Surface Water: Lease area has a mild slope towards north east. Overall slope in the area is north, north-east. There is no perennial drainage in the mining lease area. Hand Pump will be the source of drinking water in the area.

Ground Water: Water level in wells varies 70-75m BGL. However, it varies 0-5 m during monsoon season.

Flora & Fauna:

Shrubs of Jangali Babool (Prosopis juliflora) are found in with in the area. Vegetation and wild life are quite scanty. Trees of Neem, Mahua, Jamun, Mango & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalows are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occur with in a radius of 5 km. Low shrubs and bushes grow on barren rocky areas of the applied area. No wild life is found within the applied area.

Climate

Temperature: Maximum temperature approx 47-48^{0}C during the summer season in the month of May-June and minimum temperature 7-8^{0}C during the December- January.

Rain Fall: The most of the rainfall in the area is received during June to September from south west monsoon. Average annual rainfall for Mirzapur disrict is about 975mm.

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Social Environment:

Total area of the district is 4521 Sq Kms. and lies between 23.52 to 25.32 North latitude and 82.7 to 83.33 East longitude. District headquarter is at Mirzapur. There are 4 (four) number of tehsils and 12 (twelve) number of blocks.

In 2011, Mirzapur had population of 24,96,970 Lakh of which male and female were 13,12,302 and 11,84,668 respectively. The Census India 2011, shows that density of Mirzapur district for 2011 is 567 people per sq. km. Average literacy rate of Mirzapur in 2011 were 68.48 compared to 55.31 of 2001. If things are looked out at gender wise, male and female literacy were 78.97 and 56.86 respectively. With regards to Sex Ratio in Mirzapur, it stood at 903 per 1000 male compared to 2001 census figure of 897. The average national sex ratio in India is 940 as per latest reports of Census 2011 Directorate. In 2011 census, child sex ratio in the district is 902 girls per 1000 boys. Mirzapur lies in the south-eastern part of Uttar Pradesh state. It is bordered on the north by Sant Ravidas Nagar (Bhadohi) district & Varansi, to the east by Sonebhadra and Chandauli districts, to the south by Rewa & Singrauli districts of Madhya Pradesh, to the west by Prayagraj district.

Occupation

Agriculture and livestock rearing are the main occupation. It is known for its carpets and brassware industries Crop production, livestock rearing and seasonal migration, provide more than 90 percent of rural income in the region. Area covered by main crops consists of Rice, Pigeonpea, pearl millet, wheat Chickpea. Potato & Onion are the horticultural corps grown in the district.

The other main business in Mirzapur is carpet manufacturing. Manufacturers range from very small (with less than $100,000 in assets) to medium sized (with around $10M in assets). Most of the carpets are sold internationally as India has a limited market for carpets. The second main business is of metal pots (brass). The other occupation in the area is agricultural. Teaching, small business, mining is the other main occupations in nearby villagers.

Drinking Water:

Hand pumps, wells & bore wells are the main water source for drinking water in nearby areas.

Social Building & Historical Monuments:

No such building/monument is located within 2 km periphery of this mine. Panchayat Ghar is common in the surrounding villages.

10.2 Impacts & Mitigation

The possible impacts and their mitigation are described ahead:

Sl. No.	Impacts	Mitigation
1	Land use / Land cover	Change in topography due to mining is always a negative impact leaving ugly pits. Mining is being carried out in a small area. There will be a water filled pit at the end of mining.
2	Flora and Fauna	Mining activity area is barren land. Any kind of vegetation is not seen on the activity area. Therefore no effect on floral community is anticipated. 50 tree saplings is being proposed to plant in the nearby village area.
3	Air Pollution	During the mining dust particle will be generated. Air pollution will also increase due increased vehicular activity. Water sprinkling will be done at dust generating places. Masks will be provided to workers at work place.
4	Noise Pollution	Drilling Blasting & increased vehicular traffic is the main source of Noise Pollution. Blasting will be done under the supervision of competent blaster. Mining activity will be done only day hours. Earmuffs will be provided to workers of loading points.
5	Rehabilitation and Resettlement	The activity zone is very small. No migration will takes place. Therefore, there is no R & R Plan.

Environment Management

Solid Waste management

There is no top soil. Upper weathered layer is very thin. Soil if any, as a solid waste will be generated during the course of mining.

Upper weathered layer and soil if any will be scraped out and used maintaining the mine roads.

Municipal Waste:

All the labours engaged in activity are in nearby villages. Thus the municipal waste generated is minimal. Mobile toilet will be provided if required.

Hazards Waste Management:

The mining activity is limited to drilling, blasting sorting and collection of material and dispatch to job sites. Domestic hand tools & machinery will be implied to perform the activity. Trucks used in transportation will be hired from outside. Required Diesel will be filled from the public outlets. No washing activity will be done within the lease area. Therefore, no such waste will be generated.

Corporate Social Responsibility

Lessee with the consent of local villagers will contribute his part as per their requirement in the field of child education, medical health and others.

Lessee will also encourage to develop greenery in nearby are by planting trees. Pits of about 0.5m x 0.5m will be dug before the onset of monsoon. The distance between two pits will be kept about 3.0m. Adding a 3- to 4-inch layer of organic mulch on the soil surface around the plant will ensure a healthy growth of plant. Tree species like pipal, mango, Neem, Ber, Babool etc and shurbs like Kaner, Madar, Dhatura, Makoi, Munj etc will be preferred to plant.

CONCLUSION

It can be concluded from the above facts that the mining activity in this area will not have any adverse impacts but would help in improving the socioeconomic condition of the surround villages. **Hence this mining plan may kindly be approved at earliest.**

PROGRESSIVE MINE CLOSURE PLAN

1. Introduction:

(a) Name of Applicant: Shri Shyam Bahadur Singh
S/O-Shri Jawahir Singh
R/O-Near Hydel Colony, Danghar
District-Mirzapur(U.P.)

(b) Status of Lessee: Individual

(c) Location: The area is situated at Khasara No. 188/1, at village Lahaura, Tehsil Chunar & District Mirzapur, U.P. The site is shown in **Plate No. 1.**

d) Extent of Lease area: **1.616 Ha**

e) Type of lease area: The land granted for mining lease is mainly barren land.

f). Present land use pattern: The lease area is in a small hillock situated in the village Lahaura.

The existing land-use within Leasehold and Mining Area is shown in the table given ahead—

Land-use	Area (Hectares)
Seasonal Pond	0
Public Road	0
Mining Pits & Mine Road (already broken)	0.416
Built-up area	0
Plantation	0
Agricultural	0
Rocky Barren & Grazing	1.200
Total	**1.616**

i) Present Method of mining and mineral processing:

No mining is being done presently.

1.1 Reasons for Closure:

The progressive mine closure plan is being submitted, under amended Rule 23 (B) MCDR 1988. **No premature closure is anticipated.**

1.2 Statutory Obligations:

As per rule 23 B of MCDR 1988 for every fresh grant of mining lease a progressive mine closure plan is required to be submitted in compliance of the aforesaid rule of MCDR 1988, the progressive mine closure plan is being in accordance with the guidelines issued by CCOM vide circular no. 14/2003 & 19/2003.

1.3 Closure plan preparation:

a). Name and address of the Applicant:

Shri Shyam Bahadur Singh
S/O-Shri Jawahir Singh
R/O-Near Hydel Colony, Danghar
District-Mirzapur(U.P.)

b). Name, address & Registration No of R.Q.P.:

DR. ABDUL RAHMAN
REGISTRATION NO.RQP/UPDGM/No004/2018
VALID UPTO- 25.11.2023

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan.

2.0 Mine Description:

2.1 Geology : Given at Chapter 3a
2.2. Reserves : Given at Chapter 4a
2.3. Proposed Mining Method : Given at Chapter 5a

3.0 Review of implementation of mining plan/scheme of mining including next five years progressive closure plan up to the final closure of mine:

The activity proposed during the five year plan period is summarized as below:

Sl No.	Activity	Particulars
1	Exploration & Mine Development	At present lease area does not comprises any mining activity. About 1.211 Ha will be exploited to get the required production during planning period.
2	Disposal of Solid Waste	All the quantity of mineral will be used in their own jobs/sites. Top soil if any will be scraped out carefully and used in mine road making. No OB/Waste will be generated during the mining.
3	Reclamation & rehabilitation	No plan for reclamation and rehabilitation of mining area. Mining pit will be used as water reservoir.
4	Control of Dust	Sprinkling is proposed to reduce the dust generated during mining and allied activity.
5	Noise & Ground Vibration	Noise will be kept within limits. Ear plug will be given to workers.
6	Afforestation	About 50 tree saplings per annum will be planted in nearby village area.

4.0 Closure Plan:

4.1. Mined out land:

Expecting no top soil, all the excavated material from mine is sold in the market; therefore, no proposal can be given for concurrent back-filling.

4.2. Water Quality Management:

There is no perennial water body within the leasehold or immediate vicinity (up to 2km). However, measures have been provided for arresting the suspended material during heavy showers.

4.3 Air Quality Management:

Activity is limited only in 1.616 ha area. However, sprinkling is proposed to reduce the dust generated during mining and allied activity.

4.4 Waste Management:

ROM is used in their job/sites. No waste will be generated.

4.5 Top Soil Management:

Top soil is not present. However found in patches any will be used in the maintaining the mine road.

4.6 Tailing Dam Management:

No processing of mineral is proposed in the plan. Hence, no tailing dam is proposed.

4.7. Infrastructure:

Activity is limited. No such structure is required. Temporary mine office and first aid centre, rest shelter etc will be provided.

4.8. Disposal of Mining Machinery:

No specific machinery is used in the mining. Blasting and transportation machinery will be hired.

4.9. Safety and Security:

Ultimate land-use of mined out area is water reservoir. At the time of final closure, the reservoir area will be properly secured with fencing.

4.10. Disaster Management and Risk Assessment:

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The proposed mining is and will remain open cast, thus major risk and disasters associated with underground mining will not create problem. However, in an open cast mine a major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore, the first action under the disaster management is the

identification of risks involved and measures to counter them. From this risk assessment the identified hazards in proposed mine may be as below:

i). Use of explosives and the blasting operation

ii). Slope Failures in open pit or fall of machinery.

iii). Road Accidents

Each parameter is discussed below:

i). Use of explosive and the blasting operation:

The lessee is going to undertake a trial of rip-ability in the mine to avoid blasting altogether. However, till such time all precaution during blasting will be undertaken. Regular capacity building of blasting staff will be under taken of safety aspects during blasting

ii). Slope failures/ Fall of machinery:

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 6.0 m. with appropriate width of working bench that is a minimum of 15 m, which will take care of both the aspects. Further, the operations will be mechanized, a higher width will prevent of fall of machineries.

iii). Road Accidents:

A code of traffic management will be developed within 6 months of operations and will be strictly adhered. Further, Regular capacity building of drivers and spot boys will be under taken of safety aspects during transport.

It is stated earlier that ground water table is quite below the working levels. However, the rain water accumulated in the pits will be pumped out. Problem of inundation of pit is not foreseen

4.11 Care and Maintenance during Temporary Discontinuance:

Lessee will comply all the necessary rules & regulations.

5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

The land used for mining is rocky barren land. At present, it is not used for any purpose. However, the water reservoir as envisaged as ultimate land use in the mining area will felicitate community in getting better agricultural yields. The impact of unemployment will not be significant in view of mechanized operations. The skilled workers will always have option of getting alternate employment.

6.0 Time Scheduling for Reclamation & Rehabilitation:

The quantitative details of the various protective measures proposed in the mine during first three years are given below:

Activities	Quantity					
	I Year	II Year	III Year	IV Year	V Year	**Total**
Plantation (No. of Tree Saplings)	50	50	50	50	50	**250**

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures propose in the mining plan for first three year period is as under:

Activities	Rate (Rs. per unit)		Total Amount in Rupees during Plan Period of 3 Years
	Unit	Rs./Unit	
Plantation (including Protection)	Number	1000	2,50,000
Total			**2,50,000**

8.0 Any other information:

The lessee also intends to spend some amount towards community service. The figures are tentative and are subject to generation of profit. Around of 5 % of the profit will be diverted towards this activity.

9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Activity	Area used during as on date (Hec.)	Area used during Plan Period (Hec.)	Rate of Financial Assurance in Rs./Acre	Total Amount in Rs.
Mining	0.416	1.616 Ha	25000	1,00,000
Storage and reclamation of soil	Nil	Nil	25000	-
Infrastructure	Nil	Nil	25000	-
Total	**0.416**	**1.616Ha**		**1,00,000**

Area considered for Financial Assurance: 1.616Ha or 3.991 Acre Say 4 Acre
The aomunt of Financial Assurance: Rs. 1,00,000/-
(Rupees One Lac only)

According to rule 34 of amended rules of UP MMCR 1963, the minimum amount as a financial assurance is **Rs. 2.0 Lakhs (Rupees two lakh only)**

Thus the applicant shall submit a financial assurance of Rs. **2.0 lakh** as applicable to the district officer or the officer authorized by the State Government in his behalf.

10.0 Certificate:

Given separately & enclosed.

11.0 Plans and Sections:

All the plans and sections are enclosed with the Plan.

Date:

Place: Lucknow

ANNEXURE —I CONSENT BY APPLICANT

AUTHORISATION LETTER BY THE LESSEE

I, **SHYAM BAHADUR SINGH**, S/o-Shri Jawahir Singh, hereby authorise Dr. Abdul Rahman, RQP No. RQP/UPDGM/No004/2018 to prepare the Mining Plan Under Rule 34 (4) of Uttar Pradesh Miner Mineral (Concession) Rules, 1963 in respect of Building Stone - Sand Stone, located in village Lahaura, Gata No. 188/1, , over an area of 1.616 Ha, Tahsil- Chunar, District- Mirzapur (U.P.)

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:

DR. ABDUL RAHMAN
REGISTRATION NO.RQP/UPDGM/No004/2018
VALID UPTO- 25.11.2023
WALI BADAR APARTMENT, SITAPUR ROAD, LUCKNOW-24
E-MAIL:: shakebrahman51@gmail.com

Place:

Date: Your's Faithfully

(SHYAM BAHADUR SINGH)

ANNEXURE —II CERTIFICATE FROM RQP

CERTIFICATE

I, **DR. ABDUL RAHMAN** hereby certify that-

1. Provisions of Mines Act. Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the applicant will approach the Director General of Mines Safety.

2. It is further certified that the aforesaid Mining plan is prepared as per the copies of the records and documents provided by applicant and information given as per discussions held with applicant his representative.

3. It is also certified that the information's furnished in the aforesaid Mining plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

Place:

Date:

Name of – RQP DR. ABDUL RAHMAN
Registration No – RQP/UPDGM/No004/2018

Validity- **UPTO- 25.11.2023**

ANNEXURE —III COPY OF LOI

रत्नगर्भा वसुन्धरा
UP MINE MITRA

ANNEXURE —IV COPY OF RQP CERTIFICATE

उत्तर प्रदेश सरकार
खनिकर्म निदेशालय
1955
रत्नगर्भा वसुन्धरा
UP MINE MITRA

APPLIED LEASE AREA

PLATE NO. 1

BUILDING STONE–SANDSTONE MINE
AT LAHAURA TEHSIL CHUNAR, MIRZAPUR,
AT GATA NO.–188/1,
AREA 1.616 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH

LOCATION MAP

LOCATION WITH LATITUDE & LONGITUDE SHOWING IN GOOGLE EARTH IMAGERY

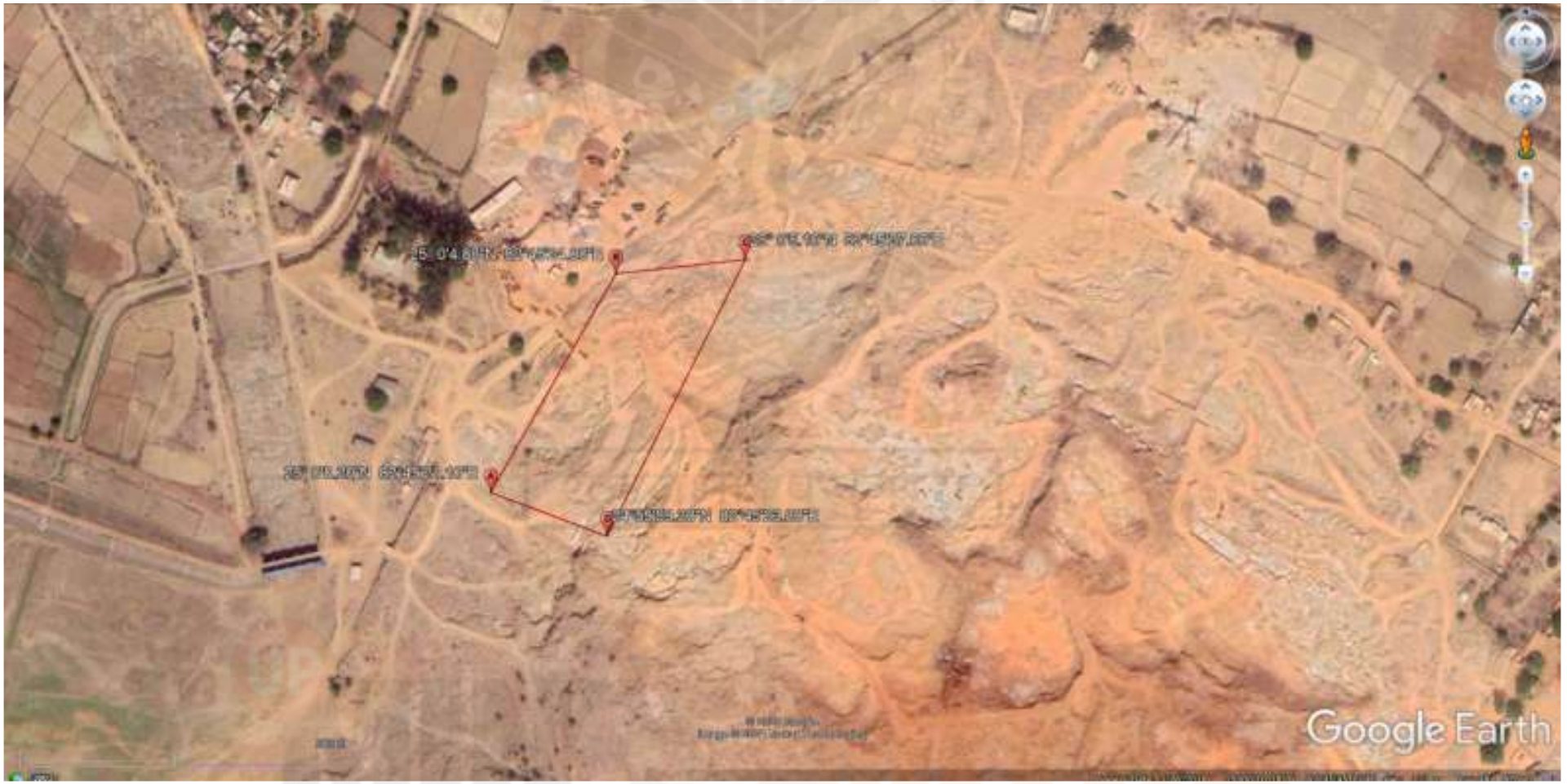

PLATE No2

KEY PLAN-BUFFFER ZONE GOOGLE IMAGERY SHOWING 5 KM RADIUS AREA

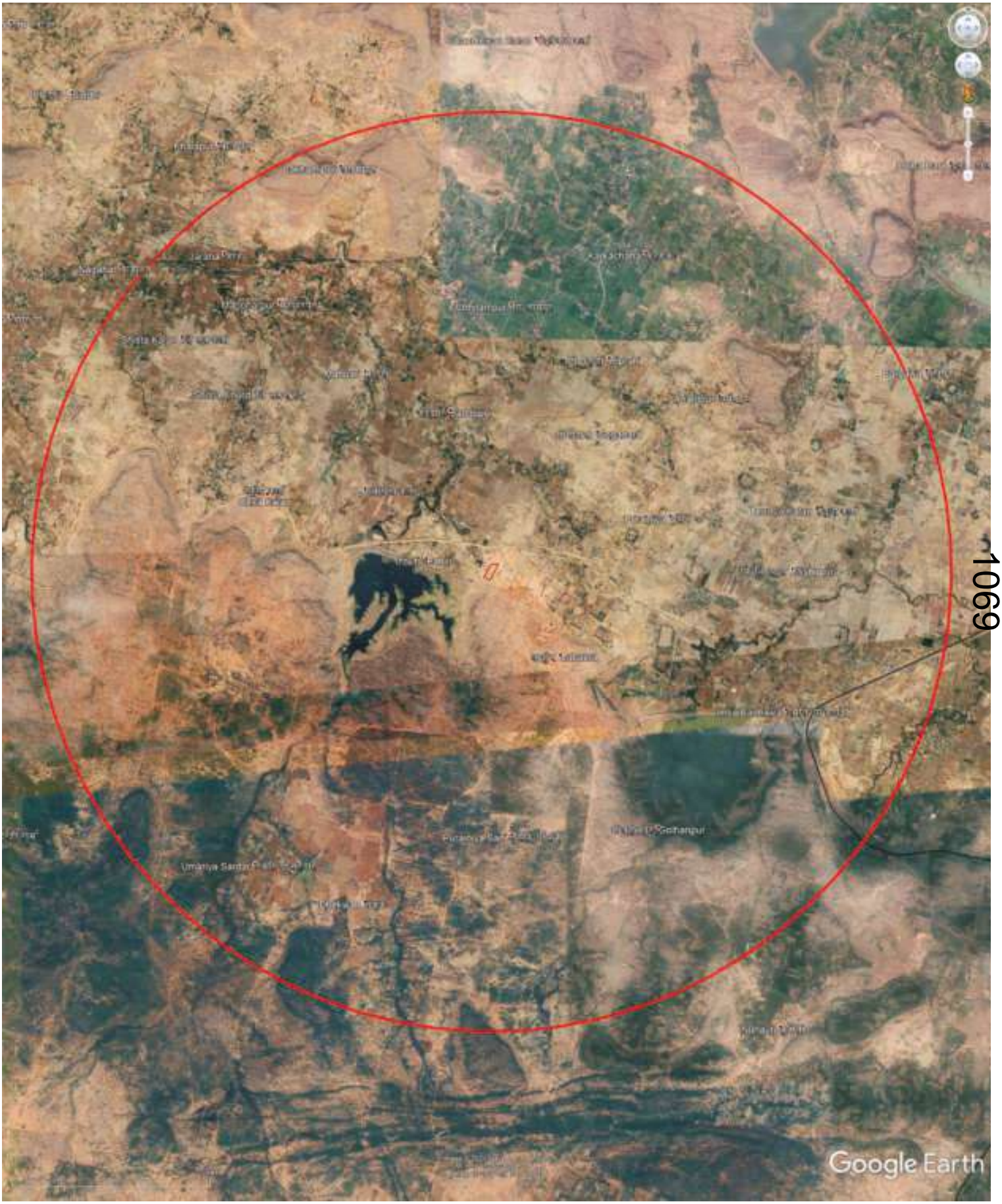

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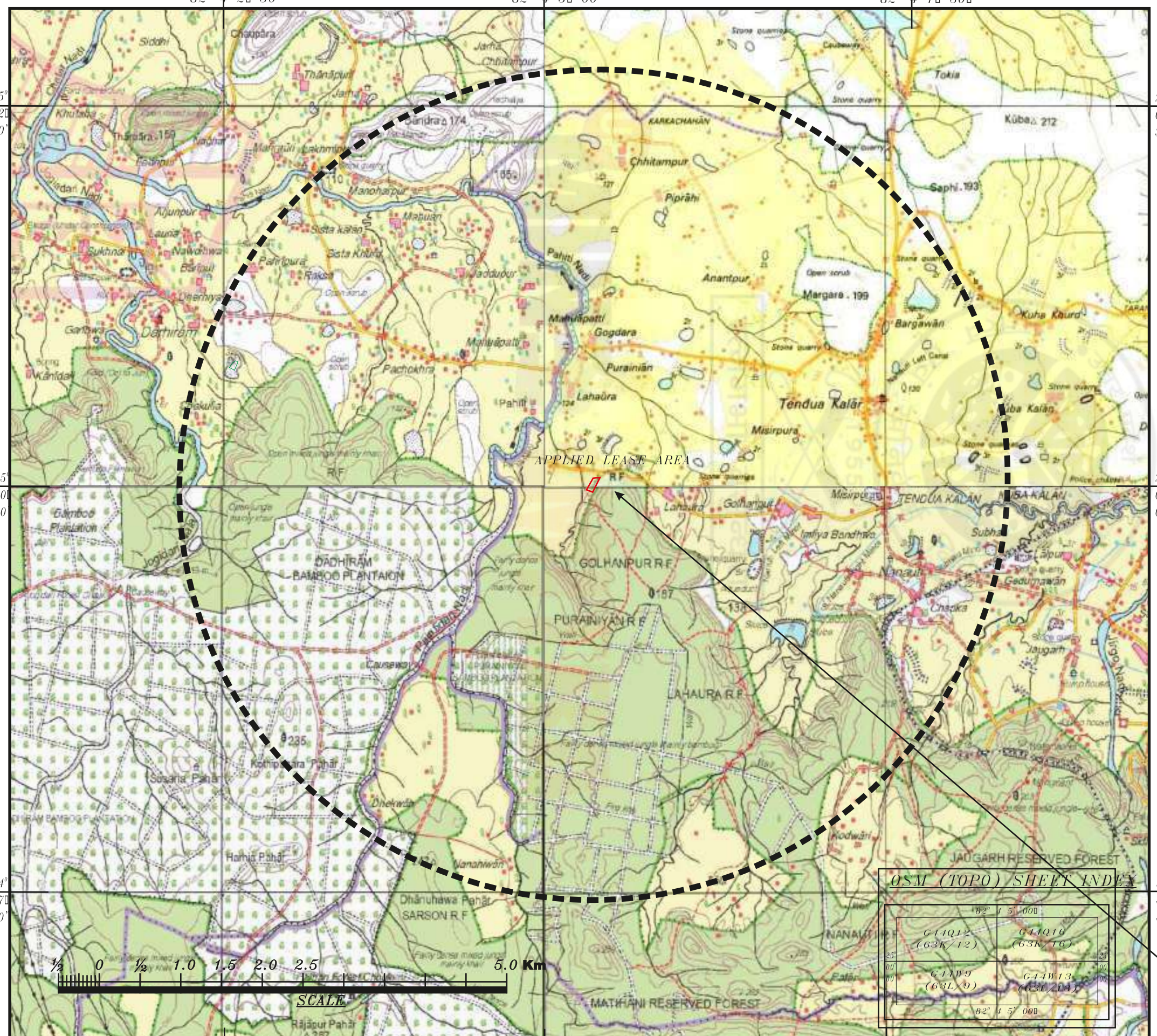
PLATE NO. 3

TOPO GRAPHICAL MAP (KEY PLAN) SHOWING 5 KM. BUFFER ZONE



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1st Edition 2012. Price : Rs. 70 /-

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CONVENTIONAL SYMBOLS

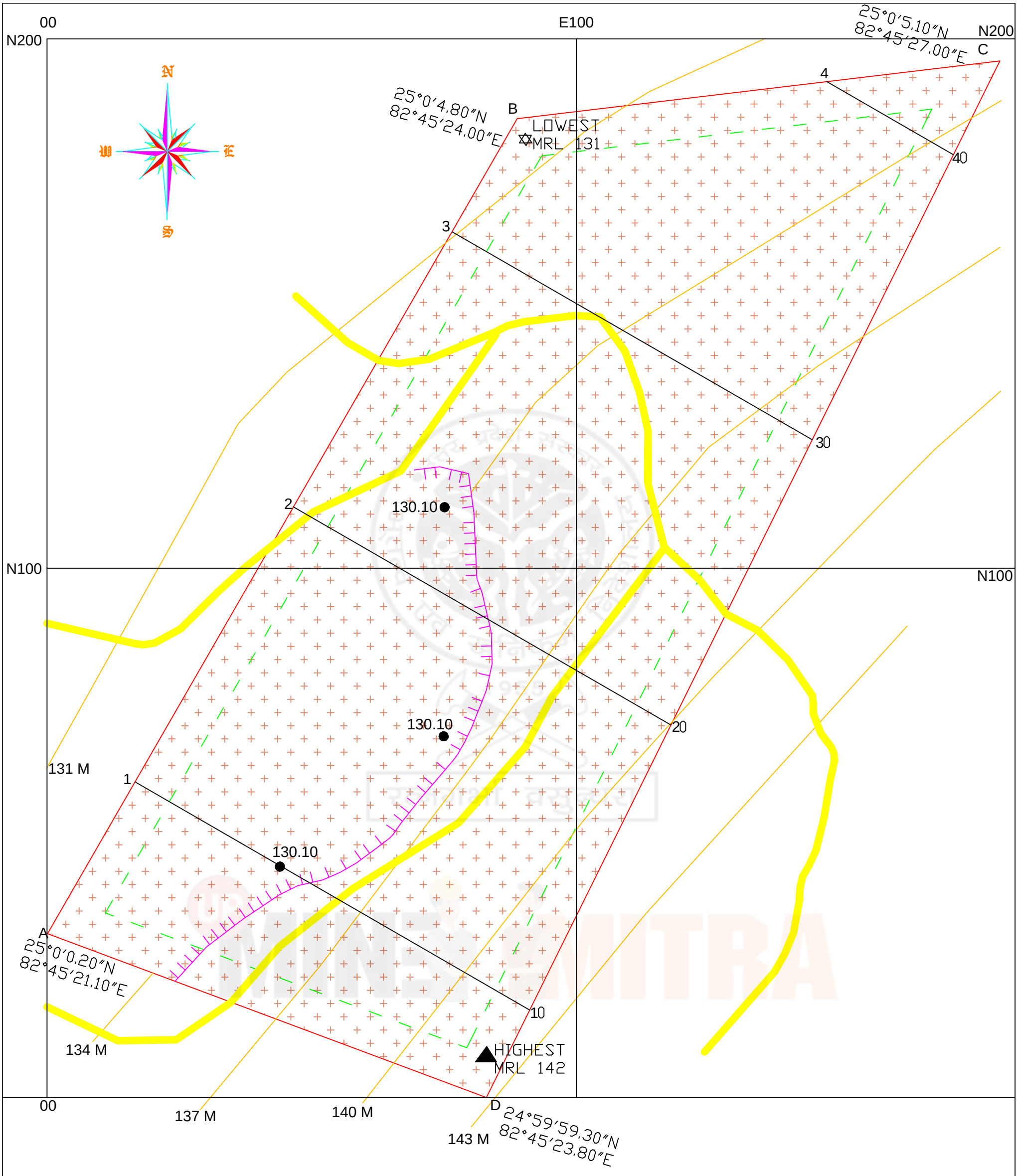
Express highway: with toll; with bridge; with distance stone
Road metalled: according to importance
Roads: double carriageway: according to importance
Unmetalled road. Cart-track. Pack-track with pass. Foot-path
Streams: with track in bed; undefined. Canal
Dams: masonry or rock-filled; earthwork. Weir
River: dry with water channel; with island & rocks. Tidal river
Submerged rocks. Shoal. Swamp. Reeds
Wells: lined; unlined. Tube-well. Spring. Tanks: perennial; dry
Embankments: road or rail; tanks. Broken ground
Railways, broad gauge: double; single with station; under construction
Railways, other gauges: double; single with distance stone; etc.
Mineral line or tramway. Kiln. Cutting with tunnel
Contours with sub-features. Rocky slopes. Cliffs
Sand features: (1)flat.(2)sand-hills (permanent). (3)dunes/drifting
Towns or Villages: Inhabited; deserted. Fort
Huts: permanent; temporary. Tower. Antiquities
Temple. Chhatri. Church. Mosque. Idgah. Tomb. Grave
Lighthouse. Lightship. Buoys: lighted; unlighted. Anchorage
Mine. Vine on trellis. Grass. Scrub
Palms: palmyra; other. Plantain. Conifer. Bamboo. Other trees
Areas: cultivated; wooded. Surveyed tree
Boundary, International
– state: demarcated; undemarcated
– district; subdivision, tahsil or taluk; forest
Boundary, Pillars: surveyed; unlocated; village trijunction
Heights, triangulated: station; point; approximate. △ 200 . 200 . 200
Bench-mark: geodetic; tertiary; canal . BM 63-3 . BM 63-3
Post office. Telegraph office. Overhead tank
Rest house or inspection bungalow. Circuit house. Police station
Camping ground. Forest: reserved; protected . CG RF PF
Spaced names: administrative; locality or tribal . KIKRI NĀGA
Hospital. Dispensary. Veterinary. Hospital / Dispensary
Aerodrome. Helipad. Tourist site
Power line: with pylons surveyed; with poles unsurveyed

LEASE AREA

PLATE NO. 4

1070

857.1003



LEGEND

	LEASE BOUNDARY	A A'	CROSS-SECTIONAL LINE
	7.5 m SAFETY BARRIER		HIGHEST MRL 142
	GRID LINE		DEPOSIT
24°59′59.30″N 82°45′23.80″E	BOUNDARY COORDINATES		EXISTING PIT
174 m	CONTOURS (3m INTERVAL)		APPROACHABLE ROAD
B2	BOREHOLES		LOWEST MRL 131

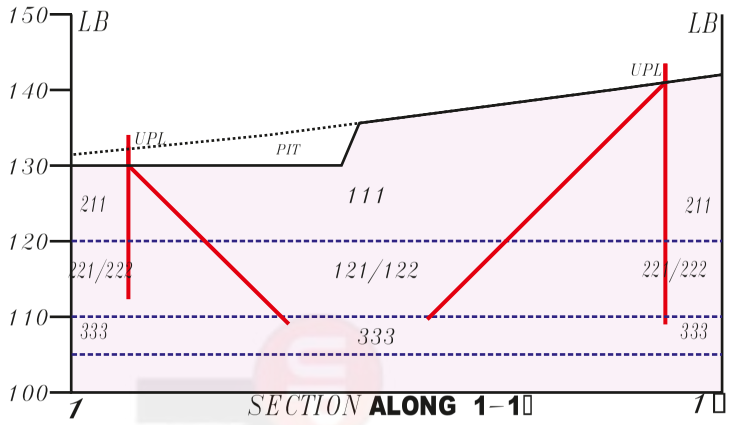
PLATE 5

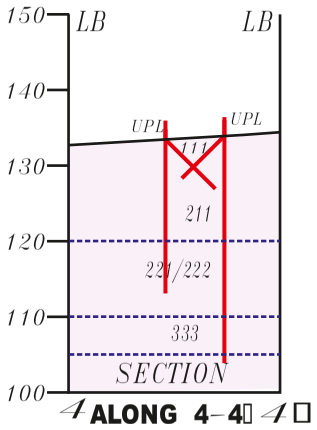
SURFACE / GEOLOGIAL PLAN

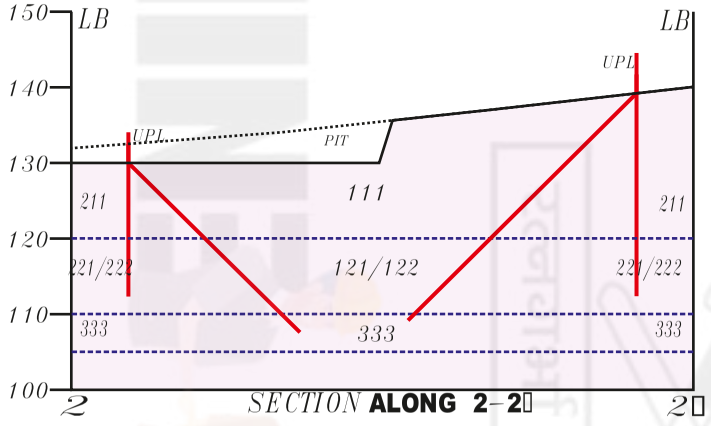
BUILDING STONE- SANDSTONE MINE
VILLAGE-LAHAURA, GATA NO.- 188/1
TEHSIL: CHUNAR, DIST: MIRZAPUR (U.P.)

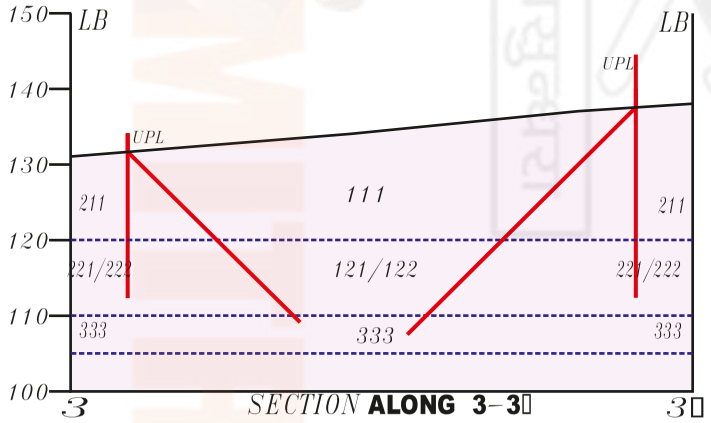
LESSEE-SHRI SHYAM BAHADUR SINGH

SCALE- 1:1000	AREA : 1.616HA









INDEX

LB	LEASE BOUNDARY
UPL	7.5M WIDE STRIP
	MINERAL (SANDSTONE)
111	PROVED CATEGORY RESERVES
121/122	PROBABLE CATEGORY RESERVES
211	FEASIBILITY MINERAL RESOURCES
221/222	PREFEASIBILITY MINERAL RESOURCES
333	INFERRED MINERAL RESOURCES/ POSSIBLE CATEGORY OF RESOURCES
P	OLD MINING PIT

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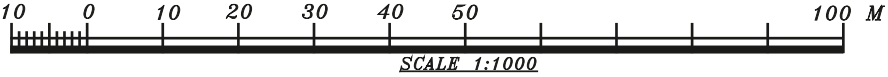
PLATE NO. **6**

GEOLOGICAL SECTIONS

BUILDING STONE–SANDSTONE MINE
AT LAHAURA TEHSIL CHUNAR, MIRZAPUR,
AT GATA NO.–188/1,
AREA 1.616 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH



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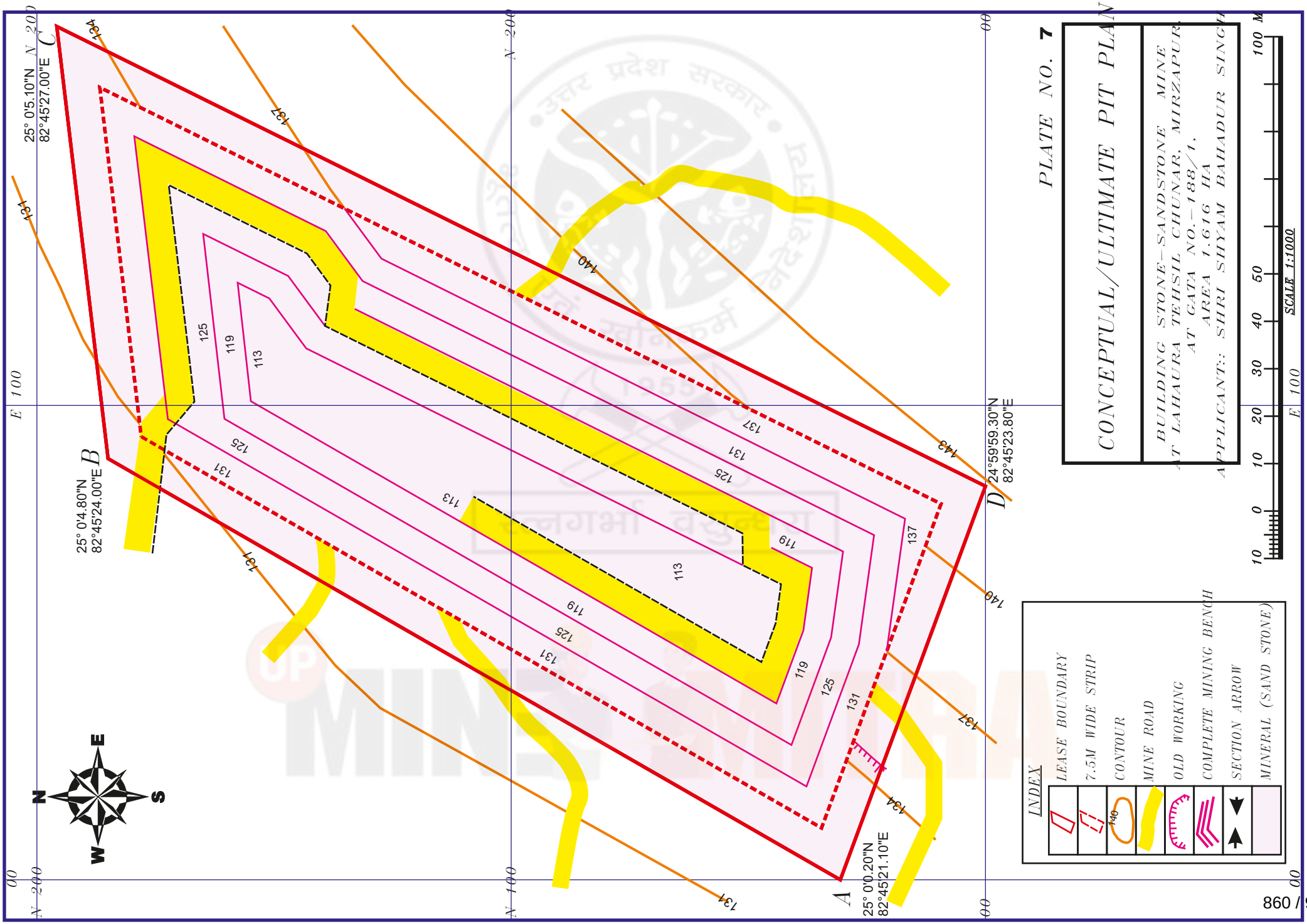


PLATE NO. 7
CONCEPTUAL/ULTIMATE PIT PLAN
BUILDING STONE–SANDSTONE MINE
AT LAHAURA TEHSIL CHUNAR, MIRZAPUR
AT GATA NO.–188/1,
AREA 1.616 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH
SCALE 1:1000
INDEX
LEASE BOUNDARY
7.5M WIDE STRIP
CONTOUR
MINE ROAD
OLD WORKING
COMPLETE MINING BENCH
SECTION ARROW
MINERAL (SAND STONE)
A 25° 0'0.20"N 82°45'21.10"E
B 25° 0'4.80"N 82°45'24.00"E
C 25° 0'5.10"N 82°45'27.00"E
D 24°59'59.30"N 82°45'23.80"E
N
S
E
W

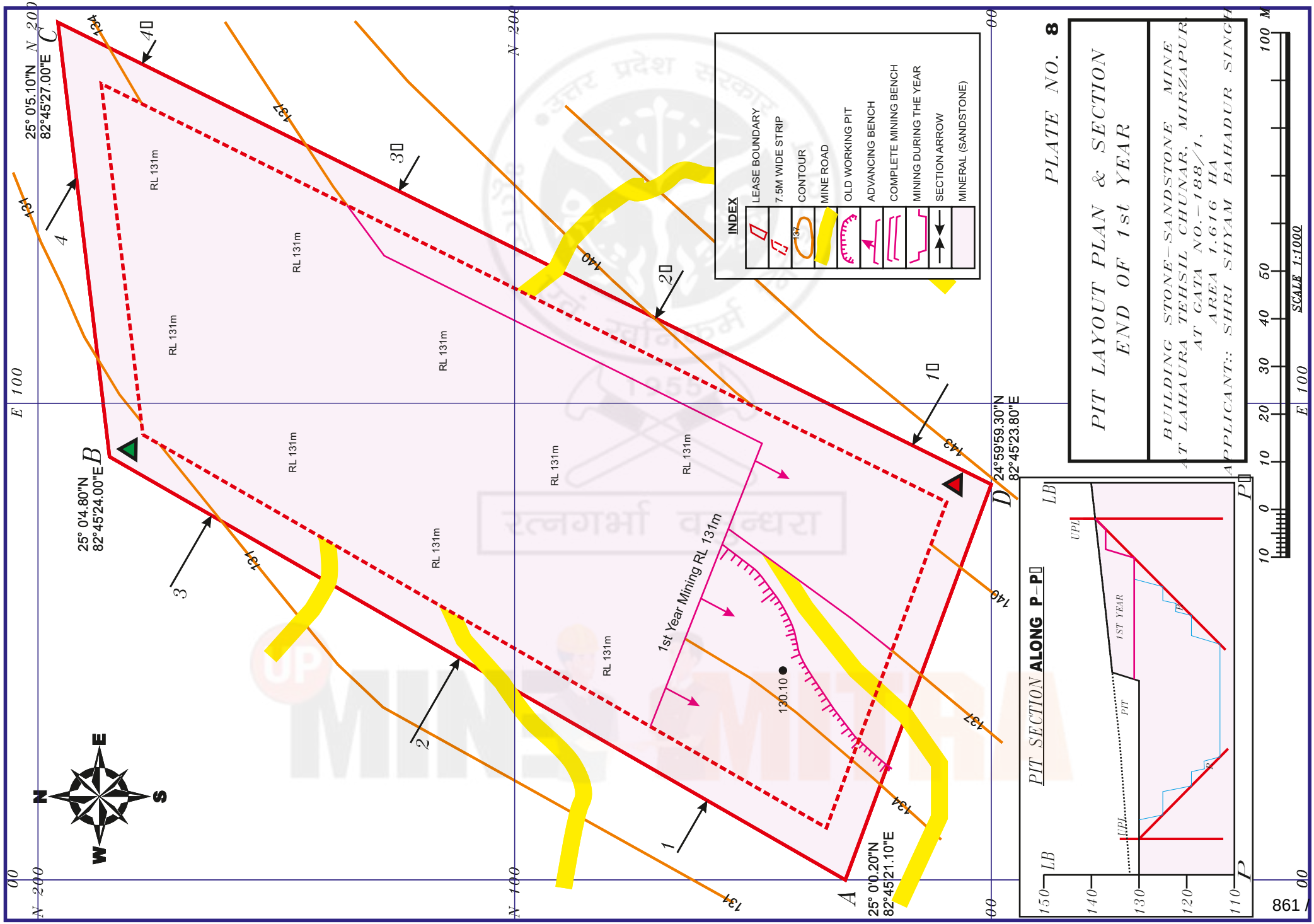


PLATE NO. 8
PIT LAYOUT PLAN & SECTION
END OF 1st YEAR
BUILDING STONE–SANDSTONE MINE
AT LAHAURA TEHSIL CHUNAR, MIRZAPUR
AT GATA NO.–188/1,
AREA 1.616 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH
SCALE 1:1000
INDEX
LEASE BOUNDARY
7.5M WIDE STRIP
CONTOUR
MINE ROAD
OLD WORKING PIT
ADVANCING BENCH
COMPLETE MINING BENCH
MINING DURING THE YEAR
SECTION ARROW
MINERAL (SANDSTONE)
1st Year Mining RL 131m
130.10
RL 131m
25° 0'5.10"N 82°45'27.00"E
25° 0'4.80"N 82°45'24.00"E
24°59'59.30"N 82°45'23.80"E
25° 0'0.20"N 82°45'21.10"E
A
B
C
D
PIT SECTION ALONG P–P
LB
UPL
1ST YEAR
PIT
P
E 100
N 200
N 100

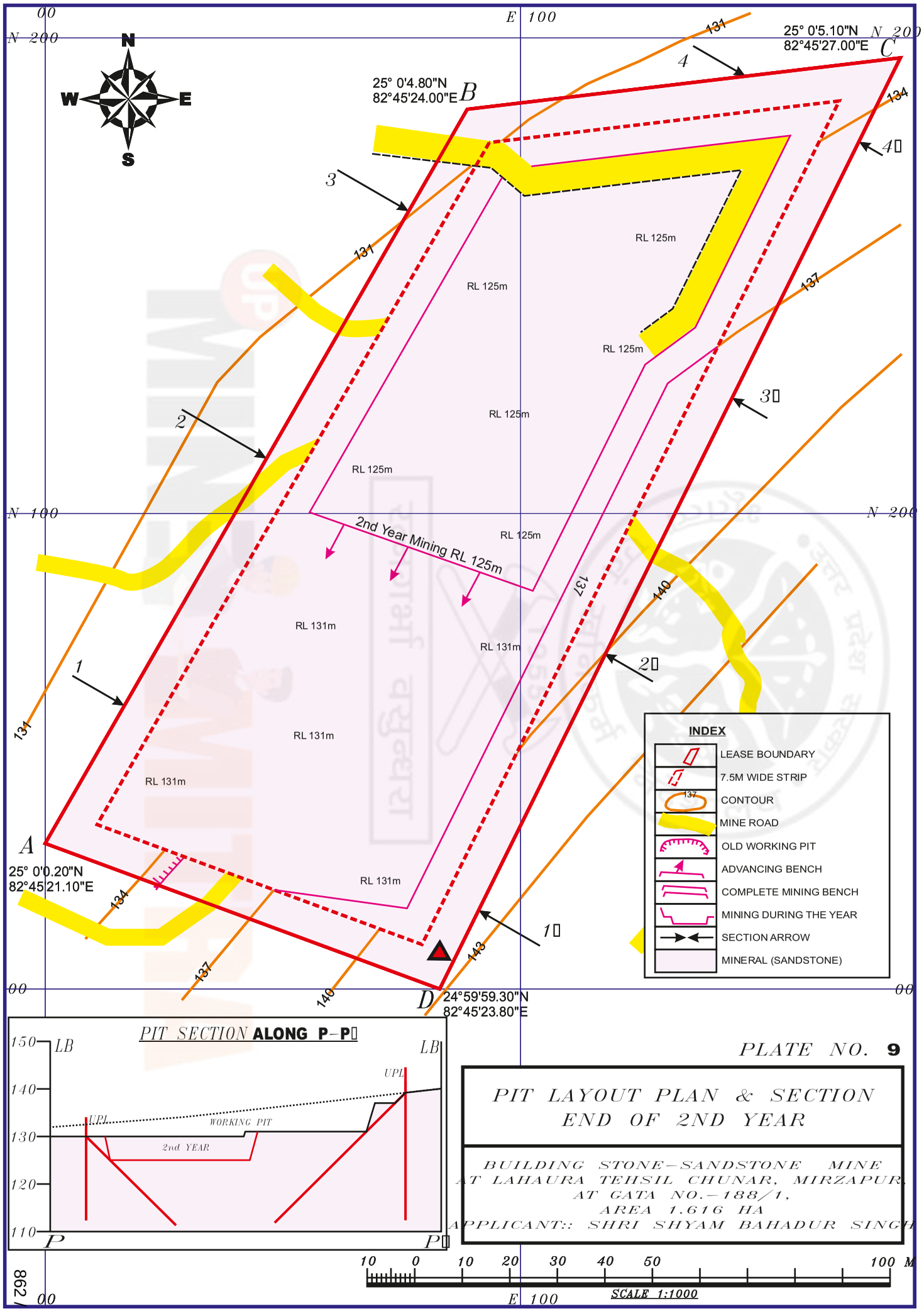


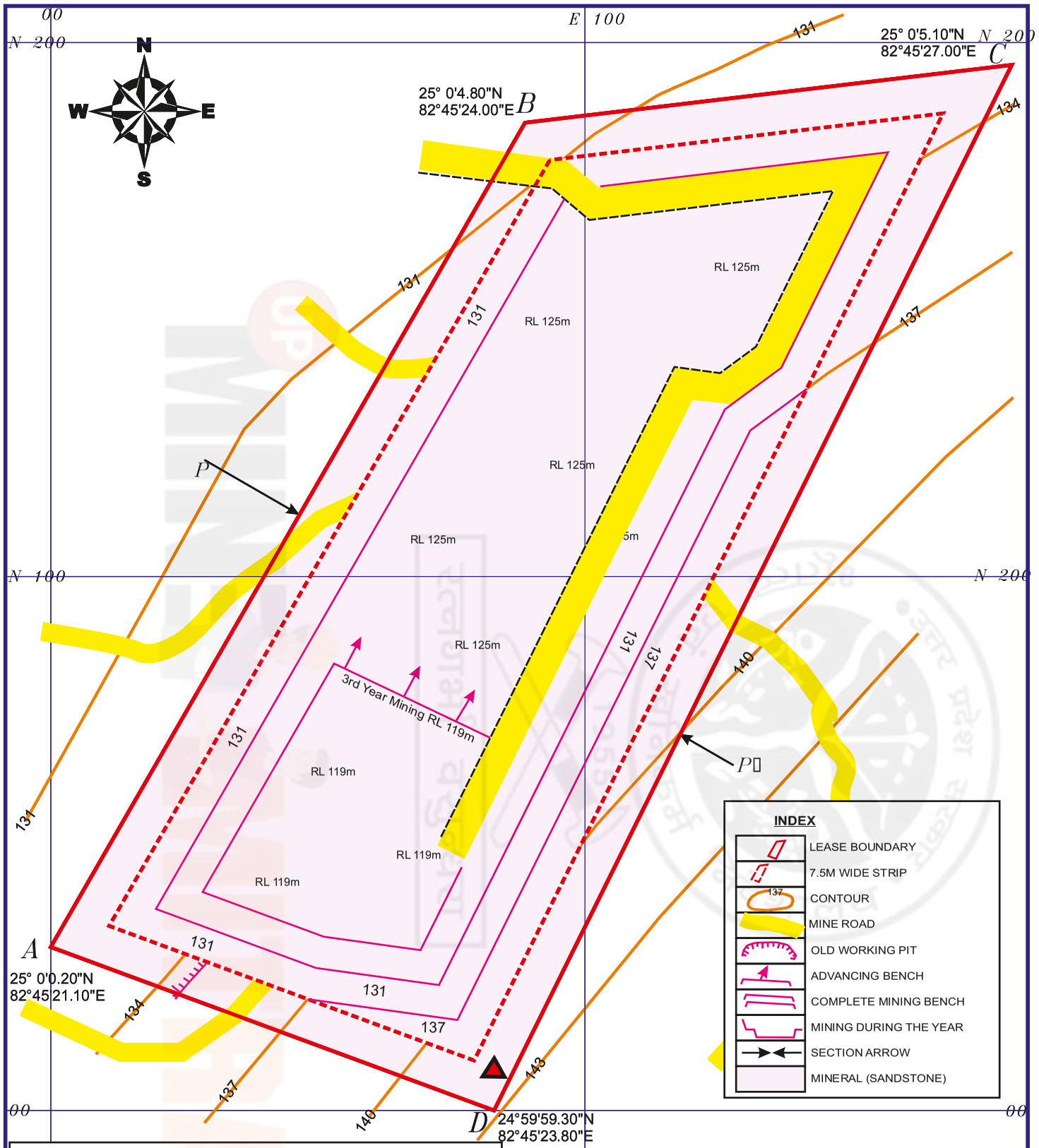
PLATE NO. 9

PIT LAYOUT PLAN & SECTION END OF 2ND YEAR

BUILDING STONE–SANDSTONE MINE
AT LAHAURA TEHSIL CHUNAR, MIRZAPUR
AT GATA NO.–188/1,
AREA 1.616 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH

1075

862/962



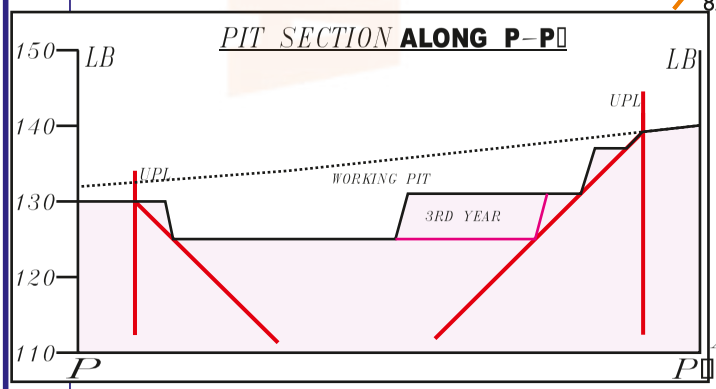


PLATE NO. 10

PIT LAYOUT PLAN & SECTION END OF 3RD YEAR

BUILDING STONE–SANDSTONE MINE
AT LAHAURA TEHSIL CHUNAR, MIRZAPUR
AT GATA NO.–188/1,
AREA 1.616 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH

10 0 10 20 30 40 50 100 M
SCALE 1:1000

1076

863 / 962

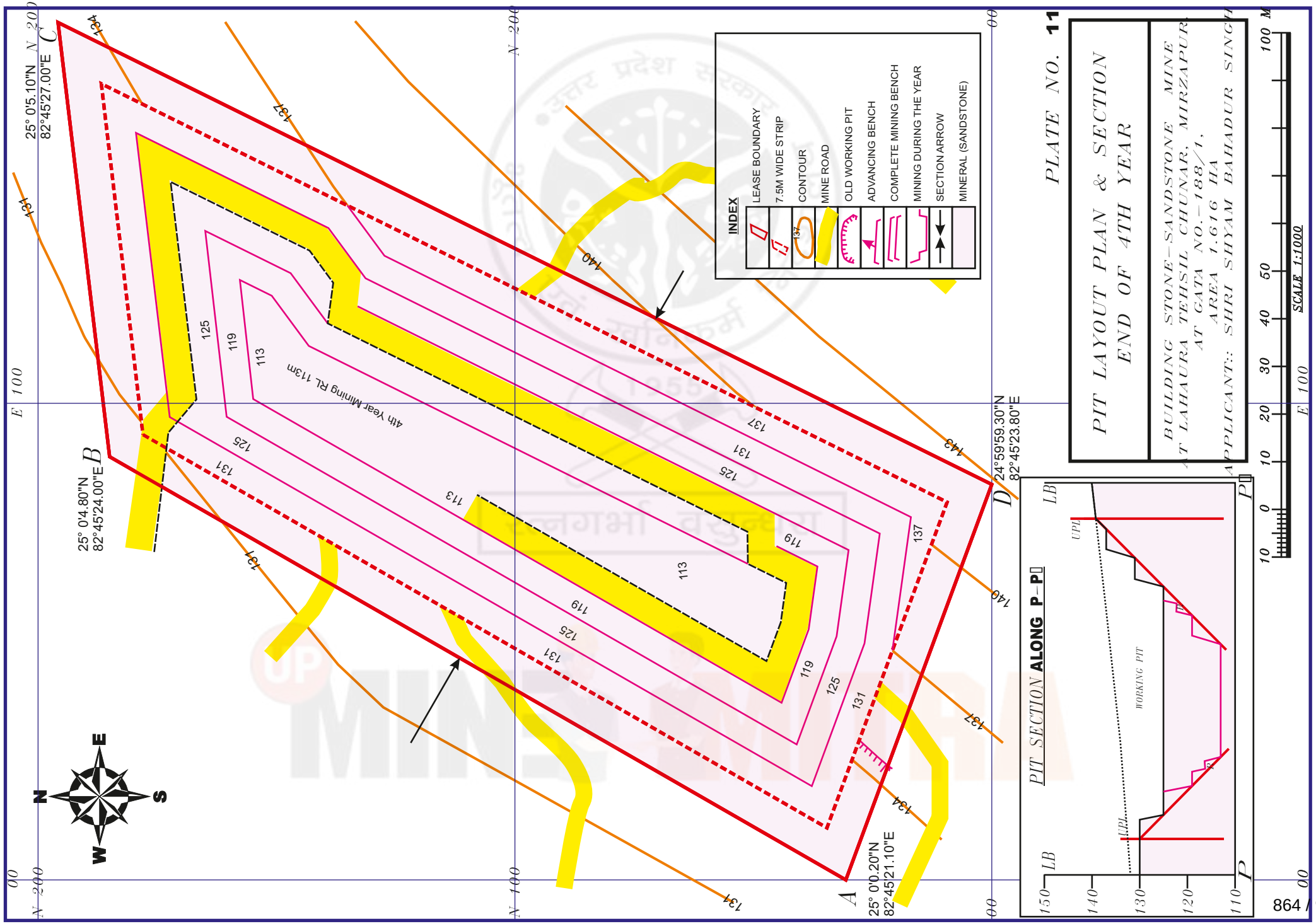


PLATE NO. 11
PIT LAYOUT PLAN & SECTION
END OF 4TH YEAR
BUILDING STONE–SANDSTONE MINE
AT LAHAURA TEHSIL CHUNAR, MIRZAPUR
AT GATA NO.–188/1,
AREA 1.616 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH
SCALE 1:1000
INDEX
LEASE BOUNDARY
7.5M WIDE STRIP
CONTOUR
MINE ROAD
OLD WORKING PIT
ADVANCING BENCH
COMPLETE MINING BENCH
MINING DURING THE YEAR
SECTION ARROW
MINERAL (SANDSTONE)
4th Year Mining RL 113m
A
B
C
D
25° 0'5.10"N 82°45'27.00"E
25° 0'4.80"N 82°45'24.00"E
24°59'59.30"N 82°45'23.80"E
25° 0'0.20"N 82°45'21.10"E
PIT SECTION ALONG P–P
WORKING PIT
UPL
LB
P
N
S
E
W

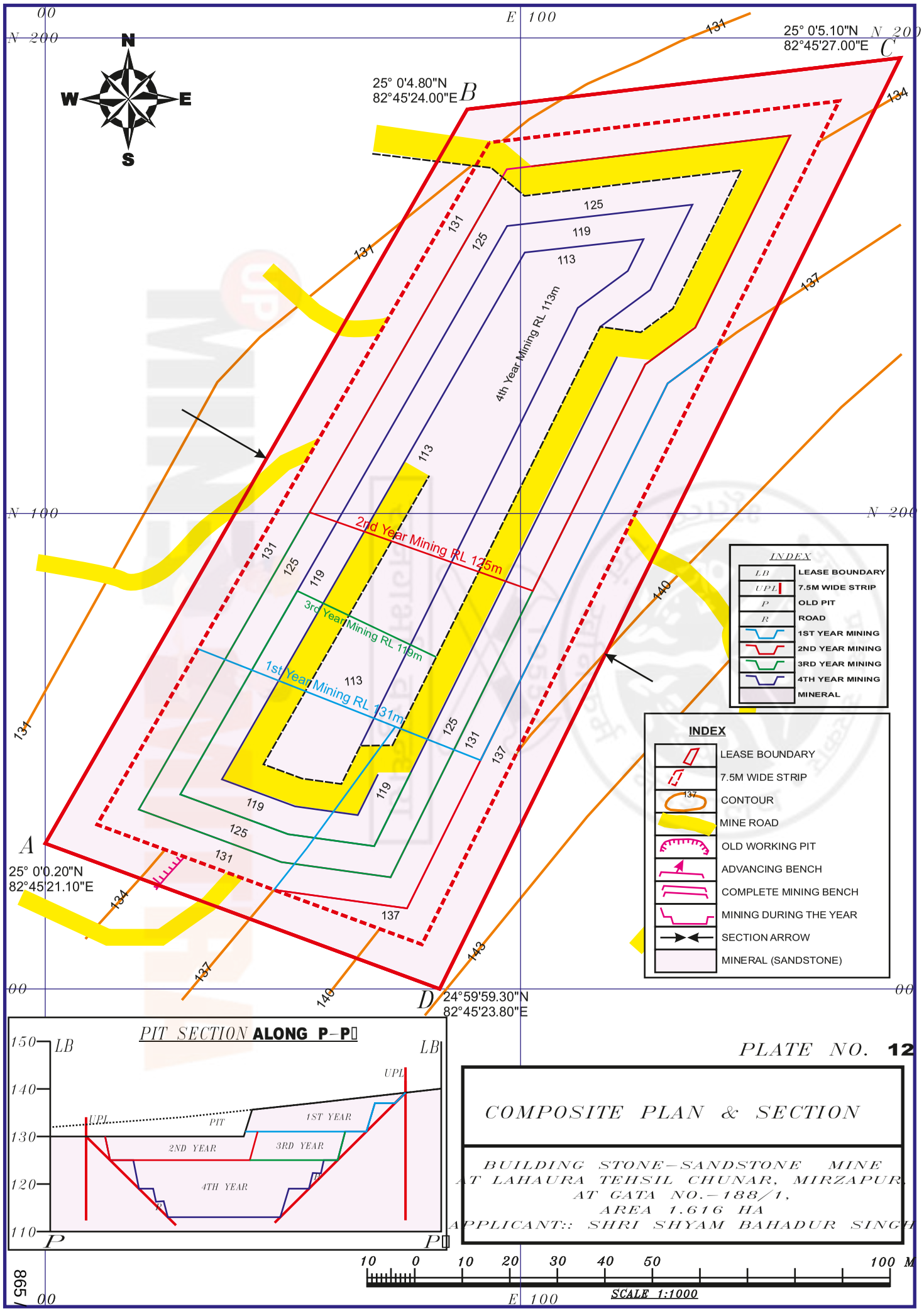


PLATE NO. 12

COMPOSITE PLAN & SECTION

BUILDING STONE–SANDSTONE MINE
AT LAHAURA TEHSIL CHUNAR, MIRZAPUR
AT GATA NO.–188/1,
AREA 1.616 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH

1078

865 / 962

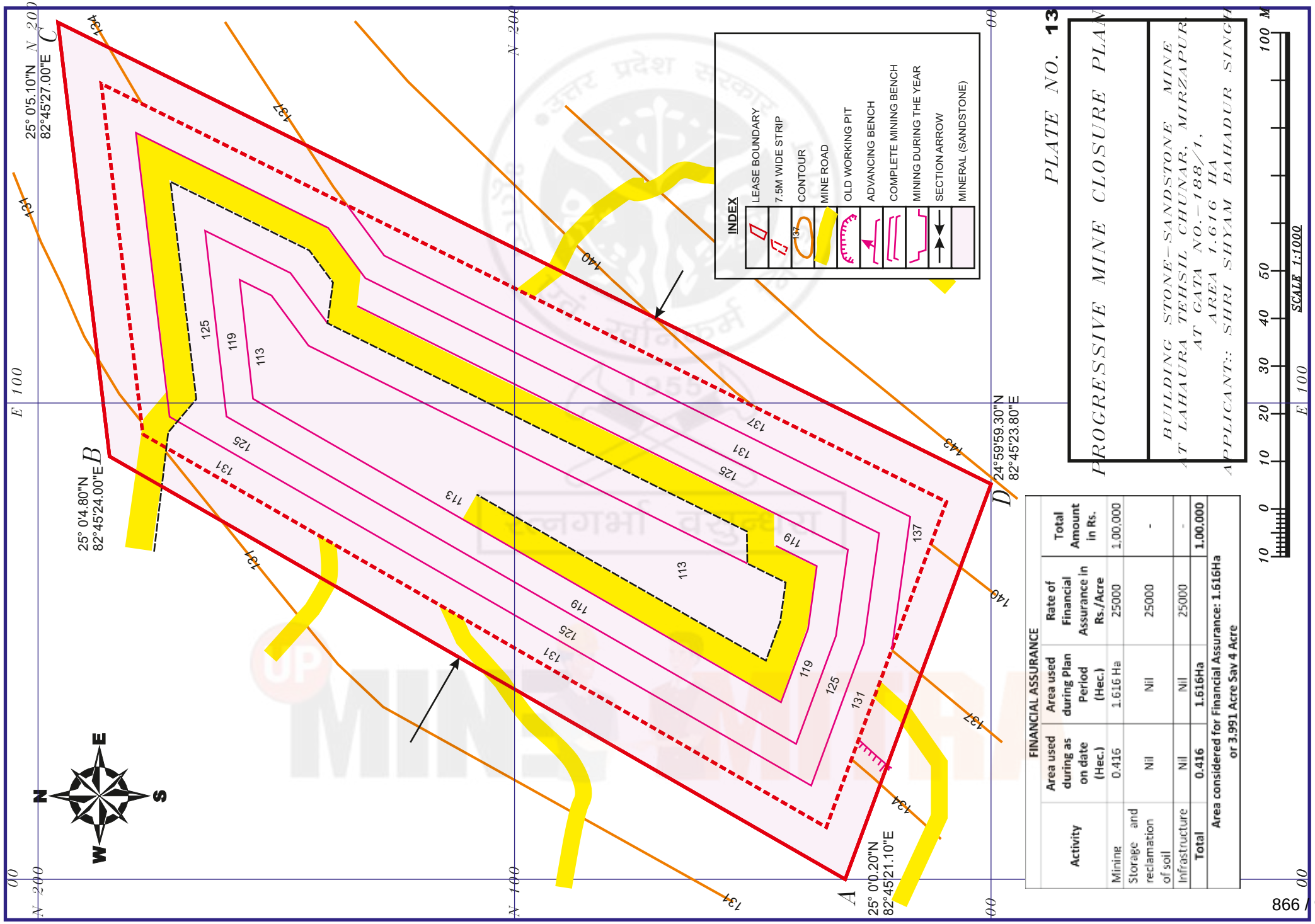


PLATE NO. 13
PROGRESSIVE MINE CLOSURE PLAN
BUILDING STONE–SANDSTONE MINE
AT LAHAURA TEHSIL CHUNAR, MIRZAPUR
AT GATA NO.–188/1,
AREA 1.616 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH
SCALE 1:1000
INDEX
LEASE BOUNDARY
7.5M WIDE STRIP
CONTOUR
MINE ROAD
OLD WORKING PIT
ADVANCING BENCH
COMPLETE MINING BENCH
MINING DURING THE YEAR
SECTION ARROW
MINERAL (SANDSTONE)
A
B
C
D
25° 0'5.10"N 82°45'27.00"E
25° 0'4.80"N 82°45'24.00"E
25° 0'0.20"N 82°45'21.10"E
24°59'59.30"N 82°45'23.80"E
N
S
E
W
FINANCIAL ASSURANCE
Activity
Area used during as on date (Hec.)
Area used during Plan Period (Hec.)
Rate of Financial Assurance in Rs./Acre
Total Amount in Rs.
Mining 0.416 1.616 Ha 25000 1,00,000
Storage and reclamation of soil Nil Nil 25000 -
Infrastructure Nil Nil 25000 -
Total 0.416 1.616Ha 1,00,000
Area considered for Financial Assurance: 1.616Ha or 3.991 Acre Say 4 Acre

Annexure-30

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

To,

Shri Shyam Bahadur Singh,
Near Hydel Colony Danghar,
District- Mirzapur, U.P-231001

Ref. No...204...../Parya/SEIAA/6180/2021 **Date: 04 October, 2021**

Sub: Environmental Clearance is sought for Stone (Sand Stone) Mining at Gata No. 562, Village-Darhiram, Tehsil-Sadar, District-Mirzapur,, U.P., (Leased Area - 0.606 ha.).

Reference- MoEFCC Proposal no- SIA/UP/MIN/194628/2021 & SEIAA, U.P File no- 6180

Dear Sir,

This is with reference to your application / letter dated 09-02-2021, 07-04-2021, 15-04-2021, 18-06-2021, 28-07-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 29-07-2021 and SEIAA in meeting held on 02-09-2021.

A presentation was made by the project proponent along with their consultant M/s Environmental Research Analysis to SEAC on 29-07-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Stone (Sand Stone) Mining at Gata No. 562, Village-Darhiram, Tehsil-Sadar, District-Mirzapur,, U.P., (Leased Area - 0.606 ha.).
2. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/194628/2021
File No. allotted by SEIAA, UP	6180
Name of Proponent	Shri Shyam Bahadur Singh S/o Shri Jawahir Singh
Full correspondence address of proponent and mobile no.	Address- Near Hydel Colony, Danghar District-Mirzapur(U.P.)
Name of Project	Building Stone (Sand Stone) Mining Project
Project location (Plot/Khasra/Gata No.)	Gata No. 562
Name of River	NA
Name of Village	Darhiram, Tehsil-Sadar
District	Mirzapur (UP)
. Name of Minor Mineral	Building Stone (Sand Stone) Mining Project
. Sanctioned Lease Area (in Ha.)	0.606 Ha.
. Mineable Area (in Ha.)	0.6037 Ha (Safety margin 0.002325 Ha).
. Zero level mRL	NA
. Max. & Min mrl within lease area	Max. & Min mRL is 122.7 mRL & 121.0 mRL respectively
. Pillar Coordinates (Verified by DMO)	Pillar / Latitude / Longitude: A 25° 00'48.40"N 82°42'48.30"E; B 25° 00'47.90"N 82°42'49.30"E; C 25° 00'44.60"N 82°42'47.80"E; D 25° 00'45.70"N 82°42'45.60"E; E 25° 00'47.60"N 82°42'47.00"E
. Total Geological Reserves	1,46,285 m3

State Level Environment Impact Assessment Authority * U.P. Lucknow * Member Secretary

Total Mineable Reserves in LOI	6,060 m3 per year	
Total Proposed Production (in five year)	29,309 m3 in 5 years	
Proposed Production/year	6,060 m3 per year	
Sanctioned Period of Mine lease	10 Year	
Production of mine/day	20.0 m^3 /day	
Method of Mining	Open cast, Semi-Mechanized	
No. of working days	300	
Working hours/day	8 hours/day	
No. Of workers	Approximately 22 workers	
No. Of vehicles movement/day	4-5 Vehicles movement/day	
Type of Land	Government Land (Rocky Barren)	
Ultimate Depth of Mining	6 m	
Nearest metalled road from site	NH-7 is about 8.60 km towards North direction.	
Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.32 KLD
	Suppression of Dust	3.84 KLD
	Plantation	0.4 KLD
	Others (if any)	-
	Total	4.56 KLD (4.6 KLD approx.)
Name of QCI Accredited Consultant with QCI No And period of validity.	M/s Environmental Research and Analysis, Lucknow (U.P.) Certificate No. NABET/EIA/1922/RA 0200 and valid up to 30/07/ 2022	
Any litigation pending against the project or land in any court		
Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 1538/Khanij/K.S./2020-21 on Dated 12/01/2021	
Details of Lease Area in approved DSR	Page No 26, S No. -10	
Proposed EMP cost	Rs 4,14,000/-	
16. Proposed Total Project cost	Rs 40,00,000/-	
Length and breadth of Haul Road	160 m length and 6 m width	
No. of Trees to be Planted	400	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 29-07-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 02-09-2021 decided to grant the Environmental Clearance to the title project for collection of 6060 m^3 /annum for lease area of 0.606 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.

State Level Environment Impact Assessment Authority U.P. Lucknow Member Secretary

3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data of pollutants shall be regularly up loaded on the company's website.
7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement for dust suppression on haul roads, mining areas, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, toilet facility separate for man and women or mobile toilets with safe disposal of human excreta , safe drinking water supply, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, GoI, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, GoI, Lucknow and State Pollution Control Board

State Level Environment Impact Assessment Authority U.P. Lucknow
Member Secretary

20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA,U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
5. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
8. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
9. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
10. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

11. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
12. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
13. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
14. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
15. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
16. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
17. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
18. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow every year.
19. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoE&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
20. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
21. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
22. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all weather road with black topping and maintained by the project proponent.
23. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area ,roads and green belt development etc.
24. Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
25. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
26. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other

State Level Environment Impact Assessment Authority * U.P. Lucknow * Member Secretary

suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

27. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.
28. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de- silted at regular intervals.
29. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
30. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
31. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
32. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
33. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
34. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
35. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
36. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
37. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB

dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.

38. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board on six monthly basis.
39. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
40. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
41. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
42. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
43. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. Suitable measures shall be taken for proper maintenance of vehicles used in quarry operation and in transportation to control the vehicular pollution. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
44. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any. The project proponent shall take all suitable measures to prevent pollution of ground water and nearby water bodies in consultation with UP Pollution Control Board. Consent to Establish and Consent to operate , if applicable should be obtained by project proponent from UP Pollution Control Board prior to start of production from mining.
45. A final mine closure plan/Exit protocol for rehabilitation of mined out land to match its surrounding land use , along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval. The project proponent shall ensure the implementation of approved plan under supervision of the Department of Mines and Geology and the completion and compliance report shall be submitted to the above dept. and UP Pollution Control Board.
46. Project Proponent shall explore the possibility of using solar energy where ever possible.
47. Commitment towards CER has to be followed strictly.
48. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
49. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
50. The blasting will be done only after getting the permission from the Mining Department.

State Level Environment Impact Assessment Authority
Member Secretary

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

State Level Environment Impact Assessment Authority * U.P. Lucknow * Member Secretary

(Ajay Kumar Sharma)
Member Secretary, SEIAA

No..... /Parya/SEIAA/6180/2019 dated: As above

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Mirzapur, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Annexure-31

COPY FOR LESSEE

MINING PLAN

(Submitted Under Rule(s) 34 (4) of UP Minor Mineral (Concession) Rules 1963)

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Amended Rule 34 (6) & (7) of UP Minor Mineral (Concession) Rule 1963)

FOR

BUILDING STONE -SANDSTONE

VILLAGE- DARHI RAM, TEHSIL-SADAR, DISTRICT –MIRZAPUR (UP)

LEASE AREA 0.606 HA (FOREST LAND- NIL)
GATA NO. 562
LEASE PERIOD – 10 YEAR (FROM THE DATE OF EXECUTION)
MINING PLAN PERIOD – 5 YEAR

[EOI – 134/खनिज/सैण्ड स्टोन/ई-निविदा तहई-नीलामी/2020]

LESSEE

SHRI SHYAM BAHADUR SINGH
S/O-SHRI JAWAHIR SINGH
R/O-NEAR HYDEL COLONY, DANGHAR
DISTRICT-MIRZAPUR(U.P.)

14.01.2021

Dr. ABDUL RAHMAN
RQP/UPDGM/NO. 004/YEAR 2018

(अनिल कुमार शर्मा)
मुख्य खनि अधिकारी
एवं खनिकर्म निदेशालय
उ०प्र० लखनऊ

PREPARED BY

DR. ABDUL RAHMAN

REGISTRATION NO.RQP/UPDGM/No004/2018

VALID UPTO- 25.11.2023

Directorate of Geology and ...
APPROVED
with / condition vide letter
No...2093.../MP/ dated 03/12/20
DIRECTOR

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INTRODUCTION

To promote the development and to full fill the requirement of minor mineral such as aggregate material as Building Stone-Khanda, Boulder Ballast (Gitti) in the local market, Govt. of Uttar Pradesh vide its letter no. **1341/खनिज/सैन्डस्टोन/ई निविदा सह ई नीलामी/2020** dated **16-12-2020** issued Letter of intent in favor of **Shri Shyam Bahadur Singh.**

This proposal is being prepared for an area of about **0.606 Ha** in village **Darhi Ram, Tehsil-Sadar, District Mirzapur, Uttar Pradesh**. Applicant Shri Shyam Bahadur Singh, S/o Jawahir Singh intends to mine out the mineral from this area. The applicant approaches us to develop a scientific, environment friendly mine plan for this area. His consent is attached as **Annexure—I.** Certificate from RQP is attached as **Annexure —II.** Copy of L.O.I., Khasara map and other relevant papers are attached as **Annexure-III.**

S. No.	Particular	Details
1	Letter no/date of lease execution & lease period	Application of mining lease for the exploitation of Building stone Khanda, Boulder, Ballast (Gitti) was applied for a period of 10 years. State Govt. has given its consent vide letter 1341/खनिज/सैन्डस्टोन/ई निविदा सह ई नीलामी/2020 dated 16-12-2020 for the exploitation of applied mineral for the period of 10 years. Copy of L.O.I. and Khasara map is attached as **Annexure-III.**
2	Date of first opening	Date of opening will be affected after execution of lease deed.
3	Letter no/date of first mining proposal & lapse period	It is a fresh grant case of mining lease.
4	If lease expired date of renewal application/renewal status	Not Applicable
5	Present documents its proposal period & lapse period.	Mining plan is being submitted Under Rule 34(4) of Uttar Pradesh Minor Mineral Concession Rule 1963. The proposal period shall be Five Year.
6	Transfer details & date of transfer	Not applicable
7	Status of Environmental clearance	The Applicant shall submit the application to Ministry of Environment, Forest & Climate Change, Govt. of India for Environment Clearance.

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CHAPTER-1 GENERAL

1.0 GENERAL:

A) NAME OF THE LESSEE WITH COMPLETE ADDRESS:

Shri Shyam Bahadur Singh
S/O-Shri Jawahir Singh
R/O-Near Hydel Colony, Danghar
District-Mirzapur(U.P.)

B) STATUS OF LESSEE: Individual

C) MINERAL, OCCURRING IN THE AREA & WHICH LESSEE INTENDS TO MINE:

Building stone - Sand Stone

D) Period for which the mining lease is granted: Lease will be granted for 10 years as per Letter of Intent. (**Annexure No.III**).

E) Name of R.Q.P. preparing the mining plans:

DR. ABDUL RAHMAN
REGISTRATION NO.RQP/UPDGM/No004/2018
VALID UPTO- 25.11.2023

The copy of RQP certificate is enclosed as **Annexure No. IV.**

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CHAPTER-2- LOCATION AND ACCESSIBILITY

2.0 LOCATION AND ACCESSIBILITY:

a)	Details of area (with location map)	:	Attached as **Plate No. 1**
	District and State		Mirzapur, Uttar Pradesh
	Taluka		Sadar
	Village		Darhi Ram
	Khasra No./ Plot No./Araji No./ Block Range / Felling Series etc.		Khasara No. 562
	Area (hectares)		0.606 Ha [1.4968 say 1.5 Acre]
	Whether the area is in forest (please specify whether protected, reserved etc.) area (hectares)		No
	Ownership / Occupancy		Govt. Land
	Toposheet No. with latitude and longitude		63K/12 (G44Q12) Pillar wise Latitude and longitude is given ahead;

PILLER NO.	LATITUDE	LONGITUDE
A	25°00'48.40"N	82°42'48.30"E
B	25°00'47.90"N	82°42'49.30"E
C	25°00'44.60"N	82°42'47.80"E
D	25°00'45.70"N	82°42'45.60"E
E	25°00'47.60"N	82°42'47.00"E

Land Use Pattern

Barren land (Land with or without scrub)

Sl No	Land use	Agricultural Land (Ha)	Forest land (ha)	Waste Land (ha)
1	Mining pits Quarry	-	-	0.0
2	Dumps	-	-	-
3	Office, Resht Shelter etc.	-	-	-
4	Balance undisturbed land	-	-	0.606
Total		-	-	**0.606**

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b) **Attach a location map showing boundaries of the mining lease, adjoining area, roadways, railways, natural drainage system and other surface features, if any. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However if none of these are available, the area should be marked on a plan prepared especially for the purpose on a scale of 1: 50000 linking it with any important reference point available in and around the area.**

Location of applied Lease area is shown in **Plate No. 1.** Location in Goggle Imagery is shown as **Plate No. 2**. Key Plan Buffer Zone showing 5 Km radius area along the periphery of lease in Google imagery/topo-sheet is shown in **Plate No. 3.** Topomap showing 5km radius area is give as **Plate No. 4.**

INFRASTRUCTURAL – FACILITIES:

Roads:

The lease hold falls in village Darhi Ram which is about 20.0km South East from Mirzapur. Applied area is about 10Km East from Kotwa Pandey located at State highway no.5.

Water Supply:

The people of the area are dependent on "Wells" for water. They use the well water both for agriculture and household purpose.

Electrification:

The village Darhi Ram has electricity connection while lease area is not connected with electricity. Surrounding 5 km village are electrified from the lease area.

Educational – Facilities:

The village Darhi Ram has a primary school. However, Secondary, Higher Secondary & College educations are at Mirzapur, which is within 20.0 km NE.

Health Service:

The primary Medical Centre, Hospital & Nursing homes are available at Mirzapur.

Postal – Facilities:

The nearest post office is at Darhi Ram.

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CHAPTER-3- GEOLOGY AND EXPLORATION

3.0 GEOLOGY AND EXPLORATION:

a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

PHYSIOGRAPHY:

Applied area is too small about 0.606 ha and located in a plane surface. The main Hillock trending is outside the applied area. The highest point in the hillock about RL 175m is outside the applied area. General ground or the base of hillock is RL 120m. General slope in and around the area is towards North, NW. Applied area and hillock is totally barren. Building Stone-Sand Stone mineral is spread in the entire lease area. Applied Lease in Google Earth is shown ahead:

HILLOC AT DARHI RAM SHOWING APPLIED AREA

This proposed activity is limited in a small area comprising only 0.606 ha [About 1.4968 acre Say 1.5 Acre] land. The area shows natural topography. The general slope in the area is towards South West. The Lowest point in the applied area is about 121.0mRL is towards the South West direction near boundary Pillar D in the applied lease area. The Highest point RL 122.7m is towards North East corner in between boundary line B & C in the applied area. Applied lease area comprises barren land. There is no forest land in the applied area. There is no agricultural land within area. Surface Geological Plan is shown in **Plate No. 5.**

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Geology

Regional Geology-

The sandstone of this area is of upper part of Kaimur plateau. The geology of the area belongs to Vindhayan Super Group. Geologicaly the area comprises of upper vindhyan formations consisting of sandstone, quartzite and shale. Vindhyan formation is overlain by quarternary alluvium, which was deposited on the eroded basement. Upper vindhyayan formation represented by kaimur series are divided into two groups the upper and lower. The lower kaimur consists of quartzite and silicified shales at the base followed by susnai conglomerates. The top of lower Kaimur is characterized by thick shales belonging to Vijaigarh shales. The upper kaimur are represented by brown to red, fine grained sandstone followed by white chandraul quartzite.

Geology of the area:

The Vindhya mountains range rises in Mirzapur district and extends to the south west. The soil is generally red and the terrain generally rocky in the District Geology. The geological formations met with in the area are the quartzites of Vindhyan System and Quaternary alluvium. The quartzites are found in the central and the southern parts of the area, forming hills and highlands. They strike NE-SW to ENE-WSW dipping at high angles towards north-west. Two main sets of joints present in the quartzites are bedding joints and vertical dip joints. Alluvium in the area is found in the extreme northern part and on either side of the river Ganga. It is also found locally in scattered patches throughout the area. Alluvium of the area comprises clay, silt, sand and occasionally, kankar.

Local Geology:

The top soil is present all the over the lease area which was derived from the weathering of the surrounding rock type and the sandstone of the area. Beneath this top soil cover mineral sandstone is found. The colour of sandstone is light yellow, light pink & brown. The sandstone of the area is medium to fine grained. The thickness of soil has been considered about 0.10m.

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(B) Structure of the Deposit:

The terrain in Mirzapur District is hard rocky and the soils are residual, well-drained entisols and alfisols, derived from recent alluvium and Kaimur sandstones (Dhandraul orthoquartzites), sandy to sandy loam and reddish to reddish brown in colour. The entisols are formed in recent alluvium, in the northern part of district along gangetic alluvium. The geology has affected the socio-economic structure of the region.

A surface plan showing geology of the area is given as **Plate No. 5.**

b) **Describe briefly prospecting / exploration work done to date viz. geological mapping with the evidence already existing about the mineral deposit in the area or in the vicinity.**

Minor mineral leases are adjacent to each other. Mining activities in other adjacent areas are in progress hence prospecting work does not require. It is also proved through past mining that there is no possibility of any other mineral to be found in the area.

c) **Describe briefly, exploration proposed to be carried out year-wise, for the next five years indicating same on the geological plan.**

It is apt to reiterate here that mining is being carried out within lease and surrounding nearby areas hence; year wise prospecting proposal is not given.

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CHAPTER 4- RESERVES

4. RESERVES

a) Give estimates of geological reserves along-with grade under Proved, Probable and Possible categories by standard method of estimation supported by analytical reports.

The area has a gentle slope towards South-West direction. Summary of geological reserves is as below:

	Particulars	UNFC classification	Reserves in cum
1	Proved Category Reserves	111	33860
2	Probable Category Reserves	122	8400
	Sub Total		**42260**
3	Feasibility Mineral Resources	211	31830
4	Prefeasibility Mineral Resources	222	45290
5	Inferred Mineral Resources/Possible Category of Resources	333	26905
	Sub Total		**104025**
	Grand Total		**146285**

Method of estimation of Geological Reserves:

- Geological reserves have been estimated by the cross section area method.
- Geological Cross sections at an interval of 30m has been prepared to estimate the geological reserves.
- The area of mineral in each section is calculated.
- The area has been multiplied by the strike influence in between two sections to get the volume. Strike influence of 25m for section 1-1', 30m for section 2-2', 3-3' and 23m for section 4-4' has been considered.
- Recovery factor of 100% has been considered to get the recoverable reserves.
- No OB waste considered.
- Soil is minimal and used to maintain the mining roads

Categorization of Geological Reserves

On the surrounding nearby areas, mining activities have gone more than 30m deep from the topography of the area. Considering this in account following criteria has been adopted:

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Proved Category Reserves (111):

All the quantity occurring upto General Ground Level/lowest exposed level i.e. up to 120mRL and 10m vertically below the surface layer i.e up to 110mRL has been considered as "Proved Category".

Probable Category of Reserves (121/122):

All the quantity occurring 10m below from the proved category i.e. upto RL 100m vertically below the proved reserves has been considered as "Probable Reserves".

Feasibility Mineral Resources (211)

All the quantity occurring upto General Ground Level/lowest exposed level i.e. up to 120mRL and 10m vertically below the surface layer i.e. up to 110mRL and blocked by 7.5m wide strip and bench slope has been considered as feasibility Mineral Resources.

Prefeasibility Mineral Resources (221/222)

Al the quantity occurring 10m below from the proved category i.e. up to RL 100m vertically below the proved reserves and blocked by 7.5m wide strip & bench slopes has been considered as Prefeasibility Mineral Resources.

Inferred Mineral Resources/Possible Category of Resources (333):

All the quantity beyond the Probable Category of Reserves and upto the lease limits, occurring 5m vertically below the probable reserves has been considered as "Possible Reserves".

Geological Cross Sections showing the category is given as **Plate No. 6.**

The detail of geological reserves area given in table is ahead:

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GEOLOGICAL RESERVES

SECTION ALONG	CROSS SECTIONAL AREA IN SQM	STRIKE INFLUENCE IN M	GEOLOGICAL RESERVES IN CUM
PROVED CATEGORY OF RESERVES (111)			
1-1′	470	25	11750
2-2′	413	30	12390
3-3′	324	30	9720
4-4'		23	0
TOTAL			**33860**
PROBABLE CATEGORY OF RESERVES (121/122)			
1-1′	196	15	2940
2-2′	127	30	3810
3-3′	55	30	1650
4-4'	0	23	0
TOTAL			**8400**
FEASIBILITY MINERAL RESOURCES (211)			
1-1′	308	15	4620
2-2′	315	30	9450
3-3′	339	30	10170
4-4'	330	23	7590
TOTAL			**31830**
PREFEASIBILITY MINERAL RESOURCES (221/222)			
1-1′	484	15	7260
2-2′	488	30	14640
3-3′	496	30	14880
4-4'	370	23	8510
TOTAL			**45290**
INFERRED MINERAL RESOURCES/POSSIBLE CATEGORY OF RESOURCES (333)			
1-1′	340	15	5100
2-2′	310	30	9300
3-3′	275	30	8250
4-4'	185	23	4255
TOTAL			**26905**

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b) Indicate mineable reserves by slice plan/level plan method as applicable as per the proposed mining parameters

The mineable reserves have been computed by slice method. 7.5m wide barrier zone has been left all along the lease boundary from the near ground level. As stated earlier that several other mines are also situated in the same area sharing their common lease boundary Benches from RL 120m up to RL 108m have been drawn on Conceptual Plan/Ultimate Pit plan. The thickness of slice (the height of bench) has been taken 6m to estimate the mineable reserves.

As seen in practice that breaking of big boulders into salable mineral such as Khanda, Gitti etc increases it's volume. Considering this, salable quantity of mineral has been calculated assuming a swell factor of 1.5 as per our past practice. Details of mineable reserves are as below:

MINEABLE RESERVES

Slice/ Bench RL (m)	Av Face length (m)	Bench/ slice height (m)	Volume (Cum)	Salable Quantity (SF-1.5) in cum
120	3906	1.5	5859	8789
114	1880	6.0	11280	16920
108	400	6.0	2400	3600
Total			**19539**	**29309**

The ultimate Pit Plan/Conceptual Plan is given in **Plate No.7**

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CHAPTER 5- DEVELOPMENT AND PRODUCTION PROGRAMME

5.a) DEVELOPMENT AND PRODUCTION PROGRAMME

a) Outline briefly, year-wise, development and production programme for the first five years including precautions to be observed to prevent haphazard excavation of pits, scattering of waste and sub-grade mineral and avoidable loss of mineral in ground.

Existing Method

This proposed activity is limited in a small area comprising only 0.606 ha [About 1.4968 acre Say 1.5 Acre] land. The area shows natural topography. The general slope in the area is towards South West. The Lowest point in the applied area is about 121.0mRL is towards the South West direction near boundary Pillar D in the applied lease area. The Highest point RL 122.7m is towards North East corner in between boundary line B & C in the applied area. Applied lease area comprises barren land. There is no forest land in the applied area. There is no agricultural land within area. Surface Geological Plan is shown in **Plate No. 5.**

Planning in brief & Proposed Production

- Mining will be done in a scientific manner.
- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- The mining will be open cast.
- Mechanized/semi-mechanized mining will be undertaken with help of Excavators and dumpers.
- Bench height will be kept at 6m.
- Width of ultimate bench will not be less than bench height; however, working bench will have a width around 15m.
- Deep hole drilling with light charge will be adopted.
- Loading will be done by excavators.
- The run-off mine will be dispatched to crusher and then job site.
- Development includes only removal of top weathered layer and soil patches if any.
- Top soil if any will be scraped out and used maintaining the road.
- Overall slope of pit shall be maintained 45degree
- Lessee will be well equipped with all required equipment as stated in LOI such as computer, Printer, Weight bridge, CCTV Camera, QR code RFID Scanners etc.

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This will be an open cast semi-mechanized/mechanized mine. ROM will be sold to buyers. Deep hole blasting will be done. At the outset deep-hole drilling with wagon drill will be undertaken for primary breaking. Secondary breaking will also be undertaken. Jack Hammers will be used in exceptional cases of big boulders. The crawler or wagon drill will be of 4" diameter. The equipment will be given drive from compressor (400 cfm). Overburden mainly top soil/top weathered mineral will be removed carefully and used to maintain mining roads. After scraping the top surface holes will be drilled by wagon drill and deep hole blasting will be undertaken. Rock will be dislodged from its joints and further broken into desired size of Gitti & boulders manually with the help Crow bar & hammers. Material will be stacked near the working face and finally dispatched to job sites. Size of Patia, Bouldrs and soling gitti is as below:

Boulder	16 inch to 18 inch
	5 inch to 12 inch
Soling gitti	1 inch to 1.5 inch

Machinery & Mining Equipment

Following equipment will be used in the mining

- Jack Hammer
- Compressor
- Pokland
- Dumper
- Tractor
- Crowbars
- Hammers etc.
- Jeep
- Ambulance

Year-wise Planning

Maximum **6,060cum (As sanction in LOI)** quantity of saleable mineral is proposed to be excavated in each year as per current market demand. A total of 29,309 cum saleable mineral is proposed to excavate during planning period. The quantity may decrease depending upon the job conditions/market requirement. Development is mainly construction of roads to approach working benches. Mining is proposed in top benches during planning period. Mine road will be constructed & maintained to approach the benches RL 120m to 108mRL. Overall slope of road is kept 1:16. Overall pit slope will be kept at 45 degree. Working plan is shown as **Plate No 8-11.** Year-wise working in Pit Section as Composite Plan is shown as **Plate No.12.**

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Production 1st Year

Mining will be started from the top in the lease. About **6,060** cum saleable mineral is proposed to be excavated in this year. Approach roads will be developed & maintained to the benches Mineral from the top Benches RL 120m will be mined/Sliced out up to bench limits to get the required production. Following benches will be excavated in this year:

Bench RL in M	Available Quantity in cum	Production					Balance in the Bench/ Slice (cum)
		Face Length in m	Face advancement in m	Height of Bench in m	Volume in cum	Salable Quantity in cum	
120	8789	32	31	1.5	1488	6081	2708
		36.4	47	1.5	2566		
Total					**4054**	**6081**	**2708**

Pit layout plan at the end of year is shown as **Plate No.8.**

Production 2nd Year

About **6,060** cum mineral is proposed to be excavated in this year. Mineral from the Benches RL 120m & RL 114m will be mined out up to mining limits to get the required production. Approach road from 120mRL to 114mRL will be developed and a new bench RL 114m will be developed. Approach roads will be maintained. Following benches will be excavated in this year:

Bench RL in M	Available Quantity in cum	Production					Balance in the Bench/ Slice (cum)
		Face Length in m	Face advancement in m	Height of Bench in m	Volume in cum	Salable Quantity in cum	
120	2708	25.6	47	1.5	1805	2708	0
114	16920	26.8	14	6.0	2251	3377	13543
Total					**4056**	**6085**	**13543**

Pit layout plan at the end of year is shown as **Plate No.9.**

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Production 3rd Year

About **6,060** cum mineral is proposed to be excavated in this year. Mineral from the Bench RL 125m & RL 119m will be mined out up to mining limits to get the required production. Approach road for Bench RL 119 will be developed and maintained. Following benches will be excavated in this year:

Bench RL in M	Available Quantity in cum	Production					Balance in the Bench/ Slice (cum)
		Face Length in m	Face advancement in m	Height of Bench in m	Volume in cum	Salable Quantity in cum	
114	13543	11	15	6.0	990	6087	7456
		23	13	6.0	1794		
		5.9	36	6.0	1274		
Total					**4058**	**6087**	**7456**

Pit layout plan at the end of year is shown as **Plate No.10.**

Production 4th Year

About **6,060** cum mineral is proposed to be excavated in this year. Mineral from the Bench RL 125m & RL 119m will be mined out up to mining limits to get the required production. Approach road for Bench RL 119 will be developed and maintained. Following benches will be excavated in this year:

Bench RL in M	Available Quantity in cum	Production					Balance in the Bench/ Slice (cum)
		Face Length in m	Face advancement in m	Height of Bench in m	Volume in cum	Salable Quantity in cum	
114	7456	17.8	38	6.0	4058	6087	1369
Total					**4058**	**6087**	**1369**

Pit layout plan at the end of year is shown as **Plate No.11.**

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Production 5th Year

Balance available quantity about **4,969** cum mineral is proposed to be excavated in this year. Mineral from the Bench RL 114m & RL 108m will be mined out up to mining limits to get the required production. Approach roads will be maintained to the benches. Following benches will be excavated in this year:

Bench RL in M	Available Quantity in cum	Production					Balance in the Bench/ Slice (cum)
		Face Length in m	Face advancement in m	Height of Bench in m	Volume in cum	Salable Quantity in cum	
114	1369	4	38	6.0	912	1369	0
108	3600	40	10	6.0	2400	3600	0
Total					**3312**	**4969**	**0**

Pit layout plan at the end of year is shown as **Plate No.11. Composite Plan & Section** showing the mine working from 1st year to 5th year is give as **Plate No. 12.**

Ultimate Pit & Life of Mine

Lease area is too small. About 294m long (0.22 Ha) 7.5m wide strip all along the lease boundary has not been left. Benches RL 120m up to RL 114m will be worked during the entire life of mine. The weathered mineral and soil if any will be used in maintaining the roads. The total salable quantity of mineral is **29,309** cum. Considering a production of salable mineral of **6,060 cum** the life of mine will be **4.8** years **Say 5.0 years**.

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5. b) MANPOWER DEPLOYMENT:

State average daily employment and statutory personnel under MCDR, 1988.

1) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least first class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency. Following personnel will get employment in this mine.

Mines Manager/Mining Engineer	1
Mines Mate/Blaster	1
Skilled	
Drivers	2
Drillers	2
Supervisor	2
Office Assistant	2
Semiskilled	
Guards	2
Compressor Operator	2
Drill Operator	2
Unskilled	
Price rated Labors	6
Total	**22**

2) Site Services

Site service will be provided at site. These are in temporary in nature. For the better yield in day today work following site services will be provided at mine site:

i) Office, Store, First Aid Centre etc.
ii) Drinking water shed
iii) Rest shelter

5. c) USE OF MINERAL:

Describe the utilization of mineral and the type of industry (please specify) to whom it will be sold or is being sold.

The mined out material is building stone Sandstone. Material is used in road making. Big sized boulders are crushed into sized small stone which is used in laying road making. All the ROM will be used in their jobs.

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FOR/UPDGMINO. 004/YEAR 2018

CHAPTER 6- WASTE DISPOSAL ARRANGEMENTS

6.0 WASTE DISPOSAL ARRANGEMENTS

Describe briefly the arrangements made for top soil, mineral rejects and waste disposal including precautions taken in selection of disposal site(s) along with their respective quantity likely to be generated for the five years (Indicate locations of the same on surface plan).

As stated earlier there will be no waste/OB. Any kind of Top Soil does not exist. Soil found if patches will be used in mine road making.

CHAPTER 7- RECLAMATION PLAN

7. RECLAMATION PLAN

Describe briefly the year-wise reclamation plan, giving the proposed plantation programme, scope of backfilling worked out pits.

Lease area is small consisting 0.606Ha land. All the excavated material will be used in their own jobs. Top soil if any will be generated during mining activity which will be used in maintaining the mine roads.

As such, there is no plan is being proposed for back filling and concurrent rehabilitation. It is also proposed that the soil if any will be used in maintaining the road.

The mining area is stony to develop a green barrier on 7.5m wide strip. It is difficult to developed, hence **50 tree saplings per annum** is proposed to plant in the nearby village area. Before the onset of monsoon, during March to May pits for planting will be prepared in advance. Pits will be dug out at a suitable distance. The size of pit will be 0.5m x 0.5m. These pits will be kept open for 10-15 days. Pesticides will be spread on the pits to avoid white aunts. Cow dung and soil will be added to these pits. Plantation activity on these pits will be stared during the monsoon period. Local species will prefer in plantation. The strip plantation is shown in working plan.

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ROP/UPDGMW/NO. 004/YEAR 2015

CHAPTER 8-STRATEGY FOR PROTECTION

8. STRATEGY FOR PROTECTION OF RIVER COURSES, NALAS, WATER TANKS, VILLAGES, IMPORTANT MONUMENTS, IF ANY

Briefly outline the proposed strategies (if any) for protection of the following:

a) River courses

b) Nalas

c) Water tanks

d) Villages / houses / hutments / agricultural land

e) Important monuments

Mining activity is confined in small area. There is no perennial drainage within the lease area. There are no important monuments within close vicinity of activity zone. As stated earlier, activity is confined in a small zone. All the material excavated will be used in their own projects.

No solid waste will generated. Top soil if any will be used in maintaining road.

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CHAPTER 9-ANY OTHER RELEVANT INFORMATION

9. ANY OTHER RELEVANT INFORMATION

9 A. Drilling & Blasting

Blasting will be done with the permission of Controller, Explosive Agra. No objection certificate will be obtained from the District Magistrate office. Blasting will be done in the supervision of competent blaster.

4" diameter hole having depth 6.0m to 6.5m with a spacing of 3.5m and 2.5m burden in a single row or double row with the help of Wagon drill will be drilled in such a manner that—

- Bench height will be kept 6m.
- Velocity of broken pieces shall maintain less than 25mm/sec.
- Noise shall be less than 90 dbA
- Air pollution shall be minimal.
- Blast out material should not go far.
- Chances of secondary blasting shall be minimal.

Precaution during blasting:

Following precautions will be undertaken and follow strictly.

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
4. The burden at any point in the charge length should not be less than optimal.
5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
7. Blasting should be done in once round. Blasting of larger round, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.
8. Pre shooting of the boulders, instead of plaster shooting, should be continued.
9. Before electric firing, the circuit will be tested by an approved tester.

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10. Flags erection and siren signaling systems will also be provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.

11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.

12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

13. HEMM's will be deployed with prior permission of DGMS and concerned authorities.

9B. Mine Drainage

The mining lease shows rough undulating topography. Mining area has a mild slope towards North-West. Rainy water flows through surface topography. There is no perennial drainage within the lease area.

Mirzapur district covers an area of 4552 Sq. km. and falls in the Vindhyan Supergroup rocks. The district is characterized with hillocks, plateau and plains made by alluvium. Rainfall run-off is quite high in the hilly part of the district. River Ganga and Belan are main drainage apart from smaller streams in the district. The data of exploratory drilling conducted by CGWB in the district reveals that ground water occurs in porous as well as fractures and weathered zones.

The mine is located in a hilly terrain and working is proposed up to 18m during proposal period. Infact hilly terrain will be terraced out due to mining. **Ground water table is not expected to disturbed due to mining.** Necessary precautions were taken for mining and necessary permissions from authorities will be undertaken before the working if ground water occurs.

There will be a pit due to mining activity. Water will be filled into mining pits during rainy season. This water will be pumped back before start of production. The pumped out water will flow on the basis of topography.

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CHAPTER 10- ENVIRONMENT MANAGEMENT PLAN

10.0 ENVIRONMENT MANAGEMENT PLAN

10.1 BASE LINE INFORMATION

Land use/Land Cover

Existing Land use of the area is barren land.

Water Regime

Surface Water: Lease area has a mild slope towards north east. Overall slope in the area is north, north-east. There is no perennial drainage in the mining lease area. Hand Pump will be the source of drinking water in the area.

Ground Water: Water level in wells varies 70-75m BGL. However, it varies 0-5 m during monsoon season.

Flora & Fauna:

Shrubs of Jangali Babool (Prosopis juliflora) are found in with in the area. Vegetation and wild life are quite scanty. Trees of Neem, Mahua, Jamun, Mango & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalows are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occurs with in a radius of 5 km. Low shrubs and bushes grow on barren rocky areas of the applied area. No wild life is found within the applied area.

Climate

Temperature: Maximum temperature approx 47-48^{0}C during the summer season in the month of May-June and minimum temperature 7-8^{0}C during the December- January.

Rain Fall: The most of the rainfall in the area is received during June to September from south west monsoon. Average annual rainfall for Mirzapur district is about 975mm.

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Social Environment:

Total area of the district is 4521 Sq Kms. and lies between 23.52 to 25.32 North latitude and 82.7 to 83.33 East longitude. District headquarter is at Mirzapur. There are 4 (four) number of tehsils and 12 (twelve) number of blocks.

In 2011, Mirzapur had population of 24,96,970 Lakh of which male and female were 13,12,302 and 11,84,668 respectively. The Census India 2011, shows that density of Mirzapur district for 2011 is 567 people per sq. km. Average literacy rate of Mirzapur in 2011 were 68.48 compared to 55.31 of 2001. If things are looked out at gender wise, male and female literacy were 78.97 and 56.86 respectively. With regards to Sex Ratio in Mirzapur, it stood at 903 per 1000 male compared to 2001 census figure of 897. The average national sex ratio in India is 940 as per latest reports of Census 2011 Directorate. In 2011 census, child sex ratio in the district is 902 girls per 1000 boys. Mirzapur lies in the south-eastern part of Uttar Pradesh state. It is bordered on the north by Sant Ravidas Nagar (Bhadohi) district & Varansi, to the east by Sonebhadra and Chandauli districts, to the south by Rewa & Singrauli districts of Madhya Pradesh, to the west by Prayagraj district.

Occupation

Agriculture and livestock rearing are the main occupation. It is known for its carpets and brassware industries Crop production, livestock rearing and seasonal migration, provide more than 90 percent of rural income in the region. Area covered by main crops consists of Rice, Pigeonpea, pearl millet, wheat Chickpea. Potato & Onion are the horticultural corps grown in the district.

The other main business in Mirzapur is carpet manufacturing. Manufacturers range from very small (with less than $100,000 in assets) to medium sized (with around $10M in assets). Most of the carpets are sold internationally as India has a limited market for carpets. The second main business is of metal pots (brass). The other occupation in the area is agricultural. Teaching, small business, mining is the other main occupations in nearby villagers.

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Drinking Water:

Hand pumps, wells & bore wells are the main water source for drinking water in nearby areas.

Social Building & Historical Monuments:

No such building/monument is located within 2 km periphery of this mine. Panchayat Ghar is common in the surrounding villages.

10.2 Impacts & Mitigation

The possible impacts and their mitigation are described ahead:

Sl. No.	Impacts	Mitigation
1	Land use / Land cover	Change in topography due to mining is always a negative impact leaving ugly pits. Mining is being carried out in a small area. There will be a water filled pit at the end of mining.
2	Flora and Fauna	Mining activity area is barren land. Any kind of vegetation is not seen on the activity area. Therefore no effect on floral community is anticipated. 50 tree saplings is being proposed to plant in the nearby village area.
3	Air Pollution	During the mining dust particle will be generated. Air pollution will also increase due increased vehicular activity. Water sprinkling will be done at dust generating places. Masks will be provided to workers at work place.
4	Noise Pollution	Drilling Blasting & increased vehicular traffic is the main source of Noise Pollution. Blasting will be done under the supervision of competent blaster. Mining activity will be done only day hours. Earmuffs will be provided to workers of loading points.
5	Rehabilitation and Resettlement	The activity zone is very small. No migration will takes place. Therefore, there is no R & R Plan.

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Environment Management

Solid Waste management

There is no top soil. Upper weathered layer is very thin. Soil if any, as a solid waste will be generated during the course of mining.

Upper weathered layer and soil if any will be scraped out and used maintaining the mine roads.

Municipal Waste:

All the labours engaged in activity are in nearby villages. Thus the municipal waste generated is minimal. Mobile toilet will be provided if required.

Hazards Waste Management:

The mining activity is limited to drilling, blasting sorting and collection of material and dispatch to job sites. Domestic hand tools & machinery will be implied to perform the activity. Trucks used in transportation will be hired from outside. Required Diesel will be filled from the public outlets. No washing activity will be done within the lease area. Therefore, no such waste will be generated.

Corporate Social Responsibility

Lessee with the consent of local villagers will contribute his part as per their requirement in the field of child education, medical health and others.

Lessee will also encourage to develop greenery in nearby are by planting trees. Pits of about 0.5m x 0.5m will be dug before the onset of monsoon. The distance between two pits will be kept about 3.0m. Adding a 3- to 4-inch layer of organic mulch on the soil surface around the plant will ensure a healthy growth of plant. Tree species like pipal, mango, Neem, Ber, Babool etc and shurbs like Kaner, Madar, Dhatura, Makoi, Munj etc will be preferred to plant.

CONCLUSION

It can be concluded from the above facts that the mining activity in this area will not have any adverse impacts but would help in improving the socioeconomic condition of the surround villages. **Hence this mining plan may kindly be approved at earliest.**

Dr. ABDUL RAHMAN
FOR/UPDGMNO. 604/YEAR 2015

PROGRESSIVE MINE CLOSURE PLAN

1. Introduction:

(a) Name of Applicant: Shri Shyam Bahadur Singh
S/O-Shri Jawahir Singh
R/O-Near Hydel Colony, Danghar
District-Mirzapur(U.P.)

(b) Status of Lessee: Individual

(c) Location: The area is situated at Khasara No. 562, at village Darhi Ram, Tehsil Sadar & District Mirzapur, U.P. The site is shown in **Plate No. 1.**

d) Extent of Lease area: **0.606 Ha**

e) Type of lease area: The land granted for mining lease is mainly barren land.

f). Present land use pattern: The lease area is in a small hillock situated in the village Darhi Ram.

The existing land-use within Leasehold and Mining Area is shown in the table given ahead—

Land-use	Area (Hectares)
Seasonal Pond	0
Public Road	0
Mining Pits & Mine Road (already broken)	0
Built-up area	0
Plantation	0
Agricultural	0
Rocky Barren & Grazing	0.606
Total	**0.606**

i) Present Method of mining and mineral processing:

No mining is being done presently.

1.1 Reasons for Closure:

The progressive mine closure plan is being submitted, under amended Rule 23 (B) MCDR 1988. **No premature closure is anticipated.**

1.2 Statutory Obligations:

As per rule 23 B of MCDR 1988 for every fresh grant of mining lease a progressive mine closure plan is required to be submitted in compliance of the aforesaid rule of MCDR 1988, the progressive mine closure plan is being in accordance with the guidelines issued by CCOM vide circular no. 14/2003 & 19/2003.

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1.3 Closure plan preparation:

a). Name and address of the Applicant:

Shri Shyam Bahadur Singh
S/O-Shri Jawahir Singh
R/O-Near Hydel Colony, Danghar
District-Mirzapur(U.P.)

b). Name, address & Registration No of R.Q.P.:

DR. ABDUL RAHMAN
REGISTRATION NO.RQP/UPDGM/No004/2018
VALID UPTO- 25.11.2023

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan.

2.0 Mine Description:

2.1 Geology : Given at Chapter 3a
2.2. Reserves : Given at Chapter 4a
2.3. Proposed Mining Method : Given at Chapter 5a

3.0 Review of implementation of mining plan/scheme of mining including next five years progressive closure plan up to the final closure of mine:

The activity proposed during the five year plan period is summarized as below:

Sl No.	Activity	Particulars
1	Exploration & Mine Development	At present lease area does not comprises any mining activity. About 0.386 Ha will be exploited to get the required production during planning period.
2	Disposal of Solid Waste	All the quantity of mineral will be used in their own jobs/sites. Top soil if any will be scraped out carefully and used in mine road making. No OB/Waste will be generated during the mining.
3	Reclamation & rehabilitation	No plan for reclamation and rehabilitation of mining area. Mining pit will be used as water reservoir.
4	Control of Dust	Sprinkling is proposed to reduce the dust generated during mining and allied activity.
5	Noise & Ground Vibration	Noise will be kept within limits. Ear plug will be given to workers.
6	Afforestation	About 50 tree saplings per annum will be planted in nearby village area.

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4.0 Closure Plan:

4.1. Mined out land:

Expecting no top soil, all the excavated material from mine is sold in the market; therefore, no proposal can be given for concurrent back-filling.

4.2. Water Quality Management:

There is no perennial water body within the leasehold or immediate vicinity (up to 2km). However, measures have been provided for arresting the suspended material during heavy showers.

4.3 Air Quality Management:

Activity is limited only in 0.606 ha area. However, sprinkling is proposed to reduce the dust generated during mining and allied activity.

4.4 Waste Management:

ROM is used in their job/sites. No waste will be generated.

4.5 Top Soil Management:

Top soil is not present. However found in patches any will be used in the maintaining the mine road.

4.6 Tailing Dam Management:

No processing of mineral is proposed in the plan. Hence, no tailing dam is proposed.

4.7. Infrastructure:

Activity is limited. No such structure is required. Temporary mine office and first aid centre, rest shelter etc will be provided.

4.8. Disposal of Mining Machinery:

No specific machinery is used in the mining. Blasting and transportation machinery will be hired.

4.9. Safety and Security:

Ultimate land-use of mined out area is water reservoir. At the time of final closure, the reservoir area will be properly secured with fencing.

4.10. Disaster Management and Risk Assessment:

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The proposed mining is and will remain open cast, thus major risk and disasters associated with underground mining will not create problem. However, in an open cast mine a major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore, the first action under the disaster management is the

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identification of risks involved and measures to counter them. From this risk assessment the identified hazards in proposed mine may be as below:

i). Use of explosives and the blasting operation
ii). Slope Failures in open pit or fall of machinery.
iii). Road Accidents

Each parameter is discussed below:

i). Use of explosive and the blasting operation:
The lessee is going to undertake a trial of rip-ability in the mine to avoid blasting altogether. However, till such time all precaution during blasting will be undertaken. Regular capacity building of blasting staff will be under taken of safety aspects during blasting

ii). Slope failures/ Fall of machinery:
The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 6.0 m. with appropriate width of working bench that is a minimum of 15 m, which will take care of both the aspects. Further, the operations will be mechanized, a higher width will prevent of fall of machineries.

iii). Road Accidents:
A code of traffic management will be developed within 6 months of operations and will be strictly adhered. Further, Regular capacity building of drivers and spot boys will be under taken of safety aspects during transport.
It is stated earlier that ground water table is quite below the working levels. However, the rain water accumulated in the pits will be pumped out. Problem of inundation of pit is not foreseen

4.11 Care and Maintenance during Temporary Discontinuance:

Lessee will comply all the necessary rules & regulations.

5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

The land used for mining is rocky barren land. At present, it is not used for any purpose. However, the water reservoir as envisaged as ultimate land use in the mining area will felicitate community in getting better agricultural yields. The impact of unemployment will not be significant in view of mechanized operations. The skilled workers will always have option of getting alternate employment.

6.0 Time Scheduling for Reclamation & Rehabilitation:

The quantitative details of the various protective measures proposed in the mine during first three years are given below:

Activities	Quantity					
	I Year	II Year	III Year	IV Year	V Year	**Total**
Plantation (No. of Tree Saplings)	50	50	50	50	50	**250**

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7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures propose in the mining plan for first three year period is as under:

Activities	Rate (Rs. per unit)		Total Amount in Rupees during Plan Period of 3 Years
	Unit	Rs./Unit	
Plantation (including Protection)	Number	1000	2,50,000
Total			**2,50,000**

8.0 Any other information:

The lessee also intends to spend some amount towards community service. The figures are tentative and are subject to generation of profit. Around of 5 % of the profit will be diverted towards this activity.

9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Activity	Area used during as on date (Hec.)	Area used during Plan Period (Hec.)	Rate of Financial Assurance in Rs./Acre	Total Amount in Rs.
Mining	Nil	0.606 Ha	25000	37,500
Storage and reclamation of soil	Nil	Nil	25000	-
Infrastructure	Nil	Nil	25000	-
Total	**Nil**	**0.606Ha**		**37,500**

Area considered for Financial Assurance: 0.606Ha or 1.496 Acre Say 1.5 Acre
The aomunt of Financial Assurance: Rs. 37,500/-
(Rupees Thirty Seven Thousand only)

According to rule 34 of amended rules of UP MMCR 1963, the minimum amount as a financial assurance is **Rs. 2.0 Lakhs (Rupees two lakh only)**
Thus the applicant shall submit a financial assurance of Rs. **2.0 lakh** as applicable to the district officer or the officer authorized by the State Government in his behalf.

10.0 Certificate:

Given separately & enclosed.

11.0 Plans and Sections:

All the plans and sections are enclosed with the Plan.

Dr. ABDUL RAHIMAN
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Date:
Place: Lucknow

ANNEXURE —I CONSENT BY APPLICANT

AUTHORISATION LETTER BY THE LESSEE

I, **SHYAM BAHADUR SINGH**, S/o-Shri Jawahir Singh, hereby authorise Dr. Abdul Rahman, RQP No. RQP/UPDGM/No004/2018 to prepare the Mining Plan Under Rule 34 (4) of Uttar Pradesh Miner Mineral (Concession) Rules, 1963 in respect of Building Stone - Sand Stone, located in village Darhi Ram, Gata No. 562, , over an area of 0.606 Ha, Tahsil- Chunar, District- Mirzapur (U.P.)

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:

DR. ABDUL RAHMAN
REGISTRATION NO.RQP/UPDGM/No004/2018
VALID UPTO- 25.11.2023
WALI BADAR APARTMENT, SITAPUR ROAD, LUCKNOW-24
E-MAIL:: shakebrahman51@gmail.com

Place: Mirzapur

Date: 14.01.2021

Your's Faithfully

(SHYAM BAHADUR SINGH)

Dr. ABDUL RAHMAN
RQP/UPDGM/NO. 004/YEAR 2018

ANNEXURE —II CERTIFICATE FROM RQP

CERTIFICATE

I, **DR. ABDUL RAHMAN** hereby certify that-

1. Provisions of Mines Act. Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the applicant will approach the Director General of Mines Safety.

2. It is further certified that the aforesaid Mining plan is prepared as per the copies of the records and documents provided by applicant and information given as per discussions held with applicant his representative.

3. It is also certified that the information's furnished in the aforesaid Mining plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

Place: Lucknow

Date: 14.01.2021

Name of – RQP DR. ABDUL RAHMAN
Registration No – RQP/UPDGM/No004/2018
Validity- **UPTO- 25.11.2023**

Dr. ABDUL RAHMAN
RQP/UPDGM/NO. 004/YEAR 2018

ANNEXURE —III COPY OF LOI

Dr. ABDUL RAHMAN
RQP/UPDGM/NO. 004/YEAR 2018

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांक: 1341 /खनिज/सैण्ड–स्टोन/ई–निविदा सह ई–नीलामी/2020 दिनांक :16 /12/2020

लेटर आफ इन्टेंट

उत्तर प्रदेश उप खनिज (परिहार) (सैतालिसवाँ संशोधन) नियमावली 2019 के अनुक्रम में उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म अनुभाग के निर्गत शासनादेश संख्या–2169/86–2019–57(सा0)/2017 टी.सी.1 दिनांक 09/10/2019 में दिये गये निर्देशानुसार नियमावली–1963 के अध्याय–4 के प्राविधानों के अन्तर्गत ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से ईमारती पत्थर सैण्ड स्टोन के रिक्त खनन क्षेत्रों को खनन पट्टे पर स्वीकृत किये जाने हेतु कार्यालय पत्रांक 666/खनिज/ई–निविदा सह ई–नीलामी /ई0प0/2020 दिनांक 03/09/2020 द्वारा दिनांक 08/10/2020 से 13/10/2020 तक ई–निविदा आमंत्रित की गयी। नियत दिनांक 17/10/2020 को ई–नीलामी की प्रक्रिया समाप्त होने के उपरान्त MSTC से प्राप्त E-mail दिनांक 11/11/2020, जिसमें क्रमांक 13 पर अंकित जनपद मीरजापुर के तहसील **सदर** स्थित ग्राम **दाढ़ीराम** के आराजी संख्या **562** रकबा **0.606** हे0 ईमारती पत्थर सैण्ड स्टोन की मात्रा 6060 घन मीटर प्रति वर्ष हेतु **श्री श्याम बहादुर सिंह निवासी डंगहर हाइडिल कालोनी, जनपद मीरजापुर** द्वारा सर्वोत्तम बोली ₹ 112/- प्रति घन मीटर की दर से बोली लगायी गयी है। शासनादेश के अनुसार समिति की संस्तुति दिनांक 18/11/2020 के क्रम में निम्न शर्तों के अधीन ई–नीलाम खनन पट्टा स्वीकृत किया जाता है:–

क्षेत्र का विवरण:–

विज्ञप्ति क्रमांक	क्षेत्र का विवरण				Latitude (N)	Longitude (E)
	तहसील	ग्राम	गाटा सं0	क्षेत्रफल (हे0 में)		
1	2	3	4	5	6	7
13	सदर	दाढ़ीराम	562	0.606	A-25°00'48.40" B- 25°00'47.90" C- 25°00'44.60" D-25°00'45.70" E- 25°00'47.60"	A-82°42'48.30" B- 82°42'49.30" C- 82°42'47.80" D-82°42'45.60" E- 82°42'47.00"

(1) प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना ईमारती पत्थर सैण्ड स्टोन की **6060** घन मी0 को निविदा/नीलामी की दर **₹ 112/-** प्रति घन मी0 से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि में वृद्धि होगी।

(2) सफल बोलीदाता/निविदादाता, पट्टे के निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि **₹ 678720** के 25 प्रतिशत की धनराशि **₹ 169680** और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत की धनराशि **₹ 169680** में से अर्नेस्ट मनी की धनराशि **₹ 166650** समायोजन के उपरान्त **₹ 3030** इस प्रकार कुल **₹ 172710 दो कार्यदिवसों** के अन्दर जमा करेगा।

(3) पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार उत्तर प्रदेश उपखनिज (परिहार) नियमावली–1963 के पंचम अनुसूची के अनुसार जमा की जायेगी।

(4) पट्टाधारक नियम–17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम–35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।

(5) चयनित आवेदक नियम–34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14/09/2006 सपठित अधिसूचना दिनांक 15/01/2016 तथा समय–समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर उसे प्रस्तुत करेगा।

(6) पट्टाधारक को नियम–34 के अनुसार क्षेत्र के भूमि उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करना अनिवार्य होगा।

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(7) लेटर आफ इन्टेन्ट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

(8) शासनादेश संख्या 1012/86–2018–57(सामान्य)/2017 दिनांक 07/05/2018 में दिये गये प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर रु0 650/– प्रति घन मी0 प्रभावी मानी जायेगी परन्तु इस प्रक्रिया में स्वीकृत दर यदि रु0 650/– प्रति घन मी0 से अधिक होती है तो ई–निविदा सह ई–नीलामी में स्वीकृत दर प्रभावी रहेगी।

अतः **श्री श्याम बहादुर सिंह निवासी डंगहर हाइडिल कालोनी, जनपद मीरजापुर** को इस आशय से प्रेषित कि उपरोक्त धनराशि अलौह धातुकर्म उद्योग के निर्धारित लेखा शीर्षक "0853" में ट्रेजरी चालान के माध्यम से जमा कर वांछित अभिलेख एवं अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र यथाशीघ्र कार्यालय में उपलब्ध कराना सुनिश्चित करें, जिससे खनन पट्टा निष्पादन की कार्यवाही की जा सके।

(सुशील कुमार पटेल)
जिलाधिकारी,
मीरजापुर।

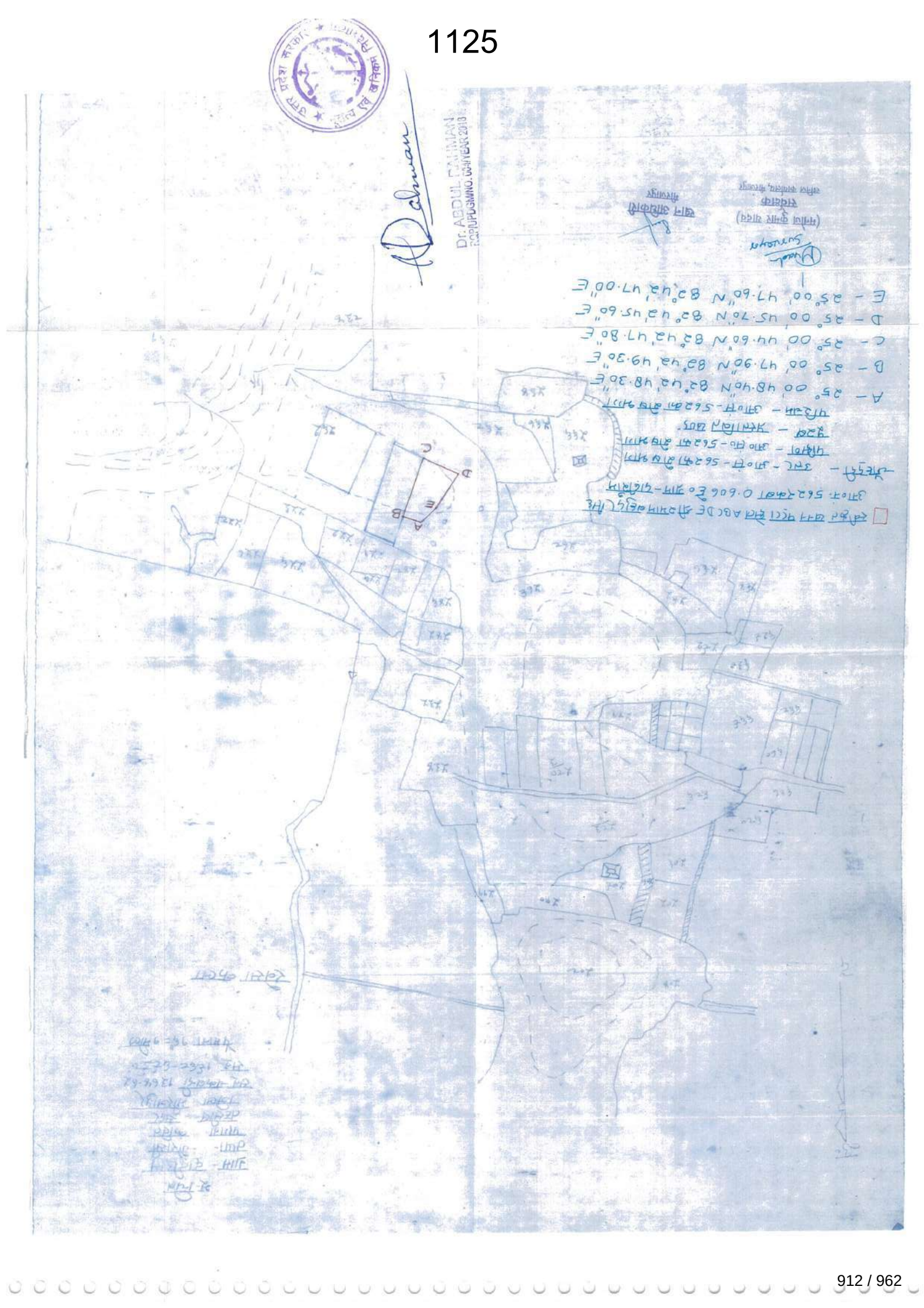
पत्रांक व दिनांक उपरोक्त।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग उ0प्र0 शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. शाखा प्रबन्धक, MSTC Ltd. लखनऊ।
4. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय सोनभद्र।
5. खान अधिकारी, मीरजापुर।
6. उप जिलाधिकारी, सदर, मीरजापुर।
7. श्री श्याम बहादुर सिंह निवासी डंगहर हाइडिल कालोनी, जनपद मीरजापुर।

जिलाधिकारी,
मीरजापुर।

DUL RAHMAN
FOR PUR JGMNO. 004/YEAR 2018


Dr. ABDUL RAHMAN
DC/PUP/GSMNO. 04/VEN/2018
A – 25° 00' 48.40"N 82° 42' 48.30"E
B – 25° 00' 47.90"N 82° 42' 49.30"E
C – 25° 00' 44.60"N 82° 42' 47.80"E
D – 25° 00' 45.70"N 82° 42' 45.60"E
E – 25° 00' 47.60"N 82° 42' 47.00"E

आधार

भारतीय विशिष्ट पहचान प्राधिकरण

भारत सरकार

Unique Identification Authority of India

Government of India

नामांकन क्रम/ Enrolment No.: 2017/00506/00278

To

श्याम बहादुर सिंह

Shyam Bahadur Singh

S/O Jawahr Singh

dangtar

near hydel colony

MIRZAPUR

Mirzapur Uttar Pradesh - 231001

9919110000

Valid upto unknown

आपका आधार क्रमांक / Your Aadhaar No. :

820[illegible]

मेरा आधार, मेरी पहचान

भारत सरकार

Government of India

श्याम बहादुर सिंह

Shyam Bahadur Singh

जन्म तिथि/DOB: 01/02/1978

पुरुष/ MALE

820[illegible]

AADHAAR

सूचना

- आधार पहचान का प्रमाण है, नागरिकता का नहीं।
- पहचान का प्रमाण ऑनलाइन अथेंटिकेशन द्वारा प्राप्त करें।
- यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है।

INFORMATION

- Aadhaar is a proof of identity, not of citizenship.
- To establish identity, authenticate online.
- This is electronically generated letter.

- आधार देश भर में मान्य है।
- आधार भविष्य में सरकारी और गैर-सरकारी सेवाओं का लाभ उठाने में उपयोगी होगा।
- Aadhaar is valid throughout the country.
- Aadhaar will be helpful in availing Government and Non-Government services in future.

भारत सरकार

Unique Identification Authority of India

Address:

S/O Jawahr Singh, near hydel colony, dangtar, MIRZAPUR, Mirzapur, Uttar Pradesh - 231001

पता

S/O जवाहर सिंह, हाईडेल कॉलोनी के पास, डांगटार, मिर्जापुर, मिर्जापुर, उत्तर प्रदेश - 231001

8208 9486 6893

उत्तर प्रदेश सरकार

सत्यमेव जयते

Dr. ABDUL RAHMAN
RQP/UPDGMI/NO. 004/YEAR 2018

ANNEXURE —IV COPY OF RQP CERTIFICATE

Dr. ABDUL RAHIMAN
RQP/UPDGM/NO. 034/YEAR 2018

Form-B

DIRECTORATE OF GEOLOGY AND MINING, UP

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

DR. ABDUL RAHMAN S/o SHRI MOHAMMED KHALID

House No.-A-8/3, PR, Wali Badar Apartment, Indira Nagar, Sitapur Road, Lucknow.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by **RECOGNISED** as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

1. His registration number is RQP/UPDGM/No. 004 ..... Year 2018

2. This recognition is valid for a period of 05 years from 26-11-2018 to 25-11-2023.

3. His office address is House No.-A-8/3, PR, Wali Badar Apartment, Iradat Nagar, Sitapur Road, Lucknow.

4. His mail ID shakebrahman51@gmail.com.

5. Contact No. 8765588495, 7380946653.

6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.

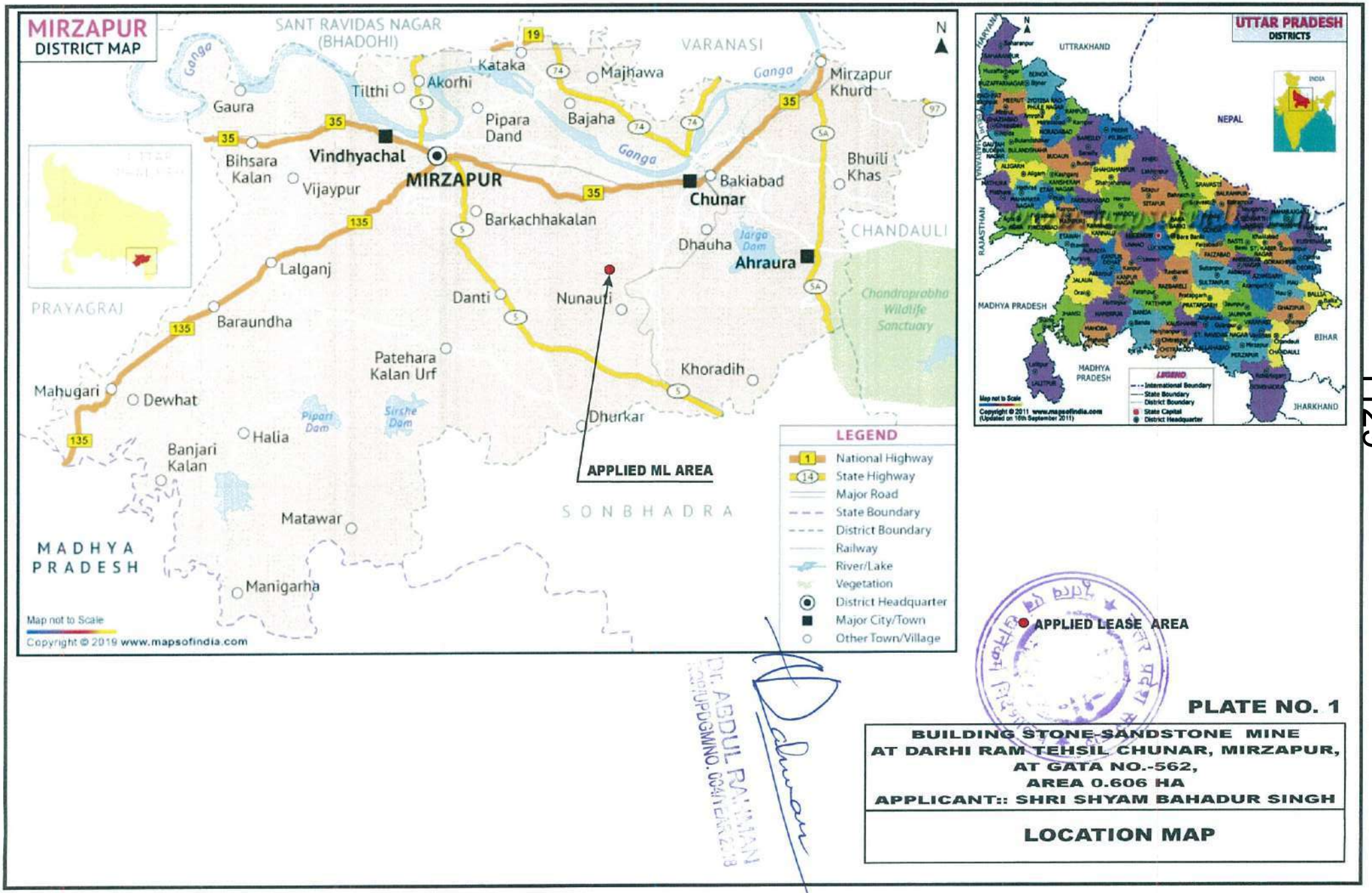
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.

Specimen Signature of RQP

Place: Lucknow
Date: 26.11.2018

Dr. ABDUL RAHMAN
RQP/UPDGM/NO. 004/YEAR 2018

(Dr. Roshan Jacob)
Director


MIRZAPUR
DISTRICT MAP
SANT RAVIDAS NAGAR (BHADOHI)
VARANASI
Ganga
Gaura
Tilthi
Akorhi
Kataka
Majhawa
Mirzapur Khurd
Pipara Dand
Bajaha
Bihsara Kalan
Vijaypur
Vindhyachal
MIRZAPUR
Bakiabad
Chunar
Bhuili Khas
Barkachhakalan
CHANDAULI
Dhauha
Jargo Dam
Ahraura
Lalganj
PRAYAGRAJ
Danti
Nunauti
Chandraprabha Wildlife Sanctuary
Baraundha
Patehara Kalan Urf
Khoradih
Mahugari
Dewhat
Pipari Dam
Sirshe Dam
Halia
Dhurkar
Banjari Kalan
APPLIED ML AREA
SONBHADRA
Matawar
MADHYA PRADESH
Manigarha
Map not to Scale
Copyright © 2019 www.mapsofindia.com
LEGEND
National Highway
State Highway
Major Road
State Boundary
District Boundary
Railway
River/Lake
Vegetation
District Headquarter
Major City/Town
Other Town/Village
UTTAR PRADESH
DISTRICTS
UTTRAKHAND
NEPAL
INDIA
RAJASTHAN
MADHYA PRADESH
BIHAR
JHARKHAND
LEGEND
International Boundary
State Boundary
District Boundary
State Capital
District Headquarter
Map not to Scale
Copyright © 2011 www.mapsofindia.com
(Updated on 10th September 2011)
APPLIED LEASE AREA
PLATE NO. 1
BUILDING STONE-SANDSTONE MINE
AT DARHI RAM TEHSIL CHUNAR, MIRZAPUR,
AT GATA NO.-562,
AREA 0.606 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH
LOCATION MAP

1129

916 / 962

LOCATION WITH LATITUDE & LONGITUDE SHOWING IN GOOGLE EARTH IMAGERY

PLATE No2

1130

Dr. ABDUL [illegible]
RQP/UP/GWM/NO. 917/2020

917/962

KEY PLAN-BUFFFER ZONE GOOGLE IMAGERY SHOWING 5 KM RADIUS AREA

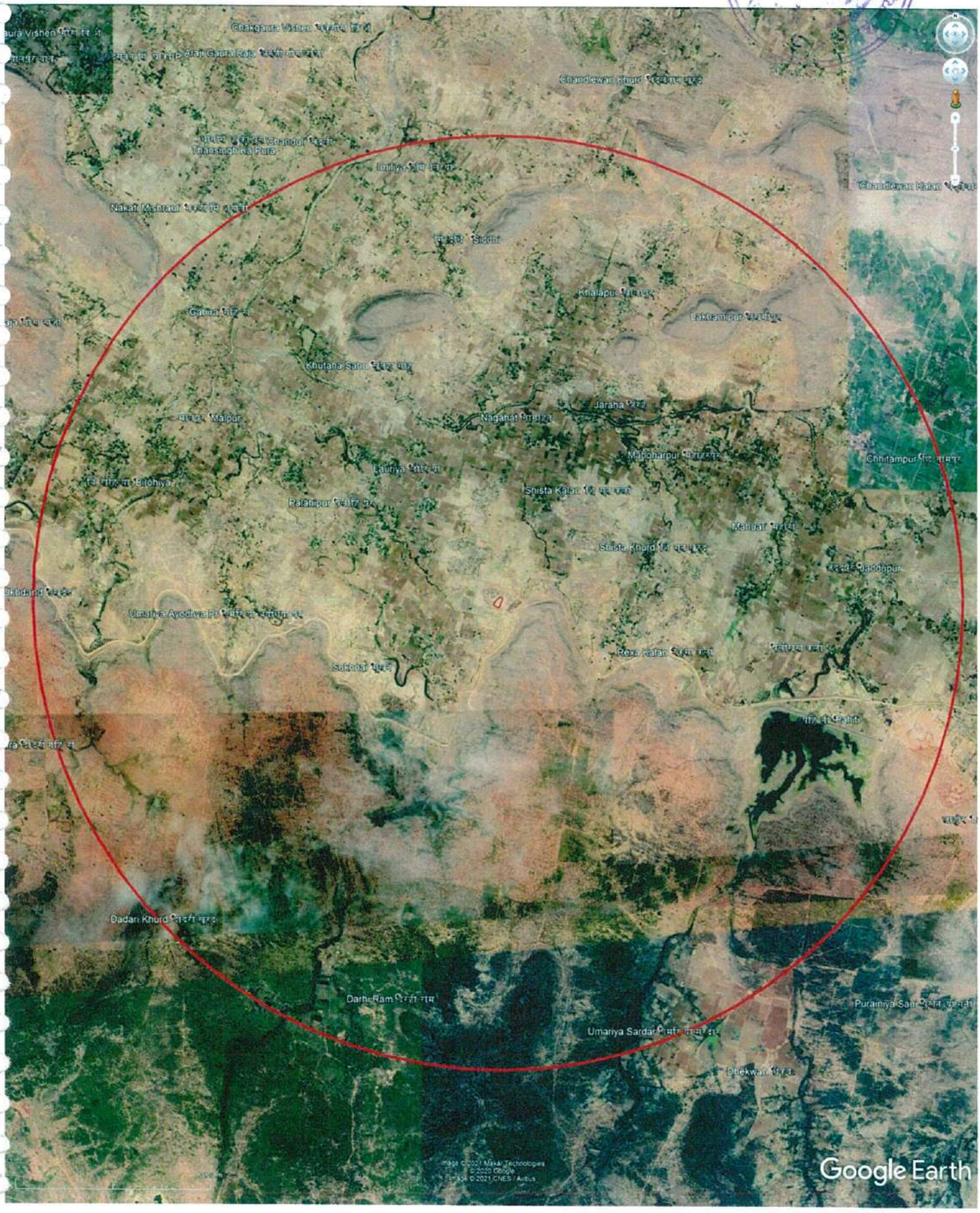
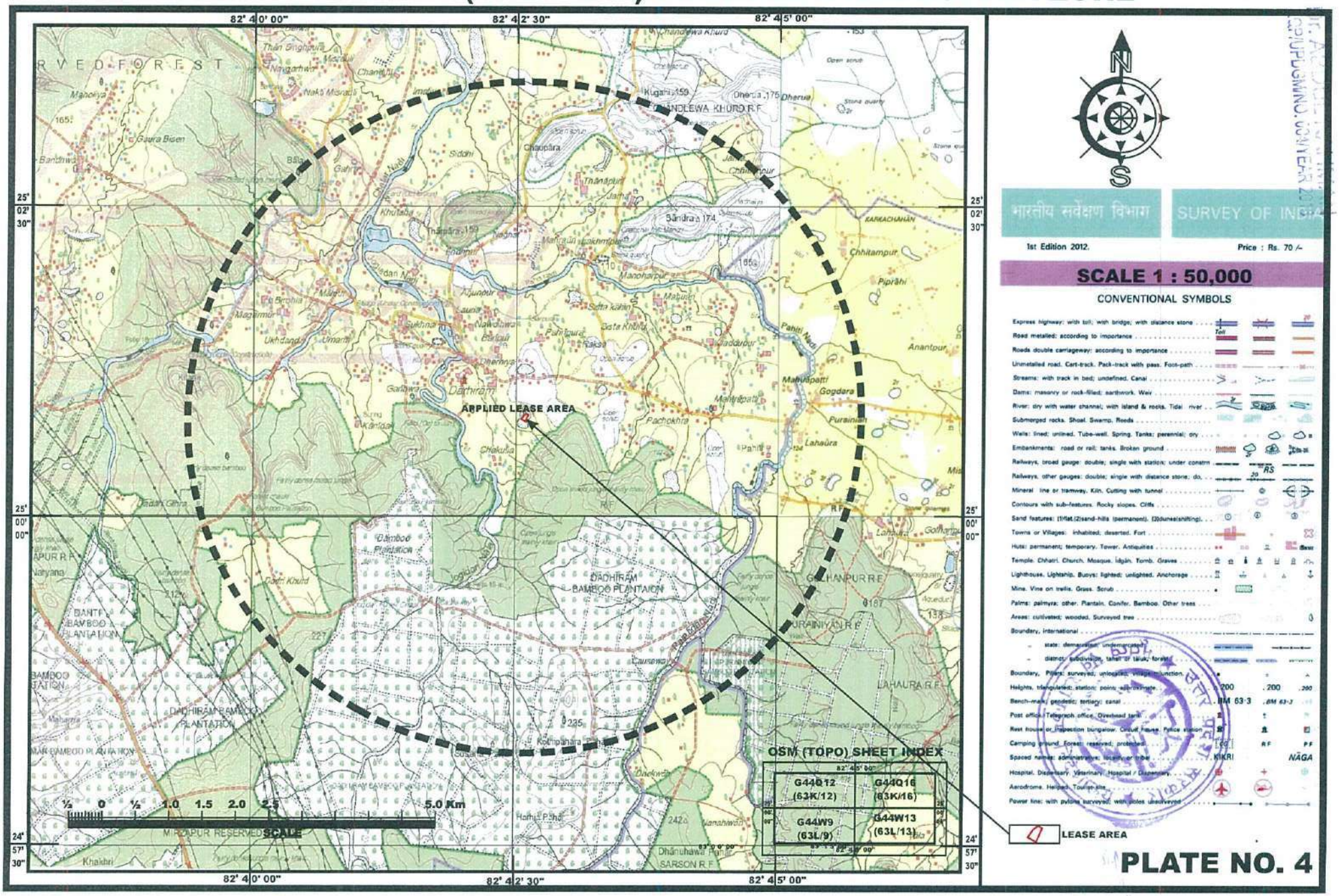


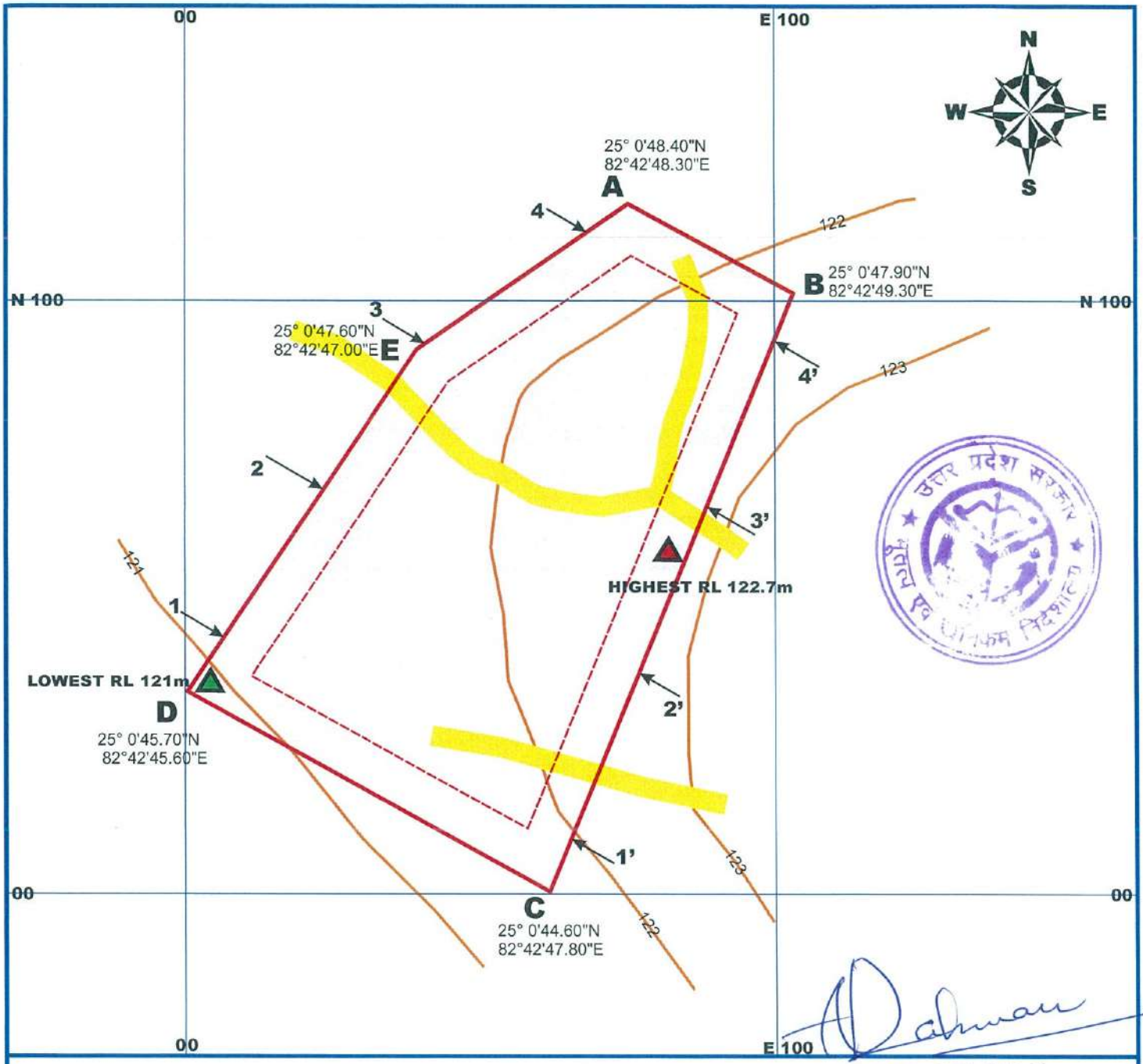
PLATE NO. 3

TOPO GRAPHICAL MAP (KEY PLAN) SHOWING 5 KM. BUFFER ZONE



1132

919 / 962



Dr. ABDUL RAHMAN
RQP/UPDGM/NO. 004/YEAR 2018

PLATE NO. 5

SURFACE GEOLOGICAL PLAN

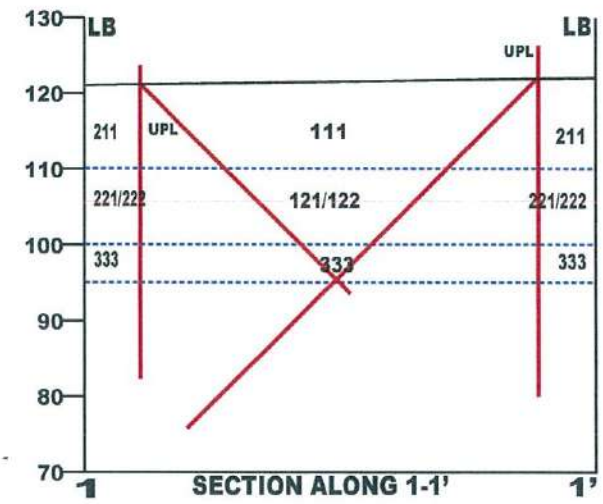
BUILDING STONE-SANDSTONE MINE
AT DARHI RAM TEHSIL CHUNAR, MIRZAPUR,
AT GATA NO.-562,
AREA 0.606 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH

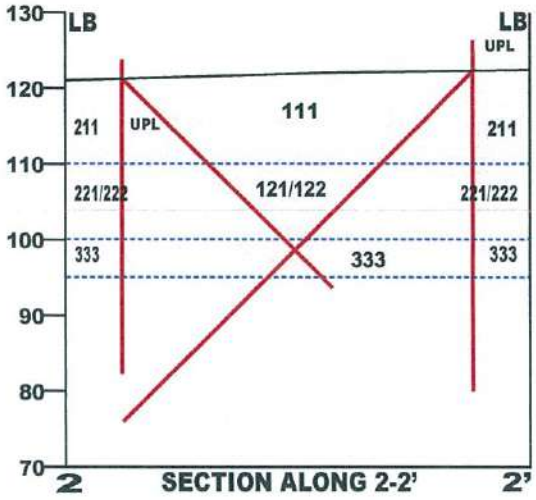
INDEX

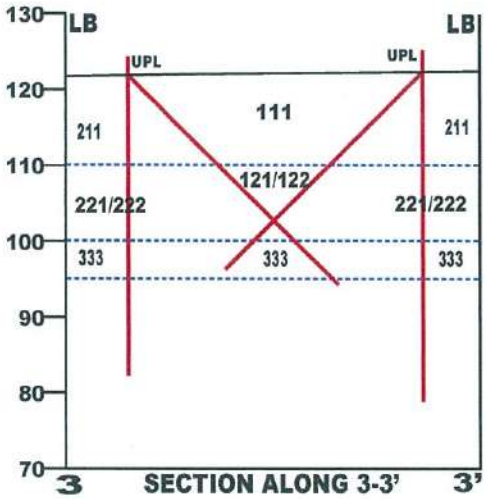
- LEASE BOUNDARY
- 7.5M WIDE STRIP
- CONTOUR (122)
- MINE ROAD
- WORKING PIT
- HIGHEST & LOWEST POINT
- SECTION ARROW
- MINERAL (SANDSTONE)

10 0 10 20 30 40 50 100 M

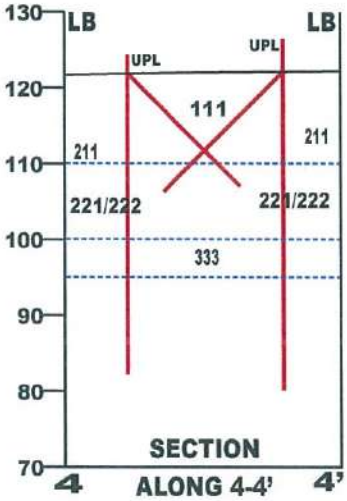
SCALE 1:1000







Dr. ABDUL RAHMAN
RQP/UPDGM/NO. 034/YEAR 2018



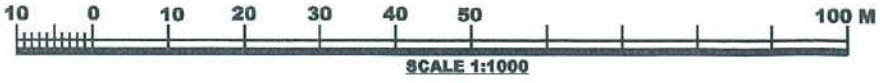
INDEX

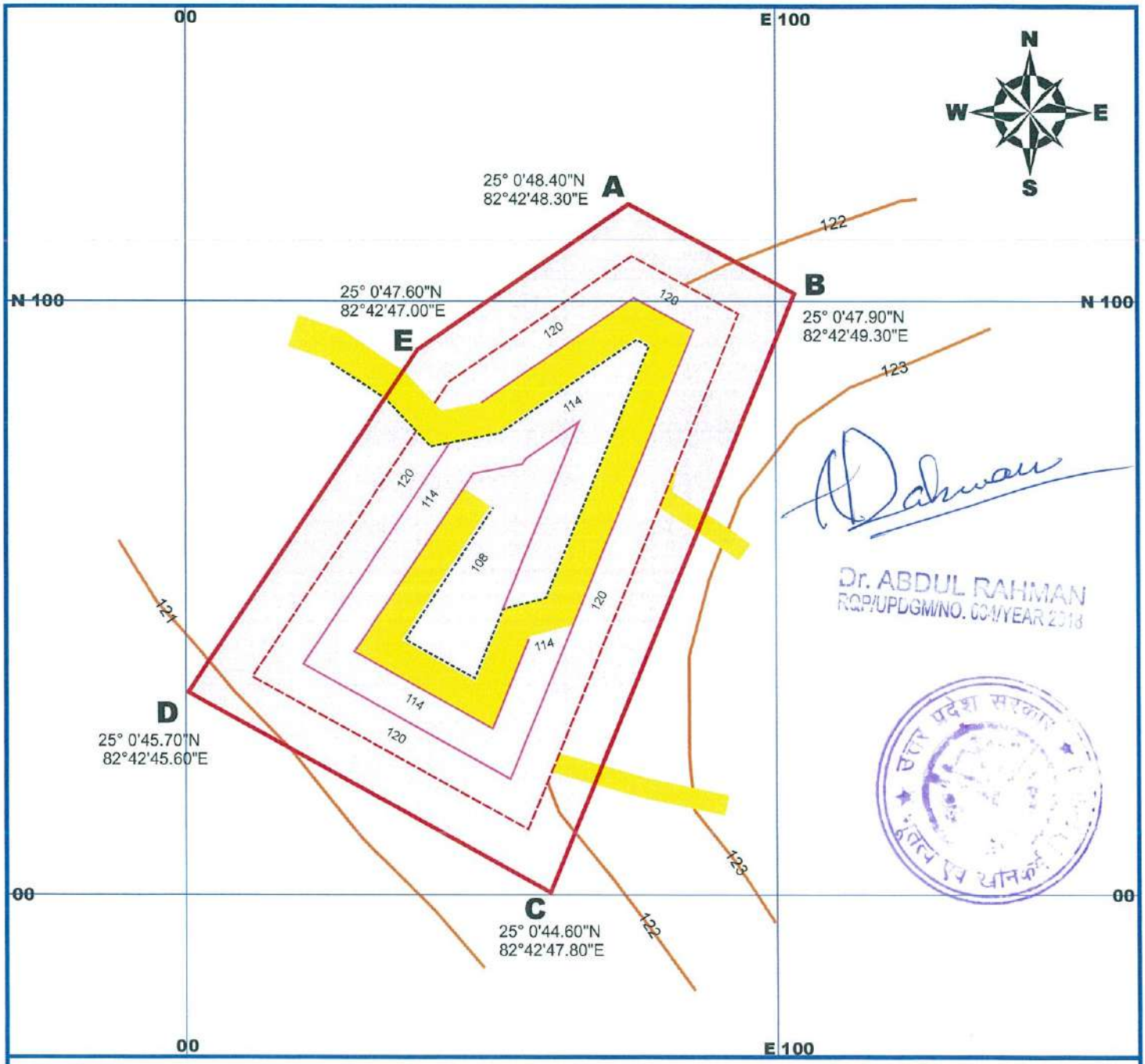
LB	LEASE BOUNDARY
UPL |	7.5M WIDE STRIP
	MINERAL (SANDSTONE)
111	PROVED CATEGORY RESERVES
121/122	PROBABLE CATEGORY RESERVES
211	FEASIBILITY MINERAL RESOURCES
221/222	PREFEASIBILITY MINERAL RESOURCES
333	INFERRED MINERAL RESOURCES/ POSSIBLE CATEGORY OF RESOURCES
P	OLD MINING PIT

PLATE NO. 6

GEOLOGICAL SECTIONS

BUILDING STONE-SANDSTONE MINE
AT DARHI RAM TEHSIL CHUNAR, MIRZAPUR,
AT GATA NO.-562,
AREA 0.606 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH





Dr. ABDUL RAHMAN
RQP/UPDGM/NO. 03/YEAR 2018

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- LEASE BOUNDARY
- 7.5M WIDE STRIP
- CONTOUR
- MINE ROAD
- OLD WORKING
- COMPLETE MINING BENCH
- SECTION ARROW
- MINERAL (SANDSTONE)

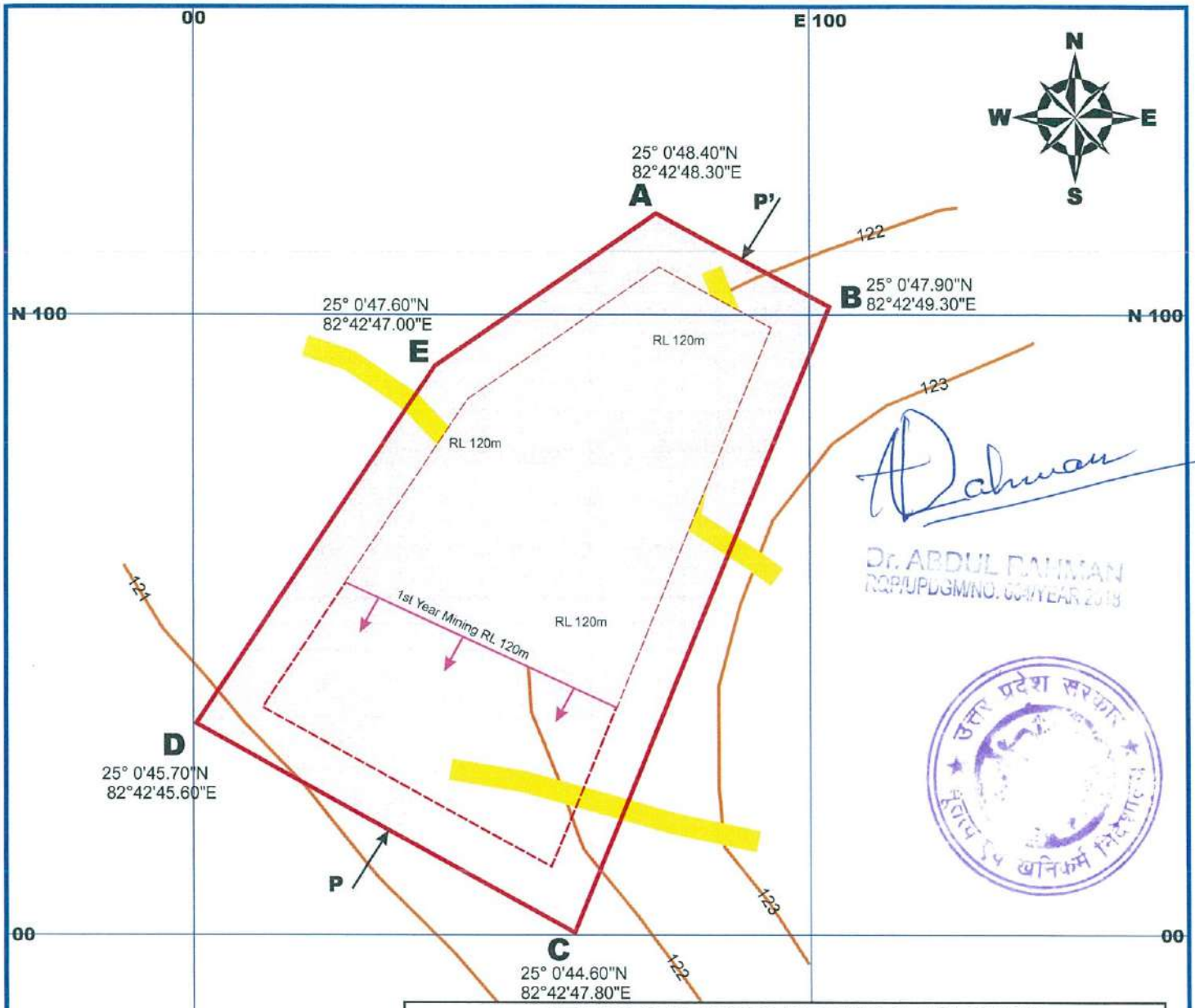
PLATE NO. 7

CONCEPTUAL/ULTIMATE PIT PLAN

BUILDING STONE-SANDSTONE MINE
AT DARHI RAM TEHSIL CHUNAR, MIRZAPUR,
AT GATA NO.-562,
AREA 0.606 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH

10 0 10 20 30 40 50 100 M

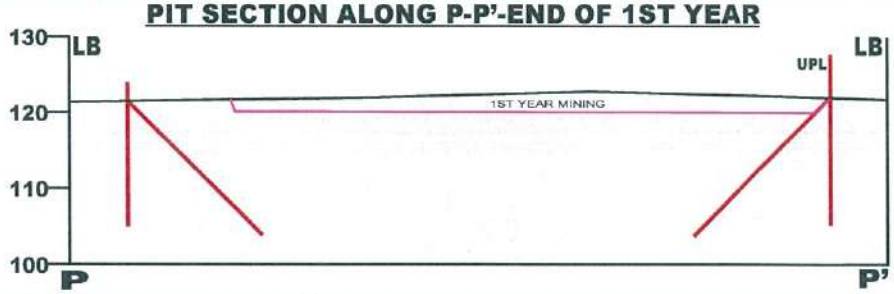
SCALE 1:1000



Dr. ABDUL RAHMAN
RQP/UPDGMNO. 00/YEAR 2019

उत्तर प्रदेश सरकार
खनिकर्म निदेशालय

PIT SECTION ALONG P-P'-END OF 1ST YEAR



INDEX

- LEASE BOUNDARY
- 7.5M WIDE STRIP
- CONTOUR
- MINE ROAD
- OLD WORKING
- COMPLETE MINING BENCH
- ADVANCING BENCH
- MINING DURING THE YEAR
- SECTION ARROW
- MINERAL (SANDSTONE)

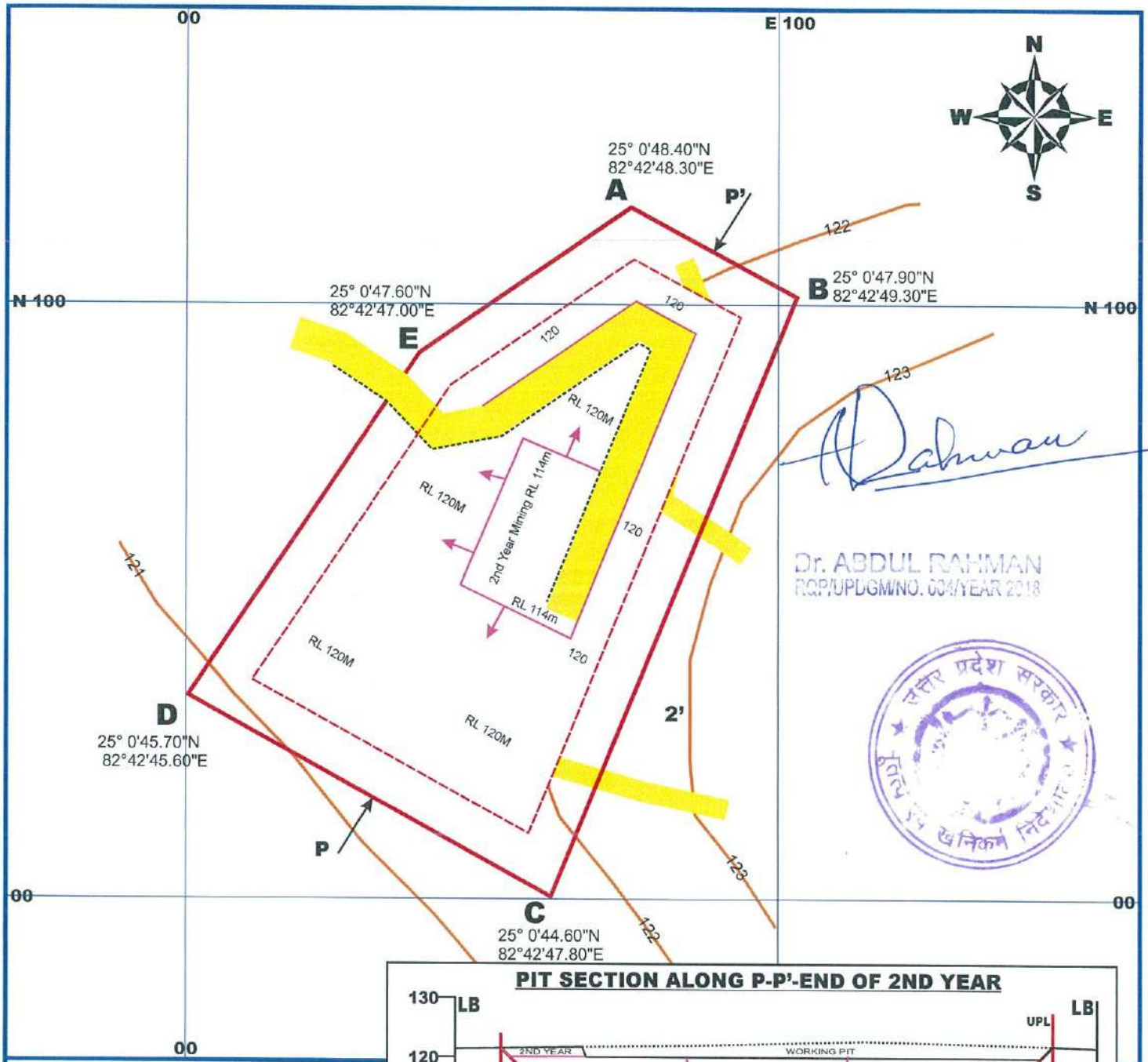
PLATE NO. 8

PIT LAYOUT PLAN & SECTION END OF 1ST YEAR

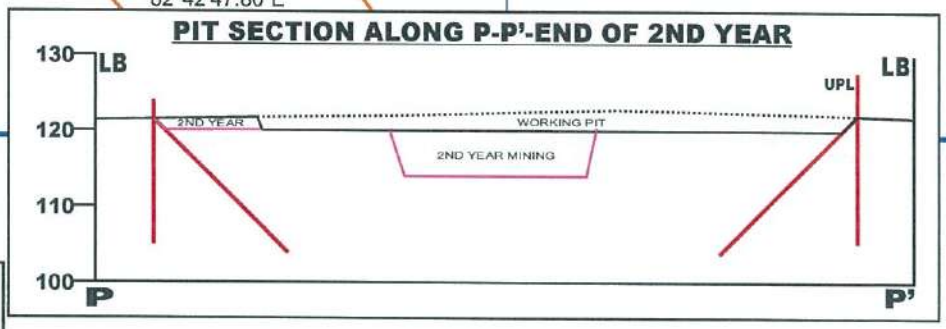
BUILDING STONE-SANDSTONE MINE
AT DARHI RAM TEHSIL CHUNAR, MIRZAPUR,
AT GATA NO.-562,
AREA 0.606 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH

10 0 10 20 30 40 50 100 M

SCALE 1:1000



Dr. ABDUL RAHMAN
RQP/UPDGMNO. 004/YEAR 2018



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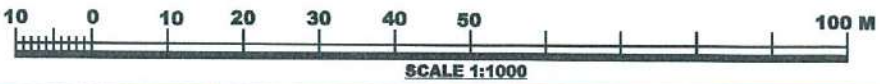
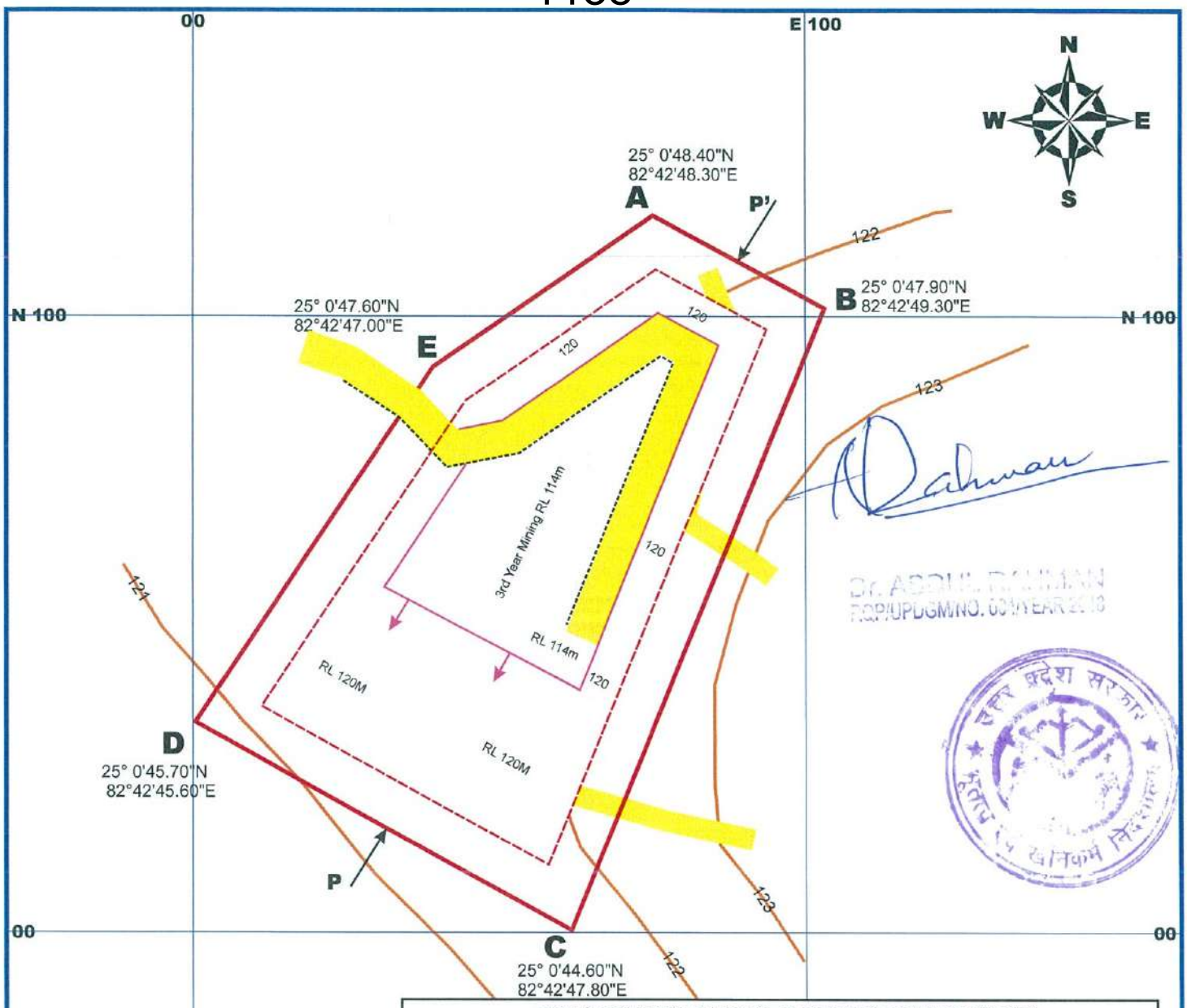
- MINERAL (SANDSTONE)

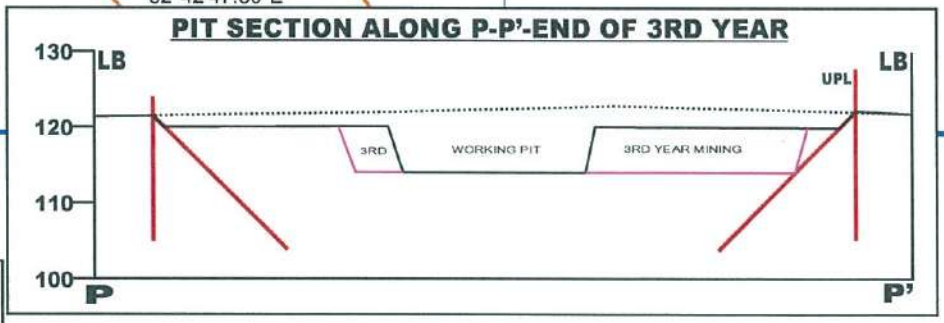
PLATE NO. 9

PIT LAYOUT PLAN & SECTION END OF 2ND YEAR

BUILDING STONE-SANDSTONE MINE
AT DARHI RAM TEHSIL CHUNAR, MIRZAPUR,
AT GATA NO.-562,
AREA 0.606 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH







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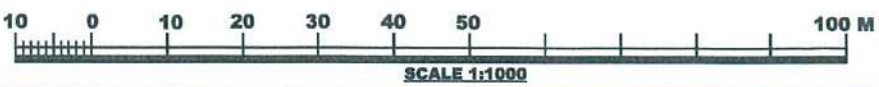
- MINERAL (SANDSTONE)

PLATE NO. 10

PIT LAYOUT PLAN & SECTION END OF 3RD YEAR

BUILDING STONE-SANDSTONE MINE
AT DARHI RAM TEHSIL CHUNAR, MIRZAPUR,
AT GATA NO.-562,
AREA 0.606 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH



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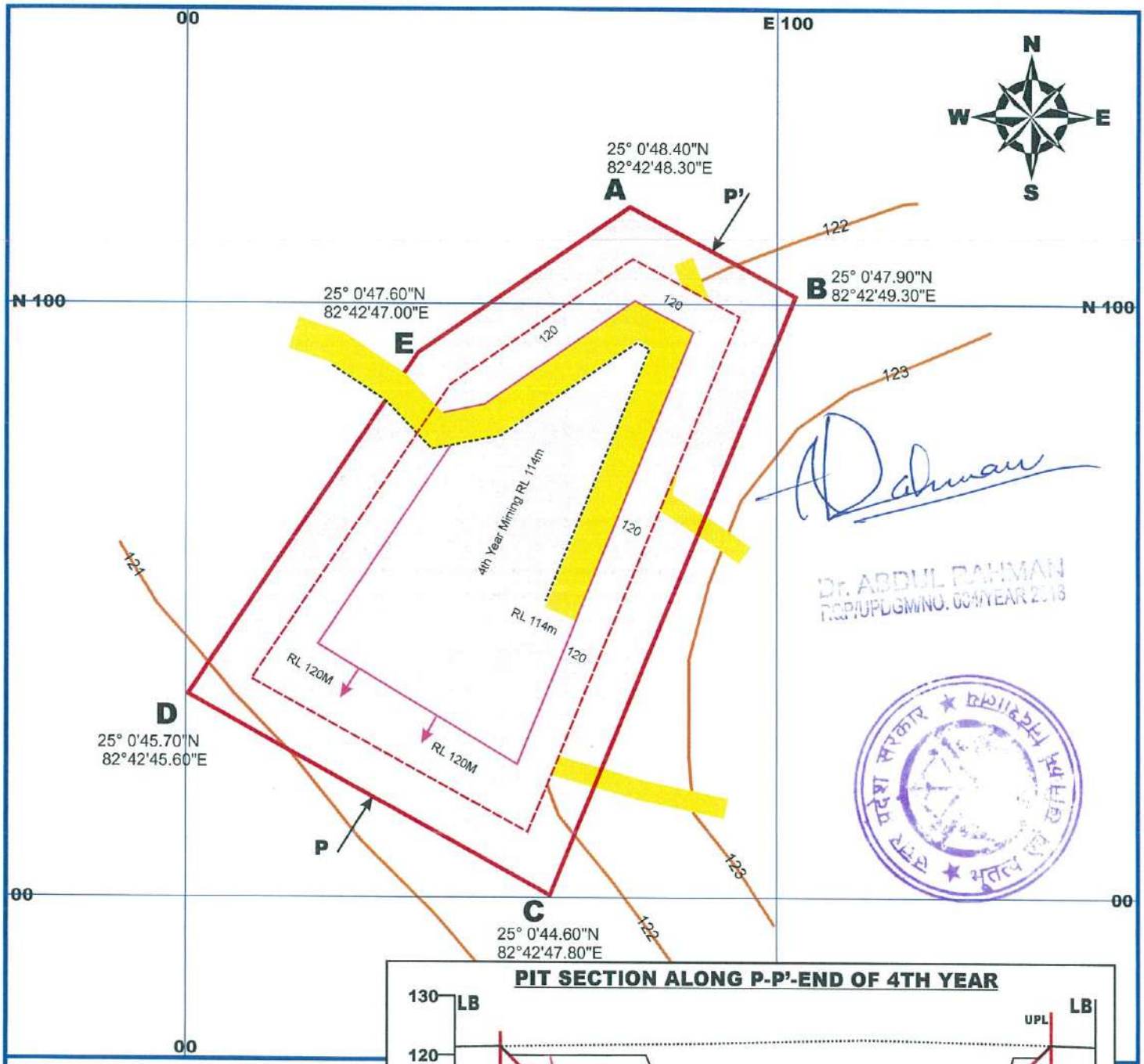

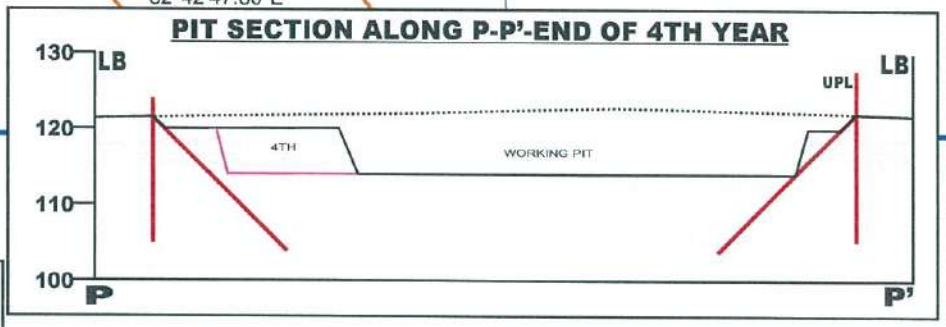

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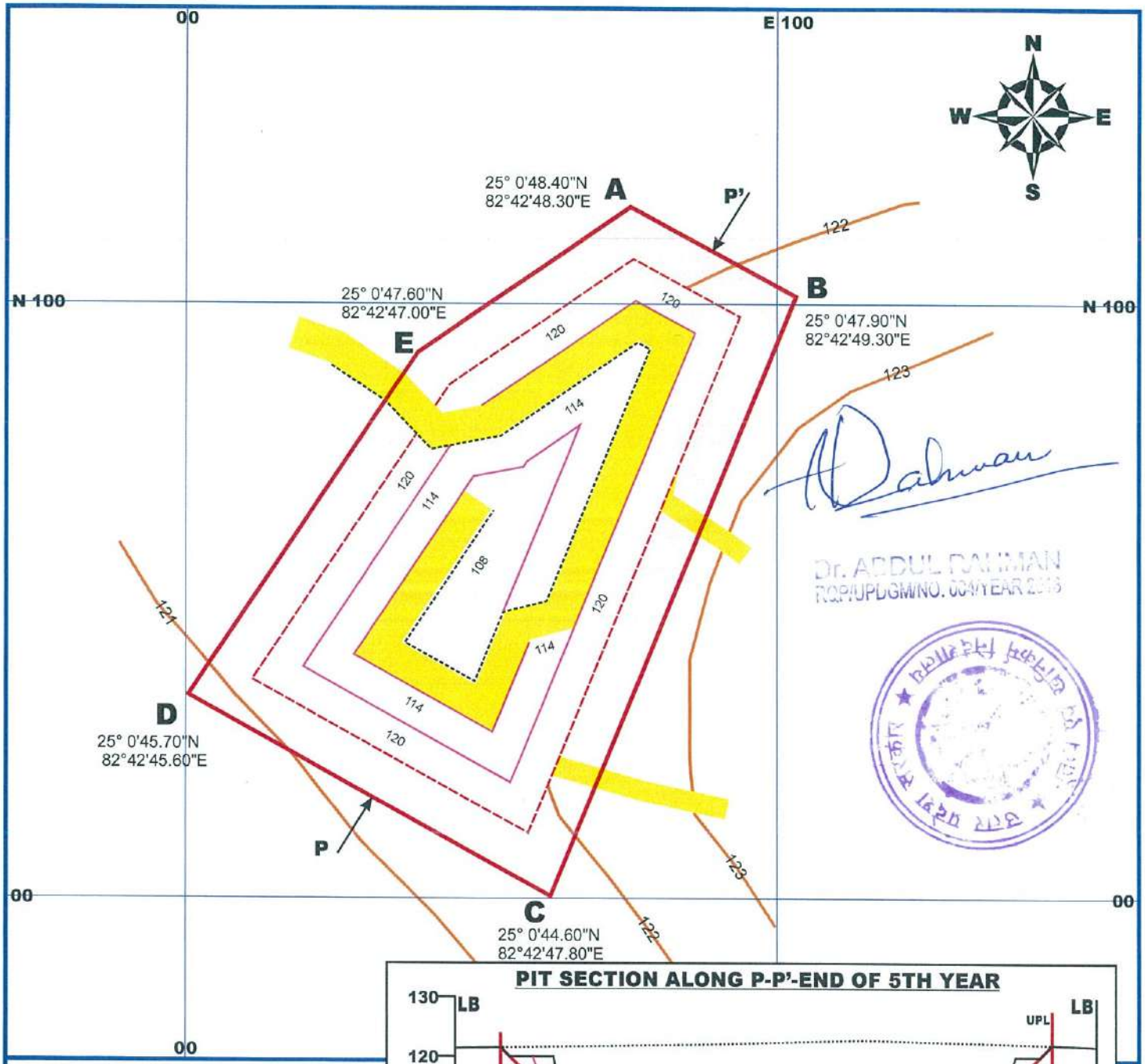
PLATE NO. 11

PIT LAYOUT PLAN & SECTION END OF 4TH YEAR

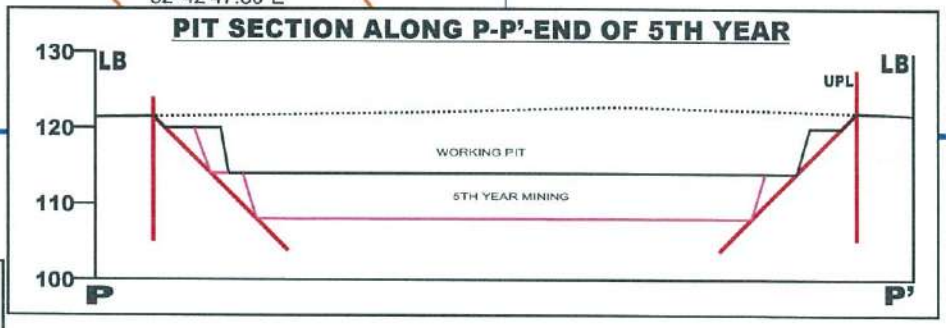
BUILDING STONE-SANDSTONE MINE
AT DARHI RAM TEHSIL CHUNAR, MIRZAPUR,
AT GATA NO.-562,
AREA 0.606 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH

10 0 10 20 30 40 50 100 M

SCALE 1:1000



Dr. ABDUL RAHMAN
RQP/UPDGM/NO. 03/YEAR 2016



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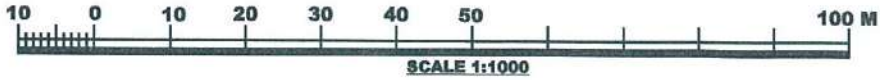
- MINERAL (SANDSTONE)

PLATE NO. 12

PIT LAYOUT PLAN & SECTION END OF 5TH YEAR

BUILDING STONE-SANDSTONE MINE
AT DARHI RAM TEHSIL CHUNAR, MIRZAPUR,
AT GATA NO.-562,
AREA 0.606 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH



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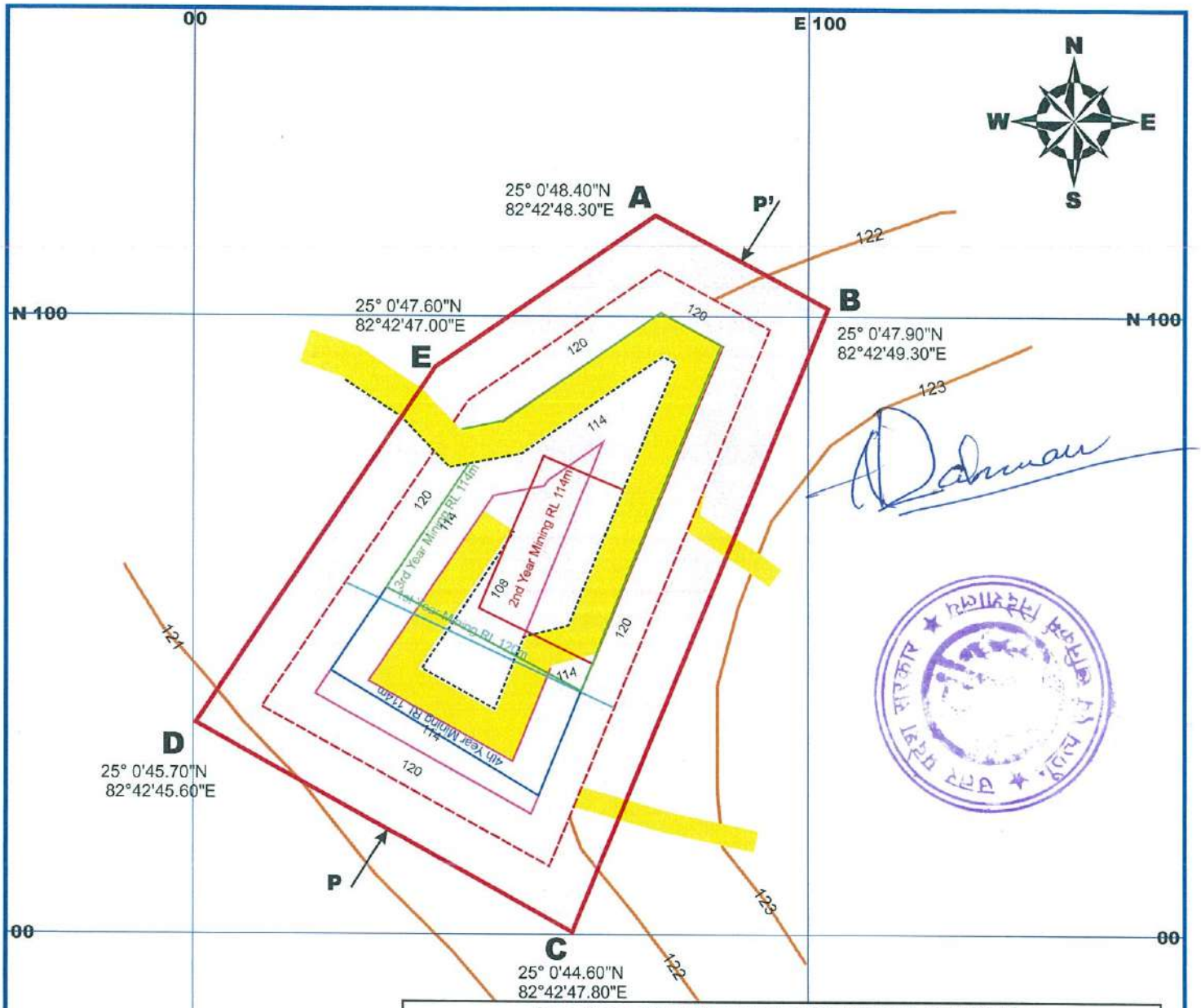
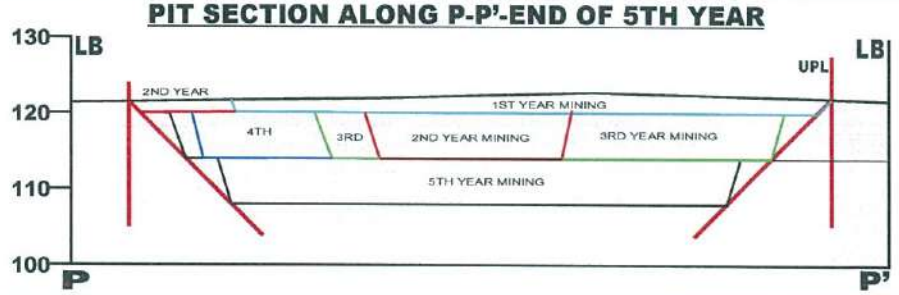


PIT SECTION ALONG P-P'-END OF 5TH YEAR



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LB	LEASE BOUNDARY
UPL	7.5M WIDE STRIP
P	OLD PIT
R	ROAD
	1ST YEAR MINING
	2ND YEAR MINING
	3RD YEAR MINING
	4TH YEAR MINING
	5TH YEAR MINING
	MINERAL

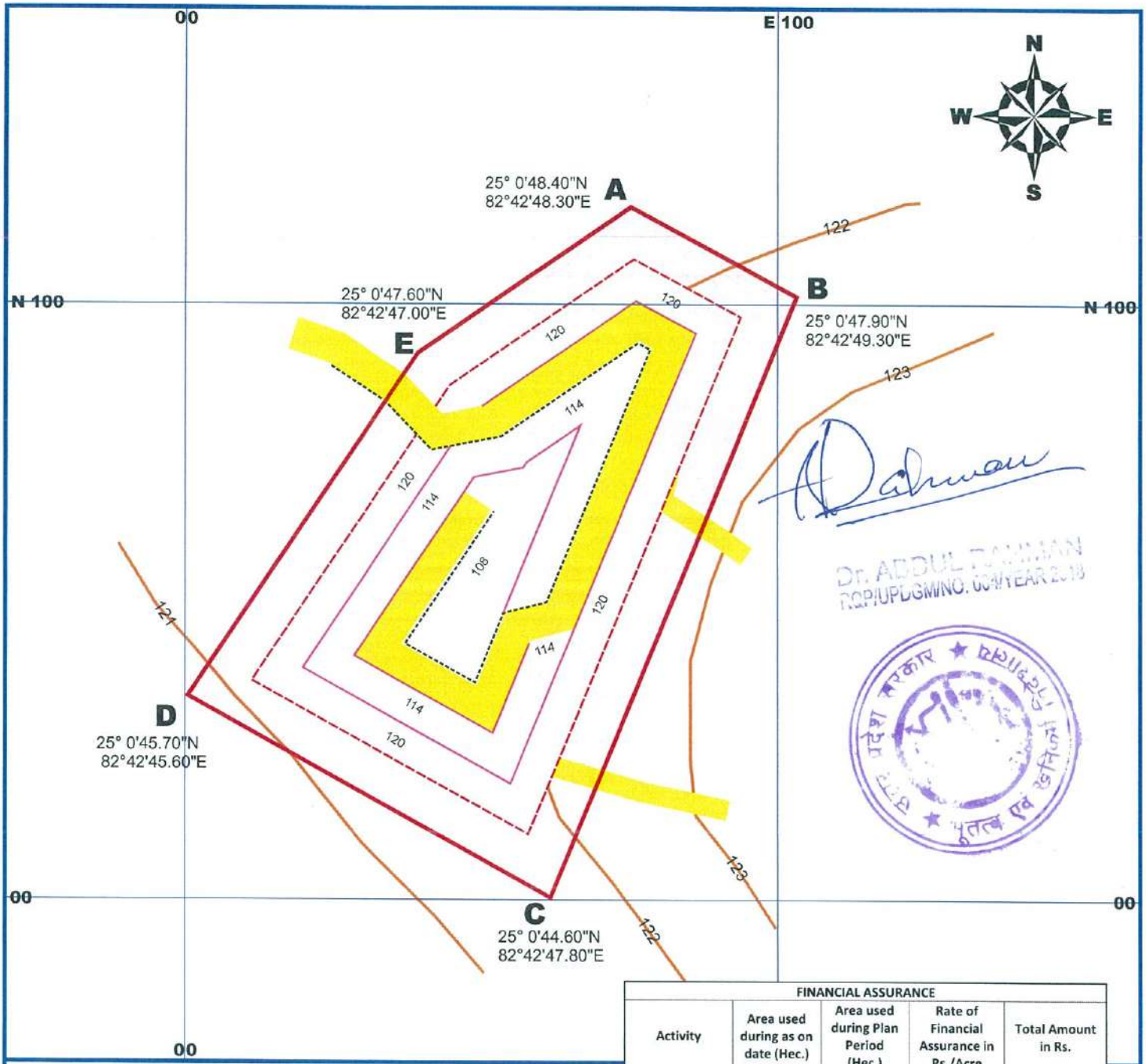
PLATE NO. 13

COMPOSITE PLAN & SECTION

BUILDING STONE-SANDSTONE MINE
AT DARHI RAM TEHSIL CHUNAR, MIRZAPUR,
AT GATA NO.-562,
AREA 0.606 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH

10 0 10 20 30 40 50 100 M

SCALE 1:1000



FINANCIAL ASSURANCE				
Activity	Area used during as on date (Hec.)	Area used during Plan Period (Hec.)	Rate of Financial Assurance in Rs./Acre	Total Amount in Rs.
Mining	Nil	0.606 Ha	25000	37,500
Storage and reclamation of soil	Nil	Nil	25000	-
Infrastructure	Nil	Nil	25000	-
Total	Nil	0.606Ha		37,500
Area considered for Financial Assurance: 0.606Ha or 1.496 Acre Say 1.5 Acre				

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PLATE NO. 14

PROGRESSIVE MINE CLOSURE PLAN

BUILDING STONE-SANDSTONE MINE
AT DARHI RAM TEHSIL CHUNAR, MIRZAPUR,
AT GATA NO.-562,
AREA 0.606 HA
APPLICANT:: SHRI SHYAM BAHADUR SINGH

10 0 10 20 30 40 50 100 M

SCALE 1:1000

1143

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Lessee Full Detail

1. Unique id:	820894866893		Back
2. Type Of Mineral:	Sand Stone/Quartizite Ballast (Gitti)	3. Name Of Lessee:	shyam bahadur singh
4. Father Name:	late jawahir singh	5. Lessee Address:	mohalla daghar sadar mirzapur
6. Mobile Number:	6392509248	7. Tin No.:	
8. District Of Lease :	MIRZAPUR	9. Tehsil Of Lease :	Mirzapur
10. Village Of Lease:	DADI RAM	11. Gata/Khand Number:	562 gitti
12. Area (In acre):	1.5	13. Alloted Date:	23/12/2021
14. Expiry Date:	22/12/2031	15. Mining Plan Approved Date:	23/01/2022
16. Environment Clearance Issued Date:	04/10/2021	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	6060 m3
18.Quantity Remaining (Cubic Meter/Ton for Silica sand)	3 m3	19.Alloted Quantity Trasportation:	6060
20.Alloted Quantity Used:	6057	21.Alloted Quantity Remaining:	3
22.Submitted Amount.	679695		

1144

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

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8. District Of Lease :	MIRZAPUR	9. Tehsil Of Lease :	Mirzapur
10. Village Of Lease:	DADI RAM	11. Gata/Khand Number:	562 gitti
12. Area (In acre):	1.5	13. Alloted Date:	23/12/2023
14. Expiry Date:	22/12/2031	15. Mining Plan Approved Date:	23/01/2022
16. Environment Clearance Issued Date:	04/10/2021	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	6060 m3
18.Quantity Remaining (Cubic Meter/Ton for Silica sand)	2 m3	19.Alloted Quantity Trasportation:	6060
20.Alloted Quantity Used:	6058	21.Alloted Quantity Remaining:	2
22.Submitted Amount.	678725		

1145

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

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6. Mobile Number:	6392509248	7. Tin No.:	
8. District Of Lease :	MIRZAPUR	9. Tehsil Of Lease :	Mirzapur
10. Village Of Lease:	DADI RAM	11. Gata/Khand Number:	562 gitti
12. Area (In acre):	1.5	13. Alloted Date:	23/12/2024
14. Expiry Date:	22/12/2031	15. Mining Plan Approved Date:	23/01/2022
16. Environment Clearance Issued Date:	04/10/2021	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	6060 m3
18.Quantity Remaining (Cubic Meter/Ton for Silica sand)	12 m3	19.Alloted Quantity Trasportation:	6060
20.Alloted Quantity Used:	6048	21.Alloted Quantity Remaining:	12
22.Submitted Amount.	678725		

1146

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Lessee Full Detail

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2. Type Of Mineral:	Sand Stone/Quartizite Ballast (Gitti)	3. Name Of Lessee:	shyam bahadur singh
4. Father Name:	late jawahir singh	5. Lessee Address:	mohalla daghar sadar mirzapur
6. Mobile Number:	6392509248	7. Tin No.:	
8. District Of Lease :	MIRZAPUR	9. Tehsil Of Lease :	Mirzapur
10. Village Of Lease:	DADI RAM	11. Gata/Khand Number:	562 gitti
12. Area (In acre):	1.5	13. Alloted Date:	23/12/2025
14. Expiry Date:	22/12/2031	15. Mining Plan Approved Date:	23/01/2021
16. Environment Clearance Issued Date:	04/10/2021	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	6060 m3
18.Quantity Remaining (Cubic Meter/Ton for Silica sand)	0 m3	19.Alloted Quantity Trasportation:	6060
20.Alloted Quantity Used:	6060	21.Alloted Quantity Remaining:	0
22.Submitted Amount.	678725		

1147

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
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6. Mobile Number:	6392509248	7. Tin No.:	
8. District Of Lease :	MIRZAPUR	9. Tehsil Of Lease :	Mirzapur
10. Village Of Lease:	DADI RAM	11. Gata/Khand Number:	562 gitti
12. Area (In acre):	1.5	13. Alloted Date:	23/12/2026
14. Expiry Date:	22/12/2031	15. Mining Plan Approved Date:	23/01/2021
16. Environment Clearance Issued Date:	04/10/2021	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	6060 m3
18.Quantity Remaining (Cubic Meter/Ton for Silica sand)	5385 m3	19.Alloted Quantity Trasportation:	727
20.Alloted Quantity Used:	675	21.Alloted Quantity Remaining:	52
22.Submitted Amount.	81447		

I/435766/2023 File No.86-01099/136/2019- . 559

5350/पत्र/ 30/11/23

कृपया सर्वोच्च प्राथमिकता/समयबद्ध

प्रेषक,

अनिल कुमार-III,
प्रमुख सचिव,
उ0प्र0 शासन।

सेवा में,

समस्त जिलाधिकारी,
उत्तर प्रदेश।

- A.C(A)/RA
- All D.Ms, SRE Div.

ह. अपेक्षित कार्यवाही हेतु।

अपर मुख्य सचिव
सहारनपुर मण्डल सहारनपुर।
29/XI/2023

भूतत्व एवं खनिकर्म अनुभाग लखनऊः दिनांक 29/28/11/2023

विषयः- अवैध खनन एवं परिवहन रोकने हेतु कार्यबल का गठन।

महोदय,

उपर्युक्त विषयक शासकीय पत्र संख्या-616/86-2018-371/2005, दिनांक 20.03.2018 का कृपया सन्दर्भ ग्रहण करें, जिसके द्वारा प्रदेश में अवैध खनन एवं परिवहन पर प्रभावी नियंत्रण लगाये जाने हेतु जिलाधिकारी की अध्यक्षता में 07 सदस्यीय जनपद स्तरीय कार्यबल (Task force) का गठन किया गया है।

2. इस संबंध में मुझे यह कहने का निदेश हुआ है कि सम्यक विचारोपरान्त उक्त जनपद स्तरीय कार्यबल (Task force) में वरिष्ठ पुलिस अधीक्षक/पुलिस उपायुक्त (DCP), अपर जिलाधिकारी (वित्त एवं राजस्व)/प्रभारी खनन, सहायक पुलिस आयुक्त (ACP) तथा जनपदीय ज्येष्ठ खान अधिकारी/खनन निरीक्षक को भी सम्मिलित करते हुये प्रश्नगत कार्यबल की संरचना निम्नवत् निर्धारित किए जाने का निर्णय लिया गया है :-

1.	जिलाधिकारी	अध्यक्ष
2.	वरिष्ठ पुलिस अधीक्षक/ पुलिस अधीक्षक/ पुलिस कमिश्नर द्वारा नामित पुलिस उपायुक्त (DCP)	सदस्य
3.	अपर जिलाधिकारी (वित्त एवं राजस्व)/ प्रभारी खनन	सदस्य
4.	प्रभागीय वनाधिकारी	सदस्य
5.	उपजिलाधिकारी	सदस्य

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04-12-23

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6.	पुलिस क्षेत्राधिकारी/ सहायक पुलिस आयुक्त (ACP)	सदस्य
7.	सहायक सम्भागीय परिवहन अधिकारी	सदस्य
8.	जनपदीय ज्येष्ठ खान अधिकारी /खान अधिकारी /खनन निरीक्षक (खान अधिकारी नियुक्त न होने की दशा में)	सदस्य/ सचिव

3. साथ ही मुझे यह भी कहने का निदेश हुआ है कि कृपया अब उपरोक्तानुसार गठित 08 सदस्यीय कार्यबल द्वारा प्रदेश में अवैध खनन व परिवहन पर प्रभावी अंकुश लगाने हेतु प्रत्येक माह 02 औचक निरीक्षण के साथ-साथ नियमित रूप से प्रवर्तन कार्य किया जाय। कार्यबल द्वारा प्रत्येक सप्ताह अवैध खनन/परिवहन की सघन चेकिंग की जाय तथा उक्त सूचना निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0, लखनऊ को प्रत्येक माह की 05 तारीख तक नियमित रूप से ई-मेल cmo.lko62@gmail.com पर उपलब्ध करायी जाए।

जनपद स्तरीय मासिक समीक्षा बैठक में आपके द्वारा स्वयं प्रवर्तन कार्यों की प्रभावी समीक्षा तथा प्रवर्तन सम्बन्धी कार्यों में शिथिलता पाये जाने पर सम्बन्धित उत्तरदायी अधिकारियों/कर्मचारियों व कार्य से संबंधित व्यक्तियों के विरूद्ध नियमों के अधीन कार्यवाही सुनिश्चित की जाए।

कृपया उक्त निर्देशों का कडाई से अनुपालन सुनिश्चित किया जाय।

भवदीय,

Digitally Signed by अनिल कुमार III
Date: 28-11-2023 18:21:29
Reason: Approved

(अनिल कुमार-III)
प्रमुख सचिव।

संख्या एवं दिनांकः उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. पुलिस महानिदेशक, उत्तर प्रदेश लखनऊ।
2. समस्त मण्डलायुक्त, उत्तर प्रदेश।
3. समस्त पुलिस आयुक्त, उत्तर प्रदेश।
4. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश को इस निदेश के साथ प्रेषित कि कृपया जनपदों से कार्यबल द्वारा प्रेषित मासिक रिपोर्ट को संकलित कर उसके आधार पर एक समेकित रिपोर्ट संस्तुति सहित प्रतिमाह शासन को उपलब्ध करायी जाय।
5. समस्त वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक, उत्तर प्रदेश।

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6. समस्त जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खनन निरीक्षक,उत्तर प्रदेश। (द्वारा निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश)

7. गार्ड फाईल।

आज्ञा से,

विजय कुमार

विशेष सचिव।

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कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांकः 5125/एम0एम0सी0–30/डीएमएफ/2024–25 दिनांकः 21/03/2025

विषयः जनपद मीरजापुर में अवैध खनन/परिवहन/ओवरलोडिंग रोकने हेतु तहसील स्तरीय कार्यबल (Task Force) का गठन।

आदेश

शासनादेश सं0 1/535766/2023 File No 86-01099/136/2019 भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन, लखनऊ दिनांक 29.11.2023 द्वारा अवैध खनन/परिवहन/ओवरलोडिंग पर प्रभावी प्रवर्तन की कार्यवाही संयुक्त रूप से खनिज विभाग, पुलिस विभाग/राजस्व विभाग द्वारा कराये जाने की अपेक्षा की गयी है, तथा दिनांक 18.03.2025 को सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0, शासन, लखनऊ की समीक्षा बैठक में दिये गये निर्देश के अनुपालन में निम्नानुसार तहसील स्तरीय संयुक्त कार्यबल (Task Force) का गठन किया जाता हैः–

1– **तहसील सदर, मीरजापुर।**

1. उपजिलाधिकारी सदर, मीरजापुर। (अध्यक्ष)
2. प्रभागीय वनाधिकारी, वन प्रभाग, मीरजापुर द्वारा नामित सदस्य। (सदस्य)
3. क्षेत्राधिकारी (पुलिस), मीरजापुर। (सदस्य)
4. सहायक सम्भागीय, परिवहन अधिकारी (प्रवर्तन), मीरजापुर। (सदस्य)
5. खान निरीक्षक/खान अधिकारी, मीरजापुर। (सदस्य)

2– **तहसील चुनार, मीरजापुर।**

1. उपजिलाधिकारी चुनार, मीरजापुर। (अध्यक्ष)
2. प्रभागीय वनाधिकारी, वन प्रभाग, मीरजापुर द्वारा नामित सदस्य। (सदस्य)
3. क्षेत्राधिकारी (पुलिस), चुनार, मीरजापुर। (सदस्य)
4. सहायक सम्भागीय, परिवहन अधिकारी (प्रवर्तन), मीरजापुर। (सदस्य)
5. खान निरीक्षक/खान अधिकारी, मीरजापुर। (सदस्य)

3– **तहसील मड़िहान, मीरजापुर।**

1. उपजिलाधिकारी मड़िहान, मीरजापुर। (अध्यक्ष)
2. प्रभागीय वनाधिकारी, वन प्रभाग, मीरजापुर द्वारा नामित सदस्य। (सदस्य)
3. क्षेत्राधिकारी (पुलिस), मड़िहान, मीरजापुर। (सदस्य)
4. सहायक सम्भागीय, परिवहन अधिकारी (प्रवर्तन), मीरजापुर। (सदस्य)
5. खान निरीक्षक/खान अधिकारी, भीरजापुर। (सदस्य)

4– **तहसील लालगंज, मीरजापुर।**

1. उपजिलाधिकारी लालगंज, मीरजापुर। (अध्यक्ष)
2. प्रभागीय वनाधिकारी, वन प्रभाग, मीरजापुर द्वारा नामित सदस्य। (सदस्य)
3. क्षेत्राधिकारी (पुलिस), लालगंज, मीरजापुर। (सदस्य)
4. सहायक सम्भागीय, परिवहन अधिकारी (प्रवर्तन), मीरजापुर। (सदस्य)
5. खान निरीक्षक/खान अधिकारी, मीरजापुर। (सदस्य)

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उपरोक्त गठित टीम के समस्त सदस्यों को निर्देशित किया जाता कि जनपद में बालू/मोरम/गिट्टी/बोल्डर के अवैध खनन/परिवहन/ओवरलोडिंग पर नियमित रूप से स्थलीय भ्रमण करते हुए, प्रभावी नियंत्रण कर अवैध खननकर्ताओं/अवैध परिवहनकर्ताओं के विरूद्ध उ0प्र0 उपखनिज परिहार नियमावली–2021 एवं खान एवं खनिज (विकास एवं विनियमन) अधिनियम 1957 में दिये गये प्राविधानों के अंतर्गत कार्यवाही करते हुए कृत कार्यवाही की आख्या अधोहस्ताक्षरी को उपलब्ध कराना सुनिश्चित करें। यह भी सुनिश्चित करें कि जनपद में किसी भी दशा में अवैध खनन/परिवहन/ओवरलोडिंग न होने पाये।

(प्रियंका निरंजन)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0, शासन, लखनऊ।
2. आयुक्त, विंध्याचल मण्डल, मीरजापुर।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
4. वरिष्ठ पुलिस अधीक्षक, मीरजापुर।
5. अपर जिलाधिकारी (वि0/रा0),/प्रभारी अधिकारी, खनिज, मीरजापुर।
6. समस्त सम्बन्धित अधिकारियों/कर्मचारियों को अनुपालनार्थ।

जिलाधिकारी,
मीरजापुर।

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Annexure-33

मे0 आर0के0 कन्स्ट्रक्शन कम्पनी प्रो0 श्री राजकुमार सिंह पुत्र श्री विजय प्रताप सिंह निवासी गऊघाट, थाना कोतवाली शहर, जनपद मीरजापुर।

खनन पट्टा ग्राम–सोनपुर, तहसील–चुनार, गाटा सं0–1क, रकबा– 02.02 हे0, स्वीकृत मात्रा–20200 घ0मी0

अवधि दिनांक 09.11.2020 से 08.11.2030 तक

क0सं0	अवधि	लीज आई0डी0	उपखनिज का नाम	उपयोग की गयी मात्रा (घ0मी0)	जमा रॉयल्टी
1	09/11/2020 to 10/11/2021	316220201962	पटिया	20199	13332000
2	09/11/2020 to 10/11/2021	316223032623	गिट्टी	0	0
3	09/11/2021 to 10/11/2022	316221202279	पटिया	19073	13332000
4	09/11/2022 to 10/11/2023	316223032624	गिट्टी	0	0
5	09/11/2022 to 10/11/2023	316223202622	पटिया	18200	12012000
6	09/11/2023 to 10/11/2024	316223032924	गिट्टी	0	0
7	09/11/2023 to 10/11/2024	316223202925	पटिया	0	0
				57472	**38676000**

श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी कोईरान बाजार, अहरौरा, चुनार, मीरजापुर।

खनन पट्टा ग्राम–कंचनपुर, तहसील–चुनार, गाटा सं0–137, रकबा– 0.809 हे0, स्वीकृत मात्रा–8090 घ0मी0

अवधि दिनांक 16.11.2018 से 15.11.2038 तक

क0सं0	अवधि	लीज आई0डी0	उपखनिज का नाम	उपयोग की गयी मात्रा (घ0मी0)	जमा रॉयल्टी
1	16/11/2018 to 15/11/2019	316219191072	बोल्डर	0	0
2	16/11/2018 to 15/11/2019	316219201073	पटिया	310	4297080
3	16/11/2021 to 15/11/2022	316222202474	पटिया	8090	5719637
4	16/11/2022 to 15/11/2023	316223202842	पटिया	8090	5719637
5	16/11/2023 to 15/11/2024	316224203119	पटिया	8090	5719637
6	16/11/2024 to 15/11/2025	316224203338	पटिया	8090	5719637
				32670	**27175628**

श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी कोईरान बाजार, अहरौरा, चुनार, मीरजापुर।

खनन पट्टा ग्राम–जिगना, तहसील–चुनार, गाटा सं0–399, रकबा– 01.71 हे0, स्वीकृत मात्रा–100000 घ0मी0

अवधि दिनांक 23.08.2016 से 22.08.2026 तक

क0सं0	अवधि	लीज आई0डी0	उपखनिज का नाम	उपयोग की गयी मात्रा (घ0मी0)	जमा रॉयल्टी
1	23/08/2016 to 22/08/2017	316217030100	गिट्टी	9	990
2	23/08/2016 to 22/08/2017	316217030192	गिट्टी	0	0
3	23/08/2016 to 22/08/2017	316217030221	गिट्टी	15456	1700380
4	23/08/2016 to 22/08/2017	316217190194	बोल्डर	0	0
5	23/08/2016 to 22/08/2017	316217190220	बोल्डर	0	0
6	23/08/2016 to 22/08/2017	316217200193	पटिया	0	0
7	23/08/2016 to 22/08/2017	316217200219	पटिया	0	0
8	23/08/2016 to 22/08/2017	316221172310	स्टोन डस्ट	0	0
9	23/08/2017 to 22/08/2018	316218030705	गिट्टी	18349	2055460
10	23/08/2017 to 22/08/2018	316218190706	बोल्डर	0	0
11	23/08/2017 to 22/08/2018	316218200707	पटिया	0	0
12	23/08/2018 to 22/08/2019	316219031120	गिट्टी	93938	10334500
14	23/08/2018 to 22/08/2019	316219191121	बोल्डर	694	100000
16	23/08/2018 to 22/08/2019	316219201122	पटिया	0	0
13	23/08/2019 to 22/08/2020	316219031437	गिट्टी	7094	782540
15	23/08/2019 to 22/08/2020	316219191438	बोल्डर	20934	2093700
17	23/08/2019 to 22/08/2020	316219201439	पटिया	0	0
18	23/08/2020 to 22/08/2021	316220031866	गिट्टी	90000	9902200
19	23/08/2020 to 22/08/2021	316220201925	पटिया	999	650000
20	23/08/2021 to 22/08/2022	316221032247	गिट्टी	70000	7700000
21	23/08/2021 to 22/08/2022	316221172311	स्टोन डस्ट	9998	1000000
22	23/08/2021 to 22/08/2022	316221192249	बोल्डर	19998	2000000
23	23/08/2021 to 22/08/2022	316221202248	पटिया	0	650
24	23/08/2022 to 22/08/2023	316222032515	गिट्टी	90000	9900000
25	23/08/2022 to 22/08/2023	316222192516	बोल्डर	10000	1000000
26	23/08/2023 to 22/08/2024	316223032859	गिट्टी	89999.66	9900000
27	23/08/2023 to 22/08/2024	316223192858	बोल्डर	10000	1000000
28	23/08/2024 to 22/08/2025	316224033242	गिट्टी	90000	9900000
29	23/08/2024 to 22/08/2025	316224193243	बोल्डर	9998	1000000
30	23/08/2025 to 22/08/2026	316225033720	गिट्टी	51480	5662800
31	23/08/2025 to 22/08/2026	316225193719	बोल्डर	0	44000
				698946.66	**76727220**

श्रीमती मालती देवी पत्नी श्री गुलाब दास निवासी कोईरान बाजार, अहरौरा, चुनार, मीरजापुर।

खनन पट्टा ग्राम–हिनौता, तहसील–चुनार, गाटा सं0–105, रकबा– 02.02 हे0, स्वीकृत मात्रा–60600 घ0मी0

अवधि दिनांक 11.05.2022 से 10.05.2032 तक

क0सं0	अवधि	लीज आई0डी0	उपखनिज का नाम	उपयोग की गयी मात्रा (घ0मी0)	जमा रॉयल्टी
1	11/05/2022 to 10/05/2023	316222032448	गिट्टी	54276	6608000
2	11/05/2022 to 10/05/2023	316222192449	बोल्डर	0	179200
3	11/05/2023 to 10/05/2024	316223032889	गिट्टी	59000	6608000
4	11/05/2023 to 10/05/2024	316223192890	बोल्डर	1600	179200
5	11/05/2024 to 10/05/2025	316224033149	गिट्टी	59000	6608000
6	11/05/2024 to 10/05/2025	316224193150	बोल्डर	1592	179200
7	11/05/2025 to 10/05/2026	316225033582	गिट्टी	45595	5107200
8	11/05/2025 to 10/05/2026	316225193583	बोल्डर	360	45696
				221423	**25514496**

मे0 जय माँ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास पुत्र श्री पारसनाथ निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर

खनन पट्टा ग्राम–पट्टीकला, तहसील–चुनार, गाटा सं0–484, रकबा– 0.94 हे0, स्वीकृत मात्रा–9480 घ0मी0

अवधि दिनांक 16.11.2018 से 15.11.2038 तक

क0सं0	अवधि	लीज आई0डी0	उपखनिज का नाम	उपयोग की गयी मात्रा (घ0मी0)	जमा रॉयल्टी
1	16/11/2018 to 15/11/2019	316219031063	गिट्टी	0	110
2	16/11/2018 to 15/11/2019	316219191064	बोल्डर	8993	1017000
3	16/11/2018 to 15/11/2019	316219201065	पटिया	0	0
4	16/11/2021 to 15/11/2022	316222032459	गिट्टी	9478	1071249
5	16/11/2022 to 15/11/2023	316223032710	गिट्टी	9479.89	1071249
6	16/11/2023 to 15/11/2024	316224033118	गिट्टी	9480	1071249
7	16/11/2024 to 15/11/2025	316224033332	गिट्टी	9480	1071249
				37430.89	**4230857**

मे0 जय माँ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास पुत्र श्री पारसनाथ निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर

खनन पट्टा ग्राम–सिन्धोरा, तहसील–सदर, गाटा सं0–997मि0, रकबा– 03.237 हे0, स्वीकृत मात्रा–97110 घ0मी0

अवधि दिनांक 04.11.2023 से 03.11.2033 तक

क0सं0	अवधि	लीज आई0डी0	उपखनिज का नाम	उपयोग की गयी मात्रा (घ0मी0)	जमा रॉयल्टी
1	04/11/2023 to 03/11/2024	316224033002	गिट्टी	97110	18062463
2	04/11/2024 to 03/11/2025	316224033329	गिट्टी	97110	18062463
3	04/11/2025 to 03/11/2026	316225033864	गिट्टी	0	3612493
				194220	**39737419**

मे0 दिव्या स्टोन वर्क्स, प्रो0 श्री अनिरूद्ध कुमार तिवारी पुत्र श्री विक्रमादित्य तिवारी निवासी ग्राम चौगुना, पोस्ट कड़ोर, संत रविदास नगर भदोही।

खनन पट्टा ग्राम–भूसी पथरहां, तहसील–लालगंज, गाटा सं0–83ग, रकबा–02.23 हे0, स्वीकृत मात्रा–22300 घ0मी0

अवधि दिनांक 20.05.2023 से 19.05.2033 तक

क0सं0	अवधि	लीज आई0डी0	उपखनिज का नाम	उपयोग की गयी मात्रा (घ0मी0)	जमा रॉयल्टी
1	03/06/2023 to 02/06/2024	316223032799	गिट्टी	22299.53	2475300
2	03/06/2024 to 02/06/2025	316224033258	गिट्टी	22291	2475300
3	03/06/2025 to 02/06/2026	316225033656	गिट्टी	15164	1683204
				59754.53	**6633804**

मे0 दिव्या स्टोन वर्क्स, प्रो0 श्री अनिरूद्ध कुमार तिवारी पुत्र श्री विक्रमादित्य तिवारी निवासी ग्राम चौगुना, पोस्ट कड़ोर, संत रविदास नगर भदोही।

खनन पट्टा ग्राम–भूसौ पथरहां, तहसील–लालगंज, गाटा सं0–83घ, रकबा–02.83 हे0, स्वीकृत मात्रा–28300 घ0मी0

अवधि दिनांक 20.05.2023 से 19.05.2033 तक

क0सं0	अवधि	लीज आई0डी0	उपखनिज का नाम	उपयोग की गयी मात्रा (घ0मी0)	जमा रॉयल्टी
1	20/05/2023 to 19/05/2024	316223032800	गिट्टी	28300	3141300
2	20/05/2024 to 19/05/2025	316224033257	गिट्टी	28297	3141300
3	20/05/2025 to 19/05/2026	316225033615	गिट्टी	20069	2387388
				76666	**8669988**

मे0 दिव्या स्टोन वर्क्स, प्रो0 श्री अनिरूद्ध कुमार तिवारी पुत्र श्री विक्रमादित्य तिवारी निवासी ग्राम चौगुना, पोस्ट कड़ोर, संत रविदास नगर भदोही।

खनन पट्टा ग्राम–भूसी पथरहां, तहसील–लालगंज, गाटा सं0–83ख, रकबा–01.01 हे0, स्वीकृत मात्रा–75000 घ0मी0

अवधि दिनांक 26.08.2016 से 25.08.2026 तक

क0सं0	अवधि	लीज आई0डी0	उपखनिज का नाम	उपयोग की गयी मात्रा (घ0मी0)	जमा रॉयल्टी
1	26/08/2016 to 25/08/2017	316217030007	गिट्टी	16032	2046770
2	26/08/2018 to 25/08/2019	316218031040	गिट्टी	29679	3461480
3	26/08/2016 to 25/08/2017	316218191039	बोल्डर	0	0
4	26/08/2019 to 25/08/2020	316219031408	गिट्टी	28793	3168000
5	26/08/2019 to 25/08/2020	316219191409	बोल्डर	0	0
6	26/08/2020 to 25/08/2021	316220031830	गिट्टी	70000	7700770
7	26/08/2020 to 25/08/2021	316220191831	बोल्डर	0	0
8	26/08/2021 to 25/08/202	316221032240	गिट्टी	74991	8250000
9	26/08/2022 to 25/08/2023	316222032530	गिट्टी	75000	8250000
10	26/08/2023 to 25/08/2024	316223032953	गिट्टी	75000	8250000
11	26/08/2024 to 25/08/2025	316224033279	गिट्टी	75000	8250000
12	26/08/2025 to 25/08/2026	316225033732	गिट्टी	39000	4290000
				483495	**53667020**

मे0 जय हनुमान इण्डस्ट्रीज, प्रो0 श्री जगदीश तिवारी पुत्र श्री संतोष तिवारी निवासी मो0 राजर्षि नगर कालोनी, परमापुर, तरकापुर, सदर, जनपद मीरजापुर।

खनन पट्टा ग्राम–देवरी कलां, तहसील–मांड़हान, गाटा सं0–488/2 व 488/3, रकबा– 04.85 हे0, स्वीकृत मात्रा–300000 घ0मी0

अवधि दिनांक 11.08.2016 से 10.08.2026 तक

क0सं0	अवधि	लीज आई0डी0	उपखनिज का नाम	उपयोग की गयी मात्रा (घ0मी0)	जमा रॉयल्टी
1	11/08/2016 to 10/08/2017	316217030014	गिट्टी	49615	5482840
2	11/08/2017 to 10/08/2018	316217030441	गिट्टी	101067	11118470
3	11/08/2016 to 10/08/2017	316218030911	गिट्टी	0	0
4	11/08/2018 to 10/08/2019	316218030912	गिट्टी	202151	24057000
5	11/08/2016 to 10/08/2017	316218190910	बोल्डर	0	0
6	11/08/2018 to 10/08/2019	316218190913	बोल्डर	900	90000
7	11/08/2019 to 10/08/2020	316219191400	बोल्डर	0	0
8	11/08/2020 to 10/08/2021	316220031875	गिट्टी	222986	24530000
9	11/08/2020 to 10/08/2021	316220191876	बोल्डर	300000	30000000
10	11/08/2022 to 10/08/2023	316222032509	गिट्टी	200000	22000000
11	11/08/2022 to 10/08/2023	316222192508	बोल्डर	100000	10000000
12	11/08/2023 to 10/08/2024	316223032851	गिट्टी	199999.78	22000000
13	11/08/2023 to 10/08/2024	316223192852	बोल्डर	100000	10000000
14	11/08/2024 to 10/08/2025	316224033249	गिट्टी	196940	22000000
15	11/08/2024 to 10/08/2025	316224193250	बोल्डर	100000	10000000
16	11/08/2025 to 10/08/2026	316225033712	गिट्टी	192934	22066000
17	11/08/2025 to 10/08/2026	316225193715	बोल्डर	1800	220000
				1968392.78	**213564310**

मे0 शहनाई कन्स्ट्रक्शन प्रो0 श्री अजय कुमार सिंह पुत्र श्री बसन्त राम सिंह निवासी ग्राम रामपुर सक्तेशगढ़, तहसील चुनार, जनपद मीरजापुर।

खनन पट्टा ग्राम–रामपुर सक्तेशगढ़, तहसील–चुनार, गाटा सं0–639, रकबा–03.64 हे0, स्वीकृत मात्रा–36400 घ0मी0

अवधि दिनांक 05.01.2022 से 04.01.2032 तक

क0सं0	अवधि	लीज आई0डी0	उपखनिज का नाम	उपयोग की गयी मात्रा (घ0मी0)	जमा रॉयल्टी
1	05/01/2022 to 04/01/2023	316222032369	गिट्टी	36400	4804800
2	05/01/2022 to 04/01/2023	316222042357	गिट्टी	0	0
3	05/01/2023 to 04/01/2024	316223032691	गिट्टी	36400	4804800
4	05/01/2024 to 04/01/2025	316224033126	गिट्टी	36400	4804800
5	05/01/2025 to 04/01/2026	316225033477	गिट्टी	36400	4804800
				145600	**19219200**

मे0 शहनाई कन्स्ट्रक्शन प्रो0 श्री अजय कुमार सिंह पुत्र श्री बसन्त राम सिंह निवासी ग्राम रामपुर सक्तेशगढ़, तहसील चुनार, जनपद मीरजापुर।

खनन पट्टा ग्राम–खम्हवा जमतौ, तहसील–चुनार, गाटा सं0–278ग, रकबा–01.90 हे0, स्वीकृत मात्रा–50000 घ0मी0

अवधि दिनांक 15.10.2025 से 14.10.2035 तक

क0सं0	अवधि	लीज आई0डी0	उपखनिज का नाम	उपयोग की गयी मात्रा (घ0मी0)	जमा रॉयल्टी
1	15/10/2025 to 14/10/2026	316225033794	गिट्टी	25998	2886000
				25998	**2886000**

श्री श्याम बहादुर सिंह पुत्र श्री जवाहिर सिंह निवासी डंगहर, हाइडिल कालोनी, तहसील सदर, जनपद मीरजापुर।

खनन पट्टा ग्राम–लहौरा, तहसील–चुनार, गाटा सं0–188/1, रकबा– 01.616 हे0, स्वीकृत मात्रा–48480 घ0मी0

अवधि दिनांक 20.05.2022 से 19.05.2032 तक

क0सं0	अवधि	लीज आई0डी0	उपखनिज का नाम	उपयोग की गयी मात्रा (घ0मी0)	जमा रॉयल्टी
1	20/05/2022 to 19/05/2023	316222032455	गिट्टी	44469	4981763
2	20/05/2022 to 19/05/2023	316222172456	स्टोन डस्ट	1999	224000
3	20/05/2022 to 19/05/2023	316222192457	बोल्डर	2000	224000
4	20/05/2023 to 19/05/2024	316223032751	गिट्टी	46465.04	5205763
5	20/05/2023 to 19/05/2024	316223172752	स्टोन डस्ट	0	0
6	20/05/2023 to 19/05/2024	316223192754	बोल्डर	1991	224000
7	20/05/2024 to 19/05/2025	316224033164	गिट्टी	46479	5205763
8	20/05/2024 to 19/05/2025	316224193165	बोल्डर	2000	224000
9	20/05/2025 to 19/05/2026	316225033612	गिट्टी	46979	5317763
10	20/05/2025 to 19/05/2026	316225193613	बोल्डर	0	76160
				192382.04	**21683212**

श्री श्याम बहादुर सिंह पुत्र श्री जवाहिर सिंह निवासी डंगहर, हाइडिल कालोनी, तहसील सदर, जनपद मीरजापुर।

खनन पट्टा ग्राम–दाढ़ीराम, तहसील–सदर, गाटा सं0–562, रकबा– 0.606 हे0, स्वीकृत मात्रा–6060 घ0मी0

अवधि दिनांक 04.11.2023 से 03.11.2033 तक

क0सं0	अवधि	लीज आई0डी0	उपखनिज का नाम	उपयोग की गयी मात्रा (घ0मी0)	जमा रॉयल्टी
1	23/12/2021 to 22/12/2022	316222032365	गिट्टी	6057	679695
2	23/12/2022 to 22/12/2023	316223032586	गिट्टी	6058	678725
3	23/12/2023 to 22/12/2024	316224032974	गिट्टी	6048	678725
4	23/12/2024 to 22/12/2025	316225033443	गिट्टी	6060	678725
5	23/12/2025 to 22/12/2026	316225033845	गिट्टी	675	81447
				24898	**2037145**

Annexure-34

जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0–3583/एम0एम0सी0–30–खनिज/2025–26 दिनांक 16/12/2025

आदेश

जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–हिनौता के आ0सं0–105 में क्षेत्रफल–2.02 हे0 अवधि दिनांक 11.05.2022 से 10.05.2032 तक के लिये ई–निविदा सह ई–नीलामी के माध्यम से मात्रा 60,600 घनमीटर प्रति वर्ष स्वीकृत ई निविदा दर रू0 112 प्रति घन मी0 ईमारती पत्थर (खण्डा, गिट्टी, पत्थर) सैण्ड स्टोन के खनन हेतु श्रीमती मालती देवी पत्नी श्री गुलाब दास, निवासी–कोईरान बाजार, अहरौरा, तहसील–चुनार, जनपद–मीरजापुर के पक्ष में खनन पट्टा स्वीकृत/निष्पादित है।

कार्यालय पत्रांक संख्या 261/एमएमसी–30/खनिज/2025–26 दिनांक 17/04/2025 द्वारा आयुक्त महोदय, विंध्याचल मण्डल, मीरजापुर के पत्र दिनांक 07/04/2025 के साथ संलग्न श्री ओम प्रकाश सिंह के प्रार्थना पत्र 01/4/2025 व अन्य में उल्लिखित शिकायतों की जॉच हेतु उपजिलाधिकारी सदर/चुनार जनपद–मीरजापुर, खान अधिकारी, मीरजापुर व क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय सोनभद्र समिति का गठन करते हुए प्रार्थना पत्र दिनांक 01/04/2025 व अन्य में उल्लिखित शिकायतों की जॉच कर आख्या प्रस्तुत करने हेतु निर्देशित किया गया।

तत्क्रम में शिकायती प्रार्थना पत्र दिनांक 01.04.2025 के साथ संलग्न खनन पट्टो की सूची के क्रम में गठित समिति द्वारा जॉच दिनांक 15.05.2025 तथा 25.05.2025 को कर संयुक्त जॉच आख्या दिनांक 15.07.2025 प्रस्तुत की गयी, जिसके आधार पर इस कार्यालय की नोटिस सं0–1750/एम0एम0सी0–30/खनिज/2025–26 दिनांक 22.07.2025 निर्गत करते हुए साक्ष्य सहित स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये, जिसके क्रम में पट्टाधारक द्वारा प्रार्थना पत्र दिनांक 21.08.2025 प्रस्तुत करते हुए समुचित स्पष्टीकरण प्रस्तुत करने हेतु कतिपय अभिलेख उपलब्ध कराये जाने का अनुरोध किया गया। ततक्रम में इस कार्यालय के पत्र सं0–2189 दिनांक 25.08.2025 द्वारा वांछित अभिलेख प्रेषित कर नोटिस दिनांक 22.07.2025 द्वारा वांछित साक्ष्य सहित स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। तदोपरान्त पट्टाधारक द्वारा प्रस्तुत प्रतिउत्तर 12.09.2025 में मुख्यत यह उल्लेख किया गया है कि "ग्राम हिनौता, तहसील चुनार मीरजापुर की आराजी सं0 105 रकबा 2.02 हे0 का खनन पट्टा दिनांक 11.05.2022 से दिनांक 10.05.2032 तक स्वीकृत किया गया है। नोटिस दिनांक 22.07.2025 में यह उल्लेख है कि श्री ओम प्रकाश सिंह द्वारा दिये गये शिकायती प्रार्थना पत्र के क्रम में जॉच समिति द्वारा दिनांक 15.5.2025 व 25.05.2025 को जॉच कार्यवाही किया गया, जिसकी आख्या दिनांक 15.07.2025 को प्रस्तुत की गयी है। विभाग द्वारा निर्गत प्रपत्र ई एम0एम0–11 के आधार पर खनिज सैण्डस्टोन ईमारती पत्थर का खनन व परिवहन किया गया है, जिसका विवरण विभागीय पोर्टल पर है। निर्गत नोटिस अपर्याप्त आधार पर प्रदान की गयी है। जॉच कार्यवाही की सूचना मुझे प्रदान किये बिना जॉच किया गया है। जॉच आख्या अस्पष्ट व भ्रामक है। जॉच आख्या पर किसी साक्षी का हस्ताक्षर नही है। जॉच आख्या व संलग्न फोटोग्राफ्स के आधार पर मौके पर अवैध खनन चिन्हित किया जाना सम्भव नही है। मौके पर प्रार्थी को आवंटित खनन पट्टा स्थल को जॉच के समय चिन्हित किये जाने का उल्लेख नही है। जॉच आख्या से स्पष्ट नही होता है कि मेरे द्वारा अवैध खनन/परिवहन किया गया है। अवैध खनन के सम्बन्ध में कोई अभिलेखीय साक्ष्य प्रदान नही की गयी है, जिससे जॉच कार्यवाही संदिग्ध होने से प्रदान की गयी नोटिस निरस्त किये जाने योग्य है। अन्त में नोटिस दिनांक 22.07.2025 वापस लिये जाने का अनुरोध किया गया है।"

कार्यालय आदेश सं0 2661/एम0एम0सी0–30/खनिज/2025–26 दिनांक 30.09.2025 द्वारा प्राप्त प्रतिउत्तर 12.09.2025 के क्रम में पुनः सम्बन्धित खनन क्षेत्र की जॉच हेतु अपर जिलाधिकारी (वि0/रा0), मीरजापुर की अध्यक्षता में क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय सोनभद्र एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र की जॉच समिति का गठन करते हुए पत्र में उल्लिखित तथ्यों के सम्बन्ध में पट्टाधारक/पट्टाधारक के प्रतिनिधियों की उपस्थिति में दिनांक 13.10.2025 से 15.10.2025 के मध्य गठित उच्च स्तरीय समिति द्वारा जॉच किया गया। जॉच समिति की जॉच आख्या दिनांक 04.11.2025 में उक्त खनन पट्टें के सम्बन्ध में निम्नवत् उल्लेख किया गया है :–

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श्रीमती मालती देवी पत्नी श्री गुलाब दास, निवासी–कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद–मीरजापुर के पक्ष में जनपद–मीरजापुर के तहसील–चुनार स्थित ग्राम–हिनौता के आ0सं0–105 में क्षेत्रफल–2.02 हे0 अवधि दिनांक 11.05.2022 से 10.05.2032 तक के लिये ई–निविदा सह ई–नीलामी के माध्यम से मात्रा 60,600 घनमीटर प्रति वर्ष स्वीकृत ई निविदा दर रू0 112 प्रति घन मी0 ईमारती पत्थर (खण्डा, गिट्टी, पत्थर) सैण्ड स्टोन के खनन हेतु खनन पट्टा समस्त औपचारिकतायें पूर्ण करने के उपरान्त स्वीकृत/निष्पादित है। पूर्व में जिलाधिकारी महोदय के आदेश पत्रांक–261/एम0एम0सी0–30/खनिज/2025–26 दिनांक 17.04.2025 के द्वारा गठित समिति ने दिनांक 15.05.2025 तथा 25.05.2025 के मध्य जॉच कर आख्या प्रस्तुत की थी, जिसमें स्वीकृत क्षेत्र के बाहर अवैध खनन एवं परिवहन के उपरान्त अनियमित आकार एवं अनियमित गहराई में बने ताजे गढ्ढे पाये गये थे, जो वर्तमान में विद्यमान है, जिसकी मात्रा का आकलन एवं पैमाइश हैण्ड–हेल्ड जी0पी0एस0 मशीन एवं मापन टेप से सर्वेक्षक द्वारा किया गया था, जो निम्न प्रकार है :–

क्र0 सं0	अवैध खनन क्षेत्र का भू–निर्देशांक	अवैध खनन क्षेत्र का क्षेत्रफल (वर्ग मीटर)	अवैध खनन क्षेत्र की औसत गहराई (मीटर में)	अवैध खनन एवं परिवहन किये गये उपखनिज सैण्ड स्टोन (बोल्डर) की कुल मात्रा(घन मीटर)
1	24°58'2.97"N, 83°01'49.64"E 24°58'3.00"N, 83°01'50.10"E 24°58'1.00"N, 83°01'51.00"E 24°58'0.81"N, 83°01'49.76"E	1555	1.50	2332.50

उक्त के अतिरिक्त जॉच के दौरान पट्टा क्षेत्र में सीमा स्तम्भ स्थापित पाये गये। मौके पर पाया गया कि उक्त खनन क्षेत्र से पटिया/ब्लाक का उत्पादन किया जा रहा था, जबकि कार्यालय अभिलेख/पट्टाधारक द्वारा लीज आई0डी0 बनाये जाने हेतु प्रस्तुत प्रत्यावेदन/मांग के अनुसार 59,000 घ0मी0 गिट्टी (सैण्ड स्टोन) एवं 1,600 घ0मी0 बोल्डर (सैण्ड स्टोन) की मात्रा हेतु लीज आई0डी0 बनी हुई है। पट्टाधारक द्वारा वर्तमान पट्टा वर्ष में जॉच दिनांक 14.10.2025 तक विभागीय पोर्टल upmines.upsdc.gov.in पर प्रदर्शित विवरण के अनुसार 45595 घ0मी0 गिट्टी के परिवहन हेतु ई0एम0एम–11 जनित किया गया है। मौके पर निकलते उपखनिज एवं ऑनलाइन आई0डी0 में उल्लिखित उपखनिज में भिन्नता होने के कारण राजस्व क्षति परिलक्षित होती है। इस प्रकार उक्त पट्टाधारक द्वारा अनुमोदित खनन योजना, निर्गत पर्यावरणीय स्वच्छता प्रमाण पत्र एवं पट्टाविलेख में उल्लिखित शर्तों का स्पष्ट उल्लंघन किया गया है।

कार्यालय नोटिस सं0–3113/एमएमसी0–30 दिनांक 04.11.2025 द्वारा दिनांक 07.11.2025 को, नोटिस सं0–3172/एम0एम0सी0–30 दिनांक 10.11.2025 द्वारा दिनांक 11.11.2025 को कलेक्ट्रेट सभागार, मीरजापुर में स्वयं अथवा प्रतिनिधि उपस्थित होकर उक्त के सम्बन्ध में लिखित/मौखिक साक्ष्य सहित प्रतिउत्तर प्रस्तुत करने हेतु निर्देशित किया गया परन्तु पट्टाधारक उपस्थित नही हुए। अन्तिम नोटिस सं0 3292/एम0एम0सी0–30 दिनांक 24.11.2025 द्वारा दिनांक 24.11.2025 प्रेषित करते हुए पुनः प्रतिउत्तर/स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये।

श्रीमती मालती देवी पत्नी श्री गुलाब दास द्वारा प्रस्तुत प्रतिउत्तर/स्पष्टीकरण दिनांक 22.11.2025 कार्यालय में प्राप्ति दिनांक 24.11.2025 में मुख्यतः उल्लिखित है कि "खनन क्षेत्र से पटिया/ब्लॉक के उत्पादन किये जाने का आरोप पूर्णतः निराधार है। पूर्व जॉच आख्या दिनांक

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15.07.2025 में प्रार्थिनी के खनन क्षेत्र में पूर्व में एक से अधिक बार तथा एक से अधिक लोगों के पक्ष में खनन पट्ट स्वीकृत रहा है, लिखित है। प्रार्थिनी के क्षेत्र का खनन पट्टा पूर्व में कई लोगो को किया जा चुका है एवं कथित पटिया/ब्लॉक के निशान पूर्व से विद्यमान है। दिनांक 08.06.2025 से प्रार्थिनी के खनन क्षेत्र में कार्य पूर्ण रूप से बंद है। अभिकथित भिन्नता एवं राजस्व क्षति आधार हीन एवं कल्पनातीत है क्यों कि जब तक कथित भिन्नता का विवरण दर्शित नही किया जाता है तब तक राजस्व क्षति का आंकलन किया जाना सम्भव नही है। प्रार्थिनी के खनन क्षेत्र का निरीक्षण व जॉच किस तिथि व समय किस व्यक्ति की उपस्थिति में किया गया है। प्रार्थिनी ने किये गये खनन उपखनिज के सम्पूर्ण मात्रा का रायल्टी नियमानुसार जमा किया है तथा प्रार्थिनी के क्षेत्र में कभी भी अवैध खनन नही पाया गया है, जिसके दृष्टिगत प्रश्नगत जॉच आख्या एवं नोटिस को निरस्त करने का अनुरोध किया गया है।

श्रीमती मालती देवी पत्नी श्री गुलाब दास द्वारा प्रस्तुत प्रतिउत्तर के साथ कोई भी औचित्यपूर्ण तथ्य यथा मौके का फोटो जी0पी0एस सहित एवं अन्य कोई भी साक्ष्य प्रस्तुत नही किया गया है। उक्त खनन क्षेत्र की जॉच हेतु अपर जिलाधिकारी (वि0/रा0), मीरजापुर द्वारा संयुक्त समिति के साथ पट्टाधारक के पति श्री गुलाब दास की उपस्थिति में दिनांक 14.10.2025 को किया गया। पुनः जॉच में स्पष्ट उल्लिखित है कि स्वीकृत क्षेत्र के बाहर सैण्डस्टोन बोल्डर की मात्रा 2332.50 घन मी0 का अवैध खनन एवं परिवहन के उपरान्त अनियमित आकार एवं अनियमित गहराई में बने ताजे गढ्ढे पाये गये थे, जो वर्तमान में विद्यमान है। उक्त खनन क्षेत्र से पटिया/ब्लाक का उत्पादन किया जा रहा था, जबकि कार्यालय अभिलेख/पट्टाधारक द्वारा लीज आई0डी0 बनाये जाने हेतु प्रस्तुत प्रत्यावेदन/मांग के अनुसार 59,000 घ0मी0 गिट्टी (सैण्ड स्टोन) एवं 1,600 घ0मी0 बोल्डर (सैण्ड स्टोन) की मात्रा हेतु लीज आई0डी0 बनी हुई है। पट्टाधारक द्वारा वर्तमान पट्टा वर्ष में जॉच दिनांक 14.10.2025 तक विभागीय पोर्टल upmines.upsdc.gov.in पर प्रदर्शित विवरण के अनुसार 45595 घ0मी0 गिट्टी के परिवहन हेतु ई0एम0एम–11 जनित किया गया है। मौके पर निकलते उपखनिज एवं ऑनलाइन आई0डी0 में उल्लिखित उपखनिज में भिन्नता होने के कारण राजस्व क्षति परिलक्षित होती है। जनपद की अनुमोदित जिला सर्वेक्षण रिपोर्ट में उल्लिखित भू–निर्देशांक के आधार पर क्षेत्र को चिन्हित करते हुए अपर जिलाधिकारी (वि0/रा0) मीरजापुर की अध्यक्षता में गठित समिति द्वारा जॉच की गयी है, जो नियमसंगत है। पट्टाधारक को नियमतः निर्गत ई एम0एम0–11 के सापेक्ष स्वीकृत खनन क्षेत्र में खनन पट्टा में उल्लिखित शर्तो एवं उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 में उल्लिखित प्राविधानों का अनुपालन सुनिश्चित करते हुए उपखनिज गिट्टी/बोल्डर का खनन किया जाना था परन्तु पट्टाधारक द्वारा इसका अनुपालन नही किया गया है।

अपर मुख्य सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन लखनऊ के शासनादेश सं0–1012/86 –2018–57(सा0)/2017 दिनांक 07.05.2018 में उल्लिखित है कि "कतिपय जनपदों से जहां उपखनिज सैण्डस्टोन जिसमें पटिया/बोल्डर/गिट्टी आदि मिश्रित रूप में पाये जाते है उनके ई–निविदा सह ई नीलामी के मूल्यांकन में आ रही कठिनाईयों के दृष्टिगत सन्दर्भगत शासनादेश दिनांक 12.12.2017 के बिन्दु–3 के सम्बन्ध में प्रदेश में ईमारती पत्थर सैण्डस्टोन जिसमें पटिया/बोल्डर/गिट्टी आदि मिश्रित रूप में पाये जाते है, के लिए बोल्डर एवं गिट्टी में से अधिक रायल्टी दर वाले खनिज गिट्टी की रायल्टी दर रू0 110/– प्रति घन मी0 को आधार मूल्य मानकर ई–निविदा सह ई नीलामी की कार्यवाही की जाए तथा सैण्डस्टोन डायमेन्शनल (पटिया, चौका, ब्लॉक आदि) की ई–निविदा सह ई नीलामी में स्वीकृत अधिकतम दर रू0 650/– से कम होने की स्थिति में उ0प्र0 उपखनिज (परिहार) नियमावली 1963 की अनुसूची–1 में प्राविधान के अनुसार सैण्डस्टोन डायमेन्शनल की रायल्टी दर रू0 650/– प्रति घन मी0 प्रभावी माना जाय परन्तु इस प्रकिया में स्वीकृत दर यदि रू0 650/– प्रति घन मी0 से अधिक होती है, तो ई–निविदा सह ई नीलामी में स्वीकृत दर प्रभावी होगी।"

पट्टाधारक का उक्त कृत्य स्वीकृत खनन पट्टा विलेख में उल्लिखित शर्तो, अनुमोदित खनन योजना में उल्लिखित शर्तों, उत्तर प्रदेश उपखनिज (परिहार) नियमावली–2021 में उल्लिखित प्राविधानों तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 की धारा–21 का स्पष्ट उल्लंघन है। चूकि पट्टाधारक द्वारा स्वीकृत क्षेत्र के अन्दर विभागीय पोर्टल पर उसके प्रत्यावेदन के कम में बनी ऑनलाइन लीज आई0डी0 से भिन्न उपखनिज सैण्ड स्टोन ईमारती पत्थर ब्लाक/पटिया की मात्रा 45595 घन मी0 का खनन कर परिवहन किया गया है। पट्टाधारक के पक्ष में उक्त खनन पट्टा रू0 112/– प्रति घन मी0 स्वीकृत है तथा नियमावली

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2021 की प्रथम अनुसूची में सैण्डस्टोन डायमेन्शनल की रायल्टी दर रू0 650/– प्रति घन मी0 निर्धारित है। वर्णित स्थिति में पट्टाधारक से विभागीय पोर्टल पर ऑनलाइन बने आई0डी0 से भिन्न उपखनिज सैण्ड स्टोन ईमारती पत्थर ब्लाक का खनन कर परिवहन किये जाने की मात्रा 45595 घन मी0 के सापेक्ष अन्तर रायल्टी रू0 538/– प्रति घन मी0 के अनुसार राजस्व क्षति 2,45,30,110/– को वसूल किया जाना नियमसंगत है। नियमावली–2021 की प्रथम अनुसूची में विनिर्दिष्ट ईमारती पत्थर सैण्डस्टोन (बोल्डर) की रायल्टी दर रू0 100/– प्रति घन मी0 निर्धारित है। जॉच आख्या के अनुसार पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर सैण्डस्टोन बोल्डर का अवैध खनन कर परिवहन की गयी मात्रा 2332.50 घन मी0 के सापेक्ष रायल्टी रू0 2,33,250/– तथा खनिमुख मूल्य की धनराशि रू0 11,66,250/– एवं शास्ति की धनराशि रू0 5,00,000/– कुल धनराशि रू0 18,99,500/– की राजस्व क्षति श्रीमती मालती देवी पत्नी श्री गुलाब दास द्वारा की गयी।

अतः उपरोक्त वर्णित तथ्यों एवं पत्रावली में उपलब्ध अभिलेखों के परीक्षणोपरान्त श्रीमती मालती देवी पत्नी श्री गुलाब दास, निवासी–कोईरान बाजार, अहरौरा, तहसील–चुनार, जनपद–मीरजापुर द्वारा प्रस्तुत प्रतिउत्तर दिनांक 22.11.2025 व अन्य समस्त को एतद्द्वारा निरस्त करते हुए निम्न आदेश पारित किये जाते है :–

1– खनन पट्टा विलेख, निर्गत पर्यावरण स्वच्छता प्रमाण पत्र व अनुमोदित खनन योजना में उल्लिखित शर्तो व उत्तर प्रदेश उपखनिज (परिहार) नियमावली–2021 में उल्लिखित प्राविधानों तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 की धारा–21, में उल्लिखित प्राविधानों के उल्लंघन की दशा में संयुक्त जॉच आख्या दिनांक 04.11.2025 के अनुसार विभागीय पोर्टल पर पट्टाधारक के प्रत्यावेदन के क्रम में बनी ऑनलाइन लीज आई0डी0 से भिन्न उपखनिज सैण्ड स्टोन ईमारती पत्थर ब्लाक/पटिया का खनन कर परिवहन की गयी मात्रा 45595 घन मी0 के सापेक्ष अन्तर रायल्टी रू0 2,45,30,110/– एवं स्वीकृत क्षेत्र के बाहर उपखनिज सैण्डस्टोन बोल्डर का अवैध खनन कर परिवहन की गयी मात्रा 2332.50 घन मी0 के सापेक्ष राजस्व क्षति की धनराशि रू0 18,99,500/– कुल धनराशि रू0 2,64,29,610/– को श्रीमती मालती देवी पत्नी श्री गुलाब दास, निवासी–कोईरान बाजार, अहरौरा, तहसील–चुनार, जनपद–मीरजापुर द्वारा विभागीय लेखाशीर्षक "0853–अलौह खनन तथा धातुकर्म उद्योग–102 खनिज रियासत शुल्क किराया और स्वत्व शुल्क–01 खनिज रियासत शुल्क किराया स्वत्व" में एक पक्ष में जमा कर ट्रेजरी चालान की मूल प्रति कार्यालय में उपलब्ध कराना सुनिश्चित करें अन्यथा की दशा में बकाये की समस्त धनराशि भू–राजस्व के बकाए की भांति वसूल करते हुए नियमानुसार अग्रेतर कार्यवाही की जाये।

(पवन कुमार गंगवार)
जिलाधिकारी
मीरजापुर।

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. सचिव, भूतत्व एवं खनिकर्म उ0प्र0 शासन, लखनऊ।
2. आयुक्त, विंध्याचल मण्डल, मीरजापुर।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 (खनिज भवन) लखनऊ।
4. श्रीमती मालती देवी पत्नी श्री गुलाब दास, निवासी–कोईरान बाजार, अहरौरा, तहसील–चुनार, जनपद–मीरजापुर को इस निर्देश के साथ कि उपरोक्त आदेश का अनुपालन सुनिश्चित करें।

16/12/25

(अजय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

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AHRAURA, MIRZAPUR, 231301
From: KHANIJ VIBHAG
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Wt:20(Actual)
P.Mode: Cash
POD:No, www.indiapost.gov.in
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जिलाधिकारी कार्यालय मीरजापुर
(खनिज अनुभाग)

पत्र सं0–3118/एम0एम0सी0–30–खनिज/2025–26 दिनांक 04/11/2025

आदेश

जनपद मीरजापुर के तहसील सदर स्थित ग्राम सिन्धौरा के आ0सं0 997मि0 में क्षेत्रफल 3.237 हे0 क्षेत्र का ई–निविदा सह ई–नीलामी के माध्यम से मात्रा 97110 घनमीटर प्रति वर्ष उपखनिज ईमारती पत्थर (सैण्ड स्टोन) यथा गिट्टी, बोल्डर के खनन/परिवहन हेतु खनन पट्टा मे0 जय माँ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास पुत्र श्री पारसनाथ निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर के पक्ष में अवधि दिनांक 04.11.2023 से 03.11.2033 तक के लिये स्वीकृत/निष्पादित है।

कार्यालय पत्रांक संख्या 261/एमएमसी–30/खनिज/2025–26 दिनांक 17/04/2025 द्वारा आयुक्त महोदय, विंध्याचल मण्डल, मीरजापुर के पत्र दिनांक 07/04/2025 के साथ संलग्न श्री ओम प्रकाश सिंह के प्रार्थना पत्र 01/4/2025 व अन्य में उल्लिखित शिकायतों की जॉच हेतु उपजिलाधिकारी सदर/चुनार जनपद–मीरजापुर, खान अधिकारी, मीरजापुर व क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय सोनभद्र समिति का गठन करते हुए प्रार्थना पत्र दिनांक 01/04/2025 व अन्य में उल्लिखित शिकायतों की जॉच कर आख्या प्रस्तुत करने हेतु निर्देशित किया गया।

तत्क्रम में शिकायती प्रार्थना पत्र दिनांक 01.04.2025 के साथ संलग्न खनन पट्टो की सूची के क्रम में गठित समिति द्वारा जाँच दिनांक 15.05.2025 तथा 25.05.2025 को कर संयुक्त जॉच आख्या दिनांक 15.07.2025 प्रस्तुत की गयी, जिसके आधार पर इस कार्यालय की नोटिस सं0–1756/एम0एम0सी0–30/खनिज/2025–26 दिनांक 22.07.2025 निर्गत करते हुए साक्ष्य सहित स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये, जिसके क्रम में पट्टाधारक द्वारा प्रार्थना पत्र दिनांक 21.08.2025 प्रस्तुत करते हुए समुचित स्पष्टीकरण प्रस्तुत करने हेतु कतिपय अभिलेख उपलब्ध कराये जाने का अनुरोध किया गया। ततक्रम में इस कार्यालय के पत्र सं0–2193 दिनांक 25.08.2025 द्वारा संयुक्त जॉच आख्या की प्रति प्रेषित कर नोटिस दिनांक 22.07.2025 द्वारा वांछित साक्ष्य सहित स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। तदोपरान्त पट्टाधारक द्वारा प्रस्तुत प्रतिउत्तर 12.09.2025 में मुख्यत यह उल्लेख किया गया है कि "नोटिस दिनांक 22.07.2025 मनमाने तरीके से बिना उचित कारण तथा गवाहों का उल्लेख किये बिना प्रदान किया गया है। जॉच कार्यवाही की जानकारी मुझे प्रदान नही की गयी और बिना जानकारी दिये मौके की आख्या प्रदान की गयी है, नोटिस में जॉच के समय के साक्ष्य प्रदान नही किये गये है, जो मेरी अनुपस्थिति में तैयार की गयी है। मौके पर बाउन्ड्री आज भी स्थित है, जिसका सीमांकन खनिज विभाग द्वारा नही किया गया जिससे बाउन्ड्री की फेसिंग की कार्यवाही नही की जा सकी। नोटिस दिनांक 13.06.2025 के क्रम में मेरे द्वारा दिनांक 03.07.2025 को रू0 5,21,400 विभागीय लेखाशीर्षक में जमा किया गया है, फिर भी मुझे पुनः नोटिस दिनांक 22.07.2025 प्रदान की गयी है। नोटिस में पेनाल्टी की धनराशि का उल्लेख नही की गयी है। जॉच आख्या पर किसी साक्षी का हस्ताक्षर नही है। जॉच आख्या व संलग्न फोटोग्राफ्स के आधार पर मौके पर अवैध खनन चिन्हित किया जाना सम्भव नही है। मौके पर प्रार्थी को आवंटित खनन पट्टा स्थल को जॉच के समय चिन्हित किये जाने का उल्लेख नही है। जॉच आख्या से स्पष्ट नही होता है कि मेरे द्वारा अवैध खनन/परिवहन किया गया है। अवैध खनन के सम्बन्ध में कोई अभिलेखीय साक्ष्य प्रदान नही की गयी है, जिससे जॉच कार्यवाही संदिग्ध होने से प्रदान की गयी

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नोटिस निरस्त किये जाने योग्य है। अन्त में नोटिस दिनांक 22.07.2025 वापस लिये जाने का अनुरोध किया गया है।"

कार्यालय आदेश सं0 2661/एम0एम0सी0–30/खनिज/2025–26 दिनांक 30.09.2025 द्वारा प्राप्त प्रतिउत्तर 12.09.2025 के कम में पुनः सम्बन्धित खनन क्षेत्र की जॉच हेतु अपर जिलाधिकारी (वि0/रा0), मीरजापुर की अध्यक्षता में क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय सोनभद्र एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र की जॉच समिति का गठन करते हुए पत्र में उल्लिखित तथ्यों के सम्बन्ध में पट्टाधारक/पट्टाधारक के प्रतिनिधियों की उपस्थिति में दिनांक 13.10.2025 से 15.10.2025 के मध्य गठित उच्च स्तरीय समिति द्वारा जॉच किया गया। जॉच समिति की जॉच आख्या दिनांक 04.11.2025 में उक्त खनन पट्टें के सम्बन्ध में निम्नवत् उल्लेख किया गया है :–

मे0 जय माँ भण्डारी स्टोन वर्क्स, प्रो0–श्री गुलाब दास पुत्र श्री पारसनाथ, निवासी–कोईरान बाजार, अहरौरा, तहसील–चुनार, जनपद–मीरजापुर के पक्ष में जनपद–मीरजापुर के तहसील–सदर स्थित ग्राम–सिन्धौरा के आ0सं0–997मि0 में क्षेत्रफल–3.237 हे0 अवधि दिनांक 04.11.2023 से 03.11.2033 तक के लिये ई–निविदा सह ई–नीलामी के माध्यम से मात्रा 97,110 घनमीटर प्रति वर्ष उपखनिज ईमारती पत्थर (सैण्ड स्टोन) यथा गिट्टी, बोल्डर, पटिया के खनन हेतु खनन पट्टा समस्त औपचारिकतायें पूर्ण करने के उपरान्त स्वीकृत/निष्पादित है, की जाँच की गयी। क्षेत्र में सीमा स्तम्भ स्थापित पाये गये तथा मौके पर खनन/परिवहन कार्य बन्द पाया गया। खनन क्षेत्र के किनारे सुरक्षा के दृष्टि से फेंसिंग किया जाना नहीं पाया गया। उक्त क्षेत्र में पूर्व में एक से अधिक बार तथा एक से अधिक लोगों के पक्ष में खनन पट्टा स्वीकृत रहा है, जिसके कारण वर्तमान में उपखनिज के खनन व परिवहन का भौतिक सत्यापन किया जाना संभव नहीं है। पूर्व में जिलाधिकारी महोदय के आदेश पत्रांक–261/एम0एम0सी0–30/खनिज/2025–26 दिनांक 17.04.2025 के द्वारा गठित समिति ने दिनांक 15.05.2025 तथा 25.05.2025 के मध्य जॉच कर आख्या प्रस्तुत की थी, जिसमें स्वीकृत क्षेत्र के बाहर अवैध खनन एवं परिवहन किये जाने के उपरान्त अनियमित आकार एवं अनियमित गहराई में बने ताजे कुल 02 गड्ढे पाये गये थे, जो वर्तमान में विद्यमान है, जिसका सत्यापन जॉच के दौरान पट्टाधारक/प्रतिनिधि की उपस्थिति में किया गया। अवैध खनन की मात्रा का आंकलन/पैमाईश हैण्ड हेल्ड जी0पी0एस0 मशीन तथा मापन टेप से सर्वेक्षक द्वारा किया गया था, जो निम्न प्रकार हैं:–

क्र0 सं0	अवैध खनन क्षेत्र का भू–निर्देशांक	अवैध खनन क्षेत्र का क्षेत्रफल (वर्ग मीटर)	अवैध खनन क्षेत्र की औसत गहराई (मीटर में)	अवैध खनन एवं परिवहन किये गये उपखनिज सैण्ड स्टोन (बोल्डर) की कुल मात्रा (घन मीटर)
1	25°5'24.70"N 82°48'23.74"E 25°5'22.60"N 82°48'24.92"E 25°5'22.62"N 82°48'24.82"E 25°5'24.02"N 82°48'23.84"E	317	9.00	2853.00
2	25°5'20.85"N 82°48'28.59"E 25°5'20.64"N 82°48'31.58"E 25°5'20.20"N 82°48'31.30"E 25°5'20.50"N 82°48'31.10"E 25°5'20.50"N 82°48'30.80"E 25°5'20.40"N 82°48'29.90"E 25°5'20.60"N 82°48'29.50"E 25°5'20.50"N 82°48'29.10"E 25°5'20.70"N 82°48'28.90"E 25°5'20.60"N 82°48'28.60"E	621	5.50	3415.50
			कुल मात्रा	6268.50

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इस प्रकार उक्त पट्टाधारक द्वारा अनुमोदित खनन योजना, निर्गत पर्यावरणीय स्वच्छता प्रमाण पत्र एवं पट्टाविलेख में उल्लिखित शर्तों का उल्लंघन किया गया है।

मे0 जय माँ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास द्वारा प्रस्तुत प्रतिउत्तर के साथ कोई भी औचित्यपूर्ण तथ्य यथा मौके का फोटो जी0पी0एस सहित एवं अन्य कोई भी साक्ष्य प्रस्तुत नही किया गया है। मे0 जय माँ भण्डारी स्टोन वर्क्स द्वारा स्वीकृत खनन पट्टा क्षेत्र के बाहर ताजे 02 पिट्स में मात्रा 6268.5 घन मी0 ईमारती पत्थर सैण्डस्टोन बोल्डर का खनन/परिवहन किया जाना पाया गया है, क्षेत्र में सीमा स्तम्भ क्षतिग्रस्त पाये गये एवं खनन क्षेत्र के किनारे सुरक्षा के दृष्टि से फेसिंग किया जाना नहीं पाया गया। कार्यालय के पत्र दिनांक 25.08.2025 द्वारा मे0 जय माँ भण्डारी स्टोन वर्क्स को वांछित साक्ष्य प्रदान किये गये है। जनपद की अनुमोदित जिला सर्वेक्षण रिपोर्ट में उल्लिखित भू–निर्देशांक के आधार पर क्षेत्र को चिन्हित करते हुए उपजिलाधिकारी सदर की अध्यक्षता में गठित समिति द्वारा जॉच की गयी है, जो नियमसंगत है। जनपदीय जॉच समिति एवं भूतत्व एवं खनिकर्म निदेशालय, लखनऊ की जॉच समिति द्वारा उक्त क्षेत्र के अवैध खनन/परिवहन की जॉच में उल्लिखित भू–निर्देशांक भिन्न–भिन्न स्थानों के है, जिसमें मे0 जय मॉ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास द्वारा ही स्वीकृत क्षेत्र के बाहर उपखनिज ईमारती पत्थर सैण्डस्टोन का अवैध खनन/परिवहन किया गया है। मे0 जय मॉ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास द्वारा प्रस्तुत प्रतिउत्तर के साथ मौके का कोई जी0पी0एस0 फोटोग्राफ प्रस्तुत नही किया गया है जिससे यह सिद्ध हो सके कि उनके द्वारा अवैध खनन/परिवहन नही किया गया है। अपर जिलाधिकारी (वि0/रा0) मीरजापुर की जॉच आख्या दिनांक 04.07.2025 में स्पष्ट उल्लिखित है कि स्वीकृत क्षेत्र के बाहर अवैध खनन एवं परिवहन किये जाने के उपरान्त अनियमित आकार एवं अनियमित गहराई में बने ताजे कुल 02 गड्ढे पाये गये थे, जो वर्तमान में विद्यमान है, जिसका सत्यापन जॉच के दौरान पट्टाधारक/प्रतिनिधि की उपस्थिति में किया गया है। पट्टाधारक को नियमतः स्वीकृत खनन क्षेत्र में खनन पट्टा में उल्लिखित शर्तो एवं उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 में उल्लिखित प्राविधानों का अनुपालन सुनिश्चित करते हुए उपखनिज गिट्टी/बोल्डर का खनन किया जाना था परन्तु पट्टाधारक द्वारा इसका अनुपालन नही किया गया है।

मे0 जय माँ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास का उक्त कृत्य स्वीकृत खनन पट्टा विलेख व अनुमोदित खनन योजना में उल्लिखित शर्तो व उत्तर प्रदेश उपखनिज (परिहार) नियमावली–2021 में उल्लिखित प्राविधानों तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 की धारा–21, के अन्तर्गत दण्डनीय अपराध है। नियमावली–2021 की प्रथम अनुसूची में विनिर्दिष्ट ईमारती पत्थर सैण्डस्टोन (बोल्डर) की रायल्टी दर रू0 100/– प्रति घन मी0 निर्धारित है। जॉच आख्या के अनुसार स्वीकृत क्षेत्र के बाहर अवैध खनन/परिवहन किये गये उपखनिज सैण्डस्टोन बोल्डर की कुल मात्रा 6268.5 घन मी0 के सापेक्ष रायल्टी रू0 6,26,850/– तथा खनिमुख मूल्य की धनराशि रू0 31,34,250/– व शास्ति की धनराशि रू0 5,00,000/– नियमावली–2021 के नियम 60(2) के अन्तर्गत अनुमोदित खनन योजना की शर्तो के उल्लंघन की दशा में चूक दो अवसर के लिए शास्ति रू0 1,00,000/– कुल कुल धनराशि रू0 43,61,100/– की राजस्व क्षति मे0 जय माँ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास द्वारा की गयी।

अतः उपरोक्त वर्णित तथ्यों एवं पत्रावली में उपलब्ध अभिलेखों के परीक्षणोपरान्त मे0 जय माँ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास द्वारा प्रस्तुत प्रतिउत्तर दिनांक 12.09.2025 व अन्य को एतद्द्वारा निरस्त करते हुए निम्न आदेश पारित किये जाते है :–

1– खनन पट्टा विलेख, निर्गत पर्यावरण स्वच्छता प्रमाण पत्र व अनुमोदित खनन योजना में उल्लिखित शर्तो व उत्तर प्रदेश उपखनिज (परिहार) नियमावली–2021 में उल्लिखित प्राविधानों तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 की धारा–21, में

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उल्लिखित प्राविधानों के उल्लंघन की दशा में संयुक्त जॉच आख्या के अनुसार स्वीकृत क्षेत्र के बाहर अवैध खनन/परिवहन किये गये उपखनिज सैण्डस्टोन बोल्डर की कुल मात्रा 6268.5 घन मी0 के सापेक्ष रायल्टी रू0 6,26,850/– तथा खनिमुख मूल्य की धनराशि रू0 31,34,250/– व शास्ति की धनराशि रू0 5,00,000/– एवं नियमावली–2021 के नियम 60(2) के अन्तर्गत अनुमोदित खनन योजना की शर्तो के उल्लंघन की दशा में चूक दो अवसर के लिए शास्ति रू0 1,00,000/– कुल धनराशि रू0 43,61,100/– को मे0 जय माँ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास पुत्र श्री पारसनाथ निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर द्वारा विभागीय लेखाशीर्षक "0853–अलौह खनन तथा धातुकर्म उद्योग–102 खनिज रियासत शुल्क किराया और स्वत्व शुल्क–01 खनिज रियासत शुल्क किराया स्वत्व" में एक पक्ष में जमा कर ट्रेजरी चालान की मूल प्रति कार्यालय में उपलब्ध कराना सुनिश्चित करें अन्यथा की दशा में बकाये की समस्त धनराशि भू–राजस्व के बकाए की भांति वसूल करते हुए नियमानुसार अग्रेतर कार्यवाही की जाये।

(पवन कुमार गंगवार)
जिलाधिकारी
मीरजापुर।

पत्र संख्या व तद्दिनांक।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. सचिव, भूतत्व एवं खनिकर्म उ0प्र0 शासन, लखनऊ।
2. आयुक्त, विंध्याचल मण्डल, मीरजापुर।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 (खनिज भवन) लखनऊ।
4. मे0 जय माँ भण्डारी स्टोन वर्क्स प्रो0 श्री गुलाब दास पुत्र श्री पारसनाथ निवासी कोईरान बाजार, अहरौरा, तहसील चुनार, जनपद मीरजापुर को इस निर्देश के साथ कि उपरोक्त आदेश का अनुपालन सुनिश्चित करें।

4/11/25
(अजय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
मीरजापुर।

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CHALLAN

(अलौह खनन तथा धातु कर्म उद्योग, उ0प्र0)

Government of Uttar Pradesh

Uttar PradeshTreasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: **AKV250032705**	Challan Date:**18/12/2025**
Assessment Year:**2025-2026**	Tax Period: **ANNUAL**
Name of the Bank:	
Unique Id:	
Depositor Name:	**JAI MA BHANDARI GULAB DAS**
Depositor Address:	

Head	Description	Serial No.	Amount (in Rs.)
085300102010000	खनिज रियायत शुल्क किराया और स्वत्व शुल्क	1	4361100.00
	Totals of the above heads	--	4361100.00

A SUM OF Rs. 4361100.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->ORDER NO 3118 DT 04 NOV 2025)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAGARCOL8, Scroll Date:-18/12/2025

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